

**BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 1145/2024**

IN THE MATTER OF:-

NEERAJ CHOUDHARY

...PETITIONER

VERSUS

STATE OF RAJASTHAN & ORS.

...RESPONDENTS

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THROUGH




**(ANAND VERMA, SANDEEP SINGH
SHEKHWAT, MADHAV BHATIA,
VIVEK SURA)**

COUNSEL FOR RESPONDENT NO. 7
D-21, SF, Jangpura Extension, New Delhi
- 110014

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M: 9999659395

Place: New Delhi
Dated: 01.11.2025

**BEFORE THE NATIONAL GREEN TRIBUNAL
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**SUPPLEMENTARY REPLY ON BEHALF OF THE
ANSWERING RESPONDENT NO. 7 - BHARAT SINGH
SHEKHAWAT)**

MOST RESPECTFULLY SHOWETH:

1. That the present supplementary reply is being filed on behalf of Respondent No. 7 (**‘Answering Respondent’**) in the above captioned Original Application (**‘OA’**) in continuation and in addition to the previous reply filed on dated 05.10.2025 in order to place certain averments and documents which would be relevant for the adjudication of the present OA.
2. That the above captioned Original Application (**“OA”**) is pending adjudication before this Tribunal and the next date in the matter is 06.11.2025.
3. That the contents of the reply dated 05.10.2025 filed by Respondent No. 7 herein, are not repeated for the sake of brevity and convenience of this Hon’ble Tribunal. The same may be read as part and parcel of the present supplementary reply.

4. That at the outset, the Respondent No. 7 denies all claims, contentions, allegations and averments levied in the above captioned OA contrary to anything stated or submitted in this supplementary reply. Nothing in the OA as well as the Joint Inspection Report may be deemed to have been accepted or admitted by the Answering Respondent for want of a specific denial or on the ground of non-traverse, save any averment which has been expressly admitted hereinafter.
5. That the above captioned OA has been filed by the Applicant alleging that the Answering Respondent has conducted the illegal excavation and transportation of the mineral from the mining lease duly granted by the authorities. It is the case of the Applicant that the Answering Respondent is conducting the excavation activities in violation of the prevalent rules and regulations. Further, it is also alleged by the Applicant that the Answering Respondent is violating the environmental norms and is illegally transporting the mineral after its excavation.
6. That the Hon'ble NGT vide its order dated 19.11.2024 formed a Joint Committee comprising of representative of District Magistrate, Kekri; Rajasthan State Pollution Control Board; a senior scientist of Ministry of Environment Forest and Climate Change and Central Pollution Control Board, which shall act as the nodal authority in the committee.
7. That the Respondent Rajasthan State Pollution Control Board (RSPCB) issued a show cause notice dated 04.04.2025 to the Answering Respondent wherein it was

alleged that based upon the inspection conducted by the Joint Committee on 03.01.2025 and the subsequent report prepared thereto, certain non-compliances of the Consent to Operate (CTO) conditions were observed. It is respectfully submitted that the said show cause notice enumerated three alleged instances of non – compliance and called upon the Answering Respondent to furnish its explanation within a period of fifteen (15) days from the date of issuance thereof in response to the allegations so levelled therein.

A true copy of the Show Cause Notice Dated 04.04.2025 issued by the Rajasthan State Pollution Control Board is attached herewith and marked as **ANNEXURE – R/7/10**.

8. That thereafter, the Answering Respondent immediately upon receipt of the aforesaid show cause notice furnished a detailed and comprehensive reply thereto on 14.04.2025 wherein each and every allegation levelled by the Respondent Board was categorically denied in its entirety. It is further submitted that along with the said reply, the Answering Respondent also annexed all requisite documents, records and evidentiary materials in substantiation of the factual position and in support of the submissions so made therein, thereby demonstrating full compliance with the conditions of the Consent to Operate and the absence of any violation whatsoever. A copy of the reply dated 14.04.2025 is attached herewith and marked as **ANNEXURE-R/7/11**.
9. That it is most respectfully submitted that the Answering Respondent in its reply dated 14.04.2025 categorically asserted that all mining operations are being conducted

strictly in accordance with the terms and conditions of the Consent to Operate (CTO) as well as other statutory permissions and that the allegations levelled in the show cause notice are wholly false, baseless and frivolous. It is further submitted that even the inspection report of the Joint Committee itself records that the Answering Respondent has duly undertaken plantation activities and that no cutting of trees alongside the river bank was observed, thereby, conclusively establishing that the requisite plantation has been properly carried out and is being duly maintained in compliance with environmental norms. It was also specifically submitted that regular water sprinkling is being undertaken on all kaccha roads within and around the lease area to suppress dust emissions and that transportation of mineral is being carried out only through vehicles covered with tarpaulin sheets to prevent fugitive dust emissions. These measures were duly substantiated through contemporaneous photographic evidence annexed with the reply, thereby demonstrating the bona fide compliance of the answering Respondent. Lastly, the Answering Respondent categorically denied the allegation regarding obstruction near the Gulgaon Weighbridge across the riverbed, asserting that the same is wholly misconceived, false, and contrary to record. It was duly pointed out that the alleged obstructions existed much prior to the grant and execution of the mining lease in favor of the Answering Respondent, as is clearly borne out from the Google Earth imagery predating 30.03.2023. Accordingly, any imputation of liability upon the Answering Respondent in this regard is

entirely misplaced, unjustified, and unsustainable in the eyes of the law.

10. That despite the categorical and well-substantiated reply submitted by the Answering Respondent along with documentary and photographic evidence establishing full compliance with the statutory and environmental conditions, the Respondent Pollution Control Board proceeded to issue a show cause notice dated 22.08.2025, which provided for the deposition of the environmental compensation.

A true copy of the show cause notice dated 22.08.2025 is attached herewith and marked as **ANNEXURE-R/7/12**.

11. That it is most respectfully submitted that a team of officials from the Rajasthan State Pollution Control Board (RSPCB) conducted a site inspection of the mining lease area of the answering Respondent on 29.07.2025 with the specific purpose of verifying the compliance status and the factual assertions made in the reply submitted by the leaseholder. It is pertinent to note that during the said inspection, the officials of the RSPCB themselves observed and recorded that the Answering Respondent had duly complied with all stipulated conditions and remedial measures in accordance with the Consent to Operate and environmental norms. However, despite such acknowledgment of compliance, the inspection report erroneously and without any cogent basis noted that certain obstacles created using large-sized stones still existed near the river stretch, and on that unfounded premise a penalty was purportedly imposed upon the Answering Respondent.

12. That the Answering Respondent was wholly taken aback upon receipt of the aforesaid notice wherein the allegation regarding the existence of obstacles within the river body was once again reiterated, despite the same having been conclusively clarified and addressed in the earlier reply as well as during the inspection proceedings. It is most respectfully submitted that the answering Respondent has never at any point in time caused to be placed or permitted the placement of any obstruction, embankment, or structure within the river area. The said allegation stands completely falsified by the incontrovertible evidence borne out from the Google Earth imagery of December 2022 which clearly depicts the existence of such formations much prior to the grant and execution of the mining lease in favour of the Answering Respondent. Accordingly, the said allegation is wholly misconceived, factually untenable, and legally unsustainable as the answering Respondent cannot in any manner whatsoever be held liable for any act, condition, or obstruction that pre-existed the commencement of its leasehold rights. It is further submitted that the Answering Respondent, in order to substantiate and reaffirm its position, duly furnished a detailed reply vide letter dated 28.08.2025 enclosing all relevant documentary and photographic evidence in support of the submissions so made.

A true copy of the reply dated 28.08.2025 is attached herewith and marked as **ANNEXURE-R/7/13**.

13. That it is most respectfully submitted that the Answering Respondent has at all times obtained the requisite permissions, approvals and clearances from the competent

authorities after due verification, scrutiny and assessment of all prescribed parameters and conditions. It is further submitted that in accordance with the Environmental Impact Assessment (EIA) Report the Answering Respondent was mandated to undertake plantation of a total of 2,564 trees within the leasehold area. The Answering Respondent has diligently complied with this requirement and has also ensured adherence to all other formalities and conditions stipulated therein. It is respectfully submitted that the compliance with these environmental obligations is clearly reflected in the compliance report issued by the competent authorities, thereby establishing beyond doubt that the Answering Respondent has fully and faithfully discharged all obligations relating to the development and maintenance of the plantation and the green belt. Accordingly, it is evident that the Answering Respondent has consistently acted in accordance with statutory and environmental requirements, leaving no scope for any allegation of non-compliance or negligence in this regard.

A true copy of the Environmental Impact Assessment report, along with the compliance report, is attached herewith and marked as **ANNEXURE-R/7/14**.

SUPPLEMENTARY REPLY TO JOINT COMMITTEE REPORT

14. That the Answering Respondent had filed exhaustive replies to the Joint Committee Report dated 18.01.2025 by way of the reply cum objections dated 05.10.2025. That in addition to the said replies, the Answering Respondent is raising the following additional replies to the Joint Committee Report.

It is submitted that the objections raised by way of the reply dated 05.10.2025 may be treated as part and parcel of the present supplementary Reply.

15. That in reply to the contents of Recommendation (b) of the Joint Committee, it is most respectfully submitted that the Answering Respondent had in a timely and lawful manner, demarcated and fixed all boundary pillars of the sanctioned mining lease area prior to the commencement of any mining operations. This fact is fully verifiable from the official records, survey reports and inspection notes maintained by the Respondent Mining Department. It is further submitted that the establishment of these boundary pillars was undertaken in strict compliance with the applicable statutory provisions and laid-down guidelines governing mining lease operations. It is pertinent to note that while the Answering Respondent had duly installed the boundary pillars at the designated locations within the mining lease, any displacement, destruction or disappearance of such pillars has occurred on account of factors entirely beyond the control of the Answering Respondent. Specifically, such occurrences can be attributed to: (i) the unlawful and unauthorized activities of local residents or individuals engaged in illegal mining in and around the leasehold area, and/or (ii) natural processes, including soil erosion, shifting of loose strata and movement caused by the flow of water within the mining lease area. At no point has the Answering Respondent neglected, tampered with or failed to maintain the boundary demarcations in accordance with the law.
16. That in reply to the contents of Recommendation (d) of the Joint Committee, it is most respectfully submitted that the

Answering Respondent has duly undertaken the plantation of an adequate number of trees and has consistently taken all possible measures to ensure that no harm or damage is caused to the plantation along the river banks. As a result of such sustained and diligent efforts, the Answering Respondent has successfully developed and continues to maintain a well-established green belt around the extensive leasehold area granted to it. It is further submitted that the Answering Respondent has incurred substantial expenditure in carrying out these plantation activities and has implemented a regular monitoring and maintenance program to ensure the survival and growth of the saplings and trees. However, it is respectfully submitted that due to the expansive nature of the leasehold area, which spans a considerable geographical extent and is in close proximity to several villages, occasional damage to the plantation by stray animals is inevitable. Moreover, the ongoing menace of illegal mining and unlawful transportation of minerals in the surrounding areas has, at times, resulted in inadvertent damage to the plantation, as such persons tend to trample, uproot, or otherwise harm the saplings and trees. The Answering Respondent respectfully submits that despite these unavoidable external factors, all statutory and environmental obligations pertaining to plantation and green belt development have been diligently fulfilled. In support thereof, the Answering Respondent duly submits that a total of 2564 trees and plants were required to be planted by the Answering Respondent as against which he has planted more than 3000 trees due to which it is clearly demonstrated that all necessary pre-requisites for plantation

and green belt development were duly undertaken and fully complied with following which the Environmental Clearance was granted in favour of the Answering Respondent. Accordingly, any suggestion that the Answering Respondent has failed in its duties or obligations in this regard is wholly misconceived, factually incorrect, and legally untenable.

17. That in reply to the contents of Recommendation (h) of the Joint Committee, it is to state that the Answering Respondent has duly submitted the replenishment study and the official Respondents, herein after, in-depth consideration of the same have proceeded to approve the same pursuant to which the answering respondent was issued with the Environmental Clearance. It is duly submitted that the answering respondent was issued with the environmental clearance after the compliance of all the parameters and requisites was duly made by the Answering Respondent.
18. That the humble Answering Respondent respectfully craves the liberty of this Hon'ble Tribunal to raise additional submissions and grounds at the time of oral arguments, and further seeks leave to file supplementary replies, if the circumstances so warrant.

PRAYER

It is, therefore, most respectfully prayed that this Hon'ble Tribunal may graciously be pleased to: -

- a) Take on record the present supplementary reply filed by the Respondent No. 7 to the above captioned Original

Application and dismiss the above captioned Original Application;

- b) Any such other order or direction which this Hon'ble Court may deem fit and proper may kindly also be passed in favour of Respondent No. 7.

AND FOR THIS ACT OF KINDNESS, THE RESPONDENT SHALL DUTY BOUND AS IN FOREVER PRAY.

THROUGH



**(ANAND VERMA, SANDEEP
SINGH SHEKHAWAT, MADHAV
BHATIA, VIVEK SURA)
COUNSEL FOR RESPONDENT
NO. 7**

Place: New Delhi
Dated: 01.11.2025

D-21, SF, Jangpura Extension,
New Delhi – 110014

Email: delhioffice@aptlegal.in

M: 9999659395

BEFORE THE NATIONAL GREEN TRIBUNAL,
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ORIGINAL APPLICATION NO. 1145/2024

IN THE MATTER OF:-

NEERAJ CHOUDHARY

....PETITIONER

VERSUS

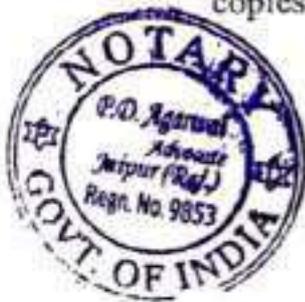
STATE OF RAJASTHAN & ORS

...RESPONDENTS

AFFIDAVIT

I, Bharat Singh Shekhawat S/O Sh. Shiv Dayal Singh, Aged About 73 Years,
Resident Of 336, Mohan Nagar, B.J.S Colony, Jodhpur (Rajasthan), do
hereby take oath and state as under: -

1. That I am the answering Respondent No.7 in the above captioned application, and as such am well conversant with the facts and circumstances of the case.
2. That the contents of the accompanying reply are drafted by my counsel under my instructions, the contents of which are true and correct to the best of my personal knowledge and belief and nothing material has been concealed therefrom.
3. That the annexures filed along with the accompanying reply are true copies of their respective originals.



Attested
NOTARY PUBLIC
Jodhpur (Raj.) Govt. of India

- 1 NOV 2025

[Signature]
DEPONENT



VERIFICATION:

Verified at New Delhi on this 1- 1 NOV 2025 day of June 2025 that the contents of the above affidavit are true and correct to the best of my personal knowledge and belief and nothing material has been concealed therefrom.



DEPONENT

Attested

NOTARY PUBLIC
Jaipur (Raj.) Govt. of India

- 1 NOV 2025

**Rajasthan State Pollution Control Board**

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004
Phone: 0141- 2716804, 2716800, e-mail: member-secretary@rspcb.nic.in
Helpline No. : 0141-2716877

Regd. Post/Email

No. F.12 (BJ-31)/RPCB/Gr.Mines/22-27

DATE: 04/04/2025

M/s Bharat Singh Shekhawat,
336, Mohan Nagar-B,
BJS Colony, Jodhpur-342006.

Sub:- Show cause notice for intended revocation of Consent to Operate under the Air (Prevention & Control of Pollution) Act, 1981 in respect of your mine located at Revenue Villages of Tehsil- Kekri, District- Ajmer (ML No.- 05/2013).

Ref: - Consent to operate issued vide Board's letter dated 07.02.2024.

Sir,

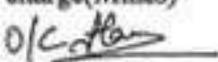
1. Whereas, the Air Act came into force in the whole of the State of Rajasthan with effect from 16.05.1981.
2. And whereas, the Air Act has been enacted to provide for the prevention, control and abatement of air pollution.
3. And whereas, keeping this in view the Board has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of Air and Water pollution.
4. And whereas, M/s Bharat Singh Shekhawat (herein after referred to as "the Mine") is engaged in operating a "Bajri" mine located at ML No.- 05/2013, Revenue Villages of Tehsil- Kekri, District- Ajmer.
5. And whereas, the State Board granted consent to operate under Air Act, 1981 for production of Bajri (ROM) @ 3000000 Ton Per Annum with the validity up to 25.05.2027.
6. And whereas, mining lease was visited by the joint committee on 03.01.2025 in compliance of the Hon'ble NGT, New Delhi order dated 19.11.2024 and report has been filed by CPCB before Hon'ble NGT. As per the joint committee report dated 03.01.2025, following non-compliance were observed :-
 - i. **The Project Proponent has not carried out plantation to cover 1/3rd area of the mining lease.** (Violation of condition no. 11 of consent to operate granted vide letter dated 07.02.2024).

- ii. No arrangements (provisions of water sprinkling system etc.) have been made in the lease area for control of fugitive emission resulting from transportation, loading, unloading of bajri. Mined bajri is not transported in covered vehicles. During visit, no water sprinkling system was observed in the lease area as well as transfer points. (Violation of condition no. 12, 16 & 19 of consent to operate granted vide letter dated 07.02.2024).
- iii. At a location near village Gulgaon weighbridge, an obstacle was made using large size stones across the river bed in mining lease area which obstructs the natural flow of river and may cause damage to river ecology. (Violation of condition no. 21 of consent to operate granted vide letter dated 07.02.2024).
7. Further, the recommendations of the joint committee, states that it should be ensured by the PP during mining operations that no damage is done to the plantation on the river banks and adequate plantation should be developed.
8. And whereas, it is clear from above that the lessee has failed to comply with the conditions of consent to operate and also Environmental Clearance and Therefore, the State Board intends to revoke consent to operate under reference.

In view of above, this show cause notice is being served upon you so as not to why your consent to operate under reference may be revoked. You are advised to submit your reply to this office along with a copy to the Regional Office of the Board at Kishangarh latest by 20.04.2025, failing which consent to operate under reference may be revoked without any further notice.

This bears approval of the competent authority.

Yours sincerely,


(Vijay Sharma)
Group In-charge(Mines)


Copy to following for information & necessary action please:-

1. Director, Department of Mines & Geology, Government of Rajasthan, Shastri Circle, Udaipur.
2. Mining Engineer, Department of Mines & Geology, Khanij Bhawan, Ajmer.
3. Regional Officer, Regional Office, RSPCB, Kishangarh.
4. Master File.


Group In-charge(Mines)


BHARAT SINGH SHEKHAWAT

16

336, MOHAN NAGAR - B, BJS COLONY, JODHPUR - 342006 (RAJ.)

E-mail : bharatsinghshekhawat2527@gmail.com

To,

Date: 14.04.2025

The Group In-charge (Mines)
Rajasthan Pollution Control board
Jhalana Doongari, Jaipur, Rajasthan

Subject - Reply to your show cause notice No. F.12(BJ-31)/RPCB/Gr.
Mines/23-27, Date 04.04.2024.

Reference:- Report filled by joint comminty in original application OA 1145/24
(PB) titled as Neeraj Chaudhary V/s State of Rajasthan & Others.

Dear Sir,

Under the above subject and in your referenced letter, it is requested that the mining lease of mineral bajri located at Tehsil Kekri of District Ajmer has been granted by the Mining Department on 30.3.2023 and registration was done on 31.3.23. EC for my project by granted by MOEF on 03.02.2022 and CTO /CTE was granted by RSPCB on 30.3.23. Further amendment EC was granted by SIEAA Rajasthan 12.01.2024 and amended CTO/CTE was granted by RSPCB on date 07.02.2024

With reference to the findings of Joint Committee report dated 03.01.2025, Hon'ble NGT (OA 1145/2024(PB) titled as Neeraj Chaudhary V/s State of Rajasthan & Others) (**Annexure-01**) order dated 19.11.2024 and your notice dated 04/04/2025 point wise reply is as follows:-

<p><u>Under your show cause notice Sub Point No. i under the point No. 06:</u> The Project Proponent has not carried out plantation to cover 1/3rd area of the mining lease. (Violation of condition no. 11 of consent to operate granted vide letter dated 07.02.2024)</p>	<p><u>Reply :</u> The eligation is wholly baseless and without any some and substance, As the findings of the Joint Committee Survey report Dated 03.01.2025 States is produced below refuting all the aligations made against lease holder: Page no. 18 Observation:</p> <ul style="list-style-type: none"> ● During the visit, the committee did not find trees/plans cutting nearby both side of river. ● PP carried out plantation of 3000 samplings at village Devmand on the total area of 3.15
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	<p>Ha in the year 2023-24 and the survival rate of the plantation was 70-80%.</p> <ul style="list-style-type: none"> ● PP also donated 800 plants to Sarpanch, Gram Panchayat-Kadera on dated 27.08.2024 for plantation in village. <p>From the above mention observation of joint committee it is very much clear that Lease holder has not violated any conditions regarding cutting of trees or plantation as committed in approved mining plan as well as approved EIA.</p>
<p><u>Under your show cause notice Sub Point No. ii under the point No. 06 :-</u> No arrangements (provisions of water sprinkling system etc.) have been made in the lease area for control of fugitive emission resulting from transportation, loading, unloading of bajri. Mined bajri is not transported in covered vehicles. During visit, no water sprinkling system was observed in the lease area as well as transfer points. (Violation of condition no. 12, 16 & 19 of consent to operate granted vide letter dated 07.02.2024)</p>	<p><u>Reply :-</u> That the lease holder never violated condition no 12,16 and 19 of the CTO and that water sprinkling is regularly carried out by the lease holder on KHACHCHA ROADS. Photos are attached for your kind reference(Annexure-02), also lease holder make sure that every vehicle transporting mineral bajri should be covered. Photos of Covered Trucks/Vehicles transporting mineral bajri (Annexure-03).</p>
<p><u>Under your show cause notice Sub Point No. iii under the point No. 06 :-</u> At a location near village Gulgaon weighbridge, an obstacle was made using large size stones across the river bed in mining lease area which obstructs the natural flow of river and may cause damage to river ecology. (Violation of</p>	<p><u>Reply :-</u> The mentioned allegation of an Obstacle made of large stone across the river bed in mining lease area to which obstructs the natural flow of river and may cause damage to river ecology is wholly baseless and without any some and substance. I would like to inform you that the location near village gulgaon weighbridge the obstacle made using large size stones were present in the river area before the mining lease came into effect i.e. before 31.03.2023. For your reference I'm attaching the satellite image</p>

<p>condition no. 21 of consent to operate granted vide letter dated 07.02.2024).</p>	<p>of December 2022 (Annexure-04), where it is clearly visible that these stones are dumped in the river at least 3 months before the mining lease came into effect. Another satellite image which is of February 2022 (Annexure-5), in which these stones are not visible in the river area. From which it is clear that the stones were dumped in the river area by illegal miners between February 2022 and December 2022. In which any kind of involvement of me, the applicant, is not possible.</p> <p>As per the directions of the Hon'ble National Green Tribunal Committee, I have lodged a complaint in Police Station, Kekri Sadar, Kekri against unknown people for dumping stones in the river area (Annexure-6).</p> <p>And this above information has also been confirmed by the Joint Committee in there survey report dated 03.01.2025 on the Page No. 27 of the report(Annexure-7)</p>
<p><u>Under your show cause notice point No. 07 :-</u> Further, the recommendations of the joint committee, states that it should be ensured by the PP during mining operations that no damage is done to the plantation on the river banks and adequate plantation should be developed.</p>	<p><u>Reply :-</u> It is to state that no damage is been cause to the plantation on the river banks as well as adequate plantation has been developed. We retract that we have been conducting the mining operations in due compliance of the terms and conditions so imposed by the various authorities with regards to the protection and conservation of the plantation in the lease hold area. It is also out of place that the project proponent has also been conducting regular checkups in order to ensure the preservation of the plantation in the lease hold area.</p>
<p><u>Under your show cause notice point No. 08 :-</u> And whereas, it is clear from above that the lessee has failed to comply with the conditions of consent to operate and also Environmental Clearance and Therefore, the State Board intends to revoke consent to operate under reference.</p>	<p><u>Reply</u> In case if any defective pointed out we have been curing out in a very diligent manner. It is to state that the local villagers and mining mafia indulged in illegal mining are went upon to halt the legitimate and legally valid mining operations of the PP due to which serious challenges are posed to the PP, yet we has been trying its level best to cop up with the challenges so posed by them. And it is pertinent to note that despite the troubles so caused by the illegal miners and mafia has been adairing to the terms and conditions to imposed on it. It is vehemently submitted that PP has successfully achieved the</p>

	due compliance of the conditions so imposed on it which have been duly acknowledged by the authorities from time to time.
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It is humbly requested that the legitimate and valid operations of the PP ought not to be obstructed so that the ill will of the people indulged in illegal mining may not be successful.

And We have been conducting the mining operations in due compliance of the terms and conditions so imposed by the various concerned officials and authorities.

Thanking You,

Your Faithfully

(Authorized Person)

Bharat Singh Shekhawat

Lease Holder

Mining Bajri Lease Tehsil Kekri, District Ajmer

Copy to:

1. The Director, Department of Mines & Geology, Government of Rajasthan, Shastri Circle, Udaipur.
2. The Mining Engineer, Department of Mines & Geology, Khanij Bhawan, Ajmer.
3. The Regional Officer, Regional Office, RSPCB, Kishangarh.

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH NEW DELHI

Original Application No. 1145 OF 2024

In the matter of:

Neeraj Choudhary

Versus

Applicant

State of Rajasthan

Respondent

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Dated: 18.01.2025
 Place: Delhi

JOINT COMMITTEE REPORT
BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
Principal Bench, New Delhi

In the Matter of

Original Application No. 1145/2024 (PB)
Neeraj Choudhary V/s State of Rajasthan

w.r.t.

Hon'ble National Green Tribunal PB, Delhi
order dated 19.11.2024

Date of Site Inspection: 03rd January, 2025
Location: Kekri, Rajasthan

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Glossary of Words

S.No.	Abbreviation	Full form
1.	AME	Assistant Mining Engineer
2.	CCTV	Closed Circuit Television
3.	CGST	Central Goods & Services Tax
4.	CPCB	Central Pollution Control Board
5.	CTE	Consent to Establish
6.	CTO	Consent to Operate
7.	DMFT	District Mineral Foundation Trust
8.	DMG-OMS	Department of Mines & Geology-Online Management System
9.	DSR	District Survey Report
10.	EC	Environmental Clearance
11.	e-TP	Electronic Transit Pass
12.	FY	Financial Year
13.	GPS	Global Positioning System
14.	Ha	Hectare
15.	LoI	Letter of Intent
16.	ML	Mining Lease
17.	MMDR Act	Mines and Minerals (Development and Regulation) Act
18.	MoEF&CC	Ministry of Environment Forest & Climate Change
19.	MT	Metric Tonne
20.	PP	Project Proponent
21.	OA	Original Application
22.	RSMET	Rajasthan State Mineral Exploration Trust
23.	RSPCB	Rajasthan State Pollution Control Board
24.	SDM	Sub-divisional Magistrate
25.	SEIAA	State Level Environment Impact Assessment Authority
26.	SGST	State Goods & Services Tax
27.	SLP	Special Leave Petition
28.	ToR	Terms of Reference
29.	TPA	Tonne per Annum
30.	TWP	Temporary Work Permit

Report of the Joint Committee constituted in compliance with the Order dated 19.11.2024 in the O.A. No. 1145/2024 in the matter of Neeraj Choudhary Vs State of Rajasthan before the Hon'ble National Green Tribunal, Principal Bench, New Delhi.

1. Background:

The Hon'ble National Green Tribunal, Principal Bench, New Delhi took cognizance of the present case based on the letter petition dated **27.01.2024** of Shri. Neeraj Choudhary, Sarpanch, Gram Panchayat Gulgaon, Block Sawar, District Kekri, State of Rajasthan and the same has been registered as O.A. No. 1145/2024. In the above matter, Hon'ble NGT, Principal Bench, New Delhi vide its Order dated **19.11.2024** constituted a Joint Committee comprising of (i) District Magistrate, Kekri; (ii) Rajasthan State Pollution Control Board; (iii) a Senior Scientist of Ministry of Environment Forest and Climate Change; and (iv) Central Pollution Control Board, with the direction of the Committee to submit factual report within six weeks. Further, in the above said Order dated 19.11.2024, Hon'ble NGT appointed the Central Pollution Control Board as nodal Authority for coordination and compliance.

A copy of the order dated 19.11.2024 of Hon'ble NGT is enclosed as **Annexure-1**.

2. Constitution of Joint Committee:

In compliance with the Order dated 19.11.2024 of Hon'ble NGT, New Delhi and based on the nominations received from the organizations concerned, a Joint Committee has been constituted vide letter dated 26.12.2024 of CPCB comprising of the following members:

- (i). Sh. Mahesh Dutt Purohit, Scientist-D, Ministry of Environment, Forest & Climate Change, Sub-Office, Jaipur.
- (ii). Sh. Subhash Chandra Hemani, Block Officer, (representative of District Collector, Kekri).
- (iii). Sh. Praveen Kumar Jain, Scientist-C, Central Pollution Control Board, Regional Directorate, Bhopal.
- (iv). Ms Nidhi Khandelwal, Regional Officer, Rajasthan State Pollution Control Board, Kishangarh.

A copy of the Committee constitution and nomination letters are enclosed as **Annexure-2**.

3. Terms of reference (ToR) to the Joint Committee:

The Terms of the Reference (ToR) to the Joint Committee referred therein the Order dated 19.11.2024 of Hon'ble NGT in the above matter inter-alia include the following:

- (i). The Committee shall visit the site, collect relevant information and verify the allegations referred there in the letter petition dated 27.01.2024. Accordingly, the following are the issues referred therein the letter petition:
 - A. Carrying on mining activities at a depth of more than permissible depth and outside mining lease area.
 - B. Irregularity of sand/bajri storage at stocks at transfer points and illegally transporting without reaching transfer points.
 - C. Large number of vehicles using in mining and transportation activities.
 - D. Selling of bajri by PP @600 Rs. Per ton, which is more than the government rates.
 - E. Cutting of trees by PP along both side of river which is causing damage to flora fauna and river ecology.
- (ii). Compliance status of EC and consent by the concerned mining lease holders.

The factual status on various statutory requirements furnished below:

4. Preliminary meeting of the Joint Committee

In consultation with the members of the Joint Committee, a preliminary meeting of the Committee was convened at SDM office, Kekri on 3rd January, 2025 before the site visit. In the said meeting all the members of the Joint Committee were present and discussed the facts and issues involved in the matter, ToR to the Committee and further course of action proposed in this matter.

Following officials were also present in the meeting are:

- i. Sh. P. Jagan, Regional Director, CPCB Bhopal

- ii. Sh. Rupendra Kumar, Scientist 'B' CPCB Bhopal
- iii. Sh. Bhopal Singh, Tehsildar, Kekri
- iv. Sh. Sanjay Kumar Sharma, AME, Mining and Geology Department, Sawar

During the discussion, committee gave an opportunity to the Applicant to submit his views and also requested the applicant to physically show the places / allegations levelled in the letter petition. List of participants in the meeting is enclosed as **Annexure-3**.

After the preliminary meeting, the site inspection was carried out on 3rd January, 2025 alongwith Applicant Sh. Neeraj Choudhary, Sarpanch, Gram Panchayat Gulgaon and representative of Project Proponent Sh. Khushwendra Singh to verify the factual status on the allegations raised.

5. About the Lease and Mining Project(ML No. 05/2013):

1. Khari River is a tributary of the Banas River which originates in the hills near Deogarh in Rajsamand district. As per Ajmer district survey report its total catchment area is 6268 sq km and flows towards northeast about 192 km through Udaipur, Bhilwara and Ajmer Districts before joining the Banas River near Chosala village in Ajmer District. The Khari has sandy bed and remains dry for the major part of the year.
2. The Letter of Intent (LoI) was issued from the Mine (Group-2) Division, Govt. of Rajasthan on dated **20.03.2013** for the allotment of 1025.70 hectare bajri mine which will be excavated from Khari river in Ajmer district. Copy of letter is enclosed at **Annexure-4**.
3. As per the letter dated **19.12.2013** issued from Mine (Group-2) Division, Govt. of Rajasthan Temporary Work Permit (TWP) was given for mining of Bajri in lease area from 29.12.2013 to 28.02.2014 with the terms & conditions given in the letter, which was extended upto 31.03.2014 through Supplementary Contract duly signed by Mining Department, Sawar and PP. The validity of TWP was further extended by Hon'ble Supreme Court as per order dated 27.03.2014 till further order. Copy of allotment letter and Supplementary Contract are enclosed at **Annexure-5 & 6** respectively. Later on, PP stopped the bajri mining from the Khari

River from **01.11.2014** and submitted letter for the same to Mining & Geology department, Sawar dated 28.10.2014. Copy of letter is enclosed at **Annexure-7**.

4. The Govt. of Rajasthan vide order dated 15.09.2017, cancelled the Lol & TWP for violating the terms & conditions of TWP & Contract and application form rejected and forfeited application fee. Copy of letter is enclosed at **Annexure-8**.
5. The PP filed special appeal 419/2018 in the Hon'ble High Court, Jaipur and as per Hon'ble High Court order dated 07.05.2022 and Hon'ble Supreme Court SLP 10587/2019 Bajri lease Lol holders V/s State of Rajasthan and Others dated 11.11.2021 based on amendment made in the rule 5(4), it was directed to the Government to take decision within 3 months.
6. Environmental Clearance (EC) for mining of mineral Sand/Bajri from Khari River in revenue villages of Tehsil Kekri was issued by MoEF&CC vide letter dated **03.02.2022** to PP Mr. Bharat Singh Shekhawat S/o Mr. Shivdayal Singh Shekhawat, r/o 336, Mohan Nagar B, B.J.S. Colony, Jodhpur (Rajasthan) for proposed annual production of 30,00,000 TPA from 1025.70Ha with a maximum minable depth of 1 meter. Copy of EC is enclosed at **Annexure-9**.
7. In compliance of the court order Government of Rajasthan vide letter dated **14.10.2022** reinstated the rejected lease orders. Copy of letter is enclosed at **Annexure-10**.
8. The Govt. of Rajasthan vide order dated **29.03.2023** issued the mining lease no. 05/2013 to PP Mr. Bharat Singh Shekhawat. The mining lease became effective for the remaining period of 04 years 01 month and 26 days (from 31.03.2023 to 25.05.2027) after contract registration. Copy of order and lease agreement is enclosed at **Annexure-11 & 12**.
9. Rajasthan SPCB issued Consent-to-Establish & Consent-to-Operate u/s 21(4) of Air (Prevention and Control of Pollution) Act 1981 by letter dated **19.04.2023** and it was valid upto 29.03.2024 with conditions of maximum minable depth of 1 metre. Copy of CTE & CTO are enclosed at **Annexure-13**.
10. The previous EC dated 03.02.2022 has been amended by SEIAA by letter dated **12.01.2024** with an increase in minable depth of mining

from 1 metre to 3 meter without any increase in total mining capacity (30,00,000 TPA) & without any increase in minable area (1025.70 Ha), located at revenue villages of Tehsil Kekri (Copy of amended EC is enclosed at **Annexure-14**) and CTE & CTO has been issued from RSPCB dated **07.02.2024** which is valid upto 25.05.2027 with conditions of maximum minable depth of 3 metre. Copy of CTE & CTO are enclosed at **Annexure-15**.



The Satellite image showing the mine lease boundary on Khari River, Kekri

6. Observation of the Joint Committee

Based on the deliberations held during the meeting of the Joint Committee, subsequent site inspections and documents made available to the Committee, the following observations are made:

A. General observations

- (a). During the visit of Joint Committee, no flow of water was observed in the river bed at the visited site near village Gulgaon and Devmand, and water filled pockets were observed in the river bed due to mining done at many places.
- (b). During the visit of Joint Committee, boundary pillars were not found at the site of the mining lease to demarcate the mining lease area as per Rajasthan Minor Mineral Concession Rules, 2017 (**Annexure-16**) - Rule No. 28, 1 (iv), Rule No. 91 and Schedule IV, S.No. 3 & 7. The representative of PP and mining department official explained that the mining lease had been

allocated in various Khasra Nos. and it would be difficult to demarcate boundary of mining lease area by using pillars. The PP has deposited demarcation charges of Rs. 20,000/- on dated 28.05.2013 to Mining and Geology Department, Ajmer and Rs. 50,000/- on dated 29.03.2023 to Mining and Geology Department, Sawar for demarcation of lease area and the Mining and Geology Department, Sawar has conducted the survey dated 16.09.2014 and provided the demarcation report with revenue tehsil/villages, Khasra no., Rakba and type of land etc. on 30.03.2023.

- (c). Mining activity was being carried out using JCB machine in the mining lease area by PP during the visit, and same was confirmed on the site using Google live location and mining lease demarcated kml file by the Committee members. Committee Members measured depth of mined pits at some places in the river during the site visit on 03.01.2025 with the help of measuring tape and found that mined depth from the adjacent nearby river bed was approximately 1.5 m, while at some places the depth was even 2.3 m.
- (d). PP has installed weighbridge at the bank of river for weighing and issuing of Rawanna for collection of Royalty based on the quantity of sand mined which is connected with Department of Mines & Geology-Online Management System (DMG-OMS) portal that can be accessed by Mining department. CCTV cameras were also installed at the weighbridge locations and vehicles were provided with the GPS.
- (e). During visit, Joint Committee observed that there were three stock points namely Gulgaon, Devkheri and Devpura villages for storage of mined sand/bajri for which PP has licences from Mining and Geology Department. PP has installed weighbridge for issuing e-TP (connected with online server that can be accessed by Mining department) with CCTV cameras. Manual Air quality monitoring station installed to check the Air Quality at Gulgaon and Devpura stock points and found not in operation during visit. The PP informed that the periodic monitoring of ambient air quality and analysis work has been given to the third-party laboratory. As per data furnished by the Mining and Geology Department, Sawar vide letter dated 03.01.2025 (Copy of letter attached at **Annexure-17**), total quantity of Bajri stored at three stock points is as given below:

S.No.	Location	Closing balance as on 03.01.2025 (Tonnes)
1.	Gulgaon (ID:19306)	4839.05
2.	Devpura (ID:17301)	23317.08
3.	Devkheri (ID:17301)	675.75

It was observed that no catch drains, siltation ponds were provided around the sand storage areas (sand stock points) to prevent the flow of water and sand into the adjacent agricultural land. No water sprinkling system observed at the haul roads, sand storage area to control fugitive dust emission during handling and transportation of sand.

(f). Mining and Geology department, Sawar carried out drone survey at all the three stock points dated 09.02.2024 on the basis of complaint received from village panchayat to check irregularity of stocks at stock points. On the basis of irregularity observed at three stock points with total quantity of 2910.524 MT, Mining and Geology department, Sawar imposed penalty of Rs. 13,09,735.80/- on PP vide letter dated 20.02.2024. Copy of action taken letter is enclosed as **Annexure-18**.

(g). PP carried out plantation of 3000 saplings at village Devmand on the total area of 3.15 Ha in the year 2023-24. As per amended EC the greenbelt shall be developed within first 5 years and the density of the trees should be around 2500 saplings per hectare. However as per CTO, the plantation should be carried out at 1/3rd lease area. The consent condition w.r.t. plantation is not in line with the EC, therefore the PP should get amended the CTO from RSPCB and comply accordingly.

(h). Replenishment study for mining lease area had been conducted by the PP through qualified consultant i.e. Ms. Prerna Chauhan (Geologist), during Pre-monsoon & Post-Monsoon for the year 2023-24 and report submitted to Mining and Geology Department, Sawar on dated 03.05.2024. As per replenishment study:

S.No.	Description	Area in Ha
1.	Total Lease Area	1025.70
2.	Minable Area (3/4 Area)	769.275
3.	1/4 Area Blocked on both sides of river	256.425

S.No.	Description of Reserves	Quantity in MT
1.	Total Geological reserves	27311746.56
2.	Total Movable reserves	20483809.92
3.	Total Blocked reserves	6827936.641

Copy of replenishment study is enclosed at **Annexure-19.**

- (i). During the visit that it was observed near village Gulgaon weighbridge location, large stones were stacked across the river bed and obstacle made using large size stones across the river bed in the mining lease area without any approval of concerned department, which almost blocked the natural flow of river in the lease area and may cause damage to river ecology (**see photo 16 & 17**). As per Google earth image dated 21.02.2022 (see photo 14) of mining lease area shows no obstruction was visible, however image dated 11.10.2022 (see photo 15) shows clear obstruction of river with large size stones. This change is clearly visible in the Google Earth images taken between February and October 2022. It would have been probably done to stop the sand/bajri flow for more deposition in the permitted lease area. As per Monitoring mechanism of Enforcement & Monitoring Guidelines for Sand Mining 2020, "All precautions shall be taken to ensure that the water stream flows unhindered and process of natural river meandering does not get affected due to mining activity". Also, making obstacles to natural water flow violates the consent condition no. 21. Mining and Geology department, Sawar has issued notice to PP dated **08.01.2025** for responding within 30 days after receiving of this notice. Copy of notice is enclosed as **Annexure-20.**
- (j). Mining and Geology Department, Sawar carries out regular vigilance activities to monitor the illegal mining/transportation/storage of mined sand/bajri in tehsil Kekri. Mining and Geology Department, Sawar provided information about the action taken against 22 cases in the FY2023-24 and 13 cases in FY 2024-25 (upto December 2024) regarding violators for illegal storage & transportation of mined sand/bajri and recovered Rs. 34,15,400/- (including EC charges i.e. Rs. 26,00,000/-) during FY 2023-24 and Rs. 23,24,950/- (including EC charges i.e. Rs. 18,00,000/-) during FY 2024-25 in tehsil Kekri. Details of penalty recovered is attached at **Annexure-21.**

(k). As per data furnished by Mining and Geology Department, Sawar, total Rawanna issued in the FY 2023-24 are 21195 Nos. and quantity of sand/bajri dispatched is 3,99,449.70 tonnes and total Rawanna issued in the FY 2024-25 (upto December 2024) are 27318 Nos. and quantity of sand/bajri dispatched is 5,44,884.16 tonnes. From the above data, quantity of sand/bajri dispatched is less than the consented limit i.e. 30,00,000 TPA. Details of Rawanna and quantity of sand/bajri dispatched is attached at **Annexure-22**.

(l). During the visit, it was observed that vehicles carrying sand/bajri without any cover which may cause fugitive dust emission during transportation.

(m). As per information provided by the office of the Deputy Conservator of Forest, Ajmer, there were no National Park/Wildlife Sanctuary near the mining lease area. Copy of letter is enclosed at **Annexure-23**.

B. Observations on the issues raised by the applicant in the letter petition dated 27.01.2024

(a) **Issue raised:** Carrying out mining activities at a depth of more than permissible depth and outside mining lease area.

Observation:

There was no flow of water except small pockets of water in the river bed observed. The committee members measured depth of mined pits randomly at some places in the river during the site visit on 03.01.2025 with the help of measuring tape and found that mined depth from the adjacent river bed was 1.5m at few places, while at some places the depth was even 2.3 m.

(b) **Issue raised:** Irregularity of sand/bajri storage at stocks at transfer points and illegally transporting without reaching transfer points.

Observation:

- PP has licence for three transfer points located at villages Gulgaon, Devpura and Devkheri for storage of mined sand/bajri. During visit, Gulgaon and Devpura stock points were operational and Devkheri was not in operation, the excavated and transported sand/bajri from river bed found-stored at Gulgaon

TP-4839.05 Tonnes, Devpura TP-23317.08 Tonnes & Devkheri TP-675.75 Tonnes. Earlier, Mining and Geology department had carried out drone survey at all the three transfer points dated 09.02.2024 on the basis of complaint received from village panchayat to check irregularity of stocks at transfer points. On the basis of irregularity found at three transfer points with total quantity of 2910.524 MT, mining department imposed penalty of Rs. 13,09,735.80/- on PP vide letter dated 20.02.2024 (**details in Annexure-18**).

- Mining and Geology Department, Sawar carries out regular vigilance activities to monitor the illegal mining/transportation/storage of mining sand/bajri in tehsil Kekri. District authorities provided information about the action taken against 22 cases in the FY 2023-24 & 13 cases in FY 2024-25 (upto December 2024) regarding violators for illegal storage & transportation of mined sand/bajri and recovered Rs. 34,15,400/- (including EC charges i.e. Rs. 26,00,000/) during FY 2023-24 and Rs. 23,24,950/- (including EC charges i.e. Rs. 18,00,000/) during FY 2024-25 in tehsil Kekri (**details in Annexure-21**).

- Joint Committee randomly verified quantity of sand/bajri being dispatched through e-Transit Pass generated at transfer point as well as carrying capacity of vehicle permitted with transport department and found it in order.

(c) **Issue raised:** Large number of vehicles using in mining and transportation activities.

Observation:

- As per the mining plan submitted by the PP, the number of machineries/vehicles proposed for excavation of sand/bajri i.e. Excavators (JCB) -12 Nos. & Front-End Loaders-12 Nos. As per the PP, presently there were total 08 Nos. of JCB available at various excavation sites, during the site visit mining activity was going on in the river bed of mining lease area near village Gulgaon by using one JCB machine and tractor-trolley using for transportation to transfer point. However, at the time of visit observed that 5 truck trailer are used for transportation from transfer points to various cities.

(d) **Issue raised:** Selling of bajri by PP @600 Rs. Per ton, which is more than the government rates.

Observation:

- Earlier, The Rajasthan Goods (Control of Production, Supply, Distribution and Trade and Commerce) Act, 2014 and rate of sand/bajri was fixed by the District Collector vide notification no. F17(1)/Mining Department/legal/2014 dated 07.02.2014, District Collector, Ajmer issued an order dated 11.02.2014 and fixed the rate of sand/bajri (Copy of the order is enclosed at **Annexure-24**), however same was adjourned as per order dated 18.05.2015 of the Hon'ble supreme court SLP no. 15369/2015. Due to this no rate of sand/bajri was decided by the concerned Department.
 - PP informed that at present, the PP is selling bajri @600 rupees per ton including all charges viz. CGST, SGST, Royalty charges, DMFT Charges, RSMET, transportation charges etc.
- (e) **Issue raised:** Cutting of trees by PP along both side of river which is causing damage to flora, fauna and river ecology.

Observation:

- During the visit, the committee did not find trees/plants cutting nearby both side of river.
- PP carried out plantation of 3000 samplings at village Devmand on the total area of 3.15 Ha in the year 2023-24 and the survival rate of the plantation was 70-80%.
- PP also donated 800 plants to Sarpanch, Gram Panchayat-Kadera on dated 27.08.2024 for plantation in village.

7. CTO Compliance

The CTO issued by RSPCB is valid up to 25.05.2027. The joint committee verified and found the PP is not complying with conditions no. 11, 12, 16, 19, 21 of Consent to Operate issued vide RSPCB letter dated 07.02.2024, details of which are as follows:

- i. As per condition no. 11, the PP has not carried out plantation to cover 1/3rd area of the mining lease. (as mentioned above the consent condition w.r.t. plantation is not in line with the EC and mining plan)

- ii. As per condition no. 12, 16 & 19, no arrangements (provision of water sprinkling system, etc.) have been made in the lease area for control of fugitive emissions resulting from transportation, loading, unloading of bajri. Mined bajri is not transported in covered vehicles. During visit, no water sprinkling system was observed in the lease area as well as transfer points.
- iii. In violation of per condition no. 21, at a location near village Gulgaon weighbridge, an obstacle made using large size stones across the river bed in mining lease area was observed which obstructs the natural flow of river and may cause damage to river ecology.

8. EC Compliance

- i. The Project is having valid Environment Clearance issued by SEIAA vide letter dated 12.01.2024 and validity of EC is co-terminus with the lease period.
- ii. As per the details submitted by the representative of Department of Mines and Geology, Govt. of Rajasthan as well as authenticated production figures, the mineral production (river sand excavation) has not been done beyond the permissible quantity as allowed vide EC under reference.
- iii. PP had carried out plantation of 3000 samplings at village Devmand on the total area of 3.15 Ha in the year 2023-24. As per EIA report, 5316 no. of plantation shall be carried out, whereas as per amended EC the greenbelt shall be developed within first 5 years and the density of the trees should be around 2500 saplings per hectare. However as per CTO, the plantation should be carried out at 1/3rd lease area. The consent condition w.r.t. plantation is not in line with the EC.
- iv. No excavation beyond the depth of 3 meters was observed in the river bed. Formation of deep trenches due to mining was also not observed.
- v. A Comprehensive Digital Map (Land use and Land Cover) of entire lease area is to be prepared by the PP with clear depiction of 05 year excavation plan as per the approved scheme of mining.
- vi. Provisions and strategic placement of water sprinklers should be done with immediate effect at the areas more prone to generate fugitive emissions.
- vii. Other statutory documents such as Approved Mining Plan, Occupational Health Checkups of workmen in accordance of

various mine legislation, Ambient Air Quality monitoring reports etc have been submitted by the unit along with the latest six-monthly compliance report to MoEF & CC.

9. Recommendations of the Joint Committee:

- a) Google Earth image dated 11.10.2022 shows obstruction across river in mining lease area, hence the concerned department/authorities should be directed to take necessary action against PP for non-complying of Enforcement & Monitoring Guidelines for Sand Mining 2020, and also ensure that the obstruction made using heavy stones across the river bed near village Gulgaon weighbridge location should be removed immediately for maintaining the natural flow of river and maintaining river ecology.
- b) Pillars shall be fixed before carrying out mining operations to demarcate the banks in the active mining channel/stretch according to the banks boundary map. Pillars shall also be fixed at the boundary of mining zone, leaving buffer zone from the banks, with level marks on these pillars without these facilities, precise compliance verification on ground w.r.t. depth of mining and buffer zone left from the banks is not possible.
- c) District Survey Report should be scientifically prepared as prescribed in the Sustainable Sand Mining Guidelines 2016, preferably by government institutes/organizations. No-mining zones (distance from riverbank, bridges, dams etc.) should be depicted in maps in the Survey Reports for clarity.
- d) It should be ensured by the PP during mining operations that no damage is done to the plantation on the river banks and plantation should be developed after amendment of consent.
- e) The PP shall comply with Consent conditions no. 11, 12, 16, 19, 21 with immediate effect.
- f) Proper covering of vehicles as well sand/bajri stored in the stock storage area using tarpaulin, and water sprinkling on the roads shall be done to prevent dust emission.
- g) The permissible mining depth condition and distance/buffer criteria (distance from riverbank, bridges, dams etc.) for no-mining zones should be strictly implemented. In no case mining should be

carried out below water level or sub-surface water level in the river.

- h) Even though PP has conducted the replenishment study, the following points may also be included:
- Yearly replenishment studies should depict the factual position and levels for all corresponding cross sections, clearly differentiating the mined and unmined area.
 - Replenishment reports should contain key maps of mining channel/stretch area.
- i) A Comprehensive Digital Map (Land use and Land Cover) of entire lease area is to be prepared by the PP at the earliest with clear depiction of 05 year excavation plan as per the approved scheme of mining.
- j) Appropriate mechanism be implemented for taking strict punitive action against the persons and vehicle involved in illegal mining in the area under the MMDR Act and direction issued by Hon'ble National Green Tribunal vide order dated 26.02.2021 in O.A. 360 of 2015 in terms of penalty and environmental compensation.



(Mahesh Dutt Purohit)
Scientist-D, MoEF&CC,
IRO, Jaipur



(Subhash Chandra Hemani)
Sub Divisional Officer
SDM Office, Kekri



(Praveen Kumar Jain)
Scientist C,
CPCB, RD Bhopal



(Nidhi Khandelwal)
Regional Officer, RSPCB
Kishangarh

Photos taken during the visit under Hon'ble NGT OA 1145/2024



Latitude: 25.972658
 Longitude: 75.151826
 Elevation: 275.07-216
 Accuracy: 33.6 m
 Time: 09-01-2025 11:04
 Note: NGT OA 1145

Discussion in meeting by the Joint Committee (photo 1)



Latitude: 25.820071
 Longitude: 75.20159
 Elevation: 334.73-13 m
 Accuracy: 16.3 m
 Time: 09-01-2025 12:23
 Note: NGT OA 1145 of 2024

Joint Committee visit at Stock Point, Gulgaon (photo 2)



Latitude: 25.82008
Longitude: 75.203716
Elevation: 347.4416 m
Accuracy: 23.9 m
Time: 03-01-2025 12:27
Note: NGT OA 1145 of 2024 #32

Discussion with Applicant Sh. Neeraj Choudhary (photo 3)

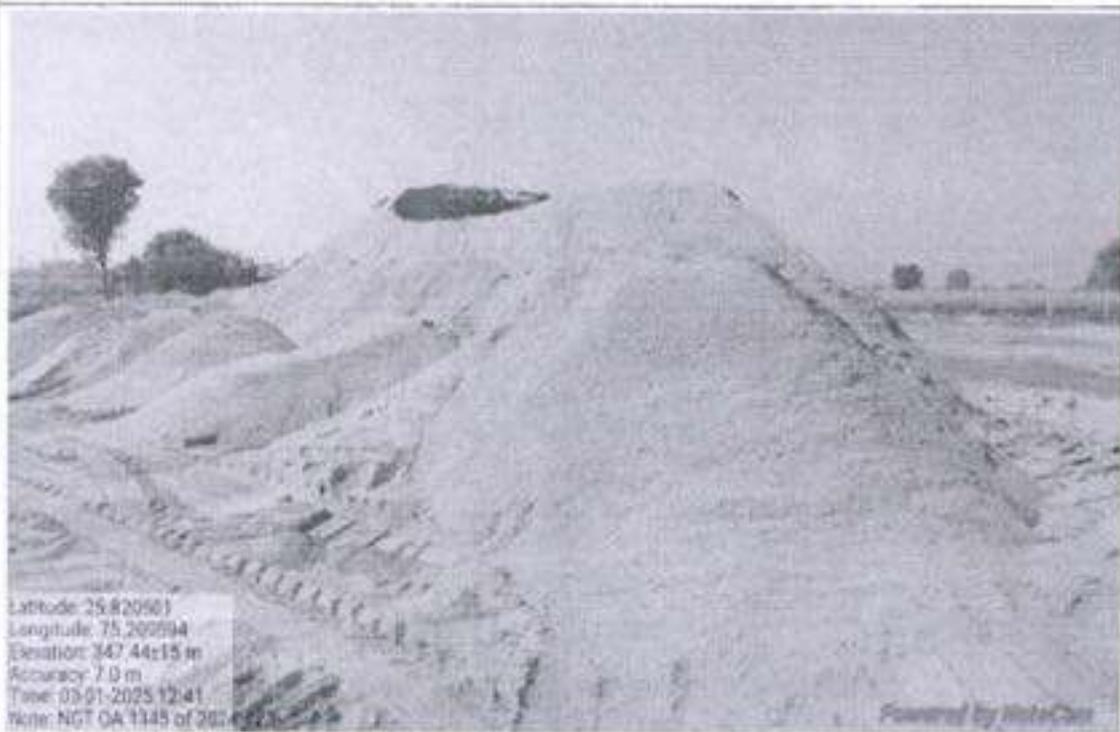


Latitude: 25.819893
Longitude: 75.20155
Elevation: 347.4414 m
Accuracy: 4.9 m
Time: 03-01-2025 12:33
Note: NGT OA 1145 of 2024 #32

Weighbridge with CCTV camera at Stock Point, Gulgaon (photo 4)



Manual Air Quality Monitoring Station installed at Stock Point, Gulgaon (photo 5)



Bajri/sand stored at Stock point, Gulgaon (photo 6)



Weighbridge near River bank, Gulgaon (photo 7)



CCTV camera installed at weighbridge near River bank (photo 8)



Online monitoring of mining sand (photo 9)



Ongoing Mining Activity in the lease area at Khari River (photo 10)



Water present in the small pockets in the River Khari (photo 11 & 12)



Measuring depth of mining of sand from river bed (photo 13)



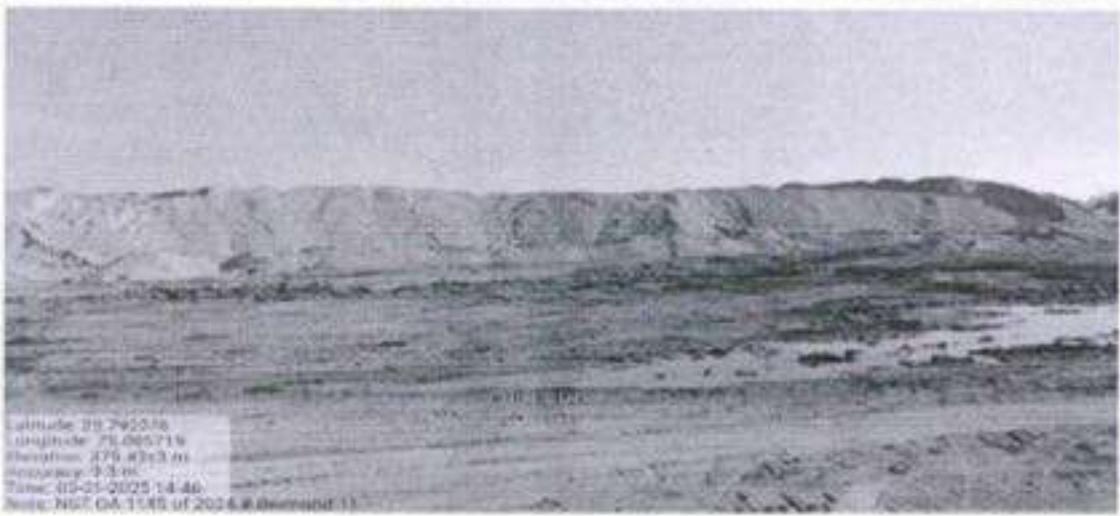
As per satellite image dated 21.02.2022, **no obstruction visible** in the mining lease area of River Khari near village Gulgaon (photo 14)



As per satellite image dated 11.10.2022, **obstruction visible** in the mining lease area of River Khari near village Gulgaon (photo 15)



During the visit, **Obstruction visible** and blocked the river flow by the stone in the mining lease area of River Khari near village Gulgaon (**photo 16 & 17**)



Latitude: 21.792076
 Longitude: 75.085716
 Elevation: 375.4313 m
 Accuracy: 3.3 m
 Date: 03-01-2025 14:46
 Note: NGT OA 1145 of 2024 @ Devmand 11

Sand/Bajri stored at mining Stock point, Devmand (photo 19)



Latitude: 21.792553
 Longitude: 75.085223
 Elevation: 374.4318 m
 Accuracy: 3.8 m
 Date: 03-01-2025 14:28
 Note: NGT OA 1145 of 2024 @ Devmand 11

Weighbridge at Stock Point, Devmand (photo 20)



Latitude: 21.792504
 Longitude: 75.085556
 Elevation: 375.4313 m
 Accuracy: 3.3 m
 Date: 03-01-2025 14:38
 Note: NGT OA 1145 of 2024 @ Devmand 11

CCTV Camera at Stock Point, Devmand (photo 21)



Plantation at Devmand area (photo 22 & 23)

Item No. 07

Court No. 2

**BEFORE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No.1145/2024

Neeraj Choudhary

Applicant(s)

Versus

State of Rajasthan

Respondent(s)

Date of hearing: 19.11.2024

**CORAM: HON'BLE MR. JUSTICE SUDHIR AGARWAL JUDICIAL MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicants: None

ORDER

1. A letter petition dated 27.01.2024 has been received from Neeraj Choudhary, Sarpanch, Gram Panchayat Gulgaon, Block Savar, District Kekri State of Rajasthan and this letter petition has been registered as Original Application under Sections 14 and 15 of National Green Tribunal Act, 2010 (hereinafter referred to as '**NGT Act, 2010**') in exercise of *suo-moto* jurisdiction in view of law laid down by Supreme Court in ***Municipal Corporation of Greater Mumbai Versus Ankita Sinha and Others, (2022) 13 SCC 401.***

2. Complainant has said that large scale illegal mining and transportation of mineral in utter violation of environmental norms is going on, on the side of river Khari. It is passing through Kekri District by the persons who has been granted mining leases but they are carrying out mining activities outside the lease area. Said mining has been conducted to extract mineral though sufficient replenishment is not available in river

bed and this is causing serious damage to flora fauna and river ecology. Heavy machines are being used for mining activities and transportation of mineral is by using dumper trailers, tractors and other vehicles.

3. From the complaint made in this letter petition, *prima-facie*, we are satisfied that a substantial question relating to environment has arisen but before proceeding further in the matter we find it appropriate to obtain a factual report and for this purpose constitute a Joint Committee comprising District Magistrate, Kekri; Rajasthan State Pollution Control Board; a Senior Scientist of Ministry of Environment Forest and Climate Change; and, Central Pollution Control Board.

4. Central Pollution Control Board shall be the Nodal Authority for co-ordination and compliance of this order.

5. Above Committee shall visit the site, collect relevant information and submit factual report within six weeks. While submitting report, Committee shall also examine compliance of EC and consent by the concerned mining lease holders.

6. List for further hearing on 22.01.2025.

Sudhir Agarwal, JM

Dr. Afroz Ahmad, EM

November 19, 2024
Original Application No.1145/2024
M

E-mail

301/LP/2024
19/01/24

Public Grievance

अवेध खनन परिवहन व पर्यावरण को नुकसान पहुंचाने के संबंध में

From : neerajryad@gmail.com

Sat, Jan 27, 2024 04:37 PM

Subject : अवेध खनन परिवहन व पर्यावरण को नुकसान पहुंचाने के संबंध में

To : CM Rajasthan <cmrajasthan@nic.in>

Cc : transport@rajasthan.gov.in, dmkekri@rajasthan.gov.in, spekekri101@gmail.com, secy-mines@rajasthan.gov.in, director uda mg <director.uda.mg@rajasthan.gov.in>, js mines <js.mines@rajasthan.gov.in>, admvigudaipur mg <admvigudaipur.mg@rajasthan.gov.in>, mladudu45@gmail.com, colrajyarardhanrathore@gmail.com, dsrevenue@gmail.com, pccf raj forest <pccf.raj.forest@rajasthan.gov.in>, dcf kekri forest <dcf.kekri.forest@rajasthan.gov.in>, dto kekri tport <dto.kekri.tport@rajasthan.gov.in>, me ajmer <me.ajmer@rajasthan.gov.in>, ame sawar <ame.sawar@rajasthan.gov.in>, Public Grievance <publicgrievance-ngt@gov.in>, Administrative Section <adm.ngt@nic.in>, sgoutam11@gmail.com, DS RPG <DS.RPG@rajasthan.gov.in>, rajsampark@rajasthan.gov.in

CWB

श्रीमान भजनलाल जी शर्मा

मुख्यमंत्री राजस्थान सरकार

जयपुर राजस्थान

विषय :- अवेध खनन परिवहन व पर्यावरण को नुकसान पहुंचाने के संबंध में महोदय जी,

उपरोक्त विषय अंतर्गत निवेदन है कि आज दिनांक 26 जनवरी 2024 को आयोजित ग्रामसभा में सर्वसम्मती से प्रस्ताव संख्या 4 द्वारा आपको जांच हेतु आग्रह किया गया है व निवेदन है की जांच होने तक खनन पर पूर्ण रूप से प्रतिबन्ध लगाया जाए अवगत करवाना चाहेंगे की देवमंड से गुलगांव होकर टान्कावास सीमा तक खारी नदी में लीज आर्टिट है आप द्वारा दिनांक 15/01/2024 से 30/01/2024 तक अवेध खनन को लेकर विशेष अभियान चलाया गया है

महोदय जी लेकिन वर्तमान में समस्या लीज धारक द्वारा अवेध खनन व परिवहन हे आपको अवगत कराना चाहेंगे कि लीज धारक द्वारा ही अवेध खनन व परिवहन संचालित है जिसके निम्न बिंदु शामिल है

1 - लीज धारक द्वारा केकड़ी जिले में होकर गुजरने वाली खारी नदी में तय मानको से ज्यादा गहरा व लीज क्षेत्र के बाहर भी खनन किया जा रहा है व गहरे गड्ढे खोद दिए गए हैं जिसके कारण नदी का प्राकृतिक स्वरूप ही बदल चुका है वर्तमान में बजरी की खारी नदी में बजरी की मात्रा दोहन लायक नहीं है हे फिर भी लीज धारक द्वारा लगातार पैड़ पोथी व पर्यावरण को नुकसान पहुंचाते हुए दोहन किया जा रहा है आपसे निवेदन है इसकी जांच जनिज, राजस्व व वन विभाग द्वारा जांच करवाई जाए

2 - वर्तमान में मौजूद लीज धारक के टीपी पॉइंट्स देवखेड़ी, देवमंड, व गुलगांव पर ऊर्जी तरीके से कागजों में स्टॉक बताया गया है जबकि मौके पर स्टॉक उक्त मात्रा में उपलब्ध नहीं है जिसके फलस्वरूप माननीय न्यायालय व सरकार के दिशा निर्देशों की अवहेलना की जा रही है

और टीपी पॉइंट्स के बजाय नदी से सीधे डम्पर, ट्रैलर, ट्रैक्टर और अन्य साधनों को भरा जा रहा है और अवेध परिवहन किया जा रहा है जिसकी भी जांच खनन विभाग व परिवहन विभाग द्वारा अपेक्षित है

क्षेत्रीय निदेशालय (मध्य), भोपाल
केन्द्रीय प्रदूषण नियंत्रण बोर्ड
 (पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)

CM-13011/339/2024-LAW-HO-CPCB/20472/ 1758

दिनांक 26 दिसंबर, 2024
 एन.जी.टी. प्रकरण

प्रति,

कार्यालय जिला कलेक्टर, केकड़ी राजस्थान	सदस्य सचिव राजस्थान राज्य प्रदूषण नियंत्रण बोर्ड ए-4, इंस्टीट्यूशनल एरिया, झालाना झूगरी, जयपुर-302004	उप महानिदेशक वन, पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, एकीकृत क्षेत्रीय कार्यालय, पी-213, अरुण्य भवन, झालाना इंस्टीट्यूशनल एरिया, जयपुर-304002
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विषय: माननीय एनजीटी प्रिंसिपल बैंच, दिल्ली के प्र.क.-1145/2024 के आदेश दिनांक 19/11/2024 के परिपालन में संयुक्त समिति के गठन बाबत।

महोदय,

उपरोक्त विषयांतर्गत माननीय एनजीटी द्वारा प्र.क.-1145/2024 में पारित आदेश दिनांक 19/11/2024 के परिपालन में 04 सदस्यीय समिति के गठन हेतु निर्देश प्रदान किया गया था। उपरोक्त के परिपालन में सभी संबंधित विभागों से प्राप्त नामांकन के आधार पर निम्न समिति का गठन किया गया है तथा समिति द्वारा दिनांक: 03-04 जनवरी, 2025 को स्थल का निरीक्षण किया जाना प्रस्तावित है।

क्र.	नाम व पदनाम	सम्पर्क विवरण
01	श्री महेश दत्त पुरोहित, वैज्ञानिक-घ पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, उप-क्षेत्रीय कार्यालय, जयपुर	मो.नं. 9413845550
02	श्री सुभाष चन्द्र हेमानी, उपखण्ड अधिकारी साबर (प्रतिनिधि-कलेक्टर, केकड़ी)	मो.नं. 8209855877
03	श्री प्रवीण कुमार जैन, वैज्ञानिक-ख केन्द्रीय प्रदूषण नियंत्रण बोर्ड, भोपाल	मो.नं. 7746826294
04	श्रीमती निधी खण्डेलवाल, क्षेत्रीय अधिकारी राजस्थान राज्य प्रदूषण नियंत्रण बोर्ड, किशनगढ़	मो.नं. 9829964235

राजभाषा हिन्दी में पत्र आबहार का स्वागत है

पता: "परिवेश भवन"

पर्यावरण परिसर, ई-5, कोरा कालोनी, भोपाल-462016

दुरीएबीएनः 0755-2775385, 2775386

क्षेत्रीय निदेशक दायरेकः 0755-2775384

ई-मेल: cpcb.bhopal@gmail.com, वेबसाइट: www.cpcb.nic.in

सिंगल यूज प्लास्टिक का करें बहिष्कार

मुख्यालय:

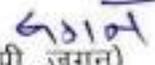
परिवेश भवन

पूर्वी बज्रुन नगर, दिल्ली-110032

दूरभाष क्रः 011-43102030

उपरोक्त समिति द्वारा प्रश्नगत स्थल खासी नदी, ग्राम-देवमंड मुलगांव व टांकावास, जिला-केकडी में संयुक्त निरीक्षण व स्थानीय विभागों से समन्वय कर जानकारी एकत्रिकरण का कार्य दिनांक: 03-04 जनवरी, 2025 को किया जायेगा ताकि संयुक्त समिति द्वारा निर्धारित समय-सीमा के भीतर निरीक्षण प्रतिवेदन माननीय एनजीटी के समक्ष प्रस्तुत किया जा सके। इस बाबत केन्द्रीय प्रदूषण नियंत्रण बोर्ड को नोटल एजेंसी नियुक्त किया गया है।

भवदीय,


(पी. जगन)
क्षेत्रीय निदेशक

संलग्नक: यथोपरि।

प्रतिलिपि:

- | | | |
|---|---|------------------------------------|
| 1. श्री नजीमुद्दीन, वैज्ञा-एफ एवं विभाग प्रमुख, IPC- II | } | की ओर कृपया सूचनार्थ। |
| 2. डिविजनल हेड, विधि विभाग, के.प्र.नि.बो., दिल्ली | | |
| 3. श्री महेश दत्त पुरोहित, वैज्ञानिक-घ, पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, उप-क्षेत्रीय कार्यालय, जयपुर | } | की ओर कृपया सूचनार्थ एवं पालनार्थ। |
| 4. श्री प्रवीण कुमार जैन, वैज्ञानिक-ख, के.प्र.नि.बो., भोपाल | | |
| 5. श्रीमती निधी खण्डेलवाल, क्षेत्रीय अधिकारी, राजस्थान राज्य प्रदूषण नियंत्रण बोर्ड, किशनगढ़ | | |
| 6. श्री सुभाष चन्द्र हेमानी, उपखण्ड अधिकारी, केकडी | | |


क्षेत्रीय निदेशक

कार्यालय जिला कलेक्टर एवं जिला मजिस्ट्रेट, केकड़ी

क्रमांक :- एफ.5() ()न्याय/पर्यावरण/2024/4350 दिनांक :- 23/12/2024

आदेश

माननीय राष्ट्रीय हरित प्राधिकरण, नई दिल्ली के मूल प्रार्थना-पत्र क्रमांक 1145/2024 नीरज चौधरी बनाम राजस्थान सरकार में पारित निर्णय दिनांक 19.11.2024 की पालना में जिला कलेक्टर महोदय के प्रतिनिधि के रूप में श्री सुभाष चन्द्र हेमानी, उपखण्ड अधिकारी, सांवर मोबाईल नम्बर-8209855877 को नियुक्त किया जाकर निर्देशित किया जाता है कि माननीय राष्ट्रीय हरित प्राधिकरण द्वारा गठित कमेटी से सम्बन्ध स्थापित कर व वांछित स्थल का निरीक्षण कर खनन पट्टाधारियों द्वारा पर्यावरण स्वीकृति और सहमति की अनुपालना की जा रही है अथवा नहीं की रिपोर्ट प्रस्तुत करना सुनिश्चित करेंगे।

संलग्न :- उक्तानुसार

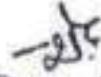


(चन्द्रशेखर मण्डारी)
अतिरिक्त जिला मजिस्ट्रेट,
केकड़ी

क्रमांक :- एफ.5() ()न्याय/पर्यावरण/2024/4351- दिनांक :- 23/12/2024
4353

प्रतिलिपि निम्न को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :-

1. संभागीय प्रमुख, विधि अनुभाग, केन्द्रीय प्रदुषण नियंत्रण बोर्ड, नई दिल्ली।
2. श्री सुभाष चन्द्र हेमानी, उपखण्ड अधिकारी, सांवर को पालनार्थ।
3. क्षेत्रीय अधिकारी, राजस्थान राज्य प्रदुषण नियंत्रण बोर्ड, किशनगढ़।
4. श्री प्रदीप जैन, वैज्ञानिक एवं केन्द्रीय प्रदुषण नियंत्रण बोर्ड, भोपाल।
5. रचित पत्रावली।



अतिरिक्त जिला मजिस्ट्रेट,
केकड़ी



भारत सरकार
GOVERNMENT OF INDIA
पर्यावरण, वन एवं जलवायु परिवर्तन विभाग
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE
CHANGE
क्षेत्रीय कार्यालय, गांधीनगर/उप क्षेत्रीय कार्यालय, जयपुर /Regional Office,
Gandhinagar/(Sub-Regional Office, Jaipur)

By Speed Post/e-Mail



बी-213 "अरण्यभवन", झालानासंस्थानिक क्षेत्र, जयपुर - 302004/ B-213, "ARANYA BHAWAN"
Jhalana Institutional Area, Jaipur-302004
दूरभाष/Tel No: 0141-2713786, 2713778 Email: mo.jaipur-mefcc@gov.in

Dated: 20th December, 2024

सेवा में,

पी. जयन, क्षेत्रीय निदेशक,
"परिवेश भवन" पर्यावरण परिसर,
ई-4, अरस कॉलोनी, भीपान-462016

Sub: Nomination of an official in compliance of Hon'ble National Green Tribunal (Principal Bench) order in Original Application No. 1145/2024 (PB) in the matter of Neeraj Choudhary Vs. State of Rajasthan- Reg.
Ref: Letter received from CPCB, Bhopal dated 12.12.2024.

Sir,

In reference to the above cited subject, and captioned letters regarding nomination of the Officer from SRO Jaipur, MoEF&CC, Government of India in compliance of Hon'ble National Green Tribunal (Principal Bench) order in Original Application No. 1145/2024 (PB) in the matter of Neeraj Choudhary Vs. State of Rajasthan, this is to inform that the undersigned (Mob: 9413845550; email: maheshdutt.purohit@gov.in) has been nominated for the said committee.

2. This issue with the approval of the Competent authority.

भवदीय,

ई. महेश दत्त पुरोहित / Er. Mahesh Dutt Purohit
सं. निदेशक/ वैज्ञ. 'डी' / Joint Director (S)/Scientist-D

Copy to following for information:

1. The Director/Scientist-F, Monitoring Cell, Ministry of Environment, Forest & Climate Change, 3rd Floor, Vayu Wing, Indira Paryavaran Bhawan, Jor Bagh, New Delhi - 110003.



Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone : 0141-2716804, 2716800 e-mail : member-secretary@rspcb.nic.in

Helpline No. : 0141-2716877

No: F.10 (S74) RPCB/Legal/NGT/2024/1510-1513

Date: 18-12-2024

Regional Officer,
Rajasthan State Pollution Control Board,
Kishanganj.

Mobile No: 2023572228

Email: rspcb.kishanganj@rajmail.com

Subject: Regarding the Hon'ble National Green Tribunal Principal Bench New Delhi order dated 19.11.2024 passed in Original Application No. 1145/2024(PB) titled Neeraj Choudhary Vs State of Rajasthan.

Sir,

With reference to above subject matter, it is to inform that the Hon'ble NGT has passed an order dated 19.11.2024 and directed inter-alia as follows:-

- "1.we find it appropriate to obtain a factual report and for this purpose constitute a Joint Committee comprising District Magistrate, Keki; Rajasthan State Pollution Control Board; a Senior Scientist of Ministry of Environment Forest and Climate Change; and, Central Pollution Control Board.
2. Central Pollution Control Board shall be the Nodal Authority for co-ordination and compliance of this order.
3. Above Committee shall visit the site, collect relevant information and submit factual report within six weeks. While submitting report, Committee shall also examine compliance of EC and consent by the concerned mining lease holders."

In light of the aforesaid order, you are hereby nominated as member of the committee constituted vide the aforesaid order on behalf of the RSPCB with the direction to ensure compliance of the Hon'ble NGT dated 19.11.2024. Copy of the Hon'ble NGT order dated 19.11.2024 is being enclosed for ready reference.

Enclosed-As above

(Vijal N.)
Member Secretary

Copy to following for information/necessary action -

1. District Magistrate, Keki.
2. Member Secretary, CPCB, New Delhi.
3. Director, Regional Office, MoEF&CC, Aranya Bhawan, New Delhi.

Signature valid

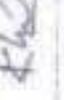
Digitally signed by Member Secretary
Designation: Member Secretary
Date: 2024.12.17 19:40:05 IST
Reason: Approved Member Secretary



Meeting of Joint Committee constituted by Hon'ble NGT order dated 19.11.2024 in the matter of
case no. 1145/2024

ATTENDANCE SHEET

Date: - 03.01.2025

S.No	Name	Designation & Department	Email	Contact No.	Signature
1.	P. Jagann	RD CPCB Bhopal	cpbb.bhopal@gmail.com	91555 9725	
2.	Subhash Hegde	SDO Tekri	Stotera@gmail.com	8209853877	
3.	MAHESH DUTT BUBRA	30/50-2, Model DC Sector-C CPCB, Bhopal			
4.	PRAVIN KUMAR JAIN	RD, RSPCB, Kharangah	pravincrcb@gmail.com	77468494	
5.	Nishi Khandewal	RD, RSPCB, Kharangah	ncspcb.kharangah@gmail.com	409557728	
6.	Sanjay Kr. Sharma	AME, Saurar	ame.saurar@rajasthan.gov.in	849698212	
7.	CHOPAL SINGH	TDR- KAKRI		9256574986	
8.	Kunehwade Singh	Loose Representative	Kkeshwari@gmail.com	988797810	
9.	Rupendra Kumar	Scientist 'B' CPCB, RD Bhopal	rupendrak.cpb@gmail.com	488971312	
10.	NEERAJ (HOLDHARY)	SARANCA GULFON Contact	neeraj@gmail.com	94471713	

राजस्थान सरकार
खान (गुप-2) विभाग

क्रमांक प.7(19)खान/गुप-2/2013

जयपुर, दिनांक:- 20 MAR 2013

श्री भरत सिंह
पुत्र श्री शिवदयाल सिंह शेखावत,
निवासी 336, मोहन नगर बी,
बी.जे.एस. कॉलोनी,
जोधपुर (राजस्थान)।

विषय:- खनन पट्टा क्षेत्र 1025.70 है0 क्षेत्र जिला अजमेर की तहसील केकडी
से निकलने वाला खनिज बजरी का श्री भरत सिंह पुत्र श्री शिवदयाल
सिंह शेखावत, निवासी 336, मोहन नगर बी, बी.जे.एस. कॉलोनी, जोधपुर
(राजस्थान)।

महोदय,

उपरोक्त विषय में राजस्थान खनिज रियायत नियमावली, 1986 के अन्तर्गत
राज्य सरकार आपको 1025.70 हैक्टेयर क्षेत्र के लिये खनिज बजरी का खनन पट्टा 5
वर्ष के लिये जारी की जाने की मंशा रखती है। अतः निम्न पूर्तियां एक वर्ष में पूर्ण
करे:-

1. माईनिंग प्लान तैयार करा एवं सक्षम अधिकारी से अनुमोदित करा प्रस्तुत
करे।
2. पर्यावरण क्लीयेंसेस भारत सरकार के वन एवं पर्यावरण मंत्रालय से प्राप्त कर
प्रस्तुत करे।
3. नियम 37(जे) अनुसार वित्तीय आश्वासन प्रस्तुत किये जाने का शपथ पत्र
प्रस्तुत करे।

मवदीय


संयुक्त शासन सचिव

प्रतिलिपि:-निदेशक, खान एवं भू-विज्ञान विभाग, उदयपुर को उनके पत्र क्रमांक निदे/
प-2(ए.1)अज/बजरी/2012/644 दिनांक 01.03.2013 के क्रम में आवश्यक
कार्यवाही हेतु प्रेषित है।

//
सहायक शासन सचिव

राजस्थान सरकार
खान (गुप-2) विभाग

क्रमांक : प.7(19)खान/गुप-2/2013

जयपुर, दिनांक :

19 DEC 2013

श्री भरत सिंह पुत्रश्री शिव दयाल सिंह शेखावत,
निवासी 336, मोहन नगर-बी, बी.जे.एस. कोलोना,
जोधपुर ।

विषय: खनन पट्टा क्षेत्र 1025.70 हे० क्षेत्र जिला अजमेर की तहसील केकडी में गैर-मुनकिन
नदी, नालों से निकलने वाला खनिज बजरी का आप द्वारा आवेदित ।

महोदय,

उपरोक्त विषय में शासन के समसंख्यक पत्र दिनांक 20.03.2013 से आपको खनन पट्टा अनुदान हेतु आवश्यक पूर्तियां किये जाने का मशा पत्र (एल.ओ.आई.) जारी किया गया था। माननीय सर्वोच्च न्यायालय द्वारा सिविल अपील संख्या 9703-9706/13, एस.एल.पी. (सिविल) संख्या 34134/2013 एवं एस.एल.पी. (सिविल) संख्या 34811/13 में पारित आदेश दिनांक 25.11.2013 के अनुसरण में विषयांकित आवेदित क्षेत्र में खनन कार्य करने हेतु अस्थाई कार्यानुमति दिनांक 28.02.2014 तक के लिए नीचे अंकित मुख्य शर्तों एवं अन्य शर्तों की पालना की शर्त पर दी जाती है। उक्त कार्यानुमति इस संबंध में संबंधित खनि अभियंता / सहायक खनि अभियंता कार्यालय में की जाने वाली संविदा की तिथि से लागू होगी।

मुख्य शर्तें :-

1. एल.ओ.आई. धारक द्वारा नीचे अंकित अन्य शर्तों की पालना हेतु 1000/- रुपये के नॉन-ज्युडिशियल स्टाम्प पर करार (संविदा निष्पादन) करना होगा तथा नोटेरी से प्रमाणित कराना होगा।
2. एल.ओ.आई. धारक द्वारा करार किये जाने से पूर्व कार्यानुमति अवधि के लिए अनुपातिक प्रीमियम राशि जो नॉन-रिफण्डेबल रहेगी, बिड राशि का 20 प्रतिशत वार्षिक की दर से, खनि अभियंता / सहायक खनि अभियंता कार्यालय में ड्राफ्ट / चालान द्वारा जमा कराई जायेगी। उक्त प्रीमियम राशि खनन पट्टे के स्थिरभाटक में समायोजित नहीं होगी, न ही किसी प्रकार रिफण्ड की जायेगी।
3. एल.ओ.आई. धारक द्वारा खनन पट्टा के संविदा निष्पादन की स्टेज पर जमा कराई जाने वाली 75 प्रतिशत प्रीमियम की राशि में से एक तिहाई राशि (बिड राशि का 25 प्रतिशत) करार किये जाने से पूर्व खनि अभियंता / सहायक खनि अभियंता कार्यालय में ड्राफ्ट / चालान द्वारा जमा कराई जायेगी, शेष रही 50 प्रतिशत बिड राशि खनन पट्टा के संविदा निष्पादन के समय जमा की जायेगी।
4. एल.ओ.आई. धारक द्वारा करार किये जाने से पूर्व आवेदित खनन पट्टा के संबंध में माइनिंग प्लान अनुमोदन हेतु प्रस्तुत करने तथा पर्यावरण क्लीयरेंस हेतु आवेदन किये जाने की रसीद खनि अभियंता / सहायक खनि अभियंता कार्यालय में प्रस्तुत की जायेगी।
5. एल.ओ.आई. धारक को न्यूनतम रूप से उसके क्षेत्र के लिए गत आरसीसी टेका राशि (आरसीसी टेके में एक से अधिक लीज क्षेत्र आने पर कुल टेका राशि को प्रीमियम के अनुपात में विभक्त की जाकर अनुपातिक टेका राशि) के अनुसार बनने वाली मासिक राशि जमा करानी होगी। रायल्टी की दरों में वृद्धि होने की स्थिति में न्यूनतम राशि में भी तदनुसार बढ़ोतरी होगी।

21

6. एल.ओ.आई. धारक का पर्यावरण क्लीयरेंस प्रार्थना पत्र एम.ओ.ई.एफ. द्वारा अस्वीकृत कर दिये जाने की स्थिति में यह कार्यानुमति भी निरस्त मानी जायेगी ।

अन्य शर्तें :-

1. एल.ओ.आई. धारक द्वारा निर्गमित की जाने वाली खनिज बजरी पर परमिट फीस नियम 63(4) में अंकित दरों पर प्रत्येक वाहन के लिए जमा करानी होगी। इसके अलावा ईएमएफ राशि रु. 5/- प्रतिटन की दर से तथा रायल्टी की राशि शिड्युल-। में अंकित दरों पर जमा करानी होगी । उपरोक्त दरों में एमएमसीआर, 1986 में संशोधन होने की स्थिति में तदनुसार राशि जमा कराई जायेगी।
2. एल.ओ.आई. धारक को दिनांक 28 फरवरी, 2014 तक माननीय उच्चतम न्यायालय, नई दिल्ली के आदेशानुसार खनन कार्य की अनुमति दी जायेगी । यदि माननीय न्यायालय द्वारा आगे अवधि बढ़ाई जाती है तो शासन द्वारा तदानुसार अवधि वृद्धि की जा सकेगी, जिसके लिए अनुपातिक प्रीमियम जमा कराना होगा ।
3. खनन पट्टा क्षेत्र से निर्गमित होने वाले खनिज बजरी हेतु एल.ओ.आई. धारक द्वारा अपने स्तर पर रवन्ना (फार्म नं. 12 के अनुरूप लाल रंग में) छपवाये जायेंगे, जिन्हें अग्रिम रायल्टी, परमिट शुल्क एवं ई.एम.एफ. राशि जमा करवाने के पश्चात् संबंधित कार्यालय से मोहर लगवा कर जारी करवाना होगा । क्षेत्र के लिए गत आरसीसी ठेका राशि (आरसीसी ठेके में एक से अधिक लीज क्षेत्र आने पर प्रीमियम के अनुपात में विभक्त की जाकर अनुपातिक ठेका राशि) के अनुसार बनने वाली मासिक किस्त के समतुल्य राशि अग्रिम जमा कराये जाने पर रवन्ना जारी किये जायेंगे । रवन्ना जारी किये जाने के पश्चात् रवन्ना अनुप्रयुक्त रहने पर जमा राशि रिफण्ड नहीं की जायेगी । विभाग द्वारा जारी वैध रवन्ना के अलावा प्रयुक्त अन्य रवन्ना अवैध माने जायेंगे ।
4. खनन पट्टा स्वीकृति के पूर्व उक्त रवन्नाओं के माध्यम से निर्गमित खनिज का अधिशुल्क निर्धारण कराया जाना आवश्यक होगा तथा यदि कोई राशि पट्टाधारी के विरुद्ध निकलती है तो वह जमा करा बकाया नहीं का प्रमाण पत्र प्राप्त करना होगा । बकाया राशि एक सप्ताह में जमा नहीं कराने पर जमा प्रीमियम राशि जब्त कर एल.ओ.आई. निरस्त कर दी जावेगी ।
5. एल.ओ.आई. धारक द्वारा माइनिंग प्लान के अनुसार ही खनन पट्टा क्षेत्र में खनिज बजरी का खनन किया जावेगा । अनियमितता होने की स्थिति में जमा प्रीमियम राशि जब्त कर कार्यानुमति निरस्त कर दी जावेगी ।
6. एल.ओ.आई. धारक द्वारा खनन पट्टा क्षेत्र में अथवा अन्यत्र खनिज बजरी का स्टॉक एवं भण्डारण नहीं किया जा सकेगा । यदि खनिज बजरी का अवैध खनन / अवैध निर्गमन / अवैध स्टॉक / अवैध भण्डारण किया जावेगा तो जमा प्रीमियम राशि जब्त कर कार्यानुमति निरस्त कर दी जावेगी।
7. एल.ओ.आई. धारक को खनिज बजरी के खनन / निर्गमन के संबंध में माननीय सर्वोच्च न्यायालय, उच्च न्यायालय, अन्य न्यायालयों, भारत सरकार एवं राज्य सरकार के आदेशों / निर्देशों की पालना करनी होगी । साथ ही खनन कार्य, सुरक्षा, स्वास्थ्य, पर्यावरण एवं जन सुविधाओं के संबंध में वर्तमान में प्रभावी अधिनियम / नियमों तथा समय-समय पर होने वाले संशोधनों की पालना करनी होगी ।
8. गैर-मुमकिन नदी / नालों के क्षेत्रों में जहां पर किसी भी विभाग द्वारा अन्य कार्यों यथा पेटा कास्ट या अन्य किसी प्रयोजनार्थ व्यक्ति / संस्था को अनुमति दी गई है / आवंटित की हुई है तो ऐसे क्षेत्रों में एल.ओ.आई. धारक संबंधित व्यक्ति / संस्था (जिसके पक्ष में अनुमति दी हुई है) / आवंटित है) की लिखित सहमति प्राप्त करने के उपरान्त ही खनिज बजरी का दोहन कर सकेगा । यदि खनन पट्टा क्षेत्रों में चारागाह भूमि में आती है तो राजस्व विभाग (राज्य सरकार) की अनुमति के बिना खनन कार्य नहीं किया जा सकेगा ।



9. एल.ओ.आई. धारक गैर-मुमकिन नदी-नाला क्षेत्रों में गिरने वाले प्रतिबंधित क्षेत्र जैसे श्मशान, सार्वजनिक प्रयोजनार्थ कुएं, वन विभाग या अन्य किसी संस्थान द्वारा किये गये वृक्षारोपण क्षेत्र से 45 मीटर की परिधि में तथा अन्य प्रतिबंधित क्षेत्रों में खनन कार्य नहीं कर सकेगा।
10. एल.ओ.आई. धारक क्षेत्र में कोई स्ट्रक्चर जो कि स्थाई प्रकृति का हो या पानी का बहाव अवरुद्ध करता हो, नहीं बनायेगा। खनन कार्य हेतु उपयुक्त गहराई की बैचेज बनानी होगी।
11. एल.ओ.आई. धारक खनन पट्टा क्षेत्र में आने वाले खसरो के क्षेत्र से बाहर खनन कार्य नहीं करेगा।
12. एल.ओ.आई. धारक द्वारा बजरी का खनन कार्य सतह से 3 मीटर से अधिक गहराई पर एवं नदी-नालों के वाटर लेवल से नीचे नहीं किया जायेगा तथा रेल / सड़क पुल के 45 मीटर की परिधि में खनन कार्य नहीं किया जायेगा। इसकी अवहेलना करने पर राजस्थान अप्रधान खनिज रियायत नियमावली, 1986 के नियम 48 के तहत अवैध खनन माना जाकर कार्यवाही की जायेगी।
13. एल.ओ.आई. धारक द्वारा खनन पट्टा क्षेत्र में जगह-जगह माइनिंग नहीं की जायेगी। नदी की 3/4 चौड़ाई तक की खनन कार्य की अनुमति होगी। शेष क्षेत्र में वृक्षारोपण किया जायेगा। खनन पट्टा क्षेत्र में खनिज बजरी की माइनिंग नदी के बीच में डाउन स्ट्रीम के बीच में आधा मीटर मोटाई की स्लाईस में की जा सकेगी। नदी की सतह पर मिट्टी से 1.5 मीटर ऊपर बजरी छोड़नी होगी।
14. नदी के दोनों किनारों पर ACQUATIC FAUNA & FLORA को संरक्षित रखना होगा।
15. प्रत्येक 1.00 कि.मी. खनन क्षेत्र के बाद 50 मीटर चौड़ाई में खनन प्रतिबंधित रहेगा। खनिज बजरी के खनन के दौरान निकलने वाला खनिज ग्रेवल / बोल्टर्स का प्रत्येक एक कि०मी० के बाद इकट्ठा किया जाकर उसको दीवार इस प्रकार बनाई जायेगी कि पानी वन बहाव अवरुद्ध न हो।
16. जिन स्थानों पर बजरी का खनन कार्य किया जा चुका है, उन स्थानों को नदी में उपलब्ध भराव से ही समतल करके पाट दिया जायेगा। इसके लिए बाहर का कोई कचरा / मलबा नहीं डाला जा सकेगा।
17. नदी क्षेत्र में खनन कार्य इस प्रकार किया जायेगा कि आसपास पौधारोपण पुनः पनप सकें। खनन क्षेत्र के आसपास स्थानीय प्रजातियों के वृक्षों का पौधारोपण किया जायेगा। जो रास्ते अनुपयोगी हैं, उनको स्थानीय प्रजाति के पौधों से वृक्षारोपण किया जायेगा।
18. नदी/नालों का एवं इनके आसपास जो नहरें बनी हुई हैं उनका प्रवाह बाधित नहीं किया जायेगा तथा उनके किनारों का समुचित रख-रखाव किया जायेगा।

भवदीय,

(अर्जुन राम चौधरी)

संयुक्त शासन सचिव

दस्तावेज सं. 2227217

प्रतिनिधि निम्नांकित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है :-

1. निदेशक, खान एवं भू-विज्ञान विभाग, उदयपुर

2. सख्खि अभियंता, खान एवं भू-विज्ञान विभाग, ~~सावर~~ सावर (अजमेर)

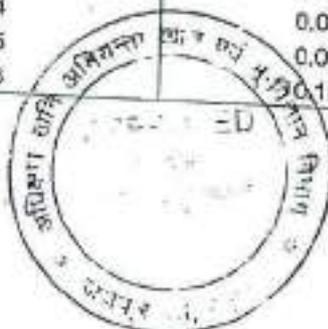

संयुक्त शासन सचिव



कार्यालय राजस्थान-सरकार
खनि, अभियन्ता, खान एवं भू विज्ञान विभाग,
अजमेर (राज0)
जिला अजमेर में बहने वाली नदी का तहसीलवार विवरण
तहसील कंकड़ी

नदी का क्षेत्रफल हेक्टर में

क्र.सं.	ग्राम	खसरा	क्षेत्रफल
1	चौसला		
2	चांदवली	1968	43.61
3	वास्ता	1	38.25
		722	25.70
		1121	56.45
		1584	8.3
4	देवखंडी	1	22.46
		4	19.02
5	धुन्धरी	2962	0.03
6	टाकावास	1	83.93
7	नया गांव मेहरुकला	765	50.48
		1270	7.28
		766	17.03
		869	15.17
8	भाण्डावास	1	16.38
9	गुलगांव	1	59.25
10	सदारा	2726	41.53
		2703	5.21
		2703 / 2719	25.4
		2703 / 2720	5.4
11	सदारी	1406	8.52
		959	10.85
12	राजपुरा	1	24.51
13	बनेदिया	1	15.18
14	मेहरुकला	286	1.48
		956	0.09
		957	0.13
		982	21.22
		3735	46.29
		713	23.47
15	आमली	103	0.03
		104	0.03
		105	0.06
		118	0.18





		120	0.11
		121	0.04
		* 325	0.05
		1180	7.91
		1512	0.51
		1513	0.25
		1531	1.43
		1686	0.05
		1697	0.80
		1748	0.21
		1753	0.24
		2330	4.18
		2967	2.59
✓ 16	बालापुरा	312	23.32
		572	7.69
		929	11.33
✓ 17	गोधरा (गोरधा)	1	28.96
✓ 18	देवपुरा	494 / 1051	0.30
		557 / 953	0.05
		808 *	35.01
		851	0.03
		857	0.01
		858	0.02
		860	0.04
		874	0.07
		902	0.01
		930	23.20
✓ 19	कादईड़ा	2646	67.62
		3440	79.25
✓ 20	अलाम्बू	719 / 1044	0.01
		1031	21.33
		719	17.36
योग	20	65	1025.70 हेक्टर





राजस्थान RAJASTHAN

पूरक-संविदा

U 692827

सखअ/सावर/तहसील केकडी/एमएल-5/2013

ये नॉन-ज्युडिशियल स्टाम्प रूपये 100/- (अक्षरे रूपये एक सौ मात्र) किता - एक कुल नग एक वास्ते पूरक संविदा वास्ते जिला अजमेर की तहसील केकडी के राजस्व गांव में डेर मुमकिन नदी नालों बालों से (खसरों के अनुसार) निकलने वाला खनिज बजरी का खनन पट्टा क्षेत्रफल 1025.70 हेक्टर राज्य सरकार के पत्रांक-प-7(19)खान/गुप-2/2013 दिनांक 00-03-2013 द्वारा खनन पट्टा हेतु आवश्यक पूर्तियां किये जाने का मंशा पत्र (एल.ओ.आई.) श्री भरतसिंह पुत्र श्री शिवदयाल सिंह शेखावत निवासी 336 मोहन नगर- बी. बी.जे.एस कॉलोनी झोधपुर के पक्ष में जारी किया गया था जिसकी पालना में पार्टी द्वारा भारत सरकार के यहां पर्यावरण क्लीयरेंस हेतु वन एवं पर्यावरण मंत्रालय से प्राप्त करने हेतु आवेदन पत्र प्रस्तुत कर 11.07.2013 दिनांक 10.07.2013 की प्रस्तुत की है एवं खनन योजना अधीक्षण खनि अभियुक्ता जयपुर वृत्त जयपुर के पत्रांक-अखअ/माईनिंग प्लान/बजरी/प-397/2013/3529 दिनांक 28.06.2013 से अनुमोदित करा प्रस्तुत कर दिया है।

माननीय सर्वोच्च न्यायालय द्वारा सिविल अपील संख्या-9703-9706/13 एस.एल.पी. (सिविल) संख्या-34134/2013 एवं एस.एल.पी. सिविल संख्या-34811/13 में पारित आदेश दिनांक 25.11.2013 के अनुसरण में विषयाकित आवेदित क्षेत्र में खनन कार्य करने हेतु अस्थाई कार्यानुमति दिनांक 28.02.2014 तक के लिये दी गयी जिसके क्रम में राज्य सरकार के आदेश क्रमांक- प-7(19)खान/गुप-2/2013 दिनांक 19.12.2013 द्वारा कार्यानुमति आदेश जारी किये गये। दिनांक 19.12.2013 द्वारा जारी आदेश के क्रम में पट्टाधारी द्वारा समस्त औपचारिकतायें प्रस्तुत की जिसके क्रम में रूपये 1000/- के नॉन-ज्युडिशियल स्टाम्प पेपर पर स्वीकृती आदेशों में वर्णित शर्तों का उल्लेख करते हुये संविदा का निष्पादन दिनांक 29.12.2013 को किया गया।

चूंकि राज्य सरकार के पत्रांक-प-20(8)खान/गुप-2/2013-पार्ट-II जयपुर दिनांक 28.02.2014 के द्वारा निर्देश दिये है कि माननीय सर्वोच्च न्यायालय के आदेश दिनांक 25.01.2014 की पालना में एल.ओ.आई. धारकों के पक्ष में दिनांक 28.02.2014 तक जारी अस्थाई खनन

लगातार पेज नम्बर-2

-2-

Mathore
P.A.H.
निखलेश लोहे

h
(संविदा नाम)
अभियुक्ता
आज के दिनांक
अजमेर

84
(संविदा नाम पर)
आज के दिनांक
अजमेर

-2-

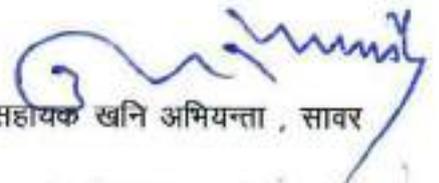
कार्यानुमति को माननीय सर्वोच्च न्यायालय के निर्णय दिनांक 24.02.2014 की अनुपालना में आगामी सुनवाई तिथि दिनांक 31.03.2014 तक बढ़ायी जाती है, उक्त जारी आदेश के अनुसार आज दिनांक 29.2.14 को पूरक संविदा का निष्पादन किया गया। अतः कार्यानुमति दिनांक 31-03-2014 तक प्रभावी रहेगी एवं पूर्व में किये गये संविदा निष्पादन में उल्लेखित शर्तें पूर्ववत् रहेगी के लिये प्रयुक्त है।


हस्ताक्षर पट्टाधारी

P. A. H.

गिरवलेख IHE


(मोस्ट्रास राम)
खनि अभिनव
खान एवं वृत्तान्त विभाग
अजमेर


सहायक खनि अभियन्ता, सावर
(श्री. विजय कुमार चौधरी)
सहायक खनि अभियन्ता
खान एवं वृत्तान्त विभाग
अजमेर

- साक्षी ① Raja Singh s/o Gyanendra Singh
② Digvijay Singh s/o Narendra Singh.

1152

BHARAT SINGH SHEKHAWAT

45, PASCHIM VIHAR, VAISAHALI NAGAR, JAIPUR (JAIPUR)
Phone: (+91 141) 2339307 Mobile: +91 8875001251

सेवामें,

दिनांक : 28.10.2014

श्रीमान सहायक खनि अभियन्ता,
खान एवं भूविज्ञान विभाग,
सावर, अजमेर

विषय : खनन पट्टा क्षेत्र 1025.70 है0 क्षेत्र जिला अजमेर की तहसील केकड़ी में गैर मुमकिन नदी, नालों, बालो से (खसरो के अनुसार) निकलने वाला खनिज बजरी के बावत।

महोदय,

निवेदन है कि माननीय सर्वोच्च न्यायालय के निर्देशानुसार अस्थाई खनन अनुमति के तहत उक्त क्षेत्र में खनन कार्य हमारे द्वारा दिनांक 30.12.2013 से प्रारम्भ किया गया है और समय-समय पर बढ़ाई गयी अवधि के अनुसरण में प्रभावशील है।

2. निविदा के समय बजरी दरों पर नियंत्रण का कोई प्रावधान नहीं होने के कारण हमने 30,75,210/- रुपये की रिजर्व प्राइस के स्थान पर 23,48,00,000/- रुपये की निविदा भरी थी और तदनुरूप ही 50 प्रतिशत राशि विभाग के पास जमा है। श्रीमान जिला कलेक्टर, अजमेर द्वारा खनन स्थल पर निर्धारित बिक्री दरें व्यावहारिक रूप से तर्क संगत नहीं है।

3. इस सम्बन्ध में आपका ध्यान माननीय राजस्थान उच्च न्यायालय में दरों की गणना के लिए प्रस्तुत प्रपत्र की ओर दिलाना चाहते हैं उसमें केकड़ी की गणना में पिट माउथ पर लागत दर 195.03 रुपये दर्शायी है जबकि पिट माउथ पर बिक्री दर 110 रुपये निर्धारित की गयी है, साथ ही जबकि भराई की दर मात्र 20 रुपये टन दर्शायी है जबकि निकटतम देवली टंके में यही दर 65 रुपये है, पेढे आदि की दर देवली में 30 रुपये है जबकि यहाँ 10 रुपये ही है। ऐसी स्थिति में निरन्तर घाटा उठाकर खनन कार्य को चालू रखना संभव नहीं है।

4. अतएव हम 01.11.2014 से उक्त क्षेत्र में अस्थाई खनन अनुमति के तहत कार्य संचालन बन्द कर रहे हैं।

5. 31.10.2014 तक देय समस्त राशि हमने विभाग में जमा करा दी है और बची हुई रक्कत बुकें एवं विवरण हम नवम्बर, 2014 के प्रथम सप्ताह में विभाग को जमा करा देंगे।

6. MMCR 1986 के Rule 8 के तहत पर्यावरण अनुमति प्राप्त होकर अनुबन्ध निष्पादन तक, हम प्रतिमाह 8 प्रतिशत डेडरेंट जमा कराते रहेंगे और पर्यावरण अनुमति प्राप्त होने पर नियमित लीज का संचालन करने के लिए भी पाबन्द रहेंगे।

अंक 30/10/14

सहायक खनि अभियन्ता
खान एवं भू-विज्ञान विभाग

संलग्नकः

1. अजमेर गणना प्रपत्र
2. टॉक, कलेक्टर का गणना प्रपत्र।

प्रतिलिपि :

1. श्रीमान प्रमुख शासन सचिव, खान एवं पेट्रोलियम विभाग, सचिवालय जयपुर।
2. श्रीमान निदेशक, खान विभाग, उदयपुर।
3. श्रीमान जिला कलेक्टर, अजमेर।

भवदीय

भरत सिंह शेखावत

राजस्थान सरकार
खान (ग्रुप-2) विभाग

1973
26/9/17

25/9/17

क्रमांक:प.7(19)खान/ग्रुप-2/2013

जयपुर, दिनांक: 15 SEP 2017

आदेश

श्री भरत सिंह पुत्र श्री शिव दयाल सिंह शेखावत निवासी 336, मोहन नगर-बी, बीजेएस कोलोनी, जोधपुर (राज.) के पक्ष में जिला अजमेर की तहसील केकड़ी के गैर-मुमकिन नदी-नालों से निकलने वाले खनिज बजरी क्षेत्र 1025.70 हेक्टेयर का खनन पट्टा राजस्थान अप्रधान खनिज सियायत नियम, 1986 के अन्तर्गत पांच वर्ष की अवधि हेतु स्वीकृत करने बाबत मंशा पत्र (एल.ओ.आई.) दिनांक 20.03.2013 से जारी किया गया।

माननीय सर्वोच्च न्यायालय द्वारा सिविल अपील संख्या-9703-9706/13, एच.एल.पी. (सिविल) संख्या-34134/2013 एवं एच.एल.पी.(सिविल) संख्या-34811/2013 में पारित आदेश दिनांक 25-11-2013, दिनांक 24.02.2014 एवं दिनांक 27.03.2014 के अनुसरण में आवेदित क्षेत्र में खनन कार्य हेतु अस्थाई कार्यानुमति अग्रिम आदेश तक के लिए जारी की गई। अस्थाई कार्यानुमति के तहत एल.ओ.आई. होल्डर के द्वारा दिनांक 29.12.2013 से संविदा (करार) करवाया गया।

एलओआई धारक द्वारा पर्यावरण क्लीयरेंस प्रस्तुत नहीं करने तथा दिनांक 31.10.2014 से खनन कार्य बंद करने पर सहायक खनि अभियंता द्वारा एलओआई/अस्थाई कार्यानुमति की शर्तों के उल्लंघन के संबंध में दिनांक 05.04.2017 से पन्द्रह दिवसीय नोटिस जारी किया गया। उक्त नोटिस का जवाब एलओआई धारक द्वारा दिनांक 10.04.2017 से प्रस्तुत किया गया जिसे निदेशालय द्वारा संतोषप्रद नहीं मानते हुए पत्र दिनांक 31.08.2017 से मंशा पत्र एवं अस्थाई कार्यानुमति निरस्त करने हेतु प्रस्तावित किया है।

अतः एलओआई धारक द्वारा विभाग के नोटिस दिनांक 05.04.2017 की पालना नहीं करने के कारण मंशा पत्र व अस्थाई कार्यानुमति को निरस्त कर, आवेदन पत्र आवेदन शुल्क जप्त करते हुए एतद्वारा अस्थीकृत किया जाता है।

आज्ञा से,

(इकबाल सिंह)
संयुक्त शासन सचिव

प्रतिलिपि निम्नांकित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु:-

1. महालेखाकार, राजस्थान, जयपुर
2. निदेशक, खान एवं भू-विज्ञान विभाग, राजस्थान, उदयपुर को उनके पत्र क्रमांक 1229 दिनांक 31-08-2017 के सन्दर्भ में।
3. जिला कलक्टर, अजमेर
4. अतिरिक्त निदेशक (खान), खान एवं भू-विज्ञान विभाग, जयपुर जोन, जयपुर
5. अदीक्षक खनि अभियन्ता-वृत्त, खान एवं भू-विज्ञान विभाग, अजमेर
6. सहायक खनि अभियन्ता, खान एवं भू-विज्ञान विभाग, सावर
7. श्री भरत सिंह पुत्र श्री शिव दयाल सिंह शेखावत निवासी 336, मोहन नगर-बी, बीजेएस कोलोनी, जोधपुर (राज.) द्वारा सहायक खनि अभियन्ता, सावर।
8. रक्षित पत्रावली।

(इकबाल सिंह)
सहायक शासन सचिव

F. No. J-11015/222/2013-IA. II (M)
Government of India
Ministry of Environment, Forest and Climate Change
Impact Assessment Division

Indira Paryavaran Bhavan
 Prithvi Wing, 2nd Floor, Aliganj,
 JorBagh Road, New Delhi-110 003

Dated: 3rd February, 2022

To,

M/s Bharat Singh,
 Mohan Nagar, BJS Colony, Jodhpur (Raj.) – 342006.

Subject: River Sand Mining Project (Minor Mineral) (Khari River Bed) with proposed production capacity of 30.0 Lakh TPA (ROM) by M/s Bharat Singh, located at Revenue villages of Tehsil-Kekri, DistrictAjmer, Rajasthan (MLA 1025.70ha) - Environmental Clearance – regarding-

Sir,

This has reference to the proposal of M/s Bharat Singh vide proposal no. IA/RJ/MIN/20311/2013 for mining of River Sand (Minor Mineral) with proposed production capacity of 30.0 Lakh TPA (ROM). The mine lease area is located at village (s)-Chausla, Chandthali, Bajta, Devkhedi, Dhundhari, Tankawas, NayaGaonMehrukala, Bhandawas, Gulgaon, Sadara, Sadari, Rajpura, Banediya, Mehrukala, Aamli, Balapura, Gothra, Devpura, Kadera&Alambo, Tehsil-Kekri& District-Ajmer, Rajasthan in the mine lease area of 1025.70ha. The mine lease area lies on the Khari River bed. The Latitudes and Longitudes of the mine lease area lies between 25°49'30.81"N to 25°50'3.30"N and 75°01'23.74"E to 75°20'56.48"E on Survey of India toposheet numbers 450/1, 450/5. The Project is located in Seismic zone-II.

2. The proposal of TOR was considered by the Expert Appraisal Committee in its 10th Meeting held during 21st–23rd August, 2013 to determine the Terms of Reference (TOR) for undertaking detailed EIA study. The TOR was issued by MoEF&CC vide letter No. J-11015/ 222/2013-IA.II (M), dated 15th October, 2013. The Proponent submitted the EIA/EMP Report online to the Ministry for seeking environmental clearance after conducting Public Hearing.

3. The mine lease area is 1025.70ha which is Khari River. No forest land is involved. Letter of Intent (LOI) for grant of mining lease for minor mineral River Sand over an area of 1025.70ha has been granted by the Govt. of Rajasthan, vide letter No P-7(19)/Khan/Group-2/2013 dated 20.03.2013 for the period of 5 years. The Mining Plan has been approved by Director, Mines and Geology, Govt. of Rajasthan; vide letter no.3527/Mine Plan, dated 28.06.2013. Department of Mines And Geology, Rajasthan

issued Rajasthan Minor Mineral Concession Rule, 2017 (RMMCR, 2017) on 1.3.2017. That Rule 5 (4) of RMMCR, 2017 provides for completion of all formalities by LOI Holder and execution of lease within 13 months from the notification of the Rules i.e. from 1.3.2017. Riversand mining leases in Rajasthan were issued LOI in year 2013 and by virtue of Hon'ble Supreme Court order dated 25.11.2013, 82 Lol holders (out of 105) were issued temporary work permit without EC. Hon'ble Supreme Court in SLP 10587/2019 gave judgement on 11.11.2021 and directed State government to amend Rule 5(4) as per finding of Central Empowered Committee. In compliance of the above mentioned judgement, Rajasthan Government issued a Gazette notification on 16.11.2021 and extended validity of Lol to 68 months from issuance of rule i.e. 1.3.2017. Therefore, as per notification dated 16.11.2021 Lol is valid till 31st October 2022.

4. Mining is by Semi-Mechanized opencast method. Excavation will be carried out up to a maximum depth of 3 meters from surface of deposit and not less than one meter from the water level of the River Channel whichever is reached earlier. Proponent has informed that 1015.45 ha area will be used for excavation, and 3.75 ha for the green belt development. The site elevation is 358m – 316m AMSL. The Ground water depth is 6-8m bgl in pre-monsoon season and 5-6 m bgl in post-monsoon season. The total water requirement is 21 KLD including water demand for domestic purpose, dust suppression and plantation development which shall be met by tanker supply. No Objection Certificate from Gram Panchayat has been obtained in this regard. The working is proposed on higher elevations; no ground water interception during the mining operations is envisaged.

5. Project Proponent has reported that mining will be done leaving a safety distance from the banks i.e. 15% of the width of the River from both the banks. Mining will be done only during day time and completely stopped in monsoon season. No mining will be done in the zone of 100m on either side of the structure/bridge. Project Proponent reported that there will be construction of ramps, temporary rest shelters during operational phase and these will be removed at the time of mine closure.

6. Mineral will be transported through road. Project Proponent has made the Traffic Analysis survey and reported that 500 no. of trucks will be deployed per day (20 tonnes capacity each) which increase 2250 PCUs per day and the level of service (LOS) remains up to "A" & "B". Project Proponent reported that roads will be repaired regularly and maintained in good condition. A Supervisor will be appointed to regulate the traffic movement near site. Speed breakers and signage will be maintained at all the sensitive places.

7. Project Proponent reported that no National Parks, Wildlife Sanctuaries, Tiger Reserves fall within the study area (10 km radius of the mine boundary). There is one Protected Forest and three Reserved Forest. State Government of Rajasthan vide letter no. 1323 dated 05.01.2015 has confirmed that the lease does not fall in Aravali range.

8. The baseline data was generated for the period during October 2013 to December 2013. The parameters for water and air quality were within permissible limits. The Committee deliberated the baseline data collected by the Project Proponent. Project Proponent reported that no R&R plan is applicable for this project as the mine lease area lies entirely on the River bed and there is no establishment on the site.

9. Public Hearing for the proposed Project was conducted on 29.05.2014 at 03.00 pm at Govt. Secondary School, Village Tankawas, Tehsil-Kekri, Ajmer. The Public Hearing was presided over by Mr. Yashoda Nandan Srivastava, Additional District Collector II. The representatives from the Rajasthan State Pollution Control Board were also present. The issues raised during the Public Hearing were also considered and discussed during the meeting, which inter-alia, included that priority to local people in employment, effective implementation of measures to control dust pollution, water conservation measures, social and other village development activities and not to harm nearby fields. Project Proponent has made the Action Plan with budgetary provisions. The Committee deliberated and is of the view that PP needs to implement the Action Plan and the Implementation Report has to be submitted to the Regional Office of the MoEF&CC every six months.

10. The cost of the Project is Rs 7.0 Crores. The Proponent has earmarked Rs. 3.0 Lakhs towards Environmental Protection Measures and Rs. 26.0 Lakhs per annum towards recurring expenses. Proponent informed that Rs. 36.0 Lakhs have been earmarked towards CSR activities for next five years of mining operation. The Project Proponent has also made a submission that in accordance to Hon'ble Supreme Court of India's orders dated 25.11.2013, 24.02.2014 and 27.03.2014 (In Civil Appeal No. 9703-9706 of 2013) production of ~4,69,588 Tonnes of Bajri has been made during October 2014 to March 2015.

11. The Committee deliberated at length on the information submitted by PP and recommended the Proposal during 29-30 April, 2015 for environmental clearance for Mining of Mineral Sand (Minor Mineral) with proposed production capacity of 30.0 Lakhs TPA (ROM) in the MLA 1025.70ha.

12. Hon'ble Supreme Court vide order dated 11.11.2021 in the Interlocutory Application No.29984 of 2021 in Special Leave Petition (Civil) No. 10587 of 2019 Bajri Lease Lol Holders Welfare Society Vs Ors considered the report submitted by CEC, in which the relevant recommendations are as follows:

"The MoEF&CC will issue EC in respect of all the valid Lol holders recommended by the EAC in its meeting held during 2014-2016 without insisting on submission of scientific study report as a precondition for grant of EC within a period of three months. MoEF&CC shall also prescribe detailed methodology in consultation with CMPDI for undertaking replenishment study during the course of mining as discussed in para 11 (iii) of this Report".

Hon'ble Supreme Court has approved the recommendations made by the CEC for implementation forthwith.

13. Central Mine Planning and Design Institute (CMPDI) has prescribed the detailed methodology for undertaking replenishment study. A copy of report is enclosed. Project proponent is directed to carry out replenishment studies as per the methodology prescribed by CMPDI and under the overall supervision, monitoring and control of the State Mining Department. The State Mining Department shall ensure strict adherence to the procedure and methodology prescribed by CMPDI for conducting replenishment study and ensure that such replenishment study report is submitted at the prescribed time as mentioned in the report of CMPDI and that appropriate necessary action is taken based on such replenishment study report.

14. In compliance to Hon'ble Supreme Court order dated 11.11.2021, the Ministry of Environment, forest and Climate Change has examined the proposal in accordance with the Environmental Impact Assessment Notification, 2006 and further amendments thereto; and after accepting the recommendation of EAC meeting held during 29-30 April, 2015, here by decided to accord the Environmental Clearance (EC) under the provisions thereof to the above mentioned proposal of M/s Bharat Singh for production of 30 lakhs (TPA) of Sand/Bajri from 1025.70ha at Revenue villages of Tehsil-Kekri, District Ajmer, Rajasthan.

A. Specific Conditions

(i) Project Proponent shall appoint an Occupational Health Specialist for Regular and Periodical medical examination of the workers engaged in the Project and records maintained; also, Occupational health check-ups for workers having some ailments like BP, diabetes, habitual smokers, etc. shall be undertaken once in six months and necessary remedial/preventive measures taken accordingly. Recommendations of National Institute for Labour for ensuring good occupational environment for mine workers would also be adopted; All the old age people of the surrounding villages may be provided medical facilities; (ii) Project Proponent shall appoint a Monitoring Committee to monitor the replenishment study, traffic management, levels of production, River Bank erosion and maintenance of Road etc.; Proponent to ensure that fluoride free drinking water needs to be provided to the villagers; (iii) Transport of mineral will not be done through any of the villages; (iv) Project Proponent shall ensure that the road may not be damaged due to transportation of the mineral; and transport of minerals will be as per IRC Guidelines with respect to complying with traffic congestion and density; (v) Implementation of Action Plan on the issues raised during the Public Hearing. The Proponent shall complete all the tasks as per the Action Plan submitted with the budgetary provisions during the Public Hearing; (vi) The pollution due to transportation load on the environment will be effectively controlled & water sprinkling will also be done regularly. Vehicles with PUC only will be allowed to ply. The mineral transportation shall be carried out through covered trucks only and the vehicles carrying the mineral shall not be overloaded. Project should obtain 'PUC' certificate for all the vehicles from authorized pollution testing centre; (vii) Washing of all transport vehicle should be done inside the mining lease; and (viii) "Environmental Clearance is subject to final outcome of Hon'ble High Court of Rajasthan and other Court of Law, if any. (ix)

PP shall implement the conditions prescribed in Enforcement & Monitoring Guidelines for Sand Mining 2020, as applicable for PP and also SoP issued by the Rajasthan State Government for prevention of illegal river sand mining in the state and (x) Replenishment study report- Central Mine Planning and Design Institute (CMPDI) has prescribed the detailed methodology for undertaking replenishment study. A copy of report is enclosed. Project proponent is requested to submit the replenishment study report in one year, as per methodology prescribed by CMPDI (xi) Permissible Mining of River Bed Material (Sand/Bajri) shall be limited to 30 lakhs (TPA) from an effective mineable area of 1025.70ha, with a maximum minable depth of 1 meter. The permissible minable material of 30 lakhs (TPA) will be valid till one year from the day of issuance of the EC. (xii) For subsequent period, PP shall submit fresh annual replenishment study to MoEF&CC for amendment in EC for mineable quantity and maximum permission depth for mining based on the scientific findings of replenishment study. Such study shall be placed before EAC for appraisal for next three years to assess rate of deposition and accordingly, minable production capacity and depth can be prescribed based on trends analysis, provided it is found scientifically satisfactory by the EAC. The placing of the study report before EAC is mandatory for initial three years.

B. Special Conditions:

Impact Category	S.No.	Environmental Conditions
Stakeholder Engagement	1.	In the case of private land not owned by the lease holder an Engagement affidavit should be obtained regarding consent of the concerned land owner (s) for carrying out the mining operation.
	2.	Stakeholder awareness and ability to raise concerns and getting it to be addressed.
	3.	Implementation of Action Plan on the issues raised during the Public Hearing. The Proponent shall complete all the tasks as per the Action Plan submitted with the budgetary provisions during the Public Hearing.
	4.	Having valid lease and all the permits is essential.
	5.	To establish a Monitoring Committee including Local Panchayat, to check on traffic due to transportation and submit an annual report on the same.
	6.	The directions given by the Hon'ble Supreme Court of India vide order dated 27.02.2012 in Deepak Kumar case [SLP(C) Nos. 19628-19629 of 2009] and order dated 05.08.2013 of the Hon'ble National Green Tribunal in application No. 171/2013 may be strictly followed.
	7.	All the provisions made and restrictions imposed

		as covered in the Minor Mineral Rule, shall be complied with, particularly regarding Environment Management Practices and its fund management and Payment of compensation to the land owners.
Sustainable Practices	Mining	8. No River sand mining be allowed in rainy season.
		9. To submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased / stopped accordingly till the replenishment is completed.
		10. Mining shall be done in layers to avoid ponding effect and after first layer is excavated, the process will be repeated for the next layers.
		11. To maintain safety and stability of Riverbanks i.e. 3 meter or 10% of the width of the River whichever is more will be left intact as no mining zone.
		12. No stream should be diverted for the purpose of sand mining. No natural water course and/ or water resources are obstructed due to mining operations.
		13. No blasting shall be resorted to in River mining and without permission at any other place.
		14. Depending upon the location, thickness of sand, deposition, agricultural land/Riverbed, the method of mining may be manual, semi-mechanized or mechanized; however, manual method of mining shall be preferred over any other method.
Monitoring the Mining of Mineral and its Transportation		15. The EC holder shall keep a correct account of quantity of mineral mined out, dispatched from the mine, mode of transport, registration number of vehicle, person in-charge of vehicle and mine plan. This should be produced before officers n of Central Government and State for inspection.
		16. For each mining lease site the access should be controlled in a way that vehicles carrying mineral from that area are tracked and accounted for.
		17. Use of technology - like Bar Coding, Information and Communications Technology (ICT), Web based and ICT enabled services, mobile SMS App etc. to account for weight of mineral being taken out of the lease area and the number of trucks moving out with the mineral shall be made.
Noise Management		18. Noise arising out of mining and processing shall be abated and controlled at source to keep within

		permissible limit.
	19.	Restricted working hours. Sand mining operation has to be carried out between 6 am to 7 p.m.
Air Pollution and Dust Management	20.	The pollution due to transportation load on the environment will be effectively controlled and water sprinkling will also be done regularly.
	21.	Air Pollution due to dust, exhaust emission or fumes during mining and processing phase should be controlled and kept in permissible limits specified under environmental laws.
	22.	The mineral transportation shall be carried out through covered trucks only and the vehicles carrying the mineral shall not be overloaded. Wheel washing facility should be installed and used.
Management of Visual Impact	23.	The mining operations are to be done in a systematic manner so that the operations shall create a major visual impact on the site.
Bio-Diversity Protection	24.	Restoration of flora affected by mining should be done immediately. Twice the number of trees destroyed by mining to be planted preferably of indigenous species.
	25.	No mining lease shall be granted in the forest area without forest clearance in accordance with the provisions of the Forest Conservation Act, 1980 and the rules made thereunder.
	26.	Protection of turtle and bird habitats shall be ensured.
	27.	Spring sources should not be affected due to mining activities. Necessary Protection measures are to be incorporated.
Management of Instability and Erosion	28.	The EC should stipulate conditions for adequate steps to check soil erosion and control debris flow etc. by constructing engineering structures.
	29.	Use of oversize material to control erosion and movement of sediments.
	30.	No overhangs shall be allowed to be formed due to mining and mining shall not be allowed in area where subsidence of rocks is likely to occur due to steep angle of slope.
	31.	No extraction of stone/ boulder/ sand in landslide prone areas.
	32.	Controlled clearance of riparian vegetation to be undertaken.
Waste Management	33.	Site clearance and tidiness is very much needed to have less visual impact of mining.
	34.	Rubbish burial shall not be done in the Rivers.
Pollution Prevention	35.	Effluent discharge should be kept to the minimum and it should meet the standards prescribed.

Protection of Infrastructure	36.	Mining shall not be undertaken in a mining lease located in 200-500 meter of bridge, 200 meter upstream and downstream of water supply / irrigation scheme, 100 meters from the edge of National Highway and railway line, 50 meters from a reservoir, canal or building, 25 meter from the edge of State Highway and 10 meters from the edge of other roads except on special exemption by the Sub-Divisional level Joint Inspection Committee.
	37.	Mining activities shall not be done for mine lease where mining can cause danger to site of flood protection works, places of cultural, religious, historical, and archaeological importance.
Enhancement of Road Safety	38.	Vehicles used for transportation of sand are to be permitted only with fitness and PUC Certificates.
	39.	Junction at take-off point of approach road with main road be properly developed with proper width and geometry required for safe movement of traffic by concession holder at his own cost.
	40.	Project Proponent shall ensure that the road may not be damaged due to transportation of the mineral; and transport of minerals will be as per IRC Guidelines with respect to complying with traffic congestion and density.
	41.	No stacking allowed on road side and also along National Highways.
Closure and Reclamation of Mined Out Area	42.	The Project Proponent shall undertake phased restoration, reclamation and rehabilitation of land affected by mining and completes this work before abandonment of mine.
	43.	Site specific plan with eco-restoration should be in place and implemented.
	44.	Health and safety of workers should be taken care of.
Health and Safety	45.	Transport of mineral will not be done through villages / habitations.
	46.	The Project Proponent shall make arrangement for drinking water, first aid facility (along with species specific anti-venom provisioning) in case of emergency for the workers.
	47.	Project Proponent shall implement the Disaster Management Plan if the mine lease area is located in Seismic Zone-IV. Project Proponent shall appoint a Committee to have a check over any disaster to warn workers well before for the safety of the workers. Emergency helpline number will be displayed at all levels.
	48.	Project Proponent shall appoint an Occupational

		Health Specialist for Regular and Periodical medical examination of the workers engaged in the Project and records maintained; also, Occupational health check-ups for workers having some ailments like BP, diabetes, habitual smokers, etc. shall be undertaken once in six months and necessary remedial/preventive measures taken accordingly. Recommendations of National Institute for Labour for ensuring good occupational environment for mine workers would also be adopted.
Monitoring the Impact of Mining	49.	The Project Proponent shall report monitoring data on replenishment, traffic management, levels of production, River Bank erosion and maintenance of Road etc.

C. Standard conditions

I. Statutory compliance

- 1) The EC granted to the project/ activity is strictly under the provisions of the EIA Notification, 2006 and its amendments issued from time to time. It does not tantamount/ construe to approvals/ consent/ permissions etc. required to be obtained or standards / conditions to be followed under any other Acts/ Rules/ Subordinate legislations, etc., as may be applicable to the project..
- 2) This Environmental Clearance (EC) is subject to orders/ judgment of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, Common Cause Conditions as may be applicable.
- 3) The Project proponent complies with all the statutory requirements and judgment of Hon'ble Supreme Court dated 2nd August,2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors before commencing the mining operations.
- 4) The State Government concerned shall ensure that mining operation shall not be commenced till the entire compensation levied, if any, for illegal mining paid by the Project Proponent through their respective Department of Mining & Geology in strict compliance of Judgment of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India &Ors.
- 5) The Project Proponent shall follow the mitigation measures provided in MoEFCC's Office Memorandum No. Z-11013/57/2014-IA.II (M), dated 29th October, 2014, regarding "Impact of mining activities on Habitations-Issues related to the mining Projects wherein Habitations and villages are the part of mine lease areas or Habitations and villages are surrounded by the mine lease area".
- 6) The Project Proponent shall obtain necessary prior permission of the competent authorities for drawl of requisite quantity of surface water and from CGWA for withdrawal of ground water for the project.



- 7) A copy of EC letter will be provided to concerned Panchayat / local NGO etc. by PP. if any, from whom suggestion / representation has been received while processing the proposal.
- 8) The Project Authorities should widely advertise about the grant of this EC letter by printing the same in at least two local newspapers, one of which shall be in vernacular language of the concerned area. The advertisement shall be done within 7 days of the issue of the clearance letter mentioning that the instant project has been accorded EC and copy of the EC letter is available with the State Pollution Control Board/Committee and web site of the Ministry of Environment, Forest and Climate Change (www.parivesh.nic.in). A copy of the advertisement may be forwarded to the concerned MoEFCC Regional Office for compliance and record.

II. Air quality monitoring and preservation

- 9) The Project Proponent shall install a minimum of 3 (three) online Ambient Air Quality Monitoring Stations with 1 (one) in upwind and 2 (two) in downwind direction based on long term climatological data about wind direction such that an angle of 120° is made between the monitoring locations to monitor critical parameters, relevant for mining operations, of air pollution viz. PM10, PM2.5, NO₂, CO and SO₂ etc. as per the methodology mentioned in NAAQS Notification No. B-29016/20/90/PC/II, dated 18.11.2009 covering the aspects of transportation and use of heavy machinery in the impact zone. The ambient air quality shall also be monitored at prominent places like office building, canteen etc. as per the site condition to ascertain the exposure characteristics at specific places. The above data shall be digitally displayed within 03 months in front of the main Gate of the mine site.
- 10) Effective safeguard measures for prevention of dust generation and subsequent suppression (like regular water sprinkling, metalled road construction etc.) shall be carried out in areas prone to air pollution wherein high levels of PM10 and PM2.5 are evident such as haul road, loading and unloading point and transfer points. The Fugitive dust emissions from all sources shall be regularly controlled by installation of required equipment/ machineries and preventive maintenance. Use of suitable water-soluble chemical dust suppressing agents may be explored for better effectiveness of dust control system. It shall be ensured that air pollution level conform to the standards prescribed by the MoEFCC/ Central Pollution Control Board.

III. Water quality monitoring and preservation

- 11) Regular monitoring of the flow rate of the springs and perennial nallahs flowing in and around the mine lease shall be carried out and records maintain. The natural water bodies and or streams which are flowing in an around the village, should not be disturbed. The Water Table should be nurtured so as not to go down below the pre-mining period. In case of any water scarcity in the area, the Project Proponent has to provide water to the villagers for their use. A provision for regular monitoring of water table in open dug wall located in village should be incorporated to ascertain the impact of mining over ground water table. The Report on changes in Ground water level and quality shall be submitted on si-

monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department / State Pollution Control Board.

- 12) Project Proponent shall regularly monitor and maintain records w.r.t. ground water level and quality in and around the mine lease by establishing a network of existing wells as well as new piezo-meter installations during the mining operation in consultation with Central Ground Water Authority/ State Ground Water Department. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department / State Pollution Control Board.
- 13) The Project Proponent shall undertake regular monitoring of natural water course/ water resources/ springs and perennial nallahs existing/ flowing in and around the mine lease and maintain its records. The project proponent shall undertake regular monitoring of water quality upstream and downstream of water bodies passing within and nearby/ adjacent to the mine lease and maintain its records. Sufficient number of gullies shall be provided at appropriate places within the lease for management of water. PP shall carryout regular monitoring w.r.t. pH and included the same in monitoring plan. The parameters to be monitored shall include their water quality vis-à-vis suitability for usage as per CPCB criteria and flow rate. It shall be ensured that no obstruction and/ or alteration be made to water bodies during mining operations without justification and prior approval of MoEFCC. The monitoring of water courses/ bodies existing in lease area shall be carried out four times in a year viz. pre- monsoon (April-May), monsoon (August), post-monsoon (November) and winter (January) and the record of monitored data may be sent regularly to Ministry of Environment, Forest and Climate Change and its Regional Office, Central Ground Water Authority and Regional Director, Central Ground Water Board, State Pollution Control Board and Central Pollution Control Board. Clearly showing the trend analysis on six-monthly basis.
- 14) Project Proponent shall plan, develop and implement rainwater harvesting measures on long term basis to augment ground water resources in the area in consultation with Central Ground Water Board/ State Groundwater Department. A report on amount of water recharged needs to be submitted to Regional Office MoEFCC annually.
- 15) Industrial waste water (workshop and waste water from the mine) should be properly collected and treated so as to conform to the notified standards prescribed from time to time. The standards shall be prescribed through Consent to Operate (CTO) issued by concerned State Pollution Control Board (SPCB). The workshop effluent shall be treated after its initial passage through Oil and grease trap.
- 16) The water balance/water auditing shall be carried out and measure for reducing the consumption of water shall be taken up and reported to the Regional Office of the MoEF&CC and State Pollution Control Board/Committee.

IV. Noise and vibration monitoring and prevention

- 17) The illumination and sound at night at project sites disturb the villages in respect of both human and animal population. Consequent sleeping disorders and stress

may affect the health in the villages located close to mining operations. Habitations have a right for darkness and minimal noise levels at night. PPs must ensure that the biological clock of the villages is not disturbed; by orienting the floodlights/ masks away from the villagers and keeping the noise levels well within the prescribed limits for day /night hours.

- 18) The Project Proponent shall take measures for control of noise levels below 85 dBA in the work environment. The workers engaged in operations of HEMM, etc. should be provided with ear plugs /muffs. All personnel including laborers working in dusty areas shall be provided with protective respiratory devices along with adequate training, awareness and information on safety and health aspects. The PP shall be held responsible in case it has been found that workers/ personals/ laborers are working without personal protective equipment.

V. Mining plan

- 19) The Project Proponent shall adhere to the working parameters of mining plan which was submitted at the time of EC appraisal wherein year-wise plan was mentioned for total excavation i.e. quantum of mineral, waste, over burden, inter burden and top soil etc. No change in basic mining proposal like mining technology, total excavation, mineral & waste production, lease area and scope of working (viz. method of mining, overburden & dump management, O.B & dump mining, mineral transportation mode, ultimate depth of mining etc.) shall not be carried out without prior approval of the Ministry of Environment, Forest and Climate Change, which entail adverse environmental impacts, even if it is a part of approved mining plan modified after grant of EC or granted by State Govt. in the form to Short Term Permit (STP), Query license or any other name.

VI. Land reclamation

- 20) The reject/waste generated during the mining operations shall be stacked at earmarked waste dump site(s) only. The physical parameters of the waste dumps like height, width and angle of slope shall be governed as per the approved Mining Plan as per the guidelines/circulars issued by DGMS w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of waste dumps.

VII. Transportation

- 21) No Transportation of the minerals shall be allowed in case of roads passing through villages/ habitations. In such cases, PP shall construct a 'bypass' road for the purpose of transportation of the minerals leaving an adequate gap (say at least 200 meters) so that the adverse impact of sound and dust along with chances of accidents could be mitigated. All costs resulting from widening and strengthening of existing public road network shall be borne by the PP in consultation with nodal State Govt. Department. Transportation of minerals through road movement in case of existing village/ rural roads shall be allowed in consultation with nodal State Govt. Department only after required strengthening such that the carrying capacity of roads is increased to handle the traffic load. The pollution due to transportation load on the environment will be effectively controlled and water sprinkling will also be done regularly. Vehicular emissions shall be kept under control and regularly monitored. Project should obtain

Pollution Under Control (PUC) certificate for all the vehicles from authorized pollution testing centers.

- 22) The Main haulage road within the mine lease should be provided with a permanent water sprinkling arrangement for dust suppression. Other roads within the mine lease should be wetted regularly with tanker-mounted water sprinkling system. The other areas of dust generation like crushing zone, material transfer points, material yards etc. should invariably be provided with dust suppression arrangements. The air pollution control equipments like bag filters, vacuum suction hoods, dry fogging system etc. shall be installed at Crushers, belt-conveyors and other areas prone to air pollution. The belt conveyor should be fully covered to avoid generation of dust while transportation. PP shall take necessary measures to avoid generation of fugitive dust emissions.

VIII. Green Belt

- 23) The Project Proponent shall undertake all precautionary measures for conservation and protection of endangered flora and fauna and Schedule-I species during mining operation. A Wildlife Conservation Plan shall be prepared for the same clearly delineating action to be taken for conservation of flora and fauna. The Plan shall be approved by Chief Wild Life Warden of the State Govt.

IX. Public hearing and human health issues

- 24) Project Proponent shall make provision for the housing for workers/labors or shall construct labor camps within/outside (company owned land) with necessary basic infrastructure/ facilities like fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche for kids etc. The housing may be provided in the form of temporary structures which can be removed after the completion of the project related infrastructure. The domestic waste water should be treated with STP in order to avoid contamination of underground water.
- 25) The activities proposed in Action plan prepared for addressing the issues raised during the Public Hearing shall be completed as per the budgetary provisions mentioned in the Action Plan and within the stipulated time frame. The Status Report on implementation of Action Plan shall be submitted to the concerned Regional Office of the Ministry along with District Administration.

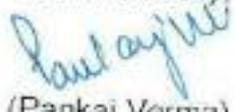
X. Miscellaneous

- 26) The Project Proponent shall prepare digital map (land use & land cover) of the entire lease area once in five years purpose of monitoring land use pattern and submit a report to concerned Regional Office of the MoEF&CC.
- 27) The Project Authorities should inform to the Regional Office regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
- 28) The Project Proponent shall submit six monthly compliance reports on the status of the implementation of the stipulated environmental safeguards to the MOEF&CC.

& its concerned Regional Office, Central Pollution Control Board and State Pollution Control Board.

- 29) A separate 'Environmental Management Cell' with suitable qualified manpower should be set-up under the control of a Senior Executive. The Senior Executive shall directly report to Head of the Organization. Adequate number of qualified Environmental Scientists and Mining Engineers shall be appointed and submit a report to RO, MoEFCC.
- 30) The concerned Regional Office of the MoEFCC shall randomly monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the MoEFCC officer(s) by furnishing the requisite data / information / monitoring reports.
- 31) The mining lease holders shall, after ceasing mining operations, undertake re-grossing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc.
- 15 The Ministry or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
16. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attracts action under the provisions of Environment (Protection) Act, 1986.
17. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/ High Court and any other Court of Law relating to the subject matter.
- 18 Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
19. This issues with the approval of Competent Authority

Encl:As above:

Yours faithfully,

 (Pankaj Verma)
 Scientist 'E'

Copy to:

1. The Secretary, Ministry of Mines, Government of India, Shastri Bhawan, New Delhi-110 001.
2. The Secretary, Department of Mines & Geology, Government of Rajasthan, Secretariat, Jaipur.

3. The Secretary, Department of Environment, Government of Rajasthan, Secretariat, Jaipur.
4. The Secretary, Department of Forests, Government of Rajasthan, Secretariat, Jaipur.
5. The Chief Wildlife Warden, Government of Rajasthan, Jaipur.
6. The Dy. Director General of Forests (C), Ministry of Environment, Forest and Climate Change, Integrated Regional Office, Jaipur, A-209 & 218, AranyaBhawan, Mahatma Gandhi Road, Jhalana Institutional Area, Jaipur - 304002, Rajasthan.
7. The Chairman, Central Pollution Control Board, Parivesh Bhawan, CBD-cum-Office Complex, East Arjun Nagar, Delhi-110032.
8. The Member Secretary, Central Ground Water Authority, 18/11, Jam Nagar House, Man Singh Road, New Delhi-110011.
9. The Chairman, Rajasthan State Pollution Control Board, Jaipur, Rajasthan.
10. The Controller General, Indian Bureau of Mines, Indira Bhavan, Civil Lines, Nagpur-440 001.
11. The District Collector, Ajmer District, Government of Rajasthan.
12. Guard File.
13. MoEF&CC Website.

Pankaj Verma
(Pankaj Verma)
Scientist 'E'

राजस्थान सरकार
खान एवं पेट्रोलियम (ग्रुप-2) विभाग

क्रमांक प.10(23)खान/ग्रुप-2/2012

जयपुर, दिनांक 4 OCT 2022

निदेशक,
खान एवं भूविज्ञान विभाग,
उदयपुर।

विषय: माननीय राजस्थान उच्च न्यायालय, जोधपुर खण्डपीठ एवं जयपुर खण्डपीठ के आदेश दिनांक 22.04.2022 एवं 07.05.2022 की पालना में खनिज बजरी के संबंधित प्रकरणों के संबंध में।

सन्दर्भ: आपके पत्र दिनांक 24.06.2022 एवं दिनांक 05.07.2022।

महोदय,

उपरोक्त विषयान्तर्गत माननीय राजस्थान उच्च न्यायालय, जोधपुर खण्डपीठ एवं जयपुर खण्डपीठ के आदेश दिनांक 22.04.2022 एवं 07.05.2022 की पालना में निदेशालय द्वारा खनिज बजरी से संबंधित प्रकरणों में निरस्त मंशापत्रों को बहाल करने/नहीं करने एवं बहाल किये जाने की स्थिति में डायज नॉन अवधि की गणना खनन कार्य बन्द करने की दिनांक से या अस्वीकृति आदेश दिनांक से या दिनांक 16.11.2017 (माननीय उच्चतम न्यायालय के स्थगन आदेश) में से किस दिनांक से की जावें, के संबंध में निम्न प्रकरणों में निर्णयानुसार कार्यवाही की जानी है:-

1. मा.उच्च न्यायालय जयपुर के आदेश दिनांक 07.05.2022 के क्रम में।	
क्र.सं.	विषय
1	श्री नवल किशोर गुप्ता 391.75 हेक्टर जिला धौलपुर की तहसील सेपठ एवं धौलपुर खनि अभियंता, धौलपुर प.6(10)खान/ग्रुप-2/2013
2	मैसर्स चाण्डक एसो. 177.64 हेक्टर जिला टोंक की तहसील उनियारा सहायक खनि अभियंता, टोंक
3	श्री नवल किशोर गुप्ता 232.92 हेक्टर जिला धौलपुर की तहसील बसेडी एवं बाडी खनि अभियंता, धौलपुर
4	श्री पंकज सिंह पुत्र श्री शिशुपाल सिंह 433.93 हेक्टर जिला अजमेर की तहसील सरवाड सहायक खनि अभियंता, नसीराबाद प.7(4)खान/ग्रुप-2/2013
5	मैसर्स श्री मातेश्वरी मिनरल्स 1936.13 हेक्टर जिला झुन्झुनू की तहसील खेतडी एवं बुहाना तथा जिला सीकर की तहसील नीमकाथाना सहायक खनि अभियंता, झुन्झुनू प.7(23)खान/ग्रुप-2/2013
6	श्री नरीत्ताम सिंह जादौन 2031.98 हेक्टर जिला दीसा की तहसील दीसा सहायक खनि अभियंता, दीसा प.7(6)खान/ग्रुप-2/2013
7	श्री भरत सिंह 1025.70 हेक्टर जिला अजमेर की तहसील केकडी सहायक खनि अभियंता, अजमेर प.7(19)खान/ग्रुप-2/2013
8	मैसर्स चाण्डक एसो. 1260.96 हेक्टर जिला टोंक की तहसील टोडारायसिंह सहायक खनि अभियंता, टोंक प.7(9)खान/ग्रुप-2/2013

2. मा.उच्च न्यायालय जोधपुर के आदेश दिनांक 22.04.2022 के क्रम में।

क्र.सं.	विषय
1	सर्वश्री शिवा कॉर्पोरेशन इण्डिया लि. 681.23 हेक्टर जिला चित्तौडगढ़ की राशमी सहायक खनि अभियंता, चित्तौडगढ़ प.10(23)खान/गुप-2/2012
2	श्री हिम्मत सिंह 668.96 हेक्टर जिला जोधपुर की तहसील ओसिया खनि अभियंता, जोधपुर प.8(13)खान/गुप-2/2013
3	श्री शेर सिंह पुत्र श्री मंगल सिंह 67.23 हेक्टर जिला नागौर की तहसील परबतसर खनि अभियंता, मकराना प.7(2)खान/गुप-2/2013
4	श्री आशु सिंह भाटी, 77.50 हेक्टर जिला चित्तौडगढ़ की तहसील गंगरार खनि अभियंता, चित्तौडगढ़
5	श्री अभिमन्यु चौधरी 287.58 हेक्टर जिला भीलवाड़ा की तहसील सहाडा खनि अभियंता, भीलवाड़ा
6	श्री अभिषेक चौधरी 836.13 हेक्टर जिला भीलवाड़ा की तहसील रायपुर खनि अभियंता, भीलवाड़ा प.10(8)खान/गुप-2/2013
7	सर्वश्री शिवा कॉर्पोरेशन इण्डिया लि. 450.89 हेक्टर जिला चित्तौडगढ़ की चित्तौडगढ़ अधीक्षण खनि अभियंता, उदयपुर प.10(21)खान/गुप-2/2012
8	श्री आशु सिंह भाटी 624.39 हेक्टर जिला भीलवाड़ा की तहसील शाहपुरा खनि अभियंता, भीलवाड़ा प.10(9)खान/गुप-2/2013
9	सर्वश्री राजस्थान फोर्ट एण्ड पैलेस 286.43 हेक्टर जिला चित्तौडगढ़ की तहसील बेगू खनि अभियंता, चित्तौडगढ़
10	डी.बी.एस.ए. 669/2018 पारस सेठी 54.68 हेक्टर जिला बाडमेर की तहसील चोहटन सहायक खनि अभियंता, बाडमेर

उक्त प्रकरणों में सक्षम स्तर से निम्नानुसार निर्णय लिया गया है:-

मंशा पत्र अस्वीकृति आदेशों को अपास्त करते हुए इन्हें बहाल किया जावे तथा माननीय सर्वोच्च न्यायालय के निर्णय अनुसार पैरा 231/एन के तृतीय विकल्प (माननीय उच्चतम न्यायालय के आदेश दिनांक 11.11.2021 में बिन्दु संख्या एफ में दिये गये निर्देशों अनुसार खनिज बजरी के वास्तविक खनन की अवधि से शेष अवधि तक) अनुसार कार्यवाही की जावे।

अतः उपरोक्त प्रकरणों में नियमानुसार अविलम्ब कार्यवाही किया जाना सुनिश्चित करावे।

भवदीया,

Sd/-
(नीतू बारूपाल)
उप शासन सचिव

डी.बी.एस.ए.
669/2018

प्रतिलिपि: विशिष्ट सहायक, माननीय मंत्री खान एवं गोपालन विभाग, राजस्थान सरकार को सूचनार्थ प्रेषित है।

उप शासन सचिव

राजस्थान सरकार
खान एवं पेट्रोलियम (ग्रुप-2) विभाग

क्रमांक: प.7(19)खान/ग्रुप-2/2013

जयपुर, दिनांक 28 MAR 2023

आदेश

श्री भरत सिंह पुत्र श्री शिवदयाल सिंह शेखावत, निवासी 396, मोहन नगर बी. बी.जे.एस. कॉलोनी, जोधपुर (राज.) के पक्ष में सहायक खनि अभियन्ता, सावर के सेवाधिकार में जिला अजमेर की तहसील बोकडी से निकलने वाला खनिज बजरी क्षेत्र 1025.70 हेक्टेयर का खनन पट्टा स्वीकृति हेतु मंशा पत्र (एल.ओ.आई.) शासन के समसंख्यक पत्र दिनांक 20.03.2013 से जारी किया गया।

माननीय सर्वोच्च न्यायालय द्वारा Petition (s) for Special Leave to Appeal (c) No (s) 34811/2013 नवीन शर्मा बनाम राजस्थान राज्य एवं अन्य में पारित आदेश दिनांक 16.11.2017 से राज्य में खनिज बजरी के समस्त 02 खनन पट्टों/अस्थाई कार्यानुमति क्षेत्र में खनन कार्य तुरन्त प्रभाव से रोक लगा दी गई। माननीय सर्वोच्च न्यायालय के उक्त निर्णय के अनुसरण में निदेशालय द्वारा पत्र दिनांक 17.11.2017 से खनिज बजरी के समस्त खनन पट्टों/अस्थाई कार्यानुमति क्षेत्र में खनन कार्य तुरन्त प्रभाव से बन्द कराये जाने के निर्देश दिये गये, जिसकीपालना में उक्त खनन पट्टा क्षेत्र में खनन गतिविधियां तुरन्त प्रभाव से बन्द कराई गई। परन्तु उक्त मंशा पत्र के तहत मंशापत्र धारक द्वारा दिनांक 01.11.2014 से स्वयं ही खनन कार्य बंद कर दिया गया।

मंशा पत्र धारक द्वारा अस्थाई कार्यानुमति की शर्तों एवं सविदा का उल्लंघन किए जाने पर शासन आदेश दिनांक 15.09.2017 से मंशा पत्र एवं अस्थाई कार्यानुमति सहित आवेदन पत्र निरस्त किया गया। मंशा पत्रधारक द्वारा माननीय उच्च न्यायालय, जयपुर में विशेष अपील संख्या 419/2018 प्रस्तुत की गई। विशेष अपील संख्या 419/2018 में माननीय उच्च न्यायालय, जयपुर द्वारा निर्णय दिनांक 07.05.2022 के द्वारा माननीय उच्चतम न्यायालय निर्णय दिनांक 11.11.2021 के तहत नियम 5(4) में किए गए संशोधन के दृष्टिकोण 3 माह में निर्णय करने के निर्देश दिए गए। शासन द्वारा इस निर्णय के विरुद्ध अपील नहीं करने का निर्णय लिया गया है।

शासन के पत्र दिनांक 14.10.2022 के द्वारा मंशा पत्र अस्वीकृति आदेशों को अपास्त करते हुए बहाल करने तथा माननीय उच्चतम न्यायालय के निर्णय दिनांक 11.11.2021 के निर्देशानुसार खनिज बजरी के वास्तविक खनन की अवधि से शेष अवधि तक, डार्डज-नॉन अवधि मानी जाकर कार्यवाही किये जाने का निर्णय लिया गया।

अतः, निदेशालय के प्रस्ताव दिनांक 27.03.2023 के अनुसार श्री भरत सिंह के पक्ष में डार्डज-नॉन पेरियड की अवधि दिनांक 02.11.2014 से दिनांक 28.12.2018 (4 वर्ष 01 माह 26 दिवस) तक मानते हुये खनन पट्टा स्वीकृति आदेश की पालना में कब्जा संभलाने जाने की दिनांक से 4 वर्ष 01 माह 26 दिवस तक की अवधि के लिये मंशा पत्र को बहाल करते हुए राजस्थान अध्यान खनिज रियायत नियमावली, 2017 में अंकित निबंधों एवं प्रतिबंधों तथा समय-समय पर हुये संशोधनों के अतिरिक्त निम्न शर्तों पर एतद्द्वारा स्वीकृत किया जाता है:-

1	खनिज	बजरी
2	क्षेत्रफल	1025.70 हेक्टेयर
3	अवधि	दिनांक 29-12-2013 से 28-12-2018 तक

1. सहायक खनि अभियन्ता
खान एवं मू-विज्ञान विभाग
सावर

		डाईज नॉन पिरियड (04 वर्ष 01 माह एवं 28 दिवस) जोड़े जाने से खनन पट्टा अवधि द्वारा आवधिक के हठक कब्जा संभलाने जाने की दिनांक से 04 वर्ष 01 माह एवं 28 दिवस तक
4	मिनिमम राशि	23,48,00,000/- उक्त राशि का स्थिर भाटक एवं रॉयल्टी में समायोजन नहीं होगा।
5	स्थिर भाटक	30,77,100/-प्रतिवर्ष कार्यानुमति की तिथि से 01-11-2014 देय होगा। पुनः कब्जा सम्भलाने जाने की दिनांक से 04 वर्ष 01 माह एवं 28 दिवस तक राशि रूपये 61,54,200/-प्रतिवर्ष गैर दर है। (सविदा निष्पादन से पूर्व कार्यानुमति की शर्तों के अनुसार राशि जमा करायेगा)
6	प्रतिभूति राशि	राजस्थान अप्रधान खनिज रियायत नियमावली, 2017 के नियम 18 तथा इसमें समय समय पर संशोधन के अनुसार।
7	परफॉरमेंस प्रतिभूति	राजस्थान अप्रधान खनिज रियायत नियमावली, 2017 के नियम 20 तथा इसमें समय समय पर संशोधन के अनुसार।
8	वित्तीय आश्वासन	राजस्थान अप्रधान खनिज रियायत नियमावली, 2017 के नियम 28(14) तथा इसमें समय समय पर संशोधन के अनुसार।
9	सीमांकन शुल्क	राजस्थान अप्रधान खनिज रियायत नियमावली, 2017 के नियम 31(2) के अनुसार राशि रूपये 50,000/-सीमांकन शुल्क जमा कराकर क्षेत्र का सीमांकन करायेगा।
10	अधिशुल्क	रूपया 45/-प्रति टन एवं राजस्थान अप्रधान खनिज रियायत नियमावली, 2017 की द्वितीय अनुसूची में समय समय पर होने वाले संशोधन अनुसार।
11	डीएमएफ ट्रस्ट कण्ड	रॉयल्टी राशि की 10 प्रतिशत राशि के बराबर एवं डीएमएफटी कलस 2016 में समय समय पर होने वाले संशोधन अनुसार।
12	आर.एस.एन.ई. टी	रॉयल्टी राशि की 2 प्रतिशत राशि के बराबर एवं आर.एस.एन.ई.टी. कलस 2020 में समय समय पर होने वाले संशोधन अनुसार।
13	सूतल भाटक	जैसा की राजस्व अधिकारी निर्धारित करें।
14	अन्य कर	राजकाय नियमानुसार।
15	अन्य शर्तें	<ol style="list-style-type: none"> पट्टाधारी निविदा की शर्तें, खनन पट्टों की सविदा एवं राजस्थान अप्रधान खनिज रियायत नियमावली, 2017 के प्रावधानों तथा इसमें समय-समय पर होने वाले संशोधनानुसार पालना करने हेतु बाध्य होगा। माननीय उच्चतम न्यायालय, नई दिल्ली के समक्ष दायर एस.एल.पी संख्या 10687/2019 नजरी लीज एल.ओ.आई. होल्डर्स गैलफेथर सोसायटी बनाम राजस्थान राज्य व अन्य में सेन्ट्रल एम्पावर्ड कोर्टी द्वारा प्रस्तुत रिपोर्ट दिनांक 23-12-2020 के पैरा संख्या 11(iii) लीज डीइ का पार्ट होगा तथा इस रिपोर्ट के पैरा संख्या 11(iii) में उल्लिखित प्रक्रिया तथा दिशा निर्देशों की पालना करने हेतु पट्टाधारी बाध्य होगा। मीले पर किसी भी प्रकार का राजस्व सौगा संबंधी विवाद होने की स्थिति में राजस्व व खनिज विभाग द्वारा संयुक्त रूप से मौफा निरीक्षण किया जाकर आवश्यक निर्णय किया जायेगा जो अंतिम होगा। खनन पट्टे की अवधि के दौरान आगामी अवधि के लिये निश्चयानुसार नवीन खनन पट्टा दिये जाने की प्रक्रिया प्रारम्भ करने पर पट्टाधारी की कोई आपत्ति विचारणीय नहीं होगी। बजरी दोहन के संबंध में माननीय न्यायालयों एवं शासन द्वारा समय-समय पर दिये जाने वाले आदेशों की पालना हेतु पट्टाधारी बाध्य होगा। पट्टाधारी को पर्यावरण मंत्रालय द्वारा जारी होने वाली पर्यावरण क्लीयरेंस में अंकित शर्तों/निर्देशों की पूर्ण पालना सुनिश्चित करनी होगी तथा इसके अतिरिक्त पर्यावरण मंत्रालय द्वारा समय-समय पर जारी होने वाले निर्देशों की पालना करनी होगी। साथ ही पट्टाधारी द्वारा पर्यावरण मंत्रालय से इन्चायरमेंट क्लीयरेंस (ई.सी.) प्राप्त होने के पश्चात ही क्षेत्र में खनन कार्य प्रारम्भ कर




 सहायक खनि अभियंता
 2-खान एवं भू-विज्ञान विभाग
 साबर

	<p>सकेगा।</p> <p>7. पट्टा संविदा पंजीयन के उपरान्त संबंधित प्रदूषण नियंत्रण नमूदल से कन्सन्टेंट टू अपरेट प्राप्त कर प्रस्तुत करना होगा तथा खनन कार्य की अनुमति जारी की जायेगी।</p>
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नोट :-

1. अनुदानी राजस्थान अप्रधान खनिज रियायत नियमावली, 2017 के नियम 21(1) के तहत संविदा निष्पादन हेतु स्वीकृति आदेश प्राप्ति की तिथि से 3 माह की अवधि में अंतर प्रिमियम राशि, वार्षिक स्थिर भाटक, प्रतिभूति राशि, परफोरमेन्स प्रतिभूति राशि, वित्तीय आश्वासन की राशि व निर्धारित राशि के नॉन ज्यूडिशियल स्टाम्प पेपर प्रस्तुत कर संविदा निष्पादन करायेगा।
2. अनुदानी को संविदा निष्पादन से पूर्व अस्थाई कार्यानुमति के तहत कार्यानुमति की शर्तों के अनुसार किये गये खनिज के निर्माण का अधिशुल्क निर्धारण अनुसार समस्त बकाया जमा करानी होगी। बकाया न होने पर ही संविदा निष्पादन कराया जायेगा।
3. अनुदानी द्वारा अब तक प्रिमियम मद में जमा समस्त राशि यदि प्रिमियम राशि से कम है तो अंतर राशि जमा करानी होगी एवं अधिक राशि जमा होने पर रिफण्ड/समायोजित की जायेगी।
4. अनुदानी द्वारा एल.ओ.आई. की अवधि खतम हेतु अब तक लेट फीस के रूप में राशि जमा कराई गई है। वह समस्त राशि रिफण्ड/समायोजित की जायेगी। क्योंकि खनन पट्टे की अवधि अस्थाई कार्यानुमति की तिथि से मानी है।
5. अनुदानी द्वारा संविदा प्रपत्र प्राप्त होने की तिथि से 2 माह की अवधि में संविदा का पंजीयन करा प्रस्तुत नहीं करने पर जमा प्रिमियम राशि, प्रतिभूति राशि व परफोरमेन्स प्रतिभूति राशि जप्त करते हुये राजस्थान अप्रधान खनिज रियायत नियमावली, 2017 के नियम 21(4) के अन्तर्गत स्वीकृति आदेश को प्रतिबंधित (रिवोक) कर दिया जायेगा।
6. अनुदानी द्वारा संविदा निष्पादन हेतु राजस्थान अप्रधान खनिज रियायत नियमावली, 2017 के नियम 21(1) के तहत बांझित पूर्तियां कर 3 माह की अवधि में संविदा निष्पादन नहीं कराने पर बिना किसी पूर्व सूचना के जमा प्रिमियम राशि, प्रतिभूति राशि, परफोरमेन्स प्रतिभूति राशि जप्त करते हुये नियम 21(4) के अन्तर्गत स्वीकृति आदेश को प्रतिबंधित (रिवोक) कर दिया जायेगा।
7. खनन पट्टा पंजीयन से पूर्व कार्यानुमति की शर्तों के अनुसार राशि जमा करायेगा (प्रिमियम राशि को छोड़कर) जो स्थिर भाटक में समायोजन किया जायेगा। यदि व्यवस्थानुसार जमा राशि स्थिर भाटक से कम है तो उतनी अंतर राशि अलग से जमा कराई जायेगी। परन्तु स्थिर भाटक से अधिक जमा होती है तो उक्त अधिक राशि को अधिक अधिशुल्क में माना जायेगा।



राज्यपाल की आज्ञा से,

Sd/-

(नीतू बारूपाल)
शासन उप सचिव


सहायक खनिज अभियंता
खान एवं मू-विज्ञान विभाग
साबर

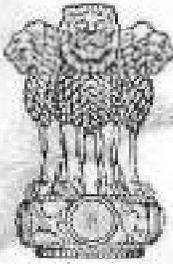
प्रतिलिपि निम्न को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है:-

1. महालेखाकार, राजस्थान, जयपुर।
2. निदेशक, खान एवं भू-विज्ञान विभाग राजस्थान, उदयपुर को उनके पत्र क्रमांक निदे/प-2(ए-1)अज/वजरी/2012-00462/3487997 दिनांक 27.03.2023 के क्रम में।
3. जिला कलक्टर, अजमेर।
4. अतिरिक्त निदेशक (खान), खान एवं भू-विज्ञान विभाग, जयपुर-जोन, जयपुर।
5. अधीक्षण खानि अभियंता, अजमेर।
6. सहायक खानि अभियंता, सावर।
7. श्री भरत सिंह मुत्र श्री शिवदयाल सिंह रोखासत, निवासी 336, मोहन नगर बी, बी.जे.एस्त. कॉलोनी, जोधापुर (राज.) द्वारा सहायक खानि अभियंता, सावर।
8. रक्षित पत्रावली।

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सत्यमेव जयते

INDIA NON JUDICIAL
Government of Rajasthan



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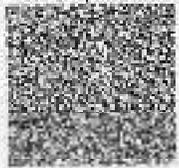


Certificate No.	: IN-RJ87380195599412V
Certificate issued Date	: 27-Mar-2023 11:22 AM
Account Reference	: NDNACC (SV)/ r3024204/ KERIV/ RJ-AJ
Unique Doc. Reference	: SUBIN-RJRJ302420463974230242849V
Purchased by	: BHARAT SINGH
Description of Document	: Article 33(i) Lease Deed after public auction or on allotment or sold by Govt./ULBs/State Enterprises : Lease period 1 to 5 year
Property Description	: BAJRI LEASE
Consideration Price (Rs.)	: 0 (Zero)
First Party	: BHARAT SINGH
Second Party	: NA
Stamp Duty Paid By	: BHARAT SINGH
Stamp Duty Payable (Rs.)	: 5,000 (Five Thousand only)
Surcharge for Infrastructure Development (Rs.)	: 500 (Five Hundred only)
Surcharge for Propagation and Conservation of Cow (Rs.)	: 500 (Five Hundred only)
Surcharge for Relief from Natural and Man-made Calamities (Rs.)	: 500 (Five Hundred only)
Stamp Duty Amount (Rs.)	: 6,500 (Six Thousand Five Hundred only)



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अजमेर

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Stamp Duty Act
1. The provisions of this act shall apply to all documents executed in the State of Rajasthan after the commencement of this act.
2. The provisions of this act shall apply to all documents executed in the State of Rajasthan after the commencement of this act.
3. The provisions of this act shall apply to all documents executed in the State of Rajasthan after the commencement of this act.

1176

FORM NO. 6
FORM OF MINING LEASE
[See Rule 21 (2)]

ML No.- 5/2013

This indenture made this 30 March day of 2023 between the Governor of the State of Rajasthan (hereinafter referred to as the Government which expression shall, where the context so admits, include his successors in office and assigns) of the one part

and

When the lessee is an individual श्री भरत सिंह शेखावत पुत्र श्री शिवदयाल सिंह शेखावत, निवासी 336, मोहन नगर बी, बी.जे.एस. कॉलोनी, जोधपुर (Name of person) (hereinafter referred to as the "lessee" which expression shall where the context so admits, include his heirs, executors, administrators, representatives, and permitted assigns)

or

When the lessee is a registered firm N/A (Name & address of 1st partner) and N/A (Name and address of 2nd partner) and N/A (Name and address of 3rd partner) all carrying on business in partnership under the firm name and style of (Name of the Firm) N/A registered under the Indian Partnership Act, 1932 (9 of 1932) and having their registered office at N/A (Address of the firm) (hereinafter referred to as "lessees" which expression shall, when the context so admits be deemed to include all the partners of the said firm, their respective heirs, executors, legal representative and permitted assigns)

or

When the lessee is a registered Company N/A (Name of the Company) and Company registered under N/A (Act under which incorporated) and having its registered office at N/A (Address of the company) (hereinafter referred to as the "lessee" which expression shall, where the context so admits be deemed to include its successors and permitted assigns) of the other part.

BACKGROUND:

- A. The lessee had participated in an electronic auction for grant of a mining lease, pursuant to which the lessee has become eligible for grant of a mining lease or had been granted a prospecting licence or letter of intent has been issued or mining lease has been sanctioned with respect to which the lessee has completed the requirements under the Rajasthan Minor Mineral Concession Rules, 2017 (hereinafter referred to as the said rules) for grant of a mining lease.
- B. Accordingly, the State Government is now executing this deed for grant of a lease to the lessee in consideration of the fee, royalties, covenants and agreements hereinafter reserved and contained on the part of the lessee to be paid, observed and performed.

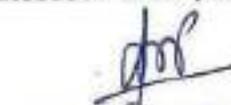
The State Government hereby grants the mining lease for बजरी mineral in respect of the lands hereinafter described in clause 1(b) and has/have deposited with the Government the sum of Rs. 15,37,605/- एफडीआर नं. 50300733132832 दिनांक 05.01.2023 as security, Rs. 30,75,210/- एफडीआर नं. 50300733131193 दिनांक 05.01.2023 as performance security and Rs. 30,00,000/- एफडीआर. नं. 50300733127312 दिनांक 05.01.2023 as financial assurance.

Now therefore this deed witnesses and the parties hereto hereby agree as follows:-

1. Demises:

- (1) In consideration of the rents and royalties covenants and agreements hereinafter contained and on the part of the lessee/lessees to be paid, observed and performed the Government hereby




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grants and demises upto the lessee/lessees, all these mines/beds/veins/seams of (hereinafter referred to as the said minerals) situated, lying and being in or under the lands which are referred to hereinafter and subject of other provisions of this lease.

- (2) The area of said lands is as follows (hereinafter referred to as the said lands or the leased area).
- (3) The lessee/lessees shall hold the premises hereby granted and demised from the date of registration for period of 05 (29-13-2013 से दिनांक 28-12-2018 तक हाईज-नॉन पीरियड (04 वर्ष 01 माह 26 दिवस) जोड़े जाने से खनन पट्टा अवधि कब्जा सम्भलये जाने की दिनांक से 04 वर्ष 01 माह 26 दिवस तक) years thence next ensuing.

2. Liberties, powers and privileges to be exercised and enjoyed by the lessees:

The following liberties, powers and privileges may be exercised and enjoyed by the lessee/lessees subject to the other provisions of this lease:

- (1) To enter upon land and search for, win, work etc.- Liberty and powers at all times during the terms hereby demised to enter upon the said lands and to search for, mine, bore, dig, drill for, win, work, dress, process, convert, carry away and dispose of the said minerals.
- (2) To sink, drive and make pits, shaft and inclines etc.- Liberty and powers for or in connection with any of the purposes mentioned in this clause to sink, drive, make, maintain and use in the said lands, and pits, shafts, inclines, drifts, levels, water-ways, air-ways and other works and to use, maintain, deepen or extend any existing works of the like nature in the said lands.
- (3) To bring and use machinery and equipment- Liberty and power for or in connection with any of the purposes mentioned in this clause to erect, construct, maintain and use on or under the said lands any engines, machinery, plant, dressing floors, furnaces, coke ovens, brick kilns, workshops, store houses, bungalows, godowns, sheds and other buildings and other works and conveniences on the like nature on or under the said lands.
- (4) To use water from streams etc- Liberty and power for or in connection with any of the purposes mentioned in this clause but subject to the rights of any existing or future lessees and with the written permission of the Collector to appropriate and use water from any stream, water courses, springs or other source in or upon the said lands and to divert, step up of dam any such stream or water course and collect or impound. Any such water and to make, construct and maintain any watercourse, culverts drains or reservoirs but not so as to deprive any cultivated land, villages, buildings or watering places for a livestock of a reasonable supply of water as before accustomed nor in any way to foul or pollute any stream or spring provided that the lessee/lessees shall not interfere with the navigation in any navigable stream nor shall divert such stream without previous written permission of the government.

3. Restriction as to the exercise of the liberties etc.:

The liberties, powers and privileges granted under clause 2 are subject to the following restrictions and subject to the other provisions of this lease:-

- (1) The mining operations within 45 meters of the public works etc.- The lessee shall not carry on or allow to be carried on, any mining operations at any point within a distance of forty five meters from any railway line except under and in accordance with the written permission of the railway administration concerned or under or beneath any ropeway or ropeway trestle or station except under and in accordance with the written permission of the authority owning the ropeway or from any public roads (excluding mines approach road/village roads), reservoir, canal, other public place, buildings or pillars of railway and road bridge or inhabited site except with the previous permission of the Collector or any other officer authorised by the State or Central Government and otherwise then in accordance with such instructions, restrictions and conditions either general or specific as may be attached to such permissions. The said distance of forty five meters



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shall be measured in the case of public roads (excluding mines approach road/village roads), railway, reservoir or canal horizontally from the outer toe of the bank or the outer edge of the cutting as the case may be and in case of a building horizontally from the plinth thereof. The lessee shall not, in the case of mines approach road/village roads (including any track shown in the revenue record as village road), allow any working to be carried on within a distance of ten meters of the outer edge of the cutting except with the previous permission of the Collector or any other officer duly authorized by the State/Central Government in this behalf and otherwise than in accordance with such directions, restrictions and additions, either general or special, which may be attached to such permission.

- (2) Permission for surface operation in a land not already in use- Before using for surface operation and land which has not already been used for such operations. The lessee/lessees shall give to the Collector of the District one calendar month previous notice in writing specifying the situation and the extent of the land proposed to be so used and the purpose for which the same is required and the said land shall not be so used if objection is issued by the Collector within one month after receipt by him of such notice unless the objection so stated shall on reference to the Government be a mulled or waived.
4. The lessee/lessees hereby covenants with the Government as following:
- (1) Covenants in accordance with the Rajasthan Minor Mineral Concession Rules, 2017. The lessee/lessees shall pay royalty on the quantity of the said mineral dispatched from or consumed within the leased area at the rates specified in Schedule-II appended to the Rajasthan Minor Mineral Concession Rules, 2017: Provided that the said rates shall be liable to be revised by the Government and such revision shall apply to this lease subject to the condition that the enhancement in the rate of royalty shall not be made more than once during any period of three years.
- (2) Surface rent and other payments-
- (a) The lessee shall pay premium amount as specified in the Rajasthan Minor Mineral Concession Rules, 2017.
- (b) The lessee/lessees shall pay for the surface area used by him/them (for the purpose of mining) surface rent equal to the land revenue payable under the Rajasthan Land Revenue Act, 1956 or any other law in force to the Land Revenue Department of State.
- (c) The lessee shall, in addition to royalty, pay to the District Mineral Foundation Trust as per the rates specified in the District Mineral Foundation Trust Rules, 2016, as amended from time to time.
- (3) Dead Rent-The lessee/lessees shall also pay for every year, the yearly dead rent in advance as determined, from time to time.

Provided further that where mining lease is granted with the condition that the lessee shall commence mining operations after obtaining environment clearance, in such case dead rent shall be payable after commencement of mining operations or one year from the date of registration of lease deed, whichever is earlier.

(4) Rate and payment of dead rent etc.- Subject to the provisions of sub-clause (3) above as from the day of the registration of the lease, the lessee/lessees shall pay to the Government for each year the minimum annual royalty as "dead rent" of Rs. 61,54,200 /- in the office of the Mining Engineer/Assistant Mining Engineer subject as aforesaid. This provision will also apply to the payment of royalty, District Mineral Foundation Trust or any other charges. Surface rent will be deposited with the Revenue Department.



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- (5) Revised security, performance security and financial assurance- The lessee shall pay difference amount of security and performance security as per revised dead rent. The lessee shall also pay difference amount of financial assurance if area used for mining and allied activities increases.
- (6) Dump removal charges- The lessee/lessees shall pay such amount per year or part thereof to the Government for ecological restoration of mines and quarries in the said area at such time and such rate as may be fixed by the Government, from time to time.
- (7) To pay compensation for damage and indemnify the Government- The lessee/lessees shall make and pay such reasonable satisfaction and compensation for all damage, injury or disturbance which may be done by him/them in exercise of the powers granted by the lease and shall indemnify the Government against all claims which may be made by third parties in respect of such damage, injury or disturbance.
- (a) To indemnify against all claims and to pay compensation for infringement of rights of third person- The lessee/lessees shall make and pay such reasonable satisfaction and compensation as may be assessed by lawful authority in accordance with the law in force on the subject for all damage, injury or disturbance which may be done by him/them in exercise of the powers granted by this lease and shall indemnify and keep indemnified fully and completely the State Government against all claims which may be made by any person or persons in respect of any such damage, injury or disturbance and all costs and expenses in connection therewith.
- (b) To pay a wage not less the minimum wage prescribed by the Central or State Government from, time to time.
- (c) To comply with the provisions of the Mines Act, 1952.
- (d) To comply with the provisions of the Rajasthan Minor Mineral Concessions Rules 2017.
- (8) Not to injure tree- The lessee/lessees shall not cut or injure any tree in area of his/their lease without the previous sanction in writing from the competent authority.
- (9) To maintain boundary and intermediate pillars- The lessee/lessees shall at his/their own expense erect and at all times maintain and keep in repair boundary and intermediate pillars according to the demarcation shown in the plan annexed hereto and as specified in clause (iv) of sub-rule (1) of rule 28.
- (10) Not to erect buildings etc. on certain places- The lessee/lessees shall not erect any building or carry or any surface operations on any public pleasure grounds, places of worship, scared graves, burial grounds or village sites for houses, public roads or other places which the competent authority may determine as public grounds to bring within this restriction.
- (11) To commence mining operations within six months and carry them on properly- The lessee/lessees shall commence mining operations within six months from the date of the lease to him/them and thereafter carry on such operations effectively in a proper skilful and workman like manner both as regards prevention of waste by removal of sufficient overburden careful storage of waste and drainage and as regards removal of all valuable minerals within the mine. The lessee/lessees shall work in workman like manner for systematic, scientific and environment friendly mining so as to ensure systematic development, conservation of mineral deposits, protection of environment and safety of man and machinery.
- (12) Accounts- The lessee/lessees shall keep correct accounts showing the quantity and particulars of all minerals obtained from the mine, detail of mineral sold or dispatched, and the number of persons employed therein and also complete plans of the mine and shall allow any officer of the Department at any time to examine such accounts and mine plan and shall furnish him with such information and return in respect of aforesaid matter as he may require.



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(13) Abiding by Rules- The lessee/lessees shall abide by all existing Acts and rules enforced by the Government of India or the State Government and all such other Acts or rules as may be enforced, from time to time in respect of working of the mines and other matters affecting safety, health, environment and convenience of the lessee/lessees or of the public.

(14) To allow facilities to other mineral concession or permit holders- The lessee/lessees shall allow existing and future mineral concession or permit holders of any land which is comprised in or adjoins or is approachable by the land held by the lessee/lessees, reasonable facilities for access thereto.

(15) To allow entry of officers- The lessee/lessees shall allow any officer of the Department or any other officer authorised by the Central or State Government in this behalf to enter upon the premises comprised in the lease for the purpose of inspecting the same and abide by instruction issued by him from time to time regarding the conservation and development of minerals and the related matters.

(16) Building erected by Lessee- The lessee/lessees may erect on the area granted to him, any building required for bonafied purpose and such building shall be the property of the Government after the expiry of the lease or earlier determination or surrender of the lease:

Provided that the provisions of this clause shall not be applicable for lessee/lessees of mining lease for mineral bajri (river sand):

(17) To report accident and discovery of any other mineral- The lessee/lessees shall without delay report to Mining Engineer/Assistant Mining Engineer concerned or any other officer authorised by them any accident which may occur at or in the said premises and also the discovery on or within any of the lands of mines demised by the lease of any minerals whether minor or otherwise not specified in the lease.

(18) Grant/working of newly discovered minerals- Where subsequent to the grant, any new mineral is discovered, the lessee shall not win and disposed off unless it is included in the lease or a separate lease is obtained. If lessee does not apply for inclusion of such mineral, lease may be terminated and new lease shall be granted through e-auction.

(19) To hand over possession of protected area- If any area out of the lease area is declared as a protected area under the Ancient Monuments Preservation Act 1904 (Central Act VII of 1904). The lessee will have to deliver the possession back to the State Government without claiming any compensation for that area.

(20) Liberty to determine the lease- The lessee/lessees may at any time determine this lease with immediate effect by giving a notice in writing to the State Government or to such officer or authority as the State Government may specify in this behalf and shall pay all rents, water rates, royalties compensation for damages and other moneys which may then be due and payable under these presents to lesser or any other person or persons and shall deliver these presents to competent authority and then this lease and the said term and the liberties. Powers and privileges hereby granted shall absolutely cease and determine but without prejudice to any right or remedy of the lesser in respect of any breach of any of the covenants or agreement contained in its presents.

(21) Cancellation- The lease shall be liable to be cancelled if the lessee/lessees ceases to work the mine for a continuous period of six months without obtaining written sanction of the competent authority.

(22) Pre-emption- The Government shall have the rights of pre-emption at current market rates over all minerals lying in or upon the lands demised by the lease and shall be indemnified by the lessee/lessees against claims of any other party in respect of such minerals.



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(23) Consequence of non payment of royalty or rent- The Government shall determine the lease after serving a notice to the lessee to pay the dues within thirty days from the date of the receipt of notice and forfeit the security amount if the dead rent or royalty or dump removal charges are not paid within thirty days next after the date fixed in these presents. The Government shall have the right at any time after serving the above notice to enter upon the said lands and to distrain all or any of the minerals or movable property therein and shall carry away, distrain or order the sale of property so distrain or so much of it as will suffice for satisfaction of the rent or royalty of dump removal charges and all costs and expenses occasioned by the non-payment thereof. These rights shall be without prejudice to the right of the Government to realise all its dues, under the Rajasthan Public Demand Recovery Act, 1952 (Act No. V of 1952) or Rajasthan Land Revenue Act, 1956 (Act No. 15 of 1956).

- (a) Consequence of breach of other covenants- In case of any breach on the part of lessee/lessees of any covenant or condition contained in the lease whether contained in this clause or any other clause of this lease, the Government may determine the lease and forfeit the security amount and take possession of the said premises or in the alternatively may impose payment of a penalty as specified in Schedule-IV. Such action shall not be taken unless the lessee/lessees has/have failed to remedy the breach after thirty days' notice.
- (b) Delivery on termination of lease- On expiry or earlier determination of the lease the lessee/lessees shall deliver up the said premises and all mines (if any) dug in respect of any working as to which the Government might have sanctioned abandonment.
- (c) (i) Determination of lease in the public interest- The Government may determine the lease if the Government considers that the minor minerals under the lease are required for establishing an industry beneficial to the public.
- (ii) Determination of lease for the aforesaid purpose shall not be valid unless six months notice in writing has been given by the Government to the lessee/lessees. Such notice need not however, be given in war of emergency.

(24) In the schedule area, the lessee shall give preference in employment, to the tribals and to the persons who become displaced because of the taking up of mining operations.

(25) Employment of Foreign nationals- The licensee/licencees shall not employ, in connection with the prospecting operations any person who is not an Indian National except with the previous approval of the Central Government.

5. Further covenants of the lessee:

The lessee/lessees hereby covenant/covenants with the Government as follows:-

(1) The lessee/lessees shall, when mandated by the Government, provide and at all times keep at or near the pit head or each of the pit heads or in nearby cluster area at which the minerals shall be brought to bank, a properly constructed and efficient computerized weighing machine and shall weigh or cause to be weighed thereon all the said minerals, from time to time, brought to bank, sold, exported and converted and also the converted products. The lessee shall at the close of each day cause the total weights, ascertained by such means of the said minerals raised, sold, exported and converted during the previous twenty four hours, to be entered in the books of accounts maintained by the lessee. The lessee shall at all times during the term of the lease, permit the Government to employ any person or persons to be present at the weighing of the said minerals as aforesaid and to keep accounts thereof and to check the accounts kept by the lessee.

(2) To allow test to weighing machine- The lessee shall at any time or times during the term of the lease, allow any person or persons appointed in that behalf by the Government to examine and test every weighing machine to be provided and kept as aforesaid and the weights used therewith



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in order to ascertain whether the same respectively are correct and in good repair and order. If upon any such examination or testing, any such weighing machine or weights shall be found incorrect or out of repair or order, the Government may require that the same be adjusted, repaired and put in order by and at the expense of the lessee. If such requisition is not complied with within fifteen days after the same has been made, the Government may cause such weighing machine or weights to be adjusted, repaired and put in order at the expense of the lessee. If upon any such examination or testing as aforesaid, any error is discovered in any weighing machine or weights to the prejudice of the Government, such error shall be regarded as having existed for three months prior to the discovery thereof or from the last occasion of so examining and testing the same weighing machine and weights, in case such occasion is within the said period of three months, and the lessee shall pay the royalty accounted for accordingly.

- (3) Not to obstruct working of other minerals- The lessee/lessees will exercise the liberties and powers hereby granted in such manner as to cause no unnecessary or reasonably avoidable obstruction or interruption to the development of any working within the said lands of any minerals not included in this lease and shall at all time afford to the Central and State Government and to the holders of mineral concessions in respect of any such minerals within any land or any minerals within any land adjacent to the said lands as the case may be, reasonable means of access and safe convenient passage upon and across the said lands, to such minerals for purpose of getting, working, developing and carrying away the same provided that the lessee/lessees shall receive reasonable compensation for damage or injury which he/they may sustain in consequence of the use of such passage by such lessees or holders of mineral concessions.
- (4) Forfeiture of property left more than three months after determination of lease- If on expiration of lease or earlier determination of the lease or after the date from which any surrender by the lessee of a part or parts of the said lands under the provision contained in sub-clause (20) of clause 4 of this lease becomes effective, there remain in or upon the said land of the surrendered part or parts thereof as the case may be, any engines, machinery, plants, structures, tramways, railways and other work erections and conveniences or other property which are not required by the lessee/lessees in connection with his/their operations in those parts of the said lands they shall become the property of the Government and may be sold or disposed of in such manner after period of three months from the date of expiration or earlier determination of the lease the Government may deem fit without liability to pay any compensation.
- (5) Exemption of royalty for tenants- No royalty shall be charged on minor minerals required by the tenant for any bonafied purposes as specified in rule 75 of the rules.

6. Further covenants of the lessee:

The lessee/lessees further covenant/covenants with the Government as follows:-

- (1) Interest- The lessee/lessees shall pay to the Government simple interest at the rate of fifteen percent per annum on all amounts outstanding against the lessee/lessees under this lease, whether as dead rent, royalty, surface rent or otherwise.
- (2) Keeping mines etc. in good order- The lessee/lessees shall keep throughout the terms of his/their lease all mines, building, engines, machinery and other mining plants in good repair and working order.
- (3) Taking ballast etc. for leased area only- The lessee/lessees shall take out and use ballast, khandas and rubbles from his/their quarries for his/their bonafied use in the leased area only and shall pay royalty for minerals so used.
- (4) Delivery of samples of rocks etc- The lessee/lessees shall deliver to or permit to be taken by the representative of the Government a sample or samples of all rocks found on mines or raised and all intermediate and finished products sold or intended for sale by the lessee/lessees.



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उप पंजीयक, केकड़ी

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सावर

- (5) Security of pits and Shafts and not filling them up- The lessee/lessees shall properly secure pits and shafts and will not without permission in writing of the Mining Engineer, will fully close, fill up or choke any mine or shafts.
- (6) Setting apart land for public purposes- The lessee/lessees shall when required by the Government so to do, set apart land for public purposes and Government may occupy the same whenever it thinks necessary of expedient but Government will, so far as is compatible with the objects aforesaid, select the land so as not to interfere with the mining operations of lessee/lessees and will from time to time pay to the lessee/lessees such sums of money expended in buying surface rights over any of the lands so set apart and cost of removal of any work carried there on and for any loss or damages caused to the lessee/lessees by any interference in the mining operations.
- (7) (a) Abstaining from entering occupied land- The lessee/lessees shall abstain from entering on the surface of any occupied Government land or of any private land comprised within the leased area without previously obtaining the consent of the occupant in writing.
- (b) The lessee/lessees shall abstain from opening any new quarry or depot in the leased area without the previous sanction of the Mining Engineer, Assistant Mining Engineer concerned.
- (8) Not to obstruct road etc- The lessee/lessees shall keep open and in no way obstruct any road path or way by any means whatsoever.
- (9) Not to obstruct working of other mineral- The lessee/lessees shall in the event of his/their declining to take a lease, permit the Government or other persons duly authorised by the Government in that behalf to enter into the leased area and to conduct prospecting and mining operations thereon in respect of minerals or other substance other than बजरी (name of mineral) but the Government will so far as is compatible with the objects aforesaid, select the land to be so set apart and appropriated in such a manner as not to interfere with the mining operations of the lessee/lessees and will indemnify the lessee/lessees for any loss or damage caused to the lessee by any interference with the mining operations.
- (10) To allow free use of tanks, water courses etc, to the public and Government. The lessee/ lessees shall abstain from all interference with and allow to the public and the Government the free use of tanks, water courses, places of worship, scared graves, burial grounds and village sites for houses which may be existing or may hereafter be set apart or appropriated as herein before provided on the leased area.
- (11) Not to use land for other purposes- The lessee/lessees shall not cultivate or use the land save for the purposes of the lease.
- (12) Not to enter upon or commence operations in forest land etc.- The lessee/lessees shall not enter upon or commence any mining operations in any forest land under special protection comprised in the leased area except after previously obtaining permission in writing of the competent officer.
- (13) To respect water rights and not to injure adjoining property- The lessee/lessees shall not injure or cause to deteriorate any sources of water, power or water supply and shall not in any other way render any spring of stream of water unfit to be used or do anything to injure adjoining lands, villages or houses.

Removal of stock of minerals on expiry or determination of the lease- The lessee/lessees shall on the termination or earlier determination of the lease remove within three months all extracted minerals from the premises of the leased areas. All extracted minerals in the said lands left over and disposed after three months of the termination or determination of lease shall be deemed to be the property of the Government. Provided that in case of mining lease of mineral bajri (river



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उप पंजीयक, केकड़ी

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सहायक खनि अभियंता
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सावर

sand), the lessee shall not have any right to remove any stock of bajri after the expiry of lease period or receipt of the order of determination of the lease.

- (15) Service of notice on lessee- The lessee/lessees shall at all times have at the lease area a duly accredited Superintendent or Agent to whom all notices may be given and all communications from the officers of the Department or the Government may be delivered, if there be no such Superintendent or agent on the leased area, the Government shall be at liberty to treat any other person present there as such agent and to serve all notices and other documents upon the said person or in the case of there being no such other person as aforesaid, then by affixing such notice or documents on some conspicuous portion of the mining block.
- (16) Supply of stones to the Public- The lessee/lessees shall not unless prevented by reasonable cause e.g. collapse of the quarry etc. to the satisfaction of the Government, fail or neglect or delay to supply बजरी (name of mineral) to the public at pits mouth within reasonable period of 7 days (to be specified). In the event of unsatisfactory supply by the lessee/lessees to local public the Mining Engineer/Assistant Mining Engineer with the approval of the Director, may allow the consumers to quarry/extract with their own arrangement in the leased area outside the existing quarries or depots and the lessee/lessees will not be entitled to any royalty on this account but the same will be payable to the Government.
- (17) Employment of qualified person- for the purpose of carrying out mining operations in accordance with the approved practices:-

- (i) a whole-time mining engineer or the person possessing I Class Mine Manager's Certificate of Competency issued by the Director General of Mines Safety and geologist, where mining operations are carried out by deployment of heavy mining machinery for deep hole drilling, excavation, loading and transport, or where the average employment exceeds one hundred and fifty per day;
- (ii) a whole-time mining engineer or the person possessing II Class Mine Manager's Certificate of Competency issued by Director General of Mines Safety, where mining operations are carried out by deployment of heavy mining machinery for deep hole drilling, excavation, loading and transport, or where the average employment exceeds seventy five per day;
- (iii) in case of any other mine, a person having degree in mining or diploma in mining with two year's experience in mining operations or Geologist or the person possessing foreman's certificate of competency issued by the Director General of Mines Safety;

Provided that in case where area of lease is up to one hectare and mining is carried out only by manual means, the person having qualification mentioned in clause (i), (ii) or (iii) may work for a maximum of fifteen leases or fifty quarry licences, provided that all such mines/quarries are located within a radius of hundred kilometers: Provided further that if any doubt arises about the lease covered under clause (ii) or (iii) above it shall be referred to the Director for its decision whose decision shall be final. Explanation: The expression 'average employment' means the average per day of the total employment of the mine during the preceding quarter (obtained by dividing the number of man-days worked by the number of working days).

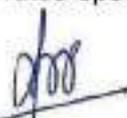
The Lessee shall inform the Government of any change in his immovable property and its value within a period of fifteen days from such change.

Calculation of royalty, assignment of tax and recovery of dues:

It is hereby further agreed between the parties hereto as follows:

- (1) The royalty payable hereunder shall be calculated on the quantity dispatched from or consumed within the leased area as per the rates specified in Schedule-II of the Rajasthan Minor Mineral Concession Rules, 2017;




उप पंजीयक, केकड़ी

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- (2) The lessee/lessees shall not assign, sublet or part with the possession of the leased area or any part thereof except in the manner permitted by rule 27 of the said rules.
- (3) Without prejudice to any other mode of recovery under any provision of this lease or any law, all amounts falling due hereunder against the lessee/lessees may be recovered as arrears of land revenue under the law in force for such recovery.
- (4) The lessee/lessees shall duly and regularly pay to the competent authority all taxes, cess and local dues in respect of the leased area, said minerals or the working of the mines.
8. If in any event the orders of competent authority are revised or cancelled by the appellate authority or by the State Government in pursuance of the proceedings under Chapter XI of the Rajasthan Minor Mineral Concession Rules, 2017 or under any other provisions of the said rules, the lessee/lessees shall not be entitled to compensation for any loss sustained by him/them in exercise of the powers and privileges conferred upon him/them by these presents.
9. If in any event the orders of the Government or any other officer empowered under these rules are revised, reviewed or cancelled by the appellate authority or court of law, the lessee/lessees shall not be entitled to compensation for any loss sustained by the lessee/lessees in exercise of the powers and privileges conferred upon him/them by these presents.
10. In the event of the existence of a state of war or of emergency (of which existence the Government shall be sole judge and a notification to this effect in the Rajasthan Gazette shall be conclusive proof), the Government shall from time to time and all times, during the said terms have the right (to be exercised by a notice in writing to the lessee/lessees) forthwith to take possession and control of the works, plant, machinery and premises of the lessee/lessees situated on the said lands or meant for use in connection with the said lands or the operations under this lease, during such possession or control and the lessee/lessees shall confirm to and obey all directions given by or on behalf of the Government regarding the use or employment of such works, plants, premises and minerals: Provided that fair compensation which shall be determine in default of agreement by the Government shall be paid to the lessee/lessees for all loss or damages sustained by him/them by reason or in consequence of the exercise of powers conferred this clause: Provided further that the exercise of such powers shall not determine the said term hereby granted or affect the terms and provisions of these presents further than may be necessary to give effect to the provisions of this clause.]
11. Security and forfeiture thereof:
- (1) The Government may forfeit the whole or part of the amount deposited by the lessee/lessees as security under this lease in case the lessee/lessees commits/commit a breach of any covenant to be performed by the lessee/lessees under this lease.
- (2) Whenever the said security deposit or any part thereof or any further sum deposited with the Government in replacement thereof shall be forfeited under sub-clause (1) or applied by the Government in satisfaction of any dues of the Government under this lease (which the Government is hereby authorised to do) and the lessee/lessees shall immediately deposit with the Government such further sum as may be sufficient with the inappropriate part thereof to bring the amount in deposit with the Government upto the limit as mentioned in Rule 19.
- (3) The rights conferred by this clause shall be without prejudice to the right conferred on the Government by any other provision of this lease or by any law. (Plan with boundary marks of demarcation report to be annexed)

12. Interpretation:

In this lease unless the context otherwise requires,-

- (1) 'Department' means the Department of Mines & Geology, Rajasthan.
- (2) 'Director' means the Director of the Mines & Geology, Rajasthan for the time being and includes any officer authorised by him to perform any of his functions.

उप मंत्रीयक, केकड़ी

सहायक ज्ञान अभियंता
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साबर

- (3) 'Government' includes an officer of the Government to whom any powers of the Government have been for the time being delegated.

अन्य शर्तें-

1. पट्टेधारी निविदा की शर्त, खनन पट्टे की सविदा एवं राजस्थान अप्रधान खनिज रियायत नियमावली, 2017 के प्रावधानों तथा उसमें समय-समय पर होने वाले संशोधनानुसार पालना करने हेतु बाध्य होगा।
2. माननीय उच्चतम न्यायालय, नई दिल्ली के समक्ष दायर एस.एल.पी. संख्या 10587/2019 बजरी लीज एल.ओ.आई. होल्डर्स वेलफेयर सोसायटी बनाम राजस्थान राज्य व अन्य में सेन्द्रित एन्वारड कमेटी द्वारा प्रस्तुत रिपोर्ट दिनांक 23.12.2020 के पैरा सं 11(iii) लीज डीठ का पार्ट होगा तथा इस रिपोर्ट के पैरा संख्या 11(iii) में वर्णित प्रक्रिया तथा दिशा निर्देशों की पालना करने हेतु पट्टेधारी बाध्य होगा।
3. मौके पर किसी भी प्रकार का राजस्व सीमा संबंधी विवाद होने की स्थिति में राजस्व व खनिज विभाग द्वारा संयुक्त रूप से मौका निरीक्षण किया जाकर आवश्यक निर्णय किया जावेगा जो अंतिम होगा।
4. खनन पट्टे की अवधि के दौरान आगामी अवधि के लिये नियमानुसार नवीन खनन पट्टा दिये जाने की प्रक्रिया प्रारम्भ करने पर पट्टेधारी की कोई आपत्ति विचारनीय नहीं होगी।
5. बजरी रोडन के संबंध में माननीय न्यायालयों एवं शासन द्वारा समय-समय पर दिये जाने वाले आदेशों की पालना हेतु पट्टेधारी बाध्य होगा।
6. पट्टेधारी को पर्यावरण मंत्रालय द्वारा जारी पत्र दिनांक 09.02.2022 (पर्यावरण जर्नीयेन्स) में अंकित शर्तों/निर्देशों की पूर्ण पालना सुनिश्चित करनी होगी तथा इसके अतिरिक्त पर्यावरण मंत्रालय द्वारा समय-समय पर जारी होने वाले निर्देशों की पालना करनी होगी।
7. खनन पट्टा सविदा पंजीयन के उपरान्त संबंधित प्रदूषण नियंत्रण मण्डल से कन्सेंट टू ऑपरेट प्राप्त व्च प्रस्तुत करना होगा तभी खनन कार्य की अनुमति जारी की जावेगी।



(पुष्प सिंह शेरवत)
कारिने प्रतिनिधि
दलीप कुमार

(पुष्प सिंह)
सहायक खनिज अभियन्ता
सहायक खनिज अभियन्ता
राज एवं नू-विभाग विभाग
राजस्थान

(सुमनका शेरवत)
खान एवं खनिज अभियन्ता
राजस्थान
By order and on behalf
of the Governor of
Rajasthan

- पत्राह (1) राज स्वकूप शेरवत पुत्र श्री ग्यारसी लाल शेरवत, निवासी-शेरवतों की
बाणी, सुंदरियावास, जयपुर।
- (2) मनमोहन सिंह पुत्र श्री राजू सिंह, निवासी-वाड नं. 03, राजपुरी का
मोहल्ला, 3 एन.डी. राहसीत अनुपनद, जिला गंगानगर।

उपपंजीयक, बेंकड़ी

खनन पट्टा सविदा

शे नॉन ज्युडिशियल ई-स्टाम्प पेपर संख्या-0007688624 राशि रूपये 5,000/- वास्ते सविदा खनन पट्टा संख्या-5/2013 जिला अजमेर की तहसील केकड़ी के राजस्व गांवों में गैर मुमकिन नदी, नालों, बालों के खसरे अनुसार निकलने वाला खनिज बजरी क्षेत्रफल 1025.70 हेक्टेयर का खनन पट्टा दिये जाने वाला सविदा दिनांक 05.02.2013 को आमंत्रित की जाकर प्राप्त निविदाओं को निर्धारित कमेटी द्वारा दिनांक 06.02.2013 को खोला गया। निविदा की आरंभित राशि रु 30,77,100/- के मुकाबले उच्चतम निविदा राशि रु 23,48,00,000/- की श्री भरत सिंह शेखावत पुत्र श्री शिवदयाल सिंह शेखावत, निवासी 336, मोहन नगर बी. बी.एल.एस. कॉलोनी, जोधपुर की प्राप्त हुई। उच्चतम बोलीदाता द्वारा औपचारिकताएं पूर्ण करने पर शासन के पत्र क्रमांक प.7(19) खान/गुप-2/2013 जयपुर दिनांक 20.03.2013 द्वारा उच्चतम बोलीदाता के पक्ष खनन पट्टा स्वीकृति हेतु मंशा पत्र (एल.ओ.आई.) जारी की गई।

माननीय सर्वोच्च न्यायालय द्वारा पारित आदेश दिनांक 26.11.2013 के अनुपालना में शासन के आदेश क्रमांक प.7(6) खान/गुप-2/2013 जयपुर दिनांक 19.12.2013 द्वारा मंशा पत्र धारक के पक्ष में क्षेत्र में खनन कार्य करने हेतु शर्त अस्थाई कार्यानुमति दिनांक 28.02.2014 तक की अवधि के लिये जारी की गई, जिसके क्रम में पूरक सविदा का निष्पादन दिनांक 29.12.2013 को किया गया, जिसके अनुसार अस्थाई कार्यानुमति की अवधि दिनांक 29.12.2013 से 28.02.2014 तक के लिए प्रभावी हुई।



(भरत सिंह शेखावत)
जारी प्रतिनिधि
श्री पी.पी. कुमार

(पुष्पेन्द्र सिंह)
सहायक खान अभियंता
खान एवं भू-विज्ञान विभाग
राजपुर

(जयप्रकाश गोदारा)
खान अभियंता
खान एवं भू-विज्ञान विभाग
अजमेर

- राम स्वरूप शेखावत पुत्र श्री ग्यारसी लाल शेखावत, निवासी-शेखावतों की टाणी, सुंदरियावात, जयपुर
- (2) गनगोहन सिंह पुत्र श्री राजू सिंह, निवासी-वाड नं. 03, राजपूतों का मीहल्ला, 3 एन.डी. तहसील अनुपमठ, जिला गंगानगर।

उप प्रजाधिक, केकड़ी

FTO...

संख्य./सावर./खप./5/2013

पेज-(2)

माननीय सर्वोच्च न्यायालय के निर्णय दिनांक 24.02.2014 की अनुपालना में शासन के पत्रांक प.20(8)खान/गुप-2/2013 पार्ट-II दिनांक 26.02.2014 के अनुसार अस्थाई कार्यानुमति की अवधि दिनांक 31.03.2014 तक के लिए बढ़ाई गई, जिसकी पूरक संविदा का निष्पादन दिनांक 28.02.2014 को किया गया। इस प्रकार अस्थाई कार्यानुमति की अवधि दिनांक 31.03.2014 तक के लिए प्रभावी हुई।

माननीय सर्वोच्च न्यायालय के निर्णय दिनांक 27.03.2014 की अनुपालना में शासन के पत्रांक 20(8)खान/गुप-2/2013-पार्ट-II दिनांक 31.03.2014 से उक्त अस्थाई खनन कार्यानुमति को माननीय सर्वोच्च न्यायालय के अग्रिम आदेशों तक बढ़ाई गई, जिसकी पूरक संविदा का निष्पादन दिनांक 31.03.2014 को किया गया, परन्तु मंशापत्र धारक द्वारा दिनांक 01.11.2014 से क्षेत्र में स्वेच्छा से खनन कार्य बंद किया गया। शासन के आदेश दिनांक 15.09.2017 से मंशा पत्र एवं अस्थाई कार्यानुमति को निरस्त कर आवेदन पत्र आवेदन शुल्क जमा करते हुए अस्वीकृत किया गया।

शासन के पत्र क्रमांक प.10(23)खान/गुप-2/2012, जयपुर दिनांक 14.10.2022 द्वारा मंशा पत्र अस्वीकृति आदेश को अणस्त करे हुए बहाल करने तथा माननीय उच्चतम न्यायालय के निर्णय दिनांक 11.11.2021 के निर्देशानुसार खनिज बजरी के वास्तविक खनन की अवधि से शेष अवधि तक, ड्राईज-नॉन अवधि मानी जाकर कार्यवाही किये जाने का निर्णय लिया गया।

(नरत सिंह शेखावत)
जरिये प्रतिनिधि
दलीप कुमार

(पुष्पेन्द्र सिंह)
सहायक जूनिअरियना
सहायक जूनिअरियना
खान एवं नू-विज्ञान विभाग
सावर

(जयप्रकाश गोदाच)
संनि अभियन्ता
खान एवं नू-विज्ञान विभाग
सावर



राम चक्रपुत्र शेरवत पुत्र श्री ग्यारसी लाल शेरवत, निवासी-शेरवतों की
डाणी, सुंदरियावास, जयपुर

(2) सन्तोहन सिंह पुत्र श्री राजू सिंह, निवासी-घाई नं. 03, राजपूतों का
गौडाला, 3 एन.डी, तहसील अनुभुगढ़, जिला नमानगर।

उप निर्देशक, जे.के.पी.

170-

Endorsement of Execution

अनु क्र. पक्षकारों का नाम व पता	छायाचित्र	अंगुठा	पक्षकारों का प्रकार
1 श्री/श्रीमती/शुची BHARAT SINGH SHEKHAWAT JARIYE POWER OF ATORNY DILIP KUMAR, पुत्र/पुत्री/पति श्री LAKSHMI NARAYAN PAREEK, व्यवसाय Unemployed/बिना उ -BRAHMIN House No.:0, Colony: BUS STAND KE PASS, Area: NOHAR, City: DHANSIYA, Pin code: 335513, District: HANUMANGARH, State: RAJASTHAN			Presenter Age : 30 Signature :
2 श्री/श्रीमती/शुची MINING OFFICE , पुत्र/पुत्री/पति श्री ME AJMER, व्यवसाय जालि Rajasthan Government			Executant Age : 0 Signature :

ने निम्नलिखित Lease period 1 to 30 year को पड़ मूल व समस्त वस्तु निष्पादन करना स्वीकार किया।

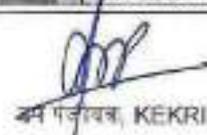
पंतिफल राशि रु 234800000/- पूर्व में / में से समस्त / में से रु 234800000/- पूर्व में ----- ये मेरे समस्त प्राप्त करना स्वीकार किया।

उक्त निष्पादन कार्यों की पहचान निम्न व्यक्तियों ने की है, जिनके हस्ताक्षर एवं अंगुठा विशाल में ममक्ष किया गए है।

अनु क्र. पक्षकारों का नाम व पता	छायाचित्र	अंगुठा	हस्ताक्षर
1 Name: श्री/श्रीमती/शुची RAM SWAROOP SHERAWAT, पुत्र/पुत्री/पति श्री GYARSI LAL SHERAWAT जालि JAT Age: 39 Add: House No.:0, Colony: SHERAWATO KI DHANI, Area: SUNDRIYAWAS, City: SUNDRIYAWAS, Pin code: 303708, District: JAIPUR, State: RAJASTHAN			Signature
2 Name: श्री/श्रीमती/शुची MANMOHAN SINGH, पुत्र/पुत्री/पति श्री RAJU SINGH जालि RAJPUT Age: 23 Add: House No.:0, Colony: RAJPUTO KA MOHALLA, Area: 3 NAD, City: NAD, Pin code: 335703, District: GANGANAGAR, State: RAJASTHAN			Signature

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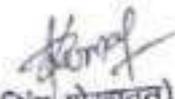
Lease period 1 to 30 year


राम पुरी, KEKRI

पेज-3

शासन के पत्र क्रमांक प.7(19)खान/गुप-2/2013, जयपुर दिनांक 29.03.2023 से श्री भरत सिंह शेखावत के पक्ष में उक्त खनन पट्टा दिनांक 29-12-2013 से दिनांक 28-12-2018 तक डाईज-नॉन पीरियड (04 वर्ष 01 माह 26 दिवस) जोड़े जाने से खनन पट्टा अवधि कब्जा सम्भलाये जाने की दिनांक से 04 वर्ष 01 माह 26 दिवस तक की अवधि के लिये वार्षिक स्थिर भाटक राशि रु 61,54,200/- (अक्षरे इकसठ लाख चौवन हजार दो सौ मात्र) प्रतिवर्ष की दर से जो कि समय समय पर नियमानुसार स्वतः संशोधित हो जायेगा तथा प्रीमियम राशि रु 23,48,00,000/- (अक्षरे राशि रूपये तेवीस करोड अडतालीस लाख मात्र) जो कि स्थिर भाटक व रॉयल्टी राशि में समायोजित नहीं की जावेगी, की शर्त पर राजस्थान अप्रधान खनिज रियायत नियमावली 2017 में अंकित निबंधों एवं प्रतिबंधों तथा समय-समय पर हुये संशोधनों तथा उक्त स्वीकृति आदेश में अंकित अन्य शर्तों पर खनन पट्टा स्वीकृत किया गया।

उक्त खनन पट्टा स्वीकृति आदेश में वर्णित शर्तों, संलग्न संविदा एवं राजस्थान अप्रधान खनिज रियायती नियमावली 2017 एवं खनिज नीति 2015 तथा राज्य सरकार व केन्द्र सरकार के नियमानुसार व आदेशानुसार व इसमें समय-समय पर होने वाले संशोधनों के अनुसार मान्य होगा, के लिये प्रयुक्त है। उक्त संविदा का निष्पादन आज दिनांक 30/03/2023 को किया गया।


(भरत सिंह शेखावत)
जरिये प्रतिनिधि
दलीप कुमार


(पुष्पेन्द्र सिंह)
सहायक खनि अभियन्ता
सहायक सार्वजनिक अभियन्ता
खान एवं भू-विज्ञान विभाग
सावर


(जयप्रकाश गोदारा)
खनि अभियन्ता
खान एवं भू-विज्ञान विभाग
अजमेर



श्रीम स्वरूप शेखावत पुत्र श्री ग्यारसी लाल शेखावत, निवासी-शेखावतों की
वाणी, सुंदरियावास, जयपुर।

(2) मनमोहन सिंह पुत्र श्री राजू सिंह, निवासी-वाड नं. 03, राजपूतों का
मौहल्ला, 3 एन.डी., तहसील अनुपगढ़, जिला गंगानगर।


उप पंजाधिक, केवड़ा



राजस्थान RAJASTHAN



T 531902

Special Power of Attorney for Execution & Registration of Bajri Mining Lease Agreement

I, Bharat Singh S/o Shivdayal Singh Age- 71 Years, Bajri Mining Lease/Loi Holder of Tehsil Kekri (hectare- 1025.70) District Ajmer (Raj). R/o- 336, Mohan Nagar-B, BJS Colony, Jodhpur (Raj.) are hereby authorized to Mr. Dalip Kumar S/o Laxmi Narayan (Aadhar No. 4710-4045-2913) Age- 31 Years R/o Bus stand ke pass, ward no. 7, Tehsil Nohar, Dhansiya, Hanumangarh, (Raj.)- 335523 to do Execution of Bajri Mining Lease Agreement of Tehsil Kekri District Ajmer with mining and geology department Rajasthan.

He is also authorised for Registration of agreement of Bajri Mining lease of Tehsil Kekri District Ajmer (Raj.) with Registration & Stamp Department. This Special power of attorney will be use only for execution and Registration of Bajri Mining Lease Agreement of Tehsil Kekri District Ajmer (Raj.)



Attested

NOTARY PUBLIC
Jaipur (Raj.) Govt of India

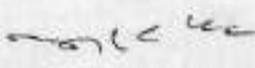
27 MAR 2023

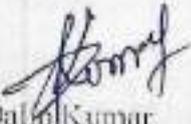
सहायक खनि अभियंता
खान एवं भू-विज्ञान विभाग
सावर



I, Bharat Singh S/o Shiv Dayal Singh Bajri Mining Lease/Loi Holder of Tehsil Kekri District Ajmer (Raj), confirm and verify the signature of my lawful attorney holder Mr. Dalip kumar and Mr. dalip kumar power of attorney holder accept this power of attorney.

That I will bind by all act and activities which will be done by my lawfull power attorney holder for Execution and Registration of Bajri mining lease agreement of Tehsil kekri district ajmer (Raj.) and this power of attorney is revocable.


 Bharat Singh S/o Shiv Dayal Singh
 Bajri Mining Lease/Loi holder of Tehsil Kekri District Ajmer (Raj.)


 (Dalip Kumar
 S/o Lakmi Narayan)
 Power of Attorney Holder

Place :- Jaipur
 Date: 27.03.2023


 सहायक खनि अभियंता
 खान एवं भू-विज्ञान विभाग
 सावर

राजस्थान सरकार
खान एवं पेट्रोलियम (ग्रुप-2) विभाग

क्रमांक: प.7(19)खान/ग्रुप-2/2013

जयपुर, दिनांक 03 MAR 2023

आदेश

श्री भरत सिंह पुत्र श्री शिवदयाल सिंह शेखावत, निवासी 336, मोहन नगर बी, बी.जे.एस. कॉलोनी, जोधपुर (राज.) के पक्ष में सहायक खनि अभियन्ता, सावर के क्षेत्राधिकार में जिला अजमेर की तहसील केकडी से निकलने वाला खनिज बजरी क्षेत्र 1025.70 हेक्टेयर का खनन पट्टा स्वीकृति हेतु मंशा पत्र (एल.ओ.आई) शासन के समसंख्यक पत्र दिनांक 20.03.2013 से जारी किया गया।

माननीय सर्वोच्च न्यायालय द्वारा Petition (s) for Special Leave to Appeal (c) No (s) 34811/2013 नवीन शर्मा बनाम राजस्थान राज्य एवं अन्य में पारित आदेश दिनांक 16.11.2017 से राज्य में खनिज बजरी के समस्त 82 खनन पट्टों/अस्थाई कार्यानुमति क्षेत्र में खनन कार्य तुरन्त प्रभाव से रोक लगा दी गई। माननीय सर्वोच्च न्यायालय के उक्त निर्णय के अनुसरण में निदेशालय द्वारा पत्र दिनांक 17.11.2017 से खनिज बजरी के समस्त खनन पट्टों/अस्थाई कार्यानुमति क्षेत्र में खनन कार्य तुरन्त प्रभाव से बन्द कराये जाने के निर्देश दिये गये, जिसकी पालना में उक्त खनन पट्टा क्षेत्र में खनन गतिविधियां तुरन्त प्रभाव से बन्द कराई गई। परन्तु उक्त मंशा पत्र के तहत मंशापत्र धारक द्वारा दिनांक 01.11.2014 से स्वयं ही खनन कार्य बंद कर दिया गया।

मंशा पत्र धारक द्वारा अस्थाई कार्यानुमति की शर्तों एवं संविदा का उल्लंघन किए जाने पर शासन आदेश दिनांक 15.09.2017 से मंशा पत्र एवं अस्थाई कार्यानुमति सहित आवेदन पत्र निरस्त किया गया। मंशा पत्रधारक द्वारा माननीय उच्च न्यायालय, जयपुर में विशेष अपील संख्या 419/2018 प्रस्तुत की गई। विशेष अपील संख्या 419/2018 में माननीय उच्च न्यायालय, जयपुर द्वारा निर्णय दिनांक 07.05.2022 के द्वारा माननीय उच्चतम न्यायालय निर्णय दिनांक 11.11.2021 के तहत नियम 5(4) में किए गए संशोधन के दृष्टिगत 3 माह में निर्णय करने के निर्देश दिए गए। शासन द्वारा इस निर्णय के विरुद्ध अपील नहीं करने का निर्णय लिया गया है।

शासन के पत्र दिनांक 14.10.2022 के द्वारा मंशा पत्र अस्वीकृति आदेशों को अपास्त करते हुए बहाल करने तथा माननीय उच्चतम न्यायालय के निर्णय दिनांक 11.11.2021 के निर्देशानुसार खनिज बजरी के वास्तविक खनन की अवधि से शेष अवधि तक, डार्डज-नोन अवधि मानी जाकर कार्यवाही किये जाने का निर्णय लिया गया।

अतः, निदेशालय के प्रस्ताव दिनांक 27.03.2023 के अनुसार श्री भरत सिंह के पक्ष में डार्डज-नोन पीरियड की अवधि दिनांक 02.11.2014 से दिनांक 28.12.2018 (4 वर्ष 01 माह 26 दिवस) तक मानते हुये खनन पट्टा स्वीकृति आदेश की पालना में कब्जा संभलाये जाने की दिनांक से 4 वर्ष 01 माह 28 दिवस तक की अवधि के लिये मंशा पत्र को बहाल करते हुए राजस्थान अप्रधान खनिज रियायत नियमावली, 2017 में अंकित निबंधों एवं प्रतिबंधों तथा समय-समय पर हुये संशोधनों के अतिरिक्त निम्न शर्तों पर एतद्वारा स्वीकृत किया जाता है:-

1	खनिज	बजरी
2	क्षेत्रफल	1025.70 हेक्टेयर
3	अवधि	दिनांक 29-12-2013 से 28-12-2018 तक

1. सहायक खनि अभियन्ता
खान एवं भू-विज्ञान विभाग
सावर

		डाईज नॉन पिरियड (04 वर्ष 01 माह एवं 28 दिवस) जोड़े जाने से खनन पट्टा अवधि इस आदेश के तहत करवा संभलये जाने की दिनांक से 04 वर्ष 01 माह एवं 28 दिवस तक
4	प्रिमियम राशि	23,48,00,000/- उक्त राशि का रिबर भाटक एवं रॉयल्टी में समायोजन नहीं होगा।
5	रिबर भाटक	30,77,100/- प्रतिवर्ष कार्यानुमति की तिथि से 01-11-2014 देय होगा। पुनः करवा संभलये जाने की दिनांक से 04 वर्ष 01 माह एवं 28 दिवस तक राशि रूपये 61,54,200/- प्रतिवर्ष की दर से। (सविदा निष्पादन से पूर्व कार्यानुमति की शर्तों के अनुसार राशि जमा करायेगा)
6	प्रतिभूति राशि	राजस्थान अप्रधान खनिज रियायत नियमावली, 2017 के नियम 19 तथा इसमें समय समय पर संशोधन के अनुसार।
7	परफॉरमेंस प्रतिभूति	राजस्थान अप्रधान खनिज रियायत नियमावली, 2017 के नियम 20 तथा इसमें समय समय पर संशोधन के अनुसार।
8	दिल्लीय आश्वासन	राजस्थान अप्रधान खनिज रियायत नियमावली, 2017 के नियम 29(14) तथा इसमें समय समय पर संशोधन के अनुसार।
9	सीमांकन शुल्क	राजस्थान अप्रधान खनिज रियायत नियमावली, 2017 के नियम 9(2) के अनुसार राशि रूपये 50,000/- सीमांकन शुल्क जमा कराकर क्षेत्र का सीमांकन करायेगा।
10	अधिशुल्क	रूपया 45/- प्रति टन एवं राजस्थान अप्रधान खनिज रियायत नियमावली, 2017 की द्वितीय अनुसूची में समय समय पर होने वाले संशोधन अनुसार।
11	डीएमएफ ट्रस्ट कण्ड	रॉयल्टी राशि की 10 प्रतिशत राशि के बराबर एवं डीएमएफटी रुल्स 2018 में समय समय पर होने वाले संशोधन अनुसार।
12	आर.एस.एम.ई. टी.	रॉयल्टी राशि की 2 प्रतिशत राशि के बराबर एवं आर.एस.एम.ई.टी. रुल्स 2020 में समय समय पर होने वाले संशोधन अनुसार।
13	भूतल भाटक	जैसा की राजस्व अधिकारी निर्धारित करें।
14	अन्य कर	राजकीय नियमानुसार।
15	अन्य शर्तें	<ol style="list-style-type: none"> पट्टाधारी निविदा की शर्तें, खनन पट्टे की सविदा एवं राजस्थान अप्रधान खनिज रियायत नियमावली, 2017 के प्रावधानों तथा उसमें समय-समय पर होने वाले संशोधनानुसार पालना करने हेतु बाध्य होगा। माननीय उच्चतम न्यायालय, नई दिल्ली के समक्ष दायर एस.एल.पी. संख्या 10607/2019 बजरी लीज एल.ओ.आई. होल्डर्स वेलाकेवर सौसायटी बनाम राजस्थान राज्य व अन्य में सेंट्रल एम्पावर्ड कमेटी द्वारा प्रस्तुत रिपोर्ट दिनांक 23-12-2020 के पैरा संख्या 11(iii) लीज डीड का पार्ट होगा तथा इस रिपोर्ट के पैरा संख्या 11(iii) में वर्णित प्रक्रिया तथा दिशा निर्देशों की पालना करने हेतु पट्टाधारी बाध्य होगा। पीके पर किसी भी प्रकार का राजस्व सीमा संबंधी विवाद होने की स्थिति में राजस्व व खनिज विभाग द्वारा संयुक्त रूप से मीका निरीक्षण किया जाकर आवश्यक निर्णय किया जावेगा जो अंतिम होगा। खनन पट्टे की अवधि के दौरान आगामी अवधि के लिये नियमानुसार नवीन खनन पट्टा दिये जाने की प्रक्रिया प्रारम्भ करने पर पट्टाधारी की कोई आपत्ति विचारणीय नहीं होगी। बजरी दोहन के संबंध में माननीय न्यायालयों एवं शासन द्वारा समय-समय पर दिये जाने वाले आदेशों की पालना हेतु पट्टाधारी बाध्य होगा। पट्टाधारी को पर्यावरण मंत्रालय द्वारा जारी होने वाली पर्यावरण क्लीयरेंस में अंकित शर्तों/निर्देशों की पूर्ण पालना सुनिश्चित करनी होगी तथा इसके अतिरिक्त पर्यावरण मंत्रालय द्वारा समय-समय पर जारी होने वाले निर्देशों की पालना करनी होगी। साथ ही पट्टाधारी द्वारा पर्यावरण मंत्रालय से इन्वायरमेंट क्लीयरेंस (ई.सी.) प्राप्त होने के पश्चात ही क्षेत्र में खनन कार्य प्रारम्भ कर



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	सकेगा। 7 पट्टा संविदा पंजीयन के उपरान्त संबंधित प्रदूषण नियंत्रण मण्डल से कन्सेंट टू ऑपरेट प्राप्त कर प्रस्तुत करना होगा तथा खनन कार्य की अनुमति जारी की जायेगी।
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नोट :-

1. अनुदानी राजस्थान अप्रधान खनिज रियायत नियमावली, 2017 के नियम 21(1) के तहत संविदा निष्पादन हेतु स्वीकृति आदेश प्राप्ति की तिथि से 3 माह की अवधि में अंतर प्रिमियम राशि, वार्षिक स्थिर भाटक, प्रतिभूति राशि, परफोरमेंस प्रतिभूति राशि, वित्तीय आस्वासन की राशि व निर्धारित राशि के नॉन ज्यूडिशियल स्टाम्प पेपर प्रस्तुत कर संविदा निष्पादन करायेगा।
2. अनुदानी को संविदा निष्पादन से पूर्व अस्थाई कार्यानुमति के तहत कार्यानुमति की शर्तों के अनुसार किये गये खनिज के निर्गमन का अधिशुल्क निर्धारण अनुसार समस्त बकाया जमा करानी होगी। बकाया न होने पर ही संविदा निष्पादन कराया जायेगा।
3. अनुदानी द्वारा अब तक प्रिमियम मद में जमा समस्त राशि यदि प्रिमियम राशि से कम है तो अंतर राशि जमा करानी होगी एवं अधिक राशि जमा होने पर रिफण्ड/समायोजित की जायेगी।
4. अनुदानी द्वारा एल.ओ.आई. की अवधि बढ़ाने हेतु अब तक लेट फीस के रूप में राशि जमा कराई गई है। वह समस्त राशि रिफण्ड/समायोजित की जायेगी। क्योंकि खनन पट्टे की अवधि अस्थाई कार्यानुमति की तिथि से मानी है।
5. अनुदानी द्वारा संविदा प्रपत्र प्राप्त होने की तिथि से 2 माह की अवधि में संविदा का पंजीयन करा प्रस्तुत नहीं करने पर जमा प्रिमियम राशि, प्रतिभूति राशि व परफोरमेंस प्रतिभूति राशि जप्त करते हुये राजस्थान अप्रधान खनिज रियायत नियमावली, 2017 के नियम 21(4) के अन्तर्गत स्वीकृति आदेश को प्रतिसंहृत (रिवोक) कर दिया जायेगा।
6. अनुदानी द्वारा संविदा निष्पादन हेतु राजस्थान अप्रधान खनिज रियायत नियमावली, 2017 के नियम 21(1) के तहत वांछित पूर्तियां कर 3 माह की अवधि में संविदा निष्पादन नहीं कराने पर बिना किसी पूर्व सूचना के जमा प्रिमियम राशि, प्रतिभूति राशि परफोरमेंस प्रतिभूति राशि जप्त करते हुये नियम 21(4) के अन्तर्गत स्वीकृति आदेश को प्रतिसंहृत (रिवोक) कर दिया जायेगा।
7. खनन पट्टा पंजीयन से पूर्व कार्यानुमति की शर्तों के अनुसार राशि जमा करायेगा (प्रिमियम राशि को छोड़कर) जो स्थिर भाटक में समायोजन किया जायेगा। यदि उक्तानुसार जमा राशि स्थिर भाटक से कम है तो उतनी अंतर राशि अलग से जमा कराई जायेगी। परन्तु स्थिर भाटक से अधिक जमा होती है तो उक्त अधिक राशि को अधिक अधिशुल्क में माना जायेगा।



राज्यपाल की आज्ञा से,

sd/-
(नीतू बारूपाल)
शासन उप सचिव


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प्रतिलिपि निम्न को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है:-

1. महालेखाकार, राजस्थान, जयपुर।
2. निदेशक, खान एवं भू-विज्ञान विभाग राजस्थान, उदयपुर को उनके पत्र क्रमांक निदे/प-2(ए-1)अज/बजरी/2012-00462/3487997 दिनांक 27.03.2023 के क्रम में।
3. जिला कलक्टर, अजमेर।
4. अतिरिक्त निदेशक (खान), खान एवं भू-विज्ञान विभाग, जयपुर-जोन, जयपुर।
5. अधीक्षक खनि अभियंता, अजमेर।
6. सहायक खनि अभियंता, सावर।
7. श्री भरत सिंह पुत्र श्री शिवदयाल सिंह रोखावत, निवासी 336, मोहन नगर बी, वी.जे.एस. कॉलोनी, जोधपुर (राज.) द्वारा सहायक खनि अभियंता, सावर।
8. रक्षित पत्रावली।

शारदा उप सचिव




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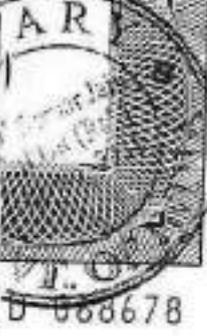
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सखअ/सावर/तहसील केकडी/

सविदा

यह गैर-ज्युडिशियल स्टाम्प पेपर रूपया 1000/- (अक्षरे रूपया एक हजार मात्र) वास्ते जिला अजमेर की तहसील केकडी के राजस्व गांव में गैर मुमकिन नदी-नालों, नालों से (खसरे के अनुसार) निकलने वाला खनिज बजरी का खनन पट्टा क्षेत्रफल 1025.70 हेक्टरस राज्य सरकार के आदेश क्रमांक-प-7(19)खान/गुप-2/2013 दिनांक 20-03-2013 द्वारा खनन पट्टा हेतु वावरयत पूर्तिया किये जाने का मंशा पत्र (एल.ओ.आई.) श्री भरत सिंह पुत्र श्री शिवदयाल सिंह शेखावत निवासी 330 मोहन नगर -बी, बी.जे.एस. कॉलोनी जोधपुर के पक्ष में जारी किया गया था जिसकी पालना में पार्टी द्वारा भारत सरकार के यहां पर्यावरण क्लीयरेंस हेतु वन एवं पर्यावरण मंत्रालय से प्राप्त करने हेतु आवेदन पत्र प्रस्तुत कर रसीद दिनांक 10-07-2013 की प्रस्तुत की है एवं खनन योजना अधीक्षण खनि अभियन्ता जयपुर वृत्त जयपुर के पत्रांक-अखअ/माईनिंग प्लान/बजरी/प-397/13/3529 दिनांक 28-06-2013 से अनुमोदित करा प्रस्तुत कर दिया है।

माननीय सर्वोच्च न्यायालय द्वारा सिविल अपील संख्या-9703-9706/13, एस.एल.पी.(सिविल) संख्या-34134/2013 एवं एस.एल.पी.(सिविल) संख्या-34811/13 में पारित आदेश दिनांक 26-11-2013 के अनुसरण में विषयांकित आवेदित क्षेत्र में खनन कार्य करने हेतु अर्थाई कार्यानुमति दिनांक 28-02-2014 तक के लिये नीचे अंकित मुख्य शर्तों पर राज्य सरकार के आदेश क्रमांक-प-7(19)खान/गुप-2/2013 दिनांक 20-03-2013 द्वारा कार्यानुमति आदेश जारी किये हैं।

और चूंकि पार्टी द्वारा राज्य सरकार के आदेश क्रमांक-प-7(19)खान/गुप-2/2013 दिनांक 19-12-2013 की पालना में प्रिमियम की राशि रूपये 23,48,00,000/- का 25 प्रतिशत खसरे 5,87,00,000/- प्रिमियम की 20 प्रतिशत अनुपातिक राशि 80,83,982/- रूपये जमा करा दिये हैं एवं कार्यानुमति आदेश की शर्त के अनुसार पूर्व में क्षेत्र आर.सी.सी. टेका 1,78,00,000/- के अनुपातिक में प्रतिमाह किरत 12,09,467/- एवं ई.एम.एफ की राशि 2,73,867/- कुल राशि 14,83,334/- के अनुसार मासिक किरत जमा करवायेगा एवं एल.ओ.आई धारक का पर्यावरण क्लीयरेंस प्रार्थना पत्र एम.ओ. ई.एफ द्वारा अस्वीकृत कर दिये जाने की स्थिति में यह कार्यानुमति व सविदा निरस्त मानी जायेगी के आधार पर सविदा का निमादन कार्यानुमति आदेश के निम्न शर्तों के अनुसार है-

लगभगतर पेज नं-2

ATTESTED
ANIL KUMAR SAINI
 Secretary (Govt. of India)
 JAIPUR (Rtd.)

29 DEC 2013

[Handwritten Signature]

[Handwritten Signature]
 सहायक खनि अभियन्ता
 खनन एवं भू-विज्ञान विभाग
 अजमेर

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 अजमेर

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27/11/13

~~महाराष्ट्र शासनाच्या~~

आदेश - ७

महाराष्ट्र शासनाच्या

७३



अन्य शर्त :-

1. एल.ओ.आई. धारक द्वारा निर्गमित की जाने वाली खनिज बजरी पर परमिट फीस नियम 83(4) में अंकित दरों पर प्रत्येक वाहन के लिए जमा करानी होगी। इसके अलावा ईएनएफ राशि रु. 5/- प्रतिटन की दर से तथा रायल्टी की राशि शिड्यूल-1 में अंकित दरों पर जमा करानी होगी। उपरोक्त दरों में एमएमसीआर, 1986 में संशोधन होने की स्थिति में तदनुसार राशि जमा कराई जायेगी।
2. एल.ओ.आई. धारक को दिनांक 28 फरवरी, 2014 तक माननीय उच्चतम न्यायालय, नई दिल्ली के आदेशानुसार खनन कार्य की अनुमति दी जायेगी। यदि माननीय न्यायालय द्वारा आगे अवधि बढ़ाई जाती है तो शासन द्वारा तदनुसार अवधि वृद्धि की जा सकेगी, जिसके लिए अनुपातिक प्रीमियम जमा करना होगा।
3. खनन पट्टा क्षेत्र से निर्गमित होने वाले खनिज बजरी हेतु एल.ओ.आई. धारक द्वारा अपने स्तर पर रवन्ना (फार्म नं. 12 के अनुरूप लाल रंग में) छपवाये जायेंगे, जिन्हें अग्रिम रायल्टी, परमिट शुल्क एवं ई.एम.एफ. राशि जमा करवाने के पश्चात् संबंधित कार्यालय से मोहर लगा कर जारी करवाना होगा। क्षेत्र के लिए गत आरसीसी टेका राशि (आरसीसी टेके में एक से अधिक लीज क्षेत्र आने पर प्रीमियम के अनुपात में दिभक्त की जाकर अनुपातिक टेका राशि) के अनुसार बनने वाली मासिक किस्त के समतुल्य राशि अग्रिम जमा कराये जाने पर रवन्ना जारी किये जायेंगे। रवन्ना जारी किये जाने के पश्चात् रवन्ना अनुपयुक्त रहने पर जमा राशि रिफण्ड नहीं की जायेगी। विभाग द्वारा जारी वेध रवन्ना के अलावा प्रयुक्त अन्य रवन्ना अवैध माने जायेंगे।
4. खनन पट्टा स्वीकृति के पूर्व उक्त रवन्नाओं के माध्यम से निर्गमित खनिज का अधिबुक्त निर्धारण कसबा जागा आवश्यक होगा तथा यदि कोई राशि पट्टाधारी के विरुद्ध निकलती है तो वह जमा करा बकाया नहीं का प्रमाण पत्र प्राप्त करना होगा। बकाया राशि एक सप्ताह में जमा नहीं कराने पर जमा प्रीमियम राशि जब्त कर एल.ओ.आई. निरस्त कर दी जायेगी।
5. एल.ओ.आई. धारक द्वारा माइनिंग प्लान के अनुसार ही खनन पट्टा क्षेत्र में खनिज बजरी का खनन किया जायेगा। अनियमितता होने की स्थिति में जमा प्रीमियम राशि जब्त कर कार्यानुमति निरस्त कर दी जायेगी।
6. एल.ओ.आई. धारक द्वारा खनन पट्टा क्षेत्र में अथवा अन्यत्र खनिज बजरी का स्टाक एवं भण्डारण नहीं किया जा सकेगा। यदि खनिज बजरी का अवैध खनन / अवैध निर्गमन / अवैध स्टाक / अवैध भण्डारण किया जायेगा तो जमा प्रीमियम राशि जब्त कर कार्यानुमति निरस्त कर दी जायेगी।
7. एल.ओ.आई. धारक को खनिज बजरी के खनन / निर्गमन के संबंध में माननीय सर्वोच्च न्यायालय, उच्च न्यायालय, अन्य न्यायालयों, भारत सरकार एवं राज्य सरकार के आदेशों / निर्देशों की पालना करनी होगी। साथ ही खनन कार्य, सुरक्षा, स्वास्थ्य, पर्यावरण एवं जन सुविधाओं के संबंध में वर्तमान में प्रभावी अधिनियम / नियम तथा समय-समय पर होने वाले संशोधनों की पालना करनी होगी।
8. गैर-मुमकिन नदी / नालों के क्षेत्रों में जहां पर किसी भी विभाग द्वारा अन्य कार्य यथा पेटा कण्ट या अन्य किसी प्रयोजनार्थ व्यक्ति / संस्था को अनुमति दी गई है / आवंटित की हुई है तो ऐसे क्षेत्रों में एल.ओ.आई. धारक संबंधित व्यक्ति / संस्था (जिसके पक्ष में अनुमति दी हुई है) / आवंटित है) की लिखित सहमति प्राप्त करने के उपरान्त ही खनिज बजरी का दोहन कर सकेगा। यदि खनन पट्टा क्षेत्रों में धारागाह

ATTENDED

DR. KUMAR JAIN
 Deputy Chief of Staff
 M.P.O.K. (Regd.)

29 DEC 2013

सहायक खनि अमियन्ता
 खान एवं भू-विज्ञान विभाग
 लाहौर



भूमि में आती है तो राजस्व विभाग (राज्य सरकार) की अनुमति के बिना खनन कार्य नहीं किया जा सकेगा।

9. एल.ओ.आई. धारक गैर-मुमकिन नदी-नाला क्षेत्रों में गिरने वाले प्रतिबंधित क्षेत्र जैसे श्मशान, सार्वजनिक प्रयोजनार्थ कुए, वन विभाग या अन्य किसी संस्थान द्वारा किए गये वृक्षारोपण क्षेत्र से 45 मीटर की परिधि में तथा अन्य प्रतिबंधित क्षेत्रों में खनन कार्य नहीं कर सकेगा।
10. एल.ओ.आई. धारक क्षेत्र में कोई स्ट्रक्चर जो कि स्थाई प्रकृति का हो या पानी का बहाव अवरुद्ध करता हो, नहीं बनायेगा। खनन कार्य हेतु उपयुक्त गहराई की बैचेज बनानी होगी।
11. एल.ओ.आई. धारक खनन पट्टा क्षेत्र में आने वाले खसरो के क्षेत्र से बाहर खनन कार्य नहीं करेगा।
12. एल.ओ.आई. धारक द्वारा बजरी का खनन कार्य सतह से 3 मीटर से अधिक गहराई पर एवं नदी-नालों के वाटर लेवल से नीचे नहीं किया जायेगा तथा रेल / सड़क पुल के 45 मीटर की परिधि में खनन कार्य नहीं किया जायेगा। इसकी अपहेलना करने पर राजस्थान अप्रधान खनिज रियायत नियमावली, 1986 के नियम 48 के तहत अवैध खनन माना जाकर कार्यवाही की जायेगी।
13. एल.ओ.आई. धारक द्वारा खनन पट्टा क्षेत्र में जगह-जगह माइनिंग नहीं की जायेगी। नदी की 3/4 चौड़ाई तक की खनन कार्य की अनुमति होगी। शेष क्षेत्र में वृक्षारोपण किया जायेगा। खनन पट्टा क्षेत्र में खनिज बजरी की माइनिंग नदी के बीच में डाउन स्ट्रीम के बीच में आधा मीटर मोटाई की स्लाईस में की जा सकेगी। नदी की सतह पर मिट्टी से 1.5 मीटर ऊपर बजरी छोड़नी होगी।
14. नदी के दोनों किनारों पर ACQUATIC FAUNA & FLORA को संरक्षित रखना होगा।
15. प्रत्येक 1.00 कि.मी. खनन क्षेत्र के बाद 50 मीटर चौड़ाई में खनन प्रतिबंधित रहेगा। खनिज बजरी के खनन के दौरान निकलने वाला खनिज प्रैबल / बौल्डर्स का प्रत्येक एक कि.मी. के बाद इकट्ठा किया जाकर उसकी दीवार इस प्रकार बनाई जायेगी कि पानी का बहाव अवरुद्ध न हो।
16. जिन स्थानों पर बजरी का खनन कार्य किया जा चुका है, उन स्थानों को नदी में उपलब्ध भराव से ही समतल करके पाट दिया जायेगा। इसके लिए बाहर का कोई कचरा / मलबा नहीं डाला जा सकेगा।
17. नदी क्षेत्र में खनन कार्य इस प्रकार किया जायेगा कि आसपास पौधारोपण पुनः प्रनय सकें। खनन क्षेत्र के आसपास स्थानीय प्रजातियों के वृक्षों का पौधारोपण किया जायेगा। जो रास्तो अनुपयोगी हैं, उनको स्थानीय प्रजाति के पौधों से वृक्षारोपण किया जायेगा।
18. नदी/नालों का एवं इनके आसपास जो नहरें बनी हुई हैं उनका प्रवाह बाधित नहीं किया जायेगा तथा उनके किनारों का समुचित रख-रखाव किया जायेगा।

शेष शर्तें राजस्थान अप्रधान खनिज रियायति नियम 1986 एवं समय-समय पर होने वाले संशोधनों के अनुसार मान्य होगी।

सविदा का निष्पादन आज दिनांक 29/12/13 को किया गया तथा ठेका दिनांक 30/12/13 से प्रभावी होगा।

हस्ताक्षर पट्टाधारी
साक्षी-

1-

2-

CB Singh

Choudhary

Choudhary

(नॉटरीयल टांक)
श्री. अनिल कुमार जैन

सहायक खनि अभियंता,
राजस्थान राज्य सरकार

ANIL KUMAR JAIN
Notary (Court of India)
JAIPUR (Raj.)

29 DEC 2013

सहायक खनि अभियंता
खान एवं भू-विज्ञान विभाग
जायपुर

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खान RAJASTHAN

पूरक-संविदा

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ये नॉन-ज्युडिशियल स्टाम्प रूपये 100/- (अक्षरे रूपये एक सौ मात्र) किता - एक कुल नम एक चास्ते पूरक संविदा चास्ते जिला अजमेर की तहसील केकडी के राजस्य गाव में गैर मुनकिन नदी नाली बालों से (खस्त्रों के अनुसार) निकलने वाला खनिज बजरी का खनन पट्टा क्षेत्रफल 1025.70 हेक्टर्स राज्य सरकार के पत्रांक-प-7(19)खान/युप-2/2013 दिनांक 20-03-2013 द्वारा खनन पट्टा हेतु आनश्यक पूर्तियां किये जाने का मंशा पत्र (एल.ओ.आई.) श्री भरतसिंह पुत्र श्री शिवदयाल सिंह शेखावत निवासी 336 मोहन नगर- बी, बी.जे.एस कॉलोनी जोधपुर के पक्ष में जारी किया गया था जिसकी पालना में पार्टी द्वारा भारत सरकार के यहां पर्यावरण क्लीयरेंस हेतु वन एवं पर्यावरण मंत्रालय से प्राप्त करने हेतु आवेदन पत्र प्रस्तुत कर रसीद दिनांक 10.07.2013 की प्रस्तुत की है एवं खनन योजना अधीक्षण खनि अभियन्ता जयपुर वृत्त जयपुर के पत्रांक-अखअ/माईनिंग प्लान/बजरी/प-397/2013/3529 दिनांक 28.06.2013 से अनुमोदित करा प्रस्तुत कर दिया है।

माननीय सर्वोच्च न्यायालय द्वारा सिविल अपील संख्या-9703-9706/13 एस.एल.पी. (सिविल) संख्या-34134/2013 एवं एस.एल.पी. सिविल संख्या-34811/13 में पारित आदेश दिनांक 25.11.2013 के अनुसरण में विषयांकित आवेदित क्षेत्र में खनन कार्य करने हेतु अस्थाई कार्यानुमति दिनांक 28.02.2014 तक के लिये दी गयी जिसके कम में राज्य सरकार के आदेश क्रमांक- प-7(19)खान/युप-2/2013 दिनांक 19.12.2013 द्वारा कार्यानुमति आदेश जारी किये गये। दिनांक 19.12.2013 द्वारा जारी आदेश के कम में पट्टाधारी द्वारा समस्त औपचारिकतायें प्रस्तुत की जिसके कम में रूपये 1000/- के नॉन-ज्युडिशियल स्टाम्प पेपर पर स्वीकृती आदेशों में वर्णित शर्तों का उल्लेख करते हुये संविदा का निष्पादन दिनांक 29.12.2013 को किया गया।

चूंकि राज्य सरकार के पत्रांक-प-20(8)खान/युप-2/2013-पार्ट-II जयपुर दिनांक 28.02.2014 के द्वारा निर्देश दिये है कि माननीय सर्वोच्च न्यायालय के आदेश दिनांक 25.01.2014 की पालना में एल.ओ.आई. धारकों के पक्ष में दिनांक 28.02.2014 तक जारी अस्थाई खनन

लगातार पेज नम्बर-2

Mathore
PAH
(निश्चिता) R+E

-2-

[Signature]
सहायक खनि अभियन्ता

[Signature]

सहायक खनि अभियन्ता
खान एवं भू-विकास विभाग
सावर

143

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कार्यानुमति को माननीय सर्वोच्च न्यायालय के निर्णय दिनांक 24.02.2014 की अनुपालना में आगामी सुनवाई तिथि दिनांक 31.03.2014 तक बढ़ायी जाती है, उक्त जारी आदेश के अनुसार आज दिनांक 28.2.14 को पूरक संविदा का निष्पादन किया गया। अतः कार्यानुमति दिनांक 31-03-2014 तक प्रभावी रहेगी एवं पूर्व में किये गये संविदा निष्पादन में उल्लेखित शर्तें पूर्ववत् रहेगी के लिये प्रयुक्त है।

Mathore
हस्ताक्षर पट्टाधारी
PAM
निश्चिन्त राई

h
(संविदा का)
संविदा अधिष्ठाता
एन एन सु. विद्यालय विभाग
सावर

[Signature]
सहायक खानि अभियन्ता, सावर
(संविदा का धारक)
सावर एवं भू-विज्ञान विभाग
सावर

- 1. Raja Singh S/o Gyanendra Singh
- 2. Digvijay Singh S/o Narendra Singh

[Signature]

[Signature]
सहायक खानि अभियन्ता
खान एवं भू-विज्ञान विभाग
सावर

*Recd
28/2/14*



खान RAJASTHAN

W 732619

पूरक-संविदा

सखअ/साबर/तहसील केकडी/एमएल-5/2013

ये नॉन-ज्युडिशियल स्टाम्प रूपये 100/- (अक्षरे रूपये एक सौ मात्र) किता - एक कुल नग एक वास्ते पूरक संविदा वास्ते जिला अजमेर की तहसील केकडी के राजस्व गांव में गैर मुमकिन नदी नालों बालों से (खसरो के अनुसार) निकलने वाला खनिज बजरी का खनन पट्टा क्षेत्रफल 1025.70 हेक्टर राज्य सरकार के पत्रांक-प-7(19)खान/गुप-2/2013 दिनांक 20-03-2013 द्वारा खनन पट्टा हेतु आवश्यक पूर्तियां किये जाने का मंशा पत्र (एल.ओ.आई.) श्री भरतसिंह पुत्र श्री शिवदयाल सिंह शेखावत निवासी 336 मोहन नगर- बी. बी.जे.एस कॉलोनी जोधपुर के पक्ष में जारी किया गया था जिसकी पालना में पार्टी द्वारा भारत सरकार के यहां पर्यावरण क्लीयरेंस हेतु पन एवं पर्यावरण मंत्रालय से प्राप्त करने हेतु आवेदन पत्र प्रस्तुत कर रसीद दिनांक 10.07.2013 की प्रस्तुत की है एवं खनन योजना अधीक्षण खनि अमियन्ता जयपुर कृत जयपुर के पत्रांक-अखअ/माईनिंग प्लान/बजरी/प-397/2013/3529 दिनांक 28.05.2013 से अनुमोदित करा प्रस्तुत कर दिया है।

माननीय सर्वोच्च न्यायालय द्वारा सिविल अपील संख्या-9703-9706/13 एस.एल.पी. (सिविल) संख्या-34134/2013 एवं एस.एल.पी. सिविल संख्या-34811/13 में पारित आदेश दिनांक 25.11.2013 के अनुसरण में विषयांकित आवेदित क्षेत्र में खनन कार्य करने हेतु अस्थाई कार्यानुमति दिनांक 28.02.2014 तक के लिये दी गयी जिसके क्रम में राज्य सरकार के आदेश क्रमांक- प-7(19)खान/गुप-2/2013 दिनांक 19.12.2013 द्वारा कार्यानुमति आदेश जारी किये गये। दिनांक 19.12.2013 द्वारा जारी आदेश के क्रम में पट्टाधारी द्वारा समस्त औपचारिकतायें प्रस्तुत की जिसके क्रम में रूपये 1000/- के नॉन-ज्युडिशियल स्टाम्प पेपर पर स्वीकृती आदेशों में वर्णित शर्तों का उल्लेख करते हुये संविदा का निष्पादन दिनांक 29.12.2013 को किया गया।

चूंकि राज्य सरकार के पत्रांक-प-20(8)खान/गुप-2/2013-पार्ट-11 जयपुर दिनांक 28.02.2014 के द्वारा निर्देश दिये है कि माननीय सर्वोच्च न्यायालय के आदेश दिनांक 25.01.2014 की पालना में एल.ओ.आई. धारकों के पक्ष में दिनांक 28.02.2014 तक जारी अस्थाई खनन लगातार पेज नम्बर-2

[Signature]
अ

[Signature]

(गोरेधन राम)

खनि अमियन्ता

खान एवं भू-विज्ञान विभाग

साबर

31/03/14

[Signature]
सहायक खनि अमियन्ता
खान एवं भू-विज्ञान विभाग
साबर

5/11

सहायक खनि अमियन्ता

खान एवं भू-विज्ञान विभाग

साबर

1205

10.	गुलजाव खारा	2703 2703/2719 2703/2720	41.57 5.21 25.1
11.	बकारी	1406 959	5.4 8.52
12.	राजपुरा	1	10.82
13.	जमेडिया	1 266	24.51 15.18
14.	जेहरकला	956 957 982 3735 713	1.49 0.09 0.13 21.22 46.29
15.	आमली	103 104 105 118 120 121 325 1180 1512 1513 1531 1686 1697 1749 1753 2330 2967 312 572 929	23.47 0.03 0.03 0.06 0.18 0.11 0.04 0.05 7.31 0.57 0.25 1.49 0.05 0.60 0.21 0.24 4.18 2.59 23.32 7.19 14.33
16.	बालापुरा		

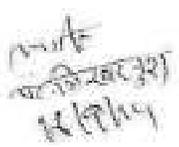
[Handwritten Signature]

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 सहायक स्वामि अभियंता
 स्वामि एवं भू-विज्ञान विभाग
 सादर

1	गौशर (गोरधा)	1	28.96
2	बैलपुडा	494/1051	0.30
		587/993	0.05
		808	35.01
		851	0.03
		857	0.01
		858	0.02
		860	0.04
		874	0.07
		902	0.01
		930	23.20
3	कावेडा	2546	67.62
		3710	79.25
20	अलाखु	719/1044	0.01
		1031	21.33
		719	17.36
20		65	1095.70 हेक्टर

यह प्रलेख को मौके पर जाकर पूर्ण समीक्षा करवाया गया, मौका जहाँ मौके पर घाट गरी, पठकर सुनार गरी, निपोर्ट वाले अग्रिक कार्रवाई के मुकाम की सेवा में प्रस्तुत है।

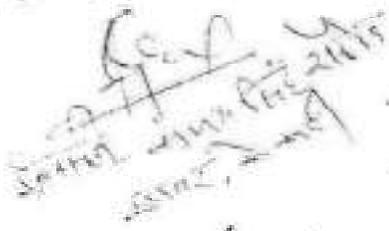


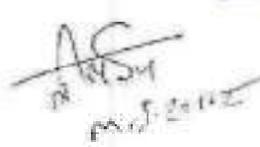










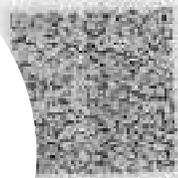




सहायक सनि अभियंता
साद एवं मू. विभाग
कावेडा

भारत सरकार
GOVERNMENT OF INDIA

भारत विद्वाः
B



आधार
अधिकार

भारतीय विशिष्ट पहचान प्राधिकरण
UNIQUE IDENTIFICATION AUTHORITY OF INDIA

पता: S/O शिव दयाल सिंह, 336
मोहन नगर B, बी.जी.एस.
कोलोनी, जोधपुर राजस्थान, 342005

Address: S/O Shu Doyal Singh,
336, mohan nager B, B.J.S.
colony, Jodhpur, Jodhpur
Rajasthan, 342005

1987
0800 182 1987

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UID No. No. 1947
Bijapur-UID 1947

औद्योगिक विभाग
INDUSTRIAL DEPARTMENT



भारत सरकार
GOVT. OF INDIA

DIGGAT SINGH
SHIV DAYAL SINGH
11/07/1952
Punjab
ADMINISTRATIVE



P.No. 10400334
P.No. 10400331

DA-N
R.EMPSC842



भारतीय विशिष्ट पहचान प्राधिकरण
 भारत सरकार
 Unique Identification Authority of India
 Government of India



नामांकन क्रमांक/Enrolment No.: 2036/72214/24865

Dalip Kumar (दलीप कुमार)

सूचना

S/O Laxmi Narayan, BUS STAND KE PAS, WARD
 NO 7, TEHSIL- M Hanumangarh,
 Rajasthan - 3

- आधार पहचान का प्रमाण है, नागरिकता का नहीं।
- पहचान का प्रमाण ऑनलाइन ऑथेंटिकेशन द्वारा प्राप्त करें।
- यह एक इलेक्ट्रॉनिक प्रक्रिया द्वारा बना हुआ पत्र है।

Date: 23/10/2016



INFORMATION

- Aadhaar is a proof of identity, not of citizenship.
- To establish identity, authenticate online.
- This is electronically generated letter.



Dalip Kumar

Validity unknown
Digitally signed by Dalip Kumar
IDENTIFICATION AUTHORITY OF INDIA
Date: 2016.10.23 10:15:15 +0530



मेरा आधार, मेरी पहचान



1947

help@uidai.gov.in

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- आधार देश भर में मान्य है।
- आधार के लिए आपको एक ही बार नामांकन दर्ज करवाने की आवश्यकता है।
- कृपया अपना नवीनतम मोबाइल नंबर तथा ई-मेल पता दर्ज कराएं, इससे आपको विभिन्न सुविधाएं प्राप्त करने में सहायित होगी।
- Aadhaar is valid throughout the country.
- You need to enrol only once for Aadhaar.
- Please update your mobile number and e-mail address. This will help you to avail various services in future.



भारत सरकार
GOVERNMENT OF INDIA



भारतीय विशिष्ट पहचान प्राधिकरण
UNIQUE IDENTIFICATION AUTHORITY OF INDIA



दलीप कुमार
Dalip Kumar

31/07/1992

पता:

Address:

S/O लक्ष्मी नारायण, बस
 स्टैंड के पास, बार्ड
 तहसील- नो
 हनुमानग
 राजस्थ

S/O Laxmi Narayan, BUS STAND
 KE PAS, WARD NO 7, TEHSIL-
 Mansi, Ja
 Hanumangarh,
 Rajasthan



ME

HAN


 भारत सरकार
 Government of India

 राम स्वरूप शेरावत
 Ram Swaroop Sherawat
 जन्म तिथि 10/1983
 पुरुष

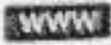

मेरा आ... पहचान


 आधार
 भारतीय विशिष्ट पहचान प्राधिकरण
 Unique Identification Authority of India

पता:
 S/O: ग्यारसी लाल शेरावत, शेरावतो
 की धानी, सुंदरियावास, जयपुर,
 राजस्थान - 303706

Address:
 S/O: Gyarsi Lal Sherawat,
 sherawato ki dhani,
 Sundariyawas, Jaipur,
 Rajasthan - 303706


 1947


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1211 Head Office (Mines)

Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 0141-2716814,2716813 Fax: 0141-2716814



Registered

File No F(Mines)/Barmer(Gudha Malani)/5330(1)/2022-2023/313-317

Order No 2023-2024/Mines/10823

Date: 19/04/2023

Unit Id : 124,033

M/s M/S BHARAT SINGH SHEKHAWAT

Mohan Nagar, BJS Colony, Jodhpur (342006), Jodhpur

E-Mail : gudhamalanibajri@gmail.com

Sub: Grant of Consent to Establish under Section 21(4) of Air (Prevention & Control of Pollution) Act, 1981 for your **Minor Mineral** Mine at near Village-, Tehsil-Kekri, District- **Ajmer (M.L.No-MI.No.5/2013)** .

Ref: (i) Your application dated 01/04/2023
(ii) Received on 01/04/2023

Sir,

In view of the details submitted vide your above referred application/ documents, the **Consent to Establish** under Section 21(4) of Air (Prevention & Control of Pollution) Act,1981 is hereby granted for carrying mining activities. This consent is subject to the following stipulations:-

- 1 That this consent is being granted in favour of **M/s. M/S BHARAT SINGH SHEKHAWAT**, a Mine of **Minor Mineral** having **M.L.No-MI.No.5/2013** in an area measuring **1025.7000 Hectares** at/near Village- ,Tehsil-Kekri,District-Ajmer.
- 2 That this consent is valid for a period from **19/04/2023** to **29/03/2024**, or commencement of production whichever is earlier.
- 3 That this consent is valid for following mining activities :-

Mineral	Permitted Mining Capacity
1 Bajri (ROM)	3000000.0000 TON PER ANNUM

- 4 That the project proponent will comply with the Standard as prescribed vide the Ministry of Environment, Forest and Climate Change notification no. GSR 826(E) dated 16th November, 2009 with respect to National Ambient Air Quality standards.
- 5 That you shall not operate the mine without obtaining **Consent to Operate** from the Board.

Signature Not Verified

Digitally signed by Om Prakash Gupta
Date: 2023.04.19 16:45:16 IST
Reason: SelfAttested
Location:





Head Office (Mines)
1212
Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 0141-2716814,2716813 Fax: 0141-2716814

Registered

File No F(Mines)/Barmer(Gudha Malani)/5330(1)/2022-2023/313-317

Order No 2023-2024/Mines/10823

Date: 19/04/2023

Unit Id : 124,033

- 6 That this consent to establish/consent to operate is only for carrying out mining of mineral/ore and not for any processing/beneficiation or crushing/grinding of ore/mineral for which a separate application for consent to establish and/or consent to operate should be submitted. The project proponent is required to obtain separate consent to establish and consent to operate for carrying out mining of other minerals(s), if any or processing/beneficiation of such mineral(s) and for any addition/modification/alteration or change in process.
- 7 That the occupier/operator of mine shall ensure that all the conditions imposed in the Environmental Clearance granted by the MoEF&CC vide letter dated 03/02/2022 are strictly complied with.
- 8 That this consent is valid for production of Bajri(ROM) @ 30 lakh Ton per Annum. For any change in product and/or increase in capacity/lease area, the mine has to seek fresh Environmental Clearance, consent to establish & consent to operate.
- 9 That plantation shall be developed so as to cover at least 33% of the total land use for mining and allied activities as given in Approved Mining Plan and shall be maintained at all the time to maintain ambient air quality around the mine.
- 10 That the lessee shall submit monitoring report of Ambient Air Quality within the lease area, once in 3 months.
- 11 That ground water shall not be abstracted without prior permission of the Central Ground Water Authority (CGWA).
- 12 That haul roads should be regularly graded and compacted. Regular water sprinkling should be carried out on haul roads to minimize dust generations.
- 13 That adequate measure shall be taken for control of fugitive emissions from the areas prone to air pollution.
- 14 That you shall not establish/operate any stone crusher/mineral grinding/mineral processing plant within said lease without obtaining prior consent of the State Board.
- 15 That this consent to establish shall not be valid, if the lessee has not obtained permissions required, if any, from NBWL/Forest Department etc. with respect to Wild Life Sanctuary /National Parks/ Critical Tiger Habitats in compliance of various orders passed by any other law /act/rule/ regulation or order of MOE&F and/or any Court / Tribunal time to time.
- 16 That regular water sprinkling should be carried out in critical areas prone to air pollution and having high levels of SPM and RSPM such as on haul road, loading and unloading points and transfer points.

Signature Not Verified

Digitally signed by Om Prakash
Gupta
Date: 2023.04.19 16:45:16 IST
Reason: SelfAttested
Location:





Head Office (Mines)
1213
Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 0141-2716814,2716813 Fax: 0141-2716814

Registered

File No F(Mines)/Barmer(Gudha Malani)/5330(1)/2022-2023/313-317

Order No 2023-2024/Mines/10823

Date: 19/04/2023

Unit Id : 124,033

- 17 That the mine shall install adequately designed rain water harvesting structure for prevention and recharge of ground water in and around the lease area.
- 18 That the mine shall not allow making any obstacles to any natural water flow i.e., natural nallah/stream carrying rain water to any water body.
- 19 This the mine shall not allow unauthorized disposal of any solid waste on land inside or outside the premises.
- 20 That this consent to establish shall be subject to compliance of direction/order passed by Courts of Law in the matter,if any
- 21 That the lessee should dump the overburden in such a manner that it does not get washed away to nearby water tanks and lakes etc. during rainy season.
- 22 That the lease shall not intersect the ground water table without permission of CGWA.
- 23 This consent shall be subject to validity of mining lease.
- 24 That Permissible mining of river bed material (Sand/Bajri) shall be limited to 30 Lakh TPA(ROM) from an effective mineable area of 1025.7 Ha. with maximum mineable depth of 1 meter.
- 25 That all other general conditions enclosed as Annexure shall be strictly complied with.
- 26 That this Consent is subject to the conditions as stated above and general conditions as stated in Annexure. Further, the mining unit will comply with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 and any such conditions as may be specified from time to time by the State Board under the provisions of the aforesaid Act.
- 27 That the grant of this Consent to Establish is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.
- 28 That the grant of this Consent to Establish shall not, in any way, adversely affect or jeopardize the legal proceedings, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.

Signature Not Verified

Digitally signed by Om Prakash
Gupta
Date: 2023.04.19 16:45:16 IST
Reason: SelfAttested
Location:





Head Office (Mines)
1214
Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 0141-2716814,2716813 Fax: 0141-2716814

Registered

File No F(Mines)/Barmer(Gudha Malani)/5330(1)/2022-2023/313-317

Order No 2023-2024/Mines/10823

Date: 19/04/2023

Unit Id : 124,033

- 29** That the grant of this consent to establish/operate is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other legal instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/unit/project proponent.

This bears approval of the competent authority.

Encl: As Above

Yours sincerely,

Group Incharge-Mines

(A): Copy To:-

- 1 Director, Department of Mines & Geology, Government of Rajasthan, Shastri Circle, Udaipur..
- 2 Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Kishangarh-please ensure compliance of conditions of Consent to Establish & Environmental Clearance and send bi-monthly report to Head Office
- 3 Mining Engineer, Department of Mines & Geology, Government of Rajasthan, Ajmer -To inform that this consent has been issued from the environmental angle only, and ensuring compliance of any other law/act/rule/regulation or order of any Court /Tribunal is the sole responsibility of the project proponent and the concerned departments
- 4 Master File .

(B):

- 1 The Additional PCCF (WL) and Chief Wild Life Warden, Aranya Bhawan, Jhalana Institutional Area, Jaipur/DCF(WL), Ajmer, To inform that this consent has been issued from the environmental angle only, and ensuring compliance of any other law/act/rule/regulation or order of any Court /Tribunal is the sole responsibility of the project proponent and the concerned departments

Group Incharge-Mines

Signature Not Verified

Digitally signed by Om Prakash
Gupta
Date: 2023.04.19 16:45:16 IST
Reason: SelfAttested
Location:





Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 0141-2716814,2716813 Fax: 0141-2716814



Registered

File No F(Mines)/Ajmer(Kekri)/6946(1)/2023-2024/318-322

Order No 2023-2024/Mines/10824

Date: 19/04/2023

Unit Id : 124,033

M/s M/S BHARAT SINGH SHEKHAWAT

Mohan Nagar, BJS Colony, Jodhpur (342006), Jodhpur

E-Mail : gudhamalanibajri@gmail.com

Sub: Grant of Consent to Operate under Section 21(4) of Air (Prevention & Control of Pollution) Act, 1981 for your **Minor Mineral** Mine at near Village-, Tehsil-Kekri, District- Ajmer (M.L.No-MI.No.5/2013).

Ref: (i) Your application dated 01/04/2023
(ii) Received on 01/04/2023

Sir,

In view of the details submitted vide your above referred application/ documents, the **Consent to Operate** under Section 21(4) of Air (Prevention & Control of Pollution) Act,1981 is hereby granted for carrying mining activities. This consent is subject to the following stipulations:-

- 1 That this consent is being granted in favour of **M/s. M/S BHARAT SINGH SHEKHAWAT**, a Mine of **Minor Mineral** having **M.L.No-MI.No.5/2013** in an area measuring **1025.7000 Hectares** at/near Village- ,Tehsil-Kekri,District-Ajmer.
- 2 That this consent is valid for a period from **19/04/2023** to **29/03/2024**
- 3 That this consent is valid for following mining activities :-

Mineral	Permitted Mining Capacity
1 Bajri (ROM)	3000000.0000 TON PER ANNUM

- 4 That the project proponent will comply with the Standard as prescribed vide the Ministry of Environment, Forest and Climate Change notification no. GSR 826(E) dated 16th November, 2009 with respect to National Ambient Air Quality standards.

Signature Not Verified

Digitally signed by Om Prakash
Gupta
Date: 2023.04.19 16:45:33 IST
Reason: SelfAttested
Location:





Head Office (Mines)
1216
Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 0141-2716814,2716813 Fax: 0141-2716814

Registered

File No F(Mines)/Ajmer(Kekri)/6946(1)/2023-2024/318-322

Order No 2023-2024/Mines/10824

Date: 19/04/2023

Unit Id : 124,033

- 5 That this consent to establish/consent to operate is only for carrying out mining of mineral/ore and not for any processing/beneficiation or crushing/grinding of ore/mineral for which a separate application for consent to establish and/or consent to operate should be submitted. The project proponent is required to obtain separate consent to establish and consent to operate for carrying out mining of other minerals(s), if any or processing/beneficiation of such mineral(s) and for any addition/modification/alteration or change in process.
- 6 That the occupier/operator of mine shall ensure that all the conditions imposed in the Environmental Clearance granted by the MoEF&CC vide letter dated 03/02/2022 are strictly complied with
- 7 That this consent is valid for production of Bajri(ROM) @ 30 lakh Ton per Annum. For any change in product and/or increase in capacity/lease area, the mine has to seek fresh Environmental Clearance, consent to establish & consent to operate
- 8 That plantation shall be developed so as to cover at least 33% of the total land use for mining and allied activities as given in Approved Mining Plan and shall be maintained at all the time to maintain ambient air quality around the mine.
- 9 That the lessee shall submit monitoring report of Ambient Air Quality within the lease area, once in 3 months.
- 10 That ground water shall not be abstracted without prior permission of the Central Ground Water Authority (CGWA).
- 11 That haul roads should be regularly graded and compacted. Regular water sprinkling should be carried out on haul roads to minimize dust generations.
- 12 That adequate measure shall be taken for control of fugitive emissions from the areas prone to air pollution
- 13 That you shall not establish/operate any stone crusher/mineral grinding/mineral processing plant within said lease without obtaining prior consent of the State Board.
- 14 That this consent to operate shall not be valid, if the lessee has not obtained permissions required, if any, from NBWL/Forest Department etc. with respect to Wild Life Sanctuary /National Parks/ Critical Tiger Habitats in compliance of various orders passed by any other law /act/rule/ regulation or order of MOE&F and/or any Court / Tribunal time to time.
- 15 That regular water sprinkling should be carried out in critical areas prone to air pollution and having high levels of SPM and RSPM such as on haul road, loading and unloading points and transfer points.

Signature Not Verified

Digitally signed by Om Prakash
Gupta
Date: 2023.04.19 16:45:33 IST
Reason: SelfAttested
Location:





Head Office (Mines)
1217
Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 0141-2716814,2716813 Fax: 0141-2716814

Registered

File No F(Mines)/Ajmer(Kekri)/6946(1)/2023-2024/318-322

Order No 2023-2024/Mines/10824

Date: 19/04/2023

Unit Id : 124,033

- 16 That the mine shall install adequately designed rain water harvesting structure for prevention and recharge of ground water in and around the lease area.
- 17 That the mine shall not allow making any obstacles to any natural water flow i.e., natural nallah/stream carrying rain water to any water body.
- 18 This the mine shall not allow unauthorized disposal of any solid waste on land inside or outside the premises.
- 19 That this consent to operate shall be subject to compliance of direction/order passed by Courts of Law in the matter,if any.
- 20 That the lessee should dump the overburden in such a manner that it does not get washed away to nearby water tanks and lakes etc. during rainy season.
- 21 That the lease shall not intersect the ground water table without permission of CGWA.
- 22 This consent shall be subject to validity of mining lease.
- 23 That Permissible mining of river bed material (Sand/Bajri) shall be limited to 30 Lakh TPA(ROM) from an effective mineable area of 1025.7 Ha. with maximum mineable depth of 1 meter.
- 24 That all other general conditions enclosed as Annexure shall be strictly complied with.
- 25 That this Consent is subject to the conditions as stated above and general conditions as stated in Annexure. Further, the mining unit will comply with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 and any such conditions as may be specified from time to time by the State Board under the provisions of the aforesaid Act.
- 26 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.
- 27 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceedings, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.

Signature Not Verified

Digitally signed by Om Prakash
Gupta
Date: 2023.04.19 16:45:33 IST
Reason: SelfAttested
Location:





Head Office (Mines)
1218
Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 0141-2716814,2716813 Fax: 0141-2716814

Registered

File No F(Mines)/Ajmer(Kekri)/6946(1)/2023-2024/318-322

Order No 2023-2024/Mines/10824

Date: 19/04/2023

Unit Id : 124,033

- 28 That the grant of this consent to establish/operate is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other legal instrument in force. The sole and complete responsibility, to comply with the conditons laid down in all other laws for the time-being in force, rests with the industry/unit/project proponent.

This bears approval of the competent authority.

Encl: As Above

Yours sincerely,

Group Incharge-Mines

(A): **Copy To:-**

- 1 Director, Department of Mines & Geology, Government of Rajasthan, Shastri Circle, Udaipur..
- 2 Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Kishangarh-please ensure compliance of conditions of Consent to Operate & Environmental Clearance and send bi-monthly report to Head Office
- 3 Mining Engineer, Department of Mines & Geology, Government of Rajasthan, Ajmer -To inform that this consent has been issued from the environmental angle only, and ensuring compliance of any other law/act/rule/regulation or order of any Court /Tribunal is the sole responsibility of the project proponent and the concerned departments
- 4 Master File .

(B):

- 1 The Additional PCCF (WL) and Chief Wild Life Warden, Aranya Bhawan,Jhalana Institutional Area,Jaipur/DCF(WL),Ajmer, To inform that this consent has been issued from the environmental angle only,and ensuring compliance of any other law/act/rule/regulation or order of any Court /Tribunal is the sole responsibility of the project proponent and the concerned departments

Group Incharge-Mines

Signature Not Verified

Digitally signed by Om Prakash
Gupta
Date: 2023.04.19 16:45:33 IST
Reason: SelfAttested
Location:



State Level Environment Impact Assessment Authority (SEIAA), Rajasthan
Room No. 11, Aravali Bhawan, Jaipur - 302004.

FI (4)/SEIAA/SEAC-Raj/Secit/Project /Cat. 1(a)B1(23867)/2023-24

Jaipur, Dated: 12/01/2024

AMENDMENT IN EC

This has reference to your application dated 25.10.2023 seeking amendment in EC issued by MoEF&CC dated 03.02.2022 for the project under EIA Notification 2006. The proposal has been appraised as per prescribed procedure in the light of provisions under the EIA Notification, 2006 on the basis of the mandatory documents enclosed with the application.

The SEIAA Rajasthan considered the Project in 5.108th meeting held on 10.01.2024 and resolved to accept the recommendation of the SEAC and the following amendment is being made in the EC granted earlier vide MoEF&CC letter dated 03.02.2022 on the basis of Form-I, Form-4 and other requisite documents, subject to same terms & conditions:

S. No.	Amendments now being made
I.	River Sand Mining Project for making validity of EC co-terminus with the lease period and increase in mineable depth of mining from 1 meter to 3 meter without any increase in total mining capacity and without any increase in mineable area having, ML No.05/2013, Mine Lease Area- 1025.70 Hectares, Production Capacity- 30.0 Lakh TPA (ROM), Khasra No.- Village- Revenue of Villages, Tehsil- Kekri, District- Ajmer, Rajasthan (Proposal no. 294006) with a validity of EC may be kept co-terminus with the lease period only.

Additional Condition:

- i) MoEF&CC in the earlier granted EC vide dated 03.02.2022.
- ii) Ministry's O.M. No. 22-34/2018-IA.III dated 08.01.2019 & 16.01.2020.
- iii) Conditions as per Sustainable Sand Mining Management Guidelines 2016 and Enforcement & Monitoring Guidelines for Sand Mining, 2020, SOP issued by the Rajasthan State Government for prevention of illegal river sand mining in the state.
- iv) Further, the PP will have to ensure the compliances of all the directions issued by Hon'ble Courts with reference to River Sand Mining.
- v) The PP shall submit action taken report of Compliance Report to Integrated Regional Office and RSPCB, Jaipur, within 30 days.

C. Specific Condition:

1. The validity of EC may be kept co-terminus with the lease period.
2. Permissible Mining of Bed Material (Sand/Bajri) shall be limited to 30 Lakhs TPA (ROM) from an effective mineable area of 1025.70 Hectare.
3. The project proponent shall submit the monthly production details and the compliance of the plantation of the earlier EC to Regional Office of MoEF&CC and Mining Department, Govt of Rajasthan.
4. The project proponent shall take all measures for the surveillance as proposed by the project proponent. The status of implementation with documentary proof needs to be submitted to Regional Office of MoEF&CC.
5. The conservation plan in consultation with the Forest Department shall be implemented and compliance of the same shall be submitted to Regional Office of MoEF&CC.
6. The project proponent shall implement the mitigation measure to control the impact due to transportation viz. Kaccha road, transportation of sand from villages having

L

State Level Environment Impact Assessment Authority (SEIAA), Rajasthan

Room No. 11, Aravali Bhawan, Jaipur - 302004.

FI (4)/SEIAA/SEAC-Raj/Secr/Project /Cat. 1(a)B1(23867)/2023-24

Jaipur, Dated: 12/01/2024

AMENDMENT IN EC

This has reference to your application dated 25.10.2023 seeking amendment in EC issued by MoEF&CC dated 03.02.2022 for the project under EIA Notification 2006. The proposal has been appraised as per prescribed procedure in the light of provisions under the EIA Notification, 2006 on the basis of the mandatory documents enclosed with the application.

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1.	River Sand Mining Project for making validity of EC co-terminus with the lease period and increase in mineable depth of mining from 1 meter to 3 meter without any increase in total mining capacity and without any increase in mineable area having, ML No.05/2013, Mine Lease Area- 1025.70 Hectares, Production Capacity- 30.0 Lakh TPA (ROM), Khasra No.- Village- Revenue of Villages, Tehsil- Kekri, District- Ajmer, Rajasthan (Proposal no. 294006) with a validity of EC may be kept co-terminus with the lease period only.

Additional Condition:

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- ii) Ministry's O.M. No. 22-34/2018-IA.III dated 08.01.2019 & 16.01.2020.
- iii) Conditions as per Sustainable Sand Mining Management Guidelines 2016 and Enforcement & Monitoring Guidelines for Sand Mining, 2020, SOP issued by the Rajasthan State Government for prevention of illegal river sand mining in the state.
- iv) Further, the PP will have to ensure the compliances of all the directions issued by Hon'ble Courts with reference to River Sand Mining.
- v) The PP shall submit action taken report of Compliance Report to Integrated Regional Office and RSPCB, Jaipur, within 30 days.

C. Specific Condition:

1. The validity of EC may be kept co-terminus with the lease period.
2. Permissible Mining of Bed Material (Sand/Bajri) shall be limited to 30 Lakhs TPA (ROM) from an effective mineable area of 1025.70 Hectare.
3. The project proponent shall submit the monthly production details and the compliance of the plantation of the earlier EC to Regional Office of MoEF&CC and Mining Department, Govt of Rajasthan.
4. The project proponent shall take all measures for the surveillance as proposed by the project proponent. The status of implementation with documentary proof needs to be submitted to Regional Office of MoEF&CC.
5. The conservation plan in consultation with the Forest Department shall be implemented and compliance of the same shall be submitted to Regional Office of MoEF&CC.
6. The project proponent shall implement the mitigation measure to control the impact due to transportation viz. Kaccha road, transportation of sand from villages having

habitation should be avoided, regular water sprinkling (3 times a day) before transportation of mineral, plantation on the both side of this road should be completed within 1 year trucks shall not be overloaded, spillage of the mineral to be avoided, covered transportation. Implementation report with supporting documents & photographs before and after shall be submitted to the Regional Office of MoEF& CC.

7. The project proponent shall implement all mitigative measures envisaged in the Environmental Management Plan (EMP) and committed during the presentation and subsequent submissions. A separate Environment management cell (EMC) shall be created with suitable staff having relevant qualification in environment with supporting staff. Implementation report with supporting documents, test reports, geo- locations & photographs before and after and composition of EMC shall be submitted to the Regional Office of MoEF& CC.
8. The project proponent shall implement the occupational health plan and provide personal protective equipment to all the workers (helmets, dust masks, ear muffs), provision of safe drinking water to workers, shelters for rest etc. In addition to this Occupational health check-up of all workers working in mine, and pulmonary function test for workers working in dusty areas. Implementation report with supporting documents & photographs before and after shall be submitted to the Regional Office of MoEF& CC.
9. For subsequent period, PP shall submit fresh annual replenishment study to MoEF&CC for amendment in EC for mineable quantity and maximum permission depth for mining based on the scientific findings replenishment study. Such study shall be placed before EAC for appraisal for next three years to assess rate of deposition and accordingly, mineable production capacity a depth can be prescribed based on trends analysis, provided it is found scientifically satisfactory by EAC.

I. Statutory compliance:

- I. This Environmental Clearance (EC) is subject to orders/directions of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, as is applicable.
- II. The Project proponent complies with all the statutory requirements and judgments of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors before commencing the mining operations.
- III. The Department of Mines & Geology, Government of Rajasthan (DMG, GoR) shall ensure that mining operation shall not be commenced till the entire compensation levied, if any, for illegal mining paid by the Project Proponent through Department of Mining & Geology in strict compliance of Judgment of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors.
- IV. **In case the project falls within a distance of 10 Km from the boundary of a National Park/ Wildlife Sanctuary, wherein final ESZ Notification has not been issued so far, the EC shall come into effect only after the PP obtains clearance from the Standing Committee of National Board for Wildlife (SCNBWL) as per OM dated 08.08.2019 of MoEF& CC.**
- V. This Environmental Clearance shall become operational only after receiving formal SCNBWL Clearance from Ministry of Environment, Forest & Climate Change, (MoEF& CC), Government of India (GoI) subsequent to the recommendations of the Standing Committee of National Board for Wildlife, if applicable to the Project.
- VI. This Environmental Clearance shall become operational only after receiving Forest Clearance (FC) under the provision of Forest Conservation Act, 1980, if applicable

- VII. to the Project.
Project Proponent (PP) shall obtain Consent to Operate after grant of EC and effectively implement all the conditions stipulated therein. The mining activity shall not commence prior to obtaining Consent to Establish/ Consent to Operate from the State Pollution Control Board.
- VIII. The PP shall adhere to the provision of the Mines Act, 1952, Mines and Mineral (Development & Regulation), Act, 2015 and rules & regulations made there under. PP shall adhere to various circulars issued by Directorate General Mines Safety (DGMS) and Indian Bureau of Mines (IBM) from time to time.
- IX. The Project Proponent shall obtain consents from all the concerned land owners, before start of mining operations, as per the provisions of MMDR Act, 1957 and rules made thereunder in respect of lands which are not owned by it.
- X. The Project Proponent shall follow the mitigation measures provided in MoEF CC's Office Memorandum No. Z-11013/57/2014-IA.II (M), dated 29th October, 2014, titled "Impact of mining activities on Habitations-Issues related to the mining Projects wherein Habitations and villages are the part of mine lease areas or Habitations and villages are surrounded by the mine lease area".
- XI. The Project Proponent shall obtain necessary prior permission of the competent authorities for drawl of requisite quantity of surface water and from CGWA for withdrawal of ground water for the project.
- XII. A copy of EC letter will be marked to concerned Panchayat/ local NGO etc. if any, from whom suggestion/ representation has been received while processing the proposal.
- XIII. State Pollution Control Board shall be responsible for display of this EC letter at its Regional office, District Industries Centre and Collector's office/ Tehsildar's Office for 30 days.
- XIV. The Project Authorities should widely advertise about the grant of this EC letter by printing the same in at least two local newspapers, one of which shall be in vernacular language of the concerned area. The advertisement shall be done within 7 days of the issue of the clearance letter mentioning that the instant project has been accorded EC and copy of the EC letter is available with the State Pollution Control Board and website of the Department of Environment, Govt. of Rajasthan, RSPCB for compliance and record.
- XV. The Project Proponent shall inform the MoEF& CC/ SELAA for any change in ownership of the mining lease. In case there is any change in ownership or mining lease is transferred then mining operation shall only be carried out after transfer of EC as per provisions of the part 11 of EIA Notification, 2006 as amended from time to time.
- XVI. The Mining Department will ensure that while executing the mining lease, if the mining lease forms a cluster of total area of more than 5.0 ha, in accordance with EIA notification dated 15.01.2016 and 01.07.2016, then such mining lease will be executed/ registered only after public hearing has taken place for the entire cluster and there has been EIA/EMP study of the entire cluster. The Mining Department will further ensure that revised EC is also obtained by such mining lease holder (s) in the cluster.
- XVII. The Mining lease holder shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to the mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc.
- XVIII. That the grant of this E.C. is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the

- time-being in force, rests with the project proponent.
- XIX. No further expansion or modifications in the project shall be carried out without prior approval of the SEIAA/MoEF & CC as the case may be. In case of deviations or alterations in the project proposal from those submitted to this Authority for clearance, a fresh reference shall be made to the Authority to assess the adequacy of conditions imposed and to include additional environmental protection measures required, if any.
- XX. The EC is liable to be rejected/ revoked, in case it is found that the PP has deliberately concealed and/or furnished false and misleading information or data which is material to screening or scoping or appraisal or decision on the application for EC.
- XXI. Officials from the Department of Environment, Government of Rajasthan, Jaipur/ Regional Office of MoEF & CC, Lucknow, RSPCB who would be monitoring the implementation of Environmental safeguards should be extended full cooperation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents submitted to SEIAA should be forwarded to the CCF, Regional Office of MoEF, Lucknow, Department of Environment, Government of Rajasthan, Jaipur / RSPCB.
- XXII. The Authority reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environment clearance under the provision of the Environment (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.
- XXIII. The above condition shall be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006, along with their amendments and rules.
- XXIV. The PP shall obtain prior clearance from forestry and wildlife aspects including clearance from Standing Committee of National Board of Wild Life (if applicable). It is further categorically stated that grant of EC does not necessary imply that Forestry and Wildlife clearance shall be granted to the project by the concerned authorities. Proposals for forestry and wildlife clearance will be considered by the concerned authorities on its merits and decision taken accordingly. The investment made in the project, if any based on EC so granted, in anticipation of clearance from Forestry and Wildlife aspects shall be entirely at the cost and risk of the PP and MOEF & CC/SEIAA/ SEAC/ DOE shall not be responsible in this regard in any manner.
- XXV. The SEIAA, Rajasthan may revoke or suspend the Environmental Clearance, if implementation of any of the above conditions is not satisfactory.
- XXVI. The PP shall submit an environmental statement for the financial year ending 31st March in Form-V as prescribed under the environment (Protection) Rules, 1986, as amended subsequently on or before the 30th day of September every year, to the Rajasthan State Pollution Control Board/SEIAA and shall also be put on the website of the company/ unit/ industry along with the status of compliance of environmental clearance conditions and shall also be sent to the Lucknow Regional offices of MoEF/SEIAA/ RSPCB by e-mail as well as hard copy duly signed by competent person of company.
- XXVII. This EC is granted for mining of the mineral with production mentioned in the above table subject to the stipulation that the PP shall abide by the annual/ permitted production schedule specified in the mining plan and that any deviation therein will render the PP liable for legal action in accordance with Environment and Mining Laws.



- XXVIII. The PP shall spend the various amounts in the respective heads as mentioned in Annexure G.
- XXIX. Drills shall either be operated with dust extractors or equipped with water injections system.
- XXX. Data on ambient air quality and stack emissions should be submitted to Rajasthan State Pollution Control Board once in six months. The monitoring/ sampling and analysis are to be carried out by MOEF/ NABL/ CPCB/ RSPCB/ Government approved lab.
- XXXI. Blasting operations, if permitted, should be carried out only during the daytime with safe blasting parameters.
- XXXII. The PP shall carry out mining activities with open cast method. The PP to undertake underground mining only if permitted specifically.
- XXXIII. In the project related to Bajri mining the PP shall follow the 'Sustainable Sand Mining Guidelines 2016' and 'Enforcement and Monitoring Guidelines for Sand Mining, 2020' laid down by the MoEF& CC, GOI. The Bajri sand mining activity is restricted to three meters from ground level or water level whichever is less and the PP shall carry out river sand (Bajri) mining activity only manually or semi mechanized method as provided under the 'Sustainable Sand Mining Management Guidelines, 2016' and 'Enforcement and Monitoring Guidelines for Sand Mining, 2020'.
- XXXIV. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.

2. Air quality monitoring and preservation:

- i. The Project Proponent shall install a minimum of 3 (three) online Ambient Air Quality Monitoring Stations with 1 (one) in upwind and 2 (two) in downwind direction based on long term climatological data about wind direction such that an angle of 120° is made between the monitoring locations to monitor critical parameters, relevant for mining operations, of air pollution viz. PM10, PM2.5, NO2; CO and SO2 etc. as per the methodology mentioned in NAAQS Notification No. B-29016/20/90/PCI/I. dated 18.11.2009 covering the aspects of transportation and use of heavy machinery in the impact zone. The ambient air quality shall also be monitored at prominent places like office building, canteen etc. as per the site condition to ascertain the exposure characteristics at specific places. The above data shall be digitally displayed within 03 months in front of the main Gate of the mine site.
- ii. Effective safeguard measures for prevention of dust generation and subsequent suppression (like regular water sprinkling, metalled road construction etc.) shall be carried out in areas prone to air pollution wherein high levels of PM10 and PM2.5 are evident such as haul road, loading and unloading point and transfer points. The fugitive dust emissions from all sources shall be regularly controlled by installation of required equipments/ machineries and preventive maintenance. Use of suitable water-soluble chemical dust suppressing agents may be explored for better effectiveness of dust control system. It shall be ensured that air pollution level conform to the standards prescribed by the MoEF& CC/ Central Pollution Control Board.

3. Water quality monitoring and preservation:

- i. In case, immediate mining scheme envisages intersection of ground water table, then Environmental Clearance shall become operational only after receiving formal clearance from CGWA. In case, mining operation involves intersection of ground water table at a later stage, then PP shall ensure that prior approval from CGWA and MoEF& CC is in place before such mining operations. The permission for intersection of ground water table shall essentially be based on detailed hydro-geological study of the area.
- ii. Regular monitoring of the flow rate of the springs and perennial nallahs flowing in and around the mine lease shall be carried out and records maintain. The natural water bodies

and or streams which are flowing in an around the village, should not be disturbed. The Water Table should be nurtured so as not to go down below the pre-mining period. In case of any water scarcity in the area, the Project Proponent has to provide water to the villagers for their use. A provision for regular monitoring of water table in open dug well located in village should be incorporated to ascertain the impact of mining over ground water table. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department / State Pollution Control Board.

- iii. Project Proponent shall regularly monitor and maintain records w.r.t. ground water level and quality in and around the mine lease by establishing a network of existing wells as well as new piezo-meter installations during the mining operation in consultation with Central Ground Water Authority/ State Ground Water Department. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department / State Pollution Control Board.
 - iv. The Project Proponent shall undertake regular monitoring of natural water course/ water resources/ springs and perennial nallahs existing/ flowing in and around the mine lease and maintain its records. The project proponent shall undertake regular monitoring of water quality upstream and downstream of water bodies passing within and nearby/ adjacent to the mine lease and maintain its records. Sufficient number of gullies shall be provided at appropriate places within the lease for management of water. PP shall carryout regular monitoring w.r.t. pH and included the same in monitoring plan. The parameters to be monitored shall include their water quality vis-a-vis suitability for usage as per CPCB criteria and flow rate. It shall be ensured that no obstruction and/ or alteration be made to water bodies during mining operations without justification and prior approval of MoEF& CC. The monitoring of water courses/ bodies existing in lease area shall be carried out four times in a year viz. pre- monsoon (April-May), monsoon (August), post-monsoon (November) and winter (January) and the record of monitored data may be sent regularly to Ministry of Environment, Forest and Climate Change and its Regional Office, Central Ground Water Authority and Regional Director, Central Ground Water Board, State Pollution Control Board and Central Pollution Control Board. Clearly showing the trend analysis on six -monthly basis.
 - v. Quality of polluted water generated from mining operations which include Chemical Oxygen Demand (COD) in mines run-off, acid mine drainage and metal contamination in runoff shall be monitored along with Total Dissolved Solids (TDS), Dissolved Oxygen (DO), pH and Total Suspended Solids (TSS). The monitored data shall be uploaded on the website of the company as well as displayed at the project site in public domain, on a display board, at a suitable location near the main gate of the Company. The circular No.I-20012/1/2006-IA.II (M) dated 27.05.2009 issued by Ministry of Environment, Forest and Climate Change may also be referred in this regard.
 - vi. Project Proponent shall plan, develop and implement rainwater harvesting measures on long term basis to augment ground water resources in the area in consultation with Central Ground Water Board/ State Groundwater Department. A report on amount of water recharged needs to be submitted to Regional Office MoEF& CC annually.
 - vii. Industrial waste water (workshop and waste water from the mine) should be properly collected and treated so as to conform to the notified standards prescribed from time to time. The standards shall be prescribed through Consent to Operate (CTO) issued by concerned State Pollution Control Board (SPCB). The workshop effluent shall be treated after its initial passage through Oil and grease trap.
 - viii. The water balance/water auditing shall be carried out and measure for reducing the consumption of water shall be taken up and reported to the Regional Office of the MoEF& CC and State Pollution Control Board.
- 4. Noise and vibration monitoring and prevention:**

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- i. The peak particle velocity at 500m distance or within the nearest habitation, whichever is closer shall be monitored periodically as per applicable DGMS guidelines.
- ii. The illumination and sound at night at project sites disturb the villages in respect of both human and animal population. Consequent sleeping disorders and stress may affect the health in the villages located close to mining operations. Habitations have a right for darkness and minimal noise levels at night. PPs must ensure that the biological clock of the villages is not disturbed; by orienting the floodlights/ masks away from the villagers and keeping the noise levels well within the prescribed limits for day /night hours.
- iii. The Project Proponent shall take measures for control of noise levels below 85 dBA in the work environment. The workers engaged in operations of HEMM, etc. should be provided with ear plugs/ muffs. All personnel including laborers working in dusty areas shall be provided with protective respiratory devices along with adequate training, awareness and information on safety and health aspects. The PP shall be held responsible in case it has been found that workers/ personals/ laborers are working without personal protective equipment.
- iv. The ambient noise level should conform to the standards prescribed under E (P) A Rules, 1986 viz 75 dB (A) during day time and 70 dB (A) during night time.

5. Mining plan:

- i. The Project Proponent shall adhere to the working parameters of mining plan which was submitted at the time of EC appraisal wherein year-wise plan was mentioned for total excavation i.e. quantum of mineral, waste, over burden, inter burden and top soil etc.. No change in basic mining proposal like mining technology, total excavation, mineral & waste production, lease area and scope of working (viz. method of mining, overburden & dump management, O.B & dump mining, mineral transportation mode, ultimate depth of mining etc.) shall not be carried out without prior approval of the Ministry of Environment, Forest and Climate Change/ SEIAA, which entail adverse environmental impacts, even if it is a part of approved mining plan modified after grant of EC or granted by State Govt. in the form of Short Term Permit (STP), Query license or any other name.
- ii. The Project Proponent shall get the Final Mine Closure Plan along with Financial Assurance approved from Indian Bureau of Mines/Department of Mining & Geology as required under the Provision of the MMDR Act, 1957 and Rules/ Guidelines made there under. A copy of approved final mine closure plan shall be submitted within 2 months of the approval of the same from the competent authority to the concerned Regional Office, MoEF& CC/ SEIAA/ SPCB for record and verification.
- iii. The land-use of the mine lease area at various stages of mining scheme as well as at the end-of-life shall be governed as per the approved Mining Plan. The excavation vis-a-vis backfilling in the mine lease area and corresponding afforestation to be raised in the reclaimed area shall be governed as per approved mining plan. PP shall ensure the monitoring and management of rehabilitated areas until the vegetation becomes self-sustaining. The compliance status shall be submitted half-yearly to the MoEF& CC/ SEIAA/ SPCB and its concerned Regional Office.

6. Land reclamation:

- i. The Overburden (O.B.) generated during the mining operations shall be stacked at earmarked OB dump site(s) only and it should not be kept active for a long period of time. The physical parameters of the OB dumps like height, width and angle of slope shall be governed as per the approved Mining Plan as per the guidelines/circulars issued by D.G.M.S w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of top soil/OB dumps. The topsoil shall be used for land reclamation and plantation.
- ii. The reject/waste generated during the mining operations shall be stacked at earmarked waste dump site(s) only. The physical parameters of the waste dumps like height, width and angle of slope shall be governed as per the approved Mining Plan as per the guidelines/circulars issued by DGMS w.r.t. safety in mining operations shall be strictly

- adhered to maintain the stability of waste dumps.
- iii. The reclamation of waste dump sites shall be done in scientific manner as per the Approved Mining Plan cum Progressive Mine Closure Plan.
 - iv. The slope of dumps shall be vegetated in scientific manner with suitable native species to maintain the slope stability, prevent erosion and surface run off. The selection of local species regulates local climatic parameters and help in adaptation of plant species to the microclimate. The gullies formed on slopes should be adequately taken care of as it impacts the overall stability of dumps. The dump mass should be consolidated with the help of dozer/ compactors thereby ensuring proper filling/ leveling of dump mass. In critical areas, use of geo textiles/ geo-membranes / clay liners / Bentonite etc. shall be undertaken for stabilization of the dump.
 - v. The Project Proponent shall carry out slope stability study in case the dump height is more than 30 meters. The slope stability report shall be submitted to concerned regional office of MoEF& CC/ RSPCB.
 - vi. Catch drains, settling tanks and siltation ponds of appropriate size shall be constructed around the mine working, mineral yards and Top Soil/OB/Waste dumps to prevent run off of water and flow of sediments directly into the water bodies (Nallah/ River/ Pond etc.). The collected water should be utilized for watering the mine area, roads, green belt development, plantation etc. The drains/ sedimentation sumps etc. shall be de-silted regularly, particularly after monsoon season, and maintained properly.
 - vii. Check dams of appropriate size, gradient and length shall be constructed around mine pit and OB dumps to prevent storm run-off and sediment flow into adjoining water bodies. A safety margin of 50% shall be kept for designing of sump structures over and above peak rainfall (based on 50 years data) and maximum discharge in the mine and its adjoining area which shall also help in providing adequate retention time period thereby allowing proper settling of sediments/ silt material. The sedimentation pits/ sumps shall be constructed at the corners of the garland drains.
 - viii. The top soil, if any, shall temporarily be stored at earmarked site(s) within the mine lease only and should not be kept unutilized for long. The physical parameters of the top soil dumps like height, width and angle of slope shall be governed as per the approved Mining Plan and as per the guidelines framed by DGMS w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of dumps. The topsoil shall be used for land reclamation and plantation purpose.

7. **Transportation:**

- i. No Transportation of the minerals shall be allowed in case of roads passing through villages/ habitations. In such cases, PP shall construct a 'bypass' road for the purpose of transportation of the minerals leaving an adequate gap (say at least 200 meters) so that the adverse impact of sound and dust along with chances of accidents could be mitigated. All costs resulting from widening and strengthening of existing public road network shall be borne by the PP in consultation with nodal State Govt. Department. Transportation of minerals through road movement in case of existing village/ rural roads shall be allowed in consultation with nodal State Govt. Department only after required strengthening such that the carrying capacity of roads is increased to handle the traffic load. The pollution due to transportation load on the environment will be effectively controlled and water sprinkling will also be done regularly. Vehicular emissions shall be kept under control and regularly monitored. Project should obtain Pollution Under Control (PUC) certificate for all the vehicles from authorized pollution testing centers.
- ii. The Main haulage road within the mine lease should be provided with a permanent water sprinkling arrangement for dust suppression. Other roads within the mine lease should be wetted regularly with tanker-mounted water sprinkling system. The other areas of dust generation like crushing zone, material transfer points, material yards etc. should invariably be provided with dust suppression arrangements. The air pollution control equipments like bag filters, vacuum suction hoods, dry fogging system etc. shall be

installed at Crushers, belt-conveyors and other areas prone to air pollution. The belt conveyor should be fully covered to avoid generation of dust while transportation. PP shall take necessary measures to avoid generation of fugitive dust emissions.

8. Green Belt:

- i. The Project Proponent shall develop greenbelt in 7.5m wide safety zone all along the mine lease boundary as per the guidelines of CPCB in order to arrest pollution emanating from mining operations within the lease. The whole Green belt shall be developed within first 5 years starting from windward side of the active mining area. The development of greenbelt shall be governed as per the EC granted by the Ministry/ SEIAA irrespective of the stipulation made in approved mine plan.
- ii. The Project Proponent shall carryout plantation/ afforestation in backfilled and reclaimed area of mining lease, around water body, along the roadsides, in community areas etc. by planting the native species in consultation with the State Forest Department/ Agriculture Department/ Rural development department/ Tribal Welfare Department/ Gram Panchayat such that only those species be selected which are of use to the local people. The CPCB guidelines in this respect shall also be adhered. The density of the trees should be around 2500 saplings per Hectare. Adequate budgetary provision shall be made for protection and care of trees.
- iii. The Project Proponent shall make necessary alternative arrangements for livestock feed by developing grazing land with a view to compensate those areas which are coming within the mine lease. The development of such grazing land shall be done in consultation with the State Government. In this regard, Project Proponent should essentially implement the directions of the Hon'ble Supreme Court with regard to acquisition of grazing land. The sparse trees on such grazing ground, which provide mid-day shelter from the scorching sun, should be scrupulously guarded/ protected against felling and plantation of such trees should be promoted.
- iv. The Project Proponent shall undertake all precautionary measures for conservation and protection of endangered flora and fauna and Schedule-I species during mining operation. A Wildlife Conservation Plan shall be prepared for the same clearly delineating action to be taken for conservation of flora and fauna. The Plan shall be approved by Chief Wild Life Warden of the State Govt.
- v. And implemented in consultation with the State Forest and Wildlife Department. A copy of Wildlife Conservation Plan and its implementation status (annual) shall be submitted to the Regional Office of the Ministry/ SEIAA.

9. Public hearing and human health issues:

- i. The Project Proponent shall appoint an Occupational Health Specialist for Regular as well as Periodical medical examination of the workers engaged in the mining activities, as per the DGMS guidelines. The records shall be maintained properly. PP shall also carryout Occupational health check-ups in respect of workers which are having ailments like nr, diabetes, habitual smoking, etc. The check-ups shall be undertaken once in six months and necessary remedial/ preventive measures be taken. A status report on the same may be sent to MoEF& CC/ SEIAA/ Regional Office and DGMS on half-yearly basis.
- ii. The Project Proponent must demonstrate commitment to work towards 'Zero Harm' from their mining activities and carry out Health Risk Assessment (HRA) for identification workplace hazards and assess their potential risks to health and determine appropriate control measures to protect the health and wellbeing of workers and nearby community. The proponent shall maintain accurate and systematic records of the HRA. The HRA for neighborhood has to focus on Public Health Problems like Malaria, Tuberculosis, HIV, Anaemia, Diarrhoea in children under five, respiratory infections due to bio mass cooking. The proponent shall also create awareness and educate the nearby community and workers for Sanitation, Personal Hygiene, Hand washing, not to defecate in open, Women Health and Hygiene (Providing Sanitary Napkins), hazard of tobacco and alcohol

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use. The Proponent shall carry out HRA for all the category of workers and thereafter every five years.

- iii. The Proponent shall carry out Occupational health surveillance which be a part of HRA and include Biological Monitoring where practical and feasible, and the tests and investigations relevant to the exposure (e.g. for Dust a X-Ray chest; For Noise Audiometric; for Lead Exposure Blood Lead, For Welders Full Ophthalmologic Assessment; for Manganese Miners a complete Neurological Assessment by a Certified Neurologist, and Manganese (Mn) Estimation in Blood; For Inorganic Chromium-Fortnightly skin inspection of hands and forearms by a responsible person. Except routine tests all tests would be carried out in a Lab accredited by NABH. Records of Health Surveillance must be kept for 30 years, including the results of and the records of Physical examination and tests. The record of exposure due to materials like Asbestos, Hard Rock Mining, Silica, Gold, Kaolin, Aluminum, Iron, Manganese, Chromium, Lead, Uranium need to be handed over to the Mining Department of the State in case the life of the mine is less than 30 years. It would be obligatory for the State Mines Departments to make arrangements for the safe and secure storage of the records including X-Ray. Only conventional X-Ray will be accepted for record purposes and not the digital one). X-Ray must meet ILO criteria (17 x14 inches and of good quality).
 - iv. The Proponent shall maintained a record of performance indicators for workers which includes (a) there should not be a significant decline in their Body Mass Index and it should stay between 18.5 -24.9, (b) the Final Chest X-Ray compared with the base line X-Ray should not show any capacities ,(c) At the end of their leaving job there should be no Diminution in their Lung Functions Forced Expiratory Volume in one second (FEV1), Forced Vital Capacity (FVC), and the ratio) unless they are smokers which has to be adjusted, and the effect of age, (d) their hearing should not be affected. As a proof an Audiogram (first and last need to be presented), (e) they should not have developed any Persistent Back Pain, Neck Pain, and the movement of their Hip, Knee and other joints should have normal range of movement, (f) they should not have suffered loss of any body part. The record of the same should be submitted to the Regional Office, MoEF& CC/ SEIAA annually along with details of the relief and compensation paid to workers having above indications.
 - v. The Project Proponent shall ensure that Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
 - vi. Project Proponent shall make provision for the housing for workers/labors or shall construct labor camps within/outside (company owned land) with necessary basic infrastructure/ facilities like fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, creche for kids etc. The housing may be provided in the form of temporary structures which can be removed after the completion of the project related infrastructure. The domestic waste water should be treated with STP in order to avoid contamination of underground water.
 - vii. The activities proposed in Action plan prepared for addressing the issues raised during the Public Hearing shall be completed as per the budgetary provisions mentioned in the Action Plan and within the stipulated time frame. The Status Report on implementation of Action Plan shall be submitted to the concerned Regional Office of the Ministry along with District Administration.
- 10. Miscellaneous:**
- i. The Project Proponent shall prepare digital map (land use & land cover) of the entire lease area once in five years purpose of monitoring land use pattern and submit a report to concerned Regional Office of the MoEF& CC/ SEIAA/SPCB.
 - ii. The Project Authorities should inform to the SEIAA/Regional Office regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.

- iii. The Project Proponent shall submit six monthly compliance reports on the status of the implementation of the stipulated environmental safeguards to the MOEFCC & its concerned Regional Office, Central Pollution Control Board and State Pollution Control Board.
- iv. A separate 'Environmental Management Cell' with suitable qualified manpower should be set-up under the control of a Senior Executive. The Senior Executive shall directly report to Head of the Organization. Adequate number of qualified Environmental Scientists and Mining Engineers shall be appointed and submit a report to RO, MoEF& CC/ SEIAA/ SPCB.
- v. The MoEF& CC/ SEIAA/ SPCB shall randomly monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the MoEF& CC/ SEIAA/ SPCB officer(s) by furnishing the requisite data / information / monitoring reports.
- vi. Project Proponent shall keep the funds earmarked for environmental protection measures in a separate account and refrain from diverting the same for other purposes. The Year wise expenditure of such funds should be reported to the MoEF& CC/ SEIAA/ SPCB and its concerned Regional Office.

Additional conditions recommended in view of OM dated 08.08.2019 of the MoEF& CC (applicable where the project falls within a distance of 10 Km from the boundary of National Park/ Wildlife Sanctuary and outside notified ESZ):

1. The mining activity should be carried out in a manner so that the water regime/system of the sanctuary is not disturbed. The mining activity should not adversely affect any existing water course, water body, catchment etc. The PP shall while carrying out mining activity ensure compliance of the provisions of Air (Prevention and Control of Pollution) Act 1981, Water (Prevention and Control of Pollution) Act: 1974 and the Environment (Protection) Act, 1986 so that the wildlife in the area is not adversely affected.
2. The processes like blasting, drilling, excavation, transport and haulage resulting into noise, should be carried out in such a manner so that such activities do not disturb wild animals and birds particularly during sunset to sunrise. The level of noise should be kept within the permissible limits.
3. The mining activity should not create any obstacle in the way of free movement of wildlife and adversely affect wildlife corridors.
4. The mineral waste/ slurry should be dumped only at the designated places only and such waste dumps should be reclaimed in accordance with the conditions of the mining plan/ consent issued by the RSPCB under the Water and Air act.
5. The PP shall cooperate with the concerned DCF, Wildlife in their efforts towards protection and conservation of wildlife in the Sanctuary/ Park.
6. The PP shall ensure that the transporter and labor employed by him should not damage flora and fauna in the ESZ and the Wildlife Sanctuary/ National Park.

Specific Conditions applicable, in the cases of violation in terms of the Notification dated 14.3.2017 and 8.3.2018 and OMs dated 30.5.2018, 4.7.2018 of the MoEF&CC :

1. The PP shall give an undertaking by way of affidavit to comply with all the statutory requirements and judgment of the Hon'ble Supreme Court dated 02.08.2017 in the matter of Writ Petition (Civil) No. 114 of 2014, Common Cause V/s Union of India & others before grant of ToR/EC. The undertaking inter-alia include commitment of the PP not to be repeat any such violation in future.
2. In case of violation of above undertaking/ affidavit, the ToR/EC shall be liable to be

terminated forthwith.

3. The environmental clearance will not be operational, till such time the Project Proponent complies with all the statutory requirements and judgment of the Hon'ble Supreme Court dated 02.08.2017 in the matter of Writ Petition (Civil) No. 114 of 2014, Common Cause V/s Union of India & others.
4. The department of Mines & Geology shall ensure that the mining operations shall not commence till the entire compensation levied, if any, for illegal mining, is paid, by the Project Proponent through the Department of Mines and Geology, in strict compliance of the judgment of the Hon'ble Supreme Court dated 02.08.2017 in the matter of Writ Petition (Civil) No. 114 of 2014, Common Cause V/s Union of India & others.

GENERAL CONDITIONS

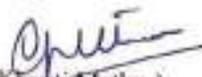
1. That the grant of this E.C. is issued from the environmental angle only, and does not absolve the project **Proponent** from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry / unit / project **Proponent**. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.
2. No further expansion or modifications in the project shall be carried out without prior approval of the SEIAA/Ministry of Environment and Forests as the case may be. In case of deviations or alterations in the project proposal from those submitted to this Authority for clearance, a fresh reference shall be made to the Authority to assess the adequacy of conditions imposed and to add additional environmental protection measures required, if any.
3. The implementation of the project vis-a-vis environmental action plans shall be monitored by MoEF Regional Office at Lucknow / RSPCB / CPCB / SEIAA, Department of Environment, Government of Rajasthan, Jaipur and this office. A six monthly compliance status report shall be submitted to monitoring agencies.
4. The EC is liable to be rejected, in case it is found that the PP has deliberately concealed and furnished false and misleading information or data which is material to screening or scoping or appraisal or decision on the application for EC.
5. The project authorities shall inform the MoEF Regional Office at Lucknow / RSPCB / CPCB / SEIAA, Department of Environment, Government of Rajasthan, Jaipur and the date of financial closure and final approval of the project by the concerned authorities and the date of start of the project.
6. Officials from the Department of Environment, Government of Rajasthan, Jaipur/ Regional Office of MoEF, Lucknow, RSPCB who would be monitoring the implementation of Environmental safeguards should be given full cooperation, facilities and documents/data by the project **Proponents** during their inspection. A complete set of all the documents submitted to SEIAA should be forwarded to the CCF, Regional Office of MoEF, Lucknow / SEIAA, Department of Environment, Government of Rajasthan, Jaipur / RSPCB.
7. The Authority reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environment clearance under the provision of the Environment (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory

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manner.

8. The project **Proponent** should advertise in at least two local Newspapers widely circulated in the region, one of which shall be in the vernacular language informing that the project has been accorded environmental Clearance and copies of clearance letters are available with the Rajasthan State Pollution Control Board and may also be seen on the website of the RSPCB. The advertisement should be made within 7 days from the day of issue of the clearance letter and a copy of the same should be forwarded to the Regional Office of MoEF at Lucknow/Department of Ecology and Environment, Government of Rajasthan, Jaipur.
9. The above condition shall be enforced among others under the provisions of water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006, along with their amendments and rules.
10. The PP shall obtain prior clearance from forestry and wild Life angle including clearance from standing committee of National Board of Wild Life (if applicable). It is further categorically stated that grant of EC does not necessary imply that Forestry and Wild Life clearance shall be granted to the project and that proposals for forestry and wild Life clearance will be considered by the respective authorities on their merits and decision taken. The investment made in the project, if any based on EC so granted, in anticipation of clearance from Forestry and Wild Life angle shall be entirely at the cost risk of the PP and MOEF/SEIAA shall not be responsible in this regard in any manner.
11. The SEIAA, Rajasthan may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
12. Main haulage road should be provided with permanent water sprinklers and other roads should be regularly wetted with water tankers fitted with sprinklers. The material transfer points should invariably be provided with Bag filters and or dry fogging system. In case of Belt- conveyors facilities the system should be fully covered to avoid air borne dust; Use of effective sprinkler system to suppress fugitive dust on haul roads and other transport roads shall be ensured.
13. Periodic monitoring of ambient air quality shall be carried out for PM10, PM2.5, SPM, SO2 and NOx monitoring. Location of the stations (minimum 6) shall be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring shall be decided in consultation with the Rajasthan State pollution Control Board (RPCB). Six monthly reports of the data so collected shall be regularly submitted to the RPCB/CPCB including the MoEF, Regional office, Lucknow.
14. Personnel working in dusty areas shall wear protective respiratory devices they shall also be provided with adequate training and information on safety and health aspects.
15. The ambient noise level should conform to the standards prescribed under E (P) A Rules, 1986 viz 75 dB (A) during day time and 70 dB (A) during night time.
16. The PP shall submit an environmental statement for the financial year ending 31st March in Form-V as prescribed under the environment (Protection) Rules, 1986, as amended subsequently on or before the 30th day of September every year, to the Rajasthan State Pollution Control Board/SEIAA and shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Lucknow Regional offices of MoEF/SEIAA by e-mail as well as hard copy duly signed by competent person of company.

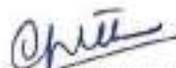
17. The Mining Department will ensure that while executing the mining Lease/LoI, if the mining lease forms a cluster of total area of more than 5.0 ha, in accordance with EIA notification dated 15.01.2016 and 01.07.2016, then such mining lease will be executed / registered only after public hearing has taken place for the entire cluster and there has been EIA/EMP study of the whole cluster. The Mining Department will further ensure that revised EC is also obtained by such mining lease holder (s) in the cluster.
18. The Mining lease holder shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to his mining activities and restored the land to a condition which is fit for growth of fodder, flora, fauna etc.
19. This EC is being issued on the condition that the applied area is at a distance of more than 50 metres from the boundary of the closest forest area as stated by project proponent in Form I.


 (Khyati Mathur)
 Member Secretary,
 SEIAA, Rajasthan.

No. F1 (4)/SEIAA/SEAC-Raj/Sectt/Project/Cat.1(a)B1(23867)/2023-24 Jaipur, Dated:

Copy to following for information and necessary action:

1. Secretary, Ministry of Environment, Forest & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi-110003.
2. ACS, Environment & Climate Change Department, Rajasthan, Jaipur.
3. Chairman, SEIAA, Aravali Bhawan, Jhalana Doongri, Jaipur, Rajasthan.
4. Member, SEIAA, Aravali Bhawan, Jhalana Doongri, Jaipur, Rajasthan.
5. Member Secretary, Rajasthan State Pollution Control Board, Jaipur for information & necessary action and to display this sanction on the website of the Rajasthan Pollution Control Board, Jaipur.
6. Member Secretary, SEAC Rajasthan.
7. The CCF, Regional Office, Ministry of Environment & Forests, RO(CZ), Kendriya Bhawan, 5th Floor, Sector 'H', Aliganj, Lucknow-226 020.
8. M/s Bharat Singh Shekhawat, Address-336, Mohan Nagar-B, B.J.S Colony, Jodhpur, Rajasthan.
9. I.A., SEIAA, Jaipur with the direction to upload the copy of this Amendment in EC letter on the website.


 Member Secretary,
 SEIAA, Rajasthan.



Rajasthan State Pollution Control Board

4, Institutional Area, Jhalana Doongari, Jaipur-302 004

Phone: 0141-2716814,2716813 Fax: 0141-2716814



Registered

File No F(Mines)/Ajmer(Kekri)/6946(1)/2023-2024/6940-6944

Order No 2023-2024/Mines/11072

Date: 07/02/2024

Unit Id : 124,033

M/s M/S BHARAT SINGH SHEKHAWAT

Mohan Nagar, BJS Colony, Jodhpur (342006), Jodhpur

E-Mail : gudhamalanibajri@gmail.com

Sub: Grant of Consent to Establish under Section 21(4) of Air (Prevention & Control of Pollution) Act, 1981 for your **Minor Mineral** Mine at near Village-, Tehsil-Kekri, District- **Kekri (M.L.No-MI.No.5/2013)**.

Ref: (i) Your application dated 25/01/2024
(ii) Received on 25/01/2024
(iii) Received at Head office on 17/01/2024

Sir,

In view of the details submitted vide your above referred application/ documents, the **Consent to Establish** under Section 21(4) of Air (Prevention & Control of Pollution) Act,1981 is hereby granted for carrying mining activities. This consent is subject to the following stipulations:-

- 1 That this consent is being granted in favour of **M/s. M/S BHARAT SINGH SHEKHAWAT**, a Mine of **Minor Mineral** having **M.L.No-MI.No.5/2013 in an area measuring 1025.7000 Hectares** at/near Village- ,Tehsil-Kekri,District-Kekri.
- 2 That this consent is valid for a period from **07/02/2024** to **25/05/2027**, or commencement of production whichever is earlier.
- 3 That this consent is valid for following mining activities :-

Mineral	Permitted Mining Capacity
1 Bajri (ROM)	3000000.0000 TON PER ANNUM

- 4 That the project proponent will comply with the Standard as prescribed vide the Ministry of Environment, Forest and Climate Change notification no. GSR 826(E) dated 16th November, 2009 with respect to National Ambient Air Quality standards.
- 5 That you shall not operate the mine without obtaining **Consent to Operate** from the Board.



Rajasthan State Pollution Control Board

4, Institutional Area, Jhalana Doongari, Jaipur-302 004

Phone: 0141-2716814,2716813 Fax: 0141-2716814

Registered

File No F(Mines)/Ajmer(Kekri)/6946(1)/2023-2024/6940-6944

Order No 2023-2024/Mines/11072

Date: 07/02/2024

Unit Id : 124,033

- 6 That this consent to establish/consent to operate is only for carrying out mining of mineral/ore and not for any processing/beneficiation or crushing/grinding of ore/mineral for which a separate application for consent to establish and/or consent to operate should be submitted. The project proponent is required to obtain separate consent to establish and consent to operate for carrying out mining of other minerals(s), if any or processing/beneficiation of such mineral(s) and for any addition/modification/alteration or change in process.
- 7 That the occupier/operator of mine shall ensure that all the conditions imposed in the Environmental Clearance granted by the MoEF&CC vide letter dated 03.02.2022 and SEIAA vide letter dated 12.01.2024 are strictly complied with.
- 8 That the rules of sand mining in river of GOI may be strictly followed.
- 9 That this consent is valid for production of Bajri (ROM) @ 3000000 Ton/Annum. For any change in product and/or increase in capacity/lease area, the mine has to seek fresh Environmental Clearance, consent to establish & consent to operate.
- 10 That the CTE shall be valid from the end of monsoon since riverbed mining is completely banned during monsoon months.
- 11 That the occupier/operator of the unit shall give more focus on plantation to cover 1/3 lease area under plantation. The species like Tamarind/Imli(Tamarindus Indica), Palas(Butea Monosperma), Ber(Zizipus Mauritiana), Bael(Aegle Marmelos), Mousari(Mimusops Elengi), Siris(Albizia Lebbeck), Kacchnar(Bauhinia Variegata) should be planted for better control of noise and air pollution. Copy of bills of saplings purchased should be submitted to Board's Regional Office, Kishangarh.
- 12 That all the PCM needed to mitigate the fugitive emission shall be strictly followed. It includes water sprinkling etc. The Trucks or other transportation medium involved shall be covered with tarpaulin.
- 13 That in order to reduce the air pollution due to the excavation and follow-up operation, greenbelt of necessary width at least one row at both sides shall be developed by the P.P. Since creating in such situation may be impracticable by the unit itself because of technical reason, unit shall involve Forest Department to raise the plantation. The unit may deposit the amount as per the estimate prepared by the local Forest Department and accordingly this process can be achieved.
- 14 That ground water shall not be abstracted without prior permission of the Central Ground Water Authority (CGWA).



Rajasthan State Pollution Control Board

4, Institutional Area, Jhalana Doongari, Jaipur-302 004

Phone: 0141-2716814,2716813 Fax: 0141-2716814

Registered

File No F(Mines)/Ajmer(Kekri)/6946(1)/2023-2024/6940-6944

Order No 2023-2024/Mines/11072

Date: 07/02/2024

Unit Id : 124,033

- 15 That internal transport roads (Haul roads) should be Paved/Hard Surfaced using bitumen etc and compliance shall be submitted with photographic evidence by 3 months.
- 16 That adequate measure shall be taken for control of fugitive emissions from the areas prone to air pollution.
- 17 That you shall not operate any stone crusher/mineral grinding/mineral processing plant within said lease without obtaining prior consent of the State Board.
- 18 That this consent to establish shall not be valid, if the lessee has not obtained permissions required, if any, from NBWL/Forest Department etc. with respect to Wild Life Sanctuary /National Parks/ Critical Tiger Habitats in compliance of various orders passed by any other law/act/rule/ regulation or order of MoEF&CC and/or any Court/Tribunal time to time.
- 19 That regular water sprinkling should be carried out in critical areas prone to air pollution and having high levels of SPM and RSPM such as on haul road, loading and unloading points and transfer points.
- 20 That the mine shall install adequately designed rain water harvesting structure for prevention and recharge of ground water in and around the lease area.
- 21 That the mine shall not allow making any obstacles to any natural water flow i.e., natural nallah/steam carrying rain water to any water body.
- 22 This the mine shall not allow unauthorized disposal of any solid waste on land inside or outside the premises.
- 23 That this consent to operate shall be subject to compliance of direction/order passed by Courts of Law in the matter,if any.
- 24 That the lessee should dump the overburden in such a manner that it does not get washed away to nearby water tanks and lakes etc. during rainy season.
- 25 That the lease shall not intersect the ground water table without permission of CGWA
- 26 That Permissible mining of river bed material (Sand/Bajri) shall be limited to Bajri @ 3000000 TPA (ROM) from an effective mineable area of 1025.7 Ha. with maximum mineable depth of 3 meter.



Head Office (Mines)
1237

Rajasthan State Pollution Control Board

4, Institutional Area, Jhalana Doongari, Jaipur-302 004

Phone: 0141-2716814,2716813 Fax: 0141-2716814

Registered

File No F(Mines)/Ajmer(Kekri)/6946(1)/2023-2024/6940-6944

Order No 2023-2024/Mines/11072

Date: 07/02/2024

Unit Id : 124,033

- 27 That all other general conditions enclosed as **Annexure** shall be strictly complied with.
- 28 That this Consent is subject to the conditions as stated above and general conditions as stated in **Annexure**. Further, the mining unit will comply with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 and any such conditions as may be specified from time to time by the State Board under the provisions of the aforesaid Act.
- 29 That the grant of this **Consent to Establish** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.
- 30 That the grant of this **Consent to Establish** shall not, in any way, adversely affect or jeopardize the legal proceedings, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.
- 31 That the grant of this consent to establish/operate is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other legal instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/unit/project proponent.

This bears approval of the competent authority.

Encl: As Above

Yours sincerely,

Group Incharge-Mines



Head Office (Mines)
1238

Rajasthan State Pollution Control Board

4, Institutional Area, Jhalana Doongari, Jaipur-302 004

Phone: 0141-2716814,2716813 Fax: 0141-2716814

Registered

File No F(Mines)/Ajmer(Kekri)/6946(1)/2023-2024/6940-6944

Order No 2023-2024/Mines/11072

Date: 07/02/2024

Unit Id : 124,033

(A): **Copy To:-**

- 1 Director, Department of Mines & Geology, Government of Rajasthan, Shastri Circle, Udaipur..
- 2 Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Kishangarh -Please ensure compliance of conditions of Consent to Establish & Environmental Clearance and shall submit an interim report after 3 months about these compliances along with photographic evidences
- 3 Mining Engineer, Department of Mines & Geology, Government of Rajasthan, Ajmer -To inform that this consent has been issued from the environmental angle only, and ensuring compliance of any other law/act/rule/regulation or order of any Court/Tribunal is the sole responsibility of the project proponent and the concerned departments
- 4 Master File .

(B):

- 1 The Additional PCCF (WL) and Chief Wild Life Warden, Aranya Bhawan, Jhalana Institutional Area, Jaipur/DCF(WL), Ajmer, To inform that this consent has been issued from the environmental angle only, and ensuring compliance of any other law/act/rule/regulation or order of any Court /Tribunal is the sole responsibility of the project proponent and the concerned departments

Group Incharge-Mines



Rajasthan State Pollution Control Board

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File No F(Mines)/Ajmer(Kekri)/6946(1)/2023-2024/6945-6949

Order No 2023-2024/Mines/11073

Date: 07/02/2024

Unit Id : 124,033

M/s M/S BHARAT SINGH SHEKHAWAT

Mohan Nagar, BJS Colony, Jodhpur (342006), Jodhpur

E-Mail : gudhamalanibajri@gmail.com

Sub: Grant of Consent to Operate under Section 21(4) of Air (Prevention & Control of Pollution) Act, 1981 for your **Minor Mineral** Mine at near Village-, Tehsil-Kekri, District- **Kekri (M.L.No-ML.No.5/2013)**.

Ref: (i) Your application dated 25/01/2024
(ii) Received on 25/01/2024
(iii) Received at Head office on 17/01/2024

Sir,

In view of the details submitted vide your above referred application/ documents, the **Consent to Operate** under Section 21(4) of Air (Prevention & Control of Pollution) Act,1981 is hereby granted for carrying mining activities. This consent is subject to the following stipulations:-

- 1 That this consent is being granted in favour of **M/s. M/S BHARAT SINGH SHEKHAWAT**, a Mine of **Minor Mineral** having **M.L.No-ML.No.5/2013 in an area measuring 1025.7000 Hectares** at/near Village- ,Tehsil-Kekri,District-Kekri.
- 2 That this consent is valid for a period from **07/02/2024** to **25/05/2027**
- 3 That this consent is valid for following mining activities :-

Mineral	Permitted Mining Capacity
1 Bajri (ROM)	3000000.0000 TON PER ANNUM

- 4 That the project proponent will comply with the Standard as prescribed vide the Ministry of Environment, Forest and Climate Change notification no. GSR 826(E) dated 16th November, 2009 with respect to National Ambient Air Quality standards.



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File No F(Mines)/Ajmer(Kekri)/6946(1)/2023-2024/6945-6949

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- 5 That this consent to establish/consent to operate is only for carrying out mining of mineral/ore and not for any processing/beneficiation or crushing/grinding of ore/mineral for which a separate application for consent to establish and/or consent to operate should be submitted. The project proponent is required to obtain separate consent to establish and consent to operate for carrying out mining of other minerals(s), if any or processing/beneficiation of such mineral(s) and for any addition/modification/alteration or change in process.
- 6 That the occupier/operator of mine shall ensure that all the conditions imposed in the Environmental Clearance granted by the MoEF&CC vide letter dated 03.02.2022 and SEIAA vide letter dated 12.01.2024 are strictly complied with.
- 7 That the rules of sand mining in river of GOI may be strictly followed.
- 8 That this consent is valid for production of Bajri (ROM) @ 3000000 Ton/Annum. For any change in product and/or increase in capacity/lease area, the mine has to seek fresh Environmental Clearance, consent to establish & consent to operate.
- 9 That the consent to operate granted by State Board under Air Act, 1981 vide letter no. F (Mines)/ Ajmer (Kekri)/ 6946(1)/2023-2024/318-322 dated 19.04.2023 shall be treated as null and void after this consent.
- 10 That the CTO shall be valid from the end of monsoon since riverbed mining is completely banned during monsoon months
- 11 That the occupier/operator of the unit shall give more focus on plantation to cover 1/3 lease area under plantation. The species like Tamarind/Imli(Tamarindus Indica), Palas(Butea Monosperma) , Ber(Zizipus Mauritiana), Bael(Aegle Marmelos), Mousari(Mimusops Elengi), Siris(Albizia Lebbeck), Kacchnar(Bauhinia Variegata) should be planted for better control of noise and air pollution. Copy of bills of saplings purchased should be submitted to Board's Regional Office, Kishangarh.
- 12 That all the PCM needed to mitigate the fugitive emission shall be strictly followed. It includes water sprinkling etc. The Trucks or other transportation medium involved shall be covered with tarpaulin.



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- 13 That in order to reduce the air pollution due to the excavation and follow-up operation, greenbelt of necessary width at least one row at both sides shall be developed by the P.P. Since creating in such situation may be impracticable by the unit itself because of technical reason, unit shall involve Forest Department to raise the plantation. The unit may deposit the amount as per the estimate prepared by the local Forest Department and accordingly this process can be achieved.
- 14 That ground water shall not be abstracted without prior permission of the Central Ground Water Authority (CGWA).
- 15 That internal transport roads (Haul roads) should be Paved/Hard Surfaced using bitumen etc and compliance shall be submitted with photographic evidence by 3 months.
- 16 That adequate measure shall be taken for control of fugitive emissions from the areas prone to air pollution.
- 17 That you shall not operate any stone crusher/mineral grinding/mineral processing plant within said lease without obtaining prior consent of the State Board.
- 18 That this consent to operate shall not be valid, if the lessee has not obtained permissions required, if any, from NBWL/Forest Department etc. with respect to Wild Life Sanctuary /National Parks/ Critical Tiger Habitats in compliance of various orders passed by any other law/act/rule/ regulation or order of MoEF&CC and/or any Court/Tribunal time to time.
- 19 That regular water sprinkling should be carried out in critical areas prone to air pollution and having high levels of SPM and RSPM such as on haul road, loading and unloading points and transfer points.
- 20 That the mine shall install adequately designed rain water harvesting structure for prevention and recharge of ground water in and around the lease area.
- 21 That the mine shall not allow making any obstacles to any natural water flow i.e., natural nallah/steam carrying rain water to any water body.
- 22 This the mine shall not allow unauthorized disposal of any solid waste on land inside or outside the premises.
- 23 That this consent to operate shall be subject to compliance of direction/order passed by Courts of Law in the matter, if any.
- 24 That the lessee should dump the overburden in such a manner that it does not get washed away to nearby water tanks and lakes etc. during rainy season.



Head Office (Mines)
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- 25 That the lease shall not intersect the ground water table without permission of CGWA.
- 26 That Permissible mining of river bed material (Sand/Bajri) shall be limited to Bajri @ 3000000 TPA (ROM) from an effective mineable area of 1025.7 Ha. with maximum mineable depth of 3 meter.
- 27 That all other general conditions enclosed as Annexure shall be strictly complied with.
- 28 That this Consent is subject to the conditions as stated above and general conditions as stated in Annexure. Further, the mining unit will comply with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 and any such conditions as may be specified from time to time by the State Board under the provisions of the aforesaid Act.
- 29 That the grant of this Consent to Operate is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.
- 30 That the grant of this Consent to Operate shall not, in any way, adversely affect or jeopardize the legal proceedings, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.
- 31 That the grant of this consent to establish/operate is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other legal instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/unit/project proponent.



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Order No 2023-2024/Mines/11073

Date: 07/02/2024

Unit Id : 124,033

This bears approval of the competent authority.

Encl: As Above

Yours sincerely,

Group Incharge-Mines

(A): **Copy To:-**

- 1 Director, Department of Mines & Geology, Government of Rajasthan, Shastri Circle, Udaipur..
- 2 Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Kishangarh-Please ensure compliance of conditions of Consent to Operate & Environmental Clearance and shall submit an interim report after 3 months about these compliances along with photographic evidences
- 3 Mining Engineer, Department of Mines & Geology, Government of Rajasthan, Ajmer -To inform that this consent has been issued from the environmental angle only, and ensuring compliance of any other law/act/rule/regulation or order of any Court/Tribunal is the sole responsibility of the project proponent and the concerned departments
- 4 Master File .

(B):

- 1 The Additional PCCF (WL) and Chief Wild Life Warden, Aranya Bhawan, Jhalana Institutional Area, Jaipur/DCF(WL), Ajmer, To inform that this consent has been issued from the environmental angle only, and ensuring compliance of any other law/act/rule/regulation or order of any Court /Tribunal is the sole responsibility of the project proponent and the concerned departments

Group Incharge-Mines

	राजस्थान राज-पत्र विशेषांक	RAJASTHAN GAZETTE Extraordinary
	साधिकार प्रकाशित	Published by Authority
	फाल्गुन 10, बुधवार शाके 1938-मार्च 1, 2017 Phalgun 10, Wednesday, Saka 1938-March 1, 2017	

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उप-खण्ड (I)

राज्य सरकार तथा अन्य राज्य-प्राधिकारियों द्वारा जारी किये गये (सामान्य आदेशों, उप-विधियों आदि को सम्मिलित करते हुए) सामान्य कानूनी नियम।

Mines (Gr.II) Department

NOTIFICATION

Jaipur, February 28, 2017

G.S.R. 118:- In exercise of the powers conferred by section 15 of the Mines and Minerals (Development and Regulation) Act, 1957 (Central Act No. 67 of 1957), the State Government hereby makes the following rules for regulating the grant of quarry licence, mining lease and other mineral concessions in respect of minor minerals and for the purposes connected therewith, namely:-

CHAPTER I

PRELIMINARY

1. Short title, extent and commencement.- (1) These rules may be called **The Rajasthan Minor Mineral Concession Rules, 2017.**

(2) They shall extend to the whole of the State of Rajasthan.

(3) They shall come into force on the date of their publication in the Official Gazette.

2. Definitions.- (1) In these rules, unless the context otherwise requires,-

- (i) "Act" means the Mines and Minerals (Development and Regulation) Act, 1957 (Central Act No. 67 of 1957);
- (ii) "Appellate Authority" means the Government or any other authority vested with such powers under these rules or any other authority authorised by the Government to perform the functions of the appellate authority;
- (iii) "Assessee" means a person holding any mineral concession or a permit and includes any other person who is possessing, trading, processing or using minor mineral;
- (iv) "Assessing Authority" means Director, Additional Director Mines, Additional Director Mines (Vigilance), Superintending Mining Engineer, Superintending

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(9) Transfer of lease or licence shall be permitted subject to payment of one time premium at the time of transfer and shall not be adjusted against dead rent, annual license fees or royalty, as the case may be, as mentioned below,-

S. No.	Residual period of lease or licence	Premium
1	2	3
1.	Upto five years	Two times of annual dead rent or annual licence fee
2.	More than five years and upto ten years	Four times of annual dead rent or annual licence fee
3.	More than ten years and upto fifteen years	Six times of annual dead rent or annual licence fee
4.	More than fifteen years and upto twenty years	Eight times of annual dead rent or annual licence fee
5.	More than twenty years	Ten times of annual dead rent or annual licence fee

Provided that amount of premium shall not be more than ten lacs.

Provided further that lessee or licensee who obtained lease or licence through tender or auction shall not be required to pay additional premium amount over and above the existing premium amount.

(10) Mining lease or quarry licence granted before the commencement of these rules to a person under any category by way of lottery shall not be transferred to any other category.

(11) Lock-in period for transfer of mineral concession granted other than through auction shall be one year and subsequent transfer shall be allowed subject to condition that at least one year has elapsed since last transfer:

Provided that above lock-in period shall not be applicable in cases specified in clause (i) to (v) of sub-rule (7).

(12) Mining lease of bajri (river sand) shall not be transferred.

CHAPTER IV

TERMS AND CONDITIONS OF MINERAL CONCESSION

28. Terms and Conditions of mining lease or quarry licence.

(1) Every mining lease or quarry licence shall be subject to the following conditions:-

- (i) No person shall undertake any mining operations of any minor mineral in any area within the state except under and in accordance with these rules;
- (ii) (a) The lessee or licensee shall pay contribution to the District Mineral Foundation Trust fund as

- per rates specified in the District Mineral Foundation Trust Rules, 2016, as amended from time to time;
- (b) The lessee or licensee of lease or licence granted after commencement of these rules, shall also pay premium amount as specified in rule 4, 5, 6 and 13; and
- (c) The lessee or licensee shall also pay surface rent of government land to the Revenue Department for surface area used by him for the purpose of mining, as per the rates prevalent in the area;
- (iii) The lessee or licensee shall pay all dues in the office of such officer, in such manner, at such place and time as may be specified by the Government.
- (iv) The lessee or licensee shall at his own expense erect and at all-time maintain and keep in repair boundary pillars and marks according to the plan and demarcation report in following manner:-
- (a) each corner of the lease or licence area shall have a boundary pillar (corner pillar);
- (b) there shall be erected intermediate boundary pillars between the corner pillars in such a way that each pillar is visible from the adjacent pillar located on either side of it;
- (c) the pillars shall be of square pyramid frustum shaped above the surface and cuboid shaped below the surface;
- (d) each pillar shall be of reinforced cement concrete;
- (e) the corner pillars shall have a base of 0.30m X 0.30m and height of 1.30m of which 0.70m shall be above ground level and 0.60m below the ground;
- (f) the intermediate pillars shall have a base of 0.25m X 0.25m and height of 1.0m of which 0.70m shall be above ground level and 0.30m below the ground;
- (g) all the pillars shall be painted in yellow colour and the top ten centimeters in red colour by enamel paint and shall be grouted with cement concrete;
- (h) on all corner pillars, distance and bearing to the forward and backward pillars and latitude and longitude shall be marked;

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- (i) each pillar shall have serial number in a clockwise direction and the number shall be engraved on the pillars;
- (j) the serial number of pillar shall be the number of the individual pillar as per the lease or licence;
- (k) the location and number of the pillars shall also be shown in the surface plan and other plans maintained by the lessee or licensee; and
- (l) in case of forest area within the lease or licence, the size and construction and colour of the boundary pillars shall be as per the norms specified by the Forest Department in this behalf.
- (v) The lessee or licensee shall not erect, set-up or place any building or thing and shall not carry on surface operations in or upon any public pleasure ground, burning or burial ground or place held sacred by any class of persons or any house or village site, public road or other place which the Government may determine as public ground or in such a manner as to injure or prejudicially affect any building, works, property or rights of other persons;
- (vi) The lessee or licensee shall not carry on his operations in a manner that would injure or prejudicially effect any buildings, works, property or rights of other persons and no land will be used by the lessee or licensee for surface operations which is already occupied by persons other than the Government for works or purposes not included in the mining lease;
- (vii) The lessee or licensee shall give notice of commencement of any mining operations to the authorities as per section 16 of the Mines Act, 1952 and also to the Mining Engineer or Assistant Mining Engineer concerned at least one month before the commencement of any mining operation;
- (viii) The lessee or lessees shall commence mining operations within six months from the date of commencement of the lease or licence and thereafter carry on such operations effectively in a proper skilful and workman like manner both as regards prevention of waste by removal of sufficient overburden, careful storage of waste and drainage and as regards removal of all valuable minerals within the mine. The lessee or licensee shall work in workman like manner for systematic, scientific and environment friendly mining so as to

(2) In the case of an applicant in respect of whom an order of grant or extension of period of mineral concession or order of grant of contract, but who dies before the execution of deed or issuance of quarry licence, the order shall be deemed to have been issued in the name of the legal heirs of the deceased.

89. Status of pending applications.- Notwithstanding anything contained in these rules, all the pending applications except saved under rule 4 and rule 5, on the date of notification of these rules shall be deemed to have been rejected:

Provided that on and after the commencement of these rules, all applications including those rejected under the Rajasthan Minor Mineral Concession Rules, 1986 or rejected under notification dated 3rd April 2013 or subsequently restored shall be deemed to have been rejected and such applicant shall have no locus standi under these rules.

90. Stoppage of mining operations.- The Director, Additional Director Mines, Superintending Mining Engineer, Mining Engineer, Assistant Mining Engineer may prohibit mining operations and seize mineral, equipment, tool and vehicle in case the mining operations are not being carried out in accordance with the terms and conditions of the mineral concession or permit granted under these rules:

Provided that Mining Engineer or Assistant Mining Engineer shall not prohibit mining operations in any mineral concession area without approval of Superintending Mining Engineer concerned, but in case of immediate danger to mine workers or any human life, Mining Engineer or Assistant Mining Engineer may prohibit the mining operations immediately under intimation to Superintending Mining Engineer and Director, Mines Safety, wherever applicable, within twenty four hours. On receipt of such communication, the Superintending Mining Engineer concerned, shall visit the site personally and shall approve or disapprove the stoppage of mining operations with the reasons to be recorded in writing within fifteen days. Further action shall be taken as per rule 28. Such seized mineral or equipment shall only be released and mining operations shall be resumed with prior written approval of Superintending Mining Engineer concerned after rectification of breaches.

91. Survey and demarcation.- (1) The arrangements shall be made by the Mining Engineer or Assistant Mining Engineer concerned at the expenses of the lessee or licensee for survey and demarcation of the area granted under lease or licence and the survey of the area may be conducted using Global Positioning System or Differential Global Positioning System.

(2) Fee for demarcation shall be rupees one thousand and five hundred per hectare or part thereof subject to maximum of rupees fifty thousand:

Provided that demarcation fee for re-verification of boundary pillars shall be two times of the amount mentioned above.

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	and tiles: Marble, Serpentine and other rocks Granite, Diorite, Rhyolite, Dolerite and other rocks	100.00 60.00
5.	Masonry stone and mineral used in construction works such as ballast, road metal, brick earth, murrum, kankar, bajri or surkhi etc.	30.00
6.	Bajri (river sand)	3.00
7.	Ordinary white/yellow/red clays	20.00
8.	Other minerals not specified above	50.00

Part-5

S.No.	Name of Mineral	Rate of Dead Rent in Rs. per ten square meter or part thereof
1	2	3
1.	Agate, Ball Clay, Calcareous Sand, Calcite, Chalk, China Clay, Clay(Others), Corundum, Diaspore, Dolomite, Dunite/Pyroxenite, Felsite, Fireclay, Gypsum, Jasper, Kaolin, Laterite, Mica, Ochre, Pyrophyllite, Quartzite, Silica Sand and Steatite/Talc/Soapstone	30.00
2.	Felspar, Quartz	25.00
3.	Barytes, Bentonite	45.00
4.	Fuller' earth	25.00
5.	Saltpeter	15.00
6.	Other minerals not specified above	50.00

SCHEDULE IV**PENALTIES FOR NON-OBSERVANCE OF THE TERMS AND CONDITIONS OF MINING LEASE AGREEMENT**

[See rule 28(2)(xvii)(a)]

S NO.	Rule	Clause of agreement	Brief content of the breach	Penalty
1	2	3	4	5
1.	28(2)(i) 28(2)(ii), 28(1)(ii) 28(1)(iii)	4(1), 4(2), 4(3), 4(4), 4(6)	Non-payment of royalty, dead rent and other charges.	(i) If the breach is remedied after notice period but within forty five days from the date of receipt of notice, ten percent of security deposit or

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				<p>rupees five thousand, whichever higher, shall be forfeited.</p> <p>(ii) If the breach is not remedied after forty five days, the lease shall be determined with forfeiture of security deposit:</p> <p>Provided that if the breach is remedied before the lease termination order is issued, the lease shall not be determined and twenty percent of the security deposit or rupees ten thousand, whichever higher, shall be forfeited.</p>
2	29(14), 19(3), 19(4), 20(3), 20(4)	4(5)	Non-payment of financial assurance, difference of security deposit and performance security.	<p>(i) If the breach is remedied after notice period but within forty five days from the date of receipt of notice, ten percent of security deposit or rupees five thousand, whichever higher, shall be forfeited.</p> <p>(ii) If the breach is not remedied after forty five days, the lease shall be determined with forfeiture of security deposit:</p> <p>Provided that if the breach is remedied before the lease termination order is issued, the lease shall not be determined and twenty percent of the security deposit or rupees ten thousand, whichever higher, shall be forfeited.</p>
3.	28(1)(iv)	4(9)	Non-	(i) If the breach is remedied

			erection of boundary pillars and its proper maintenance	<p>after notice period but within forty five days from the date of receipt of notice, ten percent of security deposit shall be forfeited subject to minimum rupees five thousand and maximum rupees ten thousand.</p> <p>(ii) If the breach is not remedied after forty five days, the lease shall be determined with forfeiture of security deposit.</p> <p>Provided that if the breach is remedied before the lease termination order is issued, the lease shall not be determined and twenty percent of security deposit shall be forfeited subject to minimum rupees ten thousand and maximum rupees twenty thousand.</p>
4.	28(1)(viii)	4(11)	Non commencement of mining operation within six months from the date of execution of the lease and there after carry on effectively.	<p>(i) If the breach is remedied after notice period but within ninety days from the date of receipt of notice, ten percent of security deposit or rupees five thousand, whichever higher, shall be forfeited.</p> <p>(ii) If the breach is not remedied after ninety days, the lease shall be determined with forfeiture of security deposit.</p> <p>Provided that if the breach is remedied in full before the lease termination order is issued, the lease shall not</p>

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				be determined and twenty percent of the security deposit or rupees ten thousand, whichever higher, shall be forfeited.
5.	28(2)(iv)	4(12)	Not-maintaining correct account of mineral production.	<p>(i) If the breach is remedied after notice period but within forty five days from the date of receipt of notice, twenty percent of security deposit shall be forfeited subject to minimum rupees five thousand and maximum rupees twenty thousand.</p> <p>(ii) If the breach is not remedied after forty five days, the lease shall be determined with forfeiture of security deposit:</p> <p>Provided that if the breach is remedied before the lease termination order is issued, the lease shall not be determined and forty percent of the security deposit shall be forfeited subject to minimum rupees ten thousand and maximum rupees forty thousand.</p>
6.	28(1)(xiv)	4(17)	(a) Failure to report discovery of new mineral in the area	<p>(i) If the breach is remedied after notice period but within forty five days from the date of receipt of notice, fifty percent of security deposit shall be forfeited.</p> <p>(ii) If the breach is not remedied after forty five days, the lease shall be determined with forfeiture of security deposit:</p>
	28(1)(xv)	4(18)	(b) Dispatch	

भाग 4 (ग) राजस्थान राज-पत्र, मार्च 1, 2017 191(119)

			of mineral not included in the lease.	<p>Provided that if the breach is remedied before the lease termination order is issued, the lease shall not be determined and the security deposit shall be forfeited.</p> <p>Cost of mineral dispatched shall be recovered as per rule 54.</p>
7.	28(2)(xi)(a)	4(11)	Bajri (river sand) mine working beyond the depth of three meter from the surface	<p>(i) If the breach is remedied after notice period but within forty five days from the date of receipt of notice, fifty percent of security deposit or rupees twenty five thousand, whichever less, shall be forfeited.</p> <p>(ii) If the breach is not remedied after forty five days, the lease shall be determined with forfeiture of security deposit:</p> <p>Provided that if the breach is remedied before the lease termination order is issued, the lease shall not be determined and the security deposit or rupees fifty thousand, whichever less, shall be forfeited.</p>
8.	11(1)(ii)	4(25)	Employment of personnel other than Indian National Government's permission	<p>(i) If the breach is remedied after notice period but within forty five days from the date of receipt of notice, fifty percent of security deposit or rupees twenty thousand, whichever less, shall be forfeited.</p> <p>(ii) If the breach is not remedied after forty five</p>

राजस्थान-सरकार

कार्यालय सहायक खनि अभियन्ता, खान एवं भू-विज्ञान विभाग, सावर

क्रमांक-सखअ/सावर/बजरी/खप-5/2013/351

दिनांक:- 03/01/2025

प्रेषित :- श्रीमान क्षेत्रीय निदेशक,
केन्द्रीय प्रदूषण नियंत्रण मण्डल,
भोपाल (मध्यप्रदेश)

विषय :- खनन पट्टा संख्या 5/2013, खनिज बजरी, तहसील केकडी,
जिला अजमेर बाबत।

प्रसंग :- माननीय एनजीटी के ओ.ए. क्रमांक 1145/2024 के आदेश दिनांक
19.11.2024 के क्रम में।

महोदय,

उपरोक्त प्रासंगिक आदेश के क्रम में, श्रीमान द्वारा चाहा गया, विभागीय
ऑनलाईन पोर्टल पर पट्टाधारी द्वारा रजिस्टर्ड बजरी स्टॉक्स पर, आज दिनांक 03.01.2025
को उपलब्ध खनिज बजरी का स्टॉक निम्नानुसार है :-

SN	Office Name	Dealer/Firm Name	Location	Mineral Name	Closing Balance on Dated 03-01-2025 (Tm)
1	AME Sawar	BHARAT SINGH/BHARAT SINGH SHEKHAWAT (ID:12539)	BHARAT SINGH GULGAON (ID:19306)	Bajri	4,839.05
2	AME Sawar	BHARAT SINGH/BHARAT SINGH SHEKHAWAT (ID:12539)	DEVPURA TP POINT 1 KHASRA NO. 270, 271 (ID:17301)	Bajri	23317.08
3	AME Sawar	BHARAT SINGH/BHARAT SINGH SHEKHAWAT (ID:12539)	DEVKHEDI TP POINT 2 (ID:17303)	Bajri	675.75

श्रीमान को सादर प्रेषित है।

(संजय कुमार शर्मा)
सहायक खनि अभियन्ता
सावर

राजस्थान-सरकार

कार्यालय सहायक खनि अभियन्ता, खान एवं भू-विज्ञान विभाग, सावर

खनिज-भवन, बालाजी मार्बल के पीछे, अजमेर रोड, सावर (राज.) Email:- ame.sawar@rajasthan.gon.in

क्रमांक / सखअ / सावर / (खप 5 / 2013) बजरी-केकडी 1367

दिनांक:- 20/02/2024

प्रेषिति :-

श्री भरत सिंह शेखावत पुत्र श्री शिव दयाल सिंह शेखावत,
निवासी- 338 मोहन नगर बी.जे.एस. कॉलोनी,
जोधपुर।

विषय:- आप के पक्ष में स्वीकृत खनन पट्टा संख्या 5/2013, वास्तो खनिज बजरी तहसील केकडी के स्टॉक टी.पी. पॉइन्ट में पाई गई अनियमितता के सम्बंध में।
प्रसंग:- निदेशालय के पत्रांक 1345 दिनांक 20.02.2024 व निदेशालय द्वारा ई-टी.पी. के सम्बंध में जारी गाईडलाईन दिनांक 22.04.2022 के कम में।

उपरोक्त विषयान्तर्गत प्रासांगिक पत्र के कम में लेख है कि आप के पक्ष में तहसील केकडी जिला केकडी में स्वीकृत खनिज बजरी के खनन पट्टा संख्या 5/2013 हेतु अनुमोदित खनिज बजरी के स्टॉक लोकेशनों में भण्डारित खनिज बजरी की ऑनलाईन क्लोजिंग बैलेन्स के भौतिक सत्यापन की ड्रोन सर्वे से पुष्टि दिनांक 09.02.2024 को निदेशालय द्वारा अधिकृत ड्रोन सर्वे चल से कराई गई। सर्वे रिपोर्ट के आधार पर आपके टी.पी.पॉइन्टो में पाई गई अनियमितता निम्नानुसार है-

क्र. सं.	टी.पी. पॉइन्ट(ID)	ड्रोन सर्वे से प्राप्त आयतन (Cubic Meter) में (दिनांक 09.02.2024 के अनुसार)	खनिज बजरी की मात्रा MT (After Multiplying by Conversion Factor (1.62 T/M ³)) (मैट्रिक टन में)	DMGOMS में क्लोजिंग बैलेन्स (मैट्रिक टन में) (दिनांक 09.02.2024 के अनुसार)	खनिज में अन्तर पाया गया (मैट्रिक टन में)	प्रस्तावित शास्ती राशि (रॉयल्टी का दस गुणा) (रुपयो में)
1	देवपुरा (17301)	2208.3	3577.446	3410.60	+ 166.846	75080.70
2	देवखेड़ी (17303)	1350.2	2187.324	1681.89	+ 505.434	227445.30
3	गुलगांव (17376)	11085.7	17958.834	15720.59	+ 2238.244	1007209.80

उक्त के कम में उपरोक्तानुसार शास्ती राशि आरोपित किया जाकर निदेशालय द्वारा ई-टी.पी. के सम्बंध में जारी गाईडलाईन दिनांक 22.04.2022 के बिन्दु संख्या 9 (xii) के उपबिन्दु (घ) व बिन्दु संख्या 9 (xiii) के तहत आपके विरुद्ध पाई गई अनियमितता के कम में कार्यवाही किया जाना प्रस्तावित करते हुए उक्त टी.पी. पॉइन्टो को डी-एक्टिवेट किया जाना प्रस्तावित है, उक्त के कम आप अपना पक्ष श्रीमान अधीक्षण खनि अभियन्ता, अजमेर वृत्त अजमेर को प्रस्तुत करते हुए इस कार्यालय में भी प्रस्तुत करें।


(पुष्पेन्द्र सिंह)
सहायक खनि अभियन्ता
सावर

e-Challan

Mines and Geology Department
Government of Rajasthan

GRN: 8087752354



Payment Date: 30/03/2024 17:48:35

Office Name: Assistant Mining Engineer sawar

Location: KDRD

Period: 30/03/2024 To 30/03/2024

S.No	Purpose/Budget Head Name	Amount (₹)
1	053 00 102 01 01 Rent Royalty fees etc	130977.00
	Commission(-):	0.00
	Total/Net Amount:	130977.00

Thirteen Lakh Nine Thousand Seven Hundred Thirty Seven Rupees and Zero Paise Only

Payer Details:

Full Name: Bharat Singh

Pin No (If Applicable):

Address: 356 Mohan Nagar BMS Colony Jodhpur

Tin/Act.No./VehicleNo./Taxid: AEMPS6600L

City/Pincode: Jodhpur(342006)

Remarks: Sample/Remarks

Payment Details:

Bank: SBIPAY(Credit/Debit Cards)

Date: 30/03/2024 17:48:35

Computer generated copy on: 6/3/2024

Challan No.: 11344604

Bank CIN No: SBIN8775235430032024

Reference No: 7630688863439

Creedy: <https://egres.rajabillan.gov.in>

e-Challan

Mines and Geology Department
Government of Rajasthan

GRN: 0087871336



Payment Date: 02/04/2024 17:46:54

Office Name: Assistant Mining Engineer sawar

Location: KEK01

Period: 02/04/2024-14/02/2025

S.No	Purpose/Budget Head Name	Amount (₹)
1	T.0033-00-102-01-00-Rent Royalty less etc	60000.00
	Commission(-):	0.00
	TotalNetAmount:	60000.00

Sixty Thousand Rupees and Zero Paise Only

Payer Details:

Full Name: Bharat Singh

Pan No (If Applicable):

Address: 336 Mohan Nagar BQJG Colony Jodhpur

Tin/Act.No./VehicleNo./Taid: A4MPD0640L

City(Pincode): Jodhpur(342000)

Remarks: Sample Remarks

Payment Details:

Bank: SBIePAY(Credit/Debit Cards)

Date: 02/04/2024 17:46:54

Computer generated copy on: 09/10/2024

Challan No.: 54175

Bank CIN No: 50140787133602042024

Reference No: 1217099402419

Country: <https://egres.rajasthan.gov.in>

BHARAT SINGH

Annexure-19

336, MOHAN NAGAR- B, BJS COLONY, JODHPUR-342006 (RAJ.)
E-mail : bharatsinghshekhawat2527@gmail.com

सेवामें

दिनांक : 03.05.2024

श्रीमान सहायक खनि अभियन्ता,
खान एवं भूविज्ञान विभाग,
सावर

विषय : बजरी खनन पट्टा तहसील केकड़ी जिला अजमेर की मानसून सत्र 2023-24 की प्री मानसून एवं पोस्ट मानसून रिप्लेनिशमेन्ट स्टडी रिपोर्ट मय नक्शे जमा करवाने बाबत।

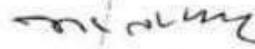
महोदय,

उपरोक्त विषयान्तर्गत निवेदन है कि बजरी खनन पट्टा तहसील केकड़ी जिला अजमेर मुझ प्रार्थी के पक्ष में स्वीकृत किया गया है। वन एवं पर्यावरण मंत्रालय द्वारा उक्त खनन पट्टे की पर्यावरण स्वीकृति 03 फरवरी 2022 को जारी की गई।

महोदय, वन एवं पर्यावरण मंत्रालय दिल्ली द्वारा जारी पर्यावरण स्वीकृति एवं नाननीय-सर्वोच्च न्यायालय के आदेश दिनांक 11.11.2021 की पालना में बजरी खनन पट्टा तहसील केकड़ी जिला अजमेर की मानसून सत्र 2023-24 की प्री मानसून एवं पोस्ट मानसून रिप्लेनिशमेन्ट स्टडी रिपोर्ट मय नक्शे विभाग को जमा करवा रहे हैं।

सधन्यवाद

भवदीय



भरत सिंह शेखावत

बजरी खनन पट्टा क्षेत्र/तहसील केकड़ी, जिला अजमेर

संलग्न : नक्शों सहित रिप्लेनिशमेन्ट स्टडी की रिपोर्ट।

Received
Bablu
24/5/24

2023

REPLENISHMENT STUDY

BASED ON TOPOGRAPHICAL SURVEY
STUDY PERIOD PREMONSOON & POST MONSOON -2023

SAND/BAJRI MINING PROJECT OF MINOR MINERAL
TEHSIL:KEKRI, DISTRICT: AJMER, STATE: RAJASTHAN
NAME OF RIVERS-KHARI RIVER
LEASE AREA: 1025.70 HECT.
SURVEYED AREA: 1025.70 HECT.

LESSEE

M/S. BHARAT SINGH

R/O 336, Mahan Nagar - B, B.I.S. Colony, District-Jodhpur (Rajasthan)

1/1Page

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3.	Location and Description of Project & Survey Site
4.	Replenishment study Method
5.	Methodology
6.	Survey Method
7.	Sampling
8.	Instruments Used
9.	Surveyor Certificate
10	QP Certificate
11.	Estimation of River Bed Material in the Mining Lease Monsoon Survey Data
12.	Geological reserve/Replenishment of River Bed Material (RBM) Estimation of Mineable Reserve/Replenishment of River Bed Material (RBM) in Lease Area within 3/4 of River bed Estimation of Blocked Reserve 1/4 of River bed on both side of the River.

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INTRODUCTION

The district is situated between 25° 38' & 26° 58' North latitude and 73° 54' & 75° 22' East longitude covering geographical area of 8,481 sq km. Name of Ajmer is derived from Ajmer (the invincible hill). Ajmer is one of the Divisions which is further sub-divided into 4 sub-divisions namely Ajmer, Beawar, Kekri&Kishangarh and comprises of 6 tehsils & 8 blocks. Total number of villages in the district is 1022 (2001 census). Rural & Urban population of the district is 13,06,398& 8,74,128 respectively. Decennial population growth rate of the district is 26.09% since 1991. The district is known for KhwajaMoinuddhinChisti'sDargah and religious Pushkar town, where temple of Lord Bhrama, is situated.

Systematic Hydro geological survey in the district was carried out by Central Ground Water Board from 1970 to 1980. Reappraisal hydroecological survey of entire district was carried out during 2004-05. Under exploratory programme 45 exploratory boreholes, 2 observation boreholes and 1 slim hole have been drilled. Since 1969, monitoring of water level is being carried out four times a year from 38 National Hydrograph Network Stations.

RAINFALL &CLIMATE

Mean annual rainfall (1987-2006) of the district is 453.2 mm whereas normal rainfall (1901-70) is lower than average rainfall and placed at 433.8. Almost 95% of the total annual rainfall is received during the southwest monsoon, which enters the district in the last week of June and withdraws in the middle of September. Probability of average annual rainfall exceeding 300 mm is only 90%, except at Mangliawas. However, there is 10% probability that the average rainfall exceed 600 mm. Drought analysis based on agriculture criteria indicates that the district is prone to mild and normal type of droughts. Severe and very severe type of drought is very rare and occurred only twice during 1987 & 2002 (Srinagar); 1977 & 1987 (Todgarh); & 1991 & 1993 (Vijaynagar).

January is the coldest month with mean maximum and minimum temperatures being lowest at 22.70 C & 7.60 C. Temperature in summer month, June, reaches up to 39.50 C. There is drop in temperature due to onset of monsoon and rises again in the month of September.

Atmosphere is generally dry except during the monsoon period. The humidity is highest in August with mean daily relative humidity 80%. The annual potential evapotranspiration in the district is 1565.6 mm and is the highest in the month of May (243 mm).

PROCESS OF DEPOSITION OF SEDIMENTS IN THE RIVER OF THE DISTRICT:

River or Stream and other Sand Source_ Sand has become very important mineral due to its many uses. The role of sand is vital with regards to the protection of the

costal environment. As it acts as a buffer against strong tidal waves and storm surges by reducing their impact as they reach the shore line. Sand is formed due to weathering of rocks due to mechanical forces. In the process the weathered rocks forms gravel and then sand. Sand and gravel are mined world-wide for construction material and account for the largest volume of solid material extracted globally. Ensuring their availability is vital for the development of the infrastructure in the country/State/District. There are different sources of sand and gravel, the most important among them is the river. As the requirement of these construction materials is on rise, they also are very vital for the health, physical character of the river and the different important functions of the river. The extraction of sand and gravel from the river bodies has to be regulated and done with adoption of required environmental safeguards. For making available these resources, a mapping of these resources at the district level, identification of appropriate sites for extraction, appraisal of the extraction process, putting in place the required environmental safeguards, and rigorous monitoring of the volume of extracted material is required to ensure sustainability of the entire process. The district is the unit of administration which is best placed to do the mapping of these resources, adopt the best environmental practices for extraction of these materials and monitor its extraction and movement.

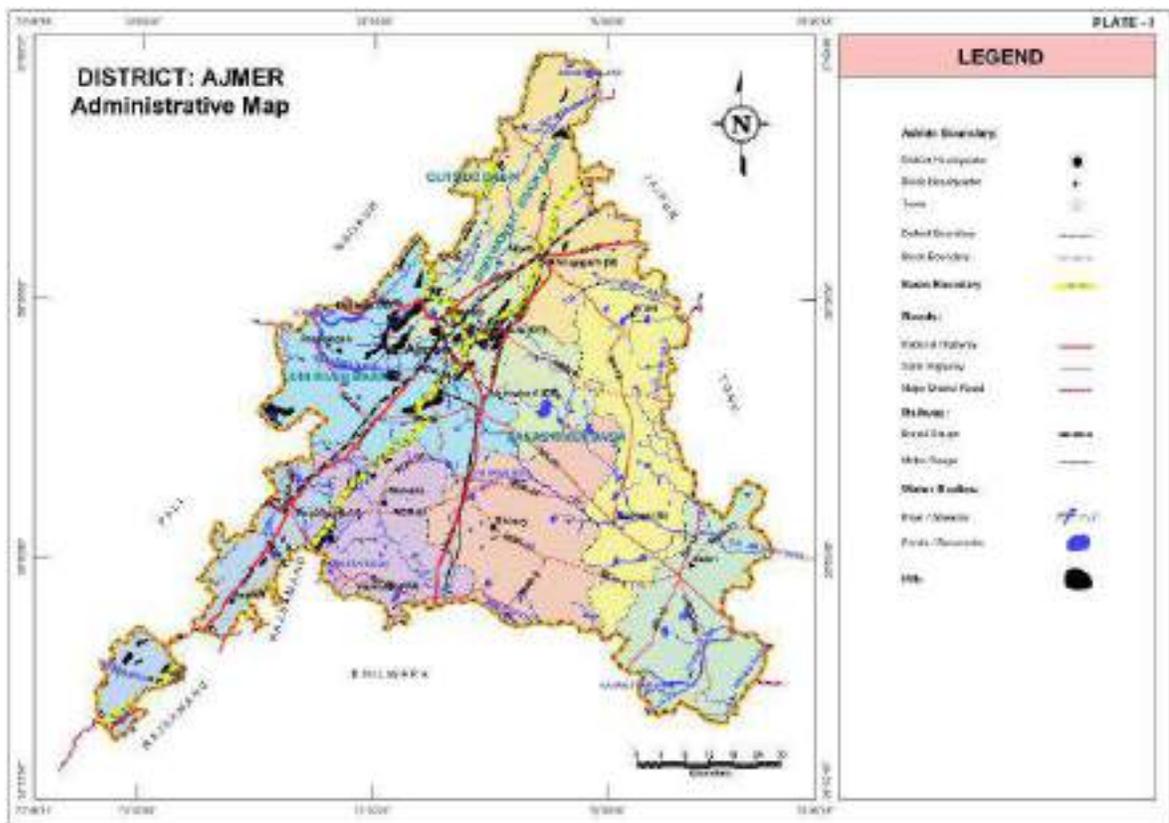


Fig-1. Administrative Map of the Ajmer District

PHYSIOGRAPHIC:

Ajmer District is situated almost in the central portion of Rajasthan and a part of Aravalli hill range passes for about 175 km. strike length with 25- 30 km. width, occupies the western part of the district with general NE-SW disposition trend, which forms the high steep hills and valleys. The highest point of the Aravalli range in Ajmer district reached is 869 mt. above the sea level and is the dividing point of the watershed of subcontinent of India between Arabian Sea & Bay of Bengal. Other high peaks are Taragarh (865 mt) near Tadgarh. These peaks are occupied by quartzites in general and soft rocks such as biotite schist and gneisses occupy slopes and valleys. A transverse gap at places in the Aravalli range provides communication ways, for transport and water drainage. The intensity of gaps decreases towards South West.

GEOLOGY AND MINERAL WEALTH:

Area adjoining to lease in Bhinay tehsil is occupied by migmatites & gneiss of mangalwar complex with small out crops of granite gneiss & migmatite granite, edenbergite charnockite granodiorite belonging to Gyangarh Asind acidic rocks of Bhilwara Super group of archean age dissected exposures of amphibiotic of jalayan mafic suit are seen introducing the schist & gneisses of mangalwar complex.

PURPOSE OF REPLENISHMENT STUDY: -

The need for replenishment study for river bed sand is required in order to nullify the adverse impacts arising due to excising sand extraction. Mining within or near river bed has a direct impact on the stream's physical characteristics. Alteration or modification of attributes may cause an impact on the ecological equilibrium of the revering regime, disturbance in channel configuration and flow-paths. This may also cause an adverse impact on in-stream biota and riparian habitats. It is assumed that the riparian habitat disturbance is minimum if the replenishment is equal to excavation for a given stretch. Therefore, to minimize the adverse impact arising out of sand mining in a given river stretch, it is imperative to have a study of replenishment of material during the defined period.

Report aims to quantify the amount of replenishment of sand/Bajri on the basis of survey done with Differential global positioning system (DGPS) during Pre-Monsoon & Post Monsoon of River bed. After completion of the field survey mining depth should be restricted to 3 meters and distance from the bank should be 1/4th or river width and should not be less than 7.5 meters thus area falling under 3/4th part of River bed is considered as Mineable & 1/4th part under Statuary barrier determined on both side of river and sections drawn at an interval of 2000m. And modified as recommend by CEC Guidelines. Post Monsoon data superimposed over pre monsoon data and volume generated. Sampling is done between two consecutive sections to determine the Bulk density as per the guideline

Latitude	Longitude
25°45'22.64"N to 25°51'24.21"N	74°59'24.01"E to 75°18'27.57"E

Replenishment study Method:-

Replenishment Study has been done with Physical survey of the field by the conventional method wherein river stretch has been demarcated with latitude and longitude provided by Department of Mines & Geology (Rajasthan).

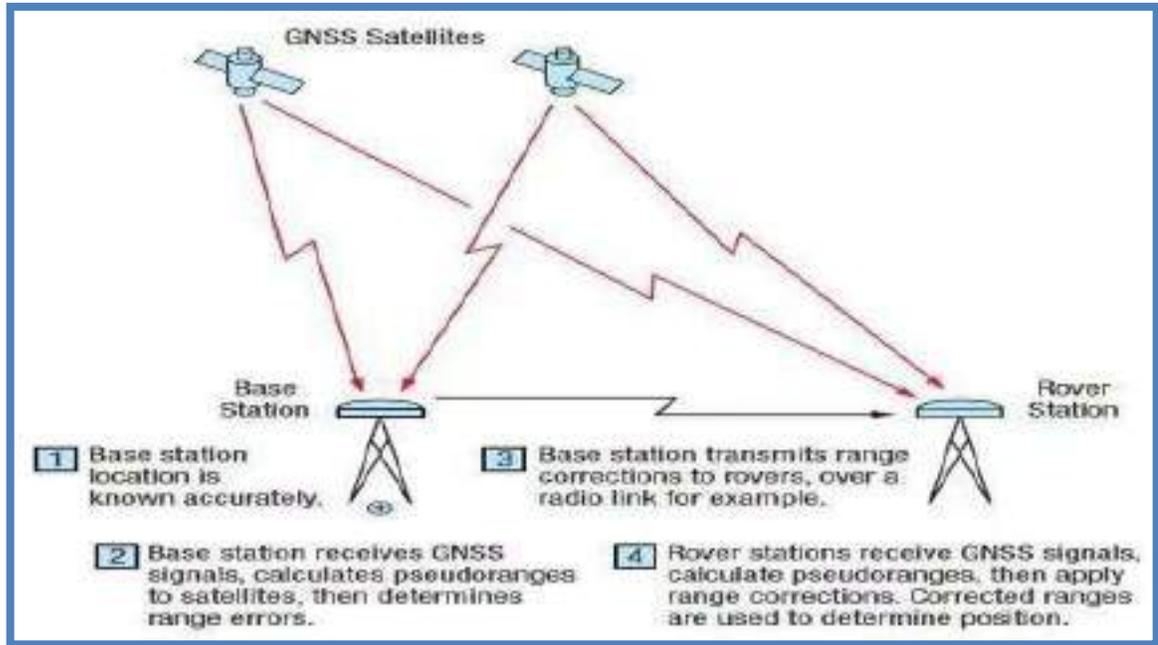
Field Survey conducted & completed in the presence of competent Authority with DGPS instrument FOIF A90, year of manufacturing 2023 on dated 09/06/2023 by Mr. Vikram, Mr. Jitendra for pre- monsoon season & post monsoon survey conducted with DGPS instrument FOIF A90 manufacturing 2023 on 13/10/2023 by Mr. Vikram, Mr. Jitendra under the supervision of Perna Chauhan (Geologist & QP, EIA Co-ordinator).

Field Survey with Differential Global Positioning System (DGPS):-

Methodology:-

A Differential Global Positioning System (DGPS) is an enhancement to the Global Positioning System (GPS) which provides improved location accuracy, in the range of operations of each system. DGPS (Differential GPS) is essentially a system to provide positional corrections to GPS signals. DGPS uses a fixed, known position to adjust real time GPS signals to eliminate pseudo range errors. DGPS has no effect on results that are based on speed data, such as brake stop results.

Differential GPS (DGPS) requires that a GPS receiver, known as the base station to be set up, thus for pre monsoon Survey/data collection a base station has been set up on a precisely known location. Physical benchmarks has been fixed at appropriate intervals and marked as common/Fixed reference points to control the topographic survey and mining activity in pre & post monsoon period and the Reduced Level (RL) are validated from a nearby standard RL. The base station receiver calculates its position based on satellite signals and compares this location to the known location. The difference is applied to the GPS data recorded by the roving GPS receiver.



3. Fig- DGPS working processes

Establishing the Original Ground level the Databases thus generated, structured in tabulated form clearly mentioning the latitude & longitude and respective levels of all the points taken in pre-monsoon period.

The same process repeated for post monsoon while surveying with DGPS, the Databases thus generated, structured in tabulated form clearly mentioning, latitude & longitude and respective levels of all the points taken in post-monsoon period.

Thus the CSV files of pre & post monsoon data is generated to be processed further to estimate the replenished mineral resource.

Data Processing:-

The above generated file is exported to E-Survey CADD software for further processing. With the help of software the data (CSV) is processed & 3D plotlines created selecting elevation (mRL).

Interpolate of Survey Data

Interpolation is an easy way to interpolate points at any intervals using the actual surveyed data for generating Cross Sections along the longitudinal section. "Interpolate" allows obtaining values at regular intervals. It interpolates elevations at each cross-section along the longitudinal section, which may further be exported to excel for section generation. It also uses the three most commonly used and proven methods of Interpolation techniques for data processing - Straight line, TIN or 3D interpolation.

Practically, surveying at regular/accurate intervals (as directed in Sustainable Sand Mining Management Guideline 2016, and Rajasthan Miner Mineral concession Rule 2017, and.

Enforcement & Monitoring Guidelines for Sand Mining 2020) is not possible for various reasons. Thus, to obtain values at regular intervals (as per the guideline & as directed by authority), points are interpolated. This interpolation is often done manually with a lot of calculations.

Section Generation & Volume Calculation:-

Exports interpolated cross-section and longitudinal section values to excel or section generation software i.e E-Survey CADD. Further generate the section drawings from point data available in CAD drawing or levels available in Excel or CSV file. The database thus structured in a tabulated form clearly depicting the nomenclature of the section lines, latitude and longitude of the starting point, chain-age and respective levels of all the points taken on that section line.

A plan clearly mentioning the width of the river, lease boundaries, levels (MSL & RL), left under safety barriers (non mining) demarcated as restricted in consensus with Rajasthan Miner Mineral concession Rule 2017, and the provision mentioned in this Sustainable Sand Mining Management Guidelines. 2016, and Enforcement & Monitoring Guidelines for Sand Mining 2020.

Also the software generates the area & volume calculations which are based on trapezoidal method of calculation between two consecutive sections. Thus establishing the volume of reserve replenished in btw pre & post monsoon period. Reserve estimation is based on the data collection and quantification of sand transported during the monsoon season. Based on the quantification of material deposited in the river bed, working plan has been prepared/ proposed for farther excavation.

The tonnage of the volume established using the Bulk density verified by the Department of Mines & Geology, Rajasthan, between every two consecutive section.

1. Sampling Procedure:-

(a) Sand Sampling:

Objective: To prepare dry sand samples from the field for various laboratory tests.

Apparatus:

- Wooden Mallet.
- Non-corrodible trays.
- Pulverizing apparatus such as mortar and a rubber covered pestle or a mechanical device Consisting of mortar and a power driven rubber covered pestle.
- A suitable riffle sampler or sample splitter for quartering the samples.
- Thermostatically controlled oven of capacity 2500C.
- Balance of capacity 500 grams and sensitivity 0.01 gram.
- Balance of capacity 10kgs and sensitivity 0.5 gram.
- Balance of capacity 15Kgs and sensitivity 1 gram.

Procedure:

- One sample per 900 Square meters (30m x30m) has been taken.
- Dry the sand sample as received from the field in the air or under the sun.
- Remove the organic matter like tree roots and pieces of bark from the sample.
- Separate matter other than sand, like shells from the sand mass.
- Break the clods with a wooden mallet to hasten drying.
- In wet weather a drying apparatus may be used but the temperature of the sample during heating shall not exceed 60°C.
- When an oven is used for drying, the temperature in the oven shall not exceed 110°C.
- The amount of drying depends upon the proposed test to be conducted on the particular sample.
- The type, temperature and duration of drying of sand samples for different tests are given in
- After the specified period of drying, cool the material to the room temperature.
- Break the big clods with the help of wooden mallet.
- Pulverize the sand sample to pass through the specified sieves of the particular test to be conducted.
- Mix the entire sand thoroughly and spread on a flat surface.
- Divide the sample into four quadrants and mix the diagonally opposite quadrants.

Method for Quartering

The quartering method shall be used when splitters are not available. Quartering simply requires a quartering cloth and a stick or rod and is done as follows



Pour contents from sample bucket the quartering cloth



Level sample on quartering cloth on tousing a rod



Insert rod under the middle of the quartering cloth and lift both ends of rod to divide the sample into two equal parts



1. Retain any two diagonally opposite quadrants. Repeat step iii, dividing the sample into four quarters

parts for testing.

2. If the sample is still not small enough, repeat the quartering procedure using either of the two Diagonally opposite halves

PRECAUTIONS

- Care shall be taken not to break individual grains during pulverization of sand. Sand containing organic or calcareous matter should not be dried at a temperature above 60°C.
- In the case of coarse gravels or gravelly sand quartering by forming a cone shall not be done.

(b) Specific Gravity:

DEFINITION

- Specific gravity is defined as the ratio of the mass of a given volume of the substance to the mass of an equal volume of water.
- Or more precisely it is the ratio of the density of a substance to the density of a given reference material. Specific gravity for ligaments is nearly always measured with respect to water of the offset, for gases,

Reference is air at room temp.

APPARATUS

- Density bottle
- Vacuum desiccator of size 200 mm to 250 mm in diameter containing anhydrous silica gel or any suitable desiccating material.
- Thermostatically controlled oven of capable of.
- Analytical balance of sensitivity 0.001 grams.
- 2 mm IS sieve.
- A wash bottle preferably made of plastic.

CALCULATIONS

- If distilled water is used as an air free liquid, calculate the specific gravity of the soil particles 'S' from the equation

$$m_2 - m_1$$

$$S = \frac{m_4 - m_1}{m_3 - m_2}$$

- If kerosene or white spirit is used as an air free liquid, calculate the specific

Gravity of the soil particles 'S' from the equation

$$SL = \frac{m_2 - m_1}{m_4 - m_1 - (m_3 - m_2)}$$

$$S = \frac{m_2 - m_1}{m_4 - m_1 - (m_3 - m_2)}$$

SL = Specific gravity of the liquid used at the constant temperature.

m1 = mass of the density bottle with stopper.

m2 = mass of density bottle + dry soil.

m3 = mass of density bottle, soil and water.

m4 = mass of density bottle and water.

PRECAUTIONS

- Packing of the samples should be done properly in order to avoid any loss in transfer.
- Before sample to the laboratory, it should be ensured, that proper identification marks are present on the sample bags as well as on the labels placed on the bags .it should be written by permanent markers.
- Monitoring locations & details of samples collection will be prepared separately and send to the laboratory.
- Care should be taken that the sample is collected from deposition zone preferring and not from corrosion zone for purpose of bulk density.
- Soil should not be dried more than 80°C if there is any doubt in change of specific gravity by loss of water of hydration during oven drying.
- The largest source of error in the test is due to the difficulty in ensuring the complete removal of air from the sample. To ensure this the density bottle with soil submerged in water should be kept in vacuum desiccators.
- This test requires temperature between 22°C to 32°C and therefore shall be conducted in concrete laboratory where temperature is maintained at 27±2°C.

2. List of Instruments: -DGPS, inch tap, Brinton Compass, etc.

3. List of Software:- E-Survey CADD, Google Earth Pro

4. Pre & Post Monsoon Survey Data(CSV) & their comparison :-

5. Area & Volume Generated:-

6. Reserve Estimation:-

7. Surveyor:-

(a) Prerna Chauhan (Qualified Person)

(a) Mr. Vikram, (b) Mr. Jitendra

QP CERTIFICATE

00440



हेमवती नन्दन बहुगुणा गढ़वाल विश्वविद्यालय
(केन्द्रीय विश्वविद्यालय)
विज्ञान निष्णात्

Enrolment No.: G07340169
(सामाजिक संख्या)

Roll No.: 82582426
(संज्ञक संख्या)

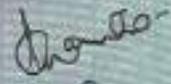
श्री/कु. /श्रीमती प्रेरणा चौहान को इस विश्वविद्यालय
की भूविज्ञान में विज्ञान निष्णात् की उपाधि प्रदान द्वारा सन् २०१२ की
परीक्षा में प्रथम श्रेणी में प्रदान की जाती है।

HEMVATI NANDAN BAHUGUNA GARHWAL UNIVERSITY
(A Central University)
Master of Science

Mr./Ms./Mrs. Prerna Chauhan is hereby conferred
the degree of Master of Science in Geology of this University
in the Examination of 2012 in First division.

Place : Srinagar (Garhwal), Uttarakhand - 246 174
स्थान : श्रीनगर (गढ़वाल), उत्तराखण्ड-२४६, १७४

दिनांक
Date: 30 JUN 2020


कुलपति
Vice Chancellor

**8. Estimation of River Bed Material (RBM) in the mining Lease area :-
Pre – Monsoon & Post - Monsoon:- Survey Data**

Pre monsoon				Post Monsoon				
Sr.No	Northing	Easting	mRL	Sr.No	Northing	Easting	mRL	Difference
1	500719.2	2854861	344.2313	1	500719.2	2854861	345.8236	1.5923
2	500714.2	2854842	344.2933	2	500714.2	2854842	345.8309	1.5376
3	500709.2	2854822	344.3697	3	500709.2	2854822	345.837	1.4673
4	500704.2	2854803	344.3277	4	500704.2	2854803	345.8418	1.5141
5	500699.2	2854784	344.2523	5	500699.2	2854784	345.8452	1.5929
6	500694.2	2854764	344.0701	6	500694.2	2854764	345.8471	1.777
7	500689.2	2854745	344.1717	7	500689.2	2854745	345.8475	1.6758
8	500684.2	2854726	344.306	8	500684.2	2854726	345.8464	1.5404
9	500679.2	2854706	344.275	9	500679.2	2854706	345.8437	1.5687
10	500674.2	2854687	344.7524	10	500674.2	2854687	346.0268	1.2744
11	500669.2	2854668	344.3925	11	500669.2	2854668	346.0262	1.6337
12	500664.2	2854648	344.5881	12	500664.2	2854648	346.0255	1.4374
13	500659.2	2854629	344.5102	13	500659.2	2854629	346.0247	1.5145
14	500654.2	2854609	344.3815	14	500654.2	2854609	346.0238	1.6423
15	500724	2854880	344.2484	15	500724	2854880	345.8156	1.5672
16	500649.2	2854590	344.2401	16	500649.2	2854590	346.0229	1.7828
17	502178.8	2853407	344.1728	17	502178.8	2853407	345.609	1.4362
18	502186.3	2853425	343.9709	18	502186.3	2853425	345.6117	1.6408
19	502193.8	2853444	343.8488	19	502193.8	2853444	345.6146	1.7658
20	502201.3	2853462	344.209	20	502201.3	2853462	345.6177	1.4087
21	502208.8	2853481	344.0989	21	502208.8	2853481	345.6209	1.522
22	502216.3	2853500	344.3297	22	502216.3	2853500	345.6242	1.2945
23	502223.8	2853518	344.1197	23	502223.8	2853518	345.6223	1.5026
24	502231.4	2853537	343.9597	24	502231.4	2853537	345.6191	1.6594
25	502238.9	2853555	343.9409	25	502238.9	2853555	345.6159	1.675
26	502246.4	2853574	343.9604	26	502246.4	2853574	345.6127	1.6523
27	502253.9	2853592	344.1938	27	502253.9	2853592	345.6095	1.4157
28	502261.4	2853611	344.1547	28	502261.4	2853611	345.6063	1.4516
29	502268.9	2853629	344.1204	29	502268.9	2853629	345.603	1.4826
30	502276.4	2853648	344.0253	30	502276.4	2853648	345.5998	1.5745
31	502283.9	2853666	344.0309	31	502283.9	2853666	345.5966	1.5657
32	502291.5	2853685	344.1921	32	502291.5	2853685	345.5934	1.4013
33	502299	2853703	344.3165	33	502299	2853703	345.5902	1.2737
34	502306.5	2853722	344.1243	34	502306.5	2853722	345.587	1.4627
35	502174.4	2853396	343.8209	35	502174.4	2853396	345.6075	1.7866
36	503590.2	2852228	343.224	36	503590.2	2852228	344.6917	1.4677
37	503586.9	2852209	343.1967	37	503586.9	2852209	344.6927	1.496

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38	503583.6	2852189	343.2519	38	503583.6	2852189	344.6936	1.4417
39	503580.3	2852169	343.4377	39	503580.3	2852169	344.6946	1.2569
40	503577	2852149	343.1423	40	503577	2852149	344.6951	1.5528
41	503573.7	2852130	343.1167	41	503573.7	2852130	344.6915	1.5748
42	503570.4	2852110	343.0426	42	503570.4	2852110	344.6879	1.6453
43	503567.2	2852090	343.187	43	503567.2	2852090	344.6845	1.4975
44	503563.9	2852071	343.3156	44	503563.9	2852071	344.6812	1.3656
45	503560.6	2852051	342.88	45	503560.6	2852051	344.6782	1.7982
46	503557.3	2852031	343.3187	46	503557.3	2852031	344.6755	1.3568
47	503592.1	2852240	343.239	47	503592.1	2852240	344.6961	1.4571
48	503554	2852011	343.2119	48	503554	2852011	344.6731	1.4612
49	505497.2	2851758	342.2925	49	505497.2	2851758	343.8091	1.5166
50	505495	2851738	342.3529	50	505495	2851738	343.8054	1.4525
51	505492.7	2851718	342.3678	51	505492.7	2851718	343.8017	1.4339
52	505490.4	2851699	342.3012	52	505490.4	2851699	343.7979	1.4967
53	505488.1	2851679	342.2447	53	505488.1	2851679	343.7942	1.5495
54	505485.9	2851659	342.3947	54	505485.9	2851659	343.7904	1.3957
55	505483.6	2851639	342.1792	55	505483.6	2851639	343.7867	1.6075
56	505481.3	2851619	342.2365	56	505481.3	2851619	343.782	1.5455
57	505479.1	2851599	342.2467	57	505479.1	2851599	343.7725	1.5258
58	505476.8	2851579	342.1683	58	505476.8	2851579	343.7629	1.5946
59	505474.5	2851559	342.0879	59	505474.5	2851559	343.7534	1.6655
60	505472.3	2851540	342.2937	60	505472.3	2851540	343.747	1.4533
61	505470	2851520	342.1995	61	505470	2851520	343.7441	1.5446
62	505467.7	2851500	342.2365	62	505467.7	2851500	343.7406	1.5041
63	505465.4	2851480	342.1582	63	505465.4	2851480	343.7367	1.5785
64	505498	2851765	342.3335	64	505498	2851765	343.8092	1.4757
65	505463.2	2851460	342.297	65	505463.2	2851460	343.7322	1.4352
66	507475.6	2851741	340.977	66	507475.6	2851741	342.7025	1.7255
67	507471.6	2851721	341.1293	67	507471.6	2851721	342.6826	1.5533
68	507467.7	2851702	340.9905	68	507467.7	2851702	342.6663	1.6758
69	507463.7	2851682	341.0169	69	507463.7	2851682	342.6556	1.6387
70	507459.8	2851663	341.0023	70	507459.8	2851663	342.6448	1.6425
71	507455.8	2851643	340.9997	71	507455.8	2851643	342.634	1.6343
72	507451.9	2851623	340.8929	72	507451.9	2851623	342.6232	1.7303
73	507447.9	2851604	340.855	73	507447.9	2851604	342.6124	1.7574
74	507444	2851584	341.1543	74	507444	2851584	342.6068	1.4525
75	507440	2851565	341.039	75	507440	2851565	342.6093	1.5703
76	507436.1	2851545	341.1233	76	507436.1	2851545	342.6119	1.4886
77	507432.1	2851525	340.9704	77	507432.1	2851525	342.6128	1.6424
78	507477.7	2851752	341.0801	78	507477.7	2851752	342.7134	1.6333

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79	507428.2	2851506	340.8585	79	507428.2	2851506	342.5831	1.7246
80	509228.6	2851366	340.0393	80	509228.6	2851366	341.8035	1.7642
81	509229.7	2851386	340.197	81	509229.7	2851386	341.8023	1.6053
82	509230.8	2851406	340.1721	82	509230.8	2851406	341.801	1.6289
83	509231.9	2851426	340.1639	83	509231.9	2851426	341.7994	1.6355
84	509233	2851446	340.3658	84	509233	2851446	341.7874	1.4216
85	509234.2	2851466	340.3041	85	509234.2	2851466	341.7754	1.4713
86	509235.3	2851486	340.4459	86	509235.3	2851486	341.7634	1.3175
87	509236.4	2851506	340.228	87	509236.4	2851506	341.7514	1.5234
88	509237.5	2851526	340.0169	88	509237.5	2851526	341.7394	1.7225
89	509238.6	2851546	339.9954	89	509238.6	2851546	341.7274	1.732
90	509239.7	2851566	339.9513	90	509239.7	2851566	341.7154	1.7641
91	509240	2851571	340.2848	91	509240	2851571	341.7124	1.4276
92	509227.5	2851346	340.3	92	509227.5	2851346	341.8048	1.5048
93	510836	2850201	338.6115	93	510836	2850201	340.2662	1.6547
94	510838.2	2850220	338.7152	94	510838.2	2850220	340.27	1.5548
95	510840.5	2850240	338.7699	95	510840.5	2850240	340.2738	1.5039
96	510842.7	2850260	338.8563	96	510842.7	2850260	340.2776	1.4213
97	510845	2850280	338.8469	97	510845	2850280	340.2814	1.4345
98	510847.2	2850300	338.6719	98	510847.2	2850300	340.2844	1.6125
99	510849.5	2850320	338.6823	99	510849.5	2850320	340.2845	1.6022
100	510851.7	2850340	338.6419	100	510851.7	2850340	340.2845	1.6426
101	510854	2850359	338.8281	101	510854	2850359	340.2846	1.4565
102	510856.2	2850379	338.6785	102	510856.2	2850379	340.2847	1.6062
103	510858.5	2850399	338.6299	103	510858.5	2850399	340.2847	1.6548
104	510860.7	2850419	338.7332	104	510860.7	2850419	340.2848	1.5516
105	510860.8	2850420	338.781	105	510860.8	2850420	340.2848	1.5038
106	510833.7	2850181	338.8564	106	510833.7	2850181	340.2624	1.406
107	512471.4	2849061	337.8593	107	512471.4	2849061	339.3305	1.4712
108	512469.2	2849081	337.8252	108	512469.2	2849081	339.3448	1.5196
109	512467	2849101	337.8905	109	512467	2849101	339.3595	1.469
110	512464.8	2849121	337.7989	110	512464.8	2849121	339.3743	1.5754
111	512462.6	2849141	337.878	111	512462.6	2849141	339.3891	1.5111
112	512460.4	2849161	337.9033	112	512460.4	2849161	339.4037	1.5004
113	512458.3	2849181	337.9082	113	512458.3	2849181	339.4283	1.5201
114	512456.1	2849200	337.9659	114	512456.1	2849200	339.4553	1.4894
115	512453.9	2849220	338.1116	115	512453.9	2849220	339.4823	1.3707
116	512453.9	2849221	338.0467	116	512453.9	2849221	339.4827	1.436
117	512473.5	2849041	337.876	117	512473.5	2849041	339.3167	1.4407
118	514367.5	2849340	336.1935	118	514367.5	2849340	337.7414	1.5479
119	514367.8	2849320	336.3787	119	514367.8	2849320	337.7396	1.3609

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120	514368	2849300	336.2998	120	514368	2849300	337.7314	1.4316
121	514368.2	2849280	336.1271	121	514368.2	2849280	337.7197	1.5926
122	514368.5	2849260	336.4557	122	514368.5	2849260	337.708	1.2523
123	514368.7	2849240	336.3233	123	514368.7	2849240	337.6964	1.3731
124	514368.9	2849220	336.1578	124	514368.9	2849220	337.6847	1.5269
125	514369.1	2849200	336.192	125	514369.1	2849200	337.673	1.481
126	514369.4	2849180	336.1366	126	514369.4	2849180	337.6613	1.5247
127	514369.6	2849160	336.1166	127	514369.6	2849160	337.639	1.5224
128	514369.8	2849140	336.0361	128	514369.8	2849140	337.6098	1.5737
129	514370.1	2849120	336.0541	129	514370.1	2849120	337.5806	1.5265
130	514370.3	2849100	336.0954	130	514370.3	2849100	337.5514	1.456
131	514370.5	2849080	335.9124	131	514370.5	2849080	337.5454	1.633
132	514370.7	2849060	336.2985	132	514370.7	2849060	337.5545	1.256
133	514367.4	2849349	336.4341	133	514367.4	2849349	337.7399	1.3058
134	514371	2849040	336.1329	134	514371	2849040	337.566	1.4331
135	516343.7	2849132	334.3539	135	516343.7	2849132	335.9877	1.6338
136	516338.7	2849151	334.4123	136	516338.7	2849151	336.0234	1.6111
137	516333.6	2849170	334.5053	137	516333.6	2849170	336.0609	1.5556
138	516328.5	2849190	334.5201	138	516328.5	2849190	336.0984	1.5783
139	516323.5	2849209	334.4524	139	516323.5	2849209	336.1266	1.6742
140	516318.4	2849228	334.5848	140	516318.4	2849228	336.1457	1.5609
141	516313.3	2849248	334.6244	141	516313.3	2849248	336.1648	1.5404
142	516308.3	2849267	334.8082	142	516308.3	2849267	336.1839	1.3757
143	516303.2	2849286	334.899	143	516303.2	2849286	336.203	1.304
144	516298.1	2849306	334.7229	144	516298.1	2849306	336.2221	1.4992
145	516293.1	2849325	334.7146	145	516293.1	2849325	336.2412	1.5266
146	516288	2849344	334.7693	146	516288	2849344	336.2603	1.491
147	516283.5	2849362	334.7182	147	516283.5	2849362	336.2774	1.5592
148	516348.8	2849112	334.2951	148	516348.8	2849112	335.9732	1.6781
149	518140.4	2848981	333.2269	149	518140.4	2848981	334.7782	1.5513
150	518149.1	2848963	333.1572	150	518149.1	2848963	334.7704	1.6132
151	518157.7	2848945	333.1234	151	518157.7	2848945	334.7652	1.6418
152	518166.3	2848927	333.1437	152	518166.3	2848927	334.7666	1.6229
153	518174.9	2848909	333.3605	153	518174.9	2848909	334.768	1.4075
154	518183.5	2848891	333.1438	154	518183.5	2848891	334.7695	1.6257
155	518192.1	2848873	333.3606	155	518192.1	2848873	334.7709	1.4103
156	518200.7	2848855	333.3364	156	518200.7	2848855	334.7723	1.4359
157	518209.3	2848837	333.3657	157	518209.3	2848837	334.7735	1.4078
158	518217.9	2848819	333.1034	158	518217.9	2848819	334.7747	1.6713
159	518226.5	2848801	333.2205	159	518226.5	2848801	334.7758	1.5553
160	518235.1	2848783	333.1248	160	518235.1	2848783	334.7767	1.6519

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161	518138.1	2848986	333.1286	161	518138.1	2848986	334.7803	1.6517
162	518243.7	2848764	333.0299	162	518243.7	2848764	334.7775	1.7476
163	519409.8	2850465	332.1057	163	519409.8	2850465	333.6828	1.5771
164	519416.5	2850447	332.0013	164	519416.5	2850447	333.6796	1.6783
165	519423.3	2850428	332.2689	165	519423.3	2850428	333.6764	1.4075
166	519430	2850409	332.0855	166	519430	2850409	333.6733	1.5878
167	519436.8	2850390	332.2443	167	519436.8	2850390	333.6701	1.4258
168	519443.6	2850371	332.1037	168	519443.6	2850371	333.6741	1.5704
169	519450.3	2850352	332.2688	169	519450.3	2850352	333.6786	1.4098
170	519457.1	2850334	332.1096	170	519457.1	2850334	333.683	1.5734
171	519463.8	2850315	332.114	171	519463.8	2850315	333.6869	1.5729
172	519470.6	2850296	332.01	172	519470.6	2850296	333.6904	1.6804
173	519477.4	2850277	332.1201	173	519477.4	2850277	333.6934	1.5733
174	519484.1	2850258	332.1174	174	519484.1	2850258	333.6957	1.5783
175	519490.9	2850240	332.2927	175	519490.9	2850240	333.6973	1.4046
176	519409.5	2850466	332.0951	176	519409.5	2850466	333.6829	1.5878
177	519497.6	2850221	332.1131	177	519497.6	2850221	333.6982	1.5851
178	520095.1	2852096	331.1126	178	520095.1	2852096	332.686	1.5734
179	520083.9	2852113	331.263	179	520083.9	2852113	332.6908	1.4278
180	520072.8	2852129	331.2691	180	520072.8	2852129	332.6956	1.4265
181	520061.7	2852146	331.1429	181	520061.7	2852146	332.7004	1.5575
182	520050.5	2852163	331.1175	182	520050.5	2852163	332.7052	1.5877
183	520039.4	2852179	331.1544	183	520039.4	2852179	332.71	1.5556
184	520028.2	2852196	331.1875	184	520028.2	2852196	332.7148	1.5273
185	520017.1	2852213	331.1353	185	520017.1	2852213	332.7196	1.5843
186	520006	2852229	331.1189	186	520006	2852229	332.7244	1.6055
187	519994.8	2852246	331.1412	187	519994.8	2852246	332.7292	1.588
188	519983.7	2852262	331.1457	188	519983.7	2852262	332.7311	1.5854
189	519972.6	2852279	331.1213	189	519972.6	2852279	332.7285	1.6072
190	519961.4	2852296	331.3162	190	519961.4	2852296	332.7259	1.4097
191	519950.3	2852312	331.1657	191	519950.3	2852312	332.7233	1.5576
192	519939.1	2852329	331.1657	192	519939.1	2852329	332.7207	1.555
193	519928	2852345	331.1706	193	519928	2852345	332.7181	1.5475
194	519916.9	2852362	331.2399	194	519916.9	2852362	332.7155	1.4756
195	519905.7	2852379	331.1197	195	519905.7	2852379	332.7129	1.5932
196	519900.8	2852386	331.1346	196	519900.8	2852386	332.7117	1.5771
197	520106.2	2852080	331.0609	197	520106.2	2852080	332.6865	1.6256
198	520258.8	2854067	329.6674	198	520258.8	2854067	331.3128	1.6454
199	520250.1	2854085	329.6456	199	520250.1	2854085	331.3092	1.6636
200	520241.4	2854103	329.6714	200	520241.4	2854103	331.3063	1.6349
201	520232.7	2854121	329.7049	201	520232.7	2854121	331.3055	1.6006

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202	520224	2854139	329.6473	202	520224	2854139	331.3046	1.6573
203	520215.3	2854157	329.7026	203	520215.3	2854157	331.3037	1.6011
204	520206.6	2854175	329.9178	204	520206.6	2854175	331.3028	1.385
205	520197.8	2854193	329.8052	205	520197.8	2854193	331.3019	1.4967
206	520189.1	2854211	329.8721	206	520189.1	2854211	331.301	1.4289
207	520180.4	2854229	329.8366	207	520180.4	2854229	331.2993	1.4627
208	520171.7	2854247	329.6041	208	520171.7	2854247	331.2952	1.6911
209	520163	2854265	329.6108	209	520163	2854265	331.2889	1.6781
210	520154.3	2854283	329.8117	210	520154.3	2854283	331.2805	1.4688
211	520145.5	2854301	329.674	211	520145.5	2854301	331.272	1.598
212	520136.8	2854319	329.5899	212	520136.8	2854319	331.2635	1.6736
213	520128.1	2854337	329.5305	213	520128.1	2854337	331.2551	1.7246
214	520264.5	2854055	329.7043	214	520264.5	2854055	331.3152	1.6109
215	520659	2856023	327.9535	215	520659	2856023	329.4952	1.5417
216	520647	2856039	327.9459	216	520647	2856039	329.473	1.5271
217	520635	2856055	328.1384	217	520635	2856055	329.4508	1.3124
218	520623	2856071	327.7184	218	520623	2856071	329.4287	1.7103
219	520611	2856087	327.8767	219	520611	2856087	329.4065	1.5298
220	520599	2856103	327.9239	220	520599	2856103	329.3843	1.4604
221	520587	2856119	327.7213	221	520587	2856119	329.3621	1.6408
222	520575	2856135	327.6739	222	520575	2856135	329.3399	1.666
223	520563	2856151	327.597	223	520563	2856151	329.3203	1.7233
224	520551.1	2856167	327.7648	224	520551.1	2856167	329.3025	1.5377
225	520539.1	2856183	327.6599	225	520539.1	2856183	329.2846	1.6247
226	520527.1	2856199	327.5202	226	520527.1	2856199	329.2667	1.7465
227	520515.1	2856215	327.6926	227	520515.1	2856215	329.2489	1.5563
228	520503.1	2856231	327.6739	228	520503.1	2856231	329.231	1.5571
229	520491.1	2856247	327.8174	229	520491.1	2856247	329.2132	1.3958
230	520479.1	2856263	327.7343	230	520479.1	2856263	329.1953	1.461
231	520467.1	2856279	327.6745	231	520467.1	2856279	329.1775	1.503
232	520455.1	2856295	327.408	232	520455.1	2856295	329.1596	1.7516
233	520450.5	2856301	327.7051	233	520450.5	2856301	329.1527	1.4476
234	520671	2856007	328.1558	234	520671	2856007	329.5174	1.3616
235	521384.9	2857837	325.7375	235	521384.9	2857837	327.1876	1.4501
236	521373	2857854	325.7165	236	521373	2857854	327.2005	1.484
237	521361.1	2857870	325.6984	237	521361.1	2857870	327.2134	1.515
238	521349.3	2857886	325.6591	238	521349.3	2857886	327.2262	1.5671
239	521337.4	2857902	325.7512	239	521337.4	2857902	327.2364	1.4852
240	521325.6	2857918	325.9814	240	521325.6	2857918	327.2358	1.2544
241	521313.7	2857934	325.8246	241	521313.7	2857934	327.2349	1.4103
242	521301.8	2857950	325.5118	242	521301.8	2857950	327.2335	1.7217

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243	521290	2857966	325.863	243	521290	2857966	327.2319	1.3689
244	521278.1	2857982	325.7755	244	521278.1	2857982	327.2299	1.4544
245	521266.2	2857998	325.9425	245	521266.2	2857998	327.2278	1.2853
246	521254.4	2858015	325.992	246	521254.4	2858015	327.2255	1.2335
247	521242.5	2858031	325.9734	247	521242.5	2858031	327.223	1.2496
248	521230.7	2858047	325.5998	248	521230.7	2858047	327.2204	1.6206
249	521218.8	2858063	325.574	249	521218.8	2858063	327.2178	1.6438
250	521206.9	2858079	325.7188	250	521206.9	2858079	327.2151	1.4963
251	521195.1	2858095	325.8064	251	521195.1	2858095	327.2125	1.4061
252	521190.4	2858101	325.5118	252	521190.4	2858101	327.2115	1.6997
253	521396.7	2857821	325.7341	253	521396.7	2857821	327.1748	1.4407
254	523086.7	2858440	323.6383	254	523086.7	2858440	325.1761	1.5378
255	523100.4	2858426	323.7626	255	523100.4	2858426	325.1714	1.4088
256	523114.1	2858411	323.7151	256	523114.1	2858411	325.1668	1.4517
257	523127.8	2858396	323.9084	257	523127.8	2858396	325.1622	1.2538
258	523141.4	2858382	323.7652	258	523141.4	2858382	325.1575	1.3923
259	523155.1	2858367	323.6127	259	523155.1	2858367	325.1529	1.5402
260	523168.8	2858353	323.6222	260	523168.8	2858353	325.1483	1.5261
261	523182.5	2858338	323.8562	261	523182.5	2858338	325.1442	1.288
262	523196.2	2858324	323.3897	262	523196.2	2858324	325.1432	1.7535
263	523209.9	2858309	323.5982	263	523209.9	2858309	325.1422	1.544
264	523223.6	2858294	323.7167	264	523223.6	2858294	325.1412	1.4245
265	523237.3	2858280	323.505	265	523237.3	2858280	325.1401	1.6351
266	523250.9	2858265	323.5721	266	523250.9	2858265	325.1391	1.567
267	523264.6	2858251	323.7009	267	523264.6	2858251	325.1381	1.4372
268	523278.3	2858236	323.7118	268	523278.3	2858236	325.1371	1.4253
269	523292	2858221	323.5844	269	523292	2858221	325.136	1.5516
270	523073	2858455	323.6704	270	523073	2858455	325.184	1.5136
271	523305.7	2858207	323.8581	271	523305.7	2858207	325.135	1.2769
272	525276.2	2858393	321.6313	272	525276.2	2858393	323.425	1.7937
273	525261.9	2858407	321.6653	273	525261.9	2858407	323.4344	1.7691
274	525247.6	2858421	322.1141	274	525247.6	2858421	323.4438	1.3297
275	525233.3	2858435	321.9821	275	525233.3	2858435	323.4532	1.4711
276	525219	2858448	321.8779	276	525219	2858448	323.4625	1.5846
277	525204.7	2858462	321.8309	277	525204.7	2858462	323.4719	1.641
278	525190.4	2858476	321.8482	278	525190.4	2858476	323.4813	1.6331
279	525176.1	2858490	321.7199	279	525176.1	2858490	323.4907	1.7708
280	525161.8	2858504	321.8416	280	525161.8	2858504	323.5004	1.6588
281	525147.5	2858518	322.1747	281	525147.5	2858518	323.5111	1.3364
282	525133.2	2858532	321.8444	282	525133.2	2858532	323.5193	1.6749
283	525118.8	2858546	321.9763	283	525118.8	2858546	323.5182	1.5419

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284	525104.5	2858560	321.9929	284	525104.5	2858560	323.505	1.5121
285	525090.2	2858574	322.0358	285	525090.2	2858574	323.4917	1.4559
286	525075.9	2858588	321.8078	286	525075.9	2858588	323.4785	1.6707
287	525061.6	2858602	321.9236	287	525061.6	2858602	323.4652	1.5416
288	525047.3	2858616	321.8414	288	525047.3	2858616	323.452	1.6106
289	525033	2858630	321.7413	289	525033	2858630	323.4387	1.6974
290	525031.1	2858632	321.9613	290	525031.1	2858632	323.4369	1.4756
291	525290.5	2858379	321.9302	291	525290.5	2858379	323.4156	1.4854
292	526843.7	2859404	319.6623	292	526843.7	2859404	321.1349	1.4726
293	526831.9	2859420	319.8462	293	526831.9	2859420	321.1221	1.2759
294	526820.1	2859436	319.5425	294	526820.1	2859436	321.1094	1.5669
295	526808.3	2859452	319.3976	295	526808.3	2859452	321.0966	1.699
296	526796.4	2859468	319.3596	296	526796.4	2859468	321.0839	1.7243
297	526784.6	2859484	319.5228	297	526784.6	2859484	321.074	1.5512
298	526772.8	2859500	319.543	298	526772.8	2859500	321.0691	1.5261
299	526761	2859517	319.5606	299	526761	2859517	321.0642	1.5036
300	526749.2	2859533	319.564	300	526749.2	2859533	321.0592	1.4952
301	526737.4	2859549	319.398	301	526737.4	2859549	321.0543	1.6563
302	526725.6	2859565	319.4544	302	526725.6	2859565	321.0422	1.5878
303	526713.8	2859581	319.6223	303	526713.8	2859581	321.0243	1.402
304	526701.9	2859597	319.6243	304	526701.9	2859597	321.0063	1.382
305	526690.1	2859613	319.346	305	526690.1	2859613	320.9935	1.6475
306	526678.3	2859630	319.2919	306	526678.3	2859630	320.9954	1.7035
307	526666.5	2859646	319.5775	307	526666.5	2859646	321.0481	1.4706
308	526664.8	2859648	319.6558	308	526664.8	2859648	321.0485	1.3927
309	526855.5	2859387	319.536	309	526855.5	2859387	321.1475	1.6115
310	528477.6	2860189	317.5095	310	528477.6	2860189	319.1328	1.6233
311	528487.4	2860172	317.4298	311	528487.4	2860172	319.1216	1.6918
312	528497.3	2860154	317.5421	312	528497.3	2860154	319.1097	1.5676
313	528507.2	2860137	317.6136	313	528507.2	2860137	319.097	1.4834
314	528517	2860120	317.6598	314	528517	2860120	319.0837	1.4239
315	528526.9	2860102	317.6415	315	528526.9	2860102	319.07	1.4285
316	528536.7	2860085	317.6319	316	528536.7	2860085	319.0561	1.4242
317	528546.6	2860067	317.5949	317	528546.6	2860067	319.0421	1.4472
318	528556.4	2860050	317.7713	318	528556.4	2860050	319.0284	1.2571
319	528566.3	2860033	317.4164	319	528566.3	2860033	319.0153	1.5989
320	528576.2	2860015	317.5656	320	528576.2	2860015	318.9845	1.4189
321	528586	2859998	317.3074	321	528586	2859998	318.9373	1.6299
322	528595.9	2859980	317.418	322	528595.9	2859980	318.8901	1.4721
323	528605.7	2859963	317.3295	323	528605.7	2859963	318.8429	1.5134
324	528615.6	2859946	317.3229	324	528615.6	2859946	318.7975	1.4746

325	528625.5	2859928	317.3479	325	528625.5	2859928	318.7761	1.4282
326	528635.3	2859911	317.4916	326	528635.3	2859911	318.7547	1.2631
327	528645.2	2859893	317.1205	327	528645.2	2859893	318.7333	1.6128
328	528655	2859876	317.1773	328	528655	2859876	318.7119	1.5346
329	528470	2860203	317.8187	329	528470	2860203	319.1408	1.3221
330	528664.9	2859859	317.3915	330	528664.9	2859859	318.6905	1.299
331	530420.1	2859910	314.7246	331	530420.1	2859910	316.3758	1.6512
332	530414.5	2859930	314.8608	332	530414.5	2859930	316.3679	1.5071
333	530408.9	2859949	314.9984	333	530408.9	2859949	316.4036	1.4052
334	530403.3	2859968	315.0511	334	530403.3	2859968	316.399	1.3479
335	530397.6	2859987	314.812	335	530397.6	2859987	316.3978	1.5858
336	530392	2860006	314.9934	336	530392	2860006	316.4002	1.4068
337	530386.4	2860026	317.5375	337	530386.4	2860026	319.1039	1.5664
338	530380.8	2860045	314.7759	338	530380.8	2860045	316.3689	1.593
339	530375.2	2860064	314.9156	339	530375.2	2860064	316.3772	1.4616
340	530369.5	2860083	314.8299	340	530369.5	2860083	316.3871	1.5572
341	530363.9	2860102	314.9068	341	530363.9	2860102	316.3982	1.4914
342	530358.3	2860122	315.0843	342	530358.3	2860122	316.4101	1.3258
343	530352.7	2860141	315.1899	343	530352.7	2860141	316.4225	1.2326
344	530347	2860160	315.156	344	530347	2860160	316.4352	1.2792
345	530420.7	2859908	314.7068	345	530420.7	2859908	316.3768	1.67

9. Geological Reserve/Replenishment of River Bed Material(RBM) & Estimation of Mineable Reserve/Replenishment of River Bed Material (RBM)

Geological Reserves Estimation/Replenishment of sand/Bajri of Lease Area:-							
Sr.No	Two Consecutive Cross Section		Average Area of Cross Section	Mineral /Replenishment of Sand (Post Monsoon)(in Cubic Meters)	Bulk Density	Tonnage Of Mineral (Replenished) in MT	Distance Between two consecutive Section Line
	From	To					
1	0	1-1'	233.888	0.00	1.5	0.00	0.00
2	1-1'	2-2'	500.571	1001141.00	1.5	1501711.50	2000.00
3	2-2'	3-3'	439.734	879468.00	1.5	1319202.00	2000.00
4	3-3'	4-4'	406.251	812501.00	1.5	1218751.50	2000.00
5	4-4'	5-5'	437.472	874944.00	1.5	1312416.00	2000.00
6	5-5'	6-6'	382.919	765837.00	1.5	1148755.50	2000.00
7	6-6'	7-7'	365.345	730690.00	1.5	1096035.00	2000.00
8	7-7'	8-8'	321.542	643083.00	1.5	964624.50	2000.00
9	8-8'	9-9'	360.600	721200.00	1.5	1081800.00	2000.00
10	9-9'	10-10'	423.867	847734.00	1.5	1271601.00	2000.00

11	10-10'	11-11'	389.417	778834.00	1.5	1168251.00	2000.00
12	11-11'	12-12'	392.267	784755.42	1.5	1177133.12	2000.57
13	12-12'	13-13'	485.810	971343.55	1.5	1457015.32	1999.43
14	13-13'	14-14'	532.715	1065430.00	1.5	1598145.00	2000.00
15	14-14'	15-15'	534.553	1069106.00	1.5	1603659.00	2000.00
16	15-15'	16-16'	539.439	1078878.00	1.5	1618317.00	2000.00
17	16-16'	17-17'	504.061	1008122.00	1.5	1512183.00	2000.00
18	17-17'	18-18'	539.364	1078728.00	1.5	1618092.00	2000.00
19	18-18'	19-19'	537.421	1074842.00	1.5	1612263.00	2000.00
20	19-19'	20-20'	542.027	1084053.00	1.5	1626079.50	2000.00
21	20-20'	21-21'	483.917	937141.08	1.5	1405711.62	1936.57
Total				18207831.04		27311746.56	

Mineable Reserves Estimation/Replenishment of sand/Bajri of Lease Area:-

Sr.No	Two Consecutive Cross Section		Average Area of Cross Section	Mineral /Replenishment of Sand (Post Monsoon)(in Cubic Meters)	Bulk Density	Tonnage Of Mineral (Replenished) in MT	Distance Between two consecutive Section Line
	From	To					
1	0	1-1'	233.888	0.00	1.5	0.00	0.00
2	1-1'	2-2'	375.428	750855.75	1.5	1126283.63	2000.00
3	2-2'	3-3'	329.801	659601.00	1.5	989401.50	2000.00
4	3-3'	4-4'	304.688	609375.75	1.5	914063.63	2000.00
5	4-4'	5-5'	328.104	656208.00	1.5	984312.00	2000.00
6	5-5'	6-6'	287.189	574377.75	1.5	861566.63	2000.00
7	6-6'	7-7'	274.009	548017.50	1.5	822026.25	2000.00
8	7-7'	8-8'	241.156	482312.25	1.5	723468.38	2000.00
9	8-8'	9-9'	270.450	540900.00	1.5	811350.00	2000.00
10	9-9'	10-10'	317.900	635800.50	1.5	953700.75	2000.00
11	10-10'	11-11'	292.063	584125.50	1.5	876188.25	2000.00
12	11-11'	12-12'	294.200	588566.56	1.5	882849.84	2000.57
13	12-12'	13-13'	364.357	728507.66	1.5	1092761.49	1999.43
14	13-13'	14-14'	399.536	799072.50	1.5	1198608.75	2000.00
15	14-14'	15-15'	400.915	801829.50	1.5	1202744.25	2000.00
16	15-15'	16-16'	404.579	809158.50	1.5	1213737.75	2000.00
17	16-16'	17-17'	378.046	756091.50	1.5	1134137.25	2000.00
18	17-17'	18-18'	404.523	809046.00	1.5	1213569.00	2000.00
19	18-18'	19-19'	403.066	806131.50	1.5	1209197.25	2000.00

20	19-19'	20-20'	406.520	813039.75	1.5	1219559.63	2000.00
21	20-20'	21-21'	362.938	702855.81	1.5	1054283.72	1936.57
			Total	18207831.041		20483809.92	

Sr.No	Description	Area In ha.
1	Total Lease Area	1025.70
2	Mineable Area(3/4Area)	769.275
3	1/4Area Area Blocked on both side of River)	256.425

Sr.No	Description of Reserves	Quantity In MT
1	Total Geological reserves	27311746.56
2	Total Minalable reserves	20483809.92
3	Total Blocked Reserves	6827936.641

*Reserve has been calculated as per the guideline & Recommendation of Central Empowered Committee.

Conclusion of replenishment study:-

In the present replenishment study for Lease Area 1025.70ha., Tehsil-Kekri, District- Ajmer, State- Rajasthan .Pre- monsoon & Post Monsoon Survey has been conducted & Survey Data has been processed in conformity with the requirements & guidelines of Sustainable Sand Mining Management Guideline 2016, and Rajasthan Miner Mineral concession Rule 2017, and Enforcement & Monitoring Guidelines for Sand Mining 2020. Plans & sections are prepared according to the direction given in mentioned guidelines, thus establishing the replenished quantity of reserve.

The Geological Reserves /Replenishment of sand/Bajri estimate disabuse 27311746.56 MT wherein the Mineable reserve is 20483809.92MT.

This replenishment study report will help to minimize the adverse impact arising out of sand mining in a given river stretch also could help to maintain the record of changes taking place due to mining operation in future years.

The Sand Mining in the Rivers shall be solely based on the Enforcement & Monitoring

Guidelines for Sand Mining 2020 focusing on the effective monitoring of the sand mining since from the identification of sand mineral sources to its dispatch and end-use by consumers and the general public. Guidelines also support the fundamental concept, promote environmental protection, and limit negative physiological, hydro geological and social impacts underpinning sustainable economic growth. Sand mining shall be done considering the criteria of protecting the River Eco- System & Preservation of the river& its channel.

Points considered while Sand Replenishment Study:-

1. The Reduced level (RL) Measurement has been Done across following Locations:
 - 100 m Upstream of the Potential Lease Area
 - Within the Potential mine Site
 - 100m Downstream of the Potential Lease Area
 - The RL has been recorded using Differential GPS (DGPS) survey Instruments.
2. Physical benchmarks (GCP) are fixed at appropriate intervals and the Reduced Level (RL) shall be validated from a nearby standard RL.
3. The levels (MSL & RL) of the corner point are identified and safety barriers (Non-Mining) demarcated as restricted in consensus with Rajasthan Miner Mineral concession Rule 2017, and the provision mentioned in this Sustainable Sand Mining Management Guidelines.
4. Identification of Mining & non mining area clearly on plans.
5. A buffer distance /un-mined block of 50 meters is maintained after every block of 1000 meters over which mining is undertaken as directed/prescribed by the regulatory authority.
6. A barrier/blocked zone has been considered & maintained at a distance of 1 kilometer (1 km) from major bridges and highways on both sides, or five times (5x) of the span (x) of a bridge/public civil structure (including water intake points) on up-stream side and ten times (10x) the span of such bridge on down-stream side, subjected to a minimum of 250 meters on the upstream side and 500 meters on the downstream side.
7. Mining depth has been restricted to 3 meters and distance from the bank should be ¼th or river width and should not be less than 7.5 meters.

8. Clear depiction of the nomenclature of the section lines, latitude and longitude of the starting point, chain-age and respective levels.
9. For Mine Lease having area more Than 10 ha. Such measurements should be at least at an interval of 200 m.
10. Volume has been estimated by multiplying the distance between two cross-sections with the average of net area of these two consecutive cross-sections. (With E-survey CADD software) using trapezoidal method of volume calculation.
11. Sampling has been done per 900 square meters (30 m x 30 m) for assessment of bulk density for estimation of deposition rate. Sample has been taken from zone of deposition not from erosion for assessment of bulk density.

Signature of Lessee	Signature of Qualified Person
Bharat Singh	Prerna Chauhan

कार्यालय सहायक खनि अभियन्ता, खान एवं भू-विज्ञान विभाग, सावर

खनिज-भवन, बालाजी मार्बल के पीछे, अजमेर रोड, सावर (राज.) Email:- ame.sawar@rajasthan.gon.in

क्रमांक:-सखअ/सावर/(खप 5/2013)बजरी-केकडी/355

दिनांक:- 08/01/2025

प्रेषित :-

श्री भरत सिंह शेखावत पुत्र श्री शिव दयाल सिंह शेखावत,
निवासी- 336 मोहन नगर बी.जे.एस. कॉलोनी,
जोधपुर। (Email- bharatsinghmine2014@gmail.com)

विषय:- आपके पक्ष में स्वीकृत खनन पट्टा संख्या 5/2013 श्री भरत सिंह शेखावत वास्ते
खनिज बजरी, तहसील केकडी जिला अजमेर के खनन पट्टा क्षेत्र में पत्थर
डालकर बनाये गये रास्ते के सम्बंध में।

महोदय,

उपरोक्त विषयान्तर्गत लेख है कि आपके पक्ष में स्वीकृत खनन पट्टा संख्या 5/2013 वास्ते
खनिज बजरी, तहसील केकडी जिला अजमेर का दिनांक 03.01.2025 को माननीय एनजीटी प्रिंसिपल बैच,
दिल्ली के प्र.क.- 1145/2024 के आदेश दिनांक 19.11.2024 की अनुपालना में गठित कमेटी द्वारा
दिनांक- 03 जनवरी, 2025 को खनन पट्टा संख्या 5/2013 वास्ते खनिज बजरी, तहसील केकडी, जिला
अजमेर का निरीक्षण किया। मौका निरीक्षण के दौरान पाया गया कि आपके खनन पट्टा क्षेत्र में निकट
ग्राम गुलगावं में नदी के बहाव क्षेत्र में पत्थर डालकर पानी के बहाव को रोका गया है। जो Sustainable
Sand Mining Management Guideline-2016, Enforcement & Monitoring Guideline for Sand Mining-2020
व संविदा/स्वीकृति की शर्तों का उल्लंघन है।

अतः आपको जरिये इस चेतना-पत्र सूचित किया जाता है कि प्राप्ति के 30 दिवस की
अवधि में अपना पक्ष कार्यालय में प्रस्तुत करे। बाद समयावधि, उल्लंघनों के संबंध में आपके विरुद्ध
नियमानुसार कानूनी कार्यवाही अमल में लाई जावेगी। सो सूचित रहे। इस नोटिस का पूर्व में जारी किसी
नोटिस की क्रियान्विती पर कोई प्रभाव नहीं पड़ेगा। सो सूचित रहे।



(संजय कुमार शर्मा)
सहायक खनि अभियन्ता
सावर

दिनांक:- 08/01/2025

क्रमांक: समसंख्यक/358-357

प्रतिलिपी:- निम्न को सूचनार्थ प्रेषित है:-

1. श्रीमान क्षेत्रीय निदेशक, केन्द्रीय प्रदूषण नियंत्रण मण्डल, भोपाल (मध्यप्रदेश) को जरिये
ई-मेल- cpcb.bhopal@gmail.com प्रेषित है।
2. श्रीमान क्षेत्रीय अधिकारी, राजस्थान राज्य प्रदूषण नियंत्रण बोर्ड, किशनगढ़ (राजस्थान) को
जरिये ई-मेल- rorpcb.kishangarh@gmail.com प्रेषित है।

सहायक खनि अभियन्ता
सावर

08/01/2025

राजस्थान सरकार

कार्यालय सहायक खनि अभियंता, खान एवं भूविज्ञान विभाग, सावर

तहसील केकडी, जिला अजमेर में खनिज बजारी के अवैध खनन, निर्गमन व भण्डारण के विरुद्ध की गई कार्यवाही का विवरण

(राशि रुपये में)

क्र.सं.	वर्ष	अवैध खनन के प्रकारण	अवैध निर्गमन के प्रकारण	अवैध भण्डारण के प्रकारण	कुल प्रकारण	आरोपित पेनल्टी राशि	आरोपित कम्पाउण्ड राशि	NGT द्वारा अधिरोपित पेनल्टी राशि	कुल वसूली योग्य पेनल्टी राशि	वसूल की गई पेनल्टी राशि	वसूल की गई कम्पाउण्ड राशि	वसूल की गई NGT द्वारा अधिरोपित पेनल्टी राशि	वसूल की गई कुल पेनल्टी राशि	दर्ज कराई गई कुल FIR की संख्या
1	2023-24	0	22	1	23	97,200	7,45,000	27,00,000	35,42,200	95,400	7,20,000	26,00,000	34,15,400	1
2	2024-25 (दिसम्बर 2024 तक)	0	13	5	18	1,17,450	7,75,000	27,00,000	35,92,450	49,950	4,75,000	18,00,000	23,24,950	1

सहायक खनि अभियंता
सावर

Annexure-

राजस्थान-सरकार

कार्यालय सहायक खनि अभियन्ता, खान एवं भू-विज्ञान विभाग, सावर

क्रमांक-सहाय/सावर/बजरी/खप-5/2013/350

दिनांक:- 03/01/2025

प्रेषित :- श्रीमान क्षेत्रीय निदेशक,
केन्द्रीय प्रदूषण नियंत्रण मण्डल,
भोपाल (मध्यप्रदेश)

विषय :- खनन पट्टा संख्या 5/2013, खनिज बजरी, तहसील कंकडी,
जिला अजमेर बाबत।

प्रसंग :- माननीय एनजीटी के ओ.ए. क्रमांक 1145/2024 के आदेश दिनांक
19.11.2024 के क्रम में।

महोदय,

उपरोक्त प्रसंगिक आदेश के क्रम में, श्रीमान द्वारा चाहा गया, विभागीय
ऑनलाईन पोर्टल पर उपलब्ध, पट्टाधारी द्वारा जारी किये गये रॉयल्टी रसीदों संबंधित
रिकॉर्ड निम्नानुसार है :-

Month	No. of Rawanna	Despatched Bajri (In Tonn)	Month	No. of Rawanna	Despatched Bajri (In Tonn)
Apr-23	0	0	Apr-24	858	10944.7
May-23	16	147.08	May-24	12438	254030.48
Jun-23	6824	126580.43	Jun-24	6681	131839.98
Jul-23	0	0	Jul-24	0	0
Aug-23	0	0	Aug-24	0	0
Sep-23	277	10552.02	Sep-24	139	2124.77
Oct-23	3070	64935.56	Oct-24	2148	36503.85
Nov-23	945	16916.2	Nov-24	3186	69414.79
Dec-23	2706	48506.78	Dec-24	1868	40025.59
Jan-24	824	14462.3	Jan-24	-	-
Feb-24	2336	51003.12	Feb-24	-	-
Mar-24	4197	66346.21	Mar-24	-	-
Total-	21195	399449.7	Total-	27318	544884.16

श्रीमान को सादर प्रेषित है।


(संजय कुमार शर्मा)
सहायक खनि अभियन्ता
सावर

कार्यालय उप वन संरक्षक, अजमेर

वन भवन, जयपुर रोड, अजमेर दूरभाष संख्या- 0145-2429790 (ऑफिस) E-Mail-@ajmer forests@rajasthan.gov.in

क्रमांक-एफ18(1)खनन/उवस/2024-25/195

दिनांक 8/01/25

निमित्त

क्षेत्रीय निदेशक,
केन्द्रीय प्रदूषण नियंत्रण बोर्ड,
परिवेश भवन, पर्यावरण परिसर,
ई-5, अरेरा कालोनी, भोपाल-462016।

विषय- मानीय एनजीटी प्रिंसिपल बैच, दिल्ली के प्र.क.-1145/2024 के आदेश दिनांक 19.11.2024 के परिपालन में केकड़ी जिले में (खारी नदी) वन क्षेत्र व अन्यारण सीमा क्षेत्र की जानकारी देने बाबत।

संदर्भ-आपका पत्रांक 1842 दिनांक 08.01.2025(कार्यालय को प्राप्त दिनांक 08.01.2025) एवं इस कार्यालय का पूर्व पत्रांक 8238 दिनांक 31.08.2022 के क्रम में।

महोदय,

उपरोक्त विषयान्तर्गत संदर्भित पत्र के क्रम में संलग्न प्रेषित इस कार्यालय के द्वारा पूर्व में जारी संदर्भित पूर्व पत्रांक से टिप्पणी की गई थी। इस क्रम में पुनः टिप्पणी है कि आवेदित क्षेत्र से 10 कि.मी. की परिधी में इस कार्यालय के क्षेत्राधीन कोई नेशनल पार्क/वाइल्ड लाइफ सेंचुरी स्थित नहीं है। रिपोर्ट सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है।

भावदीप,

(सुगना राम जाट)
उप वन संरक्षक
अजमेर



राजस्थान सरकार

—: कार्यालय कलक्टर एवं जिला मजिस्ट्रेट, अजमेर-305001:—

क्रमांक/कअ/न्याय/एफ.बजरी/2014/27

दिनांक 12 फरवरी, 2014

—: आदेश :-

यत् राजस्थान माल (उत्पादन, प्रदाय, वितरण और व्यापार और वाणिज्य) विधेयक 2014 की धारा 5 की उपधारा (2) के भाग (ड.) के काम में खाद्य एवं नागरिक आपूर्ति और उपभोक्ता विभाग, राजस्थान जयपुर के आदेश क्रमांक प-17(1)खा0थि0/विधि/2014 दिनांक 07 फरवरी, 2014 के काम में, मैं वैभव गालरिया, कलक्टर एवं जिला मजिस्ट्रेट, अजमेर द्वारा आदेशित करता हूँ कि कोई भी व्यक्ति या व्यवहारी खनिज बजरी निम्न तालिका में दर्शित बरों से अधिक बरों पर विक्रय नहीं कर सकेंगे:-

अजमेर जिले के ग्रामीण क्षेत्रों की अधिकतम विक्रय बरें प्रति एक(एक) बरें (बराबरी उत्पादन क्षेत्रों से कोहरवा दूरी के परिपेक्ष में)

दूरी बराबरी खान क्षेत्र	दूरी →										
	5 कि. मी. तक	10 कि. मी. तक	20 कि. मी. तक	40 कि. मी. तक	60 कि. मी. तक	80 कि. मी. तक	100 कि. मी. तक	120 कि. मी. तक	140 कि. मी. तक	160 कि. मी. तक	180 कि. मी. तक
पीसांगन(गोधिय गड)	130	180	210	250	290	330	370	410	490	570	
रूपनगड	140	190	220	260	300	340	380	420	500	580	
कैकडी	140	190	220	260	300	340	380	420	500	580	
विजयनगर	130	180	210	250	290	330	370	410	490	570	
मिनाव	130	180	210	250	290	330	370	410	490	570	
सरवाड	135	185	215	255	295	335	375	415	495	575	
नसीशवाड	130	180	210	250	290	330	370	410	490	570	

(वैभव गालरिया)

कलक्टर एवं जिला मजिस्ट्रेट, अजमेर

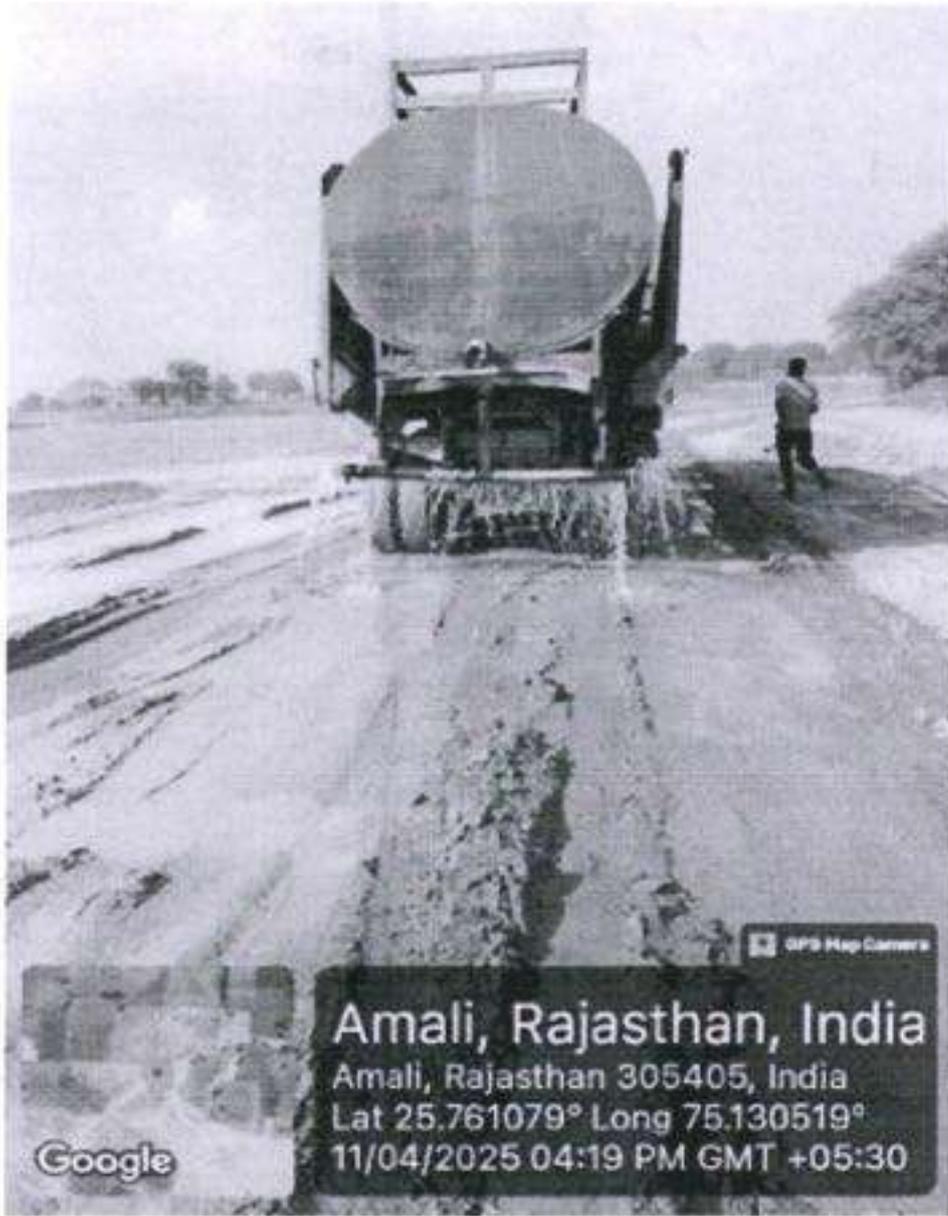
क्रमांक/कअ/न्याय/एफ.बजरी/2014/1882-1904 दिनांक 12 फरवरी, 2014

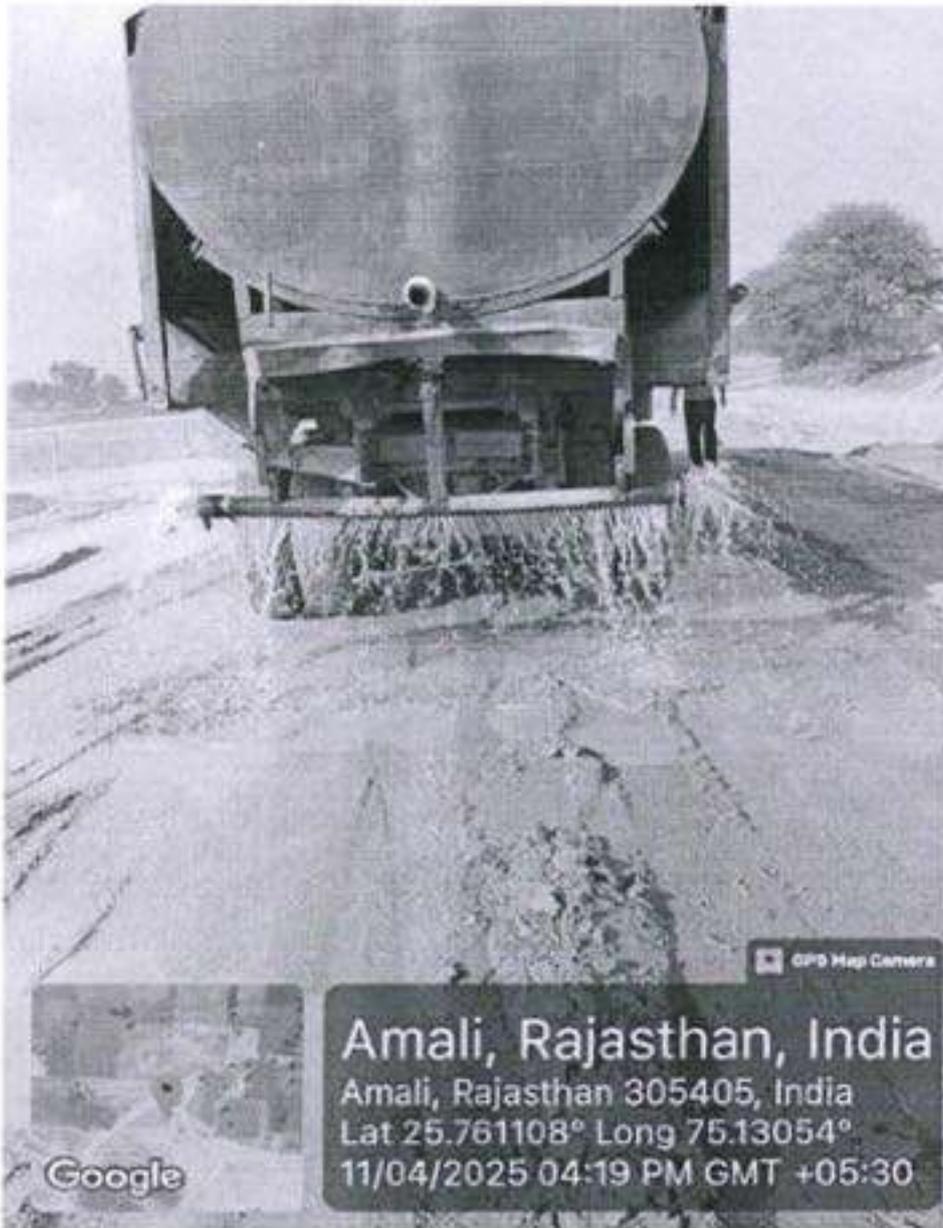
प्रतििलिपि:- निम्नांकित को सूचना एवं आवश्यक कार्यवाही हेतु :-

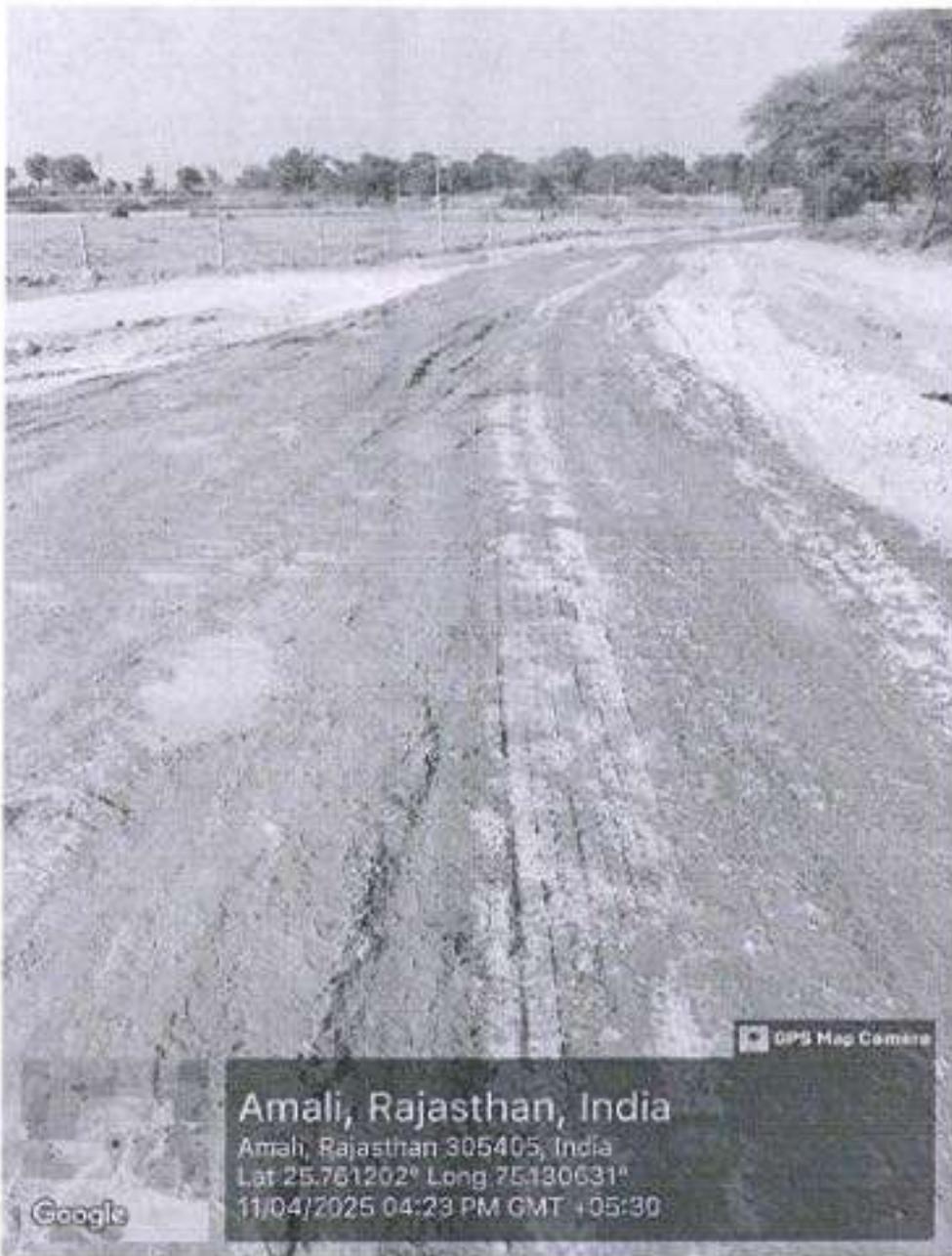
- 1- प्रमुख शासन सचिव महोदय, खाद्य एवं नागरिक आपूर्ति और उपभोक्ता विभाग, राजध जयपुर
- 2- प्रमुख शासन सचिव महोदय, खान एवं पेट्रोलियम विभाग, राजस्थान जयपुर
- 3- सम्भागीय आयुक्त महोदय, अजमेर तन्भाग अजमेर
- 4- जिला पुलिस अधीक्षक, अजमेर
- 5- अतिरिक्त कलक्टर एवं जिला मजिस्ट्रेट (प्रशासन/सह), अजमेर
- 6- प्रभारी अधिकारी, राजस्व शाखा, कलक्टर, अजमेर
- 7- जिला रसद अधिकारी, अजमेर
- 8- प्रादेशिक परिवहन अधिकारी, अजमेर
- 9- खनिज अभियन्ता, खनिज विभाग, अजमेर
- 10- उपजिला मजिस्ट्रेट, अजमेर, ब्यावर, कैकडी, किरानगड, नसीशवाड, मसूदा, पीसांगन, सरवाड, मिनाय
- 11- उपनिदेशक, जिला जन सम्पर्क कार्यालय, अजमेर
- 12- निजी सहायक जिला कलक्टर (कार्यालय/मिनाय) अजमेर
- 13- आदेश पत्रावली

(वैभव गालरिया)

कलक्टर एवं जिला मजिस्ट्रेट, अजमेर

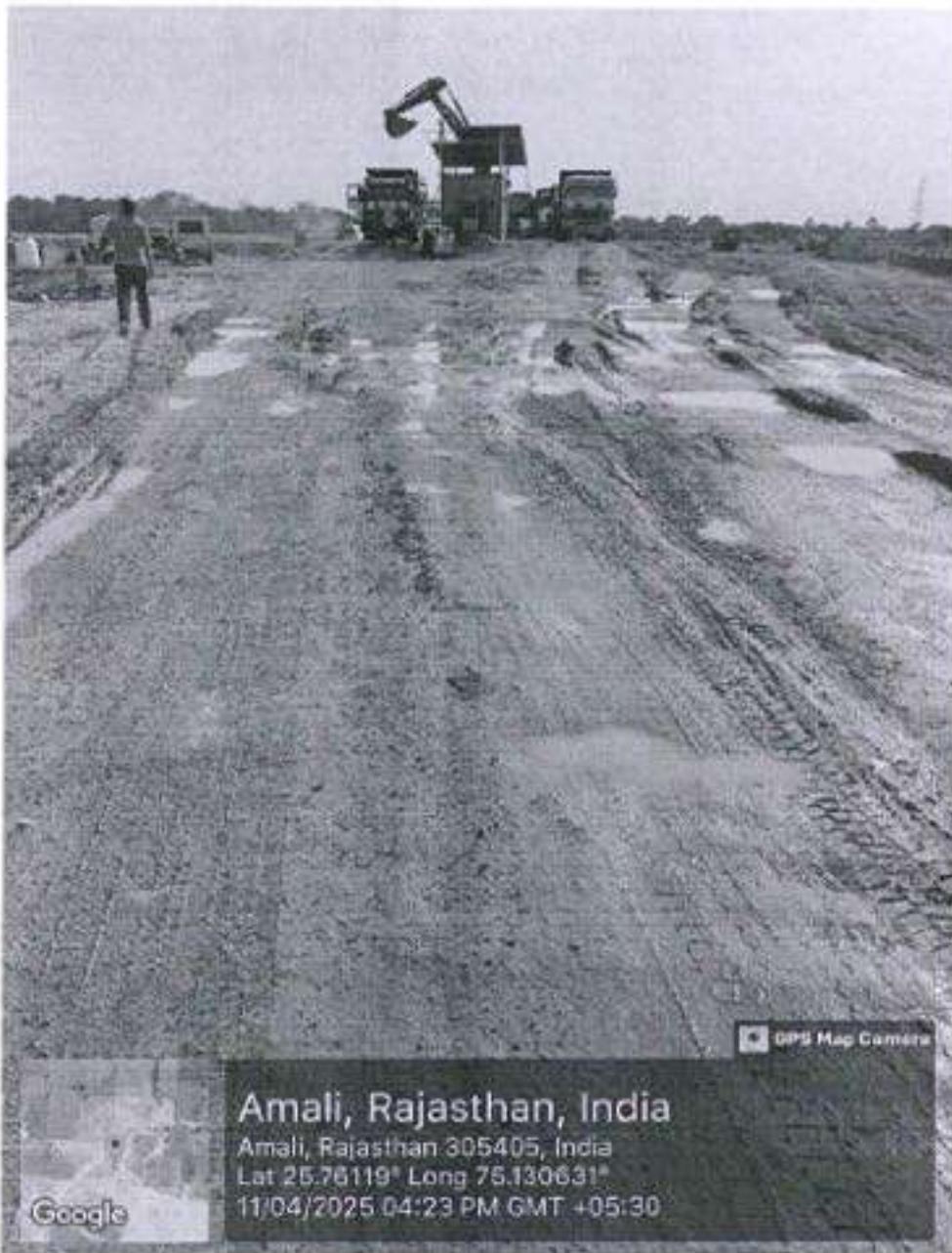


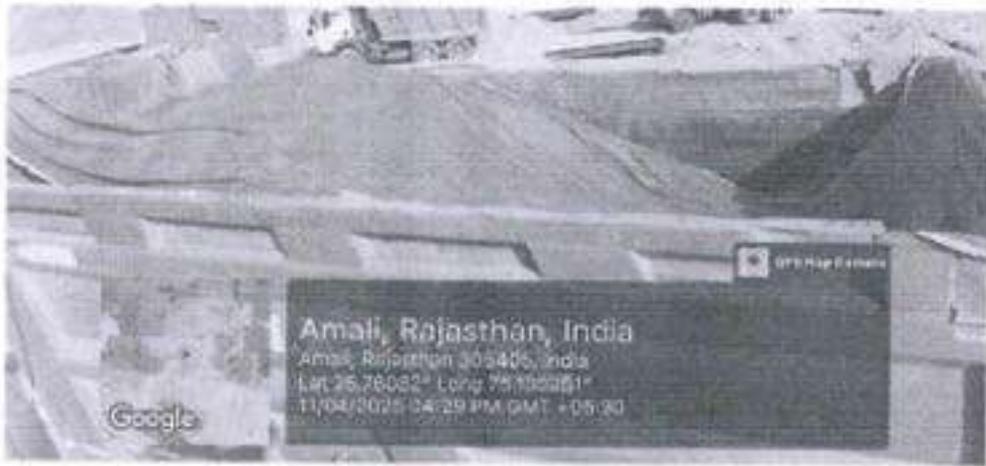
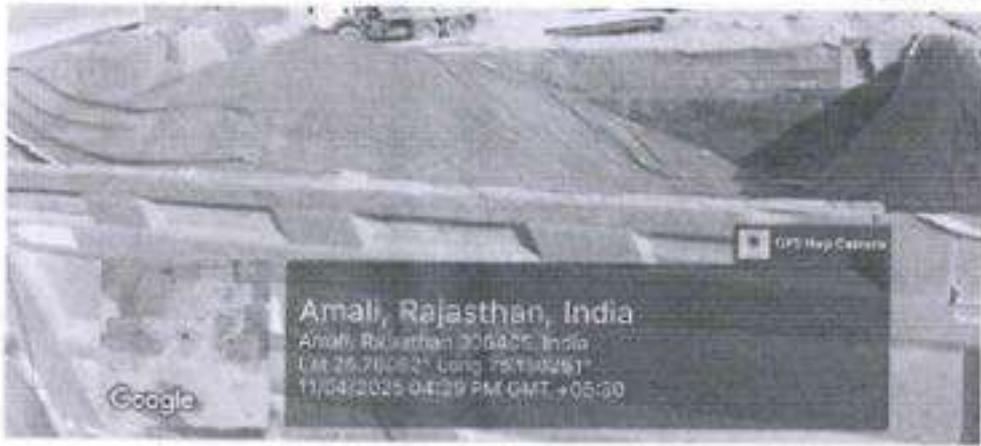
















WV Complaint (विवाद संख्या)

1. **Complaint No. (विवाद संख्या)** 1001/2025 **District (ज़िला)**
Date of Complaint (दिनांक) 10/01/2025 **Police Station (पोस्टाफिस)**

2. **Details of the complainant (विवादकर्ता के विवरण):**
 a) Name (नाम) **DEEPAK SHARMA**
 b) Relative name (रिश्तेदार का नाम) **RAMESH PRASAD SHARMA**
 c) MID No. (संकेत संख्या)
 d) Nature of Complaint (विवाद का प्रकार) **...**
 e) Landline No. (लैंडलाइन नंबर)
 f) Mobile No. (मोबाइल नंबर) **91-9876543210**
 g) Email ID (ईमेल आईडी)
 h) Address (पता)

S.No. (क्र.सं.)	Address Type (पता का प्रकार)	Address (पता)
1	Present Address (वर्तमान पता)	...
2	Permanent Address (स्थायी पता)	...

3. **Identification Details of the complainant (विवादकर्ता के पहचान विवरण):**
 a) Country of Nationality (राष्ट्रियता)
 b) S.No. (क्र.सं.) **...** **Identification Type (पहचान का प्रकार)** **...** **Identification No. (पहचान संख्या)** **...**

4. **Details of Accused (अपीन के विवरण):**
 a) Name of Accused (अपीन का नाम) **ADYAT BARI MATIYA**
 b) Mobile No. (मोबाइल नंबर)
 c) Landline No. (लैंडलाइन नंबर)
 d) Address (पता)

S.No. (क्र.सं.)	Address Type (पता का प्रकार)	Address (पता)
1	Present Address (वर्तमान पता)	...
2	Permanent Address (स्थायी पता)	...

5. **Incident Details (घटना के विवरण):**
 a) Place of Incident (घटना का स्थान) **GULDAIN PS KERRI SADAR**
 b) Type of Incident (घटना का प्रकार) **...**
 c) Is Date/Time of Incident known (घटना का तिथि/समय ज्ञात है)? **...**
 d) Date & Time of Incident (घटना की तिथि और समय)
 From **...** To **...**

6. **Complaint Details (विवाद के विवरण):**
 a) Date of Complaint (दिनांक) **10/01/2025**
 b) Mode of Receipt (प्राप्ति का तरीका) **...**
 c) Complaint Description (विवाद का विवरण) **...**
 d) Remarks (टिप्पणियाँ) **...**



Measuring depth of mining of sand from river bed (photo 13)



As per satellite image dated 21.02.2022, **no obstruction visible** in the mining lease area of River Khari near village Gulgaon (photo 14)



As per satellite image dated 11.10.2022, **obstruction visible** in the mining lease area of River Khari near village Gulgaon (photo 15)



Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone: 0141- 2716804, 2716800 e-mail: member-secretary@rpcb.nic.in

Help Line No. : 0141-2716877

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E-mail/ Registered Post

No. F12 (BJ-31) RPCB/Mines/643-644

Date: 22/08/2025

**M/s Bharat Singh Shekhawat,
336, Mohan Nagar-B,
BJS Colony, Jodhpur-342006.**

Sub: Show Cause Notice for intended directions for depositing of Environmental Compensation under Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 for your mining lease at **Revenue Villages of Tehsil- Kekri, District- Ajmer (ML No. - 05/2013)** in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018-Compliance of Municipal Solid Waste Management Rules, 2016.

1. Whereas, the Air Act came into force in the whole of the State of Rajasthan with effect from 16.05.1981.
2. And whereas, the Air Act has been enacted to provide for the prevention, control and abatement of air pollution.
3. And whereas, keeping this in view the Board has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of Air and Water pollution.
4. And whereas, section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
5. And whereas, the unit/establishment/ entity (hereinafter referred to as the mine) in the name of **M/s Bharat Singh Shekhawat**, which is a Bajri mine located at **Revenue Villages of Tehsil- Kekri, District- Ajmer (ML No.- 05/2013)** and during the process the mine discharges water and/or air pollutants.
6. And whereas, the State Board granted consent to operate under Air Act, 1981 for production of Bajri (ROM) @ 3000000 Ton Per Annum with the validity up to 25.05.2027.
7. And whereas, mining lease was visited by the joint committee on 03.01.2025 in compliance of the Hon'ble NGT, New Delhi order dated 19.11.2024 and report has been filed by CPCB before Hon'ble NGT. As per the joint committee report dated 03.01.2025, following non-compliance were observed :-
 1. **The Project Proponent has not carried out plantation to cover 1/3rd area of the mining lease.** (Violation of condition no. 11 of consent to operate granted vide letter dated 07.02.2024).



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- ii. **No arrangements (provisions of water sprinkling system etc.) have been made in the lease area for control of fugitive emission resulting from transportation, loading, unloading of bajri. Mined bajri is not transported in covered vehicles. During visit, no water sprinkling system was observed in the lease area as well as transfer points. (Violation of condition no. 12, 16 & 19 of consent to operate granted vide letter dated 07.02.2024).**
 - iii. **At a location near village Gulgaon weighbridge, an obstacle was made using large size stones across the river bed in mining lease area which obstructs the natural flow of river and may cause damage to river ecology. (Violation of condition no. 21 of consent to operate granted vide letter dated 07.02.2024).**
8. And whereas, the above observations indicate that the mine has failed to comply with the provisions of Air Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
9. And whereas, the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs. Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/units/industries/mines/institution entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.
10. And whereas, Hon'ble NGT has issued the directions to impose Environmental Compensation on the non-complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
11. And whereas, the lease holder is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
12. And whereas, the Joint Committee reported non compliances by the mine as mentioned above and Regional office of the State Board at Kishangarh inspected the mine on 29.07.2025 to verify the reply submitted by the lease holder and has reported following non-compliances for the mine:
 - i. **At a location near village Gulgaon weighbridge, an obstacle was made using large size stones across the river bed in mining lease area which obstructs the natural flow of river and may cause damage to river ecology. (Violation of condition no. 21 of consent to operate granted vide letter dated 07.02.2024).**



Rajasthan State Pollution Control Board

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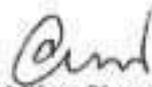
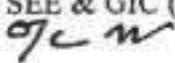
13. And whereas, the Regional office of the State Board at Kishangarh has reported non-compliance of total 208 days (03.01.2025 to 29.07.2025 for Violation the consent conditions) for the mine.
14. And whereas, the Board has estimated the amount of environmental compensation to be levied on the industry as Rs. Rs. 43,68,000/- (in words Forty Three Lakhs Sixty Eight Thousand only) on the basis of Polluter Pays Principle.
15. And whereas, the State Board in performance of its duties under the Acts, is competent to issue any directions under section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

Further, the State Board in exercise of the powers conferred upon it under section 31 A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your mine as mentioned herein above.

In view of the above, this Show Cause Notice is being issued as why the environmental compensation as above be not imposed against the mine. In case if you have any objection, you are advised to submit reply along with copy to Regional office, RSPCB, Kishangarh latest by 28.08.2025 failing which the State Board shall take decision, as per the Acts, and environmental compensation as mentioned herein above shall be imposed without any further notice.

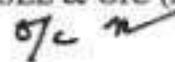
This bears approval of the competent authority.

Yours sincerely,


Vijay Sharma
SEE & GIC (Mines)


Copy to following for information and necessary action:

1. Regional Officer, Regional office, RPCB, Kishangarh- with advice to furnish comments on the reply, if any received from lease holder.
2. Master file, Mines, RSPCB.


SEE & GIC (Mines)


BHARAT SINGH SHEKHAWAT

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336, MOHAN NAGAR - B, BJS COLONY, JODHPUR - 342006 (RAJ.)

E-mail : bharatsinghshekhawat2527@gmail.com

To,

Date: 28.08.2025

The Group In-charge (Mines)
Rajasthan Pollution Control board
Jhalana Doongari, Jaipur, Rajasthan

Subject - Reply to your show cause notice No. F:12(BJ-31)/RPCB/Mines/643-644, Date 22.08.2025.

Reference:- Report filed by joint committee in original application OA 1145/24 (PB) titled as Neeraj Chaudhary V/s State of Rajasthan & Others.

Dear Sir,

Under the above subject and in your referenced letter, it is requested that the mining lease of mineral bajri located at Tehsil Kekri of District Ajmer has been granted by the Mining Department on 30.3.2023 and registration was done on 31.3.23. EC for my project by granted by MOEF on 03.02.2022 and CTO /CTE was granted by RSPCB on 19.04.2023. Further amendment EC was granted by SIEAA Rajasthan 12.01.2024 and amended CTO/CTE was granted by RSPCB on date 07.02.2024.

With reference to the findings of Joint Committee report dated 03.01.2025, Hon'ble NGT (OA 1145/2024(PB) titled as Neeraj Chaudhary V/s State of Rajasthan & Others) (**Annexure-01**) order dated 19.11.2024, Inspection done by regional office of the state pollution control board and your notice dated 22/08/2025 point wise reply is as follows:-

<p><u>Under your show cause notice Sub Point No. i under the point No. 12:</u> At a location near village Gulgaon weighbridge, an obstacle was made using large size stones across the river bed in mining lease area which obstructs the natural flow of river and may cause damage to river ecology. (Violation of condition no. 21 of consent to operate granted vide letter dated 07.02.2024).</p>	<p><u>Reply :</u> The mentioned allegation of an Obstacle made of large stone across the river bed in mining lease area to which obstructs the natural flow of river and may cause damage to river ecology is wholly baseless and without any some and substance. I would like to inform you that the location near village gulgaon weighbridge the obstacle made using large size stones were present in the river area before the mining lease came into effect i.e. before 31.03.2023. For your reference I'm attaching the satellite image of December 2022 (Annexure-02), where it is clearly visible that these stones are dumped in the river at least 3 months before the mining lease came into effect. Another satellite image which is of February 2022 (Annexure-3), in which these stones are not visible in the river area. From which it is clear that the stones were dumped in the river area by illegal miners between February 2022 and December 2022. In which any kind of involvement of me, the applicant, is not possible. And this above information has also been confirmed by the Joint Committee in there survey report dated 03.01.2025 on the Page No. 27 of the report</p>
---	--

(Annexure-4)

I have 1307 a complaint in Police Station, Kekri Sadar, Kekri against unknown people for dumping stones in the river area. (Annexure-5).

In light of Hon'ble National Green Tribunal orders and keeping in mind environmental benefit for the common masses I have voluntarily removed stones from the river bed area at my own cost. Images of the same are annexed (Annexure- 6) for your kind perusal .

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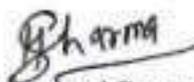
<p><u>Under your show cause notice under the point No. 13 :-</u> And whereas, the Regional office of the State Board at Kishangarh has reported non-compliance of total 208 days (03.01.2025 to 29.07.2025 for Violation the consent conditions) for the mine.</p>	<p><u>Reply :-</u> That it is evident from the facts mentioned above that lease holder was never in non compliance of environment clearance or consent to operate therefore non compliance can not be attributed for 208 days violation of the consent conditions.</p>
<p><u>Under your show cause notice under the point No. 14:-</u> And whereas, the Board has estimated the amount of environmental compensation to be levied on the industry as Rs. 43,68,000/- (in words Forty Three Lakhs Sixty Eight Thousand only) on the basis of Polluter Pays Principle.</p>	<p><u>Reply :-</u> That it is evident from the facts mentioned above that lease holder was never in non compliance of environment clearance or consent to operate therefore environmental compensation can not be attributed for Rs. 43,68,000/- on the basis of Polluter Pays Principle for the violation of the consent conditions.</p>

Mines is currently non-operational in compliance of Hon'ble NGT orders.

Request you to kindly consider my reply and withdraw your show cause notice.

Thanking You,

Your Faithfully



(Authorized Person)

Bharat Singh Shekhawat

Lease Holder

Mining Bajri Lease Tehsil Kekri, District Ajmer

Copy to:

1. The Regional Officer, Regional Office, RSPCB, Kishangarh.

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH NEW DELHI
Original Application No. 1145 OF 2024

In the matter of:
 Neeraj Choudhary
 State of Rajasthan

Versus

Applicant
 Respondent

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Filed by Adv. Soni Singh
 (On behalf of Central Pollution Control Board)
 A-14, Nizamuddin East, New Delhi – 110013
 E: vga@vgalegal.com, Ph: 011-46502980

Dated: 18.01.2025
 Place: Delhi

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

Principal Bench, New Delhi

In the Matter of

Original Application No. 1145/2024 (PB)
Neeraj Choudhary V/s State of Rajasthan

w.r.t.

Hon'ble National Green Tribunal PB, Delhi
order dated 19.11.2024

Date of Site Inspection: 03rd January, 2025
Location: **Kekri, Rajasthan**

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S.No.	Abbreviation	Full form
1. 1.	AME	Assistant Mining Engineer
2. 2.	CCTV	Closed Circuit Television
3. 3.	CGST	Central Goods & Services Tax
4. 4.	CPCB	Central Pollution Control Board
5. 5.	CTE	Consent to Establish
6. 6.	CTO	Consent to Operate
7. 7.	DMFT	District Mineral Foundation Trust
8. 8.	DMG-OMS	Department of Mines & Geology-Online Management System
9. 9.	DSR	District Survey Report
10. 10.	EC	Environmental Clearance
11. 11.	e-TP	Electronic Transit Pass
12. 12.	FY	Financial Year
13. 13.	GPS	Global Positioning System
14. 14.	Ha	Hectare
15. 15.	Lol	Letter of Intent
16. 16.	ML	Mining Lease
17. 17.	MMDR Act	Mines and Minerals (Development and Regulation) Act
18. 18.	MoEF&CC	Ministry of Environment Forest & Climate Change
19. 19.	MT	Metric Tonne
20. 20.	PP	Project Proponent
21. 21.	OA	Original Application
22. 22.	RSMET	Rajasthan State Mineral Exploration Trust
23. 23.	RSPCB	Rajasthan State Pollution Control Board
24. 24.	SDM	Sub-divisional Magistrate
25. 25.	SEIAA	State Level Environment Impact Assessment Authority
26. 26.	SGST	State Goods & Services Tax
27. 27.	SLP	Special Leave Petition
28. 28.	ToR	Terms of Reference
29. 29.	TPA	Tonne per Annum
30. 30.	TWP	Temporary Work Permit

Report of the Joint Committee constituted in compliance with the Order dated 19.11.2024 in the O.A. No. 1145/2024 in the matter of Neeraj Choudhary Vs State of Rajasthan before the Hon'ble National Green Tribunal, Principal Bench, New Delhi.

1. Background:

The Hon'ble National Green Tribunal, Principal Bench, New Delhi took cognizance of the present case based on the letter petition dated **27.01.2024** of Shri. Neeraj Choudhary, Sarpanch, Gram Panchayat Gulgaon, Block Sawar, District Kekri, State of Rajasthan and the same has been registered as O.A. No. 1145/2024. In the above matter, Hon'ble NGT, Principal Bench, New Delhi vide its Order dated **19.11.2024** constituted a Joint Committee comprising of (i) District Magistrate, Kekri; (ii) Rajasthan State Pollution Control Board; (iii) a Senior Scientist of Ministry of Environment Forest and Climate Change; and (iv) Central Pollution Control Board, with the direction of the Committee to submit factual report within six weeks. Further, in the above said Order dated 19.11.2024, Hon'ble NGT appointed the Central Pollution Control Board as nodal Authority for coordination and compliance.

A copy of the order dated 19.11.2024 of Hon'ble NGT is enclosed as **Annexure-1.**

2. Constitution of Joint Committee:

In compliance with the Order dated 19.11.2024 of Hon'ble NGT, New Delhi and based on the nominations received from the organizations concerned, a Joint Committee has been constituted vide letter dated 26.12.2024 of CPCB comprising of the following members:

- (i). Sh. Mahesh Dutt Purohit. Scientist-D, Ministry of Environment, Forest & Climate Change, Sub-Office, Jaipur.
- (ii). Sh. Subhash Chandra Hemani, Block Officer, (representative of District Collector, Kekri).
- (iii). Sh. Praveen Kumar Jain, Scientist-C, Central Pollution Control Board, Regional Directorate, Bhopal.
- (iv). Ms Nidhi Khandelwal, Regional Officer, Rajasthan State Pollution Control Board, Kishangarh.

A copy of the Committee constitution and nomination letters are enclosed as **Annexure-2**. 226

3. Terms of reference (ToR) to the Joint Committee:

The Terms of the Reference (ToR) to the Joint Committee referred therein the Order dated 19.11.2024 of Hon'ble NGT in the above matter inter-alia include the following:

- (i). The Committee shall visit the site, collect relevant information and verify the allegations referred there in the letter petition dated 27.01.2024. Accordingly, the following are the issues referred therein the letter petition:
 - A. Carrying on mining activities at a depth of more than permissible depth and outside mining lease area.
 - B. Irregularity of sand/bajri storage at stocks at transfer points and illegally transporting without reaching transfer points.
 - C. Large number of vehicles using in mining and transportation activities.
 - D. Selling of bajri by PP @600 Rs. Per ton, which is more than the government rates.
 - E. Cutting of trees by PP along both side of river which is causing damage to flora fauna and river ecology.
- (ii). Compliance status of EC and consent by the concerned mining lease holders.

The factual status on various statutory requirements furnished below:

4. Preliminary meeting of the Joint Committee

In consultation with the members of the Joint Committee, a preliminary meeting of the Committee was convened at SDM office, Kekri on 3rd January, 2025 before the site visit. In the said meeting all the members of the Joint Committee were present and discussed the facts and issues involved in the matter, ToR to the Committee and further course of action proposed in this matter.

Following officials were also present in the meeting are:

- i. Sh. P. Jagan, Regional Director, CPCB Bhopal

ii. Sh. Rupendra Kumar, Scientist 'B' CPCB Bhopal

iii. Sh. Bhopal Singh, Tehsildar, Kekri

iv. Sh. Sanjay Kumar Sharma, AME, Mining and Geology Department, Sawar

During the discussion, committee gave an opportunity to the Applicant to submit his views and also requested the applicant to physically show the places / allegations levelled in the letter petition. List of participants in the meeting is enclosed as **Annexure-3**.

After the preliminary meeting, the site inspection was carried out on 3rd January, 2025 alongwith Applicant Sh. Neeraj Choudhary, Sarpanch, Gram Panchayat Gulgaon and representative of Project Proponent Sh. Khushwendra Singh to verify the factual status on the allegations raised.

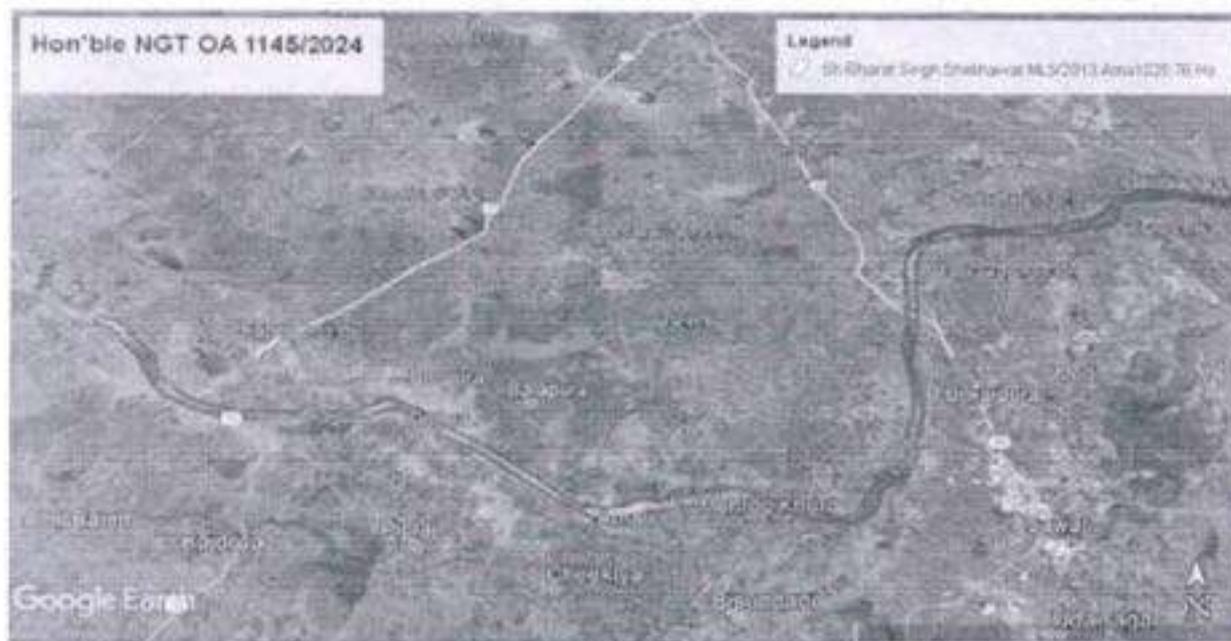
5. About the Lease and Mining Project(ML No. 05/2013):

1. Khari River is a tributary of the Banas River which originates in the hills near Deogarh in Rajsamand district. As per Ajmer district survey report its total catchment area is 6268 sq km and flows towards northeast about 192 km through Udaipur, Bhilwara and Ajmer Districts before joining the Banas River near Chosala village in Ajmer District. The Khari has sandy bed and remains dry for the major part of the year.
2. The Letter of Intent (LoI) was issued from the Mine (Group-2) Division, Govt. of Rajasthan on dated **20.03.2013** for the allotment of 1025.70 hectare bajri mine which will be excavated from Khari river in Ajmer district. Copy of letter is enclosed at **Annexure-4**.
3. As per the letter dated **19.12.2013** issued from Mine (Group-2) Division, Govt. of Rajasthan Temporary Work Permit (TWP) was given for mining of Bajri in lease area from 29.12.2013 to 28.02.2014 with the terms & conditions given in the letter, which was extended upto 31.03.2014 through Supplementary Contract duly signed by Mining Department, Sawar and PP. The validity of TWP was further extended by Hon'ble Supreme Court as per order dated 27.03.2014 till further order. Copy of allotment letter and Supplementary Contract are enclosed at **Annexure-5 & 6** respectively. Later on, PP stopped the bajri mining from the Khari

River from **01.11.2014** and submitted letter for the same to Mining & Geology department, Sawar dated 28.10.2014. Copy of letter is enclosed at **Annexure-7**.

4. The Govt. of Rajasthan vide order dated 15.09.2017, cancelled the Lol & TWP for violating the terms & conditions of TWP & Contract and application form rejected and forfeited application fee. Copy of letter is enclosed at **Annexure-8**.
5. The PP filed special appeal 419/2018 in the Hon'ble High Court, Jaipur and as per Hon'ble High Court order dated 07.05.2022 and Hon'ble Supreme Court SLP 10587/2019 Bajri lease Lol holders V/s State of Rajasthan and Others dated 11.11.2021 based on amendment made in the rule 5(4), it was directed to the Government to take decision within 3 months.
6. Environmental Clearance (EC) for mining of mineral Sand/Bajri from Khari River in revenue villages of Tehsil Kekri was issued by MoEF&CC vide letter dated **03.02.2022** to PP Mr. Bharat Singh Shekhawat S/o Mr. Shivdayal Singh Shekhawat, r/o 336, Mohan Nagar B, B.J.S. Colony, Jodhpur (Rajasthan) for proposed annual production of 30,00,000 TPA from 1025.70Ha with a maximum minable depth of 1 meter. Copy of EC is enclosed at **Annexure-9**.
7. In compliance of the court order Government of Rajasthan vide letter dated **14.10.2022** reinstated the rejected lease orders. Copy of letter is enclosed at **Annexure-10**.
8. The Govt. of Rajasthan vide order dated **29.03.2023** issued the mining lease no. 05/2013 to PP Mr. Bharat Singh Shekhawat. The mining lease became effective for the remaining period of 04 years 01 month and 26 days (from 31.03.2023 to 25.05.2027) after contract registration. Copy of order and lease agreement is enclosed at **Annexure-11 & 12**.
9. Rajasthan SPCB issued Consent-to-Establish & Consent-to-Operate u/s 21(4) of Air (Prevention and Control of Pollution) Act 1981 by letter dated **19.04.2023** and it was valid upto 29.03.2024 with conditions of maximum minable depth of 1 metre. Copy of CTE & CTO are enclosed at **Annexure-13**.
10. The previous EC dated 03.02.2022 has been amended by SEIAA by letter dated **12.01.2024** with an increase in minable depth of mining

from 1 metre to 3 meter without any increase in total mining capacity (30,00,000 TPA) & without any increase in minable area (1025.70 Ha), located at revenue villages of Tehsil Kekri (Copy of amended EC is enclosed at **Annexure-14**) and CTE & CTO has been issued from RSPCB dated **07.02.2024** which is valid upto 25.05.2027 with conditions of maximum minable depth of 3 metre. Copy of CTE & CTO are enclosed at **Annexure-15**.



The Satellite image showing the mine lease boundary on Khari River, Kekri

6. Observation of the Joint Committee

Based on the deliberations held during the meeting of the Joint Committee, subsequent site inspections and documents made available to the Committee, the following observations are made:

A. General observations

- (a). During the visit of Joint Committee, no flow of water was observed in the river bed at the visited site near village Gulgaon and Devmand, and water filled pockets were observed in the river bed due to mining done at many places.
- (b). During the visit of Joint Committee, boundary pillars were not found at the site of the mining lease to demarcate the mining lease area as per Rajasthan Minor Mineral Concession Rules, 2017 (**Annexure-16**) - Rule No. 28, 1 (iv), Rule No. 91 and Schedule IV, S.No. 3 & 7. The representative of PP and mining department official explained that the mining lease had been

allocated in various Khasra Nos. and it would be difficult to demarcate boundary of mining lease area by using pillars. The PP has deposited demarcation charges of Rs. 20,000/- on dated 28.05.2013 to Mining and Geology Department, Ajmer and Rs. 50,000/- on dated 29.03.2023 to Mining and Geology Department, Sawar for demarcation of lease area and the Mining and Geology Department, Sawar has conducted the survey dated 16.09.2014 and provided the demarcation report with revenue tehsil/villages, Khasra no., Rakba and type of land etc. on 30.03.2023.

- (c). Mining activity was being carried out using JCB machine in the mining lease area by PP during the visit, and same was confirmed on the site using Google live location and mining lease demarcated kml file by the Committee members. Committee Members measured depth of mined pits at some places in the river during the site visit on 03.01.2025 with the help of measuring tape and found that mined depth from the adjacent nearby river bed was approximately 1.5 m, while at some places the depth was even 2.3 m.
- (d). PP has installed weighbridge at the bank of river for weighing and issuing of Rawanna for collection of Royalty based on the quantity of sand mined which is connected with Department of Mines & Geology-Online Management System (DMG-OMS) portal that can be accessed by Mining department. CCTV cameras were also installed at the weighbridge locations and vehicles were provided with the GPS.
- (e). During visit, Joint Committee observed that there were three stock points namely Gulgaon, Devkheri and Devpura villages for storage of mined sand/bajri for which PP has licences from Mining and Geology Department. PP has installed weighbridge for issuing e-TP (connected with online server that can be accessed by Mining department) with CCTV cameras. Manual Air quality monitoring station installed to check the Air Quality at Gulgaon and Devpura stock points and found not in operation during visit. The PP informed that the periodic monitoring of ambient air quality and analysis work has been given to the third-party laboratory. As per data furnished by the Mining and Geology Department, Sawar vide letter dated 03.01.2025 (Copy of letter attached at **Annexure-17**), total quantity of Bajri stored at three stock points is as given below:

S.No.	Location	Closing balance as on 03.01.2025 (Tonnes)
1.	Gulgaon (ID:19306)	4839.05
2.	Devpura (ID:17301)	23317.08
3.	Devkheri (ID:17301)	675.75

It was observed that no catch drains, siltation ponds were provided around the sand storage areas (sand stock points) to prevent the flow of water and sand into the adjacent agricultural land. No water sprinkling system observed at the haul roads, sand storage area to control fugitive dust emission during handling and transportation of sand.

(f). Mining and Geology department, Sawar carried out drone survey at all the three stock points dated 09.02.2024 on the basis of complaint received from village panchayat to check irregularity of stocks at stock points. On the basis of irregularity observed at three stock points with total quantity of 2910.524 MT, Mining and Geology department, Sawar imposed penalty of Rs. 13,09,735.80/- on PP vide letter dated 20.02.2024. Copy of action taken letter is enclosed as **Annexure-18**.

(g). PP carried out plantation of 3000 samplings at village Devmand on the total area of 3.15 Ha in the year 2023-24. As per amended EC the greenbelt shall be developed within first 5 years and the density of the trees should be around 2500 saplings per hectare. However as per CTO, the plantation should be carried out at 1/3rd lease area. The consent condition w.r.t. plantation is not in line with the EC, therefore the PP should get amended the CTO from RSPCB and comply accordingly.

(h). Replenishment study for mining lease area had been conducted by the PP through qualified consultant i.e. Ms. Prerna Chauhan (Geologist), during Pre-monsoon & Post-Monsoon for the year 2023-24 and report submitted to Mining and Geology Department, Sawar on dated 03.05.2024. As per replenishment study:

S.No.	Description	Area in Ha
1.	Total Lease Area	1025.70
2.	Mineable Area (3/4 Area)	769.275
3.	1/4 Area Blocked on both sides of river	256.425

S.No.	Description of Reserves	Quantity in MT
1.	Total Geological reserves	27311746.56
2.	Total Movable reserves	20483809.92
3.	Total Blocked reserves	6827936.641

Copy of replenishment study is enclosed at **Annexure-19**.

- (i). During the visit that it was observed near village Gulgaon weighbridge location, large stones were stacked across the river bed and obstacle made using large size stones across the river bed in the mining lease area without any approval of concerned department, which almost blocked the natural flow of river in the lease area and may cause damage to river ecology (**see photo 16 & 17**). As per Google earth image dated 21.02.2022 (see photo 14) of mining lease area shows no obstruction was visible, however image dated 11.10.2022 (see photo 15) shows clear obstruction of river with large size stones. This change is clearly visible in the Google Earth images taken between February and October 2022. It would have been probably done to stop the sand/bajri flow for more deposition in the permitted lease area. As per Monitoring mechanism of Enforcement & Monitoring Guidelines for Sand Mining 2020, "All precautions shall be taken to ensure that the water stream flows unhindered and process of natural river meandering does not get affected due to mining activity". Also, making obstacles to natural water flow violates the consent condition no. 21. Mining and Geology department, Sawar has issued notice to PP dated **08.01.2025** for responding within 30 days after receiving of this notice. Copy of notice is enclosed as **Annexure-20**.
- (j). Mining and Geology Department, Sawar carries out regular vigilance activities to monitor the illegal mining/transportation/storage of mined sand/bajri in tehsil Kekri. Mining and Geology Department, Sawar provided information about the action taken against 22 cases in the FY2023-24 and 13 cases in FY 2024-25 (upto December 2024) regarding violators for illegal storage & transportation of mined sand/bajri and recovered Rs. 34,15,400/- (including EC charges i.e. Rs. 26,00,000/-) during FY 2023-24 and Rs. 23,24,950/- (including EC charges i.e. Rs. 18,00,000/-) during FY 2024-25 in tehsil Kekri. Details of penalty recovered is attached at **Annexure-21**.

(k). As per data furnished by Mining and Geology Department, Sawan, total Rawanna issued in the FY 2023-24 are 21195 Nos. and quantity of sand/bajri dispatched is 3,99,449.70 tonnes and total Rawanna issued in the FY 2024-25 (upto December 2024) are 27318 Nos. and quantity of sand/bajri dispatched is 5,44,884.16 tonnes. From the above data, quantity of sand/bajri dispatched is less than the consented limit i.e. 30,00,000 TPA. Details of Rawanna and quantity of sand/bajri dispatched is attached at **Annexure-22**.

(l). During the visit, it was observed that vehicles carrying sand/bajri without any cover which may cause fugitive dust emission during transportation.

(m). As per information provided by the office of the Deputy Conservator of Forest, Ajmer, there were no National Park/Wildlife Sanctuary near the mining lease area. Copy of letter is enclosed at **Annexure-23**.

B. Observations on the issues raised by the applicant in the letter petition dated 27.01.2024

(a) **Issue raised:** Carrying out mining activities at a depth of more than permissible depth and outside mining lease area.

Observation:

There was no flow of water except small pockets of water in the river bed observed. The committee members measured depth of mined pits randomly at some places in the river during the site visit on 03.01.2025 with the help of measuring tape and found that mined depth from the adjacent river bed was 1.5m at few places, while at some places the depth was even 2.3 m.

(b) **Issue raised:** Irregularity of sand/bajri storage at stocks at transfer points and illegally transporting without reaching transfer points.

Observation:

- PP has licence for three transfer points located at villages Gulgaon, Devpura and Devkheri for storage of mined sand/bajri. During visit, Gulgaon and Devpura stock points were operational and Devkheri was not in operation, the excavated and transported sand/bajri from river bed found-stored at Gulgaon

TP-4839.05 Tonnes, Devpura TP-23317.08 Tonnes & Devkhal TP-675.75 Tonnes. Earlier, Mining and Geology department had carried out drone survey at all the three transfer points dated 09.02.2024 on the basis of complaint received from village panchayat to check irregularity of stocks at transfer points. On the basis of irregularity found at three transfer points with total quantity of 2910.524 MT, mining department imposed penalty of Rs. 13,09,735.80/- on PP vide letter dated 20.02.2024 (**details in Annexure-18**).

- Mining and Geology Department, Sawar carries out regular vigilance activities to monitor the illegal mining/transportation/storage of mining sand/bajri in tehsil Kekri. District authorities provided information about the action taken against 22 cases in the FY 2023-24 & 13 cases in FY 2024-25 (upto December 2024) regarding violators for illegal storage & transportation of mined sand/bajri and recovered Rs. 34,15,400/- (including EC charges i.e. Rs. 26,00,000/-) during FY 2023-24 and Rs. 23,24,950/- (including EC charges i.e. Rs. 18,00,000/-) during FY 2024-25 in tehsil Kekri (**details in Annexure-21**).

- Joint Committee randomly verified quantity of sand/bajri being dispatched through e-Transit Pass generated at transfer point as well as carrying capacity of vehicle permitted with transport department and found it in order.

(c) **Issue raised:** Large number of vehicles using in mining and transportation activities.

Observation:

- As per the mining plan submitted by the PP, the number of machineries/vehicles proposed for excavation of sand/bajri i.e. Excavators (JCB) -12 Nos. & Front-End Loaders-12 Nos. As per the PP, presently there were total 08 Nos. of JCB available at various excavation sites, during the site visit mining activity was going on in the river bed of mining lease area near village Gulgaon by using one JCB machine and tractor-trolley using for transportation to transfer point. However, at the time of visit observed that 5 truck trailer are used for transportation from transfer points to various cities.

(d) **Issue raised:** Selling of bajri by PP @600 Rs. Per ton, which is more than the government rates.

Observation:

- Earlier, The Rajasthan Goods (Control of Production, Supply, Distribution and Trade and Commerce) Act, 2014 and rate of sand/bajri was fixed by the District Collector vide notification no. F17(1)/Mining Department/legal/2014 dated 07.02.2014, District Collector, Ajmer issued an order dated 11.02.2014 and fixed the rate of sand/bajri (Copy of the order is enclosed at **Annexure-24**), however same was adjourned as per order dated 18.05.2015 of the Hon'ble supreme court SLP no. 15369/2015. Due to this no rate of sand/bajri was decided by the concerned Department.
 - PP informed that at present, the PP is selling bajri @600 rupees per ton including all charges viz. CGST, SGST, Royalty charges, DMFT Charges, RSMET, transportation charges etc.
- (e) **Issue raised:** Cutting of trees by PP along both side of river which is causing damage to flora, fauna and river ecology.

Observation:

- During the visit, the committee did not find trees/plants cutting nearby both side of river.
- PP carried out plantation of 3000 samplings at village Devmand on the total area of 3.15 Ha in the year 2023-24 and the survival rate of the plantation was 70-80%.
- PP also donated 800 plants to Sarpanch, Gram Panchayat-Kadera on dated 27.08.2024 for plantation in village.

7. CTO Compliance

The CTO issued by RSPCB is valid up to 25.05.2027. The joint committee verified and found the PP is not complying with conditions no. 11, 12, 16, 19, 21 of Consent to Operate issued vide RSPCB letter dated 07.02.2024, details of which are as follows:

- i. As per condition no. 11, the PP has not carried out plantation to cover 1/3rd area of the mining lease. (as mentioned above the consent condition w.r.t. plantation is not in line with the EC and mining plan)

- ii. As per condition no. 12, 16 & 19, no arrangements (provision of water sprinkling system, etc.) have been made in the lease area for control of fugitive emissions resulting from transportation, loading, unloading of bajri. Mined bajri is not transported in covered vehicles. During visit, no water sprinkling system was observed in the lease area as well as transfer points.
- iii. In violation of per condition no. 21, at a location near village Gulgaon weighbridge, an obstacle made using large size stones across the river bed in mining lease area was observed which obstructs the natural flow of river and may cause damage to river ecology.

8. EC Compliance

- i. The Project is having valid Environment Clearance issued by SEIAA vide letter dated 12.01.2024 and validity of EC is co-terminus with the lease period.
- ii. As per the details submitted by the representative of Department of Mines and Geology, Govt. of Rajasthan as well as authenticated production figures, the mineral production (river sand excavation) has not been done beyond the permissible quantity as allowed vide EC under reference.
- iii. PP had carried out plantation of 3000 samplings at village Devmand on the total area of 3.15 Ha in the year 2023-24. As per EIA report, 5316 no. of plantation shall be carried out, whereas as per amended EC the greenbelt shall be developed within first 5 years and the density of the trees should be around 2500 saplings per hectare. However as per CTO, the plantation should be carried out at 1/3rd lease area. The consent condition w.r.t. plantation is not in line with the EC.
- iv. No excavation beyond the depth of 3 meters was observed in the river bed. Formation of deep trenches due to mining was also not observed.
- v. A Comprehensive Digital Map (Land use and Land Cover) of entire lease area is to be prepared by the PP with clear depiction of 05 year excavation plan as per the approved scheme of mining.
- vi. Provisions and strategic placement of water sprinklers should be done with immediate effect at the areas more prone to generate fugitive emissions.
- vii. Other statutory documents such as Approved Mining Plan, Occupational Health Checkups of workmen in accordance of

various mine legislation, Ambient Air Quality monitoring reports etc have been submitted by the unit along with the latest six-monthly compliance report to MoEF & CC.

9. Recommendations of the Joint Committee:

- a) Google Earth image dated 11.10.2022 shows obstruction across river in mining lease area, hence the concerned department/authorities should be directed to take necessary action against PP for non-complying of Enforcement & Monitoring Guidelines for Sand Mining 2020, and also ensure that the obstruction made using heavy stones across the river bed near village Gulgaon weighbridge location should be removed immediately for maintaining the natural flow of river and maintaining river ecology.
- b) Pillars shall be fixed before carrying out mining operations to demarcate the banks in the active mining channel/stretch according to the banks boundary map. Pillars shall also be fixed at the boundary of mining zone, leaving buffer zone from the banks, with level marks on these pillars without these facilities, precise compliance verification on ground w.r.t. depth of mining and buffer zone left from the banks is not possible.
- c) District Survey Report should be scientifically prepared as prescribed in the Sustainable Sand Mining Guidelines 2016, preferably by government institutes/organizations. No-mining zones (distance from riverbank, bridges, dams etc.) should be depicted in maps in the Survey Reports for clarity.
- d) It should be ensured by the PP during mining operations that no damage is done to the plantation on the river banks and plantation should be developed after amendment of consent.
- e) The PP shall comply with Consent conditions no. 11, 12, 16, 19, 21 with immediate effect.
- f) Proper covering of vehicles as well sand/bajri stored in the stock storage area using tarpaulin, and water sprinkling on the roads shall be done to prevent dust emission.
- g) The permissible mining depth condition and distance/buffer criteria (distance from riverbank, bridges, dams etc.) for no-mining zones should be strictly implemented. In no case mining should be

carried out below water level or sub-surface water level in river.

- h) Even though PP has conducted the replenishment study, the following points may also be included:
- Yearly replenishment studies should depict the factual position and levels for all corresponding cross sections, clearly differentiating the mined and unmined area.
 - Replenishment reports should contain key maps of mining channel/stretch area.
- i) A Comprehensive Digital Map (Land use and Land Cover) of entire lease area is to be prepared by the PP at the earliest with clear depiction of 05 year excavation plan as per the approved scheme of mining.
- j) Appropriate mechanism be implemented for taking strict punitive action against the persons and vehicle involved in illegal mining in the area under the MMDR Act and direction issued by Hon'ble National Green Tribunal vide order dated 26.02.2021 in O.A. 360 of 2015 in terms of penalty and environmental compensation.



(Mahesh Dutt Purohit)
Scientist-D, MoEF&CC,
IRO, Jaipur



(Subhash Chandra Hemani)
Sub Divisional Officer
SDM Office, Kekri



(Praveen Kumar Jain)
Scientist C,
CPCB, RD Bhopal



(Nidhi Khandelwal)
Regional Officer, RSPCB
Kishangarh



Discussion in meeting by the Joint Committee (photo 1)



Joint Committee visit at Stock Point, Gulgaon (photo 2)



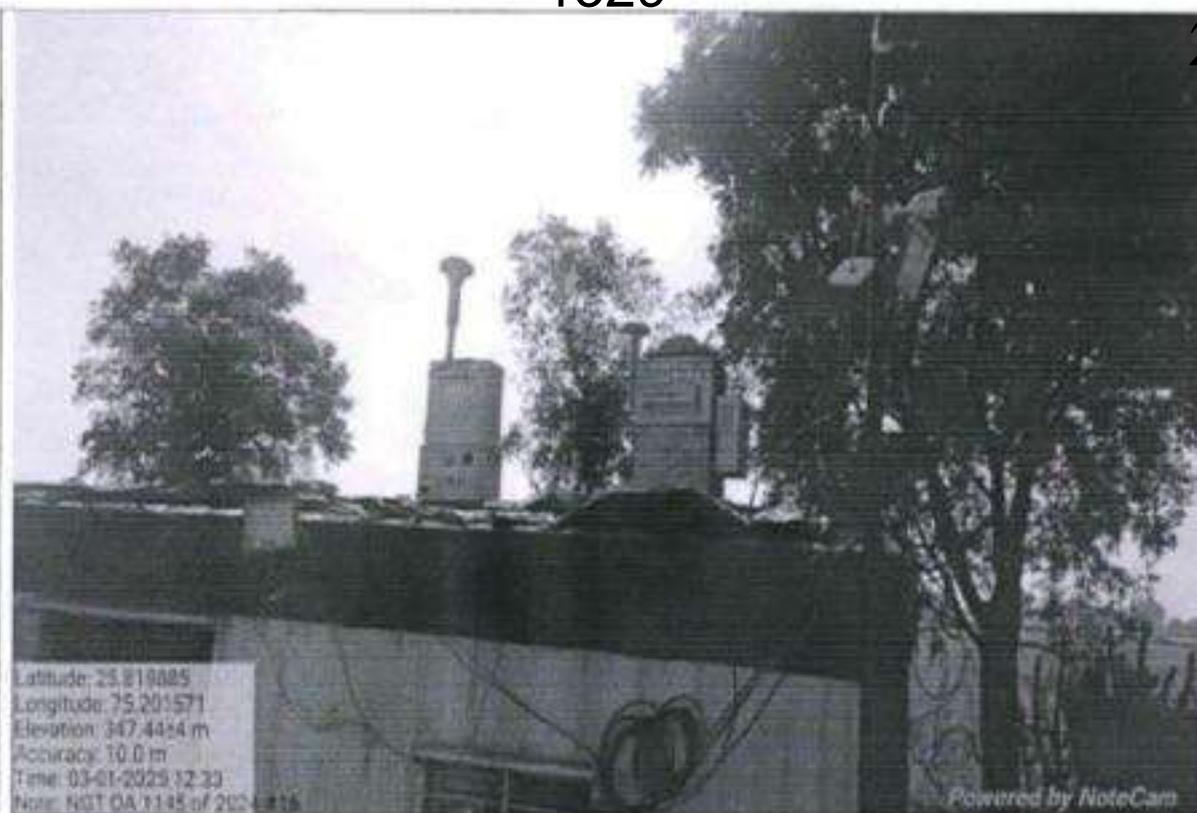
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Discussion with Applicant Sh. Neeraj Choudhary (photo 3)

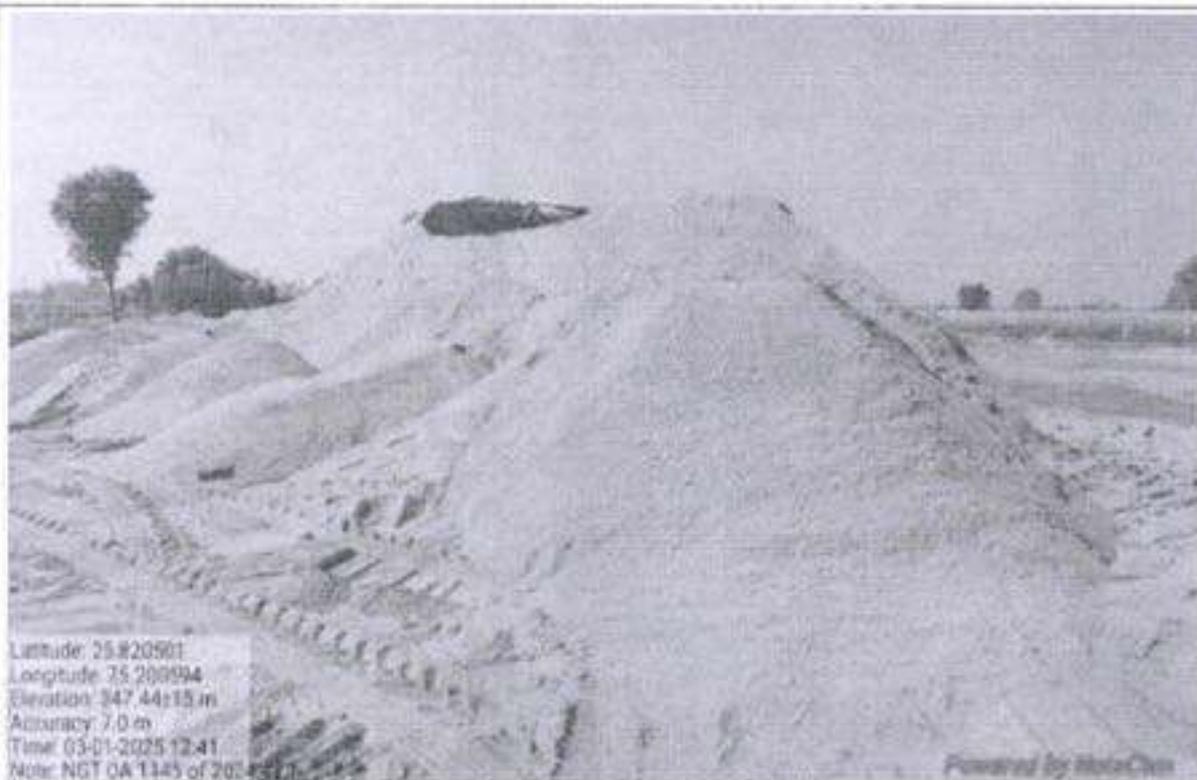


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 Note: NGT OA 1145 of 2024 #12

Weighbridge with CCTV camera at Stock Point, Gulgaon (photo 4)



Manual Air Quality Monitoring Station installed at Stock Point, Gulgaon (photo 5)



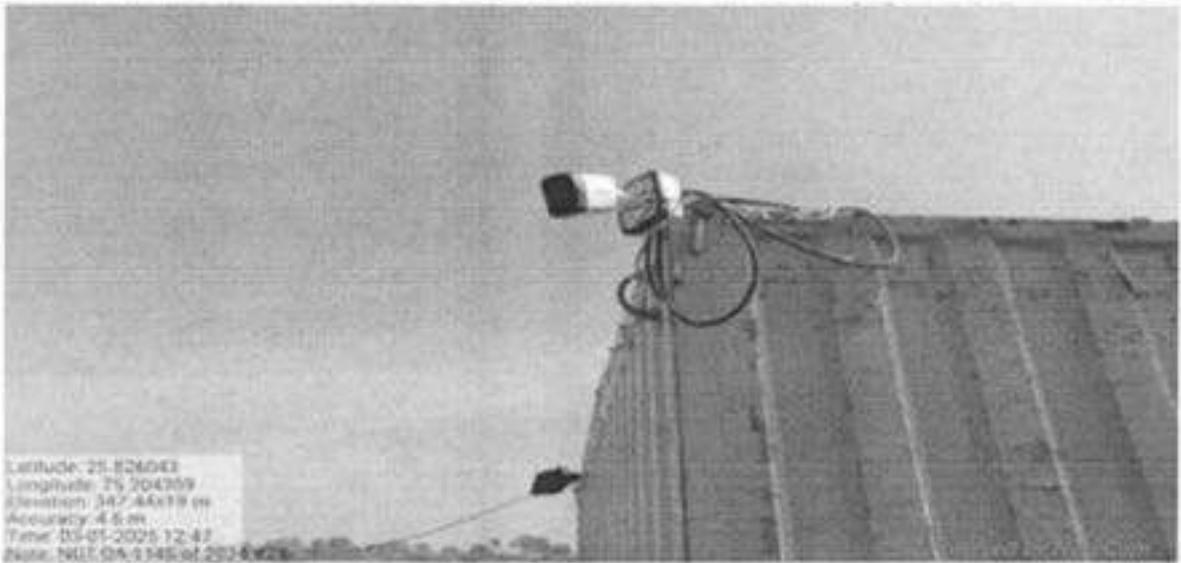
Bajri/sand stored at Stock point, Gulgaon (photo 6)



Latitude: 25.826055
 Longitude: 75.204359
 Elevation: 321.9614 m
 Accuracy: 3.1 m
 Time: 03-01-2025 12:48
 Note: NGT OA 3145 of 2024

Powered by NoteCam

Weighbridge near River bank, Gulgaon (photo 7)



Latitude: 25.826053
 Longitude: 75.204359
 Elevation: 347.44119 m
 Accuracy: 4.5 m
 Time: 03-01-2025 12:47
 Note: NGT OA 3145 of 2024

8

CCTV camera installed at weighbridge near River bank (photo 8)



Latitude: 25.826053
 Longitude: 75.204359
 Elevation: 347.44121 m
 Accuracy: 5.4 m
 Time: 03-01-2025 12:50
 Note: NGT OA 3145 of 2024

Powered by NoteCam

Online monitoring of mining sand (photo 9)



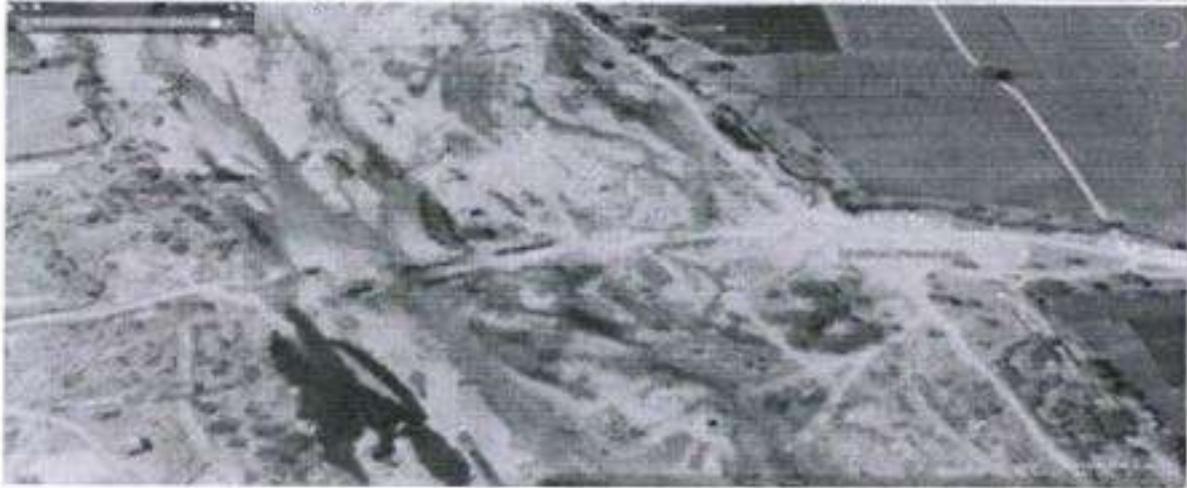
Ongoing Mining Activity in the lease area at Khari River (photo 10)



Water present in the small pockets in the River Khari (photo 11 & 12)



Measuring depth of mining of sand from river bed (photo 13)



As per satellite image dated 21.02.2022, **no obstruction visible** in the mining lease area of River Khari near village Gulgaon (photo 14)



As per satellite image dated 11.10.2022, **obstruction visible** in the mining lease area of River Khari near village Gulgaon (photo 15)



During the visit, **Obstruction visible** and blocked the river flow by the stone in the mining lease area of River Khari near village Gulgaon (**photo 16 & 17**)



Latitude: 25.792276
 Longitude: 75.065211
 Elevation: 379.4313 m
 Accuracy: 9.5 m
 Time: 03-01-2025 14:46
 Note: NGT OA 3145 of 2024 @ Devmand 11

Sand/Bajri stored at mining Stock point, Devmand (photo 19)



Latitude: 25.792276
 Longitude: 75.065211
 Elevation: 379.4313 m
 Accuracy: 9.5 m
 Time: 03-01-2025 14:39
 Note: NGT OA 3145 of 2024 @ Devmand 11

Weighbridge at Stock Point, Devmand (photo 20)



Latitude: 25.792274
 Longitude: 75.065656
 Elevation: 379.4312 m
 Accuracy: 22.6 m
 Time: 03-01-2025 14:38
 Note: NGT OA 3145 of 2024 @ Devmand 11

CCTV Camera at Stock Point, Devmand (photo 21)



Plantation at Devmand area (photo 22 & 23)

Item No. 07

Court No. 2

**BEFORE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No.1145/2024

Neeraj Choudhary

Applicant(s)

Versus

State of Rajasthan

Respondent(s)

Date of hearing: 19.11.2024

**CORAM: HON'BLE MR. JUSTICE SUDHIR AGARWAL JUDICIAL MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicants: None

ORDER

1. A letter petition dated 27.01.2024 has been received from Neeraj Choudhary, Sarpanch, Gram Panchayat Gulgaon, Block Savar, District Kekri State of Rajasthan and this letter petition has been registered as Original Application under Sections 14 and 15 of National Green Tribunal Act, 2010 (hereinafter referred to as '**NGT Act, 2010**') in exercise of *suo-moto* jurisdiction in view of law laid down by Supreme Court in ***Municipal Corporation of Greater Mumbai Versus Ankita Sinha and Others, (2022) 13 SCC 401.***

2. Complainant has said that large scale illegal mining and transportation of mineral in utter violation of environmental norms is going on, on the side of river Khari. It is passing through Kekri District by the persons who has been granted mining leases but they are carrying out mining activities outside the lease area. Said mining has been conducted to extract mineral though sufficient replenishment is not available in river

bed and this is causing serious damage to flora fauna and river ecology. Heavy machines are being used for mining activities and transportation of mineral is by using dumper trailers, tractors and other vehicles.

3. From the complaint made in this letter petition, *prima-facie*, we are satisfied that a substantial question relating to environment has arisen but before proceeding further in the matter we find it appropriate to obtain a factual report and for this purpose constitute a Joint Committee comprising District Magistrate, Kekri; Rajasthan State Pollution Control Board; a Senior Scientist of Ministry of Environment Forest and Climate Change; and, Central Pollution Control Board.

4. Central Pollution Control Board shall be the Nodal Authority for co-ordination and compliance of this order.

5. Above Committee shall visit the site, collect relevant information and submit factual report within six weeks. While submitting report, Committee shall also examine compliance of EC and consent by the concerned mining lease holders.

6. List for further hearing on 22.01.2025.

Sudhir Agarwal, JM

Dr. Afroz Ahmad, EM

November 19, 2024
Original Application No.1145/2024
M

1339 251
3- महोदय जी बिना अनुमति के सैकड़ों की संख्या में लीजधारक द्वारा कई बेकहोल लोडर मशीने व
ट्रैक्टर और उत्खनन मशीनों द्वारा संपूर्ण क्षेत्र में खनन किया जा रहा है जबकि इनकी संख्या सीमित
होनी चाहिए जिन भी वाहनों में बजरी परिवहन की जा रही है वह क्षमता से अधिक परिवहन किया जा रहा है
परिवहन में युक्त होने वाले डंपर ट्रैक्टर ट्राली सभी ओवरलोड भरे जाते हैं क्षेत्र में धड़ल्ले से परिवहन हो रहा
है जिसकी भी जांच अपेक्षित है

3- लीज धारक द्वारा 600 रूपए टन के वसूले जा रहे हैं जबकि सरकारी दर काफी न्यूनतम है परिवहन व
अन्य के नाम पर अतिथि वसूली की जा रही है कृपया बजरी की वसूल की जानी वाली राशि को विवरण
सहित सार्वजनिक किया जाए

4- क्षेत्र से गुजरने वाली खारी नदी के मध्य व दोनों ओर पेड़ पौधे और घास लीज धारक द्वारा उजाड़ दिए
गए है व इनके द्वारा जो पेड़ पौधे लगाए गए थे बिना रखरखाव के कारण सूख चुके हैं जिसके कारण
पर्यावरण नुकसान पहुंचता है जो की नेशनल ग्रीन ट्रिब्यूनल के दिशा निर्देशों की अवहेलना है जिसकी भी
जांच वन विभाग द्वारा कराया जाना अत्यंत आवश्यक है

माननीय मुख्यमंत्री जी आपसे निवेदन है की उक्त बिन्दुओं की जांच सम्बंधित विभागों द्वारा की जाए व
स्थानीय स्तर पर जन प्रतिनिधियों और ग्रामीणों को सम्मिलित करते हुए एक कमेटी का
गठन किया जाए ताकि पारदर्शिता व आमजन में विश्वास बना रहे
समस्त क्षेत्रवासी आपके सदैव आभारी रहेंगे

सादर धन्यवाद
नीरज चौधरी
सरपंच
ग्राम पंचायत गुलगांव
पंचायत समिति सावर
जिला - केकड़ी
9414717173

1340

क्षेत्रीय निदेशालय (मध्य), भोपाल
केन्द्रीय प्रदूषण नियंत्रण बोर्ड
 (पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)

CM-13011/339/2024-LAW-HO-CPCB/20472/ 1758

दिनांक 26 दिसंबर, 2024
 एन.जी.टी. प्रकरण

प्रति,

कार्यालय जिला कलेक्टर, केकड़ी राजस्थान	सदस्य सचिव राजस्थान राज्य प्रदूषण नियंत्रण बोर्ड ए-4, इंस्टीट्यूशनल एरिया, झालाना झूगरी, जयपुर-302004	उप महानिदेशक वन, पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, एकीकृत क्षेत्रीय कार्यालय, पी-213, अरुण्य भवन, झालाना इंस्टीट्यूशनल एरिया, जयपुर-304002
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विषय: माननीय एनजीटी प्रिंसिपल बैंच, दिल्ली के प्र.क.-1145/2024 के आदेश दिनांक 19/11/2024 के परिपालन में संयुक्त समिति के गठन बाबत।

महोदय,

उपरोक्त विषयांतर्गत माननीय एनजीटी द्वारा प्र.क.-1145/2024 में पारित आदेश दिनांक 19/11/2024 के परिपालन में 04 सदस्यीय समिति के गठन हेतु निर्देश प्रदान किया गया था। उपरोक्त के परिपालन में सभी संबंधित विभागों से प्राप्त नामांकन के आधार पर निम्न समिति का गठन किया गया है तथा समिति द्वारा दिनांक: 03-04 जनवरी, 2025 को स्थल का निरीक्षण किया जाना प्रस्तावित है।

क्र.	नाम व पदनाम	सम्पर्क विवरण
01	श्री महेश दत्त पुरोहित, वैज्ञानिक-घ पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, उप-क्षेत्रीय कार्यालय, जयपुर	मो.नं. 9413845550
02	श्री सुभाष चन्द्र हेमानी, उपखण्ड अधिकारी साबर (प्रतिनिधि-कलेक्टर, केकड़ी)	मो.नं. 8209855877
03	श्री प्रवीण कुमार जैन, वैज्ञानिक-ख केन्द्रीय प्रदूषण नियंत्रण बोर्ड, भोपाल	मो.नं. 7746826294
04	श्रीमती निधी खण्डेलवाल, क्षेत्रीय अधिकारी राजस्थान राज्य प्रदूषण नियंत्रण बोर्ड, किशनगढ़	मो.नं. 9829964235

राजभाषा हिन्दी में पत्र आबहार का स्वागत है

पता: "परिवेश भवन"

पर्यावरण परिसर, ई-5, कोरा कालोनी, भोपाल-462016

दुरीएबीएनः 0755-2775385, 2775386

क्षेत्रीय निदेशक दायरेकः 0755-2775384

ई-मेल: cpcb.bhopal@gmail.com, वेबसाइट: www.cpcb.nic.in

मुख्यालय:

परिवेश भवन

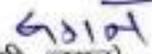
पूर्वी अर्जुन नगर, दिल्ली-110032

दूरभाष क्रः 011-43102030

सिंगल यूज प्लास्टिक का करें बहिष्कार

उपरोक्त समिति द्वारा प्रश्नगत स्थल खासी नदी, ग्राम-देवमंड मुलगांव व टांकावास, जिला-केकडी में संयुक्त निरीक्षण व स्थानीय विभागों से समन्वय कर जानकारी एकत्रिकरण का कार्य दिनांक: 03-04 जनवरी, 2025 को किया जायेगा ताकि संयुक्त समिति द्वारा निर्धारित समय-सीमा के भीतर निरीक्षण प्रतिवेदन माननीय एनजीटी के समक्ष प्रस्तुत किया जा सके। इस बाबत केन्द्रीय प्रदूषण नियंत्रण बोर्ड को नोटल एजेंसी नियुक्त किया गया है।

भवदीय,


(पी. जगन)

क्षेत्रीय निदेशक

संलग्नक: यथोपरि।

प्रतिलिपि:

- | | | |
|---|---|------------------------------------|
| 1. श्री नजीमुद्दीन, वैज्ञा-एफ एवं विभाग प्रमुख, IPC- II | } | की ओर कृपया सूचनार्थ। |
| 2. डिविजनल हेड, विधि विभाग, के.प्र.नि.बो., दिल्ली | | |
| 3. श्री महेश दत्त पुरोहित, वैज्ञानिक-घ, पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, उप-क्षेत्रीय कार्यालय, जयपुर | } | की ओर कृपया सूचनार्थ एवं पालनार्थ। |
| 4. श्री प्रवीण कुमार जैन, वैज्ञानिक-ख, के.प्र.नि.बो., भोपाल | | |
| 5. श्रीमती निधी खण्डेलवाल, क्षेत्रीय अधिकारी, राजस्थान राज्य प्रदूषण नियंत्रण बोर्ड, किशनगढ़ | | |
| 6. श्री सुभाष चन्द्र हेमानी, उपखण्ड अधिकारी, केकडी | | |


क्षेत्रीय निदेशक

कार्यालय जिला कलेक्टर जिला मजिस्ट्रेट, केकड़ी

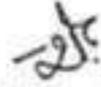
क्रमांक :- एफ.5() () न्याय/पर्यावरण/2024/4350 दिनांक :- 23/12/2024

254

आदेश

माननीय राष्ट्रीय हरित प्राधिकरण, नई दिल्ली के मूल प्रार्थना-पत्र क्रमांक 1145/2024 नीरज चौधरी बनाम राजस्थान सरकार में पारित निर्णय दिनांक 19.11.2024 की पालना में जिला कलेक्टर महोदया के प्रतिनिधि के रूप में श्री सुभाष चन्द्र हेमानी, उपखण्ड अधिकारी, सावर मोबाईल नम्बर-8209855877 को नियुक्त किया जाकर निर्देशित किया जाता है कि माननीय राष्ट्रीय हरित प्राधिकरण द्वारा गठित कमेटी से सगन्धय स्थापित कर व वांछित स्थल का निरीक्षण कर खनन पट्टाधारियों द्वारा पर्यावरण स्वीकृति और सहमति की अनुपालना की जा रही है अथवा नहीं की रिपोर्ट प्रस्तुत करना सुनिश्चित करेंगे।

सलमन :- उक्तानुसार

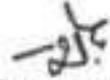


(चन्द्रशेखर भण्डारी)
अतिरिक्त जिला मजिस्ट्रेट,
केकड़ी

क्रमांक :- एफ.5() () न्याय/पर्यावरण/2024/4351- दिनांक :- 23/12/2024
4355

प्रतिलिपि निम्न को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :-

1. संभागीय प्रमुख, विधि अनुभाग, केन्द्रीय प्रदुषण नियंत्रण बोर्ड, नई दिल्ली।
2. श्री सुभाष चन्द्र हेमानी, उपखण्ड अधिकारी, सावर को पालनार्थ।
3. क्षेत्रीय अधिकारी, राजस्थान राज्य प्रदुषण नियंत्रण बोर्ड, किशनगढ़।
4. श्री प्रवीण जैन, वैज्ञानिक ख केन्द्रीय प्रदुषण नियंत्रण बोर्ड, भोपाल।
5. रक्षित पत्रावली।



अतिरिक्त जिला मजिस्ट्रेट,
केकड़ी



भारत सरकार
GOVERNMENT OF INDIA
पर्यावरण, वन एवं जलवायु परिवर्तन विभाग
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE
CHANGE

क्षेत्रीय कार्यालय, गांधीनगर/उप क्षेत्रीय कार्यालय, जयपुर /Regional Office,
Gandhinagar/(Sub-Regional Office, Jaipur)



बी-213 "अरण्यभवन", झालाना संस्थानिक क्षेत्र, जयपुर - 302004/ B-213, "ARANYA BHAWAN"
Jhalana Institutional Area, Jaipur-302004

दूरभाष/Tel No: 0141-2713786, 2713778 Email: iro.jaipur@moefcc.gov.in

Dated: 20th December, 2024

सेवा में,

पी. जगन, क्षेत्रीय निदेशक,
"परिवेश भवन" पर्यावरण परिसर,
ई-5, अरेरा कॉलोनी, भोपाल-462016

Sub: Nomination of an official in compliance of Hon'ble National Green Tribunal (Principal Bench) order in Original Application No. 1145/2024 (PB) in the matter of Neeraj Choudhary Vs. State of Rajasthan- Reg.

Ref: Letter received from CPCB, Bhopal dated 12.12.2024.

Sir,

In reference to the above cited subject, and captioned letters regarding nomination of the Officer from SRO Jaipur, MoEF&CC, Government of India in compliance of Hon'ble National Green Tribunal (Principal Bench) order in Original Application No. 1145/2024 (PB) in the matter of Neeraj Choudhary Vs. State of Rajasthan, this is to inform that the undersigned (Mob: 9413845550; email: maheshdutt.purohit@gov.in) has been nominated for the said committee.

2. This issue with the approval of the Competent authority.

भवदीय,

ई. महेश दत्त पुरोहित/ Er. Mahesh Dutt Purohit
सं. निदे./ वैज्ञ. 'डी' / Joint Director (S)/Scientist-D

Copy to following for information:

1. The Director/Scientist-F, Monitoring Cell, Ministry of Environment, Forest & Climate Change, 3rd Floor, Vayu Wing, Indira Paryavaran Bhawan, Jor Bagh, New Delhi - 110003.



Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone :0141-2716804, 2716800 e-mail : member-secretary@rspcb.nis.in

Helpline No. : 0141-2716877

No. F.10 (674) RPCB/Legal/NGT/2024/1510-1513

Date: 12-12-2024

Regional Officer,
Rajasthan State Pollution Control Board,
Kishanganj.

Mobile No. : 2023577728

Email: rspcb.kishanganj@rajasthanpollutioncontrolboard.in

Subject - Regarding the Hon'ble National Green Tribunal Principal Bench New Delhi order dated 19.11.2024 passed in Original Application No. 1145/2024(PB) titled Neeraj Choudhary V/s State of Rajasthan.

Sir,

With reference to above subject matter, it is to inform that the Hon'ble NGT has passed an order dated 19.11.2024 and directed inter-alia as follow:-

"1. we find it appropriate to obtain a factual report and for this purpose constitute a Joint Committee comprising District Magistrate, Kekri; Rajasthan State Pollution Control Board; a Senior Scientist of Ministry of Environment Forest and Climate Change; and, Central Pollution Control Board.

4. Central Pollution Control Board shall be the Nodal Authority for co-ordination and compliance of this order.

5. Above Committee shall visit the site, collect relevant information and submit factual report within six weeks. While submitting report, Committee shall also examine compliance of EC and consent by the concerned mining lease holders."

In light of the aforesaid order, you are hereby nominated as member of the committee constituted vide the aforesaid order on behalf of the RSPCB with the direction to ensure compliance of the Hon'ble NGT dated 19.11.2024. Copy of the Hon'ble NGT order dated 19.11.2024 is being enclosed for ready reference.

Enclosed-As above

(Vijai N.)

Member Secretary

Copy to following for information/necessary action:-

1. District Magistrate, Kekri.
2. Member Secretary, CPCB, New Delhi.
3. Director, Regional Office, MoEF&CC, Aranya Bhawan, New Delhi.

Signature valid

Digitally signed by N. Vijai
Designation: Member Secretary
Date: 2024.12.17 10:40:05 IST
Reason: Approved Member Secretary



Meeting of Joint Committee constituted by Hon'ble NGT order dated 19.11.2024 in the matter of case no. 1145/2024

ATTENDANCE SHEET

Date: - 03.01.2025

S.No	Name	Designation & Department	Email	Contact No.	Signature
1.	P. Jagan	RD CP&B Bhopal	cp&b.bhopal@gmail.com	975555 9745	
2.	Subhash Hebbar	S DO F&E	Sootekn@gmail.com	8209855877	
3.	MAHESH DUTTA PURI	SO/S&D, N&D&C			
4.	PRAVEEN KUMAR JAIN	SCIENTIST-C CP&B, Bhopal	Praveen.Cr.b@nic.in	774682294	
5.	Nidhi Khandelwal	AO, RSPCB, Kishanganj	respcb.kishanganj@gmail.com	#098557928	
6.	Sanjay Kri. Sharma	AME, Sawar	ame.sawar@rajasthan.gov.in	8619698212	
7.	CHOPAL SINGH	TDR- K&M		9256574986	
8.	Kuldeep Singh	Local Representative	Kuldeepjain@gmail.com	968797810	
9.	Rupendra Kumar	Scientist 'B' CP&B, Bhopal	rupendrak.cpb@nic.in	9889717912	
10.	NEERAJ CHOUDHARY	SARFOSH GILGIT Contact	neerajcpd@gmail.com	9419717173	

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राजस्थान सरकार
खान (गुप-2) विभाग

क्रमांक प.7(19)खान/गुप-2/2013

जयपुर, दिनांक:- 20 MAR 2013

श्री भरत सिंह
पुत्र श्री शिवदयाल सिंह शेखावत,
निवासी 336, मोहन नगर बी,
बी.जे.एस. कॉलोनी,
जोधपुर (राजस्थान)।

विषय:- खनन पट्टा क्षेत्र 1025.70 है0 क्षेत्र जिला अजमेर की तहसील केकडी
से निकलने वाला खनिज बजरी का श्री भरत सिंह पुत्र श्री शिवदयाल
सिंह शेखावत, निवासी 336, मोहन नगर बी, बी.जे.एस. कॉलोनी, जोधपुर
(राजस्थान)।

महोदय,

उपरोक्त विषय में राजस्थान खनिज रियायत नियमावली, 1986 के अन्तर्गत
राज्य सरकार आपको 1025.70 हैक्टेयर क्षेत्र के लिये खनिज बजरी का खनन पट्टा 5
वर्ष के लिये जारी की जाने की मंशा रखती है। अतः निम्न पूर्तियां एक वर्ष में पूर्ण
करे:-

1. माईनिंग प्लान तैयार करा एवं सक्षम अधिकारी से अनुमोदित करा प्रस्तुत
करे।
2. पर्यावरण क्लीयेंसेस भारत सरकार के वन एवं पर्यावरण मंत्रालय से प्राप्त कर
प्रस्तुत करे।
3. नियम 37(जे) अनुसार वित्तीय आश्वासन प्रस्तुत किये जाने का शपथ पत्र
प्रस्तुत करे।

मवदीय

संयुक्त शासन सचिव

प्रतिलिपि:-निदेशक, खान एवं भू-विज्ञान विभाग, उदयपुर को उनके पत्र क्रमांक निदे/
प-2(ए.1)अज/बजरी/2012/644 दिनांक 01.03.2013 के क्रम में आवश्यक
कार्यवाही हेतु प्रेषित है।

सहायक शासन सचिव

राजस्थान सरकार
खान (गुप-2) विभाग

क्रमांक : प.7(19)खान/गुप-2/2013

जयपुर, दिनांक :

19 DEC 2013

श्री भरत सिंह पुत्रश्री शिव दयाल सिंह शेखावत,
निवासी 336, मोहन नगर-बी, बी.जे.एस. कोलोना,
जोधपुर ।

विषय: खनन पट्टा क्षेत्र 1025.70 हे० क्षेत्र जिला अजमेर की तहसील केकडी में गैर-मुनकिन नदी, नालों से निकलने वाला खनिज बजरी का आप द्वारा आवेदित ।

महोदय,

उपरोक्त विषय में शासन के समसंख्यक पत्र दिनांक 20.03.2013 से आपको खनन पट्टा अनुदान हेतु आवश्यक पूर्तियां किये जाने का मशा पत्र (एल.ओ.आई.) जारी किया गया था। माननीय सर्वोच्च न्यायालय द्वारा सिविल अपील संख्या 9703-9706/13, एस.एल.पी. (सिविल) संख्या 34134/2013 एवं एस.एल.पी. (सिविल) संख्या 34811/13 में पारित आदेश दिनांक 25.11.2013 के अनुसरण में विषयांकित आवेदित क्षेत्र में खनन कार्य करने हेतु अस्थाई कार्यानुमति दिनांक 28.02.2014 तक के लिए नीचे अंकित मुख्य शर्तों एवं अन्य शर्तों की पालना की शर्त पर दी जाती है। उक्त कार्यानुमति इस संबंध में संबंधित खनि अभियंता / सहायक खनि अभियंता कार्यालय में की जाने वाली संविदा की तिथि से लागू होगी ।

मुख्य शर्तें :-

1. एल.ओ.आई. धारक द्वारा नीचे अंकित अन्य शर्तों की पालना हेतु 1000/- रुपये के नॉन-ज्युडिशियल स्टाम्प पर करार (संविदा निष्पादन) करना होगा तथा नोटेरी से प्रमाणित कराना होगा ।
2. एल.ओ.आई. धारक द्वारा करार किये जाने से पूर्व कार्यानुमति अवधि के लिए अनुपातिक प्रीमियम राशि जो नॉन-रिफण्डेबल रहेगी, बिड राशि का 20 प्रतिशत वार्षिक की दर से, खनि अभियंता / सहायक खनि अभियंता कार्यालय में ड्राफ्ट / चालान द्वारा जमा कराई जायेगी । उक्त प्रीमियम राशि खनन पट्टे के स्थिरभाटक में समायोजित नहीं होगी, न ही किसी प्रकार रिफण्ड की जायेगी ।
3. एल.ओ.आई. धारक द्वारा खनन पट्टा के संविदा निष्पादन की स्टेज पर जमा कराई जाने वाली 75 प्रतिशत प्रीमियम की राशि में से एक तिहाई राशि (बिड राशि का 25 प्रतिशत) करार किये जाने से पूर्व खनि अभियंता / सहायक खनि अभियंता कार्यालय में ड्राफ्ट / चालान द्वारा जमा कराई जायेगी, शेष रही 50 प्रतिशत बिड राशि खनन पट्टा के संविदा निष्पादन के समय जमा की जायेगी ।
4. एल.ओ.आई. धारक द्वारा करार किये जाने से पूर्व आवेदित खनन पट्टा के संबंध में माइनिंग प्लान अनुमोदन हेतु प्रस्तुत करने तथा पर्यावरण क्लीयरेंस हेतु आवेदन किये जाने की रसीद खनि अभियंता / सहायक खनि अभियंता कार्यालय में प्रस्तुत की जायेगी ।
5. एल.ओ.आई. धारक को न्यूनतम रूप से उसके क्षेत्र के लिए गत आरसीसी टेका राशि (आरसीसी टेके में एक से अधिक लीज क्षेत्र आने पर कुल टेका राशि को प्रीमियम के अनुपात में विभक्त की जाकर अनुपातिक टेका राशि) के अनुसार बनने वाली मासिक राशि जमा करानी होगी । रायल्टी की दरों में वृद्धि होने की स्थिति में न्यूनतम राशि में भी तदनुसार बढ़ोतरी होगी ।

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6. एल.ओ.आई. धारक का पर्यावरण क्लीयरेंस प्रार्थना पत्र एम.ओ.ई.एफ. द्वारा अस्वीकृत कर दिये जाने की स्थिति में यह कार्यानुमति भी निरस्त मानी जायेगी ।

अन्य शर्तें :-

1. एल.ओ.आई. धारक द्वारा निर्गमित की जाने वाली खनिज बजरी पर परमिट फीस नियम 63(4) में अंकित दरों पर प्रत्येक वाहन के लिए जमा करानी होगी। इसके अलावा ईएमएफ राशि रु. 5/- प्रतिटन की दर से तथा रायल्टी की राशि शिड्युल-। में अंकित दरों पर जमा करानी होगी । उपरोक्त दरों में एमएमसीआर, 1986 में संशोधन होने की स्थिति में तदनुसार राशि जमा कराई जायेगी।
2. एल.ओ.आई. धारक को दिनांक 28 फरवरी, 2014 तक माननीय उच्चतम न्यायालय, नई दिल्ली के आदेशानुसार खनन कार्य की अनुमति दी जायेगी । यदि माननीय न्यायालय द्वारा आगे अवधि बढ़ाई जाती है तो शासन द्वारा तदानुसार अवधि वृद्धि की जा सकेगी, जिसके लिए अनुपातिक प्रीमियम जमा कराना होगा ।
3. खनन पट्टा क्षेत्र से निर्गमित होने वाले खनिज बजरी हेतु एल.ओ.आई. धारक द्वारा अपने स्तर पर रवन्ना (फार्म नं. 12 के अनुरूप लाल रंग में) छपवाये जायेंगे, जिन्हें अग्रिम रायल्टी, परमिट शुल्क एवं ई.एम.एफ. राशि जमा करवाने के पश्चात् संबंधित कार्यालय से मोहर लगवा कर जारी करवाना होगा । क्षेत्र के लिए गत आरसीसी ठेका राशि (आरसीसी ठेके में एक से अधिक लीज क्षेत्र आने पर प्रीमियम के अनुपात में विभक्त की जाकर अनुपातिक ठेका राशि) के अनुसार बनने वाली मासिक किस्त के समतुल्य राशि अग्रिम जमा कराये जाने पर रवन्ना जारी किये जायेंगे । रवन्ना जारी किये जाने के पश्चात् रवन्ना अनुप्रयुक्त रहने पर जमा राशि रिफण्ड नहीं की जायेगी । विभाग द्वारा जारी वैध रवन्ना के अलावा प्रयुक्त अन्य रवन्ना अवैध माने जायेंगे ।
4. खनन पट्टा स्वीकृति के पूर्व उक्त रवन्नाओं के माध्यम से निर्गमित खनिज का अधिशुल्क निर्धारण कराया जाना आवश्यक होगा तथा यदि कोई राशि पट्टाधारी के विरुद्ध निकलती है तो वह जमा करा बकाया नहीं का प्रमाण पत्र प्राप्त करना होगा । बकाया राशि एक सप्ताह में जमा नहीं कराने पर जमा प्रीमियम राशि जब्त कर एल.ओ.आई. निरस्त कर दी जावेगी ।
5. एल.ओ.आई. धारक द्वारा माइनिंग प्लान के अनुसार ही खनन पट्टा क्षेत्र में खनिज बजरी का खनन किया जावेगा । अनियमितता होने की स्थिति में जमा प्रीमियम राशि जब्त कर कार्यानुमति निरस्त कर दी जावेगी ।
6. एल.ओ.आई. धारक द्वारा खनन पट्टा क्षेत्र में अथवा अन्यत्र खनिज बजरी का स्टॉक एवं भण्डारण नहीं किया जा सकेगा । यदि खनिज बजरी का अवैध खनन / अवैध निर्गमन / अवैध स्टॉक / अवैध भण्डारण किया जावेगा तो जमा प्रीमियम राशि जब्त कर कार्यानुमति निरस्त कर दी जावेगी।
7. एल.ओ.आई. धारक को खनिज बजरी के खनन / निर्गमन के संबंध में माननीय सर्वोच्च न्यायालय, उच्च न्यायालय, अन्य न्यायालयों, भारत सरकार एवं राज्य सरकार के आदेशों / निर्देशों की पालना करनी होगी । साथ ही खनन कार्य, सुरक्षा, स्वास्थ्य, पर्यावरण एवं जन सुविधाओं के संबंध में वर्तमान में प्रभावी अधिनियम / नियमों तथा समय-समय पर होने वाले संशोधनों की पालना करनी होगी ।
8. गैर-मुमकिन नदी / नालों के क्षेत्रों में जहां पर किसी भी विभाग द्वारा अन्य कार्यों यथा पेटा कास्ट या अन्य किसी प्रयोजनार्थ व्यक्ति / संस्था को अनुमति दी गई है / आवंटित की हुई है तो ऐसे क्षेत्रों में एल.ओ.आई. धारक संबंधित व्यक्ति / संस्था (जिसके पक्ष में अनुमति दी हुई है) / आवंटित है) की लिखित सहमति प्राप्त करने के उपरान्त ही खनिज बजरी का दोहन कर सकेगा । यदि खनन पट्टा क्षेत्रों में चारागाह भूमि में आती है तो राजस्व विभाग (राज्य सरकार) की अनुमति के बिना खनन कार्य नहीं किया जा सकेगा ।



9. एल.ओ.आई. धारक गैर-मुमकिन नदी-नाला क्षेत्रों में गिरने वाले प्रतिबंधित क्षेत्र जैसे श्मशान, सार्वजनिक प्रयोजनार्थ कुएं, वन विभाग या अन्य किसी संस्थान द्वारा किये गये वृक्षारोपण क्षेत्र से 45 मीटर की परिधि में तथा अन्य प्रतिबंधित क्षेत्रों में खनन कार्य नहीं कर सकेगा।
10. एल.ओ.आई. धारक क्षेत्र में कोई स्ट्रक्चर जो कि स्थाई प्रकृति का हो या पानी का बहाव अवरुद्ध करता हो, नहीं बनायेगा। खनन कार्य हेतु उपयुक्त गहराई की बैचेज बनानी होगी।
11. एल.ओ.आई. धारक खनन पट्टा क्षेत्र में आने वाले खसरो के क्षेत्र से बाहर खनन कार्य नहीं करेगा।
12. एल.ओ.आई. धारक द्वारा बजरी का खनन कार्य सतह से 3 मीटर से अधिक गहराई पर एवं नदी-नालों के वाटर लेवल से नीचे नहीं किया जायेगा तथा रेल / सड़क पुल के 45 मीटर की परिधि में खनन कार्य नहीं किया जायेगा। इसकी अवहेलना करने पर राजस्थान अप्रधान खनिज रियायत नियमावली, 1986 के नियम 48 के तहत अवैध खनन माना जाकर कार्यवाही की जायेगी।
13. एल.ओ.आई. धारक द्वारा खनन पट्टा क्षेत्र में जगह-जगह माइनिंग नहीं की जायेगी। नदी की 3/4 चौड़ाई तक की खनन कार्य की अनुमति होगी। शेष क्षेत्र में वृक्षारोपण किया जायेगा। खनन पट्टा क्षेत्र में खनिज बजरी की माइनिंग नदी के बीच में डाउन स्ट्रीम के बीच में आधा मीटर मोटाई की स्लाईस में की जा सकेगी। नदी की सतह पर मिट्टी से 1.5 मीटर ऊपर बजरी छोड़नी होगी।
14. नदी के दोनों किनारों पर ACQUATIC FAUNA & FLORA को संरक्षित रखना होगा।
15. प्रत्येक 1.00 कि.मी. खनन क्षेत्र के बाद 50 मीटर चौड़ाई में खनन प्रतिबंधित रहेगा। खनिज बजरी के खनन के दौरान निकलने वाला खनिज ग्रेवल / बोल्टर्स का प्रत्येक एक कि०मी० के बाद इकट्ठा किया जाकर उसको दीवार इस प्रकार बनाई जायेगी कि पानी वन बहाव अवरुद्ध न हो।
16. जिन स्थानों पर बजरी का खनन कार्य किया जा चुका है, उन स्थानों को नदी में उपलब्ध भराव से ही समतल करके पाट दिया जायेगा। इसके लिए बाहर का कोई कचरा / मलबा नहीं डाला जा सकेगा।
17. नदी क्षेत्र में खनन कार्य इस प्रकार किया जायेगा कि आसपास पौधारोपण पुनः पनप सकें। खनन क्षेत्र के आसपास स्थानीय प्रजातियों के वृक्षों का पौधारोपण किया जायेगा। जो रास्ते अनुपयोगी हैं, उनको स्थानीय प्रजाति के पौधों से वृक्षारोपण किया जायेगा।
18. नदी/नालों का एवं इनके आसपास जो नहरें बनी हुई हैं उनका प्रवाह बाधित नहीं किया जायेगा तथा उनके किनारों का समुचित रख-रखाव किया जायेगा।

भवदीय,

(अर्जुन राम चौधरी)

संयुक्त शासन सचिव

दस्तावेज सं. 2227217

प्रतिलिपि निम्नांकित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है :-

1. निदेशक, खान एवं भू-विज्ञान विभाग, उदयपुर
2. सख्खि अभियंता, खान एवं भू-विज्ञान विभाग, ~~सावर~~ सावर (अजमेर)

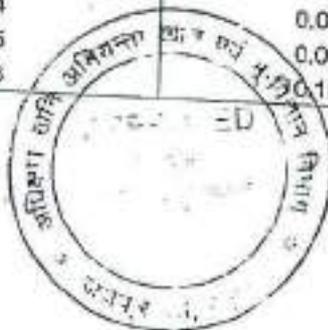

संयुक्त शासन सचिव



कार्यालय राजस्थान-सरकार
 खनि, अभियन्ता, खान एवं भू विज्ञान विभाग,
 अजमेर (राज0)
 जिला अजमेर में बहने वाली नदी का तहसीलवार विवरण
 तहसील कंकड़ी

नदी का क्षेत्रफल हेक्टर में

क्र.सं.	ग्राम	खसरा	क्षेत्रफल
1	चौसला		
2	चांदवली	1968	43.61
3	वास्ता	1	38.25
		722	25.70
		1121	56.45
		1584	8.3
4	देवखंडी	1	22.46
		4	19.02
5	धुन्धरी	2962	0.03
6	टाकावास	1	83.93
7	नया गांव मेहरुकला	765	50.48
		1270	7.28
		766	17.03
		869	15.17
8	भाण्डावास	1	16.38
9	गुलगांव	2726	59.25
10	सदारा	2703	41.53
		2703 / 2719	5.21
		2703 / 2720	25.4
11	सदारी	1406	5.4
		959	8.52
12	राजपुरा	1	10.85
13	बनेदिया	1	24.51
		1	15.18
14	मेहरुकला	286	1.48
		956	0.09
		957	0.13
		982	21.22
		3735	46.29
		713	23.47
15	आमली	103	0.03
		104	0.03
		105	0.06
		118	0.18





		120	0.11
		121	0.04
		* 325	0.05
		1180	7.91
		1512	0.51
		1513	0.25
		1531	1.43
		1686	0.05
		1697	0.80
		1748	0.21
		1753	0.24
		2330	4.18
		2967	2.59
✓ 16	बालापुरा	312	23.32
		572	7.69
		929	11.33
✓ 17	गोधरा (गोरधा)	1	28.96
✓ 18	देवपुरा	494 / 1051	0.30
		557 / 953	0.05
		808 *	35.01
		851	0.03
		857	0.01
		858	0.02
		860	0.04
		874	0.07
		902	0.01
		930	23.20
✓ 19	कादेड़ा	2646	67.62
		3440	79.25
✓ 20	अलाम्बू	719 / 1044	0.01
		1031	21.33
		719	17.36
योग	20	65	1025.70 हेक्टर





राजस्थान RAJASTHAN

पूरक-संविदा

U 692827

सखअ/सावर/तहसील केकडी/एमएल-5/2013

ये नॉन-ज्युडिशियल स्टाम्प रूपये 100/- (अक्षरे रूपये एक सौ मात्र) किता - एक कुल नग एक वास्ते पूरक संविदा वास्ते जिला अजमेर की तहसील केकडी के राजस्व गांव में डेर मुमकिन नदी नालों बालों से (खसरों के अनुसार) निकलने वाला खनिज बजरी का खनन पट्टा क्षेत्रफल 1025.70 हेक्टर राज्य सरकार के पत्रांक-प-7(19)खान/गुप-2/2013 दिनांक 00-03-2013 द्वारा खनन पट्टा हेतु आवश्यक पूर्तियां किये जाने का मंशा पत्र (एल.ओ.आई.) श्री भरतसिंह पुत्र श्री शिवदयाल सिंह शेखावत निवासी 336 मोहन नगर- बी. बी.जे.एस कॉलोनी झोधपुर के पक्ष में जारी किया गया था जिसकी पालना में पार्टी द्वारा भारत सरकार के यहां पर्यावरण क्लीयरेंस हेतु वन एवं पर्यावरण मंत्रालय से प्राप्त करने हेतु आवेदन पत्र प्रस्तुत कर 11.07.2013 की प्रस्तुत की है एवं खनन योजना अधीक्षण खनि अभियन्ता जयपुर वृत्त जयपुर के पत्रांक-अखअ/माईनिंग प्लान/बजरी/प-397/2013/3529 दिनांक 28.06.2013 से अनुमोदित करा प्रस्तुत कर दिया है।

माननीय सर्वोच्च न्यायालय द्वारा सिविल अपील संख्या-9703-9706/13 एस.एल.पी. (सिविल) संख्या-34134/2013 एवं एस.एल.पी. सिविल संख्या-34811/13 में पारित आदेश दिनांक 25.11.2013 के अनुसरण में विषयाकित आवेदित क्षेत्र में खनन कार्य करने हेतु अस्थाई कार्यानुमति दिनांक 28.02.2014 तक के लिये दी गयी जिसके क्रम में राज्य सरकार के आदेश क्रमांक- प-7(19)खान/गुप-2/2013 दिनांक 19.12.2013 द्वारा कार्यानुमति आदेश जारी किये गये। दिनांक 19.12.2013 द्वारा जारी आदेश के क्रम में पट्टाधारी द्वारा समस्त औपचारिकतायें प्रस्तुत की जिसके क्रम में रूपये 1000/- के नॉन-ज्युडिशियल स्टाम्प पेपर पर स्वीकृती आदेशों में वर्णित शर्तों का उल्लेख करते हुये संविदा का निष्पादन दिनांक 29.12.2013 को किया गया।

चूंकि राज्य सरकार के पत्रांक-प-20(8)खान/गुप-2/2013-पार्ट-II जयपुर दिनांक 28.02.2014 के द्वारा निर्देश दिये है कि माननीय सर्वोच्च न्यायालय के आदेश दिनांक 25.01.2014 की पालना में एल.ओ.आई. धारकों के पक्ष में दिनांक 28.02.2014 तक जारी अस्थाई खनन

लगातार पेज नम्बर-2

-2-

Mathore
P.A.H.
निखलेश लोहे

h
(सं. 1000/2013)
अभियन्ता
आयुक्त जयपुर वृत्त
अजमेर

84
(सं. 1000/2013)
अभियन्ता
आयुक्त जयपुर वृत्त
अजमेर

-2-

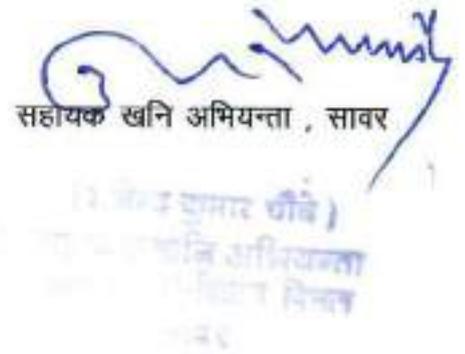
कार्यानुमति को माननीय सर्वोच्च न्यायालय के निर्णय दिनांक 24.02.2014 की अनुपालना में आगामी सुनवाई तिथि दिनांक 31.03.2014 तक बढ़ायी जाती है, उक्त जारी आदेश के अनुसार आज दिनांक 29.2.14 को पूरक संविदा का निष्पादन किया गया। अतः कार्यानुमति दिनांक 31-03-2014 तक प्रभावी रहेगी एवं पूर्व में किये गये संविदा निष्पादन में उल्लेखित शर्तें पूर्ववत् रहेगी के लिये प्रयुक्त है।


हस्ताक्षर पट्टाधारी

P. A. H.

गिरधर सिंह


(मोस्ट्रान साम)
खनि अभिनव
खान एवं वृत्तान्त विभाग
अजमेर


सहायक खनि अभियन्ता, सावर
(वि. वि. सुमार पी. वि.)
खनि अभिनव
खान एवं वृत्तान्त विभाग
अजमेर

- साक्षी ① Raja Singh s/o Gyanendra Singh
② Digvijay Singh s/o Narendra Singh.

1354

BHARAT SINGH SHEKHAWAT

45, PASCHIM VIHAR, VAISAHALI NAGAR, JAIPUR (JAIPUR)
Phone: (+91 141) 2339307 Mobile: +91 8875001251

सेवामें,

दिनांक : 28.10.2014

श्रीमान सहायक खनि अभियन्ता,
खान एवं भूविज्ञान विभाग,
सावर, अजमेर

विषय : खनन पट्टा क्षेत्र 1025.70 है0 क्षेत्र जिला अजमेर की तहसील केकड़ी में गैर मुमकिन नदी, नालों, बालो से (खसरो के अनुसार) निकलने वाला खनिज बजरी के बावत।

महोदय,

निवेदन है कि माननीय सर्वोच्च न्यायालय के निर्देशानुसार अस्थाई खनन अनुमति के तहत उक्त क्षेत्र में खनन कार्य हमारे द्वारा दिनांक 30.12.2013 से प्रारम्भ किया गया है और समय-समय पर बढ़ाई गयी अवधि के अनुसरण में प्रभावशील है।

2. निविदा के समय बजरी दरों पर नियंत्रण का कोई प्रावधान नहीं होने के कारण हमने 30,75,210/- रुपये की रिजर्व प्राइस के स्थान पर 23,48,00,000/- रुपये की निविदा भरी थी और तदनुरूप ही 50 प्रतिशत राशि विभाग के पास जमा है। श्रीमान जिला कलेक्टर, अजमेर द्वारा खनन स्थल पर निर्धारित बिक्री दरें व्यावहारिक रूप से तर्क संगत नहीं है।

3. इस सम्बन्ध में आपका ध्यान माननीय राजस्थान उच्च न्यायालय में दरों की गणना के लिए प्रस्तुत प्रपत्र की ओर दिलाना चाहते हैं उसमें केकड़ी की गणना में पिट माउथ पर लागत दर 195.03 रुपये दर्शायी है जबकि पिट माउथ पर बिक्री दर 110 रुपये निर्धारित की गयी है, साथ ही जबकि भराई की दर मात्र 20 रुपये टन दर्शायी है जबकि निकटतम देवली टंके में यही दर 65 रुपये है, पेढे आदि की दर देवली में 30 रुपये है जबकि यहाँ 10 रुपये ही है। ऐसी स्थिति में निरन्तर घाटा उठाकर खनन कार्य को चालू रखना संभव नहीं है।

4. अतएव हम 01.11.2014 से उक्त क्षेत्र में अस्थाई खनन अनुमति के तहत कार्य संचालन बन्द कर रहे हैं।

5. 31.10.2014 तक देय समस्त राशि हमने विभाग में जमा करा दी है और बची हुई रक्कत बुकें एवं विवरण हम नवम्बर, 2014 के प्रथम सप्ताह में विभाग को जमा करा देंगे।

6. MMCR 1986 के Rule 8 के तहत पर्यावरण अनुमति प्राप्त होकर अनुबन्ध निष्पादन तक, हम प्रतिमाह 8 प्रतिशत डेडरेंट जमा कराते रहेंगे और पर्यावरण अनुमति प्राप्त होने पर नियमित लीज का संचालन करने के लिए भी पाबन्द रहेंगे।

उपरोक्त 30/10/14

सहायक खनि अभियन्ता
खान एवं भू-विज्ञान विभाग

संलग्नकः

1. अजमेर गणना प्रपत्र
2. टॉक, कलेक्टर का गणना प्रपत्र।

प्रतिलिपि :

1. श्रीमान प्रमुख शासन सचिव, खान एवं पेट्रोलियम विभाग, सचिवालय जयपुर।
2. श्रीमान निदेशक, खान विभाग, उदयपुर।
3. श्रीमान जिला कलेक्टर, अजमेर।

भवदीय

(Signature)

भरत सिंह शेखावत

राजस्थान सरकार
खान (ग्रुप-2) विभाग

1973
26/9/17

25/9/17

क्रमांक:प.7(19)खान/ग्रुप-2/2013

जयपुर, दिनांक: 15 SEP 2017

आदेश

श्री भरत सिंह पुत्र श्री शिव दयाल सिंह शेखावत निवासी 336, मोहन नगर-बी, बीजेएस कोलोनी, जोधपुर (राज.) के पक्ष में जिला अजमेर की तहसील केकड़ी के गैर-मुमकिन नदी-नालों से निकलने वाले खनिज बजरी क्षेत्र 1025.70 हेक्टेयर का खनन पट्टा राजस्थान अप्रधान खनिज सियायत नियम, 1986 के अन्तर्गत पांच वर्ष की अवधि हेतु स्वीकृत करने बाबत मंशा पत्र (एल.ओ.आई.) दिनांक 20.03.2013 से जारी किया गया।

माननीय सर्वोच्च न्यायालय द्वारा सिविल अपील संख्या-9703-9706/13, एच.एल.पी. (सिविल) संख्या-34134/2013 एवं एच.एल.पी.(सिविल) संख्या-34811/2013 में पारित आदेश दिनांक 25-11-2013, दिनांक 24.02.2014 एवं दिनांक 27.03.2014 के अनुसरण में आवेदित क्षेत्र में खनन कार्य हेतु अस्थाई कार्यानुमति अग्रिम आदेश तक के लिए जारी की गई। अस्थाई कार्यानुमति के तहत एल.ओ.आई. होल्डर के द्वारा दिनांक 29.12.2013 से संविदा (करार) करवाया गया।

एलओआई धारक द्वारा पर्यावरण क्लीयरेंस प्रस्तुत नहीं करने तथा दिनांक 31.10.2014 से खनन कार्य बंद करने पर सहायक खनि अभियन्ता द्वारा एलओआई/अस्थाई कार्यानुमति की शर्तों के उल्लंघन के संबंध में दिनांक 05.04.2017 से पन्द्रह दिवसीय नोटिस जारी किया गया। उक्त नोटिस का जवाब एलओआई धारक द्वारा दिनांक 10.04.2017 से प्रस्तुत किया गया जिसे निदेशालय द्वारा संतोषप्रद नहीं मानते हुए पत्र दिनांक 31.08.2017 से मंशा पत्र एवं अस्थाई कार्यानुमति निरस्त करने हेतु प्रस्तावित किया है।

अतः एलओआई धारक द्वारा विभाग के नोटिस दिनांक 05.04.2017 की पालना नहीं करने के कारण मंशा पत्र व अस्थाई कार्यानुमति को निरस्त कर, आवेदन पत्र आवेदन शुल्क जप्त करते हुए एतद्वारा अस्थीकृत किया जाता है।

आज्ञा से,

(इकबाल सिंह)
संयुक्त शासन सचिव

प्रतिलिपि निम्नांकित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु:-

1. महालेखाकार, राजस्थान, जयपुर
2. निदेशक, खान एवं भू-विज्ञान विभाग, राजस्थान, उदयपुर को उनके पत्र क्रमांक 1229 दिनांक 31-08-2017 के सन्दर्भ में।
3. जिला कलक्टर, अजमेर
4. अतिरिक्त निदेशक (खान), खान एवं भू-विज्ञान विभाग, जयपुर जोन, जयपुर
5. अदीक्षक खनि अभियन्ता-वृत्त, खान एवं भू-विज्ञान विभाग, अजमेर
6. सहायक खनि अभियन्ता, खान एवं भू-विज्ञान विभाग, सावर
7. श्री भरत सिंह पुत्र श्री शिव दयाल सिंह शेखावत निवासी 336, मोहन नगर-बी, बीजेएस कोलोनी, जोधपुर (राज.) द्वारा सहायक खनि अभियन्ता, सावर।
8. रक्षित पत्रावली।

(इकबाल सिंह)
सहायक शासन सचिव

F. No. J-11015/222/2013-IA. II (M)
Government of India
Ministry of Environment, Forest and Climate Change
Impact Assessment Division

Indira Paryavaran Bhavan
 Prithvi Wing, 2nd Floor, Aliganj,
 JorBagh Road, New Delhi-110 003

Dated: 3rd February, 2022

To,
 M/s Bharat Singh,
 Mohan Nagar, BJS Colony, Jodhpur (Raj.) – 342006.

Subject: River Sand Mining Project (Minor Mineral) (Khari River Bed) with proposed production capacity of 30.0 Lakh TPA (ROM) by M/s Bharat Singh, located at Revenue villages of Tehsil-Kekri, DistrictAjmer, Rajasthan (MLA 1025.70ha) - Environmental Clearance – regarding-

Sir,

This has reference to the proposal of M/s Bharat Singh vide proposal no. IA/RJ/MIN/20311/2013 for mining of River Sand (Minor Mineral) with proposed production capacity of 30.0 Lakh TPA (ROM). The mine lease area is located at village (s)-Chausla, Chandthali, Bajta, Devkhedi, Dhundhari, Tankawas, NayaGaonMehrukala, Bhandawas, Gulgaon, Sadara, Sadari, Rajpura, Banediya, Mehrukala, Aamli, Balapura, Gothra, Devpura, Kadera&Alambo, Tehsil-Kekri& District-Ajmer, Rajasthan in the mine lease area of 1025.70ha. The mine lease area lies on the Khari River bed. The Latitudes and Longitudes of the mine lease area lies between 25°49'30.81"N to 25°50'3.30"N and 75°01'23.74"E to 75°20'56.48"E on Survey of India toposheet numbers 450/1, 450/5. The Project is located in Seismic zone-II.

2. The proposal of TOR was considered by the Expert Appraisal Committee in its 10th Meeting held during 21st–23rd August, 2013 to determine the Terms of Reference (TOR) for undertaking detailed EIA study. The TOR was issued by MoEF&CC vide letter No. J-11015/ 222/2013-IA.II (M), dated 15th October, 2013. The Proponent submitted the EIA/EMP Report online to the Ministry for seeking environmental clearance after conducting Public Hearing.

3. The mine lease area is 1025.70ha which is Khari River. No forest land is involved. Letter of Intent (LOI) for grant of mining lease for minor mineral River Sand over an area of 1025.70ha has been granted by the Govt. of Rajasthan, vide letter No P-7(19)/Khan/Group-2/2013 dated 20.03.2013 for the period of 5 years. The Mining Plan has been approved by Director, Mines and Geology, Govt. of Rajasthan; vide letter no.3527/Mine Plan, dated 28.06.2013. Department of Mines And Geology, Rajasthan

issued Rajasthan Minor Mineral Concession Rule, 2017 (RMMCR, 2017) on 1.3.2017. That Rule 5 (4) of RMMCR, 2017 provides for completion of all formalities by LOI Holder and execution of lease within 13 months from the notification of the Rules i.e. from 1.3.2017. Riversand mining leases in Rajasthan were issued LOI in year 2013 and by virtue of Hon'ble Supreme Court order dated 25.11.2013, 82 Lol holders (out of 105) were issued temporary work permit without EC. Hon'ble Supreme Court in SLP 10587/2019 gave judgement on 11.11.2021 and directed State government to amend Rule 5(4) as per finding of Central Empowered Committee. In compliance of the above mentioned judgement, Rajasthan Government issued a Gazette notification on 16.11.2021 and extended validity of Lol to 68 months from issuance of rule i.e. 1.3.2017. Therefore, as per notification dated 16.11.2021 Lol is valid till 31st October 2022.

4. Mining is by Semi-Mechanized opencast method. Excavation will be carried out up to a maximum depth of 3 meters from surface of deposit and not less than one meter from the water level of the River Channel whichever is reached earlier. Proponent has informed that 1015.45 ha area will be used for excavation, and 3.75 ha for the green belt development. The site elevation is 358m – 316m AMSL. The Ground water depth is 6-8m bgl in pre-monsoon season and 5-6 m bgl in post-monsoon season. The total water requirement is 21 KLD including water demand for domestic purpose, dust suppression and plantation development which shall be met by tanker supply. No Objection Certificate from Gram Panchayat has been obtained in this regard. The working is proposed on higher elevations; no ground water interception during the mining operations is envisaged.

5. Project Proponent has reported that mining will be done leaving a safety distance from the banks i.e. 15% of the width of the River from both the banks. Mining will be done only during day time and completely stopped in monsoon season. No mining will be done in the zone of 100m on either side of the structure/bridge. Project Proponent reported that there will be construction of ramps, temporary rest shelters during operational phase and these will be removed at the time of mine closure.

6. Mineral will be transported through road. Project Proponent has made the Traffic Analysis survey and reported that 500 no. of trucks will be deployed per day (20 tonnes capacity each) which increase 2250 PCUs per day and the level of service (LOS) remains up to "A" & "B". Project Proponent reported that roads will be repaired regularly and maintained in good condition. A Supervisor will be appointed to regulate the traffic movement near site. Speed breakers and signage will be maintained at all the sensitive places.

7. Project Proponent reported that no National Parks, Wildlife Sanctuaries, Tiger Reserves fall within the study area (10 km radius of the mine boundary). There is one Protected Forest and three Reserved Forest. State Government of Rajasthan vide letter no. 1323 dated 05.01.2015 has confirmed that the lease does not fall in Aravali range.

8. The baseline data was generated for the period during October 2013 to December 2013. The parameters for water and air quality were within permissible limits. The Committee deliberated the baseline data collected by the Project Proponent. Project Proponent reported that no R&R plan is applicable for this project as the mine lease area lies entirely on the River bed and there is no establishment on the site.

9. Public Hearing for the proposed Project was conducted on 29.05.2014 at 03.00 pm at Govt. Secondary School, Village Tankawas, Tehsil-Kekri, Ajmer. The Public Hearing was presided over by Mr. Yashoda Nandan Srivastava, Additional District Collector II. The representatives from the Rajasthan State Pollution Control Board were also present. The issues raised during the Public Hearing were also considered and discussed during the meeting, which inter-alia, included that priority to local people in employment, effective implementation of measures to control dust pollution, water conservation measures, social and other village development activities and not to harm nearby fields. Project Proponent has made the Action Plan with budgetary provisions. The Committee deliberated and is of the view that PP needs to implement the Action Plan and the Implementation Report has to be submitted to the Regional Office of the MoEF&CC every six months.

10. The cost of the Project is Rs 7.0 Crores. The Proponent has earmarked Rs. 3.0 Lakhs towards Environmental Protection Measures and Rs. 26.0 Lakhs per annum towards recurring expenses. Proponent informed that Rs. 36.0 Lakhs have been earmarked towards CSR activities for next five years of mining operation. The Project Proponent has also made a submission that in accordance to Hon'ble Supreme Court of India's orders dated 25.11.2013, 24.02.2014 and 27.03.2014 (In Civil Appeal No. 9703-9706 of 2013) production of ~4,69,588 Tonnes of Bajri has been made during October 2014 to March 2015.

11. The Committee deliberated at length on the information submitted by PP and recommended the Proposal during 29-30 April, 2015 for environmental clearance for Mining of Mineral Sand (Minor Mineral) with proposed production capacity of 30.0 Lakhs TPA (ROM) in the MLA 1025.70ha.

12. Hon'ble Supreme Court vide order dated 11.11.2021 in the Interlocutory Application No.29984 of 2021 in Special Leave Petition (Civil) No. 10587 of 2019 Bajri Lease Lol Holders Welfare Society Vs Ors considered the report submitted by CEC, in which the relevant recommendations are as follows:

"The MoEF&CC will issue EC in respect of all the valid Lol holders recommended by the EAC in its meeting held during 2014-2016 without insisting on submission of scientific study report as a precondition for grant of EC within a period of three months. MoEF&CC shall also prescribe detailed methodology in consultation with CMPDI for undertaking replenishment study during the course of mining as discussed in para 11 (iii) of this Report".

Hon'ble Supreme Court has approved the recommendations made by the CEC for implementation forthwith.

13. Central Mine Planning and Design Institute (CMPDI) has prescribed the detailed methodology for undertaking replenishment study. A copy of report is enclosed. Project proponent is directed to carry out replenishment studies as per the methodology prescribed by CMPDI and under the overall supervision, monitoring and control of the State Mining Department. The State Mining Department shall ensure strict adherence to the procedure and methodology prescribed by CMPDI for conducting replenishment study and ensure that such replenishment study report is submitted at the prescribed time as mentioned in the report of CMPDI and that appropriate necessary action is taken based on such replenishment study report.

14. In compliance to Hon'ble Supreme Court order dated 11.11.2021, the Ministry of Environment, forest and Climate Change has examined the proposal in accordance with the Environmental Impact Assessment Notification, 2006 and further amendments thereto; and after accepting the recommendation of EAC meeting held during 29-30 April, 2015, here by decided to accord the Environmental Clearance (EC) under the provisions thereof to the above mentioned proposal of M/s Bharat Singh for production of 30 lakhs (TPA) of Sand/Bajri from 1025.70ha at Revenue villages of Tehsil-Kekri, District Ajmer, Rajasthan.

A. Specific Conditions

(i) Project Proponent shall appoint an Occupational Health Specialist for Regular and Periodical medical examination of the workers engaged in the Project and records maintained; also, Occupational health check-ups for workers having some ailments like BP, diabetes, habitual smokers, etc. shall be undertaken once in six months and necessary remedial/preventive measures taken accordingly. Recommendations of National Institute for Labour for ensuring good occupational environment for mine workers would also be adopted; All the old age people of the surrounding villages may be provided medical facilities; (ii) Project Proponent shall appoint a Monitoring Committee to monitor the replenishment study, traffic management, levels of production, River Bank erosion and maintenance of Road etc.; Proponent to ensure that fluoride free drinking water needs to be provided to the villagers; (iii) Transport of mineral will not be done through any of the villages; (iv) Project Proponent shall ensure that the road maynot be damaged due to transportation of the mineral; and transport of minerals will be as per IRC Guidelines with respect to complying with traffic congestion and density; (v) Implementation of Action Plan on the issues raised during the Public Hearing. The Proponent shall complete all the tasks as per the Action Plan submitted with the budgetary provisions during the Public Hearing; (vi) The pollution due to transportation load on the environment will be effectively controlled & water sprinkling will also be done regularly. Vehicles with PUC only will be allowed to ply. The mineral transportation shall be carried out through covered trucks only and the vehicles carrying the mineral shall not be overloaded. Project should obtain 'PUC' certificate for all the vehicles from authorized pollution testing centre; (vii) Washing of all transport vehicle should be done inside the mining lease; and (viii) "Environmental Clearance is subject to final outcome of Hon'ble High Court of Rajasthan and other Court of Law, if any. (ix)

PP shall implement the conditions prescribed in Enforcement & Monitoring Guidelines for Sand Mining 2020, as applicable for PP and also SoP issued by the Rajasthan State Government for prevention of illegal river sand mining in the state and (x) Replenishment study report- Central Mine Planning and Design Institute (CMPDI) has prescribed the detailed methodology for undertaking replenishment study. A copy of report is enclosed. Project proponent is requested to submit the replenishment study report in one year, as per methodology prescribed by CMPDI (xi) Permissible Mining of River Bed Material (Sand/Bajri) shall be limited to 30 lakhs (TPA) from an effective mineable area of 1025.70ha, with a maximum minable depth of 1 meter. The permissible minable material of 30 lakhs (TPA) will be valid till one year from the day of issuance of the EC. (xii) For subsequent period, PP shall submit fresh annual replenishment study to MoEF&CC for amendment in EC for mineable quantity and maximum permission depth for mining based on the scientific findings of replenishment study. Such study shall be placed before EAC for appraisal for next three years to assess rate of deposition and accordingly, minable production capacity and depth can be prescribed based on trends analysis, provided it is found scientifically satisfactory by the EAC. The placing of the study report before EAC is mandatory for initial three years.

B. Special Conditions:

Impact Category	S.No.	Environmental Conditions
Stakeholder Engagement	1.	In the case of private land not owned by the lease holder an Engagement affidavit should be obtained regarding consent of the concerned land owner (s) for carrying out the mining operation.
	2.	Stakeholder awareness and ability to raise concerns and getting it to be addressed.
	3.	Implementation of Action Plan on the issues raised during the Public Hearing. The Proponent shall complete all the tasks as per the Action Plan submitted with the budgetary provisions during the Public Hearing.
	4.	Having valid lease and all the permits is essential.
	5.	To establish a Monitoring Committee including Local Panchayat, to check on traffic due to transportation and submit an annual report on the same.
	6.	The directions given by the Hon'ble Supreme Court of India vide order dated 27.02.2012 in Deepak Kumar case [SLP(C) Nos. 19628-19629 of 2009] and order dated 05.08.2013 of the Hon'ble National Green Tribunal in application No. 171/2013 may be strictly followed.
	7.	All the provisions made and restrictions imposed

		as covered in the Minor Mineral Rule, shall be complied with, particularly regarding Environment Management Practices and its fund management and Payment of compensation to the land owners.
Sustainable Practices	Mining	8. No River sand mining be allowed in rainy season.
		9. To submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased / stopped accordingly till the replenishment is completed.
		10. Mining shall be done in layers to avoid ponding effect and after first layer is excavated, the process will be repeated for the next layers.
		11. To maintain safety and stability of Riverbanks i.e. 3 meter or 10% of the width of the River whichever is more will be left intact as no mining zone.
		12. No stream should be diverted for the purpose of sand mining. No natural water course and/ or water resources are obstructed due to mining operations.
		13. No blasting shall be resorted to in River mining and without permission at any other place.
		14. Depending upon the location, thickness of sand, deposition, agricultural land/Riverbed, the method of mining may be manual, semi-mechanized or mechanized; however, manual method of mining shall be preferred over any other method.
Monitoring the Mining of Mineral and its Transportation		15. The EC holder shall keep a correct account of quantity of mineral mined out, dispatched from the mine, mode of transport, registration number of vehicle, person in-charge of vehicle and mine plan. This should be produced before officers n of Central Government and State for inspection.
		16. For each mining lease site the access should be controlled in a way that vehicles carrying mineral from that area are tracked and accounted for.
		17. Use of technology - like Bar Coding, Information and Communications Technology (ICT), Web based and ICT enabled services, mobile SMS App etc. to account for weight of mineral being taken out of the lease area and the number of trucks moving out with the mineral shall be made.
Noise Management		18. Noise arising out of mining and processing shall be abated and controlled at source to keep within

		permissible limit.
	19.	Restricted working hours. Sand mining operation has to be carried out between 6 am to 7 p.m.
Air Pollution and Dust Management	20.	The pollution due to transportation load on the environment will be effectively controlled and water sprinkling will also be done regularly.
	21.	Air Pollution due to dust, exhaust emission or fumes during mining and processing phase should be controlled and kept in permissible limits specified under environmental laws.
	22.	The mineral transportation shall be carried out through covered trucks only and the vehicles carrying the mineral shall not be overloaded. Wheel washing facility should be installed and used.
Management of Visual Impact	23.	The mining operations are to be done in a systematic manner so that the operations shall create a major visual impact on the site.
Bio-Diversity Protection	24.	Restoration of flora affected by mining should be done immediately. Twice the number of trees destroyed by mining to be planted preferably of indigenous species.
	25.	No mining lease shall be granted in the forest area without forest clearance in accordance with the provisions of the Forest Conservation Act, 1980 and the rules made thereunder.
	26.	Protection of turtle and bird habitats shall be ensured.
	27.	Spring sources should not be affected due to mining activities. Necessary Protection measures are to be incorporated.
Management of Instability and Erosion	28.	The EC should stipulate conditions for adequate steps to check soil erosion and control debris flow etc. by constructing engineering structures.
	29.	Use of oversize material to control erosion and movement of sediments.
	30.	No overhangs shall be allowed to be formed due to mining and mining shall not be allowed in area where subsidence of rocks is likely to occur due to steep angle of slope.
	31.	No extraction of stone/ boulder/ sand in landslide prone areas.
	32.	Controlled clearance of riparian vegetation to be undertaken.
Waste Management	33.	Site clearance and tidiness is very much needed to have less visual impact of mining.
	34.	Rubbish burial shall not be done in the Rivers.
Pollution Prevention	35.	Effluent discharge should be kept to the minimum and it should meet the standards prescribed.

Protection of Infrastructure	36.	Mining shall not be undertaken in a mining lease located in 200-500 meter of bridge, 200 meter upstream and downstream of water supply / irrigation scheme, 100 meters from the edge of National Highway and railway line, 50 meters from a reservoir, canal or building, 25 meter from the edge of State Highway and 10 meters from the edge of other roads except on special exemption by the Sub-Divisional level Joint Inspection Committee.
	37.	Mining activities shall not be done for mine lease where mining can cause danger to site of flood protection works, places of cultural, religious, historical, and archaeological importance.
Enhancement of Road Safety	38.	Vehicles used for transportation of sand are to be permitted only with fitness and PUC Certificates.
	39.	Junction at take-off point of approach road with main road be properly developed with proper width and geometry required for safe movement of traffic by concession holder at his own cost.
	40.	Project Proponent shall ensure that the road may not be damaged due to transportation of the mineral; and transport of minerals will be as per IRC Guidelines with respect to complying with traffic congestion and density.
	41.	No stacking allowed on road side and also along National Highways.
Closure and Reclamation of Mined Out Area	42.	The Project Proponent shall undertake phased restoration, reclamation and rehabilitation of land affected by mining and completes this work before abandonment of mine.
	43.	Site specific plan with eco-restoration should be in place and implemented.
	44.	Health and safety of workers should be taken care of.
Health and Safety	45.	Transport of mineral will not be done through villages / habitations.
	46.	The Project Proponent shall make arrangement for drinking water, first aid facility (along with species specific anti-venom provisioning) in case of emergency for the workers.
	47.	Project Proponent shall implement the Disaster Management Plan if the mine lease area is located in Seismic Zone-IV. Project Proponent shall appoint a Committee to have a check over any disaster to warn workers well before for the safety of the workers. Emergency helpline number will be displayed at all levels.
	48.	Project Proponent shall appoint an Occupational

		Health Specialist for Regular and Periodical medical examination of the workers engaged in the Project and records maintained; also, Occupational health check-ups for workers having some ailments like BP, diabetes, habitual smokers, etc. shall be undertaken once in six months and necessary remedial/preventive measures taken accordingly. Recommendations of National Institute for Labour for ensuring good occupational environment for mine workers would also be adopted.
Monitoring the Impact of Mining	49.	The Project Proponent shall report monitoring data on replenishment, traffic management, levels of production, River Bank erosion and maintenance of Road etc.

C. Standard conditions

I. Statutory compliance

- 1) The EC granted to the project/ activity is strictly under the provisions of the EIA Notification, 2006 and its amendments issued from time to time. It does not tantamount/ construe to approvals/ consent/ permissions etc. required to be obtained or standards / conditions to be followed under any other Acts/ Rules/ Subordinate legislations, etc., as may be applicable to the project..
- 2) This Environmental Clearance (EC) is subject to orders/ judgment of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, Common Cause Conditions as may be applicable.
- 3) The Project proponent complies with all the statutory requirements and judgment of Hon'ble Supreme Court dated 2nd August,2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors before commencing the mining operations.
- 4) The State Government concerned shall ensure that mining operation shall not be commenced till the entire compensation levied, if any, for illegal mining paid by the Project Proponent through their respective Department of Mining & Geology in strict compliance of Judgment of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India &Ors.
- 5) The Project Proponent shall follow the mitigation measures provided in MoEFCC's Office Memorandum No. Z-11013/57/2014-IA.II (M), dated 29th October, 2014, regarding "Impact of mining activities on Habitations-Issues related to the mining Projects wherein Habitations and villages are the part of mine lease areas or Habitations and villages are surrounded by the mine lease area".
- 6) The Project Proponent shall obtain necessary prior permission of the competent authorities for drawl of requisite quantity of surface water and from CGWA for withdrawal of ground water for the project.



- 7) A copy of EC letter will be provided to concerned Panchayat / local NGO etc. by PP. if any, from whom suggestion / representation has been received while processing the proposal.
- 8) The Project Authorities should widely advertise about the grant of this EC letter by printing the same in at least two local newspapers, one of which shall be in vernacular language of the concerned area. The advertisement shall be done within 7 days of the issue of the clearance letter mentioning that the instant project has been accorded EC and copy of the EC letter is available with the State Pollution Control Board/Committee and web site of the Ministry of Environment, Forest and Climate Change (www.parivesh.nic.in). A copy of the advertisement may be forwarded to the concerned MoEFCC Regional Office for compliance and record.

II. Air quality monitoring and preservation

- 9) The Project Proponent shall install a minimum of 3 (three) online Ambient Air Quality Monitoring Stations with 1 (one) in upwind and 2 (two) in downwind direction based on long term climatological data about wind direction such that an angle of 120° is made between the monitoring locations to monitor critical parameters, relevant for mining operations, of air pollution viz. PM10, PM2.5, NO₂, CO and SO₂ etc. as per the methodology mentioned in NAAQS Notification No. B-29016/20/90/PC/II, dated 18.11.2009 covering the aspects of transportation and use of heavy machinery in the impact zone. The ambient air quality shall also be monitored at prominent places like office building, canteen etc. as per the site condition to ascertain the exposure characteristics at specific places. The above data shall be digitally displayed within 03 months in front of the main Gate of the mine site.
- 10) Effective safeguard measures for prevention of dust generation and subsequent suppression (like regular water sprinkling, metalled road construction etc.) shall be carried out in areas prone to air pollution wherein high levels of PM10 and PM2.5 are evident such as haul road, loading and unloading point and transfer points. The Fugitive dust emissions from all sources shall be regularly controlled by installation of required equipment/ machineries and preventive maintenance. Use of suitable water-soluble chemical dust suppressing agents may be explored for better effectiveness of dust control system. It shall be ensured that air pollution level conform to the standards prescribed by the MoEFCC/ Central Pollution Control Board.

III. Water quality monitoring and preservation

- 11) Regular monitoring of the flow rate of the springs and perennial nallahs flowing in and around the mine lease shall be carried out and records maintain. The natural water bodies and or streams which are flowing in an around the village, should not be disturbed. The Water Table should be nurtured so as not to go down below the pre-mining period. In case of any water scarcity in the area, the Project Proponent has to provide water to the villagers for their use. A provision for regular monitoring of water table in open dug wall located in village should be incorporated to ascertain the impact of mining over ground water table. The Report on changes in Ground water level and quality shall be submitted on si-

monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department / State Pollution Control Board.

- 12) Project Proponent shall regularly monitor and maintain records w.r.t. ground water level and quality in and around the mine lease by establishing a network of existing wells as well as new piezo-meter installations during the mining operation in consultation with Central Ground Water Authority/ State Ground Water Department. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department / State Pollution Control Board.
- 13) The Project Proponent shall undertake regular monitoring of natural water course/ water resources/ springs and perennial nallahs existing/ flowing in and around the mine lease and maintain its records. The project proponent shall undertake regular monitoring of water quality upstream and downstream of water bodies passing within and nearby/ adjacent to the mine lease and maintain its records. Sufficient number of gullies shall be provided at appropriate places within the lease for management of water. PP shall carryout regular monitoring w.r.t. pH and included the same in monitoring plan. The parameters to be monitored shall include their water quality vis-à-vis suitability for usage as per CPCB criteria and flow rate. It shall be ensured that no obstruction and/ or alteration be made to water bodies during mining operations without justification and prior approval of MoEFCC. The monitoring of water courses/ bodies existing in lease area shall be carried out four times in a year viz. pre- monsoon (April-May), monsoon (August), post-monsoon (November) and winter (January) and the record of monitored data may be sent regularly to Ministry of Environment, Forest and Climate Change and its Regional Office, Central Ground Water Authority and Regional Director, Central Ground Water Board, State Pollution Control Board and Central Pollution Control Board. Clearly showing the trend analysis on six-monthly basis.
- 14) Project Proponent shall plan, develop and implement rainwater harvesting measures on long term basis to augment ground water resources in the area in consultation with Central Ground Water Board/ State Groundwater Department. A report on amount of water recharged needs to be submitted to Regional Office MoEFCC annually.
- 15) Industrial waste water (workshop and waste water from the mine) should be properly collected and treated so as to conform to the notified standards prescribed from time to time. The standards shall be prescribed through Consent to Operate (CTO) issued by concerned State Pollution Control Board (SPCB). The workshop effluent shall be treated after its initial passage through Oil and grease trap.
- 16) The water balance/water auditing shall be carried out and measure for reducing the consumption of water shall be taken up and reported to the Regional Office of the MoEF&CC and State Pollution Control Board/Committee.

IV. Noise and vibration monitoring and prevention

- 17) The illumination and sound at night at project sites disturb the villages in respect of both human and animal population. Consequent sleeping disorders and stress

may affect the health in the villages located close to mining operations. Habitations have a right for darkness and minimal noise levels at night. PPs must ensure that the biological clock of the villages is not disturbed; by orienting the floodlights/ masks away from the villagers and keeping the noise levels well within the prescribed limits for day /night hours.

- 18) The Project Proponent shall take measures for control of noise levels below 85 dBA in the work environment. The workers engaged in operations of HEMM, etc. should be provided with ear plugs /muffs. All personnel including laborers working in dusty areas shall be provided with protective respiratory devices along with adequate training, awareness and information on safety and health aspects. The PP shall be held responsible in case it has been found that workers/ personals/ laborers are working without personal protective equipment.

V. Mining plan

- 19) The Project Proponent shall adhere to the working parameters of mining plan which was submitted at the time of EC appraisal wherein year-wise plan was mentioned for total excavation i.e. quantum of mineral, waste, over burden, inter burden and top soil etc. No change in basic mining proposal like mining technology, total excavation, mineral & waste production, lease area and scope of working (viz. method of mining, overburden & dump management, O.B & dump mining, mineral transportation mode, ultimate depth of mining etc.) shall not be carried out without prior approval of the Ministry of Environment, Forest and Climate Change, which entail adverse environmental impacts, even if it is a part of approved mining plan modified after grant of EC or granted by State Govt. in the form to Short Term Permit (STP), Query license or any other name.

VI. Land reclamation

- 20) The reject/waste generated during the mining operations shall be stacked at earmarked waste dump site(s) only. The physical parameters of the waste dumps like height, width and angle of slope shall be governed as per the approved Mining Plan as per the guidelines/circulars issued by DGMS w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of waste dumps.

VII. Transportation

- 21) No Transportation of the minerals shall be allowed in case of roads passing through villages/ habitations. In such cases, PP shall construct a 'bypass' road for the purpose of transportation of the minerals leaving an adequate gap (say at least 200 meters) so that the adverse impact of sound and dust along with chances of accidents could be mitigated. All costs resulting from widening and strengthening of existing public road network shall be borne by the PP in consultation with nodal State Govt. Department. Transportation of minerals through road movement in case of existing village/ rural roads shall be allowed in consultation with nodal State Govt. Department only after required strengthening such that the carrying capacity of roads is increased to handle the traffic load. The pollution due to transportation load on the environment will be effectively controlled and water sprinkling will also be done regularly. Vehicular emissions shall be kept under control and regularly monitored. Project should obtain

Pollution Under Control (PUC) certificate for all the vehicles from authorized pollution testing centers.

- 22) The Main haulage road within the mine lease should be provided with a permanent water sprinkling arrangement for dust suppression. Other roads within the mine lease should be wetted regularly with tanker-mounted water sprinkling system. The other areas of dust generation like crushing zone, material transfer points, material yards etc. should invariably be provided with dust suppression arrangements. The air pollution control equipments like bag filters, vacuum suction hoods, dry fogging system etc. shall be installed at Crushers, belt-conveyors and other areas prone to air pollution. The belt conveyor should be fully covered to avoid generation of dust while transportation. PP shall take necessary measures to avoid generation of fugitive dust emissions.

VIII. Green Belt

- 23) The Project Proponent shall undertake all precautionary measures for conservation and protection of endangered flora and fauna and Schedule-I species during mining operation. A Wildlife Conservation Plan shall be prepared for the same clearly delineating action to be taken for conservation of flora and fauna. The Plan shall be approved by Chief Wild Life Warden of the State Govt.

IX. Public hearing and human health issues

- 24) Project Proponent shall make provision for the housing for workers/labors or shall construct labor camps within/outside (company owned land) with necessary basic infrastructure/ facilities like fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche for kids etc. The housing may be provided in the form of temporary structures which can be removed after the completion of the project related infrastructure. The domestic waste water should be treated with STP in order to avoid contamination of underground water.
- 25) The activities proposed in Action plan prepared for addressing the issues raised during the Public Hearing shall be completed as per the budgetary provisions mentioned in the Action Plan and within the stipulated time frame. The Status Report on implementation of Action Plan shall be submitted to the concerned Regional Office of the Ministry along with District Administration.

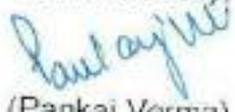
X. Miscellaneous

- 26) The Project Proponent shall prepare digital map (land use & land cover) of the entire lease area once in five years purpose of monitoring land use pattern and submit a report to concerned Regional Office of the MoEF&CC.
- 27) The Project Authorities should inform to the Regional Office regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
- 28) The Project Proponent shall submit six monthly compliance reports on the status of the implementation of the stipulated environmental safeguards to the MOEF&CC.

& its concerned Regional Office, Central Pollution Control Board and State Pollution Control Board.

- 29) A separate 'Environmental Management Cell' with suitable qualified manpower should be set-up under the control of a Senior Executive. The Senior Executive shall directly report to Head of the Organization. Adequate number of qualified Environmental Scientists and Mining Engineers shall be appointed and submit a report to RO, MoEFCC.
- 30) The concerned Regional Office of the MoEFCC shall randomly monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the MoEFCC officer(s) by furnishing the requisite data / information / monitoring reports.
- 31) The mining lease holders shall, after ceasing mining operations, undertake re-grossing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc.
- 15 The Ministry or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
16. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attracts action under the provisions of Environment (Protection) Act, 1986.
17. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/ High Court and any other Court of Law relating to the subject matter.
- 18 Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
19. This issues with the approval of Competent Authority

Encl:As above:

Yours faithfully,

 (Pankaj Verma)
 Scientist 'E'

Copy to:

1. The Secretary, Ministry of Mines, Government of India, Shastri Bhawan, New Delhi-110 001.
2. The Secretary, Department of Mines & Geology, Government of Rajasthan, Secretariat, Jaipur.

3. The Secretary, Department of Environment, Government of Rajasthan, Secretariat, Jaipur.
4. The Secretary, Department of Forests, Government of Rajasthan, Secretariat, Jaipur.
5. The Chief Wildlife Warden, Government of Rajasthan, Jaipur.
6. The Dy. Director General of Forests (C), Ministry of Environment, Forest and Climate Change, Integrated Regional Office, Jaipur, A-209 & 218, AranyaBhawan, Mahatma Gandhi Road, Jhalana Institutional Area, Jaipur - 304002, Rajasthan.
7. The Chairman, Central Pollution Control Board, Parivesh Bhawan, CBD-cum-Office Complex, East Arjun Nagar, Delhi-110032.
8. The Member Secretary, Central Ground Water Authority, 18/11, Jam Nagar House, Man Singh Road, New Delhi-110011.
9. The Chairman, Rajasthan State Pollution Control Board, Jaipur, Rajasthan.
10. The Controller General, Indian Bureau of Mines, Indira Bhavan, Civil Lines, Nagpur-440 001.
11. The District Collector, Ajmer District, Government of Rajasthan.
12. Guard File.
13. MoEF&CC Website.

Pankaj Verma
(Pankaj Verma)
Scientist 'E'

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राजस्थान सरकार
खान एवं पेट्रोलियम (ग्रुप-2) विभाग

क्रमांक प.10(23)खान/ग्रुप-2/2012

जयपुर, दिनांक 4 OCT 2022

निदेशक,
खान एवं भूविज्ञान विभाग,
उदयपुर।

विषय: माननीय राजस्थान उच्च न्यायालय, जोधपुर खण्डपीठ एवं जयपुर खण्डपीठ के आदेश दिनांक 22.04.2022 एवं 07.05.2022 की पालना में खनिज बजरी के संबंधित प्रकरणों के संबंध में।

सन्दर्भ: आपके पत्र दिनांक 24.06.2022 एवं दिनांक 05.07.2022।

महोदय,

उपरोक्त विषयान्तर्गत माननीय राजस्थान उच्च न्यायालय, जोधपुर खण्डपीठ एवं जयपुर खण्डपीठ के आदेश दिनांक 22.04.2022 एवं 07.05.2022 की पालना में निदेशालय द्वारा खनिज बजरी से संबंधित प्रकरणों में निरस्त मंशापत्रों को बहाल करने/नहीं करने एवं बहाल किये जाने की स्थिति में डायज नॉन अवधि की गणना खनन कार्य बन्द करने की दिनांक से या अस्वीकृति आदेश दिनांक से या दिनांक 16.11.2017 (माननीय उच्चतम न्यायालय के स्थगन आदेश) में से किस दिनांक से की जावें, के संबंध में निम्न प्रकरणों में निर्णयानुसार कार्यवाही की जानी है:-

क्र.सं.	विषय
1	श्री नवल किशोर गुप्ता 391.75 हेक्टर जिला धौलपुर की तहसील सेपठ एवं धौलपुर खनि अभियंता, धौलपुर प.6(10)खान/ग्रुप-2/2013
2	मैसर्स चाण्डक एसो. 177.64 हेक्टर जिला टोंक की तहसील उनियारा सहायक खनि अभियंता, टोंक
3	श्री नवल किशोर गुप्ता 232.92 हेक्टर जिला धौलपुर की तहसील बसेडी एवं बाडी खनि अभियंता, धौलपुर
4	श्री पंकज सिंह पुत्र श्री शिशुपाल सिंह 433.93 हेक्टर जिला अजमेर की तहसील सरवाड सहायक खनि अभियंता, नसीराबाद प.7(4)खान/ग्रुप-2/2013
5	मैसर्स श्री मातेश्वरी मिनरल्स 1936.13 हेक्टर जिला झुन्झुनू की तहसील खेतडी एवं बुहाना तथा जिला सीकर की तहसील नीमकाथाना सहायक खनि अभियंता, झुन्झुनू प.7(23)खान/ग्रुप-2/2013
6	श्री नरीत्ताम सिंह जादौन 2031.98 हेक्टर जिला दीसा की तहसील दीसा सहायक खनि अभियंता, दीसा प.7(6)खान/ग्रुप-2/2013
7	श्री भरत सिंह 1025.70 हेक्टर जिला अजमेर की तहसील केकडी सहायक खनि अभियंता, अजमेर प.7(19)खान/ग्रुप-2/2013
8	मैसर्स चाण्डक एसो. 1260.96 हेक्टर जिला टोंक की तहसील टोडारायसिंह सहायक खनि अभियंता, टोंक प.7(9)खान/ग्रुप-2/2013

2. मा.उच्च न्यायालय जोधपुर के आदेश दिनांक 22.04.2022 के क्रम में।

क्र.सं.	विषय
1	सर्वश्री शिवा कॉर्पोरेशन इण्डिया लि. 681.23 हेक्टर जिला चित्तौडगढ़ की राशमी सहायक खनि अभियंता, चित्तौडगढ़ प.10(23)खान/गुप-2/2012
2	श्री हिम्मत सिंह 668.96 हेक्टर जिला जोधपुर की तहसील ओसिया खनि अभियंता, जोधपुर प.8(13)खान/गुप-2/2013
3	श्री शेर सिंह पुत्र श्री मंगल सिंह 67.23 हेक्टर जिला नागौर की तहसील परबतसर खनि अभियंता, मकराना प.7(2)खान/गुप-2/2013
4	श्री आशु सिंह भाटी, 77.50 हेक्टर जिला चित्तौडगढ़ की तहसील गंगरार खनि अभियंता, चित्तौडगढ़
5	श्री अभिमन्यु चौधरी 287.58 हेक्टर जिला भीलवाड़ा की तहसील सहाडा खनि अभियंता, भीलवाड़ा
6	श्री अभिषेक चौधरी 836.13 हेक्टर जिला भीलवाड़ा की तहसील रायपुर खनि अभियंता, भीलवाड़ा प.10(8)खान/गुप-2/2013
7	सर्वश्री शिवा कॉर्पोरेशन इण्डिया लि. 450.89 हेक्टर जिला चित्तौडगढ़ की चित्तौडगढ़ अधीक्षण खनि अभियंता, उदयपुर प.10(21)खान/गुप-2/2012
8	श्री आशु सिंह भाटी 624.39 हेक्टर जिला भीलवाड़ा की तहसील शाहपुरा खनि अभियंता, भीलवाड़ा प.10(9)खान/गुप-2/2013
9	सर्वश्री राजस्थान फोर्ट एण्ड पैलेस 286.43 हेक्टर जिला चित्तौडगढ़ की तहसील बेगू खनि अभियंता, चित्तौडगढ़
10	डी.बी.एस.ए. 669/2018 पारस सेठी 54.68 हेक्टर जिला बाडमेर की तहसील चोहटन सहायक खनि अभियंता, बाडमेर

उक्त प्रकरणों में सक्षम स्तर से निम्नानुसार निर्णय लिया गया है:-

मंशा पत्र अस्वीकृति आदेशों को अपास्त करते हुए इन्हें बहाल किया जावे तथा माननीय सर्वोच्च न्यायालय के निर्णय अनुसार पैरा 231/एन के तृतीय विकल्प (माननीय उच्चतम न्यायालय के आदेश दिनांक 11.11.2021 में बिन्दु संख्या एफ में दिये गये निर्देशों अनुसार खनिज बजरी के वास्तविक खनन की अवधि से शेष अवधि तक) अनुसार कार्यवाही की जावे।

अतः उपरोक्त प्रकरणों में नियमानुसार अविलम्ब कार्यवाही किया जाना सुनिश्चित करावे।

भवदीया,

Sd/-
(नीतू बारूपाल)
उप शासन सचिव

डी.बी.एस.ए.

प्रतिलिपि: विशिष्ट सहायक, माननीय मंत्री खान एवं गोपालन विभाग, राजस्थान सरकार को सूचनार्थ प्रेषित है।

उप शासन सचिव

राजस्थान सरकार
खान एवं पेट्रोलियम (ग्रुप-2) विभाग

क्रमांक: प.7(19)खान/ग्रुप-2/2013

जयपुर, दिनांक 3 MAR 2023

आदेश

श्री भरत सिंह पुत्र श्री शिवदयाल सिंह शेखावत, निवासी 338, मोहन नगर बी, बी.जे.एस. कॉलोनी, जोधपुर (राज.) के पक्ष में सहायक खान अभियन्ता, सावर के क्षेत्राधिकार में जिला अजमेर की राहसील केकड़ी से निकलने वाला खनिज बजरी क्षेत्र 1025.70 हेक्टेयर का खनन पट्टा स्वीकृति हेतु मंशा पत्र (एल.ओ.आई.) शासन के समसंख्यक पत्र दिनांक 20.03.2013 से जारी किया गया।

माननीय सर्वोच्च न्यायालय द्वारा Petition (s) for Special Leave to Appeal (c) No (s) 34811/2013 नवीन शर्मा बनाम राजस्थान राज्य एवं अन्य में पारित आदेश दिनांक 16.11.2017 से राज्य में खनिज बजरी के समस्त 82 खनन पट्टों/अस्थाई कार्यानुमति क्षेत्र में खनन कार्य तुरन्त प्रभाव से रोक लगा दी गई। माननीय सर्वोच्च न्यायालय के उक्त निर्णय के अनुसरण में निदेशालय द्वारा पत्र दिनांक 17.11.2017 से खनिज बजरी के समस्त खनन पट्टों/अस्थाई कार्यानुमति क्षेत्र में खनन कार्य तुरन्त प्रभाव से बन्द कराये जाने के निर्देश दिये गये, जिसकी पालना में उक्त खनन पट्टा क्षेत्र में खनन गतिविधियाँ तुरन्त प्रभाव से बन्द कराई गई। परन्तु उक्त मंशा पत्र के तहत मंशापत्र धारक द्वारा दिनांक 01.11.2014 से स्वयं ही खनन कार्य बंद कर दिया गया।

मंशा पत्र धारक द्वारा अस्थाई कार्यानुमति की शर्तों एवं संविदा का उल्लंघन किए जाने पर शासन आदेश दिनांक 15.09.2017 से मंशा पत्र एवं अस्थाई कार्यानुमति सहित आवेदन पत्र निरस्त किया गया। मंशा पत्रधारक द्वारा माननीय उच्च न्यायालय, जयपुर में विशेष अपील संख्या 419/2018 प्रस्तुत की गई। विशेष अपील संख्या 419/2018 में माननीय उच्च न्यायालय, जयपुर द्वारा निर्णय दिनांक 07.05.2022 के द्वारा माननीय उच्चतम न्यायालय निर्णय दिनांक 11.11.2021 के तहत नियम 5(4) में किए गए संशोधन के दृष्टिकोण 3 माह में निर्णय करने के निर्देश दिए गए। शासन द्वारा इस निर्णय के विरुद्ध अपील नहीं करने का निर्णय लिया गया है।

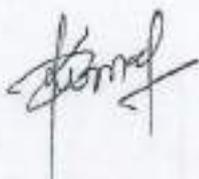
शासन के पत्र दिनांक 14.10.2022 के द्वारा मंशा पत्र अस्वीकृति आदेशों को अपारत करत हुए बहाल करने तथा माननीय उच्चतम न्यायालय के निर्णय दिनांक 11.11.2021 के निर्देशानुसार खनिज बजरी के वास्तविक खनन की अवधि से शेष अवधि तक, ड्राईज-नॉन अवधि मानी जाकर कार्यवाही किये जाने का निर्णय लिया गया।

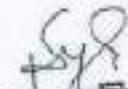
अतः, निदेशालय के प्रस्ताव दिनांक 27.03.2023 के अनुसार श्री भरत सिंह के पक्ष में ड्राईज-नॉन पीरियड की अवधि दिनांक 02.11.2014 से दिनांक 28.12.2018 (4 वर्ष 01 माह 26 दिवस) तक मानते हुये खनन पट्टा स्वीकृति आदेश की पालना में कब्जा संभलाये जाने की दिनांक से 4 वर्ष 01 माह 26 दिवस तक की अवधि के लिये मंशा पत्र को बहाल करते हुए राजस्थान अप्रधान खनिज रियायत नियमावली, 2017 में अंकित निबंधों एवं प्रतिबंधों तथा समय-समय पर हुये संशोधनों के अतिरिक्त निम्न शर्तों पर एतद्वारा स्वीकृत किया जाता है:-

1	खनिज	बजरी
2	क्षेत्रफल	1025.70 हेक्टेयर
3	अवधि	दिनांक 28-12-2013 से 28-12-2018 तक

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		डाईज नॉन विरीयड (04 वर्ष 01 माह एवं 28 दिवस) जोड़े जाने से खनन पट्टा अवधि इरा आदेश के तहत कब्जा संभलाये जाने की दिनांक से 04 वर्ष 01 माह एवं 28 दिवस तक
4	प्रिमियम राशि	23,48,00,000/- उक्त राशि का रिथर भाटक एवं रॉयल्टी में समायोजन नहीं होगा।
5	रिथर भाटक	30,77,100/- प्रतिवर्ष कार्यानुमति की तिथि से 01-11-2014 देय होगा। पुनः कब्जा संभलाये जाने की दिनांक से 04 वर्ष 01 माह एवं 28 दिवस तक राशि रूपये 61,64,200/- प्रतिवर्ष की दर से। (संविदा निष्पादन से पूर्व कार्यानुमति की शर्तों के अनुसार राशि जमा करावेगा)
6	प्रतिभूति राशि	राजस्थान अप्रधान खनिज रियायत नियमावली, 2017 के नियम 19 तथा इसमें समय समय पर संशोधन के अनुसार।
7	परफोरमेंस प्रतिभूति	राजस्थान अप्रधान खनिज रियायत नियमावली, 2017 के नियम 20 तथा इसमें समय समय पर संशोधन के अनुसार।
8	द्वितीय आश्वासन	राजस्थान अप्रधान खनिज रियायत नियमावली, 2017 के नियम 29(14) तथा इसमें समय समय पर संशोधन के अनुसार।
9	सीमांकन शुल्क	राजस्थान अप्रधान खनिज रियायत नियमावली, 2017 के नियम 91(2) के अनुसार राशि रूपये 50,000/- सीमांकन शुल्क जमा कराकर क्षेत्र का सीमांकन करावेगा।
10	अधिशुल्क	रूपया 45/- प्रति टन एवं राजस्थान अप्रधान खनिज रियायत नियमावली, 2017 की द्वितीय अनुसूची में समय समय पर होने वाले संशोधन अनुसार।
11	डीएमएफ ड्रस्ट कण्ड	रॉयल्टी राशि की 10 प्रतिशत राशि के बराबर एवं डीएमएफटी रुल्स 2018 में समय समय पर होने वाले संशोधन अनुसार।
12	आर.एस.एम.ई. टी.	रॉयल्टी राशि की 2 प्रतिशत राशि के बराबर एवं आर.एस.एम.ई.टी. रुल्स 2020 में समय समय पर होने वाले संशोधन अनुसार।
13	भूतल भाटक	जैसा की राजस्व अधिकारी निर्धारित करें।
14	अन्य धार	राजकीय नियमानुसार।
15	अन्य शर्तें	<ol style="list-style-type: none"> पट्टाधारी निविदा की शर्त, खनन पट्टे की संविदा एवं राजस्थान अप्रधान खनिज रियायत नियमावली, 2017 के प्रावधानों तथा उसमें समय-समय पर होने वाले संशोधनानुसार पालना करने हेतु बाध्य होगा। माननीय उच्चतम न्यायालय, नई दिल्ली के समक्ष दायर एस.एल.पी. संख्या 10587/2019 बजरी लीज एल.ओ.आई. होल्डर्स वेलफेयर सोसायटी बनाम राजस्थान राज्य व अन्य में सेन्ट्रल एम्पावर्ड कोर्टी द्वारा प्रस्तुत रिपोर्ट दिनांक 23-12-2020 के पैरा संख्या 11(iii) लीज डीड का पार्ट होगा तथा इस रिपोर्ट के पैरा संख्या 11(ii) में चर्चित प्रक्रिया तथा दिशा निर्देशों की पालना करने हेतु पट्टाधारी बाध्य होगा। भीके पर किसी भी प्रकार का राजस्व सीमा संबंधी विवाद होने की स्थिति में राजस्व व खनिज विभाग द्वारा संयुक्त रूप से मीका निरीक्षण किया जाकर आवश्यक निर्णय किया जावेगा जो अंतिम होगा। खनन पट्टे की अवधि के दौरान आगामी अवधि के लिये नियमानुसार नवीन खनन पट्टा दिये जाने की प्रक्रिया प्रारम्भ करने पर पट्टाधारी की कोई आपत्ति विचारणीय नहीं होगी। बजरी दोहन के संबंध में माननीय न्यायालयों एवं शासन द्वारा समय-समय पर दिये जाने वाले आदेशों की पालना हेतु पट्टाधारी बाध्य होगा। पट्टाधारी को पर्यावरण मंत्रालय द्वारा जारी होने वाली पर्यावरण क्लीयरेंस में अंकित शर्तों/निर्देशों की पूर्ण पालना सुनिश्चित करनी होगी तथा इसके अतिरिक्त पर्यावरण मंत्रालय द्वारा समय-समय पर जारी होने वाले निर्देशों की पालना करनी होगी। साथ ही पट्टाधारी द्वारा पर्यावरण मंत्रालय से इन्वायरमेंट क्लीयरेंस (ई.सी.) प्राप्त होने के पश्चात ही क्षेत्र में खनन कार्य प्रारम्भ कर




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	7 पट्टा संविदा पंजीयन के उपरान्त संबंधित प्रदूषण नियंत्रण मण्डल से कन्सेंट टू आपरेट प्राप्त कर प्रस्तुत करना होगा तथा खनन कार्य की अनुमति जारी की जावेगी।

नोट :-

1. अनुदानी राजस्थान अप्रधान खनिज रियायत नियमावली, 2017 के नियम 21(1) के तहत संविदा निष्पादन हेतु स्वीकृति आदेश प्राप्ति की तिथि से 3 माह की अवधि में अंतर प्रिमियम राशि, वार्षिक स्थिर भाटक, प्रतिभूति राशि, परफोरमेन्स प्रतिभूति राशि, वित्तीय आश्वासन की राशि व निर्धारित राशि के नॉन ज्यूडिशियल स्टाम्प पेपर प्रस्तुत कर संविदा निष्पादन करायेगा।
2. अनुदानी को संविदा निष्पादन से पूर्व अस्थाई कार्यानुमति के तहत कार्यानुमति की शर्तों के अनुसार किये गये खनिज के निर्गमन का अधिशुल्क निर्धारण अनुसार समस्त बकाया जमा करानी होगी। बकाया न होने पर ही संविदा निष्पादन कराया जायेगा।
3. अनुदानी द्वारा अब तक प्रिमियम मद में जमा समस्त राशि यदि प्रिमियम राशि से कम है तो अंतर राशि जमा करानी होगी एवं अधिक राशि जमा होने पर रिफण्ड/समायोजित की जायेगी।
4. अनुदानी द्वारा एल.ओ.आई. की अवधि बढ़ाने हेतु अब तक लेट फीस के रूप में राशि जमा कराई गई है। वह समस्त राशि रिफण्ड/समायोजित की जायेगी। क्योंकि खनन पट्टे की अवधि अस्थाई कार्यानुमति की तिथि से मानी है।
5. अनुदानी द्वारा संविदा प्रपत्र प्राप्त होने की तिथि से 2 माह की अवधि में संविदा का पंजीयन करा प्रस्तुत नहीं करने पर जमा प्रिमियम राशि, प्रतिभूति राशि व परफोरमेन्स प्रतिभूति राशि जब्त करते हुये राजस्थान अप्रधान खनिज रियायत नियमावली, 2017 के नियम 21(4) के अन्तर्गत स्वीकृति आदेश को प्रतिसंहृत (रिवोक) कर दिया जायेगा।
6. अनुदानी द्वारा संविदा निष्पादन हेतु राजस्थान अप्रधान खनिज रियायत नियमावली, 2017 के नियम 21(1) के तहत वांछित पूर्तियां कर 3 माह की अवधि में संविदा निष्पादन नहीं कराने पर बिना किसी पूर्ण सूचना के जमा प्रिमियम राशि, प्रतिभूति राशि, परफोरमेन्स प्रतिभूति राशि जब्त करते हुये नियम 21(4) के अन्तर्गत स्वीकृति आदेश को प्रतिसंहृत (रिवोक) कर दिया जायेगा।
7. खनन पट्टा पंजीयन से पूर्व कार्यानुमति की शर्तों के अनुसार राशि जमा करायेगा (प्रिमियम राशि को छोड़कर) जो स्थिर भाटक में समायोजन किया जायेगा। यदि उक्तानुसार जमा राशि स्थिर भाटक से कम है तो उतनी अंतर राशि अलग से जमा कराई जायेगी। परन्तु स्थिर भाटक से अधिक जमा होती है तो उक्त अधिक राशि को अधिक अधिशुल्क में माना जायेगा।



राज्यपाल की आज्ञा से,

Sd/-
(नीतू बारूपाल)
शासन उप सचिव


सहायक खनिज अभियंता
खान एवं भू-विज्ञान विभाग
सावर

प्रतिलिपि निम्न को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है:-

1. महालेखाकार, राजस्थान, जयपुर।
2. निदेशक, खान एवं भू-विज्ञान विभाग राजस्थान, उदयपुर को उनके पत्र क्रमांक निदे/प-2(ए-1)अज/बजरी/2012-00462/3487997 दिनांक 27.03.2023 के क्रम में।
3. जिला कलक्टर, अजमेर।
4. अतिरिक्त निदेशक (खान), खान एवं भू-विज्ञान विभाग, जयपुर-जोन, जयपुर।
5. अधीक्षण खनि अभियंता, अजमेर।
6. सहायक खनि अभियंता, सावर।
7. श्री भरत सिंह पुत्र श्री शिवदयाल सिंह शेखावत, निवासी 336, मोहन नगर बी, बी.जे.एस. कॉलोनी, जोधपुर (राज.) द्वारा सहायक खनि अभियंता, सावर।
8. रक्षित पत्रायली।

शासन उप सचिव

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 सहायक खनि अभियंता
 खान एवं भू-विज्ञान विभाग
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सत्यमेव जयते

INDIA NON JUDICIAL
Government of Rajasthan



e-Stamp

1460/23

Certificate No.	: IN-RJ87380195589412V
Certificate Issued Date	: 27-Mar-2023 11:22 AM
Account Reference	: NONACC (SV) (3024204/ KEKRI/ RJ-AJ
Unique Doc. Reference	: SUBIN-RJRJ302420463974230242849V
Purchased by	: BHARAT SINGH
Description of Document	: Article 33(ii) Lease Deed after public auction or an allotment or sold by by Govt./ULBs/State Enterprises : Lease period 1 to 5 year
Property Description	: BAJRI LEASE
Consideration Price (Rs.)	: 0 (Zero)
First Party	: BHARAT SINGH
Second Party	: NA
Stamp Duty Paid By	: BHARAT SINGH
Stamp Duty Payable (Rs.)	: 5,000 (Five Thousand only)
Surcharge for Infrastructure Development (Rs.)	: 500 (Five Hundred only)
Surcharge for Propagation and Conservation of Cow (Rs.)	: 500 (Five Hundred only)
Surcharge for Relief from Natural and Man-made Calamities (Rs.)	: 500 (Five Hundred only)
Stamp Duty (Rs.)	: 6,500 (Six Thousand Five Hundred only)



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(सहायक खनि अमियन्ता विभाग)

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अजमेर

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खान एवं भू-विज्ञान विभाग
सावर

PU 0007688624

Secretary (P&R)

1. This certificate is of the stamp duty paid on the certificate of sale of immovable property in the State of Rajasthan.
2. The certificate is valid for the purpose of registration of the certificate of sale of immovable property.
3. The certificate is valid for the purpose of registration of the certificate of sale of immovable property.

1378

FORM NO. 6
FORM OF MINING LEASE
[See Rule 21 (2)]

ML No.- 5/2013

This indenture made this 30 March day of 2023 between the Governor of the State of Rajasthan (hereinafter referred to as the Government which expression shall, where the context so admits, include his successors in office and assigns) of the one part

and

When the lessee is an individual श्री भरत सिंह शेखावत पुत्र श्री शिवदयाल सिंह शेखावत, निवासी 336, मोहन नगर बी, बी.जे.एस. कॉलोनी, जोधपुर (Name of person) (hereinafter referred to as the "lessee" which expression shall where the context so admits, include his heirs, executors, administrators, representatives, and permitted assigns)

or

When the lessee is a registered firm N/A (Name & address of 1st partner) and N/A (Name and address of 2nd partner) and N/A (Name and address of 3rd partner) all carrying on business in partnership under the firm name and style of (Name of the Firm) N/A registered under the Indian Partnership Act, 1932 (9 of 1932) and having their registered office at N/A (Address of the firm) (hereinafter referred to as "lessees" which expression shall, when the context so admits be deemed to include all the partners of the said firm, their respective heirs, executors, legal representative and permitted assigns)

or

When the lessee is a registered Company N/A (Name of the Company) and Company registered under N/A (Act under which incorporated) and having its registered office at N/A (Address of the company) (hereinafter referred to as the "lessee" which expression shall, where the context so admits be deemed to include its successors and permitted assigns) of the other part.

BACKGROUND:

- A. The lessee had participated in an electronic auction for grant of a mining lease, pursuant to which the lessee has become eligible for grant of a mining lease or had been granted a prospecting licence or letter of intent has been issued or mining lease has been sanctioned with respect to which the lessee has completed the requirements under the Rajasthan Minor Mineral Concession Rules, 2017 (hereinafter referred to as the said rules) for grant of a mining lease.
- B. Accordingly, the State Government is now executing this deed for grant of a lease to the lessee in consideration of the fee, royalties, covenants and agreements hereinafter reserved and contained on the part of the lessee to be paid, observed and performed.

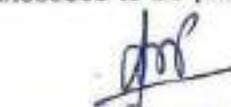
The State Government hereby grants the mining lease for बजरी mineral in respect of the lands hereinafter described in clause 1(b) and has/have deposited with the Government the sum of Rs. 15,37,605/- एफडीआर नं. 50300733132832 दिनांक 05.01.2023 as security, Rs. 30,75,210/- एफडीआर नं. 50300733131193 दिनांक 05.01.2023 as performance security and Rs. 30,00,000/- एफडीआर. नं. 50300733127312 दिनांक 05.01.2023 as financial assurance.

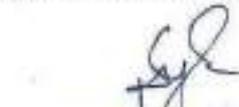
Now therefore this deed witnesses and the parties hereto hereby agree as follows:-

1. Demises:

- (1) In consideration of the rents and royalties covenants and agreements hereinafter contained and on the part of the lessee/lessees to be paid, observed and performed the Government hereby




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जोधपुर

grants and demises upto the lessee/lessees, all these mines/beds/veins/seams of (hereinafter referred to as the said minerals) situated, lying and being in or under the lands which are referred to hereinafter and subject of other provisions of this lease.

- (2) The area of said lands is as follows (hereinafter referred to as the said lands or the leased area).
- (3) The lessee/lessees shall hold the premises hereby granted and demised from the date of registration for period of 05 (29-13-2013 से दिनांक 28-12-2018 तक हाईज-नॉन पीरियड (04 वर्ष 01 माह 26 दिवस) जोड़े जाने से खनन पट्टा अवधि कब्जा सम्भलये जाने की दिनांक से 04 वर्ष 01 माह 26 दिवस तक) years thence next ensuing.

2. Liberties, powers and privileges to be exercised and enjoyed by the lessees:

The following liberties, powers and privileges may be exercised and enjoyed by the lessee/lessees subject to the other provisions of this lease:

- (1) To enter upon land and search for, win, work etc.- Liberty and powers at all times during the terms hereby demised to enter upon the said lands and to search for, mine, bore, dig, drill for, win, work, dress, process, convert, carry away and dispose of the said minerals.
- (2) To sink, drive and make pits, shaft and inclines etc.- Liberty and powers for or in connection with any of the purposes mentioned in this clause to sink, drive, make, maintain and use in the said lands, and pits, shafts, inclines, drifts, levels, water-ways, air-ways and other works and to use, maintain, deepen or extend any existing works of the like nature in the said lands.
- (3) To bring and use machinery and equipment- Liberty and power for or in connection with any of the purposes mentioned in this clause to erect, construct, maintain and use on or under the said lands any engines, machinery, plant, dressing floors, furnaces, coke ovens, brick kilns, workshops, store houses, bungalows, godowns, sheds and other buildings and other works and conveniences on the like nature on or under the said lands.
- (4) To use water from streams etc- Liberty and power for or in connection with any of the purposes mentioned in this clause but subject to the rights of any existing or future lessees and with the written permission of the Collector to appropriate and use water from any stream, water courses, springs or other source in or upon the said lands and to divert, step up of dam any such stream or water course and collect or impound. Any such water and to make, construct and maintain any watercourse, culverts drains or reservoirs but not so as to deprive any cultivated land, villages, buildings or watering places for a livestock of a reasonable supply of water as before accustomed nor in any way to foul or pollute any stream or spring provided that the lessee/lessees shall not interfere with the navigation in any navigable stream nor shall divert such stream without previous written permission of the government.

3. Restriction as to the exercise of the liberties etc.:

The liberties, powers and privileges granted under clause 2 are subject to the following restrictions and subject to the other provisions of this lease:-

- (1) The mining operations within 45 meters of the public works etc.- The lessee shall not carry on or allow to be carried on, any mining operations at any point within a distance of forty five meters from any railway line except under and in accordance with the written permission of the railway administration concerned or under or beneath any ropeway or ropeway trestle or station except under and in accordance with the written permission of the authority owning the ropeway or from any public roads (excluding mines approach road/village roads), reservoir, canal, other public place, buildings or pillars of railway and road bridge or inhabited site except with the previous permission of the Collector or any other officer authorised by the State or Central Government and otherwise then in accordance with such instructions, restrictions and conditions either general or specific as may be attached to such permissions. The said distance of forty five meters



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shall be measured in the case of public roads (excluding mines approach road/village roads), railway, reservoir or canal horizontally from the outer toe of the bank or the outer edge of the cutting as the case may be and in case of a building horizontally from the plinth thereof. The lessee shall not, in the case of mines approach road/village roads (including any track shown in the revenue record as village road), allow any working to be carried on within a distance of ten meters of the outer edge of the cutting except with the previous permission of the Collector or any other officer duly authorized by the State/Central Government in this behalf and otherwise than in accordance with such directions, restrictions and additions, either general or special, which may be attached to such permission.

- (2) Permission for surface operation in a land not already in use- Before using for surface operation and land which has not already been used for such operations. The lessee/lessees shall give to the Collector of the District one calendar month previous notice in writing specifying the situation and the extent of the land proposed to be so used and the purpose for which the same is required and the said land shall not be so used if objection is issued by the Collector within one month after receipt by him of such notice unless the objection so stated shall on reference to the Government be a mulled or waived.
4. The lessee/lessees hereby covenants with the Government as following:
- (1) Covenants in accordance with the Rajasthan Minor Mineral Concession Rules, 2017. The lessee/lessees shall pay royalty on the quantity of the said mineral dispatched from or consumed within the leased area at the rates specified in Schedule-II appended to the Rajasthan Minor Mineral Concession Rules, 2017: Provided that the said rates shall be liable to be revised by the Government and such revision shall apply to this lease subject to the condition that the enhancement in the rate of royalty shall not be made more than once during any period of three years.
- (2) Surface rent and other payments-
- (a) The lessee shall pay premium amount as specified in the Rajasthan Minor Mineral Concession Rules, 2017.
- (b) The lessee/lessees shall pay for the surface area used by him/them (for the purpose of mining) surface rent equal to the land revenue payable under the Rajasthan Land Revenue Act, 1956 or any other law in force to the Land Revenue Department of State.
- (c) The lessee shall, in addition to royalty, pay to the District Mineral Foundation Trust as per the rates specified in the District Mineral Foundation Trust Rules, 2016, as amended from time to time.
- (3) Dead Rent-The lessee/lessees shall also pay for every year, the yearly dead rent in advance as determined, from time to time:

Provided further that where mining lease is granted with the condition that the lessee shall commence mining operations after obtaining environment clearance, in such case dead rent shall be payable after commencement of mining operations or one year from the date of registration of lease deed, whichever is earlier.

- (4) Rate and payment of dead rent etc.- Subject to the provisions of sub-clause (3) above as from the day of the registration of the lease, the lessee/lessees shall pay to the Government for each year the minimum annual royalty as "dead rent" of Rs. 61,54,200 /- in the office of the Mining Engineer/Assistant Mining Engineer subject as aforesaid. This provision will also apply to the payment of royalty, District Mineral Foundation Trust or any other charges. Surface rent will be deposited with the Revenue Department.



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- (5) Revised security, performance security and financial assurance- The lessee shall pay difference amount of security and performance security as per revised dead rent. The lessee shall also pay difference amount of financial assurance if area used for mining and allied activities increases.
- (6) Dump removal charges- The lessee/lessees shall pay such amount per year or part thereof to the Government for ecological restoration of mines and quarries in the said area at such time and such rate as may be fixed by the Government, from time to time.
- (7) To pay compensation for damage and indemnify the Government- The lessee/lessees shall make and pay such reasonable satisfaction and compensation for all damage, injury or disturbance which may be done by him/them in exercise of the powers granted by the lease and shall indemnify the Government against all claims which may be made by third parties in respect of such damage, injury or disturbance.
- (a) To indemnify against all claims and to pay compensation for infringement of rights of third person- The lessee/lessees shall make and pay such reasonable satisfaction and compensation as may be assessed by lawful authority in accordance with the law in force on the subject for all damage, injury or disturbance which may be done by him/them in exercise of the powers granted by this lease and shall indemnify and keep indemnified fully and completely the State Government against all claims which may be made by any person or persons in respect of any such damage, injury or disturbance and all costs and expenses in connection therewith.
- (b) To pay a wage not less the minimum wage prescribed by the Central or State Government from, time to time.
- (c) To comply with the provisions of the Mines Act, 1952.
- (d) To comply with the provisions of the Rajasthan Minor Mineral Concessions Rules 2017.
- (8) Not to injure tree- The lessee/lessees shall not cut or injure any tree in area of his/their lease without the previous sanction in writing from the competent authority.
- (9) To maintain boundary and intermediate pillars- The lessee/lessees shall at his/their own expense erect and at all times maintain and keep in repair boundary and intermediate pillars according to the demarcation shown in the plan annexed hereto and as specified in clause (iv) of sub-rule (1) of rule 28.
- (10) Not to erect buildings etc. on certain places- The lessee/lessees shall not erect any building or carry or any surface operations on any public pleasure grounds, places of worship, scared graves, burial grounds or village sites for houses, public roads or other places which the competent authority may determine as public grounds to bring within this restriction.
- (11) To commence mining operations within six months and carry them on properly- The lessee/lessees shall commence mining operations within six months from the date of the lease to him/them and thereafter carry on such operations effectively in a proper skilful and workman like manner both as regards prevention of waste by removal of sufficient overburden careful storage of waste and drainage and as regards removal of all valuable minerals within the mine. The lessee/lessees shall work in workman like manner for systematic, scientific and environment friendly mining so as to ensure systematic development, conservation of mineral deposits, protection of environment and safety of man and machinery.
- (12) Accounts- The lessee/lessees shall keep correct accounts showing the quantity and particulars of all minerals obtained from the mine, detail of mineral sold or dispatched, and the number of persons employed therein and also complete plans of the mine and shall allow any officer of the Department at any time to examine such accounts and mine plan and shall furnish him with such information and return in respect of aforesaid matter as he may require.



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- (13) Abiding by Rules- The lessee/lessees shall abide by all existing Acts and rules enforced by the Government of India or the State Government and all such other Acts or rules as may be enforced, from time to time in respect of working of the mines and other matters affecting safety, health, environment and convenience of the lessee/lessees or of the public.
- (14) To allow facilities to other mineral concession or permit holders- The lessee/lessees shall allow existing and future mineral concession or permit holders of any land which is comprised in or adjoins or is approachable by the land held by the lessee/lessees, reasonable facilities for access thereto.
- (15) To allow entry of officers- The lessee/lessees shall allow any officer of the Department or any other officer authorised by the Central or State Government in this behalf to enter upon the premises comprised in the lease for the purpose of inspecting the same and abide by instruction issued by him from time to time regarding the conservation and development of minerals and the related matters.
- (16) Building erected by Lessee- The lessee/lessees may erect on the area granted to him, any building required for bonafied purpose and such building shall be the property of the Government after the expiry of the lease or earlier determination or surrender of the lease:

Provided that the provisions of this clause shall not be applicable for lessee/lessees of mining lease for mineral bajri (river sand):

- (17) To report accident and discovery of any other mineral- The lessee/lessees shall without delay report to Mining Engineer/Assistant Mining Engineer concerned or any other officer authorised by them any accident which may occur at or in the said premises and also the discovery on or within any of the lands of mines demised by the lease of any minerals whether minor or otherwise not specified in the lease.
- (18) Grant/working of newly discovered minerals- Where subsequent to the grant, any new mineral is discovered, the lessee shall not win and disposed off unless it is included in the lease or a separate lease is obtained. If lessee does not apply for inclusion of such mineral, lease may be terminated and new lease shall be granted through e-auction.
- (19) To hand over possession of protected area- If any area out of the lease area is declared as a protected area under the Ancient Monuments Preservation Act 1904 (Central Act VII of 1904). The lessee will have to deliver the possession back to the State Government without claiming any compensation for that area.
- (20) Liberty to determine the lease- The lessee/lessees may at any time determine this lease with immediate effect by giving a notice in writing to the State Government or to such officer or authority as the State Government may specify in this behalf and shall pay all rents, water rates, royalties compensation for damages and other moneys which may then be due and payable under these presents to lesser or any other person or persons and shall deliver these presents to competent authority and then this lease and the said term and the liberties. Powers and privileges hereby granted shall absolutely cease and determine but without prejudice to any right or remedy of the lesser in respect of any breach of any of the covenants or agreement contained in its presents.
- (21) Cancellation- The lease shall be liable to be cancelled if the lessee/lessees ceases to work the mine for a continuous period of six months without obtaining written sanction of the competent authority.
- (22) Pre-emption- The Government shall have the rights of pre-emption at current market rates over all minerals lying in or upon the lands demised by the lease and shall be indemnified by the lessee/lessees against claims of any other party in respect of such minerals.



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(23) Consequence of non payment of royalty or rent- The Government shall determine the lease after serving a notice to the lessee to pay the dues within thirty days from the date of the receipt of notice and forfeit the security amount if the dead rent or royalty or dump removal charges are not paid within thirty days next after the date fixed in these presents. The Government shall have the right at any time after serving the above notice to enter upon the said lands and to distrain all or any of the minerals or movable property therein and shall carry away, distrain or order the sale of property so distrain or so much of it as will suffice for satisfaction of the rent or royalty of dump removal charges and all costs and expenses occasioned by the non-payment thereof. These rights shall be without prejudice to the right of the Government to realise all its dues, under the Rajasthan Public Demand Recovery Act, 1952 (Act No. V of 1952) or Rajasthan Land Revenue Act, 1956 (Act No. 15 of 1956).

- (a) Consequence of breach of other covenants- In case of any breach on the part of lessee/lessees of any covenant or condition contained in the lease whether contained in this clause or any other clause of this lease, the Government may determine the lease and forfeit the security amount and take possession of the said premises or in the alternatively may impose payment of a penalty as specified in Schedule-IV. Such action shall not be taken unless the lessee/lessees has/have failed to remedy the breach after thirty days' notice.
- (b) Delivery on termination of lease- On expiry or earlier determination of the lease the lessee/lessees shall deliver up the said premises and all mines (if any) dug in respect of any working as to which the Government might have sanctioned abandonment.
- (c) (i) Determination of lease in the public interest- The Government may determine the lease if the Government considers that the minor minerals under the lease are required for establishing an industry beneficial to the public.
- (ii) Determination of lease for the aforesaid purpose shall not be valid unless six months notice in writing has been given by the Government to the lessee/lessees. Such notice need not however, be given in war of emergency.

(24) In the schedule area, the lessee shall give preference in employment, to the tribals and to the persons who become displaced because of the taking up of mining operations.

(25) Employment of Foreign nationals- The licensee/licencees shall not employ, in connection with the prospecting operations any person who is not an Indian National except with the previous approval of the Central Government.

5. Further covenants of the lessee:

The lessee/lessees hereby covenant/covenants with the Government as follows:-

(1) The lessee/lessees shall, when mandated by the Government, provide and at all times keep at or near the pit head or each of the pit heads or in nearby cluster area at which the minerals shall be brought to bank, a properly constructed and efficient computerized weighing machine and shall weigh or cause to be weighed thereon all the said minerals, from time to time, brought to bank, sold, exported and converted and also the converted products. The lessee shall at the close of each day cause the total weights, ascertained by such means of the said minerals raised, sold, exported and converted during the previous twenty four hours, to be entered in the books of accounts maintained by the lessee. The lessee shall at all times during the term of the lease, permit the Government to employ any person or persons to be present at the weighing of the said minerals as aforesaid and to keep accounts thereof and to check the accounts kept by the lessee.

(2) To allow test to weighing machine- The lessee shall at any time or times during the term of the lease, allow any person or persons appointed in that behalf by the Government to examine and test every weighing machine to be provided and kept as aforesaid and the weights used therewith



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in order to ascertain whether the same respectively are correct and in good repair and order. If upon any such examination or testing, any such weighing machine or weights shall be found incorrect or out of repair or order, the Government may require that the same be adjusted, repaired and put in order by and at the expense of the lessee. If such requisition is not complied with within fifteen days after the same has been made, the Government may cause such weighing machine or weights to be adjusted, repaired and put in order at the expense of the lessee. If upon any such examination or testing as aforesaid, any error is discovered in any weighing machine or weights to the prejudice of the Government, such error shall be regarded as having existed for three months prior to the discovery thereof or from the last occasion of so examining and testing the same weighing machine and weights, in case such occasion is within the said period of three months, and the lessee shall pay the royalty accounted for accordingly.

- (3) Not to obstruct working of other minerals- The lessee/lessees will exercise the liberties and powers hereby granted in such manner as to cause no unnecessary or reasonably avoidable obstruction or interruption to the development of any working within the said lands of any minerals not included in this lease and shall at all time afford to the Central and State Government and to the holders of mineral concessions in respect of any such minerals within any land or any minerals within any land adjacent to the said lands as the case may be, reasonable means of access and safe convenient passage upon and across the said lands, to such minerals for purpose of getting, working, developing and carrying away the same provided that the lessee/lessees shall receive reasonable compensation for damage or injury which he/they may sustain in consequence of the use of such passage by such lessees or holders of mineral concessions.
- (4) Forfeiture of property left more than three months after determination of lease- If on expiration of lease or earlier determination of the lease or after the date from which any surrender by the lessee of a part or parts of the said lands under the provision contained in sub-clause (20) of clause 4 of this lease becomes effective, there remain in or upon the said land of the surrendered part or parts thereof as the case may be, any engines, machinery, plants, structures, tramways, railways and other work erections and conveniences or other property which are not required by the lessee/lessees in connection with his/their operations in those parts of the said lands they shall become the property of the Government and may be sold or disposed of in such manner after period of three months from the date of expiration or earlier determination of the lease the Government may deem fit without liability to pay any compensation.
- (5) Exemption of royalty for tenants- No royalty shall be charged on minor minerals required by the tenant for any bonafied purposes as specified in rule 75 of the rules.

6. Further covenants of the lessee:

The lessee/lessees further covenant/covenants with the Government as follows:-

- (1) Interest- The lessee/lessees shall pay to the Government simple interest at the rate of fifteen percent per annum on all amounts outstanding against the lessee/lessees under this lease, whether as dead rent, royalty, surface rent or otherwise.
- (2) Keeping mines etc. in good order- The lessee/lessees shall keep throughout the terms of his/their lease all mines, building, engines, machinery and other mining plants in good repair and working order.
- (3) Taking ballast etc. for leased area only- The lessee/lessees shall take out and use ballast, khandas and rubbles from his/their quarries for his/their bonafied use in the leased area only and shall pay royalty for minerals so used.
- (4) Delivery of samples of rocks etc- The lessee/lessees shall deliver to or permit to be taken by the representative of the Government a sample or samples of all rocks found on mines or raised and all intermediate and finished products sold or intended for sale by the lessee/lessees.



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सागर

- (5) Security of pits and Shafts and not filling them up- The lessee/lessees shall properly secure pits and shafts and will not without permission in writing of the Mining Engineer, will fully close, fill up or choke any mine or shafts.
- (6) Setting apart land for public purposes- The lessee/lessees shall when required by the Government so to do, set apart land for public purposes and Government may occupy the same whenever it thinks necessary of expedient but Government will, so far as is compatible with the objects aforesaid, select the land so as not to interfere with the mining operations of lessee/lessees and will from time to time pay to the lessee/lessees such sums of money expended in buying surface rights over any of the lands so set apart and cost of removal of any work carried there on and for any loss or damages caused to the lessee/lessees by any interference in the mining operations.
- (7) (a) Abstaining from entering occupied land- The lessee/lessees shall abstain from entering on the surface of any occupied Government land or of any private land comprised within the leased area without previously obtaining the consent of the occupant in writing.
- (b) The lessee/lessees shall abstain from opening any new quarry or depot in the leased area without the previous sanction of the Mining Engineer, Assistant Mining Engineer concerned.
- (8) Not to obstruct road etc- The lessee/lessees shall keep open and in no way obstruct any road path or way by any means whatsoever.
- (9) Not to obstruct working of other mineral- The lessee/lessees shall in the event of his/their declining to take a lease, permit the Government or other persons duly authorised by the Government in that behalf to enter into the leased area and to conduct prospecting and mining operations thereon in respect of minerals or other substance other than बजरी (name of mineral) but the Government will so far as is compatible with the objects aforesaid, select the land to be so set apart and appropriated in such a manner as not to interfere with the mining operations of the lessee/lessees and will indemnify the lessee/lessees for any loss or damage caused to the lessee by any interference with the mining operations.
- (10) To allow free use of tanks, water courses etc, to the public and Government. The lessee/ lessees shall abstain from all interference with and allow to the public and the Government the free use of tanks, water courses, places of worship, scared graves, burial grounds and village sites for houses which may be existing or may hereafter be set apart or appropriated as herein before provided on the leased area.
- (11) Not to use land for other purposes- The lessee/lessees shall not cultivate or use the land save for the purposes of the lease.
- (12) Not to enter upon or commence operations in forest land etc.- The lessee/lessees shall not enter upon or commence any mining operations in any forest land under special protection comprised in the leased area except after previously obtaining permission in writing of the competent officer.
- (13) To respect water rights and not to injure adjoining property- The lessee/lessees shall not injure or cause to deteriorate any sources of water, power or water supply and shall not in any other way render any spring of stream of water unfit to be used or do anything to injure adjoining lands, villages or houses.

Removal of stock of minerals on expiry or determination of the lease- The lessee/lessees shall on the termination or earlier determination of the lease remove within three months all extracted minerals from the premises of the leased areas. All extracted minerals in the said lands left over and disposed after three months of the termination or determination of lease shall be deemed to be the property of the Government. Provided that in case of mining lease of mineral bajri (river



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सावर

sand), the lessee shall not have any right to remove any stock of bajri after the expiry of lease period or receipt of the order of determination of the lease.

- (15) Service of notice on lessee- The lessee/lessees shall at all times have at the lease area a duly accredited Superintendent or Agent to whom all notices may be given and all communications from the officers of the Department or the Government may be delivered, if there be no such Superintendent or agent on the leased area, the Government shall be at liberty to treat any other person present there as such agent and to serve all notices and other documents upon the said person or in the case of there being no such other person as aforesaid, then by affixing such notice or documents on some conspicuous portion of the mining block.
- (16) Supply of stones to the Public- The lessee/lessees shall not unless prevented by reasonable cause e.g. collapse of the quarry etc. to the satisfaction of the Government, fail or neglect or delay to supply बजरी (name of mineral) to the public at pits mouth within reasonable period of 7 days (to be specified). In the event of unsatisfactory supply by the lessee/lessees to local public the Mining Engineer/Assistant Mining Engineer with the approval of the Director, may allow the consumers to quarry/extract with their own arrangement in the leased area outside the existing quarries or depots and the lessee/lessees will not be entitled to any royalty on this account but the same will be payable to the Government.
- (17) Employment of qualified person- for the purpose of carrying out mining operations in accordance with the approved practices:-

- (i) a whole-time mining engineer or the person possessing I Class Mine Manager's Certificate of Competency issued by the Director General of Mines Safety and geologist, where mining operations are carried out by deployment of heavy mining machinery for deep hole drilling, excavation, loading and transport, or where the average employment exceeds one hundred and fifty per day;
- (ii) a whole-time mining engineer or the person possessing II Class Mine Manager's Certificate of Competency issued by Director General of Mines Safety, where mining operations are carried out by deployment of heavy mining machinery for deep hole drilling, excavation, loading and transport, or where the average employment exceeds seventy five per day;
- (iii) in case of any other mine, a person having degree in mining or diploma in mining with two year's experience in mining operations or Geologist or the person possessing foreman's certificate of competency issued by the Director General of Mines Safety;

Provided that in case where area of lease is up to one hectare and mining is carried out only by manual means, the person having qualification mentioned in clause (i), (ii) or (iii) may work for a maximum of fifteen leases or fifty quarry licences, provided that all such mines/quarries are located within a radius of hundred kilometers: Provided further that if any doubt arises about the lease covered under clause (ii) or (iii) above it shall be referred to the Director for its decision whose decision shall be final. Explanation: The expression 'average employment' means the average per day of the total employment of the mine during the preceding quarter (obtained by dividing the number of man-days worked by the number of working days).

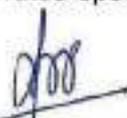
The Lessee shall inform the Government of any change in his immovable property and its value within a period of fifteen days from such change.

Calculation of royalty, assignment of tax and recovery of dues:

It is hereby further agreed between the parties hereto as follows:

- (1) The royalty payable hereunder shall be calculated on the quantity dispatched from or consumed within the leased area as per the rates specified in Schedule-II of the Rajasthan Minor Mineral Concession Rules, 2017;




उपपंजीयक, केकड़ी

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- (2) The lessee/lessees shall not assign, sublet or part with the possession of the leased area or any part thereof except in the manner permitted by rule 27 of the said rules.
- (3) Without prejudice to any other mode of recovery under any provision of this lease or any law, all amounts falling due hereunder against the lessee/lessees may be recovered as arrears of land revenue under the law in force for such recovery.
- (4) The lessee/lessees shall duly and regularly pay to the competent authority all taxes, cess and local dues in respect of the leased area, said minerals or the working of the mines.
8. If in any event the orders of competent authority are revised or cancelled by the appellate authority or by the State Government in pursuance of the proceedings under Chapter XI of the Rajasthan Minor Mineral Concession Rules, 2017 or under any other provisions of the said rules, the lessee/lessees shall not be entitled to compensation for any loss sustained by him/them in exercise of the powers and privileges conferred upon him/them by these presents.
9. If in any event the orders of the Government or any other officer empowered under these rules are revised, reviewed or cancelled by the appellate authority or court of law, the lessee/lessees shall not be entitled to compensation for any loss sustained by the lessee/lessees in exercise of the powers and privileges conferred upon him/them by these presents.
10. In the event of the existence of a state of war or of emergency (of which existence the Government shall be sole judge and a notification to this effect in the Rajasthan Gazette shall be conclusive proof), the Government shall from time to time and all times, during the said terms have the right (to be exercised by a notice in writing to the lessee/lessees) forthwith to take possession and control of the works, plant, machinery and premises of the lessee/lessees situated on the said lands or meant for use in connection with the said lands or the operations under this lease, during such possession or control and the lessee/lessees shall confirm to and obey all directions given by or on behalf of the Government regarding the use or employment of such works, plants, premises and minerals: Provided that fair compensation which shall be determine in default of agreement by the Government shall be paid to the lessee/lessees for all loss or damages sustained by him/them by reason or in consequence of the exercise of powers conferred this clause: Provided further that the exercise of such powers shall not determine the said term hereby granted or affect the terms and provisions of these presents further than may be necessary to give effect to the provisions of this clause.]
11. Security and forfeiture thereof:
- (1) The Government may forfeit the whole or part of the amount deposited by the lessee/lessees as security under this lease in case the lessee/lessees commits/commit a breach of any covenant to be performed by the lessee/lessees under this lease.
- (2) Whenever the said security deposit or any part thereof or any further sum deposited with the Government in replacement thereof shall be forfeited under sub-clause (1) or applied by the Government in satisfaction of any dues of the Government under this lease (which the Government is hereby authorised to do) and the lessee/lessees shall immediately deposit with the Government such further sum as may be sufficient with the inappropriate part thereof to bring the amount in deposit with the Government upto the limit as mentioned in Rule 19.
- (3) The rights conferred by this clause shall be without prejudice to the right conferred on the Government by any other provision of this lease or by any law. (Plan with boundary marks of demarcation report to be annexed)

12. Interpretation:

In this lease unless the context otherwise requires,-

- (1) 'Department' means the Department of Mines & Geology, Rajasthan.
- (2) 'Director' means the Director of the Mines & Geology, Rajasthan for the time being and includes any officer authorised by him to perform any of his functions.

उप मंत्रीयक, केकड़ी

सहायक ज्ञानि अभियंता
ज्ञान एवं मू-विज्ञान विभाग
साबर

- (3) 'Government' includes an officer of the Government to whom any powers of the Government have been for the time being delegated.

अन्य शर्तें-

1. पट्टेधारी निविदा की शर्त, खनन पट्टे की संविदा एवं राजस्थान अप्रधान खनिज रियायत नियमावली, 2017 के प्रावधानों तथा उसमें समय-समय पर होने वाले संशोधनानुसार पालना करने हेतु बाध्य होगा।
2. माननीय उच्चतम न्यायालय, नई दिल्ली के समक्ष दायर एस.एल.पी. संख्या 10587/2019 बजरी लीज एल.ओ.आई. होल्डर्स वेलफेयर सोसायटी बनाम राजस्थान राज्य व अन्य में सेन्ट्रल एम्पावर्ड कमेटी द्वारा प्रस्तुत रिपोर्ट दिनांक 23.12.2020 के पेटा सं 11(iii) लीज डीड का पार्ट होगा तथा इस रिपोर्ट के पेटा संख्या 11(iii) में वर्णित प्रक्रिया तथा दिशा निर्देशों की पालना करने हेतु पट्टेधारी बाध्य होगा।
3. मौके पर किसी भी प्रकार का राजस्व सीमा संबंधी विवाद होने की स्थिति में राजस्व व खनिज विभाग द्वारा संयुक्त रूप से मौका निरीक्षण किया जाकर आवश्यक निर्णय किया जावेगा जो अंतिम होगा।
4. खनन पट्टे की अवधि के दौरान आगामी अवधि के लिये नियमानुसार नवीन खनन पट्टा दिये जाने की प्रक्रिया प्रारम्भ करने पर पट्टेधारी की कोई आपत्ति विचारणीय नहीं होगी।
5. बजरी दोहन के संबंध में माननीय न्यायालयों एवं शासन द्वारा समय-समय पर दिये जाने वाले आदेशों की पालना हेतु पट्टेधारी बाध्य होगा।
6. पट्टेधारी को पर्यावरण मंत्रालय द्वारा जारी पत्र दिनांक 03.02.2022 (पर्यावरण क्लीयेरेन्स) में अंकित शर्तों/निर्देशों की पूर्ण पालना सुनिश्चित करनी होगी तथा इसके अतिरिक्त पर्यावरण मंत्रालय द्वारा समय-समय पर जारी होने वाले निर्देशों की पालना करनी होगी।
7. खनन पट्टा संविदा पंजीयन के उपरान्त संबंधित प्रदूषण नियंत्रण मण्डल से कन्सेन्ट टू ऑपरेट प्राप्त कर प्रस्तुत करना होगा तभी खनन कार्य की अनुमति जारी की जावेगी।

IN WITNESS WHEREOF this indenture has been signed by the Lessee / Lessees.



(महेश सिंह शेखावत)
जरिये प्रतिनिधि
दलीप कुमार

राजस्थान

(पुष्पेन्द्र सिंह)
सहायक खनि अभियन्ता
सहायक सचिव अमियता
ज्ञान एवं भू-विज्ञान विभाग
सावर

(खान स्वर्णमोदस)
खनि अभियन्ता
ज्ञान एवं भू-विज्ञान विभाग
सीकर
By order and on behalf
of the Governor of
Rajasthan

गवाह (1) राम स्वरूप शेरावत पुत्र श्री ग्यारसी लाल शेरावत, निवासी-शेरावतों की
ढाणी, सुंदरियावास, जयपुर।

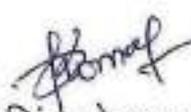
(2) मनमोहन सिंह पुत्र श्री राजू सिंह, निवासी-वार्ड नं. 03, राजपूतों का
मौहल्ला, 3 एन.डी., तहसील अनुपगढ, जिला गंगानगर।

उप-पंजीयक, केकड़ी

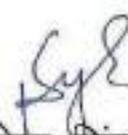
खनन पट्टा संविदा

ये नॉन ज्यूडिशियल ई-स्टाम्प पेपर संख्या-0007688624 राशि रुपये 5,000/-वास्ते संविदा खनन पट्टा संख्या-5/2013 जिला अजमेर की तहसील केकडी के राजस्व गांवों में गैर मुमकिन नदी, नालों, बालो के खसरे अनुसार निकलने वाला खनिज बजरी क्षेत्रफल 1025.70 हेक्टेयर का खनन पट्टा दिये जाने बाबत निविदा दिनांक 05.02.2013 को आमंत्रित की जाकर प्राप्त निविदाओं को निर्धारित कमेटी द्वारा दिनांक 06.02.2013 को खोला गया। निविदा की आरक्षित राशि रु 30,77,100/-के मुकाबले उच्चतम निविदा राशि रु 23,48,00,000/-की श्री भरत सिंह शेखावत पुत्र श्री शिवदयाल सिंह शेखावत, निवासी 336, मोहन नगर बी. बी.जे.एस. कॉलोनी, जोधपुर की प्राप्त हुई। उच्चतम बोलीदाता द्वारा औपचारिकताएं पूर्ण करने पर शासन के पत्र क्रमांक प.7(19) खान/ग्रुप-2/2013 जयपुर दिनांक 20.03.2013 द्वारा उच्चतम बोलीदाता के पक्ष खनन पट्टा स्वीकृति हेतु मंशा पत्र (एल.ओ.आई.) जारी की गई।

माननीय सर्वोच्च न्यायालय द्वारा पारित आदेश दिनांक 25.11.2013 के अनुपालना में शासन के आदेश क्रमांक प.7(6) खान/ग्रुप-2/2013 जयपुर दिनांक 19.12.2013 द्वारा मंशा पत्र धारक के पक्ष में क्षेत्र में खनन कार्य करने हेतु शर्त अस्थाई कार्यानुमति दिनांक 28.02.2014 तक की अवधि के लिये जारी की गई, जिसके क्रम में पूरक संविदा का निष्पादन दिनांक 29.12.2013 को किया गया, जिसके अनुसार अस्थाई कार्यानुमति की अवधि दिनांक 29.12.2013 से 28.02.2014 तक के लिए प्रभावी हुई।


(भरत सिंह शेखावत)

जरिये प्रतिनिधि
केलीप कुमार


(पुष्पेन्द्र सिंह)

सहायक खनि अभियन्ता
सहायक खनि अभियन्ता
खान एवं भू-विज्ञान विभाग
सावर


(जयप्रकाश गोदारा)
खनि अभियन्ता
खान एवं भू-विज्ञान विभाग
अजमेर



राम स्वरूप शेरावत पुत्र श्री ग्यारसी लाल शेरावत, निवासी-शेरावतों की ढाणी, सुंदरियावास, जयपुर

- (2) मनमोहन सिंह पुत्र श्री राजू सिंह, निवासी-वार्ड नं. 03, राजपूतों का मौहल्ला, 3 एन.डी., तहसील अनुपगढ, जिला गंगानगर।

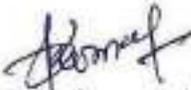

उप पंजीयक, केकडी

पेज-(2)

माननीय सर्वोच्च न्यायालय के निर्णय दिनांक 24.02.2014 की अनुपालना में शासन के पत्रांक प.20(8)खान/गुप-2/2013 पार्ट-11 दिनांक 26.02.2014 के अनुसार अस्थाई कार्यानुमति की अवधि दिनांक 31.03.2014 तक के लिए बढ़ाई गई, जिसकी पूरक संविदा का निष्पादन दिनांक 28.02.2014 को किया गया। इस प्रकार अस्थाई कार्यानुमति की अवधि दिनांक 31.03.2014 तक के लिए प्रभावी हुई।

माननीय सर्वोच्च न्यायालय के निर्णय दिनांक 27.03.2014 की अनुपालना में शासन के पत्रांक 20(8)खान/गुप-2/2013-पार्ट-11 दिनांक 31.03.2014 से उक्त अस्थाई खनन कार्यानुमति को माननीय सर्वोच्च न्यायालय के अग्रिम आदेशों तक बढ़ाई गई, जिसकी पूरक संविदा का निष्पादन दिनांक 31.03.2014 को किया गया, परन्तु मंशापत्र धारक द्वारा दिनांक 01.11.2014 से क्षेत्र में स्वेच्छा से खनन कार्य बंद किया गया। शासन के आदेश दिनांक 15.09.2017 से मंशा पत्र एवं अस्थाई कार्यानुमति को निरस्त कर आवेदन पत्र आवेदन शुल्क जमा करते हुए अस्वीकृत किया गया।

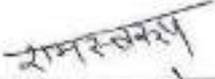
शासन के पत्र क्रमांक प.10(23)खान/गुप-2/2012, जयपुर दिनांक 14.10.2022 द्वारा मंशा पत्र अस्वीकृति आदेश को अपास्त करे हुए बहाल करने तथा माननीय उच्चतम न्यायालय के निर्णय दिनांक 11.11.2021 के निर्देशानुसार खनिज बजरी के वास्तविक खनन की अवधि से शेष अवधि तक, डाईज-नोन अवधि मानी जाकर कार्यवाही किये जाने का निर्णय लिया गया।


(भरत सिंह शेखावत)
जरिये प्रतिनिधि
दलीप कुमार


(पुष्पेन्द्र सिंह)
सहायक खनि अभियन्ता
सहायक खनि अभियन्ता
खान एवं भू-विज्ञान विभाग
सावर


(जयप्रकाश गोदारा)
खनि अभियन्ता
खान एवं भू-विज्ञान विभाग
अजमेर




राम स्वरूप शेरावत पुत्र श्री ग्यारसी लाल शेरावत, निवासी-शेरावतों की
ढाणी, सुंदरियावास, जयपुर

(2) 
मनमोहन सिंह पुत्र श्री राजू सिंह, निवासी-वार्ड नं. 03, राजपूतों का
मौहल्ला, 3 एन.डी., तहसील अनुभागद, जिला गंगानगर।


उप राज्यिक, केकडी

Endorsement of Execution

अनु क्र. पक्षकारों का नाम व पता	छायाचित्र	अंगुठा	पक्षकारों का प्रकार
1 श्री/श्रीमती/शुधी BHARAT SINGH SHEKHAWAT JARIYE POWER OF ATORNY DILIP KUMAR, पुरु/पुत्री/पति श्री LAKSHMI NARAYAN PAREEK, व्यवसाय Unemployed/बाली 0 -BRAHMIN House No.:0, Colony: BUS STAND KE PASS, Area: NOHAR, City: DHANSIYA, Pin code: 335513, District: HANUMANGARH, State: RAJASTHAN			Presenter Age : 30 Signature :
2 श्री/श्रीमती/शुधी MINING OFFICE , पुरु/पुत्री/पति श्री ME AJMER, व्यवसाय बाली Rajasthan Government			Executant Age : 0 Signature :

ने निम्नलिखित Lease period 1 to 30 year को पड़ मूल व समस्त वस्तु निष्पादन करना स्वीकार किया।

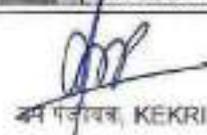
पंतिफल राशि रु 234800000/- पूर्व में / में से समस्त / में से रु 234800000/- पूर्व में ----- ये मेरे समस्त प्राप्त करना स्वीकार किया।

उक्त निष्पादन कार्यों की पहचान निम्न व्यक्तियों ने की है, जिनके हस्ताक्षर एवं अंगुठा विशाल में ममक्ष किया गए है।

अनु क्र. पक्षकारों का नाम व पता	छायाचित्र	अंगुठा	हस्ताक्षर
1 Name: श्री/श्रीमती/शुधी RAM SWAROOP SHERAWAT, पुरु/पुत्री/पति श्री GYARSI LAL SHERAWAT बाली JAT Age: 39 Add: House No.:0, Colony: SHERAWATO KI DHANI, Area: SUNDRIYAWAS, City: SUNDRIYAWAS, Pin code: 303708, District: JAIPUR, State: RAJASTHAN			Signature
2 Name: श्री/श्रीमती/शुधी MANMOHAN SINGH, पुरु/पुत्री/पति श्री RAJU SINGH बाली RAJPUT Age: 23 Add: House No.:0, Colony: RAJPUTO KA MOHALLA, Area: 3 NAD, City: NAD, Pin code: 335703, District: GANGANAGAR, State: RAJASTHAN			Signature

202301349002065

Lease period 1 to 30 year


राम पुरी, KEKRI

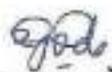
पेज-(3)

शासन के पत्र क्रमांक प.7(19)खान/गुप-2/2013, जयपुर दिनांक 29.03.2023 से श्री भरत सिंह शेखावत के पक्ष में उक्त खनन पट्टा दिनांक 29-12-2013 से दिनांक 28-12-2018 तक डाईज-नॉन पीरियड (04 वर्ष 01 माह 26 दिवस) जोड़े जाने से खनन पट्टा अवधि कब्जा सम्भलाये जाने की दिनांक से 04 वर्ष 01 माह 26 दिवस तक की अवधि के लिये वार्षिक स्थिर भाटक राशि रु 61,54,200/- (अक्षरे इकसठ लाख चौवन हजार दौ सौ मात्र) प्रतिवर्ष की दर से जो कि समय समय पर नियमानुसार स्वतः संशोधित हो जायेगा तथा प्रीमियम राशि रु 23,48,00,000/- (अक्षरे राशि रूपये तेवीस करोड अडतालीस लाख मात्र) जो कि स्थिर भाटक व रॉयल्टी राशि में समायोजित नहीं की जावेगी, की शर्त पर राजस्थान अप्रधान खनिज रियायत नियमावली 2017 में अंकित निबंधों एवं प्रतिबंधों तथा समय-समय पर हुये संशोधनों तथा उक्त स्वीकृति आदेश में अंकित अन्य शर्तों पर खनन पट्टा स्वीकृत किया गया।

उक्त खनन पट्टा स्वीकृति आदेश में वर्णित शर्तों, संलग्न संविदा एवं राजस्थान अप्रधान खनिज रियायती नियमावली 2017 एवं खनिज नीति 2015 तथा राज्य सरकार व केन्द्र सरकार के नियमानुसार व आदेशानुसार व इसमें समय-समय पर होने वाले संशोधनों के अनुसार मान्य होगा, के लिये प्रयुक्त है। उक्त संविदा का निष्पादन आज दिनांक 30/03/2023 को किया गया।


(भरत सिंह शेखावत)
जरिये प्रतिनिधि
दलीप कुमार


(पुष्पेन्द्र सिंह)
सहायक खनि अभियन्ता
सहायक ~~खनि~~ अभियन्ता
खान एवं भू-विज्ञान विभाग
सावर


(जयप्रकाश गोदारा)
खनि अभियन्ता
खान एवं भू-विज्ञान विभाग
अजमेर



राम स्वरूप शोरावत पुत्र श्री ग्यारसी लाल शोरावत, निवासी-शोरावतों की
वाणी, सुंदरियावास, जयपुर।

- 
(2) मनमोहन सिंह पुत्र श्री राजू सिंह, निवासी-वार्ड नं. 03, राजपूतों का
मौहल्ला, 3 एन.डी., तहसील अनुपगढ, जिला गंगानगर।


उप पंजीयक, केकड़ी



राजस्थान RAJASTHAN



T 531902

Special Power of Attorney for Execution & Registration of Bajri Mining Lease Agreement

I, Bharat Singh S/o Shivdayal Singh Age- 71 Years, Bajri Mining Lease/Loi Holder of Tehsil Kekri (hectare- 1025.70) District Ajmer (Raj). R/o- 336, Mohan Nagar-B, BJS Colony, Jodhpur (Raj.) are hereby authorized to Mr. Dalip Kumar S/o Laxmi Narayan (Aadhar No. 4710-4045-2913) Age- 31 Years R/o Bus stand ke pass, ward no. 7, Tehsil Nohar, Dhansiya, Hanumangarh, (Raj.)- 335523 to do Execution of Bajri Mining Lease Agreement of Tehsil Kekri District Ajmer with mining and geology department Rajasthan.

He is also authorised for Registration of agreement of Bajri Mining lease of Tehsil Kekri District Ajmer (Raj.) with Registration & Stamp Department. This Special power of attorney will be use only for execution and Registration of Bajri Mining Lease Agreement of Tehsil Kekri District Ajmer (Raj.)



Attested

NOTARY PUBLIC
Jaipur (Raj.) Govt of India

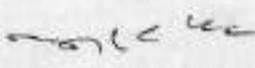
27 MAR 2023

सहायक खनि अभियंता
खान एवं भू-विज्ञान विभाग
सावर



I, Bharat Singh S/o Shiv Dayal Singh Bajri Mining Lease/Loi Holder of Tehsil Kekri District Ajmer (Raj), confirm and verify the signature of my lawful attorney holder Mr. Dalip kumar and Mr. dalip kumar power of attorney holder accept this power of attorney.

That I will bind by all act and activities which will be done by my lawfull power attorney holder for Execution and Registration of Bajri mining lease agreement of Tehsil kekri district ajmer (Raj.) and this power of attorney is revocable.


 Bharat Singh S/o Shiv Dayal Singh
 Bajri Mining Lease/Loi holder of Tehsil Kekri District Ajmer (Raj.)


 (Dalip Kumar
 S/o Lakmi Narayan)
 Power of Attorney Holder

Place :- Jaipur
 Date: 27.03.2023


 सहायक खनि अभियंता
 खान एवं भू-विज्ञान विभाग
 सावर

राजस्थान सरकार
खान एवं पेट्रोलियम (ग्रुप-2) विभाग

क्रमांक: प.7(19)खान/ग्रुप-2/2013

जयपुर, दिनांक 03 MAR 2023

आदेश

श्री भरत सिंह पुत्र श्री शिवदयाल सिंह शेखावत, निवासी 336, मोहन नगर बी, बी.जे.एस. कॉलोनी, जोधपुर (राज.) के पक्ष में सहायक खनि अभियन्ता, सावर के क्षेत्राधिकार में जिला अजमेर की तहसील केकडी से निकलने वाला खनिज बजरी क्षेत्र 1025.70 हेक्टेयर का खनन पट्टा स्वीकृति हेतु मंशा पत्र (एल.ओ.आई) शासन के समसंख्यक पत्र दिनांक 20.03.2013 से जारी किया गया।

माननीय सर्वोच्च न्यायालय द्वारा Petition (s) for Special Leave to Appeal (c) No (s) 34811/2013 नवीन शर्मा बनाम राजस्थान राज्य एवं अन्य में पारित आदेश दिनांक 16.11.2017 से राज्य में खनिज बजरी के समस्त 82 खनन पट्टों/अस्थाई कार्यानुमति क्षेत्र में खनन कार्य तुरन्त प्रभाव से रोक लगा दी गई। माननीय सर्वोच्च न्यायालय के उक्त निर्णय के अनुसरण में निदेशालय द्वारा पत्र दिनांक 17.11.2017 से खनिज बजरी के समस्त खनन पट्टों/अस्थाई कार्यानुमति क्षेत्र में खनन कार्य तुरन्त प्रभाव से बन्द कराये जाने के निर्देश दिये गये, जिसकी पालना में उक्त खनन पट्टा क्षेत्र में खनन गतिविधियां तुरन्त प्रभाव से बन्द कराई गई। परन्तु उक्त मंशा पत्र के तहत मंशापत्र धारक द्वारा दिनांक 01.11.2014 से स्वयं ही खनन कार्य बंद कर दिया गया।

मंशा पत्र धारक द्वारा अस्थाई कार्यानुमति की शर्तों एवं संविदा का उल्लंघन किए जाने पर शासन आदेश दिनांक 15.09.2017 से मंशा पत्र एवं अस्थाई कार्यानुमति सहित आवेदन पत्र निरस्त किया गया। मंशा पत्रधारक द्वारा माननीय उच्च न्यायालय, जयपुर में विशेष अपील संख्या 419/2018 प्रस्तुत की गई। विशेष अपील संख्या 419/2018 में माननीय उच्च न्यायालय, जयपुर द्वारा निर्णय दिनांक 07.05.2022 के द्वारा माननीय उच्चतम न्यायालय निर्णय दिनांक 11.11.2021 के तहत नियम 5(4) में किए गए संशोधन के दृष्टिगत 3 माह में निर्णय करने के निर्देश दिए गए। शासन द्वारा इस निर्णय के विरुद्ध अपील नहीं करने का निर्णय लिया गया है।

शासन के पत्र दिनांक 14.10.2022 के द्वारा मंशा पत्र अस्वीकृति आदेशों को अपास्त करते हुए बहाल करने तथा माननीय उच्चतम न्यायालय के निर्णय दिनांक 11.11.2021 के निर्देशानुसार खनिज बजरी के वास्तविक खनन की अवधि से शेष अवधि तक, ड्राईज-नोन अवधि मानी जाकर कार्यवाही किये जाने का निर्णय लिया गया।

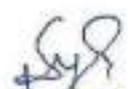
अतः, निदेशालय के प्रस्ताव दिनांक 27.03.2023 के अनुसार श्री भरत सिंह के पक्ष में ड्राईज-नोन पीरियड की अवधि दिनांक 02.11.2014 से दिनांक 28.12.2018 (4 वर्ष 01 माह 26 दिवस) तक मानते हुये खनन पट्टा स्वीकृति आदेश की पालना में कब्जा संभलाये जाने की दिनांक से 4 वर्ष 01 माह 28 दिवस तक की अवधि के लिये मंशा पत्र को बहाल करते हुए राजस्थान अप्रधान खनिज रियायत नियमावली, 2017 में अंकित निबंधों एवं प्रतिबंधों तथा समय-समय पर हुये संशोधनों के अतिरिक्त निम्न शर्तों पर एतद्वारा स्वीकृत किया जाता है:-

1	खनिज	बजरी
2	क्षेत्रफल	1025.70 हेक्टेयर
3	अवधि	दिनांक 29-12-2013 से 28-12-2018 तक

1. सहायक खनि अभियन्ता
खान एवं भू-विज्ञान विभाग
सावर

		डाईज नॉन पिरीयड (04 वर्ष 01 माह एवं 28 दिवस) जोड़े जाने से खनन पट्टा अवधि इस आदेश के तहत करवा संभलये जाने की दिनांक से 04 वर्ष 01 माह एवं 28 दिवस तक
4	प्रिमियम राशि	23,48,00,000/- उक्त राशि का रिबर भाटक एवं रॉयल्टी में समायोजन नहीं होगा।
5	रिबर भाटक	30,77,100/- प्रतिवर्ष कार्यानुमति की तिथि से 01-11-2014 देय होगा। पुनः करवा संभलये जाने की दिनांक से 04 वर्ष 01 माह एवं 28 दिवस तक राशि रूपये 61,54,200/- प्रतिवर्ष की दर से। (सविदा निष्पादन से पूर्व कार्यानुमति की शर्तों के अनुसार राशि जमा करायेगा)
6	प्रतिभूति राशि	राजस्थान अप्रधान खनिज रियायत नियमावली, 2017 के नियम 19 तथा इसमें समय समय पर संशोधन के अनुसार।
7	परफॉरमेन्स प्रतिभूति	राजस्थान अप्रधान खनिज रियायत नियमावली, 2017 के नियम 20 तथा इसमें समय समय पर संशोधन के अनुसार।
8	दिल्लीय आश्वासन	राजस्थान अप्रधान खनिज रियायत नियमावली, 2017 के नियम 29(14) तथा इसमें समय समय पर संशोधन के अनुसार।
9	सीमांकन शुल्क	राजस्थान अप्रधान खनिज रियायत नियमावली, 2017 के नियम 9(2) के अनुसार राशि रूपये 50,000/- सीमांकन शुल्क जमा कराकर क्षेत्र का सीमांकन करायेगा।
10	अधिशुल्क	रूपया 45/- प्रति टन एवं राजस्थान अप्रधान खनिज रियायत नियमावली, 2017 की द्वितीय अनुसूची में समय समय पर होने वाले संशोधन अनुसार।
11	डीएमएफ ट्रस्ट कण्ड	रॉयल्टी राशि की 10 प्रतिशत राशि के बराबर एवं डीएमएफटी रुल्स 2018 में समय समय पर होने वाले संशोधन अनुसार।
12	आर.एस.एम.ई. टी.	रॉयल्टी राशि की 2 प्रतिशत राशि के बराबर एवं आर.एस.एम.ई.टी. रुल्स 2020 में समय समय पर होने वाले संशोधन अनुसार।
13	भूतल भाटक	जैसा की राजस्व अधिकारी निर्धारित करें।
14	अन्य कर	राजकीय नियमानुसार।
15	अन्य शर्तें	<ol style="list-style-type: none"> पट्टाधारी निविदा की शर्तें, खनन पट्टे की सविदा एवं राजस्थान अप्रधान खनिज रियायत नियमावली, 2017 के प्रावधानों तथा उसमें समय-समय पर होने वाले संशोधनानुसार पालना करने हेतु बाध्य होगा। माननीय उच्चतम न्यायालय, नई दिल्ली के समक्ष दायर एस.एल.पी. संख्या 10607/2019 बजरी लीज एल.ओ.आई. होल्डर्स वेलाकेवर सौसायटी बनाम राजस्थान राज्य व अन्य में सेंट्रल एम्पावर्ड कमेटी द्वारा प्रस्तुत रिपोर्ट दिनांक 23-12-2020 के पैरा संख्या 11(iii) लीज डीड का पार्ट होगा तथा इस रिपोर्ट के पैरा संख्या 11(iii) में वर्णित प्रक्रिया तथा दिशा निर्देशों की पालना करने हेतु पट्टाधारी बाध्य होगा। पीके पर किसी भी प्रकार का राजस्व सीमा संबंधी विवाद होने की स्थिति में राजस्व व खनिज विभाग द्वारा संयुक्त रूप से मीका निरीक्षण किया जाकर आवश्यक निर्णय किया जावेगा जो अंतिम होगा। खनन पट्टे की अवधि के दौरान आगामी अवधि के लिये नियमानुसार नवीन खनन पट्टा दिये जाने की प्रक्रिया प्रारम्भ करने पर पट्टाधारी की कोई आपत्ति विचारणीय नहीं होगी। बजरी दोहन के संबंध में माननीय न्यायालयों एवं शासन द्वारा समय-समय पर दिये जाने वाले आदेशों की पालना हेतु पट्टाधारी बाध्य होगा। पट्टाधारी को पर्यावरण मंत्रालय द्वारा जारी होने वाली पर्यावरण क्लीयरेंस में अंकित शर्तों/निर्देशों की पूर्ण पालना सुनिश्चित करनी होगी तथा इसके अतिरिक्त पर्यावरण मंत्रालय द्वारा समय-समय पर जारी होने वाले निर्देशों की पालना करनी होगी। साथ ही पट्टाधारी द्वारा पर्यावरण मंत्रालय से इन्वायरमेंट क्लीयरेंस (ई.सी.) प्राप्त होने के पश्चात ही क्षेत्र में खनन कार्य प्रारम्भ कर





 सहायक खनिज अभियंता

 2-खान एवं भू-विज्ञान विभाग

 सावर

	सकेगा। 7 पट्टा संविदा पंजीयन के उपरान्त संबंधित प्रदूषण नियंत्रण मण्डल से कन्सेंट टू ऑपरेट प्राप्त कर प्रस्तुत करना होगा तथा खनन कार्य की अनुमति जारी की जायेगी।
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नोट :-

1. अनुदानी राजस्थान अप्रधान खनिज रियायत नियमावली, 2017 के नियम 21(1) के तहत संविदा निष्पादन हेतु स्वीकृति आदेश प्राप्ति की तिथि से 3 माह की अवधि में अंतर प्रिमियम राशि, वार्षिक स्थिर भाटक, प्रतिभूति राशि, परफोरमेंस प्रतिभूति राशि, वित्तीय आस्वासन की राशि व निर्धारित राशि के नॉन ज्यूडिशियल स्टाम्प पेपर प्रस्तुत कर संविदा निष्पादन करायेगा।
2. अनुदानी को संविदा निष्पादन से पूर्व अस्थाई कार्यानुमति के तहत कार्यानुमति की शर्तों के अनुसार किये गये खनिज के निर्गमन का अधिशुल्क निर्धारण अनुसार समस्त बकाया जमा करानी होगी। बकाया न होने पर ही संविदा निष्पादन कराया जायेगा।
3. अनुदानी द्वारा अब तक प्रिमियम मद में जमा समस्त राशि यदि प्रिमियम राशि से कम है तो अंतर राशि जमा करानी होगी एवं अधिक राशि जमा होने पर रिफण्ड/समायोजित की जायेगी।
4. अनुदानी द्वारा एल.ओ.आई. की अवधि बढ़ाने हेतु अब तक लेट फीस के रूप में राशि जमा कराई गई है। वह समस्त राशि रिफण्ड/समायोजित की जायेगी। क्योंकि खनन पट्टे की अवधि अस्थाई कार्यानुमति की तिथि से मानी है।
5. अनुदानी द्वारा संविदा प्रपत्र प्राप्त होने की तिथि से 2 माह की अवधि में संविदा का पंजीयन करा प्रस्तुत नहीं करने पर जमा प्रिमियम राशि, प्रतिभूति राशि व परफोरमेंस प्रतिभूति राशि जप्त करते हुये राजस्थान अप्रधान खनिज रियायत नियमावली, 2017 के नियम 21(4) के अन्तर्गत स्वीकृति आदेश को प्रतिसंहृत (रिवोक) कर दिया जायेगा।
6. अनुदानी द्वारा संविदा निष्पादन हेतु राजस्थान अप्रधान खनिज रियायत नियमावली, 2017 के नियम 21(1) के तहत वांछित पूर्तियां कर 3 माह की अवधि में संविदा निष्पादन नहीं कराने पर बिना किसी पूर्व सूचना के जमा प्रिमियम राशि, प्रतिभूति राशि परफोरमेंस प्रतिभूति राशि जप्त करते हुये नियम 21(4) के अन्तर्गत स्वीकृति आदेश को प्रतिसंहृत (रिवोक) कर दिया जायेगा।
7. खनन पट्टा पंजीयन से पूर्व कार्यानुमति की शर्तों के अनुसार राशि जमा करायेगा (प्रिमियम राशि को छोड़कर) जो स्थिर भाटक में समायोजन किया जायेगा। यदि उक्तानुसार जमा राशि स्थिर भाटक से कम है तो उतनी अंतर राशि अलग से जमा कराई जायेगी। परन्तु स्थिर भाटक से अधिक जमा होती है तो उक्त अधिक राशि को अधिक अधिशुल्क में माना जायेगा।



राज्यपाल की आज्ञा से,

sd/-
(नीतू बारूपाल)
शासन उप सचिव


सहायक खनि अभियंता
खान एवं भू-विज्ञान विभाग
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प्रतिलिपि निम्न को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है:-

1. महालेखाकार, राजस्थान, जयपुर।
2. निदेशक, खान एवं भू-विज्ञान विभाग राजस्थान, उदयपुर को उनके पत्र क्रमांक निदे/प-2(ए-1)अज/बजरी/2012-00462/3487997 दिनांक 27.03.2023 के क्रम में।
3. जिला कलक्टर, अजमेर।
4. अतिरिक्त निदेशक (खान), खान एवं भू-विज्ञान विभाग, जयपुर-जोन, जयपुर।
5. अधीक्षण खनि अभियंता, अजमेर।
6. सहायक खनि अभियंता, सावर।
7. श्री भरत सिंह पुत्र श्री शिवदयाल सिंह रोखावत, निवासी 336, मोहन नगर बी, वी.जे.एस. कॉलोनी, जोधपुर (राज.) द्वारा सहायक खनि अभियंता, सावर।
8. रक्षित पत्रावली।

शारदा उप सचिव




सहायक खनि अभियंता
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सखअ/सावर/तहसील केकडी/

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यह गैर-ज्युडिशियल स्टाम्प पेपर रूपया 1000/- (अक्षरे रूपया एक हजार मात्र) वास्ते जिला अजमेर की तहसील केकडी के राजस्व गांव में गैर मुमकिन नदी-नालों, नालों से (खसरे के अनुसार) निकलने वाला खनिज बजरी का खनन पट्टा क्षेत्रफल 1025.70 हेक्टरस राज्य सरकार के आदेश क्रमांक-प-7(19)खान/गुप-2/2013 दिनांक 20-03-2013 द्वारा खनन पट्टा हेतु वावरयत पूर्तिया किये जाने का मंशा पत्र (एल.ओ.आई.) श्री भरत सिंह पुत्र श्री शिवदयाल सिंह शेखावत निवासी 330 मोहन नगर -बी, बी.जे.एस. कॉलोनी जोधपुर के पक्ष में जारी किया गया था जिसकी पालना में पार्टी द्वारा भारत सरकार के यहां पर्यावरण क्लीयरेंस हेतु वन एवं पर्यावरण मंत्रालय से प्राप्त करने हेतु आवेदन पत्र प्रस्तुत कर रसीद दिनांक 10-07-2013 की प्रस्तुत की है एवं खनन योजना अधीक्षण खनि अभियन्ता जयपुर वृत्त जयपुर के पत्रांक-अखअ/माईनिंग प्लान/बजरी/प-397/13/3529 दिनांक 28-06-2013 से अनुमोदित करा प्रस्तुत कर दिया है।

माननीय सर्वोच्च न्यायालय द्वारा सिविल अपील संख्या-9703-9706/13, एस.एल.पी.(सिविल) संख्या-34134/2013 एवं एस.एल.पी.(सिविल) संख्या-34811/13 में पारित आदेश दिनांक 26-11-2013 के अनुसरण में विषयांकित आवेदित क्षेत्र में खनन कार्य करने हेतु अर्थाई कार्यानुमति दिनांक 28-02-2014 तक के लिये नीचे अंकित मुख्य शर्तों पर राज्य सरकार के आदेश क्रमांक-प-7(19)खान/गुप-2/2013 दिनांक 20-03-2013 द्वारा कार्यानुमति आदेश जारी किये हैं।

और चूंकि पार्टी द्वारा राज्य सरकार के आदेश क्रमांक-प-7(19)खान/गुप-2/2013 दिनांक 19-12-2013 की पालना में प्रिमियम की राशि रूपये 23,48,00,000/- का 25 प्रतिशत खसरे 5,87,00,000/- प्रिमियम की 20 प्रतिशत अनुपातिक राशि 80,83,982/- रूपये जमा करा दिये हैं एवं कार्यानुमति आदेश की शर्त के अनुसार पूर्व में क्षेत्र आर.सी.सी. टेका 1,78,00,000/- के अनुपातिक में प्रतिमाह किरत 12,09,467/- एवं ई.एम.एफ की राशि 2,73,867/- कुल राशि 14,83,334/- के अनुसार मासिक किरत जमा करवायेगा एवं एल.ओ.आई धारक का पर्यावरण क्लीयरेंस प्रार्थना पत्र एम.ओ.ई.एफ द्वारा अस्वीकृत कर दिये जाने की स्थिति में यह कार्यानुमति व सविदा निरस्त मानी जायेगी के आधार पर सविदा का निमादन कार्यानुमति आदेश के निम्न शर्तों के अनुसार है-

लगभगतर पेज नं-2

ATTESTED

ANIL KUMAR SAINI
Notary (Govt. of India)
JAIPUR (Raj.)

29 DEC 2013

[Handwritten Signature]

[Handwritten Signature]
सहायक खनि अभियन्ता
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सहायक खनि अभियन्ता
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अन्य शर्त :-

1. एल.ओ.आई. धारक द्वारा निर्गमित की जाने वाली खनिज बजरी पर परमिट फीस नियम 83(4) में अंकित दरों पर प्रत्येक वाहन के लिए जमा करानी होगी। इसके अलावा ईएनएफ राशि रु. 5/- प्रतिटन की दर से तथा रायल्टी की राशि शिड्यूल-1 में अंकित दरों पर जमा करानी होगी। उपरोक्त दरों में एमएमसीआर, 1986 में संशोधन होने की स्थिति में तदनुसार राशि जमा कराई जायेगी।
2. एल.ओ.आई. धारक को दिनांक 28 फरवरी, 2014 तक माननीय उच्चतम न्यायालय, नई दिल्ली के आदेशानुसार खनन कार्य की अनुमति दी जायेगी। यदि माननीय न्यायालय द्वारा आगे अवधि बढ़ाई जाती है तो शासन द्वारा तदनुसार अवधि वृद्धि की जा सकेगी, जिसके लिए अनुपातिक प्रीमियम जमा करना होगा।
3. खनन पट्टा क्षेत्र से निर्गमित होने वाले खनिज बजरी हेतु एल.ओ.आई. धारक द्वारा अपने स्तर पर रवन्ना (फार्म नं. 12 के अनुरूप लाल रंग में) छपवाये जायेंगे, जिन्हें अग्रिम रायल्टी, परमिट शुल्क एवं ई.एम.एफ. राशि जमा करवाने के पश्चात् संबंधित कार्यालय से मोहर लगवा कर जारी करवाना होगा। क्षेत्र के लिए गत आरसीसी टेका राशि (आरसीसी टेके में एक से अधिक लीज क्षेत्र आने पर प्रीमियम के अनुपात में दिभक्त की जाकर अनुपातिक टेका राशि) के अनुसार बनने वाली मासिक किस्त के समतुल्य राशि अग्रिम जमा कराये जाने पर रवन्ना जारी किये जायेंगे। रवन्ना जारी किये जाने के पश्चात् रवन्ना अनुपयुक्त रहने पर जमा राशि रिफण्ड नहीं की जायेगी। विभाग द्वारा जारी वेध रवन्ना के अलावा प्रयुक्त अन्य रवन्ना अवैध माने जायेंगे।
4. खनन पट्टा स्वीकृति के पूर्व उक्त रवन्नाओं के माध्यम से निर्गमित खनिज का अधिबुक्त निर्धारण कसबा जागा आवश्यक होगा तथा यदि कोई राशि पट्टाधारी के विरुद्ध निकलती है तो वह जमा करा बकाया नहीं का प्रमाण पत्र प्राप्त करना होगा। बकाया राशि एक सप्ताह में जमा नहीं कराने पर जमा प्रीमियम राशि जब्त कर एल.ओ.आई. निरस्त कर दी जायेगी।
5. एल.ओ.आई. धारक द्वारा माइनिंग प्लान के अनुसार ही खनन पट्टा क्षेत्र में खनिज बजरी का खनन किया जायेगा। अनियमितता होने की स्थिति में जमा प्रीमियम राशि जब्त कर कार्यानुमति निरस्त कर दी जायेगी।
6. एल.ओ.आई. धारक द्वारा खनन पट्टा क्षेत्र में अथवा अन्यत्र खनिज बजरी का स्टाक एवं भण्डारण नहीं किया जा सकेगा। यदि खनिज बजरी का अवैध खनन / अवैध निर्गमन / अवैध स्टाक / अवैध भण्डारण किया जायेगा तो जमा प्रीमियम राशि जब्त कर कार्यानुमति निरस्त कर दी जायेगी।
7. एल.ओ.आई. धारक को खनिज बजरी के खनन / निर्गमन के संबंध में माननीय सर्वोच्च न्यायालय, उच्च न्यायालय, अन्य न्यायालयों, भारत सरकार एवं राज्य सरकार के आदेशों / निर्देशों की पालना करनी होगी। साथ ही खनन कार्य, सुरक्षा, स्वास्थ्य, पर्यावरण एवं जन सुविधाओं के संबंध में वर्तमान में प्रभावी अधिनियम / नियमों तथा समय-समय पर होने वाले संशोधनों की पालना करनी होगी।
8. गैर-मुमकिन नदी / नालों के क्षेत्रों में जहां पर किसी भी विभाग द्वारा अन्य कार्य यथा पेटा कण्ट या अन्य किसी प्रयोजनार्थ व्यक्ति / संस्था को अनुमति दी गई है / आवंटित की हुई है तो ऐसे क्षेत्रों में एल.ओ.आई. धारक संबंधित व्यक्ति / संस्था (जिसके पक्ष में अनुमति दी हुई है) / आवंटित है) की लिखित सहमति प्राप्त करने के उपरान्त ही खनिज बजरी का दोहन कर सकेगा। यदि खनन पट्टा क्षेत्रों में धारागाह

ATTENDED

DR. KUMAR JAIN
Chief Officer (Tech)
M.P.O.K. (Reg.)

29 DEC 2013

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सहायक खनि अमियन्ता
खान एवं भू-विज्ञान विभाग
सावर



भूमि में आती है तो राजस्व विभाग (राज्य सरकार) की अनुमति के बिना खनन कार्य नहीं किया जा सकेगा।

9. एल.ओ.आई. धारक गैर-मुमकिन नदी-नाला क्षेत्रों में गिरने वाले प्रतिबंधित क्षेत्र जैसे श्मशान, सार्वजनिक प्रयोजनार्थ कुए, वन विभाग या अन्य किसी संस्थान द्वारा किए गये वृक्षारोपण क्षेत्र से 45 मीटर की परिधि में तथा अन्य प्रतिबंधित क्षेत्रों में खनन कार्य नहीं कर सकेगा।
10. एल.ओ.आई. धारक क्षेत्र में कोई स्ट्रक्चर जो कि स्थाई प्रकृति का हो या पानी का बहाव अवरोद्ध करता हो, नहीं बनायेगा। खनन कार्य हेतु उपयुक्त गहराई की बैचेज बनानी होगी।
11. एल.ओ.आई. धारक खनन पट्टा क्षेत्र में आने वाले खसरो के क्षेत्र से बाहर खनन कार्य नहीं करेगा।
12. एल.ओ.आई. धारक द्वारा बजरी का खनन कार्य सतह से 3 मीटर से अधिक गहराई पर एवं नदी-नालों के वाटर लेवल से नीचे नहीं किया जायेगा तथा रेल / सड़क पुल के 45 मीटर की परिधि में खनन कार्य नहीं किया जायेगा। इसकी अपहेलना करने पर राजस्थान अप्रधान खनिज रियायत नियमावली, 1986 के नियम 48 के तहत अवैध खनन माना जाकर कार्यवाही की जायेगी।
13. एल.ओ.आई. धारक द्वारा खनन पट्टा क्षेत्र में जगह-जगह माइनिंग नहीं की जायेगी। नदी की 3/4 चौड़ाई तक की खनन कार्य की अनुमति होगी। शेष क्षेत्र में वृक्षारोपण किया जायेगा। खनन पट्टा क्षेत्र में खनिज बजरी की माइनिंग नदी के बीच में डाउन स्ट्रीम के बीच में आधा मीटर मोटाई की स्लाईस में की जा सकेगी। नदी की सतह पर मिट्टी से 1.5 मीटर ऊपर बजरी छोड़नी होगी।
14. नदी के दोनों किनारों पर ACQUATIC FAUNA & FLORA को संरक्षित रखना होगा।
15. प्रत्येक 1.00 कि.मी. खनन क्षेत्र के बाद 50 मीटर चौड़ाई में खनन प्रतिबंधित रहेगा। खनिज बजरी के खनन के दौरान निकलने वाला खनिज प्रैबल / बौल्डर्स का प्रत्येक एक कि.मी. के बाद इकट्ठा किया जाकर उसकी दीवार इस प्रकार बनाई जायेगी कि पानी का बहाव अवरोद्ध न हो।
16. जिन स्थानों पर बजरी का खनन कार्य किया जा चुका है, उन स्थानों को नदी में उपलब्ध भराव से ही समतल करके पाट दिया जायेगा। इसके लिए बाहर का कोई कचरा / मलबा नहीं डाला जा सकेगा।
17. नदी क्षेत्र में खनन कार्य इस प्रकार किया जायेगा कि आसपास पौधारोपण पुनः प्रनय सकें। खनन क्षेत्र के आसपास स्थानीय प्रजातियों के वृक्षों का पौधारोपण किया जायेगा। जो रास्तो अनुपयोगी हैं, उनको स्थानीय प्रजाति के पौधों से वृक्षारोपण किया जायेगा।
18. नदी/नालों का एवं इनके आसपास जो नहरें बनी हुई हैं उनका प्रवाह बाधित नहीं किया जायेगा तथा उनके किनारों का समुचित रख-रखाव किया जायेगा।

शेष शर्तें राजस्थान अप्रधान खनिज रियायति नियम 1986 एवं समय-समय पर होने वाले संशोधनों के अनुसार मान्य होगी।

सविदा का निष्पादन आज दिनांक 29/12/13 को किया गया तथा ठेका दिनांक 30/12/13 से प्रभावी होगा।

हस्ताक्षर पट्टाधारी
साक्षी-

1-

2-

CB Singh

Choudhary

Choudhary

(नॉटरीयल टाइट)
श्री. अनिल कुमार जैन

सहायक खनिज अभियंता,
राजस्थान राज्य सरकार

ANIL KUMAR JAIN
Notary (Court of India)
JAIPUR (Raj.)

29 DEC 2013

सहायक खनिज अभियंता
खान एवं भू-विज्ञान विभाग
जायपुर

1402 (UL)



खान RAJASTHAN

पूरक-संविदा

सखअ/सावर/तहसील केकडी/एमएल-5/2013 U 692827

ये नॉन-ज्युडिशियल स्टाम्प रूपये 100/- (अक्षरे रूपये एक सौ मात्र) किता - एक कुल नम एक चास्ते पूरक संविदा चास्ते जिला अजमेर की तहसील केकडी के राजस्य गाव में गैर मुनकिंग नदी नाली बालों से (खस्तरों के अनुसार) निकलने वाला खनिज बजरी का खनन पट्टा क्षेत्रफल 1025.70 हेक्टेर्स राज्य सरकार के पत्रांक-प-7(19)खान/युप-2/2013 दिनांक 20-03-2013 द्वारा खनन पट्टा हेतु आनश्यक पूर्तियां किये जाने का मंशा पत्र (एल.ओ.आई.) श्री भरतसिंह पुत्र श्री शिवदयाल सिंह शेखावत निवासी 336 मोहन नगर- बी, बी.जे.एस कॉलोनी जोधपुर के पक्ष में जारी किया गया था जिसकी पालना में पार्टी द्वारा भारत सरकार के यहां पर्यावरण क्लीयरेंस हेतु वन एवं पर्यावरण मंत्रालय से प्राप्त करने हेतु आवेदन पत्र प्रस्तुत कर रसीद दिनांक 10.07.2013 की प्रस्तुत की है एवं खनन योजना अधीक्षण खनि अभियन्ता जयपुर वृत्त जयपुर के पत्रांक-अखअ/माईनिंग प्लान/बजरी/प-397/2013/3529 दिनांक 28.06.2013 से अनुमोदित करा प्रस्तुत कर दिया है।

माननीय सर्वोच्च न्यायालय द्वारा सिविल अपील संख्या-9703-9706/13 एस.एल.पी. (सिविल) संख्या-34134/2013 एवं एस.एल.पी. सिविल संख्या-34811/13 में पारित आदेश दिनांक 25.11.2013 के अनुसरण में विषयांकित आवेदित क्षेत्र में खनन कार्य करने हेतु अस्थाई कार्यानुमति दिनांक 28.02.2014 तक के लिये दी गयी जिसके कम में राज्य सरकार के आदेश क्रमांक- प-7(19)खान/युप-2/2013 दिनांक 19.12.2013 द्वारा कार्यानुमति आदेश जारी किये गये। दिनांक 19.12.2013 द्वारा जारी आदेश के कम में पट्टाधारी द्वारा समस्त औपचारिकतायें प्रस्तुत की जिसके कम में रूपये 1000/- के नॉन-ज्युडिशियल स्टाम्प पेपर पर स्वीकृती आदेशों में वर्णित शर्तों का उल्लेख करते हुये संविदा का निष्पादन दिनांक 29.12.2013 को किया गया।

चूंकि राज्य सरकार के पत्रांक-प-20(8)खान/युप-2/2013-पार्ट-II जयपुर दिनांक 28.02.2014 के द्वारा निर्देश दिये है कि माननीय सर्वोच्च न्यायालय के आदेश दिनांक 25.01.2014 की पालना में एल.ओ.आई. धारकों के पक्ष में दिनांक 28.02.2014 तक जारी अस्थाई खनन

लगातार पेज नम्बर-2

Mathore
PAH
(निश्चिता) R+E

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[Signature]
सहायक खनि अभियन्ता
खान एवं भू-विकास विभाग
सावर

[Signature]

सहायक खनि अभियन्ता
खान एवं भू-विकास विभाग
सावर

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कार्यानुमति को माननीय सर्वोच्च न्यायालय के निर्णय दिनांक 24.02.2014 की अनुपालना में आगामी सुनवाई तिथि दिनांक 31.03.2014 तक बढ़ायी जाती है, उक्त जारी आदेश के अनुसार आज दिनांक 28.2.14 को पूरक संविदा का निष्पादन किया गया। अतः कार्यानुमति दिनांक 31-03-2014 तक प्रभावी रहेगी एवं पूर्व में किये गये संविदा निष्पादन में उल्लेखित शर्तें पूर्ववत् रहेगी के लिये प्रयुक्त है।

Mathore
हस्ताक्षर पट्टाधारी
PAM
निश्चिन्त राई

h
(संविदा का)
संविदा अधिका
एन एन सु. विभाग
सावर

[Signature]
सहायक खानि अभियन्ता, सावर
(संविदा का)
सावर एवं सु. विभाग
सावर

- 1. Raja Singh S/o Gyanendra Singh
- 2. Digvijay Singh S/o Narendra Singh

[Signature]

[Signature]
सहायक खानि अभियन्ता
खान एवं भू-विज्ञान विभाग
सावर

*Recd
28/2/14*



खान RAJASTHAN

W 732619

पूरक-संविदा

सखअ/साबर/तहसील केकडी/एमएल-5/2013

ये नॉन-ज्युडिशियल स्टाम्प रूपये 100/- (अक्षरे रूपये एक सौ मात्र) किता - एक कुल नग एक वास्ते पूरक संविदा वास्ते जिला अजमेर की तहसील केकडी के राजस्व गांव में गैर मुमकिन नदी नालों बालों से (खसरो के अनुसार) निकलने वाला खनिज बजरी का खनन पट्टा क्षेत्रफल 1025.70 हेक्टर राज्य सरकार के पत्रांक-प-7(19)खान/गुप-2/2013 दिनांक 20-03-2013 द्वारा खनन पट्टा हेतु आवश्यक पूर्तियां किये जाने का मंशा पत्र (एल.ओ.आई.) श्री भरतसिंह पुत्र श्री शिवदयाल सिंह शेखावत निवासी 336 मोहन नगर- बी. बी.जे.एस कॉलोनी जोधपुर के पक्ष में जारी किया गया था जिसकी पालना में पार्टी द्वारा भारत सरकार के यहां पर्यावरण क्लीयरेंस हेतु पन एवं पर्यावरण मंत्रालय से प्राप्त करने हेतु आवेदन पत्र प्रस्तुत कर रसीद दिनांक 10.07.2013 की प्रस्तुत की है एवं खनन योजना अधीक्षण खनि अमियन्ता जयपुर कृत जयपुर के पत्रांक-अखअ/माईनिंग प्लान/बजरी/प-397/2013/3529 दिनांक 28.05.2013 से अनुमोदित करा प्रस्तुत कर दिया है।

माननीय सर्वोच्च न्यायालय द्वारा सिविल अपील संख्या-9703-9706/13 एस.एल.पी. (सिविल) संख्या-34134/2013 एवं एस.एल.पी. सिविल संख्या-34811/13 में पारित आदेश दिनांक 25.11.2013 के अनुसरण में विषयांकित आवेदित क्षेत्र में खनन कार्य करने हेतु अस्थाई कार्यानुमति दिनांक 28.02.2014 तक के लिये दी गयी जिसके क्रम में राज्य सरकार के आदेश क्रमांक- प-7(19)खान/गुप-2/2013 दिनांक 19.12.2013 द्वारा कार्यानुमति आदेश जारी किये गये। दिनांक 19.12.2013 द्वारा जारी आदेश के क्रम में पट्टाधारी द्वारा समस्त औपचारिकतायें प्रस्तुत की जिसके क्रम में रूपये 1000/- के नॉन-ज्युडिशियल स्टाम्प पेपर पर स्वीकृती आदेशों में वर्णित शर्तों का उल्लेख करते हुये संविदा का निष्पादन दिनांक 29.12.2013 को किया गया।

चूंकि राज्य सरकार के पत्रांक-प-20(8)खान/गुप-2/2013-पार्ट-11 जयपुर दिनांक 28.02.2014 के द्वारा निर्देश दिये है कि माननीय सर्वोच्च न्यायालय के आदेश दिनांक 25.01.2014 की पालना में एल.ओ.आई. धारकों के पक्ष में दिनांक 28.02.2014 तक जारी अस्थाई खनन लगातार पेज नम्बर-2

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(गोरखान राम)
खनि अमियन्ता
खान एवं भू-विज्ञान विभाग
साबर

[Handwritten signature]
सहायक खनि अमियन्ता
खान एवं भू-विज्ञान विभाग
साबर

5/14

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सहायक खनि अमियन्ता
खान एवं भू-विज्ञान विभाग
साबर

कार्यालय अहा. स्व. अभियंता, स्व. एवं मु. विमान विभाग, साकर

मौका रिपोर्ट

279

आज दिनांक 16/09/14 कार्यालय अहा. स्व. अभियंता के आदेश क्रमांक: अहा. स्व. 5/13/बजरी/2014/488 की अनुपालना में, 60I धारक श्री भरत सिंह बोस्वात S/O श्री शिव शमल सिंह बोस्वात के स्व. बजरी के क्षेत्र 1025-70 हेक्टेयर क्षेत्र का खसरो के अनुसार त. के.डी, जिला अजमेर में सीमांकन कराने मौके पर पहुंचा। मौके पर 60I धारक श्री भरत सिंह बोस्वात S/O श्री शिव शमल सिंह बोस्वात की तरफ से वन्दार्ज श्री अजय सिंह जीराठो S/O श्री रमेश सिंह जी राठोड़ मिले।

60I धारक के प्रतिनिधियों द्वारा खसरो कार्य सही तरीके से किया जा रहा है। 60I धारक को लीज के रूप में खसरो विभाग से जारी खसरो की खसरो या बचसरे निम्नानुसार है-

क्र.सं.	ग्राम	खसरो	खसरो (है.)
1.	बोस्वात	1966	43.61
2.	चांडावा	1	38.25
3.	बाकटा	1	25.70
		722	56.45
		1121	8.3
4.	देवरवेदी	1534	22.46
		1	19.02
		4	0.03
5.	धुंधरी	2962	89.93
6.	शंकावडा	1	50.48
7.	नया गांव	763	7.28
	मेहरकला	1270	17.03
		766	15.17
		869	15.38
8.	आठानास	1	59.25

(Signature)

(P-70)

अध्यक्ष स्व. अभियंता
राज एवं मु. विमान विभाग
सा. 72

10.	गुलगाव खदारा	2703 2703/2719 2703/2720	41.53 5.21 25.4
11.	खदारी	1406 959	8.4 8.52
12.	राजपुरा	1	10.85
13.	जगेडिया	1 266	24.51 15.18
14.	मोहरकला	956 957 982 3735 713	1.48 0.09 0.13 21.22 46.29
15.	अमली	103 104 105 118 120 121 325 1180 1512 1513 1531 1086 1697 1749 1753 2330 2967 312 572 929	23.47 0.03 0.03 0.06 0.18 0.11 0.04 0.05 7.91 0.57 0.25 1.43 0.05 0.60 0.21 0.24 4.18 2.59 23.32 7.19 16.33
16.	पालापुरा		

[Handwritten Signature]

[Handwritten Signature]
 सहायक सनि अभियंता
 स्वाम एवं भू-विज्ञान विभाग
 सादर

गोधरा (गोधरा)

1

28.96

नफला

494/1051

0.30

557/953

0.05

808

35.01

851

0.03

857

0.01

858

0.02

860

0.04

874

0.07

902

0.01

930

23.20

करोडा

2646

67.62

3440

79.25

अलाम्बु

719/1044

0.01

1031

21.33

719

17.36

20

65

1025.70 हेक्टर

यहाँ प्रलेखित को मौके पर जाकर पूर्ण स्वीकारा करवाया गया, मौका रिपोर्ट मौके पर बगल गई, पढकर सुनार गई, रिपोर्ट वाले अधिकारियों की सेवा में प्रस्तुत है।

[Signature]
16/9/14

[Signature]
पुनरावृत्ति
16/9/14

[Signature]
पुनरावृत्ति
16/9/14

[Signature]
पुनरावृत्ति

[Signature]
16/9/14

[Signature]
16/9/14

[Signature]
16/9/14

[Signature]

[Signature]

सहायक रबनि अभियंता
साद एवं नू-विज्ञान विभाग
सादर

[Signature]
सादर

[Signature]
सादर

[Signature]
सादर

[Signature]

 भारत सरकार
GOVERNMENT OF INDIA

 **भारत सिंह**
Bharat Singh
जन्म वर्ष 1952



आधार -  - 

 भारतीय विशिष्ट पहचान प्राधिकरण
UNIQUE IDENTIFICATION AUTHORITY OF INDIA

पता: S/O शिव दयाल सिंह, 336,
मोहन नगर बी. बी. जे. एम. कोलाणी,
जोधपुर, जोधपुर जिल्ला, राज. 342006

Address: S/O Shiv Dayal Singh,
336, Mohan Nagar B, B.J.S.
colony, Jodhpur, Jodhpur
Kachery, Rajasthan, 342006

 1817
1800 110 1117

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 P.O. Box No. 1947,
Bengaluru-560 001



भारतीय विशिष्ट पहचान प्राधिकरण
 भारत सरकार
 Unique Identification Authority of India
 Government of India



नामांकन क्रमांक/Enrolment No.: 2036/72214/24865

Dalip Kumar (दलीप कुमार)

सूचना

S/O Laxmi Narayan, BUS STAND KE PAS, WARD
 NO 7, TEHSIL- NOHAR, Dhansiya, Hanumangarh,
 Rajasthan - 335501

- आधार पहचान का प्रमाण है, नागरिकता का नहीं।
- पहचान का प्रमाण ऑनलाइन ऑथेंटिकेशन द्वारा प्राप्त करें।
- यह एक इलेक्ट्रॉनिक प्रक्रिया द्वारा बना हुआ पत्र है।

Date: 23/10/2016

आपका आधार



INFORMATION

- Aadhaar is a proof of identity, not of citizenship.
- To establish identity, authenticate online.
- This is electronically generated letter.

Dalip Kumar

Validity unknown
Digitally signed by Dalip Kumar
IDENTIFICATION AUTHORITY OF INDIA
Date: 2016.10.23 10:12:00 +0530



मेरा आधार, मेरी पहचान



1947

help@uidai.gov.in

www.uidai.gov.in

- आधार देश भर में मान्य है।
- आधार के लिए आपको एक ही बार नामांकन दर्ज करवाने की आवश्यकता है।
- कृपया अपना नवीनतम मोबाइल नंबर तथा ई-मेल पता दर्ज कराएं, इससे आपको विभिन्न सुविधाएं प्राप्त करने में सहायित होगी।
- Aadhaar is valid throughout the country.
- You need to enrol only once for Aadhaar.
- Please update your mobile number and e-mail address. This will help you to avail various services in future.



भारत सरकार
 GOVERNMENT OF INDIA



भारतीय विशिष्ट पहचान प्राधिकरण
 UNIQUE IDENTIFICATION AUTHORITY OF INDIA



दलीप कुमार
 Dalip Kumar

2036/71992

पता:

Address:

S/O लक्ष्मी नारायण, बस
 स्टैंड के पास, बार्ड
 नं. 7, तेहसिल- नोहर,
 हनुमानगढ़ जिले,
 राजस्थान

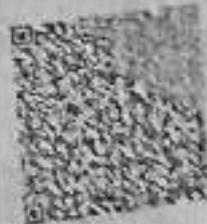
S/O Laxmi Narayan, BUS STAND
 KE PAS, WARD NO 7, TEHSIL-
 NOHAR, DHANSIYA,



ME

HAN


 भारत सरकार
 Government of India

 राम स्वरूप शेरावत
 Ram Swaroop Sherawat
 जन्म तिथि / Date of Birth: 05/10/1983
 पुरुष / Gender: Male


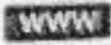
मेरा आ... पहचान


 आधार
 भारतीय विशिष्ट पहचान प्राधिकरण
 Unique Identification Authority of India

पता:
 S/O: ग्यारसी लाल शेरावत, शेरावतो
 की धाणी, सुंदरियावास, जयपुर,
 राजस्थान - 303706

Address:
 S/O: Gyarsi Lal Sherawat,
 sherawato ki dhani,
 Sundariyawas, Jaipur,
 Rajasthan - 303706


 1947


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Rajasthan State Pollution Control Board

4, Institutional Area, Jhalana Doongari, Jaipur-302 004

Phone: 0141-2716814,2716813 Fax: 0141-2716814



Registered

File No F(Mines)/Barmer(Gudha Malani)/5330(1)/2022-2023/313-317

Order No 2023-2024/Mines/10823

Date: 19/04/2023

Unit Id : 124,033

M/s M/S BHARAT SINGH SHEKHAWAT

Mohan Nagar, BJS Colony, Jodhpur (342006), Jodhpur

E-Mail : gudhamalanibajri@gmail.com

Sub: Grant of Consent to Establish under Section 21(4) of Air (Prevention & Control of Pollution) Act, 1981 for your **Minor Mineral** Mine at near Village-, Tehsil-Kekri, District- Ajmer (M.L.No-MI.No.5/2013).

Ref: (i) Your application dated 01/04/2023
(ii) Received on 01/04/2023

Sir,

In view of the details submitted vide your above referred application/ documents, the **Consent to Establish** under Section 21(4) of Air (Prevention & Control of Pollution) Act,1981 is hereby granted for carrying mining activities. This consent is subject to the following stipulations:-

- 1 That this consent is being granted in favour of **M/s. M/S BHARAT SINGH SHEKHAWAT**, a Mine of **Minor Mineral** having **M.L.No-MI.No.5/2013** in an area measuring **1025.7000 Hectares** at/near Village- ,Tehsil-Kekri,District-Ajmer.
- 2 That this consent is valid for a period from **19/04/2023** to **29/03/2024**, or commencement of production whichever is earlier.
- 3 That this consent is valid for following mining activities :-

Mineral	Permitted Mining Capacity
1 Bajri (ROM)	3000000.0000 TON PER ANNUM

- 4 That the project proponent will comply with the Standard as prescribed vide the Ministry of Environment, Forest and Climate Change notification no. GSR 826(E) dated 16th November, 2009 with respect to National Ambient Air Quality standards.
- 5 That you shall not operate the mine without obtaining **Consent to Operate** from the Board.

Signature Not Verified

Digitally signed by Om Prakash
Gupta
Date: 2023.04.19 16:45:16 IST
Reason: Self Attested
Location:





Rajasthan State Pollution Control Board

4, Institutional Area, Jhalana Doongari, Jaipur-302 004

Phone: 0141-2716814,2716813 Fax: 0141-2716814

Registered

File No F(Mines)/Barmer(Gudha Malani)/5330(1)/2022-2023/313-317

Order No 2023-2024/Mines/10823

Date: 19/04/2023

Unit Id : 124,033

- 6 That this consent to establish/consent to operate is only for carrying out mining of mineral/ore and not for any processing/beneficiation or crushing/grinding of ore/mineral for which a separate application for consent to establish and/or consent to operate should be submitted. The project proponent is required to obtain separate consent to establish and consent to operate for carrying out mining of other minerals(s), if any or processing/beneficiation of such mineral(s) and for any addition/modification/alteration or change in process.
- 7 That the occupier/operator of mine shall ensure that all the conditions imposed in the Environmental Clearance granted by the MoEF&CC vide letter dated 03/02/2022 are strictly complied with.
- 8 That this consent is valid for production of Bajri(ROM) @ 30 lakh Ton per Annum. For any change in product and/or increase in capacity/lease area, the mine has to seek fresh Environmental Clearance, consent to establish & consent to operate.
- 9 That plantation shall be developed so as to cover at least 33% of the total land use for mining and allied activities as given in Approved Mining Plan and shall be maintained at all the time to maintain ambient air quality around the mine.
- 10 That the lessee shall submit monitoring report of Ambient Air Quality within the lease area, once in 3 months.
- 11 That ground water shall not be abstracted without prior permission of the Central Ground Water Authority (CGWA).
- 12 That haul roads should be regularly graded and compacted. Regular water sprinkling should be carried out on haul roads to minimize dust generations.
- 13 That adequate measure shall be taken for control of fugitive emissions from the areas prone to air pollution.
- 14 That you shall not establish/operate any stone crusher/mineral grinding/mineral processing plant within said lease without obtaining prior consent of the State Board.
- 15 That this consent to establish shall not be valid, if the lessee has not obtained permissions required, if any, from NBWL/Forest Department etc. with respect to Wild Life Sanctuary /National Parks/ Critical Tiger Habitats in compliance of various orders passed by any other law /act/rule/ regulation or order of MOE&F and/or any Court / Tribunal time to time.
- 16 That regular water sprinkling should be carried out in critical areas prone to air pollution and having high levels of SPM and RSPM such as on haul road, loading and unloading points and transfer points.

Signature Not Verified

Digitally signed by Om Prakash
Gupta
Date: 2023.04.19 16:45:16 IST
Reason: SelfAttested
Location:



Head Office (Mines)
1413

Rajasthan State Pollution Control Board

4, Institutional Area, Jhalana Doongari, Jaipur-302 004

Phone: 0141-2716814,2716813 Fax: 0141-2716814

Registered

File No F(Mines)/Barmer(Gudha Malani)/5330(1)/2022-2023/313-317

Order No 2023-2024/Mines/10823

Date: 19/04/2023

Unit Id : 124,033

- 17 That the mine shall install adequately designed rain water harvesting structure for prevention and recharge of ground water in and around the lease area.
- 18 That the mine shall not allow making any obstacles to any natural water flow i.e., natural nallah/steam carrying rain water to any water body.
- 19 This the mine shall not allow unauthorized disposal of any solid waste on land inside or outside the premises.
- 20 That this consent to establish shall be subject to compliance of direction/order passed by Courts of Law in the matter,if any
- 21 That the lessee should dump the overburden in such a manner that it does not get washed away to nearby water tanks and lakes etc. during rainy season.
- 22 That the lease shall not intersect the ground water table without permission of CGWA.
- 23 This consent shall be subject to validity of mining lease.
- 24 That Permissible mining of river bed material (Sand/Bajri) shall be limited to 30 Lakh TPA(ROM) from an effective mineable area of 1025.7 Ha. with maximum mineable depth of 1 meter.
- 25 That all other general conditions enclosed as **Annexure** shall be strictly complied with.
- 26 That this Consent is subject to the conditions as stated above and general conditions as stated in **Annexure**. Further, the mining unit will comply with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 and any such conditions as may be specified from time to time by the State Board under the provisions of the aforesaid Act.
- 27 That the grant of this **Consent to Establish** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.
- 28 That the grant of this **Consent to Establish** shall not, in any way, adversely affect or jeopardize the legal proceedings, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.

Signature Not Verified

Digitally signed by Om Prakash
Gupta
Date: 2023.04.19 16:45:16 IST
Reason: Self Attested
Location:





Head Office (Mines)
1414

Rajasthan State Pollution Control Board

4, Institutional Area, Jhalana Doongari, Jaipur-302 004

Phone: 0141-2716814,2716813 Fax: 0141-2716814

Registered

File No F(Mines)/Barmer(Gudha Malani)/5330(1)/2022-2023/313-317

Order No 2023-2024/Mines/10823

Date: 19/04/2023

Unit Id : 124,033

- 29 That the grant of this consent to establish/operate is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other legal instrument in force. The sole and complete responsibility, to comply with the conditons laid down in all other laws for the time-being in force, rests with the industry/unit/project proponent.

This bears approval of the competent authority.

Encl: As Above

Yours sincerely,

Group Incharge-Mines

(A): **Copy To:-**

- 1 Director, Department of Mines & Geology, Government of Rajasthan, Shastri Circle, Udaipur..
- 2 Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Kishangarh-please ensure compliance of conditions of Consent to Establish & Environmental Clearance and send bi-monthly report to Head Office
- 3 Mining Engineer, Department of Mines & Geology, Government of Rajasthan, Ajmer -To inform that this consent has been issued from the environmental angle only, and ensuring compliance of any other law/act/rule/regulation or order of any Court /Tribunal is the sole responsibility of the project proponent and the concerned departments
- 4 Master File .

(B):

- 1 The Additional PCCF (WL) and Chief Wild Life Warden, Aranya Bhawan,Jhalana Institutional Area,Jaipur/DCF(WL),Ajmer, To inform that this consent has been issued from the environmental angle only,and ensuring compliance of any other law/act/rule/regulation or order of any Court /Tribunal is the sole responsibility of the project proponent and the concerned departments

Group Incharge-Mines

Signature Not Verified

Digitally signed by Om Prakash
Gupta
Date: 2023.04.19 16:45:16 IST
Reason: Self Attested
Location:





Rajasthan State Pollution Control Board

4, Institutional Area, Jhalana Doongari, Jaipur-302 004

Phone: 0141-2716814,2716813 Fax: 0141-2716814



Registered

File No F(Mines)/Ajmer(Kekri)/6946(1)/2023-2024/318-322

Order No 2023-2024/Mines/10824

Date: 19/04/2023

Unit Id : 124,033

M/s M/S BHARAT SINGH SHEKHAWAT

Mohan Nagar, BJS Colony, Jodhpur (342006), Jodhpur

E-Mail : gudhamalanibajri@gmail.com

Sub: Grant of Consent to Operate under Section 21(4) of Air (Prevention & Control of Pollution) Act, 1981 for your **Minor Mineral** Mine at near Village-, Tehsil-Kekri, District- Ajmer (M.L.No-MI.No.5/2013).

Ref: (i) Your application dated 01/04/2023
(ii) Received on 01/04/2023

Sir,

In view of the details submitted vide your above referred application/ documents, the **Consent to Operate** under Section 21(4) of Air (Prevention & Control of Pollution) Act,1981 is hereby granted for carrying mining activities. This consent is subject to the following stipulations:-

1 That this consent is being granted in favour of **M/s. M/S BHARAT SINGH SHEKHAWAT**, a Mine of **Minor Mineral** having **M.L.No-MI.No.5/2013** in an area measuring **1025.7000 Hectares** at/near Village- ,Tehsil-Kekri,District-Ajmer.

2 That this consent is valid for a period from **19/04/2023** to **29/03/2024**

3 That this consent is valid for following mining activities :-

Mineral	Permitted Mining Capacity
1 Bajri (ROM)	3000000.0000 TON PER ANNUM

4 That the project proponent will comply with the Standard as prescribed vide the Ministry of Environment, Forest and Climate Change notification no. GSR 826(E) dated 16th November, 2009 with respect to National Ambient Air Quality standards.

Signature Not Verified

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Gupta
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Location:





Head Office (Mines)
1416

Rajasthan State Pollution Control Board

4, Institutional Area, Jhalana Doongari, Jaipur-302 004

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- 5 That this consent to establish/consent to operate is only for carrying out mining of mineral/ore and not for any processing/beneficiation or crushing/grinding of ore/mineral for which a separate application for consent to establish and/or consent to operate should be submitted. The project proponent is required to obtain separate consent to establish and consent to operate for carrying out mining of other minerals(s), if any or processing/beneficiation of such mineral(s) and for any addition/modification/alteration or change in process.
- 6 That the occupier/operator of mine shall ensure that all the conditions imposed in the Environmental Clearance granted by the MoEF&CC vide letter dated 03/02/2022 are strictly complied with
- 7 That this consent is valid for production of Bajri(ROM) @ 30 lakh Ton per Annum. For any change in product and/or increase in capacity/lease area, the mine has to seek fresh Environmental Clearance, consent to establish & consent to operate
- 8 That plantation shall be developed so as to cover at least 33% of the total land use for mining and allied activities as given in Approved Mining Plan and shall be maintained at all the time to maintain ambient air quality around the mine.
- 9 That the lessee shall submit monitoring report of Ambient Air Quality within the lease area, once in 3 months.
- 10 That ground water shall not be abstracted without prior permission of the Central Ground Water Authority (CGWA).
- 11 That haul roads should be regularly graded and compacted. Regular water sprinkling should be carried out on haul roads to minimize dust generations.
- 12 That adequate measure shall be taken for control of fugitive emissions from the areas prone to air pollution
- 13 That you shall not establish/operate any stone crusher/mineral grinding/mineral processing plant within said lease without obtaining prior consent of the State Board.
- 14 That this consent to operate shall not be valid, if the lessee has not obtained permissions required, if any, from NBWL/Forest Department etc. with respect to Wild Life Sanctuary /National Parks/ Critical Tiger Habitats in compliance of various orders passed by any other law /act/rule/ regulation or order of MOE&F and/or any Court / Tribunal time to time.
- 15 That regular water sprinkling should be carried out in critical areas prone to air pollution and having high levels of SPM and RSPM such as on haul road, loading and unloading points and transfer points.

Signature Not Verified

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Location:





Head Office (Mines)
1417

Rajasthan State Pollution Control Board

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Phone: 0141-2716814,2716813 Fax: 0141-2716814

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- 16 That the mine shall install adequately designed rain water harvesting structure for prevention and recharge of ground water in and around the lease area.
- 17 That the mine shall not allow making any obstacles to any natural water flow i.e., natural nallah/steam carrying rain water to any water body.
- 18 This the mine shall not allow unauthorized disposal of any solid waste on land inside or outside the premises.
- 19 That this consent to operate shall be subject to compliance of direction/order passed by Courts of Law in the matter,if any.
- 20 That the lessee should dump the overburden in such a manner that it does not get washed away to nearby water tanks and lakes etc. during rainy season.
- 21 That the lease shall not intersect the ground water table without permission of CGWA.
- 22 This consent shall be subject to validity of mining lease.
- 23 That Permissible mining of river bed material (Sand/Bajri) shall be limited to 30 Lakh TPA(ROM) from an effective mineable area of 1025.7 Ha. with maximum mineable depth of 1 meter.
- 24 That all other general conditions enclosed as **Annexure** shall be strictly complied with.
- 25 That this Consent is subject to the conditions as stated above and general conditions as stated in **Annexure**. Further, the mining unit will comply with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 and any such conditions as may be specified from time to time by the State Board under the provisions of the aforesaid Act.
- 26 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.
- 27 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceedings, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.

Signature Not Verified

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Location:





Head Office (Mines)
1418

Rajasthan State Pollution Control Board

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File No F(Mines)/Ajmer(Kekri)/6946(1)/2023-2024/318-322

Order No 2023-2024/Mines/10824

Date: 19/04/2023

Unit Id : 124,033

- 28 That the grant of this consent to establish/operate is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other legal instrument in force. The sole and complete responsibility, to comply with the conditons laid down in all other laws for the time-being in force, rests with the industry/unit/project proponent.

This bears approval of the competent authority.

Encl: As Above

Yours sincerely,

Group Incharge-Mines

(A): **Copy To:-**

- 1 Director, Department of Mines & Geology, Government of Rajasthan, Shastri Circle, Udaipur..
- 2 Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Kishangarh-please ensure compliance of conditions of Consent to Operate & Environmental Clearance and send bi-monthly report to Head Office
- 3 Mining Engineer, Department of Mines & Geology, Government of Rajasthan, Ajmer -To inform that this consent has been issued from the environmental angle only, and ensuring compliance of any other law/act/rule/regulation or order of any Court /Tribunal is the sole responsibility of the project proponent and the concerned departments
- 4 Master File .

(B):

- 1 The Additional PCCF (WL) and Chief Wild Life Warden, Aranya Bhawan,Jhalana Institutional Area,Jaipur/DCF(WL),Ajmer, To inform that this consent has been issued from the environmental angle only,and ensuring compliance of any other law/act/rule/regulation or order of any Court /Tribunal is the sole responsibility of the project proponent and the concerned departments

Group Incharge-Mines

Signature Not Verified

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Gupta
Date: 2023.04.19 16:45:33 IST
Reason: Self Attested
Location:



State Level Environment Impact Assessment Authority (SEIAA), Rajasthan
Room No. 11, Aravali Bhawan, Jaipur - 302004.

FI (4)/SEIAA/SEAC-Raj/Secr/Project /Cat. 1(a)B1(23867)/2023-24

Jaipur, Dated: 12/01/2024

AMENDMENT IN EC

This has reference to your application dated 25.10.2023 seeking amendment in EC issued by MoEF&CC dated 03.02.2022 for the project under EIA Notification 2006. The proposal has been appraised as per prescribed procedure in the light of provisions under the EIA Notification, 2006 on the basis of the mandatory documents enclosed with the application.

The SEIAA Rajasthan considered the Project in 5.108th meeting held on 10.01.2024 and resolved to accept the recommendation of the SEAC and the following amendment is being made in the EC granted earlier vide MoEF&CC letter dated 03.02.2022 on the basis of Form-I, Form-4 and other requisite documents, subject to same terms & conditions:

S. No.	Amendments now being made
1.	River Sand Mining Project for making validity of EC co-terminus with the lease period and increase in mineable depth of mining from 1 meter to 3 meter without any increase in total mining capacity and without any increase in mineable area having, ML No.05/2013, Mine Lease Area- 1025.70 Hectares, Production Capacity- 30.0 Lakh TPA (ROM), Khasra No.- Village- Revenue of Villages, Tehsil- Kekri, District- Ajmer, Rajasthan (Proposal no. 294006) with a validity of EC may be kept co-terminus with the lease period only.

Additional Condition:

- i) MoEF&CC in the earlier granted EC vide dated 03.02.2022.
- ii) Ministry's O.M. No. 22-34/2018-IA.III dated 08.01.2019 & 16.01.2020.
- iii) Conditions as per Sustainable Sand Mining Management Guidelines 2016 and Enforcement & Monitoring Guidelines for Sand Mining, 2020, SOP issued by the Rajasthan State Government for prevention of illegal river sand mining in the state.
- iv) Further, the PP will have to ensure the compliances of all the directions issued by Hon'ble Courts with reference to River Sand Mining.
- v) The PP shall submit action taken report of Compliance Report to Integrated Regional Office and RSPCB, Jaipur, within 30 days.

C. Specific Condition:

1. The validity of EC may be kept co-terminus with the lease period.
2. Permissible Mining of Bed Material (Sand/Bajri) shall be limited to 30 Lakhs TPA (ROM) from an effective mineable area of 1025.70 Hectare.
3. The project proponent shall submit the monthly production details and the compliance of the plantation of the earlier EC to Regional Office of MoEF&CC and Mining Department, Govt of Rajasthan.
4. The project proponent shall take all measures for the surveillance as proposed by the project proponent. The status of implementation with documentary proof needs to be submitted to Regional Office of MoEF&CC.
5. The conservation plan in consultation with the Forest Department shall be implemented and compliance of the same shall be submitted to Regional Office of MoEF&CC.
6. The project proponent shall implement the mitigation measure to control the impact due to transportation viz. Kaccha road, transportation of sand from villages having

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habitation should be avoided, regular water sprinkling (3 times a day) before transportation of mineral, plantation on the both side of this road should be completed within 1 year trucks shall not be overloaded, spillage of the mineral to be avoided, covered transportation. Implementation report with supporting documents & photographs before and after shall be submitted to the Regional Office of MoEF& CC.

7. The project proponent shall implement all mitigative measures envisaged in the Environmental Management Plan (EMP) and committed during the presentation and subsequent submissions. A separate Environment management cell (EMC) shall be created with suitable staff having relevant qualification in environment with supporting staff. Implementation report with supporting documents, test reports, geo- locations & photographs before and after and composition of EMC shall be submitted to the Regional Office of MoEF& CC.
8. The project proponent shall implement the occupational health plan and provide personal protective equipment to all the workers (helmets, dust masks, ear muffs), provision of safe drinking water to workers, shelters for rest etc. In addition to this Occupational health check-up of all workers working in mine, and pulmonary function test for workers working in dusty areas. Implementation report with supporting documents & photographs before and after shall be submitted to the Regional Office of MoEF& CC.
9. For subsequent period, PP shall submit fresh annual replenishment study to MoEF&CC for amendment in EC for mineable quantity and maximum permission depth for mining based on the scientific findings replenishment study. Such study shall be placed before EAC for appraisal for next three years to assess rate of deposition and accordingly, mineable production capacity a depth can be prescribed based on trends analysis, provided it is found scientifically satisfactory by EAC.

I. Statutory compliance:

- I. This Environmental Clearance (EC) is subject to orders/directions of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, as is applicable.
- II. The Project proponent complies with all the statutory requirements and judgments of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors before commencing the mining operations.
- III. The Department of Mines & Geology, Government of Rajasthan (DMG, GoR) shall ensure that mining operation shall not be commenced till the entire compensation levied, if any, for illegal mining paid by the Project Proponent through Department of Mining & Geology in strict compliance of Judgment of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors.
- IV. **In case the project falls within a distance of 10 Km from the boundary of a National Park/ Wildlife Sanctuary, wherein final ESZ Notification has not been issued so far, the EC shall come into effect only after the PP obtains clearance from the Standing Committee of National Board for Wildlife (SCNBWL) as per OM dated 08.08.2019 of MoEF& CC.**
- V. This Environmental Clearance shall become operational only after receiving formal SCNBWL Clearance from Ministry of Environment, Forest & Climate Change, (MoEF& CC), Government of India (GoI) subsequent to the recommendations of the Standing Committee of National Board for Wildlife, if applicable to the Project.
- VI. This Environmental Clearance shall become operational only after receiving Forest Clearance (FC) under the provision of Forest Conservation Act, 1980, if applicable

- VII. to the Project.
Project Proponent (PP) shall obtain Consent to Operate after grant of EC and effectively implement all the conditions stipulated therein. The mining activity shall not commence prior to obtaining Consent to Establish/ Consent to Operate from the State Pollution Control Board.
- VIII. The PP shall adhere to the provision of the Mines Act, 1952, Mines and Mineral (Development & Regulation), Act, 2015 and rules & regulations made there under. PP shall adhere to various circulars issued by Directorate General Mines Safety (DGMS) and Indian Bureau of Mines (IBM) from time to time.
- IX. The Project Proponent shall obtain consents from all the concerned land owners, before start of mining operations, as per the provisions of MMDR Act, 1957 and rules made thereunder in respect of lands which are not owned by it.
- X. The Project Proponent shall follow the mitigation measures provided in MoEF CC's Office Memorandum No. Z-11013/57/2014-IA.II (M), dated 29th October, 2014, titled "Impact of mining activities on Habitations-Issues related to the mining Projects wherein Habitations and villages are the part of mine lease areas or Habitations and villages are surrounded by the mine lease area".
- XI. The Project Proponent shall obtain necessary prior permission of the competent authorities for drawl of requisite quantity of surface water and from CGWA for withdrawal of ground water for the project.
- XII. A copy of EC letter will be marked to concerned Panchayat/ local NGO etc. if any, from whom suggestion/ representation has been received while processing the proposal.
- XIII. State Pollution Control Board shall be responsible for display of this EC letter at its Regional office, District Industries Centre and Collector's office/ Tehsildar's Office for 30 days.
- XIV. The Project Authorities should widely advertise about the grant of this EC letter by printing the same in at least two local newspapers, one of which shall be in vernacular language of the concerned area. The advertisement shall be done within 7 days of the issue of the clearance letter mentioning that the instant project has been accorded EC and copy of the EC letter is available with the State Pollution Control Board and website of the Department of Environment, Govt. of Rajasthan, RSPCB for compliance and record.
- XV. The Project Proponent shall inform the MoEF& CC/ SELAA for any change in ownership of the mining lease. In case there is any change in ownership or mining lease is transferred then mining operation shall only be carried out after transfer of EC as per provisions of the part 11 of EIA Notification, 2006 as amended from time to time.
- XVI. The Mining Department will ensure that while executing the mining lease, if the mining lease forms a cluster of total area of more than 5.0 ha, in accordance with EIA notification dated 15.01.2016 and 01.07.2016, then such mining lease will be executed/ registered only after public hearing has taken place for the entire cluster and there has been EIA/EMP study of the entire cluster. The Mining Department will further ensure that revised EC is also obtained by such mining lease holder (s) in the cluster.
- XVII. The Mining lease holder shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to the mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc.
- XVIII. That the grant of this E.C. is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the

- time-being in force, rests with the project proponent.
- XIX. No further expansion or modifications in the project shall be carried out without prior approval of the SEIAA/MoEF & CC as the case may be. In case of deviations or alterations in the project proposal from those submitted to this Authority for clearance, a fresh reference shall be made to the Authority to assess the adequacy of conditions imposed and to include additional environmental protection measures required, if any.
- XX. The EC is liable to be rejected/ revoked, in case it is found that the PP has deliberately concealed and/or furnished false and misleading information or data which is material to screening or scoping or appraisal or decision on the application for EC.
- XXI. Officials from the Department of Environment, Government of Rajasthan, Jaipur/ Regional Office of MoEF & CC, Lucknow, RSPCB who would be monitoring the implementation of Environmental safeguards should be extended full cooperation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents submitted to SEIAA should be forwarded to the CCF, Regional Office of MoEF, Lucknow, Department of Environment, Government of Rajasthan, Jaipur / RSPCB.
- XXII. The Authority reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environment clearance under the provision of the Environment (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.
- XXIII. The above condition shall be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006, along with their amendments and rules.
- XXIV. The PP shall obtain prior clearance from forestry and wildlife aspects including clearance from Standing Committee of National Board of Wild Life (if applicable). It is further categorically stated that grant of EC does not necessary imply that Forestry and Wildlife clearance shall be granted to the project by the concerned authorities. Proposals for forestry and wildlife clearance will be considered by the concerned authorities on its merits and decision taken accordingly. The investment made in the project, if any based on EC so granted, in anticipation of clearance from Forestry and Wildlife aspects shall be entirely at the cost and risk of the PP and MOEF & CC/SEIAA/ SEAC/ DOE shall not be responsible in this regard in any manner.
- XXV. The SEIAA, Rajasthan may revoke or suspend the Environmental Clearance, if implementation of any of the above conditions is not satisfactory.
- XXVI. The PP shall submit an environmental statement for the financial year ending 31st March in Form-V as prescribed under the environment (Protection) Rules, 1986, as amended subsequently on or before the 30th day of September every year, to the Rajasthan State Pollution Control Board/SEIAA and shall also be put on the website of the company/ unit/ industry along with the status of compliance of environmental clearance conditions and shall also be sent to the Lucknow Regional offices of MoEF/SEIAA/ RSPCB by e-mail as well as hard copy duly signed by competent person of company.
- XXVII. This EC is granted for mining of the mineral with production mentioned in the above table subject to the stipulation that the PP shall abide by the annual/ permitted production schedule specified in the mining plan and that any deviation therein will render the PP liable for legal action in accordance with Environment and Mining Laws.

- XXVIII. The PP shall spend the various amounts in the respective heads as mentioned in Annexure G.
- XXIX. Drills shall either be operated with dust extractors or equipped with water injections system.
- XXX. Data on ambient air quality and stack emissions should be submitted to Rajasthan State Pollution Control Board once in six months. The monitoring/ sampling and analysis are to be carried out by MOEF/ NABL/ CPCB/ RSPCB/ Government approved lab.
- XXXI. Blasting operations, if permitted, should be carried out only during the daytime with safe blasting parameters.
- XXXII. The PP shall carry out mining activities with open cast method. The PP to undertake underground mining only if permitted specifically.
- XXXIII. In the project related to Bajri mining the PP shall follow the 'Sustainable Sand Mining Guidelines 2016' and 'Enforcement and Monitoring Guidelines for Sand Mining, 2020' laid down by the MoEF& CC, GOI. The Bajri sand mining activity is restricted to three meters from ground level or water level whichever is less and the PP shall carry out river sand (Bajri) mining activity only manually or semi mechanized method as provided under the 'Sustainable Sand Mining Management Guidelines, 2016' and 'Enforcement and Monitoring Guidelines for Sand Mining, 2020'.
- XXXIV. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.

2. Air quality monitoring and preservation:

- i. The Project Proponent shall install a minimum of 3 (three) online Ambient Air Quality Monitoring Stations with 1 (one) in upwind and 2 (two) in downwind direction based on long term climatological data about wind direction such that an angle of 120° is made between the monitoring locations to monitor critical parameters, relevant for mining operations, of air pollution viz. PM10, PM2.5, NO2; CO and SO2 etc. as per the methodology mentioned in NAAQS Notification No. B-29016/20/90/PCI/I. dated 18.11.2009 covering the aspects of transportation and use of heavy machinery in the impact zone. The ambient air quality shall also be monitored at prominent places like office building, canteen etc. as per the site condition to ascertain the exposure characteristics at specific places. The above data shall be digitally displayed within 03 months in front of the main Gate of the mine site.
- ii. Effective safeguard measures for prevention of dust generation and subsequent suppression (like regular water sprinkling, metalled road construction etc.) shall be carried out in areas prone to air pollution wherein high levels of PM10 and PM2.5 are evident such as haul road, loading and unloading point and transfer points. The fugitive dust emissions from all sources shall be regularly controlled by installation of required equipments/ machineries and preventive maintenance. Use of suitable water-soluble chemical dust suppressing agents may be explored for better effectiveness of dust control system. It shall be ensured that air pollution level conform to the standards prescribed by the MoEF& CC/ Central Pollution Control Board.

3. Water quality monitoring and preservation:

- i. In case, immediate mining scheme envisages intersection of ground water table, then Environmental Clearance shall become operational only after receiving formal clearance from CGWA. In case, mining operation involves intersection of ground water table at a later stage, then PP shall ensure that prior approval from CGWA and MoEF& CC is in place before such mining operations. The permission for intersection of ground water table shall essentially be based on detailed hydro-geological study of the area.
- ii. Regular monitoring of the flow rate of the springs and perennial nallahs flowing in and around the mine lease shall be carried out and records maintain. The natural water bodies

and or streams which are flowing in an around the village, should not be disturbed. The Water Table should be nurtured so as not to go down below the pre-mining period. In case of any water scarcity in the area, the Project Proponent has to provide water to the villagers for their use. A provision for regular monitoring of water table in open dug well located in village should be incorporated to ascertain the impact of mining over ground water table. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department / State Pollution Control Board.

- iii. Project Proponent shall regularly monitor and maintain records w.r.t. ground water level and quality in and around the mine lease by establishing a network of existing wells as well as new piezo-meter installations during the mining operation in consultation with Central Ground Water Authority/ State Ground Water Department. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department / State Pollution Control Board.
 - iv. The Project Proponent shall undertake regular monitoring of natural water course/ water resources/ springs and perennial nallahs existing/ flowing in and around the mine lease and maintain its records. The project proponent shall undertake regular monitoring of water quality upstream and downstream of water bodies passing within and nearby/ adjacent to the mine lease and maintain its records. Sufficient number of gullies shall be provided at appropriate places within the lease for management of water. PP shall carryout regular monitoring w.r.t. pH and included the same in monitoring plan. The parameters to be monitored shall include their water quality vis-a-vis suitability for usage as per CPCB criteria and flow rate. It shall be ensured that no obstruction and/ or alteration be made to water bodies during mining operations without justification and prior approval of MoEF& CC. The monitoring of water courses/ bodies existing in lease area shall be carried out four times in a year viz. pre- monsoon (April-May), monsoon (August), post-monsoon (November) and winter (January) and the record of monitored data may be sent regularly to Ministry of Environment, Forest and Climate Change and its Regional Office, Central Ground Water Authority and Regional Director, Central Ground Water Board, State Pollution Control Board and Central Pollution Control Board. Clearly showing the trend analysis on six -monthly basis.
 - v. Quality of polluted water generated from mining operations which include Chemical Oxygen Demand (COD) in mines run-off, acid mine drainage and metal contamination in runoff shall be monitored along with Total Dissolved Solids (TDS), Dissolved Oxygen (DO), pH and Total Suspended Solids (TSS). The monitored data shall be uploaded on the website of the company as well as displayed at the project site in public domain, on a display board, at a suitable location near the main gate of the Company. The circular No.I-20012/1/2006-IA.II (M) dated 27.05.2009 issued by Ministry of Environment, Forest and Climate Change may also be referred in this regard.
 - vi. Project Proponent shall plan, develop and implement rainwater harvesting measures on long term basis to augment ground water resources in the area in consultation with Central Ground Water Board/ State Groundwater Department. A report on amount of water recharged needs to be submitted to Regional Office MoEF& CC annually.
 - vii. Industrial waste water (workshop and waste water from the mine) should be properly collected and treated so as to conform to the notified standards prescribed from time to time. The standards shall be prescribed through Consent to Operate (CTO) issued by concerned State Pollution Control Board (SPCB). The workshop effluent shall be treated after its initial passage through Oil and grease trap.
 - viii. The water balance/water auditing shall be carried out and measure for reducing the consumption of water shall be taken up and reported to the Regional Office of the MoEF& CC and State Pollution Control Board.
- 4. Noise and vibration monitoring and prevention:**

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- i. The peak particle velocity at 500m distance or within the nearest habitation, whichever is closer shall be monitored periodically as per applicable DGMS guidelines.
- ii. The illumination and sound at night at project sites disturb the villages in respect of both human and animal population. Consequent sleeping disorders and stress may affect the health in the villages located close to mining operations. Habitations have a right for darkness and minimal noise levels at night. PPs must ensure that the biological clock of the villages is not disturbed; by orienting the floodlights/ masks away from the villagers and keeping the noise levels well within the prescribed limits for day /night hours.
- iii. The Project Proponent shall take measures for control of noise levels below 85 dBA in the work environment. The workers engaged in operations of HEMM, etc. should be provided with ear plugs/ muffs. All personnel including laborers working in dusty areas shall be provided with protective respiratory devices along with adequate training, awareness and information on safety and health aspects. The PP shall be held responsible in case it has been found that workers/ personals/ laborers are working without personal protective equipment.
- iv. The ambient noise level should conform to the standards prescribed under E (P) A Rules, 1986 viz 75 dB (A) during day time and 70 dB (A) during night time.

5. Mining plan:

- i. The Project Proponent shall adhere to the working parameters of mining plan which was submitted at the time of EC appraisal wherein year-wise plan was mentioned for total excavation i.e. quantum of mineral, waste, over burden, inter burden and top soil etc.. No change in basic mining proposal like mining technology, total excavation, mineral & waste production, lease area and scope of working (viz. method of mining, overburden & dump management, O.B & dump mining, mineral transportation mode, ultimate depth of mining etc.) shall not be carried out without prior approval of the Ministry of Environment, Forest and Climate Change/ SEIAA, which entail adverse environmental impacts, even if it is a part of approved mining plan modified after grant of EC or granted by State Govt. in the form of Short Term Permit (STP), Query license or any other name.
- ii. The Project Proponent shall get the Final Mine Closure Plan along with Financial Assurance approved from Indian Bureau of Mines/Department of Mining & Geology as required under the Provision of the MMDR Act, 1957 and Rules/ Guidelines made there under. A copy of approved final mine closure plan shall be submitted within 2 months of the approval of the same from the competent authority to the concerned Regional Office, MoEF& CC/ SEIAA/ SPCB for record and verification.
- iii. The land-use of the mine lease area at various stages of mining scheme as well as at the end-of-life shall be governed as per the approved Mining Plan. The excavation vis-a-vis backfilling in the mine lease area and corresponding afforestation to be raised in the reclaimed area shall be governed as per approved mining plan. PP shall ensure the monitoring and management of rehabilitated areas until the vegetation becomes self-sustaining. The compliance status shall be submitted half-yearly to the MoEF& CC/ SEIAA/ SPCB and its concerned Regional Office.

6. Land reclamation:

- i. The Overburden (O.B.) generated during the mining operations shall be stacked at earmarked OB dump site(s) only and it should not be kept active for a long period of time. The physical parameters of the OB dumps like height, width and angle of slope shall be governed as per the approved Mining Plan as per the guidelines/circulars issued by D.G.M.S w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of top soil/OB dumps. The topsoil shall be used for land reclamation and plantation.
- ii. The reject/waste generated during the mining operations shall be stacked at earmarked waste dump site(s) only. The physical parameters of the waste dumps like height, width and angle of slope shall be governed as per the approved Mining Plan as per the guidelines/circulars issued by DGMS w.r.t. safety in mining operations shall be strictly

- adhered to maintain the stability of waste dumps.
- iii. The reclamation of waste dump sites shall be done in scientific manner as per the Approved Mining Plan cum Progressive Mine Closure Plan.
 - iv. The slope of dumps shall be vegetated in scientific manner with suitable native species to maintain the slope stability, prevent erosion and surface run off. The selection of local species regulates local climatic parameters and help in adaptation of plant species to the microclimate. The gullies formed on slopes should be adequately taken care of as it impacts the overall stability of dumps. The dump mass should be consolidated with the help of dozer/ compactors thereby ensuring proper filling/ leveling of dump mass. In critical areas, use of geo textiles/ geo-membranes / clay liners / Bentonite etc. shall be undertaken for stabilization of the dump.
 - v. The Project Proponent shall carry out slope stability study in case the dump height is more than 30 meters. The slope stability report shall be submitted to concerned regional office of MoEF& CC/ RSPCB.
 - vi. Catch drains, settling tanks and siltation ponds of appropriate size shall be constructed around the mine working, mineral yards and Top Soil/OB/Waste dumps to prevent run off of water and flow of sediments directly into the water bodies (Nallah/ River/ Pond etc.). The collected water should be utilized for watering the mine area, roads, green belt development, plantation etc. The drains/ sedimentation sumps etc. shall be de-silted regularly, particularly after monsoon season, and maintained properly.
 - vii. Check dams of appropriate size, gradient and length shall be constructed around mine pit and OB dumps to prevent storm run-off and sediment flow into adjoining water bodies. A safety margin of 50% shall be kept for designing of sump structures over and above peak rainfall (based on 50 years data) and maximum discharge in the mine and its adjoining area which shall also help in providing adequate retention time period thereby allowing proper settling of sediments/ silt material. The sedimentation pits/ sumps shall be constructed at the corners of the garland drains.
 - viii. The top soil, if any, shall temporarily be stored at earmarked site(s) within the mine lease only and should not be kept unutilized for long. The physical parameters of the top soil dumps like height, width and angle of slope shall be governed as per the approved Mining Plan and as per the guidelines framed by DGMS w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of dumps. The topsoil shall be used for land reclamation and plantation purpose.

7. Transportation:

- i. No Transportation of the minerals shall be allowed in case of roads passing through villages/ habitations. In such cases, PP shall construct a 'bypass' road for the purpose of transportation of the minerals leaving an adequate gap (say at least 200 meters) so that the adverse impact of sound and dust along with chances of accidents could be mitigated. All costs resulting from widening and strengthening of existing public road network shall be borne by the PP in consultation with nodal State Govt. Department. Transportation of minerals through road movement in case of existing village/ rural roads shall be allowed in consultation with nodal State Govt. Department only after required strengthening such that the carrying capacity of roads is increased to handle the traffic load. The pollution due to transportation load on the environment will be effectively controlled and water sprinkling will also be done regularly. Vehicular emissions shall be kept under control and regularly monitored. Project should obtain Pollution Under Control (PUC) certificate for all the vehicles from authorized pollution testing centers.
- ii. The Main haulage road within the mine lease should be provided with a permanent water sprinkling arrangement for dust suppression. Other roads within the mine lease should be wetted regularly with tanker-mounted water sprinkling system. The other areas of dust generation like crushing zone, material transfer points, material yards etc. should invariably be provided with dust suppression arrangements. The air pollution control equipments like bag filters, vacuum suction hoods, dry fogging system etc. shall be

installed at Crushers, belt-conveyors and other areas prone to air pollution. The belt conveyor should be fully covered to avoid generation of dust while transportation. PP shall take necessary measures to avoid generation of fugitive dust emissions.

8. Green Belt:

- i. The Project Proponent shall develop greenbelt in 7.5m wide safety zone all along the mine lease boundary as per the guidelines of CPCB in order to arrest pollution emanating from mining operations within the lease. The whole Green belt shall be developed within first 5 years starting from windward side of the active mining area. The development of greenbelt shall be governed as per the EC granted by the Ministry/ SEIAA irrespective of the stipulation made in approved mine plan.
- ii. The Project Proponent shall carryout plantation/ afforestation in backfilled and reclaimed area of mining lease, around water body, along the roadsides, in community areas etc. by planting the native species in consultation with the State Forest Department/ Agriculture Department/ Rural development department/ Tribal Welfare Department/ Gram Panchayat such that only those species be selected which are of use to the local people. The CPCB guidelines in this respect shall also be adhered. The density of the trees should be around 2500 saplings per Hectare. Adequate budgetary provision shall be made for protection and care of trees.
- iii. The Project Proponent shall make necessary alternative arrangements for livestock feed by developing grazing land with a view to compensate those areas which are coming within the mine lease. The development of such grazing land shall be done in consultation with the State Government. In this regard, Project Proponent should essentially implement the directions of the Hon'ble Supreme Court with regard to acquisition of grazing land. The sparse trees on such grazing ground, which provide mid-day shelter from the scorching sun, should be scrupulously guarded/ protected against felling and plantation of such trees should be promoted.
- iv. The Project Proponent shall undertake all precautionary measures for conservation and protection of endangered flora and fauna and Schedule-I species during mining operation. A Wildlife Conservation Plan shall be prepared for the same clearly delineating action to be taken for conservation of flora and fauna. The Plan shall be approved by Chief Wild Life Warden of the State Govt.
- v. And implemented in consultation with the State Forest and Wildlife Department. A copy of Wildlife Conservation Plan and its implementation status (annual) shall be submitted to the Regional Office of the Ministry/ SEIAA.

9. Public hearing and human health issues:

- i. The Project Proponent shall appoint an Occupational Health Specialist for Regular as well as Periodical medical examination of the workers engaged in the mining activities, as per the DGMS guidelines. The records shall be maintained properly. PP shall also carryout Occupational health check-ups in respect of workers which are having ailments like nr, diabetes, habitual smoking, etc. The check-ups shall be undertaken once in six months and necessary remedial/ preventive measures be taken. A status report on the same may be sent to MoEF& CC/ SEIAA/ Regional Office and DGMS on half-yearly basis.
- ii. The Project Proponent must demonstrate commitment to work towards 'Zero Harm' from their mining activities and carry out Health Risk Assessment (HRA) for identification workplace hazards and assess their potential risks to health and determine appropriate control measures to protect the health and wellbeing of workers and nearby community. The proponent shall maintain accurate and systematic records of the HRA. The HRA for neighborhood has to focus on Public Health Problems like Malaria, Tuberculosis, HIV, Anaemia, Diarrhoea in children under five, respiratory infections due to bio mass cooking. The proponent shall also create awareness and educate the nearby community and workers for Sanitation, Personal Hygiene, Hand washing, not to defecate in open, Women Health and Hygiene (Providing Sanitary Napkins), hazard of tobacco and alcohol

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use. The Proponent shall carryout 1428 HRA for all the category of workers and thereafter every five years.

- iii. The Proponent shall carry out Occupational health surveillance which be a part of HRA and include Biological Monitoring where practical and feasible, and the tests and investigations relevant to the exposure (e.g. for Dust a X-Ray chest; For Noise Audiometric; for Lead Exposure Blood Lead, For Welders Full Ophthalmologic Assessment; for Manganese Miners a complete Neurological Assessment by a Certified Neurologist, and Manganese (Mn) Estimation in Blood; For Inorganic Chromium-Fortnightly skin inspection of hands and forearms by a responsible person. Except routine tests all tests would be carried out in a Lab accredited by NABH. Records of Health Surveillance must be kept for 30 years, including the results of and the records of Physical examination and tests. The record of exposure due to materials like Asbestos, Hard Rock Mining, Silica, Gold, Kaolin, Aluminum, Iron, Manganese, Chromium, Lead, Uranium need to be handed over to the Mining Department of the State in case the life of the mine is less than 30 years. It would be obligatory for the State Mines Departments to make arrangements for the safe and secure storage of the records including X-Ray. Only conventional X-Ray will be accepted for record purposes and not the digital one). X-Ray must meet ILO criteria (17 x14 inches and of good quality).
 - iv. The Proponent shall maintained a record of performance indicators for workers which includes (a) there should not be a significant decline in their Body Mass Index and it should stay between 18.5 -24.9, (b) the Final Chest X-Ray compared with the base line X-Ray should not show any capacities ,(c) At the end of their leaving job there should be no Diminution in their Lung Functions Forced Expiratory Volume in one second (FEV1), Forced Vital Capacity (FVC), and the ratio) unless they are smokers which has to be adjusted, and the effect of age, (d) their hearing should not be affected. As a proof an Audiogram (first and last need to be presented), (e) they should not have developed any Persistent Back Pain, Neck Pain, and the movement of their Hip, Knee and other joints should have normal range of movement, (f) they should not have suffered loss of any body part. The record of the same should be submitted to the Regional Office, MoEF& CC/ SEIAA annually along with details of the relief and compensation paid to workers having above indications.
 - v. The Project Proponent shall ensure that Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
 - vi. Project Proponent shall make provision for the housing for workers/labors or shall construct labor camps within/outside (company owned land) with necessary basic infrastructure/ facilities like fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, creche for kids etc. The housing may be provided in the form of temporary structures which can be removed after the completion of the project related infrastructure. The domestic waste water should be treated with STP in order to avoid contamination of underground water.
 - vii. The activities proposed in Action plan prepared for addressing the issues raised during the Public Hearing shall be completed as per the budgetary provisions mentioned in the Action Plan and within the stipulated time frame. The Status Report on implementation of Action Plan shall be submitted to the concerned Regional Office of the Ministry along with District Administration.
- 10. Miscellaneous:**
- i. The Project Proponent shall prepare digital map (land use & land cover) of the entire lease area once in five years purpose of monitoring land use pattern and submit a report to concerned Regional Office of the MoEF& CC/ SEIAA/SPCB.
 - ii. The Project Authorities should inform to the SEIAA/Regional Office regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
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- iii. The Project Proponent shall submit six monthly compliance reports on the status of the implementation of the stipulated environmental safeguards to the MOEFCC & its concerned Regional Office, Central Pollution Control Board and State Pollution Control Board.
- iv. A separate 'Environmental Management Cell' with suitable qualified manpower should be set-up under the control of a Senior Executive. The Senior Executive shall directly report to Head of the Organization. Adequate number of qualified Environmental Scientists and Mining Engineers shall be appointed and submit a report to RO, MoEF& CC/ SEIAA/ SPCB.
- v. The MoEF& CC/ SEIAA/ SPCB shall randomly monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the MoEF& CC/ SEIAA/ SPCB officer(s) by furnishing the requisite data / information / monitoring reports.
- vi. Project Proponent shall keep the funds earmarked for environmental protection measures in a separate account and refrain from diverting the same for other purposes. The Year wise expenditure of such funds should be reported to the MoEF& CC/ SEIAA/ SPCB and its concerned Regional Office.

Additional conditions recommended in view of OM dated 08.08.2019 of the MoEF& CC (applicable where the project falls within a distance of 10 Km from the boundary of National Park/ Wildlife Sanctuary and outside notified ESZ):

1. The mining activity should be carried out in a manner so that the water regime/system of the sanctuary is not disturbed. The mining activity should not adversely affect any existing water course, water body, catchment etc. The PP shall while carrying out mining activity ensure compliance of the provisions of Air (Prevention and Control of Pollution) Act 1981, Water (Prevention and Control of Pollution) Act: 1974 and the Environment (Protection) Act, 1986 so that the wildlife in the area is not adversely affected.
2. The processes like blasting, drilling, excavation, transport and haulage resulting into noise, should be carried out in such a manner so that such activities do not disturb wild animals and birds particularly during sunset to sunrise. The level of noise should be kept within the permissible limits.
3. The mining activity should not create any obstacle in the way of free movement of wildlife and adversely affect wildlife corridors.
4. The mineral waste/ slurry should be dumped only at the designated places only and such waste dumps should be reclaimed in accordance with the conditions of the mining plan/ consent issued by the RSPCB under the Water and Air act.
5. The PP shall cooperate with the concerned DCF, Wildlife in their efforts towards protection and conservation of wildlife in the Sanctuary/ Park.
6. The PP shall ensure that the transporter and labor employed by him should not damage flora and fauna in the ESZ and the Wildlife Sanctuary/ National Park.

Specific Conditions applicable, in the cases of violation in terms of the Notification dated 14.3.2017 and 8.3.2018 and OMs dated 30.5.2018, 4.7.2018 of the MoEF&CC :

1. The PP shall give an undertaking by way of affidavit to comply with all the statutory requirements and judgment of the Hon'ble Supreme Court dated 02.08.2017 in the matter of Writ Petition (Civil) No. 114 of 2014, Common Cause V/s Union of India & others before grant of ToR/EC. The undertaking inter-alia include commitment of the PP not to be repeat any such violation in future.
2. In case of violation of above undertaking/ affidavit, the ToR/EC shall be liable to be

terminated forthwith.

3. The environmental clearance will not be operational, till such time the Project Proponent complies with all the statutory requirements and judgment of the Hon'ble Supreme Court dated 02.08.2017 in the matter of Writ Petition (Civil) No. 114 of 2014, Common Cause V/s Union of India & others.
4. The department of Mines & Geology shall ensure that the mining operations shall not commence till the entire compensation levied, if any, for illegal mining, is paid, by the Project Proponent through the Department of Mines and Geology, in strict compliance of the judgment of the Hon'ble Supreme Court dated 02.08.2017 in the matter of Writ Petition (Civil) No. 114 of 2014, Common Cause V/s Union of India & others.

GENERAL CONDITIONS

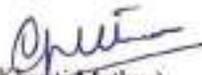
1. That the grant of this E.C. is issued from the environmental angle only, and does not absolve the project **Proponent** from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry / unit / project **Proponent**. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.
2. No further expansion or modifications in the project shall be carried out without prior approval of the SEIAA/Ministry of Environment and Forests as the case may be. In case of deviations or alterations in the project proposal from those submitted to this Authority for clearance, a fresh reference shall be made to the Authority to assess the adequacy of conditions imposed and to add additional environmental protection measures required, if any.
3. The implementation of the project vis-a-vis environmental action plans shall be monitored by MoEF Regional Office at Lucknow / RSPCB / CPCB / SEIAA, Department of Environment, Government of Rajasthan, Jaipur and this office. A six monthly compliance status report shall be submitted to monitoring agencies.
4. The EC is liable to be rejected, in case it is found that the PP has deliberately concealed and furnished false and misleading information or data which is material to screening or scoping or appraisal or decision on the application for EC.
5. The project authorities shall inform the MoEF Regional Office at Lucknow / RSPCB / CPCB / SEIAA, Department of Environment, Government of Rajasthan, Jaipur and the date of financial closure and final approval of the project by the concerned authorities and the date of start of the project.
6. Officials from the Department of Environment, Government of Rajasthan, Jaipur/ Regional Office of MoEF, Lucknow, RSPCB who would be monitoring the implementation of Environmental safeguards should be given full cooperation, facilities and documents/data by the project **Proponents** during their inspection. A complete set of all the documents submitted to SEIAA should be forwarded to the CCF, Regional Office of MoEF, Lucknow / SEIAA, Department of Environment, Government of Rajasthan, Jaipur / RSPCB.
7. The Authority reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environment clearance under the provision of the Environment (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory

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manner.

8. The project **Proponent** should advertise in at least two local Newspapers widely circulated in the region, one of which shall be in the vernacular language informing that the project has been accorded environmental Clearance and copies of clearance letters are available with the Rajasthan State Pollution Control Board and may also be seen on the website of the RSPCB. The advertisement should be made within 7 days from the day of issue of the clearance letter and a copy of the same should be forwarded to the Regional Office of MoEF at Lucknow/Department of Ecology and Environment, Government of Rajasthan, Jaipur.
9. The above condition shall be enforced among others under the provisions of water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006, along with their amendments and rules.
10. The PP shall obtain prior clearance from forestry and wild Life angle including clearance from standing committee of National Board of Wild Life (if applicable). It is further categorically stated that grant of EC does not necessary imply that Forestry and Wild Life clearance shall be granted to the project and that proposals for forestry and wild Life clearance will be considered by the respective authorities on their merits and decision taken. The investment made in the project, if any based on EC so granted, in anticipation of clearance from Forestry and Wild Life angle shall be entirely at the cost risk of the PP and MOEF/SEIAA shall not be responsible in this regard in any manner.
11. The SEIAA, Rajasthan may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
12. Main haulage road should be provided with permanent water sprinklers and other roads should be regularly wetted with water tankers fitted with sprinklers. The material transfer points should invariably be provided with Bag filters and or dry fogging system. In case of Belt- conveyors facilities the system should be fully covered to avoid air borne dust; Use of effective sprinkler system to suppress fugitive dust on haul roads and other transport roads shall be ensured.
13. Periodic monitoring of ambient air quality shall be carried out for PM10, PM2.5, SPM, SO2 and NOx monitoring. Location of the stations (minimum 6) shall be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring shall be decided in consultation with the Rajasthan State pollution Control Board (RPCB). Six monthly reports of the data so collected shall be regularly submitted to the RPCB/CPCB including the MoEF, Regional office, Lucknow.
14. Personnel working in dusty areas shall wear protective respiratory devices they shall also be provided with adequate training and information on safety and health aspects.
15. The ambient noise level should conform to the standards prescribed under E (P) A Rules, 1986 viz 75 dB (A) during day time and 70 dB (A) during night time.
16. The PP shall submit an environmental statement for the financial year ending 31st March in Form-V as prescribed under the environment (Protection) Rules, 1986, as amended subsequently on or before the 30th day of September every year, to the Rajasthan State Pollution Control Board/SEIAA and shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Lucknow Regional offices of MoEF/SEIAA by e-mail as well as hard copy duly signed by competent person of company.

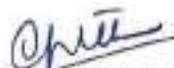
17. The Mining Department will ensure that while executing the mining Lease/LoI, if the mining lease forms a cluster of total area of more than 5.0 ha, in accordance with EIA notification dated 15.01.2016 and 01.07.2016, then such mining lease will be executed / registered only after public hearing has taken place for the entire cluster and there has been EIA/EMP study of the whole cluster. The Mining Department will further ensure that revised EC is also obtained by such mining lease holder (s) in the cluster.
18. The Mining lease holder shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to his mining activities and restored the land to a condition which is fit for growth of fodder, flora, fauna etc.
19. This EC is being issued on the condition that the applied area is at a distance of more than 50 metres from the boundary of the closest forest area as stated by project proponent in Form I.


 (Khyati Mathur)
 Member Secretary,
 SEIAA, Rajasthan.

No. F1 (4)/SEIAA/SEAC-Raj/Sectt/Project/Cat.1(a)B1(23867)/2023-24 Jaipur, Dated:

Copy to following for information and necessary action:

1. Secretary, Ministry of Environment, Forest & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi-110003.
2. ACS, Environment & Climate Change Department, Rajasthan, Jaipur.
3. Chairman, SEIAA, Aravali Bhawan, Jhalana Doongri, Jaipur, Rajasthan.
4. Member, SEIAA, Aravali Bhawan, Jhalana Doongri, Jaipur, Rajasthan.
5. Member Secretary, Rajasthan State Pollution Control Board, Jaipur for information & necessary action and to display this sanction on the website of the Rajasthan Pollution Control Board, Jaipur.
6. Member Secretary, SEAC Rajasthan.
7. The CCF, Regional Office, Ministry of Environment & Forests, RO(CZ), Kendriya Bhawan, 5th Floor, Sector 'H', Aliganj, Lucknow-226 020.
8. M/s Bharat Singh Shekhawat, Address-336, Mohan Nagar-B, B.J.S Colony, Jodhpur, Rajasthan.
9. I.A., SEIAA, Jaipur with the direction to upload the copy of this Amendment in EC letter on the website.


 Member Secretary,
 SEIAA, Rajasthan.



Rajasthan State Pollution Control Board

4, Institutional Area, Jhalana Doongari, Jaipur-302 004

Phone: 0141-2716814,2716813 Fax: 0141-2716814



Registered

File No F(Mines)/Ajmer(Kekri)/6946(1)/2023-2024/6940-6944

Order No 2023-2024/Mines/11072

Date: 07/02/2024

Unit Id : 124,033

M/s M/S BHARAT SINGH SHEKHAWAT

Mohan Nagar, BJS Colony, Jodhpur (342006), Jodhpur

E-Mail : gudhamalanibajri@gmail.com

Sub: Grant of Consent to Establish under Section 21(4) of Air (Prevention & Control of Pollution) Act, 1981 for your **Minor Mineral** Mine at near Village-, Tehsil-Kekri, District- **Kekri (M.L.No-MI.No.5/2013)**.

Ref: (i) Your application dated 25/01/2024
(ii) Received on 25/01/2024
(iii) Received at Head office on 17/01/2024

Sir,

In view of the details submitted vide your above referred application/ documents, the **Consent to Establish** under Section 21(4) of Air (Prevention & Control of Pollution) Act,1981 is hereby granted for carrying mining activities. This consent is subject to the following stipulations:-

- 1 That this consent is being granted in favour of **M/s. M/S BHARAT SINGH SHEKHAWAT**, a Mine of **Minor Mineral** having **M.L.No-MI.No.5/2013 in an area measuring 1025.7000 Hectares** at/near Village-, Tehsil-Kekri, District-Kekri.
- 2 That this consent is valid for a period from **07/02/2024** to **25/05/2027**, or commencement of production whichever is earlier.
- 3 That this consent is valid for following mining activities :-

Mineral	Permitted Mining Capacity
1 Bajri (ROM)	3000000.0000 TON PER ANNUM

- 4 That the project proponent will comply with the Standard as prescribed vide the Ministry of Environment, Forest and Climate Change notification no. GSR 826(E) dated 16th November, 2009 with respect to National Ambient Air Quality standards.
- 5 That you shall not operate the mine without obtaining **Consent to Operate** from the Board.



Rajasthan State Pollution Control Board

4, Institutional Area, Jhalana Doongari, Jaipur-302 004

Phone: 0141-2716814,2716813 Fax: 0141-2716814

Registered

File No F(Mines)/Ajmer(Kekri)/6946(1)/2023-2024/6940-6944

Order No 2023-2024/Mines/11072

Date: 07/02/2024

Unit Id : 124,033

- 6 That this consent to establish/consent to operate is only for carrying out mining of mineral/ore and not for any processing/beneficiation or crushing/grinding of ore/mineral for which a separate application for consent to establish and/or consent to operate should be submitted. The project proponent is required to obtain separate consent to establish and consent to operate for carrying out mining of other minerals(s), if any or processing/beneficiation of such mineral(s) and for any addition/modification/alteration or change in process.
- 7 That the occupier/operator of mine shall ensure that all the conditions imposed in the Environmental Clearance granted by the MoEF&CC vide letter dated 03.02.2022 and SEIAA vide letter dated 12.01.2024 are strictly complied with.
- 8 That the rules of sand mining in river of GOI may be strictly followed.
- 9 That this consent is valid for production of Bajri (ROM) @ 3000000 Ton/Annum. For any change in product and/or increase in capacity/lease area, the mine has to seek fresh Environmental Clearance, consent to establish & consent to operate.
- 10 That the CTE shall be valid from the end of monsoon since riverbed mining is completely banned during monsoon months.
- 11 That the occupier/operator of the unit shall give more focus on plantation to cover 1/3 lease area under plantation. The species like Tamarind/Imli(Tamarindus Indica), Palas(Butea Monosperma), Ber(Zizipus Mauritiana), Bael(Aegle Marmelos), Mousari(Mimusops Elengi), Siris(Albizia Lebbeck), Kacchnar(Bauhinia Variegata) should be planted for better control of noise and air pollution. Copy of bills of saplings purchased should be submitted to Board's Regional Office, Kishangarh.
- 12 That all the PCM needed to mitigate the fugitive emission shall be strictly followed. It includes water sprinkling etc. The Trucks or other transportation medium involved shall be covered with tarpaulin.
- 13 That in order to reduce the air pollution due to the excavation and follow-up operation, greenbelt of necessary width at least one row at both sides shall be developed by the P.P. Since creating in such situation may be impracticable by the unit itself because of technical reason, unit shall involve Forest Department to raise the plantation. The unit may deposit the amount as per the estimate prepared by the local Forest Department and accordingly this process can be achieved.
- 14 That ground water shall not be abstracted without prior permission of the Central Ground Water Authority (CGWA).



Rajasthan State Pollution Control Board

4, Institutional Area, Jhalana Doongari, Jaipur-302 004

Phone: 0141-2716814,2716813 Fax: 0141-2716814

Registered

File No F(Mines)/Ajmer(Kekri)/6946(1)/2023-2024/6940-6944

Order No 2023-2024/Mines/11072

Date: 07/02/2024

Unit Id : 124,033

- 15 That internal transport roads (Haul roads) should be Paved/Hard Surfaced using bitumen etc and compliance shall be submitted with photographic evidence by 3 months.
- 16 That adequate measure shall be taken for control of fugitive emissions from the areas prone to air pollution.
- 17 That you shall not operate any stone crusher/mineral grinding/mineral processing plant within said lease without obtaining prior consent of the State Board.
- 18 That this consent to establish shall not be valid, if the lessee has not obtained permissions required, if any, from NBWL/Forest Department etc. with respect to Wild Life Sanctuary /National Parks/ Critical Tiger Habitats in compliance of various orders passed by any other law/act/rule/ regulation or order of MoEF&CC and/or any Court/Tribunal time to time.
- 19 That regular water sprinkling should be carried out in critical areas prone to air pollution and having high levels of SPM and RSPM such as on haul road, loading and unloading points and transfer points.
- 20 That the mine shall install adequately designed rain water harvesting structure for prevention and recharge of ground water in and around the lease area.
- 21 That the mine shall not allow making any obstacles to any natural water flow i.e., natural nallah/steam carrying rain water to any water body.
- 22 This the mine shall not allow unauthorized disposal of any solid waste on land inside or outside the premises.
- 23 That this consent to operate shall be subject to compliance of direction/order passed by Courts of Law in the matter,if any.
- 24 That the lessee should dump the overburden in such a manner that it does not get washed away to nearby water tanks and lakes etc. during rainy season.
- 25 That the lease shall not intersect the ground water table without permission of CGWA
- 26 That Permissible mining of river bed material (Sand/Bajri) shall be limited to Bajri @ 3000000 TPA (ROM) from an effective mineable area of 1025.7 Ha. with maximum mineable depth of 3 meter.



Rajasthan State Pollution Control Board

4, Institutional Area, Jhalana Doongari, Jaipur-302 004

Phone: 0141-2716814,2716813 Fax: 0141-2716814

Registered

File No F(Mines)/Ajmer(Kekri)/6946(1)/2023-2024/6940-6944

Order No 2023-2024/Mines/11072

Date: 07/02/2024

Unit Id : 124,033

27 That all other general conditions enclosed as **Annexure** shall be strictly complied with.

28 That this Consent is subject to the conditions as stated above and general conditions as stated in **Annexure**. Further, the mining unit will comply with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 and any such conditions as may be specified from time to time by the State Board under the provisions of the aforesaid Act.

29 That the grant of this **Consent to Establish** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.

30 That the grant of this **Consent to Establish** shall not, in any way, adversely affect or jeopardize the legal proceedings, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.

31 That the grant of this consent to establish/operate is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other legal instrument in force. The sole and complete responsibility, to comply with the conditons laid down in all other laws for the time-being in force, rests with the industry/unit/project proponent.

This bears approval of the competent authority.

Encl: As Above

Yours sincerely,

Group Incharge-Mines



Head Office (Mines)
1437

Rajasthan State Pollution Control Board

4, Institutional Area, Jhalana Doongari, Jaipur-302 004

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File No F(Mines)/Ajmer(Kekri)/6946(1)/2023-2024/6940-6944

Order No 2023-2024/Mines/11072

Date: 07/02/2024

Unit Id : 124,033

(A): Copy To:-

- 1 Director, Department of Mines & Geology, Government of Rajasthan, Shastri Circle, Udaipur..
- 2 Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Kishangarh -Please ensure compliance of conditions of Consent to Establish & Environmental Clearance and shall submit an interim report after 3 months about these compliances along with photographic evidences
- 3 Mining Engineer, Department of Mines & Geology, Government of Rajasthan, Ajmer -To inform that this consent has been issued from the environmental angle only, and ensuring compliance of any other law/act/rule/regulation or order of any Court/Tribunal is the sole responsibility of the project proponent and the concerned departments
- 4 Master File .

(B):

- 1 The Additional PCCF (WL) and Chief Wild Life Warden, Aranya Bhawan, Jhalana Institutional Area, Jaipur/DCF(WL), Ajmer, To inform that this consent has been issued from the environmental angle only, and ensuring compliance of any other law/act/rule/regulation or order of any Court /Tribunal is the sole responsibility of the project proponent and the concerned departments

Group Incharge-Mines



Rajasthan State Pollution Control Board

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Registered

File No F(Mines)/Ajmer(Kekri)/6946(1)/2023-2024/6945-6949

Order No 2023-2024/Mines/11073

Date: 07/02/2024

Unit Id : 124,033

M/s M/S BHARAT SINGH SHEKHAWAT

Mohan Nagar, BJS Colony, Jodhpur (342006), Jodhpur

E-Mail : gudhamalanibajri@gmail.com

Sub: Grant of Consent to Operate under Section 21(4) of Air (Prevention & Control of Pollution) Act, 1981 for your **Minor Mineral** Mine at near Village-, Tehsil-Kekri, District- Kekri (M.L.No-MI.No.5/2013).

Ref: (i) Your application dated 25/01/2024
(ii) Received on 25/01/2024
(iii) Received at Head office on 17/01/2024

Sir,

In view of the details submitted vide your above referred application/ documents, the **Consent to Operate** under Section 21(4) of Air (Prevention & Control of Pollution) Act,1981 is hereby granted for carrying mining activities. This consent is subject to the following stipulations:-

- 1 That this consent is being granted in favour of **M/s. M/S BHARAT SINGH SHEKHAWAT**, a Mine of **Minor Mineral** having **M.L.No-MI.No.5/2013 in an area measuring 1025.7000 Hectares** at/near Village-, Tehsil-Kekri, District-Kekri.
- 2 That this consent is valid for a period from **07/02/2024 to 25/05/2027**
- 3 That this consent is valid for following mining activities :-

Mineral	Permitted Mining Capacity
1 Bajri (ROM)	3000000.0000 TON PER ANNUM

- 4 That the project proponent will comply with the Standard as prescribed vide the Ministry of Environment, Forest and Climate Change notification no. GSR 826(E) dated 16th November, 2009 with respect to National Ambient Air Quality standards.



Rajasthan State Pollution Control Board

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File No F(Mines)/Ajmer(Kekri)/6946(1)/2023-2024/6945-6949

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- 5 That this consent to establish/consent to operate is only for carrying out mining of mineral/ore and not for any processing/beneficiation or crushing/grinding of ore/mineral for which a separate application for consent to establish and/or consent to operate should be submitted. The project proponent is required to obtain separate consent to establish and consent to operate for carrying out mining of other mineral(s), if any or processing/beneficiation of such mineral(s) and for any addition/modification/alteration or change in process.
- 6 That the occupier/operator of mine shall ensure that all the conditions imposed in the Environmental Clearance granted by the MoEF&CC vide letter dated 03.02.2022 and SEIAA vide letter dated 12.01.2024 are strictly complied with.
- 7 That the rules of sand mining in river of GOI may be strictly followed.
- 8 That this consent is valid for production of Bajri (ROM) @ 3000000 Ton/Annum. For any change in product and/or increase in capacity/lease area, the mine has to seek fresh Environmental Clearance, consent to establish & consent to operate.
- 9 That the consent to operate granted by State Board under Air Act, 1981 vide letter no. F (Mines)/ Ajmer (Kekri)/ 6946(1)/2023-2024/318-322 dated 19.04.2023 shall be treated as null and void after this consent.
- 10 That the CTO shall be valid from the end of monsoon since riverbed mining is completely banned during monsoon months
- 11 That the occupier/operator of the unit shall give more focus on plantation to cover 1/3 lease area under plantation. The species like Tamarind/Imli(Tamarindus Indica), Palas(Butea Monosperma) , Ber(Zizipus Mauritiana), Bael(Aegle Marmelos), Mousari(Mimusops Elengi), Siris(Albizia Lebbeck), Kacchnar(Bauhinia Variegata) should be planted for better control of noise and air pollution. Copy of bills of saplings purchased should be submitted to Board's Regional Office, Kishangarh.
- 12 That all the PCM needed to mitigate the fugitive emission shall be strictly followed. It includes water sprinkling etc. The Trucks or other transportation medium involved shall be covered with tarpaulin.



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- 13 That in order to reduce the air pollution due to the excavation and follow-up operation, greenbelt of necessary width at least one row at both sides shall be developed by the P.P. Since creating in such situation may be impracticable by the unit itself because of technical reason, unit shall involve Forest Department to raise the plantation. The unit may deposit the amount as per the estimate prepared by the local Forest Department and accordingly this process can be achieved.
- 14 That ground water shall not be abstracted without prior permission of the Central Ground Water Authority (CGWA).
- 15 That internal transport roads (Haul roads) should be Paved/Hard Surfaced using bitumen etc and compliance shall be submitted with photographic evidence by 3 months.
- 16 That adequate measure shall be taken for control of fugitive emissions from the areas prone to air pollution.
- 17 That you shall not operate any stone crusher/mineral grinding/mineral processing plant within said lease without obtaining prior consent of the State Board.
- 18 That this consent to operate shall not be valid, if the lessee has not obtained permissions required, if any, from NBWL/Forest Department etc. with respect to Wild Life Sanctuary /National Parks/ Critical Tiger Habitats in compliance of various orders passed by any other law/act/rule/ regulation or order of MoEF&CC and/or any Court/Tribunal time to time.
- 19 That regular water sprinkling should be carried out in critical areas prone to air pollution and having high levels of SPM and RSPM such as on haul road, loading and unloading points and transfer points.
- 20 That the mine shall install adequately designed rain water harvesting structure for prevention and recharge of ground water in and around the lease area.
- 21 That the mine shall not allow making any obstacles to any natural water flow i.e., natural nallah/steam carrying rain water to any water body.
- 22 This the mine shall not allow unauthorized disposal of any solid waste on land inside or outside the premises.
- 23 That this consent to operate shall be subject to compliance of direction/order passed by Courts of Law in the matter,if any.
- 24 That the lessee should dump the overburden in such a manner that it does not get washed away to nearby water tanks and lakes etc. during rainy season.



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- 25 That the lease shall not intersect the ground water table without permission of CGWA.
- 26 That Permissible mining of river bed material (Sand/Bajri) shall be limited to Bajri @ 3000000 TPA (ROM) from an effective mineable area of 1025.7 Ha. with maximum mineable depth of 3 meter.
- 27 That all other general conditions enclosed as **Annexure** shall be strictly complied with.
- 28 That this Consent is subject to the conditions as stated above and general conditions as stated in **Annexure**. Further, the mining unit will comply with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 and any such conditions as may be specified from time to time by the State Board under the provisions of the aforesaid Act.
- 29 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.
- 30 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceedings, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.
- 31 That the grant of this consent to establish/operate is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other legal instrument in force. The sole and complete responsibility, to comply with the conditons laid down in all other laws for the time-being in force, rests with the industry/unit/project proponent.



Head Office (Mines)
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Order No 2023-2024/Mines/11073

Date: 07/02/2024

Unit Id : 124,033

This bears approval of the competent authority.

Encl: As Above

Yours sincerely,

Group Incharge-Mines

(A): Copy To:-

- 1 Director, Department of Mines & Geology, Government of Rajasthan, Shastri Circle, Udaipur..
- 2 Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Kishangarh-Please ensure compliance of conditions of Consent to Operate & Environmental Clearance and shall submit an interim report after 3 months about these compliances along with photographic evidences
- 3 Mining Engineer, Department of Mines & Geology, Government of Rajasthan, Ajmer -To inform that this consent has been issued from the environmental angle only, and ensuring compliance of any other law/act/rule/regulation or order of any Court/Tribunal is the sole responsibility of the project proponent and the concerned departments
- 4 Master File .

(B):

- 1 The Additional PCCF (WL) and Chief Wild Life Warden, Aranya Bhawan, Jhalana Institutional Area, Jaipur/DCF(WL), Ajmer, To inform that this consent has been issued from the environmental angle only, and ensuring compliance of any other law/act/rule/regulation or order of any Court /Tribunal is the sole responsibility of the project proponent and the concerned departments

Group Incharge-Mines

 सत्यमेव जयते	राजस्थान राज-पत्र विशेषांक	RAJASTHAN GAZETTE Extraordinary
	साधिकार प्रकाशित	Published by Authority
	फाल्गुन 10, बुधवार शाके 1938-मार्च 1, 2017 Phalguna 10, Wednesday, Saka 1938-March 1, 2017	

भाग 4 (ग)

उप-खण्ड (I)

राज्य सरकार तथा अन्य राज्य-प्राधिकारियों द्वारा जारी किये गये (सामान्य आदेशों, उप-विधियों आदि को सम्मिलित करते हुए) सामान्य कानूनी नियम।

Mines (Gr.II) Department

NOTIFICATION

Jaipur, February 28, 2017

G.S.R. 118:- In exercise of the powers conferred by section 15 of the Mines and Minerals (Development and Regulation) Act, 1957 (Central Act No. 67 of 1957), the State Government hereby makes the following rules for regulating the grant of quarry licence, mining lease and other mineral concessions in respect of minor minerals and for the purposes connected therewith, namely:-

CHAPTER I

PRELIMINARY

1. Short title, extent and commencement.- (1) These rules may be called **The Rajasthan Minor Mineral Concession Rules, 2017.**

(2) They shall extend to the whole of the State of Rajasthan.

(3) They shall come into force on the date of their publication in the Official Gazette.

2. Definitions.- (1) In these rules, unless the context otherwise requires,-

- (i) "Act" means the Mines and Minerals (Development and Regulation) Act, 1957 (Central Act No. 67 of 1957);
- (ii) "Appellate Authority" means the Government or any other authority vested with such powers under these rules or any other authority authorised by the Government to perform the functions of the appellate authority;
- (iii) "Assessee" means a person holding any mineral concession or a permit and includes any other person who is possessing, trading, processing or using minor mineral;
- (iv) "Assessing Authority" means Director, Additional Director Mines, Additional Director Mines (Vigilance), Superintending Mining Engineer, Superintending

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(9) Transfer of lease or licence shall be permitted subject to payment of one time premium at the time of transfer and shall not be adjusted against dead rent, annual license fees or royalty, as the case may be, as mentioned below,-

S. No.	Residual period of lease or licence	Premium
1	2	3
1.	Upto five years	Two times of annual dead rent or annual licence fee
2.	More than five years and upto ten years	Four times of annual dead rent or annual licence fee
3.	More than ten years and upto fifteen years	Six times of annual dead rent or annual licence fee
4.	More than fifteen years and upto twenty years	Eight times of annual dead rent or annual licence fee
5.	More than twenty years	Ten times of annual dead rent or annual licence fee

Provided that amount of premium shall not be more than ten lacs.

Provided further that lessee or licensee who obtained lease or licence through tender or auction shall not be required to pay additional premium amount over and above the existing premium amount.

(10) Mining lease or quarry licence granted before the commencement of these rules to a person under any category by way of lottery shall not be transferred to any other category.

(11) Lock-in period for transfer of mineral concession granted other than through auction shall be one year and subsequent transfer shall be allowed subject to condition that at least one year has elapsed since last transfer:

Provided that above lock-in period shall not be applicable in cases specified in clause (i) to (v) of sub-rule (7).

(12) Mining lease of bajri (river sand) shall not be transferred.

CHAPTER IV

TERMS AND CONDITIONS OF MINERAL CONCESSION

28. Terms and Conditions of mining lease or quarry licence.-

(1) Every mining lease or quarry licence shall be subject to the following conditions:-

- (i) No person shall undertake any mining operations of any minor mineral in any area within the state except under and in accordance with these rules;
- (ii) (a) The lessee or licensee shall pay contribution to the District Mineral Foundation Trust fund as

- per rates specified in the District Mineral Foundation Trust Rules, 2016, as amended from time to time;
- (b) The lessee or licensee of lease or licence granted after commencement of these rules, shall also pay premium amount as specified in rule 4, 5, 6 and 13; and
- (c) The lessee or licensee shall also pay surface rent of government land to the Revenue Department for surface area used by him for the purpose of mining, as per the rates prevalent in the area;
- (iii) The lessee or licensee shall pay all dues in the office of such officer, in such manner, at such place and time as may be specified by the Government;
- (iv) The lessee or licensee shall at his own expense erect and at all-time maintain and keep in repair boundary pillars and marks according to the plan and demarcation report in following manner:-
- (a) each corner of the lease or licence area shall have a boundary pillar (corner pillar);
- (b) there shall be erected intermediate boundary pillars between the corner pillars in such a way that each pillar is visible from the adjacent pillar located on either side of it;
- (c) the pillars shall be of square pyramid frustum shaped above the surface and cuboid shaped below the surface;
- (d) each pillar shall be of reinforced cement concrete;
- (e) the corner pillars shall have a base of 0.30m X 0.30m and height of 1.30m of which 0.70m shall be above ground level and 0.60m below the ground;
- (f) the intermediate pillars shall have a base of 0.25m X 0.25m and height of 1.0m of which 0.70m shall be above ground level and 0.30m below the ground;
- (g) all the pillars shall be painted in yellow colour and the top ten centimeters in red colour by enamel paint and shall be grouted with cement concrete;
- (h) on all corner pillars, distance and bearing to the forward and backward pillars and latitude and longitude shall be marked;

- (i) each pillar shall have serial number in a clockwise direction and the number shall be engraved on the pillars;
- (j) the serial number of pillar shall be the number of the individual pillar as per the lease or licence;
- (k) the location and number of the pillars shall also be shown in the surface plan and other plans maintained by the lessee or licensee; and
- (l) in case of forest area within the lease or licence, the size and construction and colour of the boundary pillars shall be as per the norms specified by the Forest Department in this behalf.
- (v) The lessee or licensee shall not erect, set-up or place any building or thing and shall not carry on surface operations in or upon any public pleasure ground, burning or burial ground or place held sacred by any class of persons or any house or village site, public road or other place which the Government may determine as public ground or in such a manner as to injure or prejudicially affect any building, works, property or rights of other persons;
- (vi) The lessee or licensee shall not carry on his operations in a manner that would injure or prejudicially effect any buildings, works, property or rights of other persons and no land will be used by the lessee or licensee for surface operations which is already occupied by persons other than the Government for works or purposes not included in the mining lease;
- (vii) The lessee or licensee shall give notice of commencement of any mining operations to the authorities as per section 16 of the Mines Act, 1952 and also to the Mining Engineer or Assistant Mining Engineer concerned at least one month before the commencement of any mining operation;
- (viii) The lessee or lessees shall commence mining operations within six months from the date of commencement of the lease or licence and thereafter carry on such operations effectively in a proper skilful and workman like manner both as regards prevention of waste by removal of sufficient overburden, careful storage of waste and drainage and as regards removal of all valuable minerals within the mine. The lessee or licensee shall work in workman like manner for systematic, scientific and environment friendly mining so as to

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(2) In the case of an applicant in respect of whom an order of grant or extension of period of mineral concession or order of grant of contract, but who dies before the execution of deed or issuance of quarry licence, the order shall be deemed to have been issued in the name of the legal heirs of the deceased.

89. Status of pending applications.- Notwithstanding anything contained in these rules, all the pending applications except saved under rule 4 and rule 5, on the date of notification of these rules shall be deemed to have been rejected:

Provided that on and after the commencement of these rules, all applications including those rejected under the Rajasthan Minor Mineral Concession Rules, 1986 or rejected under notification dated 3rd April 2013 or subsequently restored shall be deemed to have been rejected and such applicant shall have no locus standi under these rules.

90. Stoppage of mining operations.- The Director, Additional Director Mines, Superintending Mining Engineer, Mining Engineer, Assistant Mining Engineer may prohibit mining operations and seize mineral, equipment, tool and vehicle in case the mining operations are not being carried out in accordance with the terms and conditions of the mineral concession or permit granted under these rules:

Provided that Mining Engineer or Assistant Mining Engineer shall not prohibit mining operations in any mineral concession area without approval of Superintending Mining Engineer concerned, but in case of immediate danger to mine workers or any human life, Mining Engineer or Assistant Mining Engineer may prohibit the mining operations immediately under intimation to Superintending Mining Engineer and Director, Mines Safety, wherever applicable, within twenty four hours. On receipt of such communication, the Superintending Mining Engineer concerned, shall visit the site personally and shall approve or disapprove the stoppage of mining operations with the reasons to be recorded in writing within fifteen days. Further action shall be taken as per rule 28. Such seized mineral or equipment shall only be released and mining operations shall be resumed with prior written approval of Superintending Mining Engineer concerned after rectification of breaches.

91. Survey and demarcation.- (1) The arrangements shall be made by the Mining Engineer or Assistant Mining Engineer concerned at the expenses of the lessee or licensee for survey and demarcation of the area granted under lease or licence and the survey of the area may be conducted using Global Positioning System or Differential Global Positioning System.

(2) Fee for demarcation shall be rupees one thousand and five hundred per hectare or part thereof subject to maximum of rupees fifty thousand:

Provided that demarcation fee for re-verification of boundary pillars shall be two times of the amount mentioned above.

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	and tiles: Marble, Serpentine and other rocks Granite, Diorite, Rhyolite, Dolerite and other rocks	100.00 60.00
5.	Masonry stone and mineral used in construction works such as ballast, road metal, brick earth, murrum, kankar, bajri or surkhi etc.	30.00
6.	Bajri (river sand)	3.00
7.	Ordinary white/yellow/red clays	20.00
8.	Other minerals not specified above	50.00

Part-5

S.No.	Name of Mineral	Rate of Dead Rent in Rs. per ten square meter or part thereof
1	2	3
1.	Agate, Ball Clay, Calcareous Sand, Calcite, Chalk, China Clay, Clay(Others), Corundum, Diaspore, Dolomite, Dunite/Pyroxenite, Felsite, Fireclay, Gypsum, Jasper, Kaolin, Laterite, Mica, Ochre, Pyrophyllite, Quartzite, Silica Sand and Steatite/Talc/Soapstone	30.00
2.	Felspar, Quartz	25.00
3.	Barytes, Bentonite	45.00
4.	Fuller' earth	25.00
5.	Saltpeter	15.00
6.	Other minerals not specified above	50.00

SCHEDULE IV**PENALTIES FOR NON-OBSERVANCE OF THE TERMS AND CONDITIONS OF MINING LEASE AGREEMENT**

[See rule 28(2)(xvii)(a)]

S NO.	Rule	Clause of agreement	Brief content of the breach	Penalty
1	2	3	4	5
1.	28(2)(i) 28(2)(ii), 28(1)(ii) 28(1)(iii)	4(1), 4(2), 4(3), 4(4), 4(6)	Non-payment of royalty, dead rent and other charges.	(i) If the breach is remedied after notice period but within forty five days from the date of receipt of notice, ten percent of security deposit or

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				<p>rupees five thousand, whichever higher, shall be forfeited.</p> <p>(ii) If the breach is not remedied after forty five days, the lease shall be determined with forfeiture of security deposit:</p> <p>Provided that if the breach is remedied before the lease termination order is issued, the lease shall not be determined and twenty percent of the security deposit or rupees ten thousand, whichever higher, shall be forfeited.</p>
2	29(14), 19(3), 19(4), 20(3), 20(4)	4(5)	Non-payment of financial assurance, difference of security deposit and performance security.	<p>(i) If the breach is remedied after notice period but within forty five days from the date of receipt of notice, ten percent of security deposit or rupees five thousand, whichever higher, shall be forfeited.</p> <p>(ii) If the breach is not remedied after forty five days, the lease shall be determined with forfeiture of security deposit:</p> <p>Provided that if the breach is remedied before the lease termination order is issued, the lease shall not be determined and twenty percent of the security deposit or rupees ten thousand, whichever higher, shall be forfeited.</p>
3.	28(1)(iv)	4(9)	Non-	(i) If the breach is remedied

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			erection of boundary pillars and its proper maintenance.	<p>after notice period but within forty five days from the date of receipt of notice, ten percent of security deposit shall be forfeited subject to minimum rupees five thousand and maximum rupees ten thousand.</p> <p>(ii) If the breach is not remedied after forty five days, the lease shall be determined with forfeiture of security deposit.</p> <p>Provided that if the breach is remedied before the lease termination order is issued, the lease shall not be determined and twenty percent of security deposit shall be forfeited subject to minimum rupees ten thousand and maximum rupees twenty thousand.</p>
4.	28(1)(viii)	4(11)	Non commencement of mining operation within six months from the date of execution of the lease and there after carry on effectively.	<p>(i) If the breach is remedied after notice period but within ninety days from the date of receipt of notice, ten percent of security deposit or rupees five thousand, whichever higher, shall be forfeited.</p> <p>(ii) If the breach is not remedied after ninety days, the lease shall be determined with forfeiture of security deposit.</p> <p>Provided that if the breach is remedied in full before the lease termination order is issued, the lease shall not</p>

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भाग4(ग)

				be determined and twenty percent of the security deposit or rupees ten thousand, whichever higher, shall be forfeited.
5.	28(2)(iv)	4(12)	Not-maintaining correct account of mineral production.	<p>(i) If the breach is remedied after notice period but within forty five days from the date of receipt of notice, twenty percent of security deposit shall be forfeited subject to minimum rupees five thousand and maximum rupees twenty thousand.</p> <p>(ii) If the breach is not remedied after forty five days, the lease shall be determined with forfeiture of security deposit:</p> <p>Provided that if the breach is remedied before the lease termination order is issued, the lease shall not be determined and forty percent of the security deposit shall be forfeited subject to minimum rupees ten thousand and maximum rupees forty thousand.</p>
6.	28(1)(xiv)	4(17)	(a) Failure to report discovery of new mineral in the area	<p>(i) If the breach is remedied after notice period but within forty five days from the date of receipt of notice, fifty percent of security deposit shall be forfeited.</p> <p>(ii) If the breach is not remedied after forty five days, the lease shall be determined with forfeiture of security deposit:</p>
	28(1)(xv)	4(18)	(b) Dispatch	

			of mineral not included in the lease.	<p>Provided that if the breach is remedied before the lease termination order is issued, the lease shall not be determined and the security deposit shall be forfeited.</p> <p>Cost of mineral dispatched shall be recovered as per rule 54.</p>
7.	28(2)(xi)(a)	4(11)	Bajri (river sand) mine working beyond the depth of three meter from the surface	<p>(i) If the breach is remedied after notice period but within forty five days from the date of receipt of notice, fifty percent of security deposit or rupees twenty five thousand, whichever less, shall be forfeited.</p> <p>(ii) If the breach is not remedied after forty five days, the lease shall be determined with forfeiture of security deposit:</p> <p>Provided that if the breach is remedied before the lease termination order is issued, the lease shall not be determined and the security deposit or rupees fifty thousand, whichever less, shall be forfeited.</p>
8.	11(1)(ii)	4(25)	Employment of personnel other than Indian National Government's permission	<p>(i) If the breach is remedied after notice period but within forty five days from the date of receipt of notice, fifty percent of security deposit or rupees twenty thousand, whichever less, shall be forfeited.</p> <p>(ii) If the breach is not remedied after forty five</p>

राजस्थान-सरकार

कार्यालय सहायक खनि अभियन्ता, खान एवं भू-विज्ञान विभाग, सावर

क्रमांक-सखअ/सावर/बजरी/खप-5/2013/351

दिनांक:- 03/01/2025

प्रेषित :- श्रीमान क्षेत्रीय निदेशक,
केन्द्रीय प्रदूषण नियंत्रण मण्डल,
भोपाल (मध्यप्रदेश)

विषय :- खनन पट्टा संख्या 5/2013, खनिज बजरी, तहसील केकडी,
जिला अजमेर बाबत।

प्रसंग :- माननीय एनजीटी के ओ.ए. क्रमांक 1145/2024 के आदेश दिनांक
19.11.2024 के क्रम में।

महोदय,

उपरोक्त प्रासंगिक आदेश के क्रम में, श्रीमान द्वारा चाहा गया, विभागीय
ऑनलाईन पोर्टल पर पट्टाधारी द्वारा रजिस्टर्ड बजरी स्टॉक्स पर, आज दिनांक 03.01.2025
को उपलब्ध खनिज बजरी का स्टॉक निम्नानुसार है :-

SN	Office Name	Dealer/Firm Name	Location	Mineral Name	Closing Balance on Dated 03-01-2025 (Tm)
1	AME Sawar	BHARAT SINGH/BHARAT SINGH SHEKHAWAT (ID:12539)	BHARAT SINGH GULGAON (ID:19306)	Bajri	4,839.05
2	AME Sawar	BHARAT SINGH/BHARAT SINGH SHEKHAWAT (ID:12539)	DEVPURA TP POINT 1 KHASRA NO. 270, 271 (ID:17301)	Bajri	23317.08
3	AME Sawar	BHARAT SINGH/BHARAT SINGH SHEKHAWAT (ID:12539)	DEVKHEDI TP POINT 2 (ID:17303)	Bajri	675.75

श्रीमान को सादर प्रेषित है।

(संजय कुमार शर्मा)
सहायक खनि अभियन्ता
सावर

राजस्थान-सरकार

कार्यालय सहायक खनि अभियन्ता, खान एवं भू-विज्ञान विभाग, सावर

खनिज-भवन, बालाजी मार्बल के पीछे, अजमेर रोड, सावर (राज.) Email:- ame.sawar@rajasthan.gon.in

क्रमांक/सखअ/सावर/(खप 5/2013) बजरी-केकडी/567

दिनांक:- 20/02/2024

प्रेषित :-

श्री भरत सिंह शेखावत पुत्र श्री शिव दयाल सिंह शेखावत,
निवासी- 338 मोहन नगर बी.जे.एस. कॉलोनी,
जोधपुर।

विषय:- आप के पक्ष में स्वीकृत खनन पट्टा संख्या 5/2013, वास्ते खनिज बजरी तहसील केकडी के स्टॉक टी.पी. पॉइन्ट में पाई गई अनियमितता के सम्बंध में।
प्रसंग:- निदेशालय के पत्रांक 1345 दिनांक 20.02.2024 व निदेशालय द्वारा ई-टी.पी. के सम्बंध में जारी गार्डलार्इन दिनांक 22.04.2022 के क्रम में।

उपरोक्त विषयान्तर्गत प्रासांगिक पत्र के क्रम में लेख है कि आप के पक्ष में तहसील केकडी जिला केकडी में स्वीकृत खनिज बजरी के खनन पट्टा संख्या 5/2013 हेतु अनुमोदित खनिज बजरी के स्टॉक लोकेशनों में भण्डारित खनिज बजरी की ऑनलाईन क्लोजिंग बैलेन्स के भौतिक सत्यापन की ड्रोन सर्वे से पुष्टि दिनांक 09.02.2024 को निदेशालय द्वारा अधिकृत ड्रोन सर्वे दल से कराई गई। सर्वे रिपोर्ट के आधार पर आपके टी.पी.पॉइन्टो में पाई गई अनियमितता निम्नानुसार है-

क्र. सं.	टी.पी. पॉइन्ट(D)	ड्रोन सर्वे से प्राप्त आयतन (Cubic Meter) में (दिनांक 09.02.2024 के अनुसार)	खनिज बजरी की मात्रा MT (After Multiplying by Conversion Factor (1.62 T/M ³)) (मैट्रिक टन में)	DMGOMS में क्लोजिंग बैलेन्स (मैट्रिक टन में) (दिनांक 09.02.2024 के अनुसार)	खनिज में अन्तर पाया गया (मैट्रिक टन में)	प्रस्तावित शास्ती राशि (रॉयल्टी का दस गुणा) (रुपयो में)
1	देवपुरा (17301)	2208.3	3577.446	3410.60	+ 166.846	75080.70
2	देवखेडी (17303)	1350.2	2187.324	1681.89	+ 505.434	227445.30
3	गुलगांव (17376)	11085.7	17958.834	15720.59	+ 2238.244	1007209.80

उक्त के क्रम में उपरोक्तानुसार शास्ती राशि आरोपित किया जाकर निदेशालय द्वारा ई-टी.पी. के सम्बंध में जारी गार्डलार्इन दिनांक 22.04.2022 के बिन्दु संख्या 9 (xii) के उपबिन्दु (घ) व बिन्दु संख्या 9 (xiii) के तहत आपके विरुद्ध पाई गई अनियमितता के क्रम में कार्यवाही किया जाना प्रस्तावित करते हुए उक्त टी.पी. पॉइन्टो को डी-एक्टिवेट किया जाना प्रस्तावित है, उक्त के क्रम आप अपना पक्ष श्रीमान अधीक्षण खनि अभियन्ता, अजमेर वृत्त अजमेर को प्रस्तुत करते हुए इस कार्यालय में भी प्रस्तुत करे।


(पुण्डेन्द्र सिंह)

सहायक खनि अभियन्ता
सावर

CHALLAN DEPOSIT DETAIL

	Government of Rajasthan DEPARTMENT OF MINING & GEOLOGY, RAJASTHAN	
Challan Number 2109223		
Challan Date 30-Mar-2024	Lessee Name Bharat Singh	Lease No. AME/SWR/Minor/ML/5A/2013
Collected At AME,Sawar	Financial Year 2025-2026	Mineral Bajri
Fee Details UNAUTHORISED MINING (COST OF MINERAL) (IN RS.) :1309737,		
GRN	87752354	
BANK CODE	1000132	
BANK REFERENCE No.	7630688563439	
CIN	SBIN8775235430032024	
PAID Date	30-Mar-2024	
PAID AMOUNT (IN RS.)	1309737.00	
TRANSACTION STATUS	Deposited	

CHALLAN DEPOSIT DETAIL

	Government of Rajasthan DEPARTMENT OF MINING & GEOLOGY, RAJASTHAN	
Challan Number 2120280		
Challan Date 02-Apr-2024	Lessee Name Bharat Singh	Lease No. AME/SWR/Minor/ML/5A/2013
Collected At AME,Sawar	Financial Year 2025-2026	Mineral Bajri
Fee Details COMPOUND FEE (IN RS.) :60000,		
GRN	87871336	
BANK CODE	1000132	
BANK REFERENCE No.	1217099493419	
CIN	SBIN8787133602042024	
PAID Date	02-Apr-2024	
PAID AMOUNT (IN RS.)	60000.00	
TRANSACTION STATUS	Deposited	

BHARAT SINGH

Annexure-19

336. MOHAN NAGAR- B. BJS COLONY, JODHPUR-342006 (RAJ.)
E-mail : bharatsinghshekhawat2527@gmail.com

सेवामें

दिनांक : 03.05.2024

श्रीमान सहायक खनि अभियन्ता,
खान एवं भूविज्ञान विभाग,
सावर

विषय : बजरी खनन पट्टा तहसील केकड़ी जिला अजमेर की मानसून सत्र 2023-24 की प्री मानसून एवं पोस्ट मानसून रिप्लेनिशमेन्ट स्टडी रिपोर्ट मय नक्शे जमा करवाने बाबत।

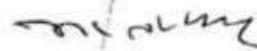
महोदय,

उपरोक्त विषयान्तर्गत निवेदन है कि बजरी खनन पट्टा तहसील केकड़ी जिला अजमेर मुझ प्रार्थी के पक्ष में स्वीकृत किया गया है। वन एवं पर्यावरण मंत्रालय द्वारा उक्त खनन पट्टे की पर्यावरण स्वीकृति 03 फरवरी 2022 को जारी की गई।

महोदय, वन एवं पर्यावरण मंत्रालय दिल्ली द्वारा जारी पर्यावरण स्वीकृति एवं नाननीय-सर्वोच्च न्यायालय के आदेश दिनांक 11.11.2021 की पालना में बजरी खनन पट्टा तहसील केकड़ी जिला अजमेर की मानसून सत्र 2023-24 की प्री मानसून एवं पोस्ट मानसून रिप्लेनिशमेन्ट स्टडी रिपोर्ट मय नक्शे विभाग को जमा करवा रहे हैं।

सधन्यवाद

भवदीय



भरत सिंह शेखावत

बजरी खनन पट्टा क्षेत्र/तहसील केकड़ी, जिला अजमेर

संलग्न : नक्शों सहित रिप्लेनिशमेन्ट स्टडी की रिपोर्ट।

Received
Bakul
24/5/24

2023

REPLENISHMENT STUDY

BASED ON TOPOGRAPHICAL SURVEY
STUDY PERIOD PREMONSOON & POST MONSOON -2023

SAND/BAJRI MINING PROJECT OF MINOR MINERAL
TEHSIL:KEKRI, DISTRICT: AJMER, STATE: RAJASTHAN
NAME OF RIVERS-KHARI RIVER
LEASE AREA: 1025.70 HECT.
SURVEYED AREA: 1025.70 HECT.

LESSEE

M/S. BHARAT SINGH

R/O 336, Mohan Nagar - B, B.J.S. Colony, District-Jodhpur (Rajasthan)

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INTRODUCTION

The district is situated between $25^{\circ} 38'$ & $26^{\circ} 58'$ North latitude and $73^{\circ} 54'$ & $75^{\circ} 22'$ East longitude covering geographical area of 8,481 sq km. Name of Ajmer is derived from Ajmer (the invincible hill). Ajmer is one of the Divisions which is further sub-divided into 4 sub-divisions namely Ajmer, Beawar, Kekri&Kishangarh and comprises of 6 tehsils & 8 blocks. Total number of villages in the district is 1022 (2001 census). Rural & Urban population of the district is 13,06,398& 8,74,128 respectively. Decennial population growth rate of the district is 26.09% since 1991. The district is known for KhwajaMoinuddhinChisti'sDargah and religious Pushkar town, where temple of Lord Bhrama, is situated.

Systematic Hydro geological survey in the district was carried out by Central Ground Water Board from 1970 to 1980. Reappraisal hydroecological survey of entire district was carried out during 2004-05. Under exploratory programme 45 exploratory boreholes, 2 observation boreholes and 1 slim hole have been drilled. Since-1969, monitoring of water level is being carried out four times a year from 38 National Hydrograph Network Stations.

RAINFALL & CLIMATE

Mean annual rainfall (1987-2006) of the district is 453.2 mm whereas normal rainfall (1901-70) is lower than average rainfall and placed at 433.8. Almost 95% of the total annual rainfall is received during the southwest monsoon, which enters the district in the last week of June and withdraws in the middle of September. Probability of average annual rainfall exceeding 300 mm is only 90%, except at Mangliawas. However, there is 10% probability that the average rainfall exceed 600 mm. Drought analysis based on agriculture criteria indicates that the district is prone to mild and normal type of droughts. Severe and very severe type of drought is very rare and occurred only twice during 1987 & 2002 (Srinagar); 1977 & 1987 (Todgarh); & 1991 & 1993 (Vijaynagar).

January is the coldest month with mean maximum and minimum temperatures being lowest at 22.70 C & 7.60 C. Temperature in summer month, June, reaches up to 39.50 C. There is drop in temperature due to onset of monsoon and rises again in the month of September.

Atmosphere is generally dry except during the monsoon period. The humidity is highest in August with mean daily relative humidity 80%. The annual potential evapotranspiration in the district is 1565.6 mm and is the highest in the month of May (243 mm).

PROCESS OF DEPOSITION OF SEDIMENTS IN THE RIVER OF THE DISTRICT:

River or Stream and other Sand Source_ Sand has become very important mineral due to its many uses. The role of sand is vital with regards to the protection of the

costal environment. As it acts as a buffer against strong tidal waves and storm surges by redu0ing their impact as they reach the shore line. Sand is formed due to weathering of rocks due to mechanical forces. In the process the weathered rocks forms gravel and then sand. Sand and gravel are mined world-wide for construction material and account for the largest volume of solid material extracted globally. Ensuring their availability is vital for the development of the infrastructure in the country/State/District. There are different sources of sand and gravel, the most important among them is the river. As the requirement of these construction materials is on rise, they also are very vital for the health, physical character of the river and the different important functions of the river. The extraction of sand and gravel from the river bodies has to be regulated and done with adoption of required environmental safeguards. For making available these resources, a mapping of these resources at the district level, identification of appropriate sites for extraction, appraisal of the extraction process, putting in place the required environmental safeguards, and rigorous monitoring of the volume of extracted material is required to ensure sustainability of the entire process. The district is the unit of administration which is best placed to do the mapping of these resources, adopt the best environmental practices for extraction of these materials and monitor its extraction and movement.

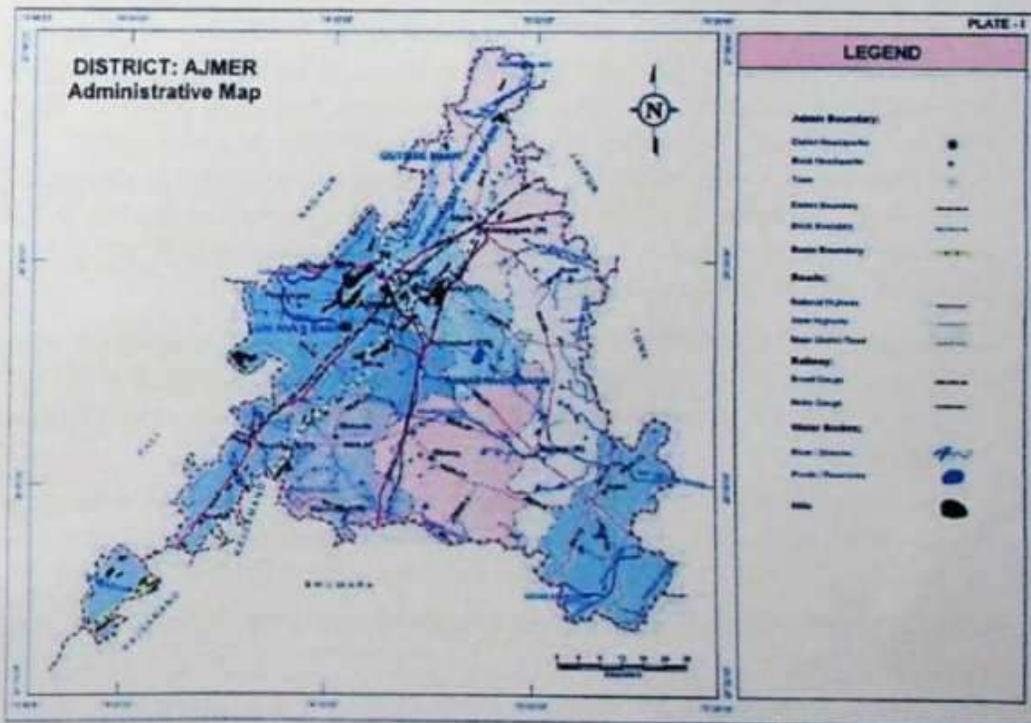


Fig-1. Administrative Map of the Ajmer District

PHYSIOGRAPHIC:

Ajmer District is situated almost in the central portion of Rajasthan and a part of Aravalli hill range passes for about 175 km. strike length with 25- 30 km. width, occupies the western part of the district with general NE-SW disposition trend, which forms the high steep hills and valleys. The highest point of the Aravalli range in Ajmer district reached is 869 mt. above the sea level and is the dividing point of the watershed of subcontinent of India between Arabian Sea & Bay of Bengal. Other high peaks are Taragarh (865 mt) near Tadgarh. These peaks are occupied by quartzites in general and soft rocks such as biotite schist and gneisses occupy slopes and valleys. A transverse gap at places in the Aravalli range provides communication ways, for transport and water drainage. The intensity of gaps decreases towards South West.

GEOLOGY AND MINERAL WEALTH:

Area adjoining to lease in Bhinay tehsil is occupied by migmatites & gneiss of mangalwar complex with small out crops of granite gneiss & migmatite granite, edenbergite charnockite granodiorite belonging to Gyangarh Asind acidic rocks of Bhilwara Super group of archean age dissected exposures of amphibiotic of jalayan mafic suit are seen introducing the schist & gneisses of mangalwar complex.

PURPOSE OF REPLENISHMENT STUDY: -

The need for replenishment study for river bed sand is required in order to nullify the adverse impacts arising due to excising sand extraction. Mining within or near riverbed has a direct impact on the stream's physical characteristics. Alteration or modification of attributes may cause an impact on the ecological equilibrium of the revering regime, disturbance in channel configuration and flow-paths. This may also cause an adverse impact on in-stream biota and riparian habitats. It is assumed that the riparian habitat disturbance is minimum if the replenishment is equal to excavation for a given stretch. Therefore, to minimize the adverse impact arising out of sand mining in a given river stretch, it is imperative to have a study of replenishment of material during the defined period.

Report aims to quantify the amount of replenishment of sand/Bajri on the basis of survey done with Differential global positioning system (DGPS) during Pre-Monsoon & Post Monsoon of River bed. After completion of the field survey mining depth should be restricted to 3 meters and distance from the bank should be 1/4th or river width and should not be less than 7.5 meters thus area falling under 3/4th part of River bed is considered as Mineable & 1/4th part under Statuary barrier determined on both side of river and sections drawn at an interval of 2000m. And modified as recommend by CEC Guidelines. Post Monsoon data superimposed over pre monsoon data and volume generated. Sampling is done between two consecutive sections to determine the Bulk density as per the guideline

of Sustainable Sand Mining Management Guidelines. 2016, and Enforcement & Monitoring Guidelines for Sand Mining 2020.

Brief process of replenishment study to estimate & establish the replenished amount of sand/Bajri in respective block/stretch:-

- Data Collection of Pre monsoon – Post monsoon status of Lease Area.
- Establishing the levels difference of Pre monsoon – Post monsoon period to establish the Occurrence for sand/Bajri in relative block.
- Quantifying the replenishment amount of sand/Bajri establishing the reserve viability in Relative block.
- Sampling is done between two consecutive sections to determine the Bulk density & Verified by competent authority.
- Geological & Mineable reserve estimated and proposal for bajri excavation made for Permissible quantity. (Mineable material per hectare area available for actual mining shall not exceed the maximum quantity of 60,000 MT per annum as per Enforcement & Monitoring Guidelines for Sand Mining 2020).

Location and Description of lease area:- Most of the data for this study has been collected at field.



Fig-2. Google Image of the Total lease Area

Latitude	Longitude
25°45'22.64"N to 25°51'24.21"N	74°59'24.01"E to 75°18'27.57"E

Replenishment study Method:-

Replenishment Study has been done with Physical survey of the field by the conventional method wherein river stretch has been demarcated with latitude and longitude provided by Department of Mines & Geology (Rajasthan).

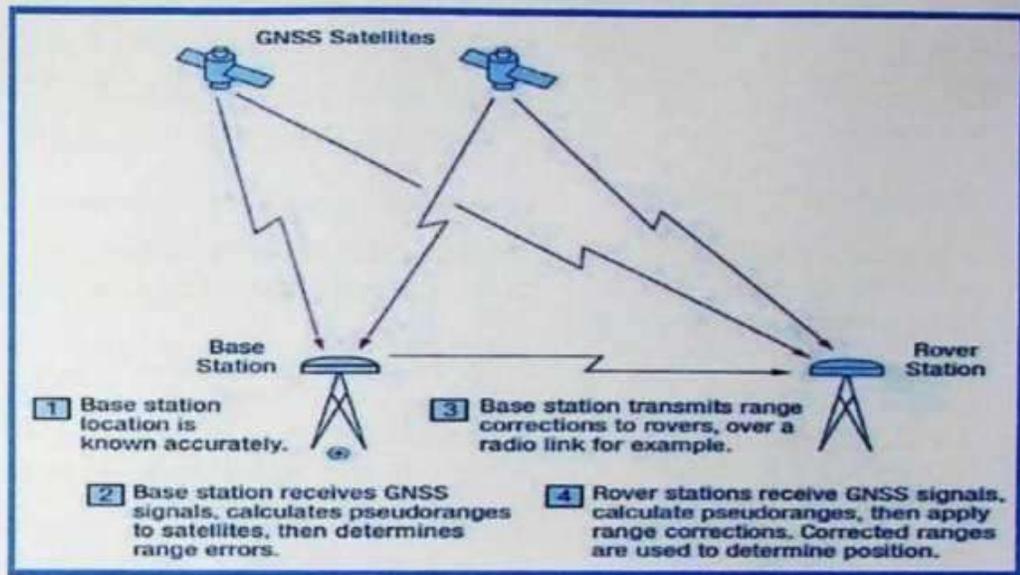
Field Survey conducted & completed in the presence of competent Authority with DGPS instrument FOIF A90, year of manufacturing 2023 on dated 09/06/2023 by Mr. Vikram, Mr. Jitendra for pre- monsoon season & post monsoon survey conducted with DGPS instrument FOIF A90 manufacturing 2023 on 13/10/2023 by Mr. Vikram, Mr. Jitendra under the supervision of Prerna Chauhan (Geologist & QP, EIA Co-ordinator).

Field Survey with Differential Global Positioning System (DGPS):-

Methodology:-

A Differential Global Positioning System (DGPS) is an enhancement to the Global Positioning System (GPS) which provides improved location accuracy, in the range of operations of each system. DGPS (Differential GPS) is essentially a system to provide positional corrections to GPS signals. DGPS uses a fixed, known position to adjust real time GPS signals to eliminate pseudo range errors. DGPS has no effect on results that are based on speed data, such as brake stop results.

Differential GPS (DGPS) requires that a GPS receiver, known as the base station to be set up, thus for pre monsoon Survey/data collection a base station has been set up on a precisely known location. Physical benchmarks has been fixed at appropriate intervals and marked as common/Fixed reference points to control the topographic survey and mining activity in pre & post monsoon period and the Reduced Level (RL) are validated from a nearby standard RL. The base station receiver calculates its position based on satellite signals and compares this location to the known location. The difference is applied to the GPS data recorded by the roving GPS receiver.



3. Fig- DGPSworkingprocesses

Establishing the Original Ground level the Databases thus generated, structured in tabulated form clearly mentioning the latitude & longitude and respective levels of all the points taken in pre-monsoon period.

The same process repeated for post monsoon while surveying with DGPS, the Databases thus generated, structured in tabulated form clearly mentioning, latitude & longitude and respective levels of all the points taken in post-monsoon period.

Thus the CSV files of pre & post monsoon data is generated to be processed further to estimate the replenished mineral resource.

Data Processing:-

The above generated file is exported to E-Survey CADD software for further processing. With the help of software the data (CSV) is processed & 3D plotlines created selecting elevation (mRL).

Interpolate of Survey Data

Interpolation is an easy way to interpolate points at any intervals using the actual surveyed data for generating Cross Sections along the longitudinal section. "Interpolate" allows obtaining values at regular intervals. It interpolates elevations at each cross-section along the longitudinal section, which may further be exported to excel for section generation. It also uses the three most commonly used and proven methods of Interpolation techniques for data processing - Straight line, TIN or 3D interpolation.

Practically, surveying at regular/accurate intervals (as directed in Sustainable Sand Mining Management Guideline 2016, and Rajasthan Miner Mineral concession Rule 2017, and

Enforcement & Monitoring Guidelines for Sand Mining 2020) is not possible for various reasons. Thus, to obtain values at regular intervals (as per the guideline & as directed by authority), points are interpolated. This interpolation is often done manually with a lot of calculations.

Section Generation & Volume Calculation:-

Exports interpolated cross-section and longitudinal section values to excel or section generation software i.e E-Survey CADD. Further generate the section drawings from point data available in CAD drawing or levels available in Excel or CSV file. The database thus structured in a tabulated form clearly depicting the nomenclature of the section lines, latitude and longitude of the starting point, chain-age and respective levels of all the points taken on that section line.

A plan clearly mentioning the width of the river, lease boundaries, levels (MSL & RL), left under safety barriers (non mining) demarcated as restricted in consensus with Rajasthan Miner Mineral concession Rule 2017, and the provision mentioned in this Sustainable Sand Mining Management Guidelines. 2016, and Enforcement & Monitoring Guidelines for Sand Mining 2020.

Also the software generates the area & volume calculations which are based on trapezoidal method of calculation between two consecutive sections. Thus establishing the volume of reserve replenished in btw pre & post monsoon period. Reserve estimation is based on the data collection and quantification of sand transported during the monsoon season. Based on the quantification of material deposited in the river bed, working plan has been prepared/ proposed for farther excavation.

The tonnage of the volume established using the Bulk density verified by the Department of Mines & Geology, Rajasthan, between every two consecutive section.

1. Sampling Procedure:-

(a) Sand Sampling:

Objective: To prepare dry sand samples from the field for various laboratory tests.

Apparatus:

- Wooden Mallet.
- Non-corrodible trays.
- Pulverizing apparatus such as mortar and a rubber covered pestle or a mechanical device

Consisting of mortar and a power driven rubber covered pestle.

- A suitable riffle sampler or sample splitter for quartering the samples.
- Thermostatically controlled oven of capacity 2500C.
- Balance of capacity 500 grams and sensitivity 0.01 gram.
- Balance of capacity 10kgs and sensitivity 0.5 gram.
- Balance of capacity 15Kgs and sensitivity 1 gram.

Procedure:

- One sample per 900 Square meters (30m x30m) has been taken.
- Dry the sand sample as received from the field in the air or under the sun.
- Remove the organic matter like tree roots and pieces of bark from the sample.
- Separate matter other than sand, like shells from the sand mass.
- Break the clods with a wooden mallet to hasten drying.
- In wet weather a drying apparatus may be used but the temperature of the sample during heating shall not exceed 60°C.
- When an oven is used for drying, the temperature in the oven shall not exceed 110°C.
- The amount of drying depends upon the proposed test to be conducted on the particular sample.
- The type, temperature and duration of drying of sand samples for different tests are given in
- After the specified period of drying, cool the material to the room temperature.
- Break the big clods with the help of wooden mallet.
- Pulverize the sand sample to pass through the specified sieves of the particular test to be conducted.
- Mix the entire sand thoroughly and spread on a flat surface.
- Divide the sample into four quadrants and mix the diagonally opposite quadrants.

Method for Quartering

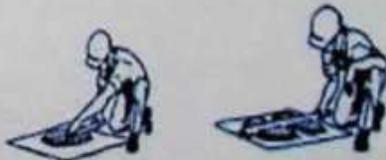
The quartering method shall be used when splitters are not available. Quartering simply requires a quartering cloth and a stick or rod and is done as follows



Pour contents from sample bucket the quartering cloth



Level sample on quartering cloth on tousing a rod



Insert rod under the middle of the quartering cloth and lift both ends of rod to divide the sample into two equal parts

1. Retain any two diagonally opposite quadrants
- Repeat step iii, dividing the sample into four quarters

parts for testing.

2. If the sample is still not small enough, repeat the quartering procedure using either of the two Diagonally opposite halves

PRECAUTIONS

- Care shall be taken not to break individual grains during pulverization of sand. Sand containing organic or calcareous matter should not be dried at a temperature above 60°C.
- In the case of coarse gravels or gravelly sand quartering by forming a cone shall not be done.

(b) Specific Gravity:

DEFINITION

- Specific gravity is defined as the ratio of the mass of a given volume of the substance to the mass of an equal volume of water.
- Or more precisely it is the ratio of the density of a substance to the density of a given reference material. Specific gravity for liquids is nearly always measured with respect to water of the offset, for gases,

Reference is air at room temp.

APPARATUS

- Density bottle
- Vacuum desiccator of size 200 mm to 250 mm in diameter containing anhydrous silica gel or any suitable desiccating material.
- Thermostatically controlled oven of capable of.
- Analytical balance of sensitivity 0.001 grams.
- 2 mm I.S. sieve.
- A wash bottle preferably made of plastic.

CALCULATIONS

- If distilled water is used as an air free liquid, calculate the specific gravity of the soil particles 'S' from the equation

$$m_2 - m_1$$

$$S = \frac{(m_4 - m_1) - (m_3 - m_2)}{m_2 - m_1}$$

- If kerosene or white spirit is used as an air free liquid, calculate the specific Gravity of the soil particles 'S' from the equation

$$SL = \frac{m_2 - m_1}{V}$$

$$S = \frac{m_4 - m_1}{m_3 - m_2} \times 1000$$

SL=Specific gravity of the liquid used at the constant temperature.

m1= mass of the density bottle with stopper.

m2= mass of density bottle + dry soil.

m3= mass of density bottle, soil and water.

m4= mass of density bottle and water.

PRECAUTIONS

- Packing of the samples should be done properly in order to avoid any loss in transfer.
- Before sample to the laboratory, it should be ensured, that proper identification marks are present on the sample bags as well as on the labels placed on the bags .it should be written by permanent markers.
- Monitoring locations & details of samples collection will be prepared separately and send to the laboratory.
- Care should be taken that the sample is collected from deposition zone preferring and not from corrosion zone for purpose of bulk density.
- Soil should not be dried more than 80°C if there is any doubt in change of specific gravity by loss of water of hydration during oven drying.
- The largest source of error in the test is due to the difficulty in ensuring the complete removal of air from the sample. To ensure this the density bottle with soil submerged in water should be kept in vacuum desiccators.
- This test requires temperature between 22°C to 32°C and therefore shall be conducted in concrete laboratory where temperature is maintained at 27±2°C.

2. List of Instruments: -DGPS, inch tap, Brinton Compass, etc.

3. List of Software: -E-Survey CADD, Google Earth Pro

4. Pre & Post Monsoon Survey Data(CSV) & their comparison :-

5. Area & Volume Generated:-

6. Reserve Estimation:-

7. Surveyor:-

(a) Prerna Chauhan (Qualified Person)

(a) Mr. Vikram, (b) Mr. Jitendra

QP CERTIFICATE

00440



हेमवती नन्दन बहुगुणा गढ़वाल विश्वविद्यालय
(केन्द्रीय विश्वविद्यालय)
विज्ञान निष्णात्

Enrolment No.:
(प्राधान्य संख्या)

G07340169

Roll No.:
(संयुक्त संख्या)

82582426

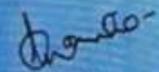
श्री/श्री/श्रीमती प्रेरणा चौहान को इस विश्वविद्यालय
की भूविज्ञान में विज्ञान निष्णात् की उपाधि प्रदान द्वारा सन् २०१२ की
परीक्षा में प्रथम श्रेणी में प्रदान की जाती है।

HEMVATI NANDAN BAHUGUNA GARHWAL UNIVERSITY
(A Central University)
Master of Science

Mr./Ms./Mrs. Prerna Chauhan is hereby conferred
the degree of Master of Science in Geology of this University
in the Examination of 2012 in First division.

Place : Dehra Dun, Garhwal, Uttarakhand-244 124
Date : 30 JUN 2020

Date: 30 JUN 2020


कुलपति
Vice Chancellor

**8. Estimation of River Bed Material (RBM) in the mining Lease area :-
Pre – Monsoon & Post - Monsoon:- Survey Data**

Pre monsoon				Post Monsoon				Difference
Sr.No	Northing	Easting	mRL	Sr.No	Northing	Easting	mRL	
1	500719.2	2854861	344.2313	1	500719.2	2854861	345.8236	1.5923
2	500714.2	2854842	344.2933	2	500714.2	2854842	345.8309	1.5376
3	500709.2	2854822	344.3697	3	500709.2	2854822	345.837	1.4673
4	500704.2	2854803	344.3277	4	500704.2	2854803	345.8418	1.5141
5	500699.2	2854784	344.2523	5	500699.2	2854784	345.8452	1.5929
6	500694.2	2854764	344.0701	6	500694.2	2854764	345.8471	1.777
7	500689.2	2854745	344.1717	7	500689.2	2854745	345.8475	1.6758
8	500684.2	2854726	344.306	8	500684.2	2854726	345.8464	1.5404
9	500679.2	2854706	344.275	9	500679.2	2854706	345.8437	1.5687
10	500674.2	2854687	344.7524	10	500674.2	2854687	346.0268	1.2744
11	500669.2	2854668	344.3925	11	500669.2	2854668	346.0262	1.6337
12	500664.2	2854648	344.5881	12	500664.2	2854648	346.0255	1.4374
13	500659.2	2854629	344.5102	13	500659.2	2854629	346.0247	1.5145
14	500654.2	2854609	344.3815	14	500654.2	2854609	346.0238	1.6423
15	500724	2854880	344.2484	15	500724	2854880	345.8156	1.5672
16	500649.2	2854590	344.2401	16	500649.2	2854590	346.0229	1.7828
17	502178.8	2853407	344.1728	17	502178.8	2853407	345.609	1.4362
18	502186.3	2853425	343.9709	18	502186.3	2853425	345.6117	1.6408
19	502193.8	2853444	343.8488	19	502193.8	2853444	345.6146	1.7658
20	502201.3	2853462	344.209	20	502201.3	2853462	345.6177	1.4087
21	502208.8	2853481	344.0989	21	502208.8	2853481	345.6209	1.522
22	502216.3	2853500	344.3297	22	502216.3	2853500	345.6242	1.2945
23	502223.8	2853518	344.1197	23	502223.8	2853518	345.6223	1.5026
24	502231.4	2853537	343.9597	24	502231.4	2853537	345.6191	1.6594
25	502238.9	2853555	343.9409	25	502238.9	2853555	345.6159	1.675
26	502246.4	2853574	343.9604	26	502246.4	2853574	345.6127	1.6523
27	502253.9	2853592	344.1938	27	502253.9	2853592	345.6095	1.4157
28	502261.4	2853611	344.1547	28	502261.4	2853611	345.6063	1.4516
29	502268.9	2853629	344.1204	29	502268.9	2853629	345.603	1.4826
30	502276.4	2853648	344.0253	30	502276.4	2853648	345.5998	1.5745
31	502283.9	2853666	344.0309	31	502283.9	2853666	345.5966	1.5657
32	502291.5	2853685	344.1921	32	502291.5	2853685	345.5934	1.4013
33	502299	2853703	344.3165	33	502299	2853703	345.5902	1.2737
34	502306.5	2853722	344.1243	34	502306.5	2853722	345.587	1.4627
35	502174.4	2853396	343.8209	35	502174.4	2853396	345.6075	1.7866
36	503590.2	2852228	343.224	36	503590.2	2852228	344.6917	1.4677
37	503586.9	2852209	343.1967	37	503586.9	2852209	344.6927	1.496

38	503583.6	2852189	343.2519	38	503583.6	2852189	344.6936	1.4417
39	503580.3	2852169	343.4377	39	503580.3	2852169	344.6946	1.2569
40	503577	2852149	343.1423	40	503577	2852149	344.6951	1.5528
41	503573.7	2852130	343.1167	41	503573.7	2852130	344.6915	1.5748
42	503570.4	2852110	343.0426	42	503570.4	2852110	344.6879	1.6453
43	503567.2	2852090	343.187	43	503567.2	2852090	344.6845	1.4975
44	503563.9	2852071	343.3156	44	503563.9	2852071	344.6812	1.3656
45	503560.6	2852051	342.88	45	503560.6	2852051	344.6782	1.7982
46	503557.3	2852031	343.3187	46	503557.3	2852031	344.6755	1.3568
47	503592.1	2852240	343.239	47	503592.1	2852240	344.6961	1.4571
48	503554	2852011	343.2119	48	503554	2852011	344.6731	1.4612
49	505497.2	2851758	342.2925	49	505497.2	2851758	343.8091	1.5166
50	505495	2851738	342.3529	50	505495	2851738	343.8054	1.4525
51	505492.7	2851718	342.3678	51	505492.7	2851718	343.8017	1.4339
52	505490.4	2851699	342.3012	52	505490.4	2851699	343.7979	1.4967
53	505488.1	2851679	342.2447	53	505488.1	2851679	343.7942	1.5495
54	505485.9	2851659	342.3947	54	505485.9	2851659	343.7904	1.3957
55	505483.6	2851639	342.1792	55	505483.6	2851639	343.7867	1.6075
56	505481.3	2851619	342.2365	56	505481.3	2851619	343.782	1.5455
57	505479.1	2851599	342.2467	57	505479.1	2851599	343.7725	1.5258
58	505476.8	2851579	342.1683	58	505476.8	2851579	343.7629	1.5946
59	505474.5	2851559	342.0879	59	505474.5	2851559	343.7534	1.6655
60	505472.3	2851540	342.2937	60	505472.3	2851540	343.747	1.4533
61	505470	2851520	342.1995	61	505470	2851520	343.7441	1.5446
62	505467.7	2851500	342.2365	62	505467.7	2851500	343.7406	1.5041
63	505465.4	2851480	342.1582	63	505465.4	2851480	343.7367	1.5785
64	505498	2851765	342.3335	64	505498	2851765	343.8092	1.4757
65	505463.2	2851460	342.297	65	505463.2	2851460	343.7322	1.4352
66	507475.6	2851741	340.977	66	507475.6	2851741	342.7025	1.7255
67	507471.6	2851721	341.1293	67	507471.6	2851721	342.6826	1.5533
68	507467.7	2851702	340.9905	68	507467.7	2851702	342.6663	1.6758
69	507463.7	2851682	341.0169	69	507463.7	2851682	342.6556	1.6387
70	507459.8	2851663	341.0023	70	507459.8	2851663	342.6448	1.6425
71	507455.8	2851643	340.9997	71	507455.8	2851643	342.634	1.6343
72	507451.9	2851623	340.8929	72	507451.9	2851623	342.6232	1.7303
73	507447.9	2851604	340.855	73	507447.9	2851604	342.6124	1.7574
74	507444	2851584	341.1543	74	507444	2851584	342.6068	1.4525
75	507440	2851565	341.039	75	507440	2851565	342.6093	1.5703
76	507436.1	2851545	341.1233	76	507436.1	2851545	342.6119	1.4886
77	507432.1	2851525	340.9704	77	507432.1	2851525	342.6128	1.6424
78	507477.7	2851752	341.0801	78	507477.7	2851752	342.7134	1.6333

79	507428.2	2851506	340.8585	79	507428.2	2851506	342.5831	1.7246
80	509228.6	2851366	340.0393	80	509228.6	2851366	341.8035	1.7642
81	509229.7	2851386	340.197	81	509229.7	2851386	341.8023	1.6053
82	509230.8	2851406	340.1721	82	509230.8	2851406	341.801	1.6289
83	509231.9	2851426	340.1639	83	509231.9	2851426	341.7994	1.6355
84	509233	2851446	340.3658	84	509233	2851446	341.7874	1.4216
85	509234.2	2851466	340.3041	85	509234.2	2851466	341.7754	1.4713
86	509235.3	2851486	340.4459	86	509235.3	2851486	341.7634	1.3175
87	509236.4	2851506	340.228	87	509236.4	2851506	341.7514	1.5234
88	509237.5	2851526	340.0169	88	509237.5	2851526	341.7394	1.7225
89	509238.6	2851546	339.9954	89	509238.6	2851546	341.7274	1.732
90	509239.7	2851566	339.9513	90	509239.7	2851566	341.7154	1.7641
91	509240	2851571	340.2848	91	509240	2851571	341.7124	1.4276
92	509227.5	2851346	340.3	92	509227.5	2851346	341.8048	1.5048
93	510836	2850201	338.6115	93	510836	2850201	340.2662	1.6547
94	510838.2	2850220	338.7152	94	510838.2	2850220	340.27	1.5548
95	510840.5	2850240	338.7699	95	510840.5	2850240	340.2738	1.5039
96	510842.7	2850260	338.8563	96	510842.7	2850260	340.2776	1.4213
97	510845	2850280	338.8469	97	510845	2850280	340.2814	1.4345
98	510847.2	2850300	338.6719	98	510847.2	2850300	340.2844	1.6125
99	510849.5	2850320	338.6823	99	510849.5	2850320	340.2845	1.6022
100	510851.7	2850340	338.6419	100	510851.7	2850340	340.2845	1.6426
101	510854	2850359	338.8281	101	510854	2850359	340.2846	1.4565
102	510856.2	2850379	338.6785	102	510856.2	2850379	340.2847	1.6062
103	510858.5	2850399	338.6299	103	510858.5	2850399	340.2847	1.6548
104	510860.7	2850419	338.7332	104	510860.7	2850419	340.2848	1.5516
105	510860.8	2850420	338.781	105	510860.8	2850420	340.2848	1.5038
106	510833.7	2850181	338.8564	106	510833.7	2850181	340.2624	1.406
107	512471.4	2849061	337.8593	107	512471.4	2849061	339.3305	1.4712
108	512469.2	2849081	337.8252	108	512469.2	2849081	339.3448	1.5196
109	512467	2849101	337.8905	109	512467	2849101	339.3595	1.469
110	512464.8	2849121	337.7989	110	512464.8	2849121	339.3743	1.5754
111	512462.6	2849141	337.878	111	512462.6	2849141	339.3891	1.5111
112	512460.4	2849161	337.9033	112	512460.4	2849161	339.4037	1.5004
113	512458.3	2849181	337.9082	113	512458.3	2849181	339.4283	1.5201
114	512456.1	2849200	337.9659	114	512456.1	2849200	339.4553	1.4894
115	512453.9	2849220	338.1116	115	512453.9	2849220	339.4823	1.3707
116	512453.9	2849221	338.0467	116	512453.9	2849221	339.4827	1.436
117	512473.5	2849041	337.876	117	512473.5	2849041	339.3167	1.4407
118	514367.5	2849340	336.1935	118	514367.5	2849340	337.7414	1.5479
119	514367.8	2849320	336.3787	119	514367.8	2849320	337.7396	1.3609

120	514368	2849300	336.2998	120	514368	2849300	337.7314	1.4316
121	514368.2	2849280	336.1271	121	514368.2	2849280	337.7197	1.5926
122	514368.5	2849260	336.4557	122	514368.5	2849260	337.708	1.2523
123	514368.7	2849240	336.3233	123	514368.7	2849240	337.6964	1.3731
124	514368.9	2849220	336.1578	124	514368.9	2849220	337.6847	1.5269
125	514369.1	2849200	336.192	125	514369.1	2849200	337.673	1.481
126	514369.4	2849180	336.1366	126	514369.4	2849180	337.6613	1.5247
127	514369.6	2849160	336.1166	127	514369.6	2849160	337.639	1.5224
128	514369.8	2849140	336.0361	128	514369.8	2849140	337.6098	1.5737
129	514370.1	2849120	336.0541	129	514370.1	2849120	337.5806	1.5265
130	514370.3	2849100	336.0954	130	514370.3	2849100	337.5514	1.456
131	514370.5	2849080	335.9124	131	514370.5	2849080	337.5454	1.633
132	514370.7	2849060	336.2985	132	514370.7	2849060	337.5545	1.256
133	514367.4	2849349	336.4341	133	514367.4	2849349	337.7399	1.3058
134	514371	2849040	336.1329	134	514371	2849040	337.566	1.4331
135	516343.7	2849132	334.3539	135	516343.7	2849132	335.9877	1.6338
136	516338.7	2849151	334.4123	136	516338.7	2849151	336.0234	1.6111
137	516333.6	2849170	334.5053	137	516333.6	2849170	336.0609	1.5556
138	516328.5	2849190	334.5201	138	516328.5	2849190	336.0984	1.5783
139	516323.5	2849209	334.4524	139	516323.5	2849209	336.1266	1.6742
140	516318.4	2849228	334.5848	140	516318.4	2849228	336.1457	1.5609
141	516313.3	2849248	334.6244	141	516313.3	2849248	336.1648	1.5404
142	516308.3	2849267	334.8082	142	516308.3	2849267	336.1839	1.3757
143	516303.2	2849286	334.899	143	516303.2	2849286	336.203	1.304
144	516298.1	2849306	334.7229	144	516298.1	2849306	336.2221	1.4992
145	516293.1	2849325	334.7146	145	516293.1	2849325	336.2412	1.5266
146	516288	2849344	334.7693	146	516288	2849344	336.2603	1.491
147	516283.5	2849362	334.7182	147	516283.5	2849362	336.2774	1.5592
148	516348.8	2849112	334.2951	148	516348.8	2849112	335.9732	1.6781
149	518140.4	2848981	333.2269	149	518140.4	2848981	334.7782	1.5513
150	518149.1	2848963	333.1572	150	518149.1	2848963	334.7704	1.6132
151	518157.7	2848945	333.1234	151	518157.7	2848945	334.7652	1.6418
152	518166.3	2848927	333.1437	152	518166.3	2848927	334.7666	1.6229
153	518174.9	2848909	333.3605	153	518174.9	2848909	334.768	1.4075
154	518183.5	2848891	333.1438	154	518183.5	2848891	334.7695	1.6257
155	518192.1	2848873	333.3606	155	518192.1	2848873	334.7709	1.4103
156	518200.7	2848855	333.3364	156	518200.7	2848855	334.7723	1.4359
157	518209.3	2848837	333.3657	157	518209.3	2848837	334.7735	1.4078
158	518217.9	2848819	333.1034	158	518217.9	2848819	334.7747	1.6713
159	518226.5	2848801	333.2205	159	518226.5	2848801	334.7758	1.5553
160	518235.1	2848783	333.1248	160	518235.1	2848783	334.7767	1.6519

161	518138.1	2848986	333.1286	161	518138.1	2848986	334.7803	1.6517
162	518243.7	2848764	333.0299	162	518243.7	2848764	334.7775	1.7476
163	519409.8	2850465	332.1057	163	519409.8	2850465	333.6828	1.5771
164	519416.5	2850447	332.0013	164	519416.5	2850447	333.6796	1.6783
165	519423.3	2850428	332.2689	165	519423.3	2850428	333.6764	1.4075
166	519430	2850409	332.0855	166	519430	2850409	333.6733	1.5878
167	519436.8	2850390	332.2443	167	519436.8	2850390	333.6701	1.4258
168	519443.6	2850371	332.1037	168	519443.6	2850371	333.6741	1.5704
169	519450.3	2850352	332.2688	169	519450.3	2850352	333.6786	1.4098
170	519457.1	2850334	332.1096	170	519457.1	2850334	333.683	1.5734
171	519463.8	2850315	332.114	171	519463.8	2850315	333.6869	1.5729
172	519470.6	2850296	332.01	172	519470.6	2850296	333.6904	1.6804
173	519477.4	2850277	332.1201	173	519477.4	2850277	333.6934	1.5733
174	519484.1	2850258	332.1174	174	519484.1	2850258	333.6957	1.5783
175	519490.9	2850240	332.2927	175	519490.9	2850240	333.6973	1.4046
176	519409.5	2850466	332.0951	176	519409.5	2850466	333.6829	1.5878
177	519497.6	2850221	332.1131	177	519497.6	2850221	333.6982	1.5851
178	520095.1	2852096	331.1126	178	520095.1	2852096	332.686	1.5734
179	520083.9	2852113	331.263	179	520083.9	2852113	332.6908	1.4278
180	520072.8	2852129	331.2691	180	520072.8	2852129	332.6956	1.4265
181	520061.7	2852146	331.1429	181	520061.7	2852146	332.7004	1.5575
182	520050.5	2852163	331.1175	182	520050.5	2852163	332.7052	1.5877
183	520039.4	2852179	331.1544	183	520039.4	2852179	332.71	1.5556
184	520028.2	2852196	331.1875	184	520028.2	2852196	332.7148	1.5273
185	520017.1	2852213	331.1353	185	520017.1	2852213	332.7196	1.5843
186	520006	2852229	331.1189	186	520006	2852229	332.7244	1.6055
187	519994.8	2852246	331.1412	187	519994.8	2852246	332.7292	1.588
188	519983.7	2852262	331.1457	188	519983.7	2852262	332.7311	1.5854
189	519972.6	2852279	331.1213	189	519972.6	2852279	332.7285	1.6072
190	519961.4	2852296	331.3162	190	519961.4	2852296	332.7259	1.4097
191	519950.3	2852312	331.1657	191	519950.3	2852312	332.7233	1.5576
192	519939.1	2852329	331.1657	192	519939.1	2852329	332.7207	1.555
193	519928	2852345	331.1706	193	519928	2852345	332.7181	1.5475
194	519916.9	2852362	331.2399	194	519916.9	2852362	332.7155	1.4756
195	519905.7	2852379	331.1197	195	519905.7	2852379	332.7129	1.5932
196	519900.8	2852386	331.1346	196	519900.8	2852386	332.7117	1.5771
197	520106.2	2852080	331.0609	197	520106.2	2852080	332.6865	1.6256
198	520258.8	2854067	329.6674	198	520258.8	2854067	331.3128	1.6454
199	520250.1	2854085	329.6456	199	520250.1	2854085	331.3092	1.6636
200	520241.4	2854103	329.6714	200	520241.4	2854103	331.3063	1.6349
201	520232.7	2854121	329.7049	201	520232.7	2854121	331.3055	1.6006

202	520224	2854139	329.6473	202	520224	2854139	331.3046	1.6573
203	520215.3	2854157	329.7026	203	520215.3	2854157	331.3037	1.6011
204	520206.6	2854175	329.9178	204	520206.6	2854175	331.3028	1.385
205	520197.8	2854193	329.8052	205	520197.8	2854193	331.3019	1.4967
206	520189.1	2854211	329.8721	206	520189.1	2854211	331.301	1.4289
207	520180.4	2854229	329.8366	207	520180.4	2854229	331.2993	1.4627
208	520171.7	2854247	329.6041	208	520171.7	2854247	331.2952	1.6911
209	520163	2854265	329.6108	209	520163	2854265	331.2889	1.6781
210	520154.3	2854283	329.8117	210	520154.3	2854283	331.2805	1.4688
211	520145.5	2854301	329.674	211	520145.5	2854301	331.272	1.598
212	520136.8	2854319	329.5899	212	520136.8	2854319	331.2635	1.6736
213	520128.1	2854337	329.5305	213	520128.1	2854337	331.2551	1.7246
214	520264.5	2854055	329.7043	214	520264.5	2854055	331.3152	1.6109
215	520659	2856023	327.9535	215	520659	2856023	329.4952	1.5417
216	520647	2856039	327.9459	216	520647	2856039	329.473	1.5271
217	520635	2856055	328.1384	217	520635	2856055	329.4508	1.3124
218	520623	2856071	327.7184	218	520623	2856071	329.4287	1.7103
219	520611	2856087	327.8767	219	520611	2856087	329.4065	1.5298
220	520599	2856103	327.9239	220	520599	2856103	329.3843	1.4604
221	520587	2856119	327.7213	221	520587	2856119	329.3621	1.6408
222	520575	2856135	327.6739	222	520575	2856135	329.3399	1.666
223	520563	2856151	327.597	223	520563	2856151	329.3203	1.7233
224	520551.1	2856167	327.7648	224	520551.1	2856167	329.3025	1.5377
225	520539.1	2856183	327.6599	225	520539.1	2856183	329.2846	1.6247
226	520527.1	2856199	327.5202	226	520527.1	2856199	329.2667	1.7465
227	520515.1	2856215	327.6926	227	520515.1	2856215	329.2489	1.5563
228	520503.1	2856231	327.6739	228	520503.1	2856231	329.231	1.5571
229	520491.1	2856247	327.8174	229	520491.1	2856247	329.2132	1.3958
230	520479.1	2856263	327.7343	230	520479.1	2856263	329.1953	1.461
231	520467.1	2856279	327.6745	231	520467.1	2856279	329.1775	1.503
232	520455.1	2856295	327.408	232	520455.1	2856295	329.1596	1.7516
233	520450.5	2856301	327.7051	233	520450.5	2856301	329.1527	1.4476
234	520671	2856007	328.1558	234	520671	2856007	329.5174	1.3616
235	521384.9	2857837	325.7375	235	521384.9	2857837	327.1876	1.4501
236	521373	2857854	325.7165	236	521373	2857854	327.2005	1.484
237	521361.1	2857870	325.6984	237	521361.1	2857870	327.2134	1.515
238	521349.3	2857886	325.6591	238	521349.3	2857886	327.2262	1.5671
239	521337.4	2857902	325.7512	239	521337.4	2857902	327.2364	1.4852
240	521325.6	2857918	325.9814	240	521325.6	2857918	327.2358	1.2544
241	521313.7	2857934	325.8246	241	521313.7	2857934	327.2349	1.4103
242	521301.8	2857950	325.5118	242	521301.8	2857950	327.2335	1.7217

243	521290	2857966	325.863	243	521290	2857966	327.2319	1.3689
244	521278.1	2857982	325.7755	244	521278.1	2857982	327.2299	1.4544
245	521266.2	2857998	325.9425	245	521266.2	2857998	327.2278	1.2853
246	521254.4	2858015	325.992	246	521254.4	2858015	327.2255	1.2335
247	521242.5	2858031	325.9734	247	521242.5	2858031	327.223	1.2496
248	521230.7	2858047	325.5998	248	521230.7	2858047	327.2204	1.6206
249	521218.8	2858063	325.574	249	521218.8	2858063	327.2178	1.6438
250	521206.9	2858079	325.7188	250	521206.9	2858079	327.2151	1.4963
251	521195.1	2858095	325.8064	251	521195.1	2858095	327.2125	1.4061
252	521190.4	2858101	325.5118	252	521190.4	2858101	327.2115	1.6997
253	521396.7	2857821	325.7341	253	521396.7	2857821	327.1748	1.4407
254	523086.7	2858440	323.6383	254	523086.7	2858440	325.1761	1.5378
255	523100.4	2858426	323.7626	255	523100.4	2858426	325.1714	1.4088
256	523114.1	2858411	323.7151	256	523114.1	2858411	325.1668	1.4517
257	523127.8	2858396	323.9084	257	523127.8	2858396	325.1622	1.2538
258	523141.4	2858382	323.7652	258	523141.4	2858382	325.1575	1.3923
259	523155.1	2858367	323.6127	259	523155.1	2858367	325.1529	1.5402
260	523168.8	2858353	323.6222	260	523168.8	2858353	325.1483	1.5261
261	523182.5	2858338	323.8562	261	523182.5	2858338	325.1442	1.288
262	523196.2	2858324	323.3897	262	523196.2	2858324	325.1432	1.7535
263	523209.9	2858309	323.5982	263	523209.9	2858309	325.1422	1.544
264	523223.6	2858294	323.7167	264	523223.6	2858294	325.1412	1.4245
265	523237.3	2858280	323.505	265	523237.3	2858280	325.1401	1.6351
266	523250.9	2858265	323.5721	266	523250.9	2858265	325.1391	1.567
267	523264.6	2858251	323.7009	267	523264.6	2858251	325.1381	1.4372
268	523278.3	2858236	323.7118	268	523278.3	2858236	325.1371	1.4253
269	523292	2858221	323.5844	269	523292	2858221	325.136	1.5516
270	523073	2858455	323.6704	270	523073	2858455	325.184	1.5136
271	523305.7	2858207	323.8581	271	523305.7	2858207	325.135	1.2769
272	525276.2	2858393	321.6313	272	525276.2	2858393	323.425	1.7937
273	525261.9	2858407	321.6653	273	525261.9	2858407	323.4344	1.7691
274	525247.6	2858421	322.1141	274	525247.6	2858421	323.4438	1.3297
275	525233.3	2858435	321.9821	275	525233.3	2858435	323.4532	1.4711
276	525219	2858448	321.8779	276	525219	2858448	323.4625	1.5846
277	525204.7	2858462	321.8309	277	525204.7	2858462	323.4719	1.641
278	525190.4	2858476	321.8482	278	525190.4	2858476	323.4813	1.6331
279	525176.1	2858490	321.7199	279	525176.1	2858490	323.4907	1.7708
280	525161.8	2858504	321.8416	280	525161.8	2858504	323.5004	1.6588
281	525147.5	2858518	322.1747	281	525147.5	2858518	323.5111	1.3364
282	525133.2	2858532	321.8444	282	525133.2	2858532	323.5193	1.6749
283	525118.8	2858546	321.9763	283	525118.8	2858546	323.5182	1.5419

284	525104.5	2858560	321.9929	284	525104.5	2858560	323.505	1.5121
285	525090.2	2858574	322.0358	285	525090.2	2858574	323.4917	1.4559
286	525075.9	2858588	321.8078	286	525075.9	2858588	323.4785	1.6707
287	525061.6	2858602	321.9236	287	525061.6	2858602	323.4652	1.5416
288	525047.3	2858616	321.8414	288	525047.3	2858616	323.452	1.6106
289	525033	2858630	321.7413	289	525033	2858630	323.4387	1.6974
290	525031.1	2858632	321.9613	290	525031.1	2858632	323.4369	1.4756
291	525290.5	2858379	321.9302	291	525290.5	2858379	323.4156	1.4854
292	526843.7	2859404	319.6623	292	526843.7	2859404	321.1349	1.4726
293	526831.9	2859420	319.8462	293	526831.9	2859420	321.1221	1.2759
294	526820.1	2859436	319.5425	294	526820.1	2859436	321.1094	1.5669
295	526808.3	2859452	319.3976	295	526808.3	2859452	321.0966	1.699
296	526796.4	2859468	319.3596	296	526796.4	2859468	321.0839	1.7243
297	526784.6	2859484	319.5228	297	526784.6	2859484	321.074	1.5512
298	526772.8	2859500	319.543	298	526772.8	2859500	321.0691	1.5261
299	526761	2859517	319.5606	299	526761	2859517	321.0642	1.5036
300	526749.2	2859533	319.564	300	526749.2	2859533	321.0592	1.4952
301	526737.4	2859549	319.398	301	526737.4	2859549	321.0543	1.6563
302	526725.6	2859565	319.4544	302	526725.6	2859565	321.0422	1.5878
303	526713.8	2859581	319.6223	303	526713.8	2859581	321.0243	1.402
304	526701.9	2859597	319.6243	304	526701.9	2859597	321.0063	1.382
305	526690.1	2859613	319.346	305	526690.1	2859613	320.9935	1.6475
306	526678.3	2859630	319.2919	306	526678.3	2859630	320.9954	1.7035
307	526666.5	2859646	319.5775	307	526666.5	2859646	321.0481	1.4706
308	526664.8	2859648	319.6558	308	526664.8	2859648	321.0485	1.3927
309	526855.5	2859387	319.536	309	526855.5	2859387	321.1475	1.6115
310	528477.6	2860189	317.5095	310	528477.6	2860189	319.1328	1.6233
311	528487.4	2860172	317.4298	311	528487.4	2860172	319.1216	1.6918
312	528497.3	2860154	317.5421	312	528497.3	2860154	319.1097	1.5676
313	528507.2	2860137	317.6136	313	528507.2	2860137	319.097	1.4834
314	528517	2860120	317.6598	314	528517	2860120	319.0837	1.4239
315	528526.9	2860102	317.6415	315	528526.9	2860102	319.07	1.4285
316	528536.7	2860085	317.6319	316	528536.7	2860085	319.0561	1.4242
317	528546.6	2860067	317.5949	317	528546.6	2860067	319.0421	1.4472
318	528556.4	2860050	317.7713	318	528556.4	2860050	319.0284	1.2571
319	528566.3	2860033	317.4164	319	528566.3	2860033	319.0153	1.5989
320	528576.2	2860015	317.5656	320	528576.2	2860015	318.9845	1.4189
321	528586	2859998	317.3074	321	528586	2859998	318.9373	1.6299
322	528595.9	2859980	317.418	322	528595.9	2859980	318.8901	1.4721
323	528605.7	2859963	317.3295	323	528605.7	2859963	318.8429	1.5134
324	528615.6	2859946	317.3229	324	528615.6	2859946	318.7975	1.4746

325	528625.5	2859928	317.3479	325	528625.5	2859928	318.7761	1.4282
326	528635.3	2859911	317.4916	326	528635.3	2859911	318.7547	1.2631
327	528645.2	2859893	317.1205	327	528645.2	2859893	318.7333	1.6128
328	528655	2859876	317.1773	328	528655	2859876	318.7119	1.5346
329	528470	2860203	317.8187	329	528470	2860203	319.1408	1.3221
330	528664.9	2859859	317.3915	330	528664.9	2859859	318.6905	1.299
331	530420.1	2859910	314.7246	331	530420.1	2859910	316.3758	1.6512
332	530414.5	2859930	314.8608	332	530414.5	2859930	316.3679	1.5071
333	530408.9	2859949	314.9984	333	530408.9	2859949	316.4036	1.4052
334	530403.3	2859968	315.0511	334	530403.3	2859968	316.399	1.3479
335	530397.6	2859987	314.812	335	530397.6	2859987	316.3978	1.5858
336	530392	2860006	314.9934	336	530392	2860006	316.4002	1.4068
337	530386.4	2860026	317.5375	337	530386.4	2860026	319.1039	1.5664
338	530380.8	2860045	314.7759	338	530380.8	2860045	316.3689	1.593
339	530375.2	2860064	314.9156	339	530375.2	2860064	316.3772	1.4616
340	530369.5	2860083	314.8299	340	530369.5	2860083	316.3871	1.5572
341	530363.9	2860102	314.9068	341	530363.9	2860102	316.3982	1.4914
342	530358.3	2860122	315.0843	342	530358.3	2860122	316.4101	1.3258
343	530352.7	2860141	315.1899	343	530352.7	2860141	316.4225	1.2326
344	530347	2860160	315.156	344	530347	2860160	316.4352	1.2792
345	530420.7	2859908	314.7068	345	530420.7	2859908	316.3768	1.67

9. Geological Reserve/Replenishment of River Bed Material(RBM) & Estimation of Mineable Reserve/Replenishment of River Bed Material (RBM)

Geological Reserves Estimation/Replenishment of sand/Bajri of Lease Area:-							
Sr.No	Two Consecutive Cross Section		Average Area of Cross Section	Mineral /Replenishment of Sand (Post Monsoon)(in Cubic Meters)	Bulk Density	Tonnage Of Mineral (Replenished) in MT	Distance Between two consecutive Section Line
	From	To					
1	0	1-1'	233.888	0.00	1.5	0.00	0.00
2	1-1'	2-2'	500.571	1001141.00	1.5	1501711.50	2000.00
3	2-2'	3-3'	439.734	879468.00	1.5	1319202.00	2000.00
4	3-3'	4-4'	406.251	812501.00	1.5	1218751.50	2000.00
5	4-4'	5-5'	437.472	874944.00	1.5	1312416.00	2000.00
6	5-5'	6-6'	382.919	765837.00	1.5	1148755.50	2000.00
7	6-6'	7-7'	365.345	730690.00	1.5	1096035.00	2000.00
8	7-7'	8-8'	321.542	643083.00	1.5	964624.50	2000.00
9	8-8'	9-9'	360.600	721200.00	1.5	1081800.00	2000.00
10	9-9'	10-10'	423.867	847734.00	1.5	1271601.00	2000.00

11	10-10'	11-11'	389.417	778834.00	1.5	1168251.00	2000.00
12	11-11'	12-12'	392.267	784755.42	1.5	1177133.12	2000.57
13	12-12'	13-13'	485.810	971343.55	1.5	1457015.32	1999.43
14	13-13'	14-14'	532.715	1065430.00	1.5	1598145.00	2000.00
15	14-14'	15-15'	534.553	1069106.00	1.5	1603659.00	2000.00
16	15-15'	16-16'	539.439	1078878.00	1.5	1618317.00	2000.00
17	16-16'	17-17'	504.061	1008122.00	1.5	1512183.00	2000.00
18	17-17'	18-18'	539.364	1078728.00	1.5	1618092.00	2000.00
19	18-18'	19-19'	537.421	1074842.00	1.5	1612263.00	2000.00
20	19-19'	20-20'	542.027	1084053.00	1.5	1626079.50	2000.00
21	20-20'	21-21'	483.917	937141.08	1.5	1405711.62	1936.57
			Total	18207831.04		27311746.56	

Mineable Reserves Estimation/Replenishment of sand/Bajri of Lease Area:-

Sr.No	Two Consecutive Cross Section		Average Area of Cross Section	Mineral /Replenishment of Sand (Post Monsoon)(in Cubic Meters)	Bulk Density	Tonnage Of Mineral (Replenished) in MT	Distance Between two consecutive Section Line
	From	To					
1	0	1-1'	233.888	0.00	1.5	0.00	0.00
2	1-1'	2-2'	375.428	750855.75	1.5	1126283.63	2000.00
3	2-2'	3-3'	329.801	659601.00	1.5	989401.50	2000.00
4	3-3'	4-4'	304.688	609375.75	1.5	914063.63	2000.00
5	4-4'	5-5'	328.104	656208.00	1.5	984312.00	2000.00
6	5-5'	6-6'	287.189	574377.75	1.5	861566.63	2000.00
7	6-6'	7-7'	274.009	548017.50	1.5	822026.25	2000.00
8	7-7'	8-8'	241.156	482312.25	1.5	723468.38	2000.00
9	8-8'	9-9'	270.450	540900.00	1.5	811350.00	2000.00
10	9-9'	10-10'	317.900	635800.50	1.5	953700.75	2000.00
11	10-10'	11-11'	292.063	584125.50	1.5	876188.25	2000.00
12	11-11'	12-12'	294.200	588566.56	1.5	882849.84	2000.57
13	12-12'	13-13'	364.357	728507.66	1.5	1092761.49	1999.43
14	13-13'	14-14'	399.536	799072.50	1.5	1198608.75	2000.00
15	14-14'	15-15'	400.915	801829.50	1.5	1202744.25	2000.00
16	15-15'	16-16'	404.579	809158.50	1.5	1213737.75	2000.00
17	16-16'	17-17'	378.046	756091.50	1.5	1134137.25	2000.00
18	17-17'	18-18'	404.523	809046.00	1.5	1213569.00	2000.00
19	18-18'	19-19'	403.066	806131.50	1.5	1209197.25	2000.00

20	19-19'	20-20'	406.520	813039.75	1.5	1219559.63	2000.00
21	20-20'	21-21'	362.938	702855.81	1.5	1054283.72	1936.57
Total			18207831.041			20483809.92	

Sr.No	Description	Area In ha.
1	Total Lease Area	1025.70
2	Mineable Area(3/4Area)	769.275
3	1/4Area Area Blocked on both side of River)	256.425

Sr.No	Description of Reserves	Quantity In MT
1	Total Geological reserves	27311746.56
2	Total Minable reserves	20483809.92
3	Total Blocked Reserves	6827936.641

*Reserve has been calculated as per the guideline & Recommendation of Central Empowered Committee.

Conclusion of replenishment study:-

In the present replenishment study for Lease Area 1025.70ha., Tehsil-Kekri, District- Ajmer, State- Rajasthan .Pre- monsoon & Post Monsoon Survey has been conducted & Survey Data has been processed in conformity with the requirements & guidelines of Sustainable Sand Mining Management Guideline 2016, and Rajasthan Miner Mineral concession Rule 2017, and Enforcement & Monitoring Guidelines for Sand Mining 2020. Plans & sections are prepared according to the direction given in mentioned guidelines, thus establishing the replenished quantity of reserve.

The Geological Reserves /Replenishment of sand/Bajri estimate disabuse 27311746.56 MT wherein the Mineable reserve is 20483809.92MT.

This replenishment study report will help to minimize the adverse impact arising out of sand mining in a given river stretch also could help to maintain the record of changes taking place due to mining operation in future years.

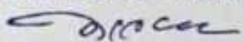
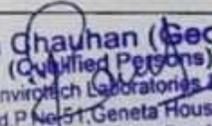
The Sand Mining in the Rivers shall be solely based on the Enforcement & Monitoring

Guidelines for Sand Mining 2020 focusing on the effective monitoring of the sand mining since from the identification of sand mineral sources to its dispatch and end-use by consumers and the general public. Guidelines also support the fundamental concept, promote environmental protection, and limit negative physiological, hydro geological and social impacts underpinning sustainable economic growth. Sand mining shall be done considering the criteria of protecting the River Eco- System & Preservation of the river& its channel.

Points considered while Sand Replenishment Study:-

1. The Reduced level (RL) Measurement has been Done across following Locations:
 - 100 m Upstream of the Potential Lease Area
 - Within the Potential mine Site
 - 100m Downstream of the Potential Lease Area
 - The RL has been recorded using Differential GPS (DGPS) survey Instruments.
2. Physical benchmarks (GCP) are fixed at appropriate intervals and the Reduced Level (RL) shall be validated from a nearby standard RL.
3. The levels (MSL & RL) of the corner point are identified and safety barriers (Non-Mining) demarcated as restricted in consensus with Rajasthan Miner Mineral concession Rule 2017, and the provision mentioned in this Sustainable Sand Mining Management Guidelines.
4. Identification of Mining & non mining area clearly on plans.
5. A buffer distance /un-mined block of 50 meters is maintained after every block of 1000 meters over which mining is undertaken as directed/prescribed by the regulatory authority.
6. A barrier/blocked zone has been considered & maintained at a distance of 1 kilometer (1 km) from major bridges and highways on both sides, or five times (5x) of the span (x) of a bridge/public civil structure (including water intake points) on up-stream side and ten times (10x) the span of such bridge on down-stream side, subjected to a minimum of 250 meters on the upstream side and 500 meters on the downstream side.
7. Mining depth has been restricted to 3 meters and distance from the bank should be $\frac{1}{4}$ th or river width and should not be less than 7.5 meters.

8. Clear depiction of the nomenclature of the section lines, latitude and longitude of the starting point, chain-age and respective levels.
9. For Mine Lease having area more Than 10 ha. Such measurements should be at least at an interval of 200 m.
10. Volume has been estimated by multiplying the distance between two cross-sections with the average of net area of these two consecutive cross-sections. (With E-survey CADD software) using trapezoidal method of volume calculation.
11. Sampling has been done per 900 square meters (30 m x 30 m) for assessment of bulk density for estimation of deposition rate. Sample has been taken from zone of deposition not from erosion for assessment of bulk density.

Signature of Lessee	Signature of Qualified Person
<p>For BHARAT SINGH SHEKHAWAT</p>  <p>Proprietor/Authorised Signatory</p>	<p>Prerna Chauhan (Geologists) (Qualified Persons) M/s N S Envirotech Laboratories & Consultant Office Add. P. No. 51, Geneta House, Shiv Vihar Colony, Near Patrakar Colony Road, Mansarovar Jaipur - 302020 (Raj) E-mail - nsenvirotech@gmail.com Tel. No. 9929227332, 99292260147</p> 
<p>Bharat Singh</p>	<p>Prerna Chauhan</p>

कार्यालय सहायक खनि अभियन्ता, खान एवं भू-विज्ञान विभाग, सावर

खनिज-भवन, बालाजी मार्बल के पीछे, अजमेर रोड, सावर (राज.) Email:- ame.sawar@rajasthan.gon.in

क्रमांक:-सखअ/सावर/(खप 5/2013)बजरी-केकडी/355

दिनांक:- 08/01/2025

प्रेषित :-

श्री भरत सिंह शेखावत पुत्र श्री शिव दयाल सिंह शेखावत,
निवासी- 336 मोहन नगर बी.जे.एस. कॉलोनी,
जोधपुर। (Email- bharatsinghmine2014@gmail.com)

विषय:- आपके पक्ष में स्वीकृत खनन पट्टा संख्या 5/2013 श्री भरत सिंह शेखावत वास्ते
खनिज बजरी, तहसील केकडी जिला अजमेर के खनन पट्टा क्षेत्र में पत्थर
डालकर बनाये गये रास्ते के सम्बंध में।

महोदय,

उपरोक्त विषयान्तर्गत लेख है कि आपके पक्ष में स्वीकृत खनन पट्टा संख्या 5/2013 वास्ते
खनिज बजरी, तहसील केकडी जिला अजमेर का दिनांक 03.01.2025 को माननीय एनजीटी प्रिंसिपल बैच,
दिल्ली के प्र.क.- 1145/2024 के आदेश दिनांक 19.11.2024 की अनुपालना में गठित कमेटी द्वारा
दिनांक- 03 जनवरी, 2025 को खनन पट्टा संख्या 5/2013 वास्ते खनिज बजरी, तहसील केकडी, जिला
अजमेर का निरीक्षण किया। मौका निरीक्षण के दौरान पाया गया कि आपके खनन पट्टा क्षेत्र में निकट
ग्राम गुलगावं में नदी के बहाव क्षेत्र में पत्थर डालकर पानी के बहाव को रोका गया है। जो Sustainable
Sand Mining Management Guideline-2016, Enforcement & Monitoring Guideline for Sand Mining-2020
व संविदा/स्वीकृति की शर्तों का उल्लंघन है।

अतः आपको जरिये इस चेतना-पत्र सूचित किया जाता है कि प्राप्ति के 30 दिवस की
अवधि में अपना पक्ष कार्यालय में प्रस्तुत करे। बाद समयावधि, उल्लंघनों के संबंध में आपके विरुद्ध
नियमानुसार कानूनी कार्यवाही अमल में लाई जावेगी। सो सूचित रहे। इस नोटिस का पूर्व में जारी किसी
नोटिस की क्रियान्विती पर कोई प्रभाव नहीं पड़ेगा। सो सूचित रहे।



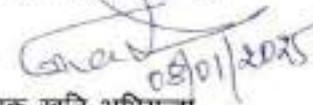
(संजय कुमार शर्मा)
सहायक खनि अभियन्ता
सावर

दिनांक:- 08/01/2025

क्रमांक: समसंख्यक/358-357

प्रतिलिपी:- निम्न को सूचनार्थ प्रेषित है:-

1. श्रीमान क्षेत्रीय निदेशक, केन्द्रीय प्रदूषण नियंत्रण मण्डल, भोपाल (मध्यप्रदेश) को जरिये
ई-मेल- cpcb.bhopal@gmail.com प्रेषित है।
2. श्रीमान क्षेत्रीय अधिकारी, राजस्थान राज्य प्रदूषण नियंत्रण बोर्ड, किशनगढ़ (राजस्थान) को
जरिये ई-मेल- rorpcb.kishangarh@gmail.com प्रेषित है।



सहायक खनि अभियन्ता
सावर



राजस्थान सरकार

कार्यालय सहायक खनि अभियंता, खान एवं भूविज्ञान विभाग, सावर

तहसील केकडी, जिला अजमेर में खनिज बजरी के अवैध खनन, निर्गमन व भण्डारण के विरुद्ध की गई कार्यवाही का विवरण

(राशि रुपये में)

क्र. सं.	वर्ष	अवैध खनन के प्रकरण	अवैध निर्गमन के प्रकरण	अवैध भण्डारण के प्रकरण	कुल प्रकरण	आरोपित पेनल्टी राशि	आरोपित कम्पाउण्ड राशि	NGT द्वारा अधिरोपित पेनल्टी राशि	कुल वसूली योग्य पेनल्टी राशि	वसूल की गई पेनल्टी राशि	वसूल की गई कम्पाउण्ड राशि	वसूल की गई NGT द्वारा अधिरोपित पेनल्टी राशि	वसूल की गई कुल पेनल्टी राशि	दर्ज कराई गई कुल FIR की संख्या
1	2023-24	0	22	1	23	97,200	7,45,000	27,00,000	35,42,200	95,400	7,20,000	26,00,000	34,15,400	1
2	2024-25 (दिसम्बर 2024 तक)	0	13	5	18	1,17,450	7,75,000	27,00,000	35,92,450	49,950	4,75,000	18,00,000	23,24,950	1

सहायक खनि अभियंता
सावर

निमित्त,

क्षेत्रीय निदेशक,
केन्द्रीय प्रदूषण नियंत्रण बोर्ड,
परिवेश भवन, पर्यावरण परिसर,
ई-5, अरेरा कालोनी, भोपाल-462016।

विषय:- मानीय एनजीटी प्रिंसिपल बैंच, दिल्ली के प्र.क.-1145/2024 के आदेश दिनांक 19.11.2024 के परिपालन में केकडी जिले में (खारी नदी) वन क्षेत्र व अभ्यारण सीमा क्षेत्र की जानकारी देने बाबत।

संदर्भ:-आपका पत्रांक 1842 दिनांक 08.01.2025(कार्यालय को प्राप्त दिनांक 08.01.2025) एवं इस कार्यालय का पूर्व पत्रांक 8238 दिनांक 31.08.2022 के क्रम में।

महोदय,

उपरोक्त विषयान्तर्गत संदर्भित पत्र के क्रम में संलग्न प्रेषित इस कार्यालय के द्वारा पूर्व में जारी संदर्भित पूर्व पत्रांक से टिप्पणी की गई थी। इस क्रम में पुनः टिप्पणी है कि आवेदित क्षेत्र से 10 कि.मी. की परिधि में इस कार्यालय के क्षेत्राधीन कोई नेशनल पार्क/वाईल्ड लाईफ सेचुरी स्थित नहीं है। रिपोर्ट सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है।

भवदीय

(सुगना राम जाट)
उप वन संरक्षक
अजमेर

क्रमांक / क्र.म. / न्याय. / एक पत्रांश / 2014 / 26

दिनांक 11 फरवरी 2014

- आदेश -

इस आदेश में राजस्व (संग्रहण प्रदाय विभाग और आचार और शांति) विभाग 2014 की धारा 5 के अंतर्गत (2) के भाग (8) के काम में एक एक नगरिक अग्रणी और नगरपालिका विभाग राजस्व संग्रहण प्रदाय के अंतर्गत क्रमांक 1738/2014 दिनांक 08 फरवरी 2014 के इस में से एक नगरपालिका संग्रहण प्रदाय विभाग अजमेर एलवडांग अर्थात् कलक्टर के कार्य में बाधित या बाधित करने वाले कर्मियों को नियुक्त करने के लिए एक से अधिक दली पर विचार नहीं कर सकते-

क्र.सं.	पदा का नाम	अधिकतम पदाएं जो एक ही नगरपालिका में नियुक्त की जा सकती हैं	अधिकतम पदाएं जो एक ही नगरपालिका में नियुक्त की जा सकती हैं
1	कलक्टर (संग्रहण प्रदाय)	35	35
2	कलक्टर (आचार और शांति)	30	30
3	कलक्टर (न्याय)	30	30
4	कलक्टर (संग्रहण प्रदाय)	30	30
5	कलक्टर (आचार और शांति)	25	25
6	कलक्टर (न्याय)	20	20

अधिकतम पदाएं जो एक ही नगरपालिका में नियुक्त की जा सकती हैं, इसमें संग्रहण प्रदाय के अंतर्गत एक से अधिक नगरपालिका में नियुक्ति के लिए भी शामिल है।

क्र.सं.	पदा का नाम	अजमेर	भाबर	नसीरगढ़ विभाग	संकरी	पुष्कर	संग्रहण प्रदाय	समुद्र विभाग
1	कलक्टर (संग्रहण प्रदाय)	290	290	290	370	182	322	
2	कलक्टर (आचार और शांति)	364	360	360	218			
3	कलक्टर (न्याय)	404	400	380	440	190	320	472
4	कलक्टर (संग्रहण प्रदाय)	470	290	270	470	278	250	274
5	कलक्टर (आचार और शांति)	392	370	222	358	278	278	222
6	कलक्टर (न्याय)	327	320	278	470	203		355
7	कलक्टर (संग्रहण प्रदाय)	276	342	170	258		230	270
8	कलक्टर (आचार और शांति)	400	240	420	500		388	300
9	कलक्टर (न्याय)	370	407	380	452	287		372

(निमज) (संग्रहण प्रदाय)
कलक्टर एवं जिला मजिस्ट्रेट, अजमेर

क्रमांक / क्र.म. / न्याय. / एक पत्रांश / 2014 / 1738-55

दिनांक 11 फरवरी 2014

परिचय - राजस्व संग्रहण प्रदाय विभाग अजमेर में -

1. राजस्व संग्रहण प्रदाय विभाग अजमेर एवं नगरपालिका अग्रणी और नगरपालिका विभाग राजस्व संग्रहण प्रदाय
2. राजस्व संग्रहण प्रदाय विभाग अजमेर एवं नगरपालिका विभाग राजस्व संग्रहण प्रदाय
3. राजस्व संग्रहण प्रदाय विभाग अजमेर संग्रहण प्रदाय अजमेर
4. जिला पुलिस अधीक्षक अजमेर
5. अधीक्षक कलक्टर एवं जिला मजिस्ट्रेट (संग्रहण प्रदाय) अजमेर
6. प्रभारी अधिकारी संग्रहण प्रदाय कलक्टर अजमेर
7. जिला सहायक अधीक्षक अजमेर
8. प्रादेशिक संग्रहण प्रदाय अधिकारी अजमेर
9. सहायक अधीक्षक सहायक जिला अजमेर
10. उपजिला मजिस्ट्रेट अजमेर भाबर, संकरी, पुष्कर, संग्रहण प्रदाय, समुद्र
11. संग्रहण प्रदाय विभाग
12. राजस्व संग्रहण प्रदाय विभाग अजमेर
13. जिला सहायक जिला कलक्टर (संग्रहण प्रदाय) अजमेर
14. भाबर पत्रांश

(निमज) (संग्रहण प्रदाय)
कलक्टर एवं जिला मजिस्ट्रेट, अजमेर

2.17/14

181
178

H. B. S.



राजस्थान सरकार

—:कार्यालय कलक्टर एवं जिला मजिस्ट्रेट अजमेर-305001::—

क्रमांक/कअ/न्याय/एफ.वजरी/2014/27

दिनांक 12 फरवरी, 2014

—: आदेश :-

यतः राजस्थान माल (उत्पादन, प्रदाय, वितरण और व्यापार और वाणिज्य) विधेयक 2014 की धारा 5 की उपधारा (2) के भाग (ख) के तहत नै खाद्य एवं नागरिक आपूर्ति और उपभोक्ता विभाग, राजस्थान जयपुर के आदेश क्रमांक P.17(1)खाद्य/विधि/2014 दिनांक 07 फरवरी, 2014 के तहत नै, मैं वैभव गालरिया, कलक्टर एवं जिला मजिस्ट्रेट, अजमेर एतद्वारा आदेशित करता हूँ कि कोई भी व्यक्ति या व्यवहारी खनिज वजरी निम्न तालिका में वर्णित वस्तुओं से अधिक वस्तुओं पर टिकस नहीं कर सकेंगे:-

अजमेर जिले के ग्रामीण क्षेत्रों की अधिकतम टिकस एवं प्रति टन (शुद्ध में) खनिज उपकरण वस्तुओं की आरक्षण वृत्त के परिपेक्ष में

वजरी खनिज वस्तु	5 कि. गी. तक	10 कि. गी. तक	20 कि. गी. तक	40 कि. गी. तक	60 कि. गी. तक	80 कि. गी. तक	100 कि. गी. तक	120 कि. गी. तक	140 कि. गी. तक	160 कि. गी. तक
पीसांगन (गोविन्द मठ)	130	180	210	250	280	330	370	410	490	570
रूपनगढ़	140	190	220	260	300	340	380	420	500	580
कोकली	140	190	220	260	300	340	380	420	500	580
विजयनगर	130	180	210	250	280	330	370	410	490	570
मिनाय	130	180	210	250	290	330	370	410	490	570
सरदाश	135	185	215	255	295	335	375	415	495	575
महारावाय	130	180	210	250	290	330	370	410	490	570

(वैभव गालरिया)

कलक्टर एवं जिला मजिस्ट्रेट, अजमेर

क्रमांक/कअ/न्याय/एफ.वजरी/2014/1882-1904

दिनांक 12 फरवरी, 2014

प्रतिनिधि - निम्नलिखित को सूचना एवं आवश्यक कार्यवाही हेतु :-

- 1- प्रमुख शासन सचिव महोदय, खाद्य एवं नागरिक आपूर्ति और उपभोक्ता विभाग, राजस्थान जयपुर
- 2- प्रमुख शासन सचिव महोदय, खान एवं भट्टाखाना विभाग, राजस्थान जयपुर
- 3- सम्भागीय आयुक्त महोदय, अजमेर सम्भागत अजमेर
- 4- जिला पुलिस अधीक्षक, अजमेर
- 5- अतिरिक्त कलक्टर एवं जिला मजिस्ट्रेट (प्रशासन/शहर), अजमेर
- 6- प्रभारी अधिकारी, राज्य शाखा, कलक्टर, अजमेर
- 7- जिला सचद अधिकारी, अजमेर
- 8- प्रादेशिक परिवहन अधिकारी, अजमेर
- 9- जे. ए. अभियन्ता, खनिज विभाग, अजमेर
- 10- उपजिला मजिस्ट्रेट, अजमेर व्यापार, कोकली, किरानगढ़, महारावाय, मन्डूवा, पीसांगन, सरदाश, मिनाय
- 11- उपनिदेशक, जिला जन सम्पर्क कार्यालय, अजमेर
- 12- निजी सहायक जिला कलक्टर (कार्यालय/निवास) अजमेर
- 13- आदेश पत्रावली

(वैभव गालरिया)

कलक्टर एवं जिला मजिस्ट्रेट, अजमेर



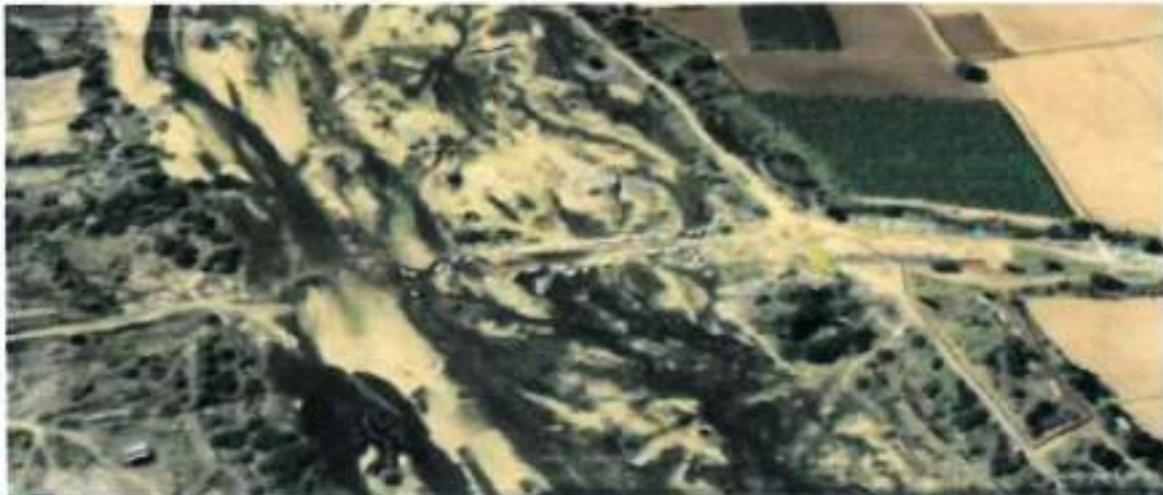




Measuring depth of mining of sand from river bed (photo 13)



As per satellite image dated 21.02.2022, **no obstruction visible** in the mining lease area of River Khari near village Gulgaon (photo 14)



As per satellite image dated 11.10.2022, **obstruction visible** in the mining lease area of River Khari near village Gulgaon (photo 15)

View Complaint (विषय देखें)

1. Complaint No. (विषय संख्या) 015410442500014 District (जिला)
 Date of Complaint (दिनांक) 10/01/2025 Police Station (पोस्टाई) कल

2. Details of the complainant (शिकायतकर्ता का विवरण):

- a) Name (नाम) HARMADAY SHARMA
- b) Relative name (संबंधी का नाम) HARMADISH PRASAD SHARMA
- c) UID No. (एआईडी)
- d) Nature of Complaint (विषय का स्वरूप) लूट के विषय
- e) Landline No. (लैंडलाइन)
- f) Mobile No. (मोबाइल) 91-9887197810
- g) Email ID (ईमेल)
- h) Address (पता)

S.No. (क्र.सं.)	Address Type (पता का प्रकार)	Address (पता)
1	Present Address	HARMADA, एलाडा, जयपुर (राज्य), राजस्थान, भारत
2	Permanent Address	HARMADA, एलाडा, जयपुर (राज्य), राजस्थान, भारत

3. Identification Details of the complainant (शिकायतकर्ता का पहचान विवरण)

- a) Country of Nationality (राष्ट्रियता) INDIA
- | S.No. (क्र.सं.) | Identification Type (पहचान प्रकार) | Identification No. (पहचान सं.) |
|-----------------|------------------------------------|--------------------------------|
| | | |

4. Details of Accused (अभि्युक्त का विवरण)

- 1) a) Name of Accused (अभि्युक्त का नाम) AGYAT BAJRI MATYA
- b) Mobile No. (मोबाइल)
- c) Landline No. (लैंडलाइन)
- d) Address (पता)

S.No. (क्र.सं.)	Address Type (पता का प्रकार)	Address (पता)
1	Present Address	NAMALUN, कलडी सदा, जयपुर, राजस्थान, भारत
2	Permanent Address	NAMALUN, कलडी सदा, जयपुर, राजस्थान, भारत

5. Incident Details (घटना का विवरण)

- a) Place of Incident (घटना का स्थान) GULGAON PS KEKRI SADAR
- b) Type of Incident (घटना का प्रकार) चोरियों ने उपस्थित सारा संपत्ति (एक डिजिटल कैमरे का अलावा) को पता की दिनांक 03/01/2025 को गलत रूप से लूट कर ले लिया। उन्होंने एक डिजिटल कैमरे का सफल अधिग्रहण किया और सड़क के किनारे सड़क के किनारे लूट कर लेने से पहले लूट कर लेने की कोशिश की। लूट कर लेने के बाद सारा संपत्ति को लूट कर लेने के बाद सड़क के किनारे लूट कर लेने से पहले लूट कर लेने की कोशिश की। लूट कर लेने के बाद सारा संपत्ति को लूट कर लेने के बाद सड़क के किनारे लूट कर लेने से पहले लूट कर लेने की कोशिश की।
- c) Is Date/time of incident known (क्या घटना की तिथि / समय मालूम है) हाँ
- d) Date & Time of Incident (घटना की तिथि और समय):
 From To

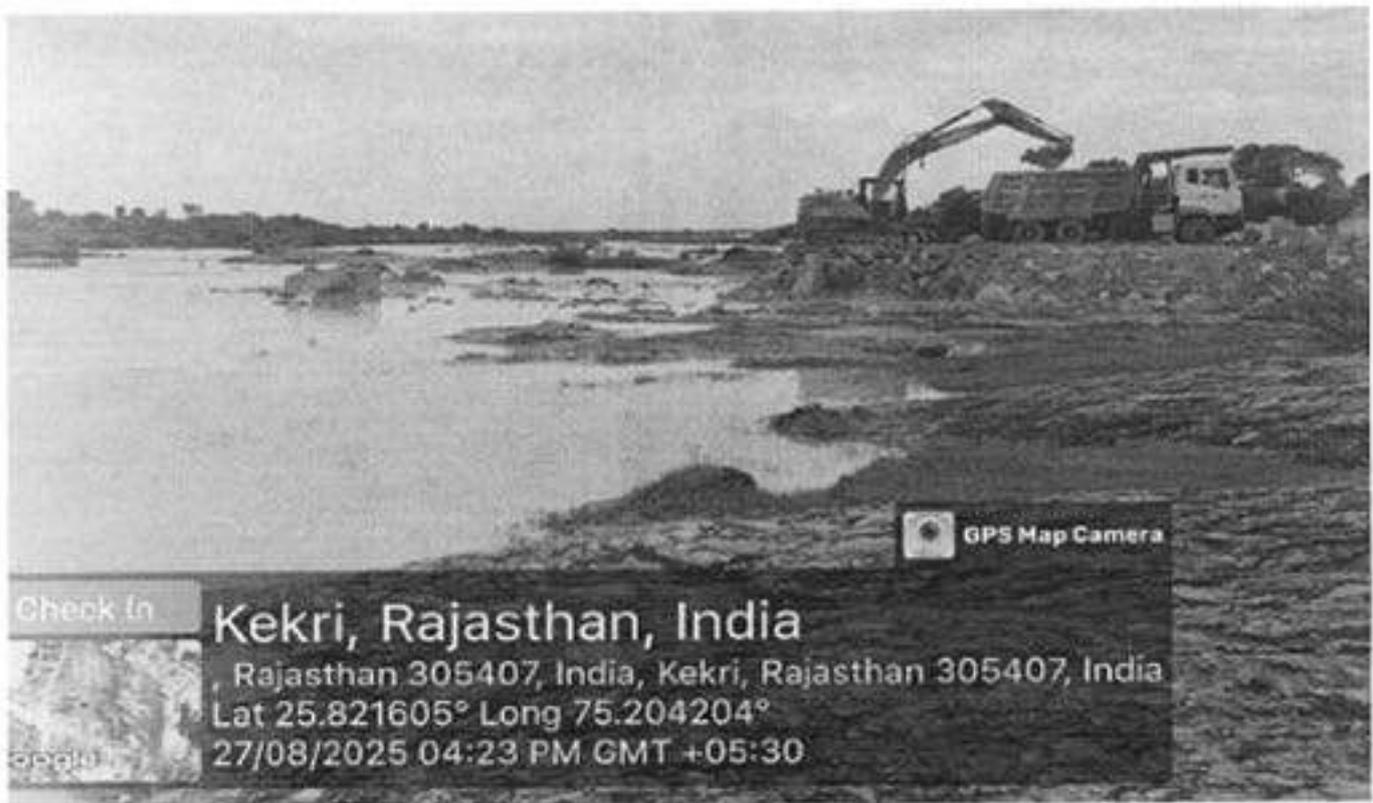
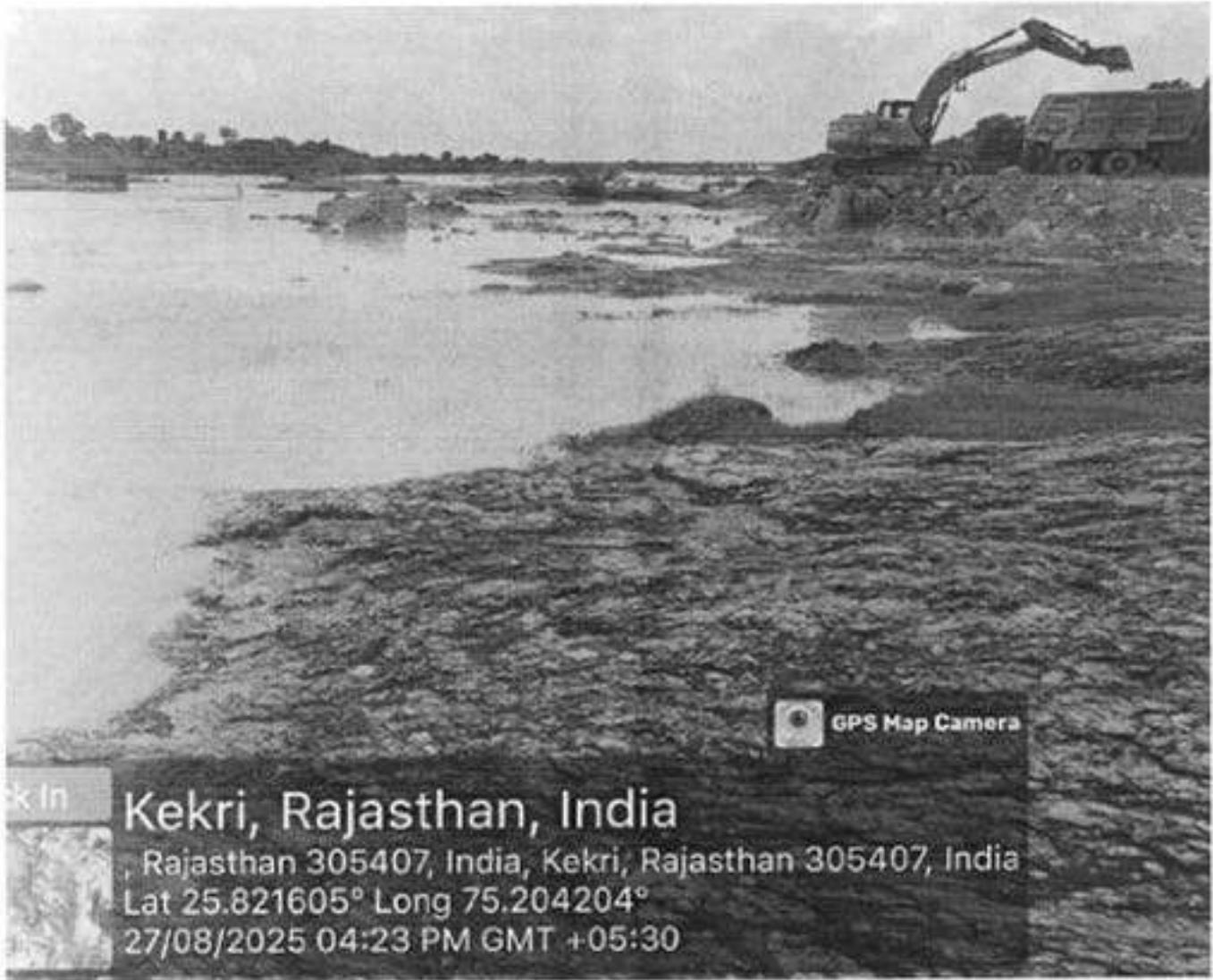
6. Complaint Details (शिकायत विवरण)

- a) Date of Complaint (दिनांक) 10/01/2025
- b) Mode of Receipt (प्रति की शिकायत) व्यक्ति द्वारा
- c) Complaint Description (शिकायत का विवरण) शिकायत का पूर्ण विवरण पोस्टाई के साथ संलग्न है।
- d) Remarks (टिप्पणियाँ) चोरियों ने उपस्थित सारा संपत्ति (एक डिजिटल कैमरे का अलावा) को पता की दिनांक 03/01/2025 को गलत रूप से लूट कर ले लिया। उन्होंने एक डिजिटल कैमरे का सफल अधिग्रहण किया और सड़क के किनारे सड़क के किनारे लूट कर लेने से पहले लूट कर लेने की कोशिश की। लूट कर लेने के बाद सारा संपत्ति को लूट कर लेने के बाद सड़क के किनारे लूट कर लेने से पहले लूट कर लेने की कोशिश की। लूट कर लेने के बाद सारा संपत्ति को लूट कर लेने के बाद सड़क के किनारे लूट कर लेने से पहले लूट कर लेने की कोशिश की।

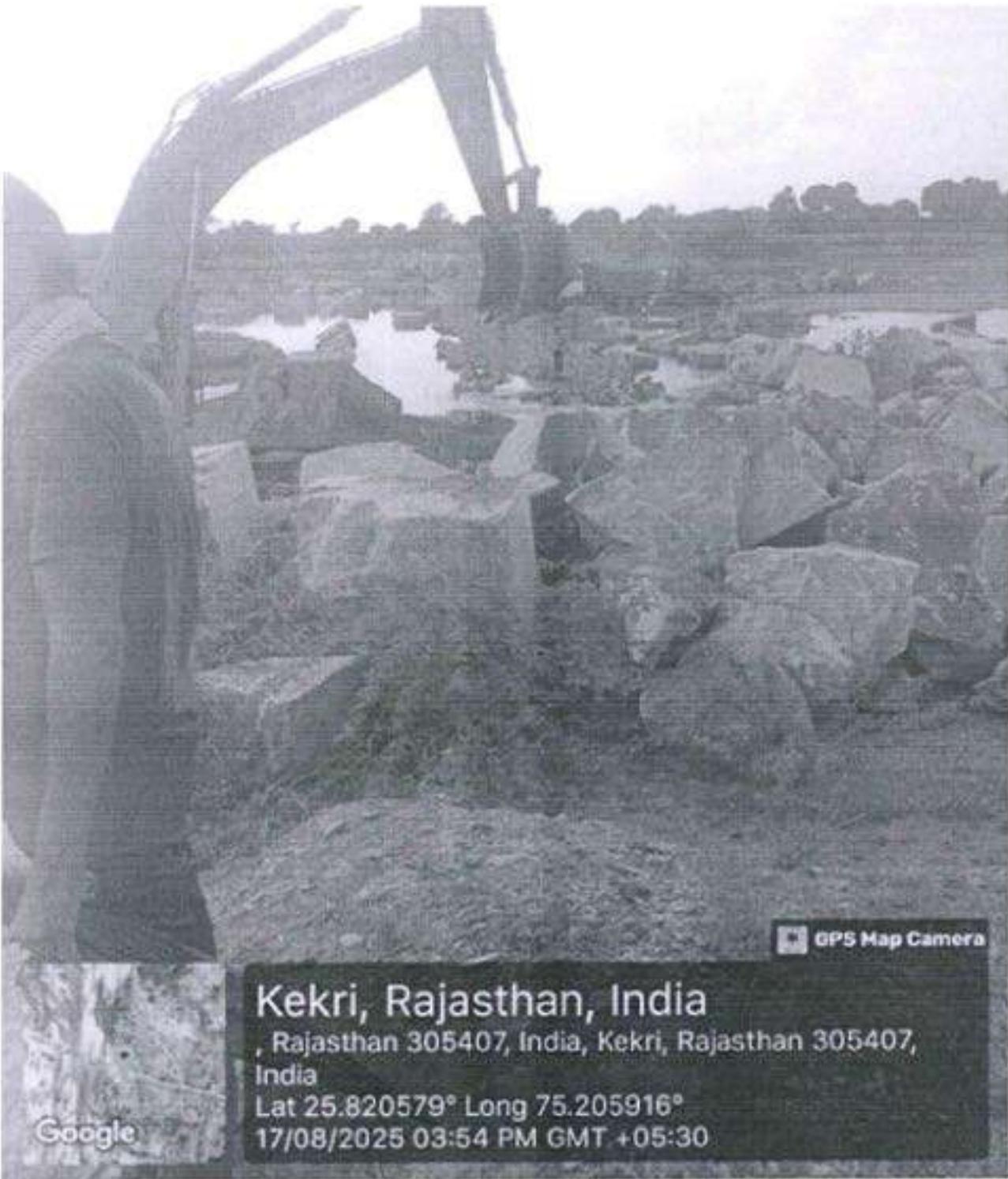
Annexure-6













L/53484/2023

By Speed Post/e-Mail

भारत सरकार
GOVERNMENT OF INDIA
 पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
**MINISTRY OF ENVIRONMENT, FOREST &
 CLIMATE CHANGE**
 क्षेत्रीय कार्यालय, गांधीनगर/उप क्षेत्रीय कार्यालय, जयपुर /Regional
 Office, Gandhinagar/(Sub-Regional Office, Jaipur)



ए-218 "अरण्यभवन", झालाना संस्थानिक क्षेत्र, जयपुर - 302004/ A-218, "ARANYA BHAWAN"
 Jhalana Institutional Area, Jaipur-302004

दूरभाष/Tel No: 0141-2713786, 2713778 Email: iro.jaipur-mefcc@gov.in

Dated: 20th September, 2023

सेवा में,
 सदस्य सचिव / The Member Secretary,
 राज्य पर्यावरण प्रभाव आकलन प्राधिकरण (एसईआईएए), राजस्थान
STATE Environment Impact Assessment Authority (SEIAA), Rajasthan
 4 झालाना संस्थानिक क्षेत्र / 4-Jhalana Institutional Area,
 जयपुर / Jaipur- 302004

Sub: Environmental clearance for "river sand Mining project (Minor Mineral)
 (Khari river bed) with proposed production capacity of 30.0 Lakh TPA (ROM)
 M/s Bharat singh, located at Revenue villages of Tehsil- Kekri, District-
 Ajmer, Rajasthan (MLA 1025.70 Ha) - Certified Compliance Report Reg.
 Ref: Environmental clearance issued vide letter no. EC issued vide Letter No.- J-
 11015/222/2013-IA. II (M) 03.02.2022.

Sir,

In reference to the cited subject, it is bring to your kind notice that the
 aforesaid project was Inspected/ Monitored by the undersigned on 09.09.2023 for
 the purpose of issuing certified compliance report of the Environmental clearance
 issued vide letter no. J-11015/222/2013-IA. II (M) 03.02.2022.

2. Accordingly, a detailed monitoring report along with key observations is
 being attached herewith for perusal and further appropriate action.

भवदीय,

ई. महेश दत्त पुरोहित Er. Mahesh Dutt Purohit
 सं. निदे./ वैज्ञा. "डी" / Joint Director (S)/Scientist-D

Copy to: -

1. M/s Bharat singh, Mohan nagar, BJS Colony, Jodhpur (Raj.)- 342006 With
 directions to submit clarifications on partially complied/not complied
 conditions directly to the SEIAA under intimation to this office.

Ministry of Environment, Forest & Climate Change
Regional Office, Gandhinagar/ (Sub-Regional Office, Jaipur)
MONITORING REPORT
PART - I
DATA SHEET

1.	Project Type: River Valley/Mining/Industry/Thermal/Nuclear/Other (Specify)	River bed Mining Project
2.	Name of the Project	Environmental clearance for "river sand Mining project (Minor Mineral) (Khari river bed) with proposed production capacity of 30.0 Lakh TPA (ROM) M/s Bharat singh, located at Revenue villages of Tehsil- Kekri, District- Ajmer, Rajasthan (MLA 1025.70 Ha)
3.	Clearance letter (s)/OM no. and date	EC issued vide Letter No. - F.No. J-11015/222/2013-IA.II (M) Dated 03.02.2022.
4.	Location: a) District b) State c) Location: Lat/Long	Revenue villages of Tehsil- Kekri, District- Ajmer, Rajasthan
5.	Address for correspondence a) Address of concerned project chief engineer b) Address of executive project engineer/manager	M/s Bharat singh, Mohan nagar, BJS Colony, Jodhpur (Raj.)- 342006
6.	Salient Feature a) of the Project b) of the EMP	River bed mining located at Revenue villages of Tehsil- Kekri, District- Ajmer, Rajasthan having production capacity of 30.0 Lakh TPA, Area-1025.70 ha.
7.	Break-up of Project area a) Submergence forest area and non forest area b) Others	NIL
8.	Break-up of the project affected population with enumeration of those losing houses/dwelling units only agricultural land only both dwelling units & agricultural land & landless laborers/artisans: a) SC, ST/Adivasi b) Others	NIL
9.	Financial Details: (As reported by PP) a) Project Cost as originally planned and subsequent revised estimates and the year of price reference b) Allocation made for EMP with item wise and year wise break-up c) BC ratio/IRR and the year	No details provided

	<p>of assessment</p> <p>d) Whether includes the cost of EMP as shown above</p> <p>e) Actual expenditure incurred on project so far</p> <p>f) Actual expenditure incurred on EMP so far</p>	
10.	<p>Forest land Requirement</p> <p>a) The status of approval for diversion of forest land for non-forestry use</p> <p>b) The status of clearing felling</p> <p>c) The status of CA, if any</p> <p>d) Comments on the viability & sustainability of CA program in the light of actual field experience so far</p>	NIL
11.	The status of clear felling in the non-forest areas	NIL
12.	<p>Status of Construction (Actual &/or planned)</p> <p>a) Date of commencement</p> <p>b) Date of completion</p>	
13.	Reason for delay if the project is yet to start	NA

PART - II

DESCRIPTIVE REPORT ON STATUS OF COMPLIANCE TO CONDITIONS OF ENVIRONMENTAL CLEARANCE issued vide letter no. - F. No. J-11015/222/2013-IA.II (M) Dated 03.02.2022.

Part A - Specific Conditions:		
S. No.	Environmental Conditions	Compliance
1.	Project Proponent shall appoint an Occupational Health Specialist for Regular and Periodical medical examination of the workers engaged in the Project and records maintained; also occupational health checkups for workers having some ailments like BP, Diabetes, habitual smokers etc. shall be undertaken once in six months and necessary remedial/preventive measures taken accordingly. Recommendations of National Institute for Labour for ensuring good occupational environment for mine workers would also be adopted. All the old age people of the surrounding villages may be provided medical facilities.	Being Complied. As appraised by unit representative, regular occupational health check-ups are being done and records were available on site. PPEs have been provided to workmen. The PP has also provided the drinking water facilities, shelters for rest etc.
2.	Project Proponent shall appoint a Monitoring Committee to monitor the replenishment study, traffic management, levels of production, River Bank erosion and maintenance of Road etc. Proponent to ensure that fluoride free drinking water needs to be provided to the villagers.	Agreed for compliance by the unit.
3.	Transport of minerals will not be done through any of the villages.	Being Complied. The transportation of material from stock pile is through covered trucks from state government approved routes. It was observed during inspection that basic arrangements to control the dust propagation in Mine area has been adopted. Roads has been compacted and water sprinkling has been done to control fugitive dust emission from road during vehicular movement.
4.	Project Proponent shall ensure that the road may not be damaged due to transportation of the mineral and transport of minerals will be as per IRC Guidelines with respect to complying with traffic congestion and density.	
5.	Implementation of Action Plan on the issues raised during the Public	Agreed for compliance by the unit.

	Hearing. The Proponent shall complete all the tasks as per the Action Plan submitted with the budgetary provisions during the Public Hearing.	
6.	The pollution due to transportation load on the environment will be effectively controlled & water sprinkling will also be done regularly. Vehicles with PUC only will be allowed to ply. The mineral transportation shall be carried out through covered trucks only and the vehicles carrying the mineral shall not be overloaded. Project should obtain PUC certificate for all the vehicles from authorized pollution testing centre.	Being Complied. The transportation of material from stock pile is through covered trucks from state government approved routes. It was observed during inspection that basic arrangements to control the dust propagation in Mine area has been adopted. Roads has been compacted and water sprinkling has been done to control fugitive dust emission from road during vehicular movement.
7.	Washing of all transport vehicle should be done inside the mining lease.	Agreed for compliance by the unit.
8.	Environmental Clearance is subject to final outcome of Hon'ble High Court of Rajasthan and other Court of Law, if any.	Agreed for compliance by the unit.
9.	PP shall implement the conditions prescribed in Enforcement & Monitoring Guidelines for Sand Mining 2020, as applicable for PP and also SoP issued by the Rajasthan State Government for prevention of illegal river sand mining in the state.	Agreed for compliance by the unit.
10.	Replenishment study report Central Mine Planning and Design Institute (CMPDI) has prescribed the detailed methodology for undertaking replenishment study. A copy of report is enclosed. Project proponent is requested to submit the replenishment study report in one year, as per methodology prescribed by CMPDI.	Being Complied. PP has submitted the Replenishment study report.
11.	Permissible Mining of River Bed Material (Sand/Bajri) shall be limited to 30.0 Lakhs TPA (ROM) from an effective mineable area of 1025.70 ha with a maximum minable depth of 1	Being Complied. At present the mining operations are being carried out from an effective area of about 10-12 ha. and depth of mining has been kept within 2-3 meter depth.

	meter. The permissible minable material of 30.0 Lakhs TPA (ROM) will be valid till one year from the day of issuance of the EC.	As per visual observation of approachable are no abnormal excavation of more than 2-3 meter depth was observed. The PP has submitted the Authenticated production figures from mining department.
12.	For subsequent period, PP shall submit fresh annual replenishment study to MoEF&CC for amendment in EC for mineable quantity and maximum permission depth for mining based on the scientific findings of replenishment study. Such study shall be placed before EAC for appraisal for next three years to assess rate of deposition and accordingly, minable production capacity and depth can be prescribed based on trends analysis, provided it is found scientifically satisfactory by the EAC. The placing of the study report before EAC is mandatory for initial three years.	Being Complied. PP has submitted the Replenishment study report.

Part B – Special Conditions:**Stakeholder Engagement**

i.	In the case of private land not owned by the lease holder an Engagement affidavit should be obtained regarding consent of the concerned land owner (s) for carrying out the mining operation.	Agreed for compliance by the unit.
ii.	Stakeholder awareness and ability to raise concerns and getting it to be addressed.	Agreed for compliance by the unit.
iii.	Implementation of Action Plan on the issues raised during the Public Hearing. The Proponent shall complete all the tasks as per the Action Plan submitted with the budgetary provisions during the Public Hearing.	Agreed for compliance by the unit.
iv.	Having valid lease and all the permits is essential.	Agreed for compliance by the unit.
v.	To establish a Monitoring Committee	Reported to be complied.

	including Local Panchayat, to check on traffic due to transportation and submit an annual report on the same.	
vi.	The directions given by the Hon'ble Supreme Court of India vide order dated 27.02.2012 in Deepak Kumar case [SLPI Nos 19628-19629 of 2009] and order dated 05.08.2013 of the Hon'ble National Green Tribunal in application No. 171/2013 may be strictly followed.	Agreed for compliance by the unit.
vii.	All the provisions made and restrictions imposed as covered in the Minor Mineral Rule, shall be particularly regarding complied with, Environment Management Practices and its fund management and Payment of compensation to the land owners.	Agreed for compliance by the unit.
Sustainable mining Practices		
viii.	No River sand mining be allowed in rainy season.	Complied. The mine was non-operational during rainy season.
ix.	To submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity production levels shall be decreased / stopped accordingly till the replenishment is completed.	Being Complied. PP has submitted the Replenishment study report.
x.	Mining shall be done in layers to avoid ponding effect and after first layer is excavated, the process will be repeated for the next layers.	Being Complied. At present the mining operations are being carried out from an effective area of about 10-12 ha. and depth of mining has been kept within 2-3 meter depth. As per visual observation of approachable are no abnormal excavation of more than 2-3 meter depth was observed. The PP has submitted the Authenticated production figures from mining department.
xi.	To maintain safety and stability of Riverbanks i.e. 3 meter or 10% of the width of the River whichever is more will be left intact as no mining zone.	Agreed for compliance by the unit.

xii.	No stream should be diverted for the purpose of sand mining No natural water course and/ or water resources are obstructed due to mining operations.	Complied. No obstruction of natural water course / water resource was observed due to mining activity during the course of inspection.
xiii.	No blasting shall be resorted to in River mining and without permission at any other place.	The project under reference is river sand mining without any blasting and with little mechanization.
xiv.	Depending upon the location, thickness of sand, deposition, agricultural land/Riverbed, the method of mining may be manual, semi mechanized or mechanized, however, manual method of mining shall be preferred over any other method.	The project under reference is river sand mining with semi mechanised method of mining.
Monitoring the Mining of Mineral and its Transportation		
xv.	The EC holder shall keep a correct account of quantity of mineral mined out, dispatched from the mine, mode of transport, registration number of vehicle, person in-charge of vehicle and mine plan This should be produced before officers n of Central Government and State for inspection.	Being Complied. The PP has submitted authenticated production figures from Department of Mines and Geology.
xvi.	For each mining lease site the access should be controlled in a way that vehicles carrying mineral from that area are tracked and accounted for	Complied.
xvii.	Use of technology like Bar Coding, Information and Communications Technology (ICT), Web based and ICT enabled services, mobile SMS App etc to account for weight of mineral being taken out of the lease area and the number of trucks moving out with the mineral shall be made.	Agreed for compliance by the unit. At present proper record is being maintained on site for material dispatch and truck movement. Further, Basic provisions of weighment of material has been provided and PP has appraised that they are exploring the possibility for use of novel technology such as Bar Coding, Information and Communications Technology (ICT), Web based and ICT enabled services, mobile SMS App etc.
Noise management		
xviii.	Noise arising out of mining and processing shall be abated and controlled at source to keep within permissible limit.	Being Complied. Basic steps have been taken by the project authorities for abatement of noise pollution at the source but PP

		has submitted the noise monitoring report by an accredited laboratory.
xix.	Restricted working hours Sand mining operation has to be carried out between 6 am to 7 pm.	Complied. Mining during the day time has been proposed by the PP.
Air Pollution and Dust Management		
xx.	The pollution due to transportation load on the environment will be effectively controlled and water sprinkling will also be done regularly.	Complied. It was observed during inspection that basic arrangements to control the dust propagation in Mine area has been adopted. Roads have been compacted and water sprinkling has been done to control fugitive dust emission from road during vehicular movement.
xxi.	Air Pollution due to dust, exhaust emission or fumes during mining and processing phase should be controlled and kept in permissible limits specified under environmental laws.	
xxii.	The mineral transportation shall be carried out through covered trucks only and the vehicles carrying the mineral shall not be overloaded. Wheel washing facility should be installed and used.	Agreed for compliance by the unit.
Management of Visual Impact -		
xxiii.	The mining operations are to be done in a systematic manner so that the operations shall create a major visual impact on the site.	Agreed for compliance by the unit.
Bio Diversity Protection		
xxiv.	Restoration of flora affected by mining should be done immediately Twice the number of trees destroyed by mining to be planted preferably of indigenous species.	Agreed for compliance by the unit.
xxv.	No mining lease shall be granted in the forest area without forest clearance in accordance with the provisions of the Forest Conservation Act, 1980 and the rules made thereunder.	Not applicable as forest area is not included in the mine lease area.
xxvi.	Protection of turtle and bird habitats shall be ensured.	Agreed for compliance by the unit.
xxvii.	Spring sources should not be affected due to mining activities. Necessary Protection measures are to be incorporated.	Agreed for compliance by the unit.

Management of instability and Erosion		
xxviii.	The EC should stipulate conditions for adequate steps to check soil erosion and control debris flow etc. by constructing engineering structures.	Agreed for compliance by the unit.
xxix.	Use of oversize material to control erosion and movement of sediments.	Complied.
xxx.	No overhangs shall be allowed to be formed due to mining and mining shall not be allowed in area where subsidence of rocks is likely to occur due to steep angle of slope.	Agreed for compliance by the unit.
xxxi.	No extraction of stone/ boulder/ sand in landslide prone areas.	Not applicable as the lease area is river bed and is not prone to landslide.
xxxii.	Controlled clearance of riparian vegetation to be undertaken.	Agreed for compliance by the unit.
Waste Management		
xxxiii.	Site clearance and tidiness is very much needed to have less visual impact of mining.	Complied. As appraised by the unit representative, site clean-up and scouring for visual impact of mining has been done on regular basis.
xxxiv.	Rubbish burial shall not be done in the rivers.	Agreed for compliance by the unit.
Pollution Prevention		
xxxv.	Effluent discharge should be kept to the minimum and it should meet the standards prescribed	Complied. As there is no effluent Discharge due to mining activity.
Protection of Infrastructures		
xxxvi.	Mining shall not be undertaken in a mining lease located in 200-500 meter of bridge, 200 meter upstream and downstream of water supply / irrigation scheme, 100 meters from the edge of National Highway and railway line. 50 meters from a reservoir, canal or building, 25 meter from the edge of State Highway and 10 meters from the edge of other roads except on special exemption by the Sub-Divisional level Joint Inspection Committee.	Agreed for compliance by the unit.
xxxvii.	Mining activities shall not be done for mine lease where mining can cause	Agreed for compliance by the unit.

	danger to site of flood protection works, places of cultural, religious, historical, and archaeological importance.	
Enhancement of Road Safety		
xxxviii.	Vehicles used for transportation of sand are to be permitted only with fitness and PUC Certificates.	Being Complied. As appraised by unit representative, Vehicles used for transportation have valid fitness and PUC certificates.
xxxix.	Junction at take-off point of approach road with main road be properly developed with proper width and geometry required for safe movement of traffic by concession holder at his own cost.	Agreed for compliance by the unit.
xl.	Project Proponent shall ensure that the road may not be damaged due to transportation of the mineral; and transport of minerals will be as per IRC Guidelines with respect to complying with traffic congestion and density.	Agreed for compliance by the unit.
xli.	No stacking allowed on road side and also along National Highways.	Agreed for compliance by the unit.
Closure and Reclamation of Mined out area		
xlii.	The Project Proponent shall undertake phased restoration, reclamation and rehabilitation of land affected by mining and completes this work before abandonment of mine.	Agreed for compliance by the unit.
xliii.	Site specific plan with eco-restoration should be in place and implemented.	Agreed for compliance by the unit.
xliv.	Health and safety of workers should be taken care of.	Complied. Adequate provisions are made by PP to maintain health & society of workers.
Health and Safety		
xlv.	Transport of mineral will not be done through villages/habitations.	Being Complied. The transportation of material from stock pile is through covered trucks from state government approved routes.
xlvi.	The Project Proponent shall make arrangement for drinking water, first aid facility (along with species specific anti-venom provisioning) in case of emergency for the workers	Complied. The PP has made adequate arrangements for drinking water and first aid facility.
xlvii.	Project Proponent shall implement the	Agreed for compliance by the unit.

	Disaster Management Plan if the mine lease area is located in Seismic Zone-IV Project Proponent shall appoint a Committee to have a check over any disaster to warn workers well before for the safety of the workers. Emergency helpline number will be displayed at all levels.	
xviii.	Project Proponent shall appoint an Occupational Health Specialist for Regular and Periodical medical examination of the workers engaged in the Project and records maintained; also, Occupational health check-ups for workers having some ailments like BP, diabetes, habitual smokers, etc. shall be undertaken once in six months and necessary remedial/preventive measures taken accordingly. Recommendations of National Institute for Labour for ensuring good occupational environment for mine workers would also be adopted.	Complied. As appraised by unit representative Regular occupational health check-ups are being done and records of the same were available on site.
Monitoring the Impact of Mining		
xlix.	The Project Proponent shall report monitoring data on replenishment, traffic management, levels of production, River Bank erosion and maintenance of Road etc.	Being Complied. PP has submitted the Replenishment study report.
C. Standard Conditions:		
I. Statutory Compliance		
1.	The EC granted to the project/ activity is strictly under the provisions of the EIA Notification, 2006 and its amendments issued from time to time. It does not tantamount/ construe to approvals/ consent/ permissions etc. required to be obtained or standards / conditions to be followed under any other Acts/ Rules/ Subordinate legislations, etc., as may be applicable to the project.	Agreed for compliance by the unit.
2.	This Environmental Clearance (EC) is subject to orders/ judgment of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, Common Cause	Agreed for compliance by the unit.

	Conditions as may be applicable.	
3.	The project proponent complies with all the statutory requirements and judgment of Hon'ble Supreme Court dated 2 nd August 2017 in Writ Petition (Civil) No.114 of 2014 in matter of Common Cause versus Union of India & Ors before commencing the mining operations.	Agreed for compliance by the unit.
4.	The State Government concerned shall ensure that mining operation shall not be commenced till the entire compensation levied, if any, for illegal mining paid by the project proponent through their respective Department of Mining & Geology in strict compliance of Judgment of Hon'ble Supreme Court dated 2 nd August, 2017 in Writ Petition (Civil) No.114 of 2014 in matter of Common Cause versus Union of India & Ors.	Pertains to State Government.
5.	The project proponent shall follow the mitigation measures provided in MoEFCC's O.M.No.Z- 11013/57/2014 -IA.II(M), dated 29 th October, 2014, titled "Impact of mining activities on habitations issues related to the mining projects wherein habitations and villages are the part of mine lease areas or Habitations and villages are surrounded by the mine lease area".	Agreed for compliance by the unit.
6.	The Project Proponent shall obtain necessary prior permission of the competent authorities for drawl of requisite quantity of surface water and from COWA for withdrawal of ground water for the project.	Agreed for compliance by the unit. As appraised by unit representative Water requirement will be met through water tanker.
7.	A copy of EC letter will be marked to concerned Panchayat, local NGO, etc., if any, from whom suggestion/representation has been received while processing the proposal.	Reported to be complied.
8.	The project authorities should widely advertise about the grant of this EC letter by printing the same in at least two local newspapers, one of which shall be in vernacular language of the concerned area. The advertisement	Complied. PP has submitted the advertisement copies published in the newspaper.

	shall be done within 7 days of the issue of the clearance letter mentioning that the instant project has been accorded EC and copy of the EC letter is available with the State Pollution Control Board/Committee and web site of the Ministry of Environment, Forest and Climate Change (www.parivesh.nic.in). A copy of the advertisement may be forwarded to the concerned MoEFCC Regional Office for compliance and record.	
II. Air quality monitoring and preservation		
9.	The project proponent shall install a minimum of 3 (three) online Ambient Air Quality Monitoring Stations with 1 (one) in upwind and 2 (two) in downwind direction based on long term climatological data about wind direction such that an angle of 120° is made between the monitoring locations to monitor critical parameters, relevant for mining operations, of air pollution viz., PM10, PM2.5, NO2, CO, SO2, etc., as per the methodology mentioned in NAAQS Notification No. B-29016/20/90/PCI/1, dated 18.11.2009 covering the aspects of transportation and use of heavy machinery in the impact zone. The ambient air quality shall also be monitored at prominent places like office building, canteen etc. as per the site condition to ascertain the exposure characteristics at specific places. The above data shall be digitally displayed within 03 months in front of the main Gate of the mine site.	Complied. The unit has established ambient air quality-monitoring stations and Ambient air quality monitoring has been done by accredited laboratory and analysis reports were submitted during the visit.
10.	Effective safeguard measures for prevention of dust generation and subsequent suppression (like regular water sprinkling, metaled road construction etc.) shall be carried out in areas prone to air pollution wherein high levels of PM10 and PM2.5 are evident such as haul road, loading and unloading point and transfer points. The Fugitive dust emissions from all sources shall be regularly controlled by installation water-soluble chemical dust suppressing agents may be explored for better effectiveness of dust control system. It shall be ensured that air pollution level conform to the	Complied. It was observed during inspection that basic arrangements to control the dust propagation in Mine area has been adopted. Roads have been compacted and water sprinkling has been done to control fugitive dust emission from road during vehicular movement. The unit has also submitted analysis reports from accredited laboratory.

	standards prescribed by the MoEFCC / Central Pollution Control Board.	
III. Water quality monitoring and preservation		
11.	Regular monitoring of the flow rate of the springs and perennial nallahs flowing in and around the mine lease shall be carried out and records maintain. The natural water bodies and or streams which are flowing in an around the village, should not be disturbed. The Water Table should be nurtured so as not to go down below the pre-mining period in case of any water scarcity in the area, the Project Proponent has to provide water to the villagers for their use A provision for regular monitoring of water table in open dug wall located in village should be incorporated to ascertain the impact of mining over ground water table. The Report on changes in Ground water level and quality shall be submitted on six monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department/State Pollution Control Board.	Being Complied. PP has submitted the ground water monitoring reports from an accredited laboratory.
12.	The project proponent shall regularly monitor and maintain records w.r.t. ground water level and quality in and around the mine lease by establishing a network of existing wells as well as new piezo-meter installations during the mining operation in consultation with Central Ground Water Authority/ State Ground Water Department. The Report on changes in Ground water level and quality shall be submitted on six-monthly bases to the Regional Office of the Ministry, CGWA and State Groundwater Department / State Pollution Control Board.	Complied. The unit has submitted analysis reports from an accredited laboratory.
13.	The project proponent shall undertake regular monitoring of natural water resource/ water resources/ springs and perennial nallahs existing/ flowing in and around the mine lease including upstream and downstream. Sufficient number of gullies shall be provided at appropriate places within the lease for management of water. The parameters to be monitored shall include their	Complied. The unit has submitted analysis reports from accredited laboratory regarding water quality monitoring. No obstruction of water body due to unscientific mining was observed as per the visual inspection during the site visit.

	water quality vis-à-vis suitability for usage as per CPCB criteria and flow rate. It shall be ensured that no obstruction and/ or alteration be made to water bodies during mining operations without justification and prior approval of MoEF&CC. The monitoring of water courses/ bodies existing in lease area shall be carried out four times in a year viz. pre-monsoon (April-May), monsoon (August), post-monsoon (November) and winter (January) and the record of monitored data may be sent regularly to Ministry of Environment, Forest and Climate Change and its Regional Office, Central Ground Water Authority and Regional Director, Central Ground Water Board, State Pollution Control Board and Central Pollution Control Board. Clearly showing the trend analysis on six-monthly basis.	
14.	The project proponent shall plan, develop and implement rainwater harvesting measures on long term basis to augment ground water resources in the area in consultation with Central Ground Water Board/ State Groundwater Department. A report on amount of water recharged needs to be submitted to Regional Office MoEF&CC annually.	Agreed for compliance by the unit.
15.	Industrial waste water (workshop and waste water from the mine) should be properly Collected and treated so as to conform to the notified standards prescribed from time to time. The standards shall be prescribed through Consent to Operate (CTO) issued by concerned State Pollution Control Board (SPCB). The workshop effluent shall be treated after its initial passage through Oil and grease trap.	Not Applicable There is no industrial waste water generation during mining operation and there is no on-site vehicle workshop as all the vehicles deployed on the mine are on contractual basis.
16.	The water balance/water auditing shall be carried out and measure for reducing the Consumption of water shall be taken up and reported to the Regional Office of the MoEF&CC and State Pollution Control Board/Committee.	Agreed for compliance by the unit.
IV. Noise and vibration monitoring and prevention		
17.	The illumination and sound at night at project sites disturb the villages in respect of both human and animal	Being complied. As appraised by unit representative no work related to mining is being done at

	<p>population. Consequent sleeping disorders and stress may affect the health in the villages located close to mining operations. Habitations have a right for darkness and minimal noise levels at night. The project proponents must ensure that the biological clock of the villages is not disturbed; by orienting the floodlights/ masks away from the villagers and keeping the noise levels well within the prescribed limits for day /night hours.</p>	<p>night.</p>
18.	<p>The project proponent shall take measures for control of noise levels below 85 dBA in the work environment. The workers engaged in operations of HEMM, etc. Should be provided with ear plugs /muffs. All personnel including laborers working in dusty areas shall be provided with protective respiratory devices along with adequate training, awareness and information on safety and health aspects. The PP shall be held responsible in case it has been found that workers/ personals/laborers are working without personal protective equipment.</p>	<p>Complied. Necessary steps have been taken by the unit to reduce the noise pollution at source. PPEs have been provided to workmen. Regular occupational health check-ups are being done and records were available on site. PP has submitted the Noise monitoring reports by an accredited laboratory.</p>
V. Mining Plan		
19.	<p>The Project Proponent shall adhere to the working parameters of mining plan which was submitted at the time of EC appraisal wherein year-wise plan was mentioned for total excavation ie. Quantum of mineral, waste, overburden, interburden and top soil etc.. No change in basic mining proposal Like mining technology, total excavation, mineral & waste production, lease area and scope of working (viz. method of mining, overburden & dump management, OB & dump mining, mineral transportation mode, ultimate depth of mining etc.) shall not be carried out without prior approval of the Ministry of Environment, Forest and Climate Change, which entail adverse environmental impacts, even if it is a part of approved mining plan modified</p>	<p>Agreed for compliance by the unit.</p>

	after grant of EC or granted by State Govt. in the form to Short Term Permit (STP), Query license or any other name.	
VI. Land reclamation		
20.	The reject/waste generated during the mining operations shall be stacked at earmarked waste dump site(s) only. The physical parameters of the waste dumps like height, width and angle of slope shall be governed as per the approved Mining Plan as per the guidelines/circulars issued by DGMS wrt safety in mining operations shall be strictly adhered to maintain the stability of waste dumps.	Not Applicable as there is no Overburden (OB) Dump in river sand mining.
VII. Transportation		
21.	No Transportation of the minerals shall be allowed in case of roads passing through villages/ habitations. In such cases, project proponent shall construct a 'bypass' road for the purpose of transportation of the minerals leaving an adequate gap (say at least 200 meters) so that the adverse impact of sound and dust along with chances of accidents could be mitigated. All costs resulting from widening and strengthening of existing public road network shall be borne by the project proponent in consultation with nodal State Govt. Department. Transportation of minerals through road movement in case of existing village/ rural roads shall be allowed in consultation with nodal State Govt. Department only after required strengthening such that the carrying capacity of roads is increased to handle the traffic load. The pollution due to transportation load on the environment will be effectively controlled and water sprinkling will also be done regularly. Vehicular emissions shall be kept under control and regularly monitored. Project should obtain Pollution Under Control (PUC) certificate for all the vehicles from authorized pollution testing centres.	Being Complied. The transportation of material from stock pile is through covered trucks from state government approved routes. It was observed during inspection that basic arrangements to control the dust propagation in Mine area has been adopted. Roads has been compacted and water sprinkling has been done to control fugitive dust emission from road during vehicular movement.
22.	The main haulage road within the mine lease should be provided with a permanent water sprinkling	Complied. It was observed during inspection that basic arrangements to control the dust

	<p>arrangement for dust suppression. Other roads within the mine lease should be wetted regularly with tanker mounted water sprinkling system. The other areas of dust generation like crushing zone, material transfer points, material yards etc. should invariably be provided with dust suppression arrangements. The air pollution control equipments like bag filters, vacuum suction hoods, dry fogging system etc. shall be installed at Crushers, belt-conveyors and other areas prone to air pollution. The belt conveyor should be fully covered to avoid generation of dust while transportation. PP shall take necessary measures to avoid generation off fugitive dust emissions.</p>	<p>propagation in Mine area has been adopted. Roads has been compacted and water sprinkling has been done to control fugitive dust emission from road during vehicular movement.</p>
VIII. Green belt		
23.	<p>The Project Proponent shall undertake all precautionary measures for conservation and protection of endangered flora and fauna and Schedule-I species during mining operation A Wildlife Conservation Plan shall be prepared for the same clearly delineating action to be taken for conservation of flora and fauna The Plan shall be approved by Chief Wild Life Warden of the State Govt.</p>	<p>Agreed for compliance by the unit. As per the records maintained by the Unit, no endangered flora & fauna in the core zone of mining lease area has been reported. The PP was advised to consult local forest department ensure the proper conservations measures of existing flora & fauna. The PP was advised to submit a detailed report of the same along with next six-monthly compliance report.</p>
VIII. Public hearing and human health issues		
24.	<p>The project proponent shall make provision for the housing for workers/labours or shall construct labour camps within/outside (company owned land) with necessary basic infrastructure/ facilities like fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, creche for kids etc. The housing may be provided in the form of temporary structures which can be removed after the completion of the project related infrastructure. The domestic waste water should be treated with STP in order to avoid contamination of underground water.</p>	<p>Being Complied. Basic facilities such as drinking water, toilet, periodical health check-up, temporary shelters for workers etc have been provided by the PP.</p>
25.	<p>The activities proposed in Action plan prepared for addressing the issues raised during the Public Hearing shall</p>	<p>Agreed for compliance by the unit.</p>

	be completed as per the budgetary provisions mentioned in the Action Plan and within the stipulated time frame. The Status Report on implementation of Action Plan shall be submitted to the concerned Regional Office of the Ministry along with District Administration.	
XI. Miscellaneous		
26.	The project proponent shall prepare digital map (land use & land cover) of the entire lease area once in five years purpose of monitoring land use pattern and submit a report to concerned Regional Office of MoEF&CC.	Agreed for compliance by the unit.
27.	The project proponent should inform to the Regional Office regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.	Agreed for compliance by the unit.
28.	The project proponent shall submit six monthly compliance reports on the status of the implementation of the stipulated environmental safeguards to the MOEFCC & its concerned Regional Office, Central Pollution Control Board and State Pollution Control Board.	Complied. The unit has submitted last 6 monthly compliance report.
29.	A separate 'Environmental Management Cell' with suitable qualified manpower should be set-up under the control of a Senior Executive. The Senior Executive shall directly report to Head of the Organization. Adequate number of qualified Environmental Scientists and Mining Engineers shall be appointed and submit a report to RO, MoEFCC.	Complied. As appraised by unit representative, Centralized Environmental management cell has been established under the control of senior executives. Also the PP has engaged third party competent agency for environmental management.
30.	The concerned Regional Office of the MoEF&CC shall randomly monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the MoEF&CC officer(s) by furnishing the requisite data/information/monitoring reports.	Agreed for compliance by the unit.
31.	The mining lease holders shall, after ceasing mining operations, undertake re greening the mining area and any other area which may have been	Agreed for compliance by the unit.

disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc.	
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Concluding Remarks:

The project under reference named as Environmental clearance for "river sand Mining project (Minor Mineral) (Khari river bed) with proposed production capacity of 30.0 Lakh TPA (ROM) M/s Bharat Singh, located at Revenue villages of Tehsil- Kekri, District- Ajmer, Rajasthan (MLA 1025.70 Ha)" is a river bed mining project. The project was inspected on dated 09.09.2023 for the purpose of issuing Certified Compliance Report. Accordingly, monitoring of the conditions of environment clearance was done as narrated above.


(Manish Dutt Purohit)
Joint Director/Scientist 'D'

Monday, November 3, 2025 at 10:59:23 PM India Standard Time

Subject: Advance Service of Supplementary Reply on behalf of R7 in OA 1145/2024
Date: Monday, 3 November 2025 at 10:59:16 PM India Standard Time
From: Madhav Bhatia
To: rocz.lko-mef@nic.in, director.uda.mg@rajasthan.gov.in, member-secretary@rpcb.nic.in, dmkekri@rajasthan.gov.in, mscb.cpcb@nic.in, iro.jaipur-mefcc@gov.in
CC: Vivek Sura, Anand Varma, ssspachar@gmail.com, Vanshika Doshar, Office

Sir,

Please find enclosed the Supplementary Reply, on behalf of Respondent No. 7, Mr. Bharat Singh Shekhawat, in O.A. No. 1145/ 2024, in the matter titled as Neeraj Choudhary v. State of State of Rajasthan. The matter is to be listed before the Hon'ble National Green Tribunal, Principal Bench, New Delhi on 06.11.2025.

 [01.10.2025 - Supplementary Reply of R7 in OA 1145 of 2024.pdf](#)

Kindly treat this as an advance service.

Madhav Bhatia

Partner

Vertari Legal

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From: Madhav Bhatia <madhavbhatia@vertarilegal.com>

Date: Sunday, 5 October 2025 at 3:34 PM

To: rocz.lko-mef@nic.in <rocz.lko-mef@nic.in>, director.uda.mg@rajasthan.gov.in <director.uda.mg@rajasthan.gov.in>, member-secretary@rpcb.nic.in <member-secretary@rpcb.nic.in>, dmkekri@rajasthan.gov.in <dmkekri@rajasthan.gov.in>, mscb.cpcb@nic.in <mscb.cpcb@nic.in>, iro.jaipur-mefcc@gov.in <iro.jaipur-mefcc@gov.in>

Cc: Vivek Sura <viveksura@vertarilegal.com>, Anand Varma <anand@aptlegal.in>, ssspachar@gmail.com <ssspachar@gmail.com>

Subject: Proof of Service in OA 1145/2024

Dear Sir/Madam,

Please find attached a copy of the reply on behalf of Respondent No. 7 - Project Proponent in the above captioned matter OA 1145 of 2024 titled as Neeraj Choudhary v State.

Regards,
Madhav Bhatia, Adv.